उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या–H88914/सी–5/104/OA No. 691/2022/2023 दिनांक 10/02/23
पंजीकृत

From,

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board,
Lucknow.

To,

The Registrar General,
Princpal Banch,
Hon'ble National Green Tribunal,
Corpernicus Marg, New Delhi.

Sub: Submission of Joint Inspection Reprot in compliance of order dated 20.01.2023 in the matter of O.A. no. 691/2022 Rama Shanker Awasthi Vrsus State of UP & Ors.

Sir,

In compliance of the direction dated 20.01.2023 passed by this Hon'ble National Green Tribunal in the subject matter, the Action Taken Report of UPPCB along with its respentive annexures and the Joint Committee Reprot is hereby attached with a request that the same may be put up before the Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above.

Your's Sincerely

(Dr. Ram Karan)
Chief Environmental Officer,
Circle-5

Copy to:

1. Member Secretary, UPPCB, Lucknow.
2. Shri Pradeep Mishra, Advocate for UPPCB.
3. Law Officer-I, UPPCB, Lucknow.
4. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,
Circle-5

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Action Taken Report of UPPCB along with Joint Committee Report regarding M/s Bajaj Energy Limited and M/s Bajaj Hindustan Sugar Ltd. (Sugar unit)
In the matter of
Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.
O.A. No. 691/2022

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10.	Joint Committee Report regarding M/s Bajaj Energy Pvt. Ltd., Village-Khambharkhera, Tehsil-Kheri, Distt.-Lakhimpur Kheri, U.P.	Already Submitted on 04.01.2023
11.	Joint Committee Report regarding M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.	Already Submitted on 04.01.2023

Action taken report of UPPCB regarding the submission of Joint Committee Report in compliance of direction issued by Hon'ble NGT, New Delhi in O.A. no. 691/2022 Rama Shankar Awasthi V/s State of UP and others vide its order dated 27.09.2022 and 20.01.2023.

In compliance of directions issued by Hon'ble NGT, New Delhi vide order dated 27.09.2022 and 20.01.2023 in the matter of O.A. no. 691/2022 Rama Shankar Awasthi V/s State of UP and others, Joint Committee comprising of members of Central Pollution Control Board, Lucknow and UP Pollution Control Board conducted the inspection and monitoring of following Units of Bajaj Group of Industries on 27.01.2023, 28.01.2023 and 31.01.2023. Details are given below:

Sl. No.	Name of Unit	Date of Inspection
1.	M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.	31.01.2023
2.	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.	31.01.2023
3.	M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.	28.01.2023
4.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.	28.01.2023
5.	M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.	27.01.2023
6.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.	27.01.2023
7.	M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.	31.01.2023
8.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.	31.01.2023
9.	M/s Bajaj Energy Pvt. Ltd., Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.	21.12.2022 and 22.12.2022 (Report already submitted)
10.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.	21.12.2022 and 22.12.2022 (Report already submitted)

On the basis of recommendations made by the Joint Committee, UPPCB has issued directions to the units under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendations mentioned in Joint Committee Report. The action taken by UPPCB is tabulated as below:

Sl. No.	Name of Unit	Date of Inspection	Recommendation of Joint Committee	Action Taken by UPPCB
1.	M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.-Pilibhit, U.P.	31.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee Report dated 31.01.2023. **(Annexure no.1)**
2.	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit),	31.01.2023	1. The unit has to installed easy ladder for the monitoring	• UPPCB vide letter dated 10.02.2023 issued direction

	Village-Barkhera, Tehsil-Bisalpur, Distt.-Pilibhit, U.P.		of flue gas emission as per CPCB guideline and timeline given in the under taking. 2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	• under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023 **(Annexure no. 2)** • UPPCB vide letter dated 10.02.2023 issued Show Cause Notice under section-33A of Water(Prevention and Control of Pollution) Act, 1974, as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/- per day from the date of inspection till the corrective measures duly verified are taken. **(Annexure no.3)**
3.	M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.	28.01.2023	The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 28.01.2023. **(Annexure no. 4)**
4.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Kundarki, Tehsil- Sadar gonda, Distt.- Gonda, U.P.	28.01.2023	1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. 2. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them. 4. The unit has valid Environment Clarence (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 28.01.2023 **(Annexure no. 5)** • UPPCB vide letter dated 10.02.2023 issued Show Cause Notice under section-33A of Water(Prevention and Control of Pollution) Act, 1974, as to why the unit should not be imposed Environmental Compensation from dated 07.12.2022 to 16.12.2022 amounting Rs. 3,00,000/-. **(Annexure no.6)**
5.	M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.-Balrampur, U.P.	27.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 27.01.2023 **(Annexure no. 7)**

			guideline.	
6.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil-Utraula, Distt.-Balrampur, U.P.	27.01.2023	1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. 2. The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area. 3. The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 27.01.2023 **(Annexure no. 8)** • UPPCB vide letter dated 10.02.2023 issued direction under section-33A of Water (Prevention and Control of Pollution) Act, 1974. **(Annexure no.9)**
7.	M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt.-Shahjahanpur, U.P.	31.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023 **(Annexure no. 10)**
8.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Maqsoodpur, Tehsil-Piwayan, Distt.-Shahjahanpur, U.P.	31.01.2023	1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking. 2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023 **(Annexure no. 11)** • UPPCB vide letter dated 10.02.2023 issued Show Cause Notice under section-33A of Water(Prevention and Control of Pollution) Act, 1974, as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/- per day from the date of inspection till the corrective measures duly verified are taken. **(Annexure no.12)**
9.	M/s Bajaj Energy Pvt. Ltd., Village-Khambharkhera, Tehsil-Kheri, Distt.-Lakhimpur Kheri, U.P.	21.12.2022 & 22.12.2022(Report already submitted)	The unit was non-operational due to non-requirement of power form UPPCL as informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. 1. The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline. 2. The unit has to developed dedicated storage shed for the	• UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 3,50,000/- (Rs. Three Lac Fifty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022. **(Annexure no.13)**

			storage of contaminated drums and wax as per Hazardous Waste (Management and Transboundry movement) Rules 2016.	
10.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambhar khera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.	21.12.2022 & 22.12.2022(Report already submitted)	1. The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB Page no. ii 2. The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP. 3. The unit has to modify the launder of clarifier tank of ETP and sludge drying beds. 4. The unit has to deploy the preventive measures to control the fugitive emission of captive power plant area. 5. The unit has to get repaired PH sensor which is installed on ETP on priority basis and proper operational for OCEMS. 6. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them. 7. The unit has to develop dedicated storage set for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundry movement) Rules 2016.	UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 9,30,000/- (Rs. Nine Lac Thirty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022. **(Annexure no.14)**

10/2/2023

(Dr. Ram Karan)
CEO-Circle-5, UPPCB,
Lucknow

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88874 / सी–7 / 604 / ओ0ए0–691 / 2022 / 23 दिनांक : 10.02.2023

पंजीकृत / ई–मेल

सेवा में,

मेसर्स बजाज इनर्जी लिमिटेड
बरखेड़ा पीलीभीत।

यह कि मैसर्स बजाज इनर्जी लिमिटेड, बरखेड़ा पीलीभीत द्वारा 90 मेगावॉट पॉवर का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–41 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691 / 2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

"The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline."

अतः माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली जारी निर्देशों के अनुपालन में संयुक्त समिति द्वारा आपके उद्योग के किये गये निरीक्षण दिनांक 31.01.2023 में की संस्तुतियों के क्रम में बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत उद्योग मैसर्स बजाज इनर्जी लिमिटेड, बरखेड़ा पीलीभीत को निम्न निर्देश जारी किये जाते है–:

"यह कि उद्योग मैसर्स बजाज इनर्जी लिमिटेड, बरखेड़ा पीलीभीत द्वारा उद्योग में स्थापित 190 टी0पी0एच0 एवं 190 टी0पी0एच0 क्षमता के ब्वॉलरों की चिमनियों पर अनुश्रवण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार सीढ़ी की स्थापना की जाये।"

उद्योग मैसर्स बजाज इनर्जी लिमिटेड, बरखेड़ा पीलीभीत को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण / कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण / कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

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Annexure-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88872 / सी–7 / 604 / ओ0ए0–691 / 2022 / 23 दिनांक : 10.02.2023

पंजीकृत / ई–मेल

सेवा में,

मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड,
बरखेड़ा पीलीभीत।

यह कि मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत द्वारा कच्चे माल के रूप में गन्ने का प्रयोग कर 10,000 टी0सी0डी0 केन क्रसिंग क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–41 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691 / 2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियो द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

1- The unit has to installed easy ladder for themonitoring of flue gas emission as per CPCB guideline and timeline givien in the undertaking.
2- The unit shall maintain the preventive measures to control the fugitive emission in bagasse handling area.

अतः माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली जारी निर्देशों के अनुपालन में संयुक्त समिति द्वारा आपके उद्योग के किये गये निरीक्षण दिनांक 31.01.2023 में की संस्तुतियों के क्रम में बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत को निम्न निर्देश जारी किये जाते है–:

1. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत द्वारा उद्योग में स्थापित 90 टी0पी0एच0 एवं 90 टी0पी0एच0 क्षमता के ब्वॉलरों की चिमनियों पर अनुश्रवण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार सीढ़ी की स्थापना की जाये।
2. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत द्वारा बैगास की हैण्डलिंग से जनित उत्सर्जन के नियंत्रण हेतु स्थापित व्यवस्था का रखरखाव इस प्रकार सुनिश्चित किया जाये, जिससे आस–पास की वायु गुणवत्ता प्रभावित न हो।

उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण / कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण / कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

टी. पी. – 12 वी, विभूति खण्ड
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88871/सी–7/604/ओ0ए0–691/2022/23 दिनांक : 10.02.2023

पंजीकृत/ई–मेल

सेवा में,

मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड,
बरखेड़ा पीलीभीत।

यह कि मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत द्वारा कच्चे माल के रूप में गन्ने का प्रयोग कर 10,000 टी0सी0डी0 केन क्रसिंग क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691/2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

"The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water."

यह कि उद्योग के पक्ष में बोर्ड पत्र संख्या 140374/ UPPCB/ Bareilly(UPPCBRO)/ CTO/ water/ PILIBHIT/2021 दिनांक 27.12.2021 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 के अन्तर्गत सशर्त सहमति जल निर्गत की गई है जिसकी वैधता 31.12.2023 तक है। उक्त निर्गत सहमति जल की विशिष्ट शर्त संख्या–09,10,11,12,13 निम्नानुसार है–

9- Unit shall install flow meter at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records therof.

10- Unit shall provide Hazardous Tank in Boiling House.

11- Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground treated.

12- The unit shall install Condensat Polishing Unit (CPU) for high pressure boilers (105 kg/cm^2).

13- The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the unit.

यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत को जारी निर्गत सशर्त सहमति शर्तों के सम्बन्ध में अनुपालन आख्या प्रस्तुत नही की गई।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गाईडलाइन "Levying of Environmental Compensation against Defaulting Industries" के अनुसार उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत के विरूद्ध दैनिक पर्यावरणीय क्षतिपूर्ति निम्नानुसार आकलित की जाती है–

EC=PIxNxRxSxLF
PI= 80
N= 1
R=250
S=1.5 (Large Unit)
LF=1
EC= Rs. 30,000/- (Rs. Thirty Thousand per day)

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नानुसार निर्देश जारी किये जाते है–

...2/–

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1. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए सपठित 27(2) के अन्तर्गत बोर्ड के पत्र दिनांक 27.12.2021 द्वारा निर्गत सहमति जल खण्डित किये जाने एवं बन्दी आदेश जारी किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किये जाते है –:

   I. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत द्वारा भूगर्भीय जल के उपयोग एवं उद्योग से जनित उत्प्रवाह के शोधन के उपरान्त उपयोग के सम्बंध में संयुक्त समिति द्वारा की गई उक्त संस्तुति के क्रम में कार्यवाही करते हुए 01 माह के अन्दर राज्य बोर्ड को अवगत कराना सुनिश्चित किया जाये।

   II. यह कि क्यों न उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत के पक्ष में बोर्ड के 140374/ UPPCB/ Bareilly(UPPCBRO)/ CTO/ water/ PILIBHIT/2021 दिनांक 27.12.2021 द्वारा निर्गत सशर्त सहमति जल को तत्काल प्रभाव से खण्डित कर दिया जाये।

   III. यह कि क्यों न उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत के संचालन को रोके जाने हेतु बन्दी आदेश जारी कर दिये जाये।

   IV. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाये कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत के संचालन से सम्बद्ध समस्त विद्युत कनेक्शनो एव जल आपूर्ति कनेक्शन को तत्काल प्रभाव से रोक दिया जाये।

2. संयुक्त निरीक्षण दिनांक 31.01.2023 में पाये गये उल्लंघन के दृष्टिगत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाईड लाइन के अनुसार उक्त उल्लंघन का समाधान किये जाने की तिथि तक रूपये 30,000/– प्रति दिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध बोर्ड द्वारा कार्यवाही प्रारम्भ कर दी जाये।

उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, बरखेड़ा पीलीभीत को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण/कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण/कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H:88906/सी–6/सहमति वायु–60/अयोध्या/2023 दिनांक 10/02/2023

पंजीकृत

सेवा में,

मेसर्स बजाज एनर्जी लि0
कुन्दरकी, तहसील–सदर,
जनपद–गोण्डा।

यह कि मेसर्स बजाज एनर्जी लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा जिसे आगे उद्योग कहा जाएगा। उद्योग बिजली के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–2(ट) के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 28.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में निम्न संस्तुति की गई है :–

The unit was operational due to requirement of power from UPPCL. The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम,1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

यह कि उद्योग मेसर्स बजाज एनर्जी लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड अयोध्या को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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Annexure-5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H-80707/सी-6/सहमति वायु-54/अयोध्या/2023 दिनांक 10/2/23
पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
कुन्दरकी, तहसील–सदर,
जनपद–गोण्डा।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–2(ट) के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 28.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में निम्न संस्तुति की गई है :–

1. *The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.*
2. *The unit shall maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

यह कि उद्योग मेसर्स बजाज हिन्दुस्तान लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड अयोध्या को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 88911 /सी–6/सहमति जल–54/अयोध्या/2023 दिनांक 10/2/2023

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
कुन्दरकी, तहसील–सदर,
जनपद–गोण्डा।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 28.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

यह कि समिति की आख्या में अन्य संस्तुति के साथ–साथ निम्न संस्तुति की गई है :–

The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

यह कि उद्योग के ई0टी0पी0 के आउटलेट पर स्थापित ओ0सी0ई0एम0एस0 के माध्यम से सर्वर पर दिनांक 07.12.2022 से दिनांक 16.12.2022 तक प्रचालक सी0ओ0डी0, बी0ओ0डी0 एवं टी0एस0एस0 की वैल्यू ऑन लाइन प्रदर्शित न होना पाया गया है, जो कि उद्योग का उल्लंघन दर्शाता है।

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते हैः–

उद्योग मेसर्स बजाज हिन्दुस्तान लि0, कुन्दरकी, तहसील–सदर, जनपद–गोण्डा द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत करायें।

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रू0 30,000/– प्रतिदिन आती है, जिसमें PI (pollution index)=80, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, Large)=1.5, LF (Location Factor)= 1 लिया गया है। अतः यह भी स्पष्ट करें कि क्यों न उद्योग के विरूद्ध उल्लंघनकारी दिवस (दिनांक 07.12.2022 से दिनांक 16.12.2022 तक) के सापेक्ष आंकलित पर्यावरणीय क्षतिपूर्ति रू0 3,00,000/– (रू0 तीन लाख मात्र) अधिरोपित कर दी जाये।

उक्त निर्देश के संबंध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें। उद्योग द्वारा उक्त निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध उल्लंघनकारी दिवस (दिनांक 07.12.2022 से दिनांक 16.12.2022 तक) के सापेक्ष आंकलित पर्यावरणीय क्षतिपूर्ति रू0 3,00,000/– (रू0 तीन लाख मात्र) अधिरोपित कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड अयोध्या को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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Annexure-7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H.98910 /सी–6/सहमति वायु–61/बस्ती/2023

दिनांक 10/2/2023
पंजीकृत

सेवा में,

मेसर्स बजाज एनर्जी लि0,
इटईमैदा, उतरौला,
जनपद–बलरामपुर।

यह कि मेसर्स बजाज एनर्जी लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग बिजली के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–2(ट) के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 27.01.2023 को किया गया। निरीक्षण के समय उद्योग बन्द पाया गया।

समिति की आख्या में निम्न संस्तुति की गई है :–

The unit was operational due to non- requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL. will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम,1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

यह कि उद्योग मेसर्स बजाज एनर्जी लि0, इटईमैदा, उतरौला, जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H: 88708 /सी–6/सहमति वायु– /बस्ती/2023 दिनांक 10/2/2023

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
इटई, उतरौला,
जनपद–बलरामपुर।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, इटई, उतरौला, जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–2(ट) के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 27.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में निम्न संस्तुति की गई है :–

1. *The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.*
2. *The unit shall maintain the preventive measure to control of the fugitive emission in bagasse handling area.*

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

यह कि उद्योग मेसर्स बजाज हिन्दुस्तान लि0, इटई, उतरौला, जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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Annexure-9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H-88909/सी–6/सहमति जल–155/बस्ती/2023 दिनांक 10/2/2023

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि0,
इटई, उतरौला,
जनपद–बलरामपुर।

यह कि मेसर्स बजाज हिन्दुस्तान लि0, इटई, उतरौला, जनपद–बलरामपुर जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में गन्ने का प्रयोग कर शुगर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0 सं0–691/2022 रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 27.01.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

समिति की आख्या में अन्य संस्तुति के साथ–साथ निम्न संस्तुति की गई है :–

The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अन्तर्गत उद्योग को निम्न निर्देश जारी किये जाते है:–

1. यह कि उद्योग मेसर्स बजाज हिन्दुस्तान लि0, इटई, उतरौला, जनपद–बलरामपुर द्वारा संयुक्त समिति द्वारा की गई संस्तुतियों का तत्काल अनुपालन सुनिश्चित करें तथा कृत कार्यवाही से विलम्बतम एक माह में राज्य बोर्ड को अवगत कराये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलरामपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88873 / सी–7 / 604 / ओ0ए0–691 / 2022 / 23 दिनांक : 10.02.2023

पंजीकृत / ई–मेल

सेवा में,

मेसर्स बजाज इनर्जी लिमिटेड
मकसूदापूर, पुवाँया,
शाहजहाँपुर।

यह कि मैसर्स बजाज इनर्जी लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर द्वारा 90 मेगावॉट पॉवर का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–41 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691 / 2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

"The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline."

अतः माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली जारी निर्देशों के अनुपालन में संयुक्त समिति द्वारा आपके उद्योग के किये गये निरीक्षण दिनांक 31.01.2023 में की संस्तुतियों के क्रम में बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत उद्योग मैसर्स बजाज इनर्जी लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर को निम्न निर्देश जारी किये जाते है–:

"यह कि उद्योग मैसर्स बजाज इनर्जी लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर द्वारा उद्योग में स्थापित 190 टी0पी0एच0 एवं 190 टी0पी0एच0 क्षमता के ब्वॉलरों की चिमनियों पर अनुश्रवण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार सीढ़ी की स्थापना की जाये।"

उद्योग मैसर्स बजाज इनर्जी लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण / कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण / कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

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Annexure-11

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88870 / सी–7 / 604 / ओ0ए0–691 / 2022 / 23 दिनांक : 10.02.2023

पंजीकृत / ई–मेल

सेवा में,

मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड,
मकसूदापूर, पुवाँया,
शाहजहाँपुर ।

यह कि मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर द्वारा कच्चे माल के रूप में गन्ने का प्रयोग कर 10,000 टी0सी0डी0 केन क्रसिंग क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–41 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691 / 2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

1- The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline givien in the undertaking.
2- The unit shall maintain the preventive measures to control the fugitive emission in bagasse handling area.

अतः माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली जारी निर्देशों के अनुपालन में संयुक्त समिति द्वारा आपके उद्योग के किये गये निरीक्षण दिनांक 31.01.2023 में की संस्तुतियों के क्रम में बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर को निम्न निर्देश जारी किये जाते है–

1. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर द्वारा उद्योग में स्थापित 90 टी0पी0एच0 एवं 90 टी0पी0एच0 क्षमता के बॉयलरों की चिमनियों पर अनुश्रवण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार सीढ़ी की स्थापना की जाये।
2. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर द्वारा बैगास की हैण्डलिंग से जनित उत्सर्जन के नियंत्रण हेतु स्थापित व्यवस्था का रखरखाव इस प्रकार सुनिश्चित किया जाये, जिससे आस–पास की वायु गुणवत्ता प्रभावित न हो।

उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापूर, पुवाँया, शाहजहाँपुर को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण / कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण / कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए समय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या–एच88869 / सी–7 / 604 / ओ0ए0–691 / 2022 / 23 दिनांक : 10.02.2023

पंजीकृत / ई–मेल

सेवा में,

मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड,
मकसूदापुर, पुवाँया
शाहजहाँपुर।

यह कि मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर द्वारा कच्चे माल के रूप में गन्ने का प्रयोग कर 10,000 टी0सी0डी0 केन क्रसिंग क्षमता पर चीनी का उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–691 / 2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.01.2023 को किया गया।

यह कि उक्त निरीक्षण दिनांक 31.01.2023 में संयुक्त समिति द्वारा निम्न Recommendations /Conclusion किये गये–

"The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water."

यह कि उद्योग के पक्ष में बोर्ड पत्र संख्या 142855/UPPCB/ Bareilly(UPPCBRO)/ CTO/ water/ SHAHJAHNPUR/2021 दिनांक 24.12.2021 द्वारा जल (प्रदूषण निवाराण तथा नियंत्रण) अधिनियम 1974 की धारा 25 / 26 के अन्तर्गत सशर्त सहमति जल निर्गत की गई है जिसकी वैधता 31.12.2023 तक है। उक्त निर्गत सहमति जल की विशिष्ट शर्त संख्या–09,10,11,12,13 निम्नानुसार है–

9- Unit shall install flow meter at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records therof.
10- Unit shall provide Hazardous Tank in Boiling House.
11- Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
12- The unit shall install Condensat Polishing Unit (CPU) for high pressure boilers (105 kg/cm^2).
13- The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the unit.

यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर को जारी निर्गत सशर्त सहमति शर्तों के सम्बन्ध में अनुपालन आख्या प्रस्तुत नही की गई।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गाईडलाइन "Levying of Environmental Compensation against Defaulting Industries" के अनुसार उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर के विरूद्ध दैनिक पर्यावरणीय क्षतिपूर्ति निम्नानुसार आंकलित की जाती है–

EC=PIxNxRxSxLF
PI= 80
N= 1
R=250
S=1.5 (Large Unit)
LF=1
EC= Rs. 30,000/- (Rs. Thirty Thousand per day)

...2/–

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष:2720831, 2720828, 2720691, 2720681
फैक्स (0522)-2720764
ई-मेल:info@uppcb.com
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अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर के विरूद्ध सक्षम अधिकारी की अनुमति से निम्नानुसार निर्देश जारी किये जाते है–

1. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए सपठित 27(2) के अन्तर्गत बोर्ड के पत्र दिनांक 24.12.2021 द्वारा निर्गत सहमति जल खण्डित किये जाने एवं बन्दी आदेश जारी किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किये जाते है –:
   - I. यह कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर द्वारा भूगर्भीय जल के उपयोग एवं उद्योग से जनित उत्प्रवाह के शोधन के उपरान्त उपयोग के सम्बंध में संयुक्त समिति द्वारा की गई उक्त संस्तुति के क्रम में कार्यवाही करते हुए 01 माह के अन्दर राज्य बोर्ड को अवगत कराना सुनिश्चित किया जाये।
   - II. यह कि क्यों न उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर के पक्ष में बोर्ड के 142855/UPPCB/ Bareilly(UPPCBRO)/CTO/ water/ SHAHJAHNPUR/2021 दिनांक 24.12.2021 द्वारा निर्गत सशर्त सहमति जल को तत्काल प्रभाव से खण्डित कर दिया जाये।
   - III. यह कि क्यों न उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर के संचालन को रोके जाने हेतु बन्दी आदेश जारी कर दिये जाये।
   - IV. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाये कि उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर के संचालन से सम्बद्ध समस्त विद्युत कनेक्शनों एवं जल आपूर्ति कनेक्शन को तत्काल प्रभाव से रोक दिया जाये।
2. संयुक्त निरीक्षण दिनांक 31.01.2023 में पाये गये उल्लंघन के दृष्टिगत उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाईड लाइन के अनुसार उक्त उल्लंघन का समाधान किये जाने की तिथि तक रूपये 30,000/– प्रति दिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध बोर्ड द्वारा कार्यवाही प्रारम्भ कर दी जाये।

उद्योग मैसर्स बजाज हिन्दुस्तान शुगर लिमिटेड, मकसूदापुर, पुवाँया, शाहजहाँपुर को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण/कार्ययोजना विलम्बतम एक माह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण/कार्ययोजना प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशो की पुष्टी करते हुए उद्योग के विरूद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एवं उद्योग स्वामी का होगा।

कृते–प्रभारी, वृत्त–7

प्रतिलिपि: क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

कृते–प्रभारी, वृत्त–7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– 888879 /सी–5/सहमति जल/132/2023 दिनांक 10-2-23
पंजीकृत

सेवा में,

मैसर्स बजाज एनर्जी लि0 (90 मेगावाट थर्मल पावर प्लाण्ट),
खम्भारखेड़ा,
लखीमपुर खीरी।

यह कि मैसर्स बजाज एनर्जी लि0 (90 मेगावाट थर्मल पावर प्लाण्ट), खम्भारखेड़ा, लखीमपुर खीरी द्वारा 45 मेगावाट के दो टरबाइनों से 90 मेगावाट विद्युत का उत्पादन कार्य किया जाता है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है, जिसे आगे उद्योग कहा जायेगा।

यह कि मा0 एन.जी.टी., नई दिल्ली में दायर ओ0ए0 संख्या–691 रमाशंकर अवस्थी बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 27.09.2022 के अनुपालन में पूर्व में संयुक्त समिति द्वारा दिनांक 21.12.2022 एवं 22.12.2022 को उद्योग का निरीक्षण किया गया था। निरीक्षण के समय इकाई में पाई गयी कमियों के दृष्टिगत उद्योग मैसर्स बजाज एनर्जी लि0 (90 मेगावाट थर्मल पावर प्लाण्ट), खम्भारखेड़ा, लखीमपुर खीरी के विरूद्ध बोर्ड के पत्रांक–42/सी.ई.ओ. कैम्प/सी–5/जल–131/23 दिनांक 25.01.2023 द्वारा कारण बताओ नोटिस निर्गत किया गया था, जिसका प्रत्युत्तर उद्योग द्वारा प्रेषित नही किया गया है।

यह कि उद्योग का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 09.02.2023 को किया गया। निरीक्षण के समय इकाई संचालित पायी गयी। उद्योग का अद्यतन निरीक्षण के समय मा0 एन.जी.टी., नई दिल्ली में दाखिल समिति की आख्या में दिये गये सुझावों/संस्तुतियों का अनुपालन होता नही पाया गया। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी, लखनऊ के पत्र संख्या–2456/सहमति–558सी/2023 दिनांक 10.02.2023 द्वारा उद्योग के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन Guidelines on Implementing Liabilities for Enovironmental Damages due to handling & Disposal of Hazardous waste and Penalty के अनुसार इकाई मैसर्स बजाज एनर्जी लि0 (90 मेगावाट थर्मल पावर प्लाण्ट), खम्भारखेड़ा, लखीमपुर खीरी के विरूद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत रूपये 1,00,000/–(रूपये एक लाख मात्र) एवं दिनांक 22.12.2022 से दिनांक 09.02.2023 तक की अवधि हेतु तक गणना अनुसार (कुल अवधि 50 दिन) रूपये 5000/– प्रतिदिन की दर से कुल रूपये 3,50,000/– (रूपये ती लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 25.01.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु राज्य बोर्ड को प्रदत्त शक्तियों के अधीन एवं उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में सक्षम अधिकारी के अनुमोदनोपरान्त इकाई मैसर्स बजाज एनर्जी लि0 (90 मेगावाट थर्मल पावर प्लाण्ट), खम्भारखेड़ा, लखीमपुर को बोर्ड के पत्रांक–42/सी.ई.ओ. कैम्प/सी–5/जल–131/23 दिनांक 25.01.2023 द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुए कुल रूपये 3,50,000/– (रूपये तीन लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है।

उपरोक्त के संबंध में इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पक्ष में पर्यावरणीय क्षतिपूर्ति रूपये 3,50,000/–(रूपये तीन लाख पचास हजार मात्र) की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूतिखण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–**701502010002104** आई0एफ0एस0 कोड–**UBIN0570150** में जमा करना सुनिश्चित करें, अन्यथा इकाई के विरूद्ध नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व उद्योग एवं उसके उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, लखीमपुर खीरी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की प्रति अपने स्तर से भी प्राप्त कराकर अनुपालन कराया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

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Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com

Annexure-14

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या-/सी-5/ सहमति/131/2023 दिनांक 10-2023
पंजीकृत

सेवा में,

मैसर्स बजाज हिन्दुस्थान लि0 (शुगर इकाई),
खम्मारखेड़ा,
लखीमपुर खीरी।

यह कि मैसर्स बजाज हिन्दुस्थान लि0 (शुगर इकाई), खम्मारखेड़ा, लखीमपुर खीरी द्वारा गन्ने की क्रशिंग, जूस का सान्द्रण, सल्फीटेशन एवं क्रिस्टलाइजेशन आदि प्रक्रिया द्वारा शुगर तथा 28 मेगावाटर को–जनरेशन पावर प्लाण्ट का उत्पादन कार्य किया जाता है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है, जिसे आगे उद्योग कहा जायेगा।

यह कि मा0 एन.जी.टी., नई दिल्ली में दायर ओ0ए0 संख्या–691 रमाशंकर अवस्थी बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 27.09.2022 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों की पूर्व में संयुक्त समिति द्वारा दिनांक 21.12.2022 एवं 22.12.2022 को उद्योग का निरीक्षण किया गया था। निरीक्षण के समय इकाई में पाई गयी कमियों के दृष्टिगत उद्योग मैसर्स बजाज हिन्दुस्थान लि0 (शुगर इकाई), खम्मारखेड़ा, लखीमपुर खीरी के विरूद्ध बोर्ड के पत्रांक–41/सी.ई.ओ. कैम्प/सी–5/जल–131/23 दिनांक 25.01.2023 द्वारा कारण बताओ नोटिस निर्गत किया गया था, जिसका प्रत्युत्तर उद्योग द्वारा प्रेषित नही किया गया है।

यह कि उद्योग का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 09.02.2023 को किया गया। निरीक्षण के समय इकाई संचालित पायी गयी। उद्योग के निरीक्षण के समय मा0 एन.जी.टी., नई दिल्ली में दाखिल समिति की आख्या में दिये गये सुझावों/संस्तुतियों के संबंध में क्षेत्रीय कार्यालय, लखनऊ द्वारा दिये गये नोटिस का अनुपालन होता नही पाया गया। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी, लखनऊ के पत्र संख्या–2455/सहमति–94सी/2023 दिनांक 10.02.2023 द्वारा उद्योग के विरूद्ध दिनांक 22.12.2022 से दिनांक 21.01.2023 तक की अवधि हेतु तक गणना अनुसार (कुल अवधि 31 दिन) रूपये 30000/– प्रतिदिन की दर से कुल रूपये 9,30,000/– (रूपये नौ लाख तीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 25.01.2023 की पुष्टि किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु राज्य बोर्ड को प्रदत्त शक्तियों के अधीन एवं उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में सक्षम अधिकारी के अनुमोदनोपरान्त इकाई मैसर्स बजाज़ हिन्दुस्थान लि0 (शुगर इकाई), खम्मारखेड़ा, लखीमपुर खीरी को बोर्ड के पत्रांक–41/सी.ई.ओ. कैम्प/सी–5/जल–131/23 दिनांक 25.01.2023 द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुए कुल रूपये 9,30,000/– (रूपये नौ लाख तीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है।

उपरोक्त के संबंध में इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पक्ष में पर्यावरणीय क्षतिपूर्ति रूपये 9,30,000/– (रूपये नौ लाख तीस हजार मात्र) की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–**701502010002104** आई0एफ0एस0 कोड–**UBIN0570150** में जमा करना सुनिश्चित करें, अन्यथा इकाई के विरूद्ध नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व उद्योग एवं उसके उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, लखीमपुर खीरी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की प्रति अपने स्तर से भी प्राप्त कराकर अनुपालन कराया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

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Joint Inspection Report of M/s Bajaj Energy Limited

in the matter of

"Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

O.A.No. 691/2022"

Background: - Hon'bleNational Green Tribunal, Principal Bench, New Delhi vide its order dated,September 27th, 2022 in the matter of Rama Shankar Awasthi V/s State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operatingwithout requisite EC and consent. There is illegal extraction of groundwater for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive andThermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd.and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation ofenvironmental norms. According to the applicant, the units are operatingwithout requisite EC and consent. There is illegal extraction of groundwater for commercial purposes, in violation of Rules. It is further statedthat vide letter dated 06.04.2018, CPCB directed the project proponent(PP) to obtain requisite consent and also directed to take measuresagainst air pollution, to calibrate OCEMS, rectify TSS analyzer andprovide ladder for safety of monitoring personnel during manualmonitoring but the said directions have not been complied.

2. Having regard to above, we consider it necessary to require afactual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report maybe filedwithin two months by e-mail at judicial-ngt@gov.in preferably in the formof searchable PDF/ OCR Support PDF and not in the form of Image PDF.If on verification violations are found, the statutory regulators may takeaction and put the PP to notice of these proceedings for their response,ifany.List for further consideration on 02.01.2023...."

Copy of the reference NGT order is annexed as Annexure – I

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In compliance of NGT order, joint inspection of M/s Bajaj Energy Limited at Village-Barkhera, Tehsil Bisalpur, District-Pilibhit have been carried out during January 31st, 2023 by following team members: -

1. Shri Vimal Rajput, ASO, UPPCB, Regional Office Bareilly.
2. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow.

Salient observation in the light of Hon'ble NGT directions dated, 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

M/s Bajaj Energy Limited Unit-Barkhera, Tehsil Bisalpur, District-Pilibhit, Uttar Pradesh.

1.	Name of the industry & Address		M/s Bajaj Energy Limited Unit-Barkhera, Distt-Pilibhit Pincode:262203		
2.	Name of Contact person with designation Phone & Fax No:		Shri Prasant Singh Gautam, Sr. Officer–EHS Mobile: 09720012951		
3.	Year of commissioning		2011-12		
4.	Category of Industry		Large		
5.	Installed Capacity		2x 45 MW= 90 MW		
6.	Electricity Generated & raw material requirement				
			Raw material requirement per KWH		
	Description	**Electricity Generated (MW)**	**Coal / Coke (Kg)**	**Oil (KL)/Gas**	**Water (KL)**
	2021-22	200149	159939	-	585834
	2020-21	184175	139178	-	526861
	2019-20	90850	74297	-	281629
7.	Process details with Material Balance: Bajaj Energy Limited Unit- Barkhera • Boiler-2x190TPS CFBC boilers with fuel as Indian Coal from Central Coalfield /National coalfield Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural circulation& Balance draft) with operation steam pressure & temperature at 110kg/cm^2& 540degree centigrade. • Turbine- 2x45MW is Siemens make with rated Input pressure & Temperature of 105Kg/cm^2, 535°C • DM Plant- Make Ion Exchange- Capacity of 24 m^3/Hours • CHP- Make Techpro having capacity 160 TPH **Cooling Tower- Make Paharpur, Holding Capacity- 16,200KL**				
8.	Water Consumption & Waste Water Generated (Avg. for 2021-22)				

	➢ At Ash Yard Water Sprinkling Arrangement Available. - Water Monitor -07 No's **- Hydrant Valve- 30 No's**

16. Hazardous Waste Status (2021-22)

Sr No	HW Generated	Category	Authorised Quantity	Quantity Generated	Hazardous storage & Disposal facility
01	Used Oil	5.1	4KL	--	TSDF
02	Waste Oil	5.2	0.5 kg	--	TSDF
03	Waste oil residues	3	0.3 KL/year	--	TSDF
04	Used ion exchange residue	4	1 Ton/Year	160 KG Ton	TSDF

17. Ash Management

A) Fly Ash Generation:63843 MT

B) Bottom ash generation/disposal practiced: 6229 MT

C) Measures taken for ash handling /collection/disposal: 03 No's Silo Installed.

D) Details of silos-Number & capacity:
Fly Ash Silo-01=250 MT, Fly Ash Silo-02=250 MT, Silo (Bottom Ash)-03=100 MT

18. Fly Ash Utilisation / Disposal (FY - 2021-22 Up to January 2022)

Sr No	Utilization for	Quantity (MT)	Observations/Remarks
1.	Brick manufacturing	6229	
2.	Cement Industries	51635	
3.	Low Lying area filling	5428	

19. **Observations: -**

1. The unit has infrastructure for production of 90 MW power using coal. During inspection, the unit was not in operation.
2. The unit has obtained the NOC form SEIAA, UP for the installation of 90 MW Power plant based on coal as fuel on July 2010. NOC attached as **Annexure-IV** for reference.
3. The unit has obtained the NOC from SEIAA on behalf of M/s Hindusthan Limited (Sugar unit) to M/s Bajaj Energy Pvt. Limited in 2010 Maqsoodpur, Shahjahanpur (U.P.) copy as **Annexure- V** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up-to 17/06/2026. Copy attached as **Annexure-VI** for reference.
5. The unit has presently two bore wells to meet its fresh water requirement.

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	S.No	Area of use	Water Consumption In KLD	Wastewater Generated In KLD	Water Consumption Per KWH
	01	Process	87.45	????	2.93
	03	Cooling	4031.76		
	05	Domestic	5.78		

9. Effluent Treatment facilities provided & Disposal Details: -
   a) Ash Pond Overflow: Not Applicable
   b) Boiler Blow Down: ETP 1000 KLD
   c) Cooling tower blow down: ETP 1000 KLD
   d) Make up water for cooling tower: ETP 1000 KLD
   e) Plant Waste Water: ETP 1000 KLD
   f) Domestic Waste Water: STP 100 KLD

10.	Whether ETP facilities adequate to achieve standards	"Yes"
11.	Status of consents & Authorization (validity) **Attached as Annexure-II**	a. Air Consent: Valid up to 31.12.2023 b. Water Consent: Valid up to 31.12.2023 c. HW Authorisation: Valid up to 30.04.2025

12. Fuel Consumption

Sr No	Type of Fuel	2021-22	2020-21	2019-20
1.	Coal	159939	139178	74297
2.	Furnace oil	44.70	51.37	52.49

Details of Coal being utilized:

Year	Coal Consumption	Grade of coal	% Ash	% Sulphur	Calorific Value
2021-22	159939	Indian (NCC/NCL)	35.38	0.2	3644 kcal/kg
2020-21	139178		33.01	0.3	3815 kcal/kg
2019-20	74297		38.95	0.3	3695 kcal/kg

13.	Stack Details and Source Emission Status:	Attached as Annexure-III
14.	Whether APCDs provided are adequate to achieve standards	"ESP"

15. Pollution Control Measures adopted for fugitive emission control and status
(Near coal handling area,
Coal crusher area,
Ash disposal area and other plant areas)

- At CHP DS DE System installed
- At Coal Crusher DS & DE System available

5. The unit has presently two bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-VII** for reference.
6. The unit has installed one rain water harvesting pit within premises for regeneration of ground water. Copy of the design is attached as **Annexure-VIII** for reference.
7. The unit has established Effluent Treatment Plant (ETP), which comprises of following:
   a. Bar Screen,
   b. Mechanical Oil and Grease Trap,
   c. Equalization Tank,
   d. Coagulation and chemical mixing tank
   e. Tube settler Filter feed tank
   f. Pressure Sand Filter
   g. Activated Carbon Filter
   h. Sludge Drying Beds
   i. Treated Lagoon Storage (Capacity-13,000 m^3)

   Flow chart attached as **Annexure-IX.**
8. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. Login credentials of the OCEMS attached as **Annexure-X** for reference.
9. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater characteristics by the third party once in a year. Copy of the report annexed as annexure and calibration certificate of OCEMS installed for stack emission and ETP is attached as **Annexure-XI** for reference.
10. The unit has installed dust separation and dust extraction system at coal handling plant
11. The unit has developed green belt covering area of 37340 m^2, wherein 6294 plants have been planted. Copy of undertaking submitted in this regard by the unit is attached as **Annexure-XIII** for reference.
12. The unit has installed combined Sewage Treatment Plant (STP) for township of Sugar and Energy unit for treatment of domestic waste water. The STP found complying

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within the stipulated consent conditions granted by the UPPCB.

13. The samples are collected by joint committee and analysed by the UPPCB, regional office Bareilly. The results are tabulated below: -

Sampling Location	Parameters			
	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
ETP Outlet	8.11	36	12	40
Consented condition	*6.5-8.5*	*50*	*30*	*50*

14. The unit has 02 boilers with capacity 190 TPH each. Emission from boilers is vented through stack of height having 110 m.

15. The unit has installed two ESP for the dust emission control from flue gas. The ash unitization certificate by the unit is attached as annexure-XIV for reference.

16. During inspection, it was found that the unit has installed monkey ladder for flue gas emission monitoring which is unsafe for stack emission monitoring and not aligned with the CPCB guideline.

17. The unit is selling ash in the market for making bricks and cement industry. When the low demand occurs the unit start disposing their ash into ash dykes.

18. The unit has developed the dedicated Hazardous waste storage shed to store their Hazardous waste as per the Hazardous Waste Management Rules, 2016.

19. During visit, it was observed that housekeeping found satisfactory with in the premises of the energy unit.

20. Recommendations/Conclusion:

Vimal Kumar Rajput, ASO
UPPCB, Regional Office
Bareilly (UP).

9/12/23

Dr. D. K. Soni, Regional Director,
Regional Directorate, CPCB RD,
Lucknow (UP).

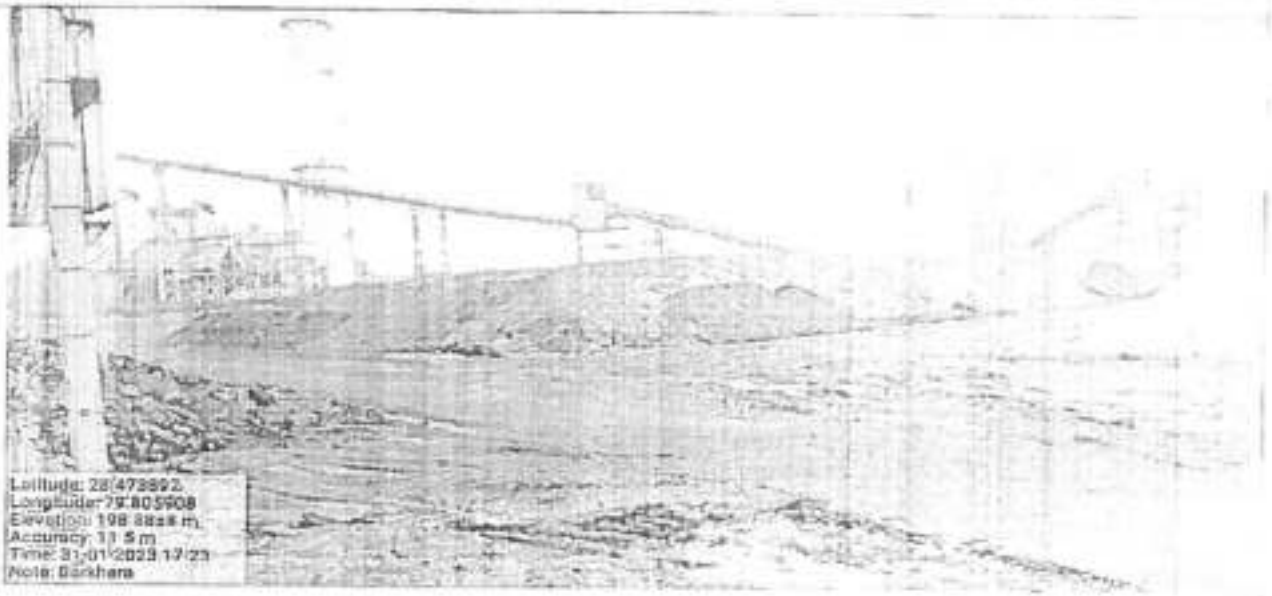
Photo gallery of M/s Bajaj Energy Limited Village Barkhera Pilibhit, in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

M/s Bajaj Energy Limited

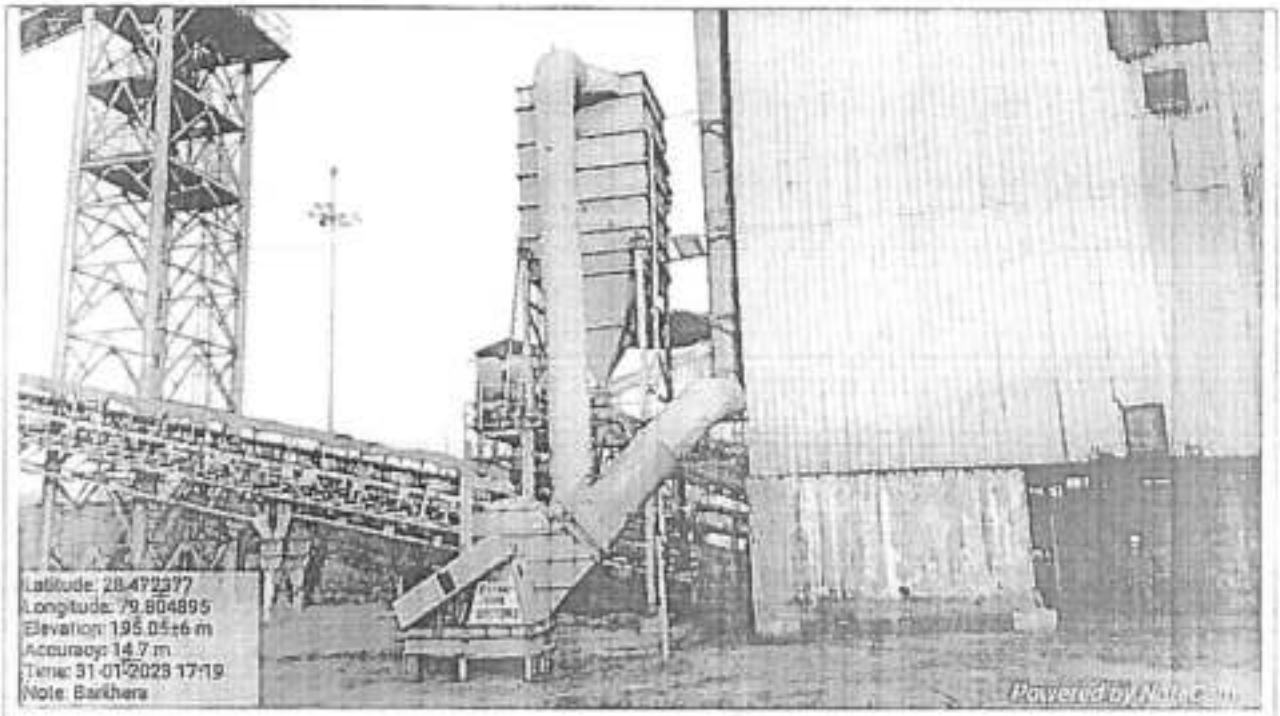
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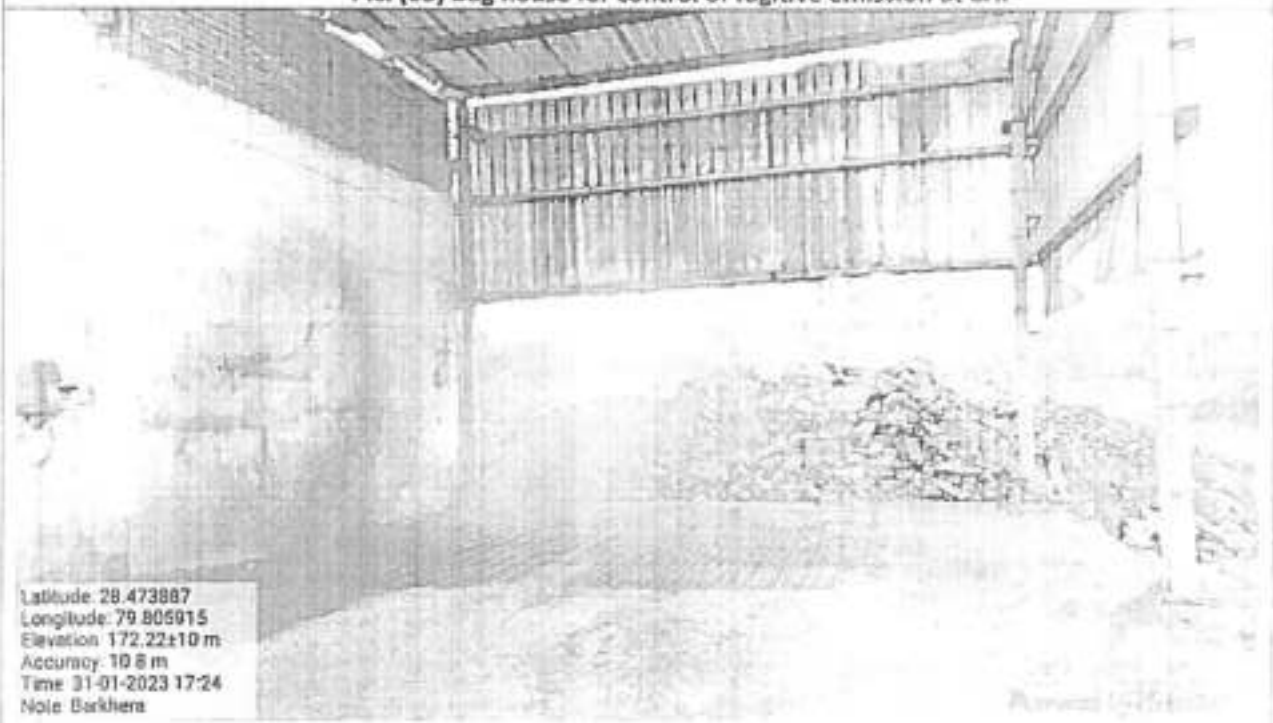
Pic. (01) Entrance gate of the unit



Pic. (02) Coal Handing Plant (CHP)

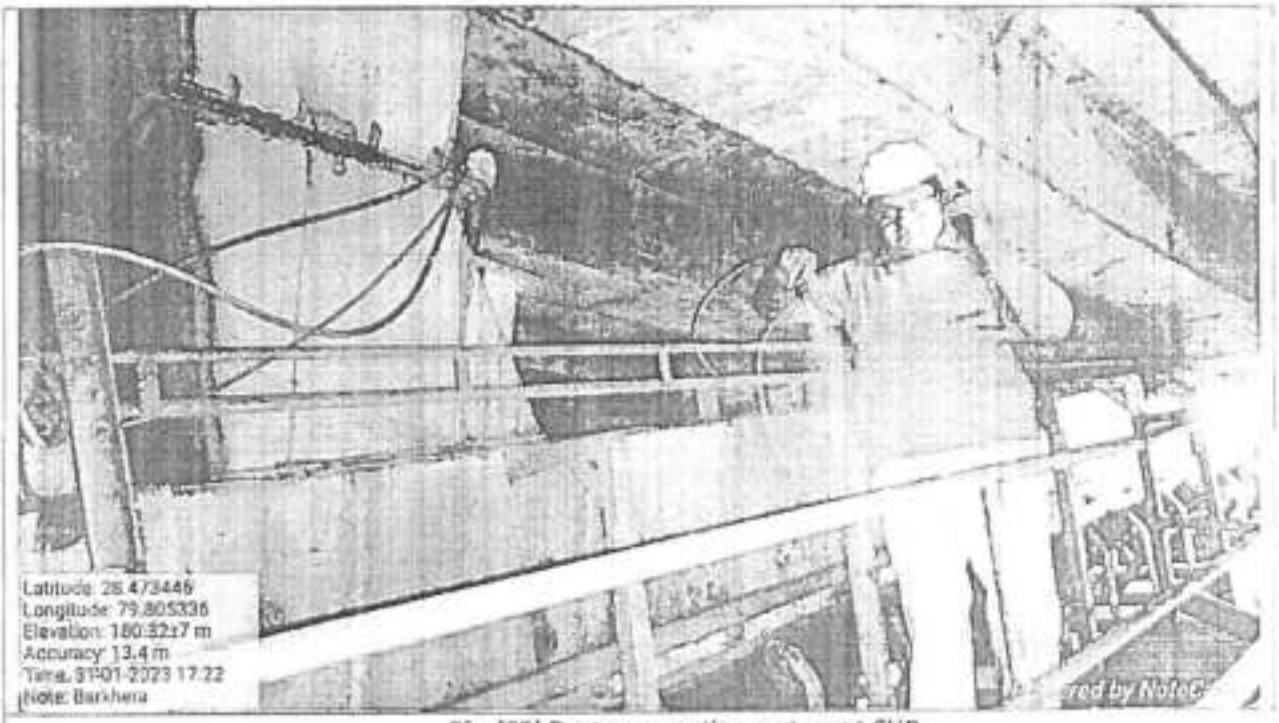


Pic. (03) Bag house for control of fugitive emission at CHP

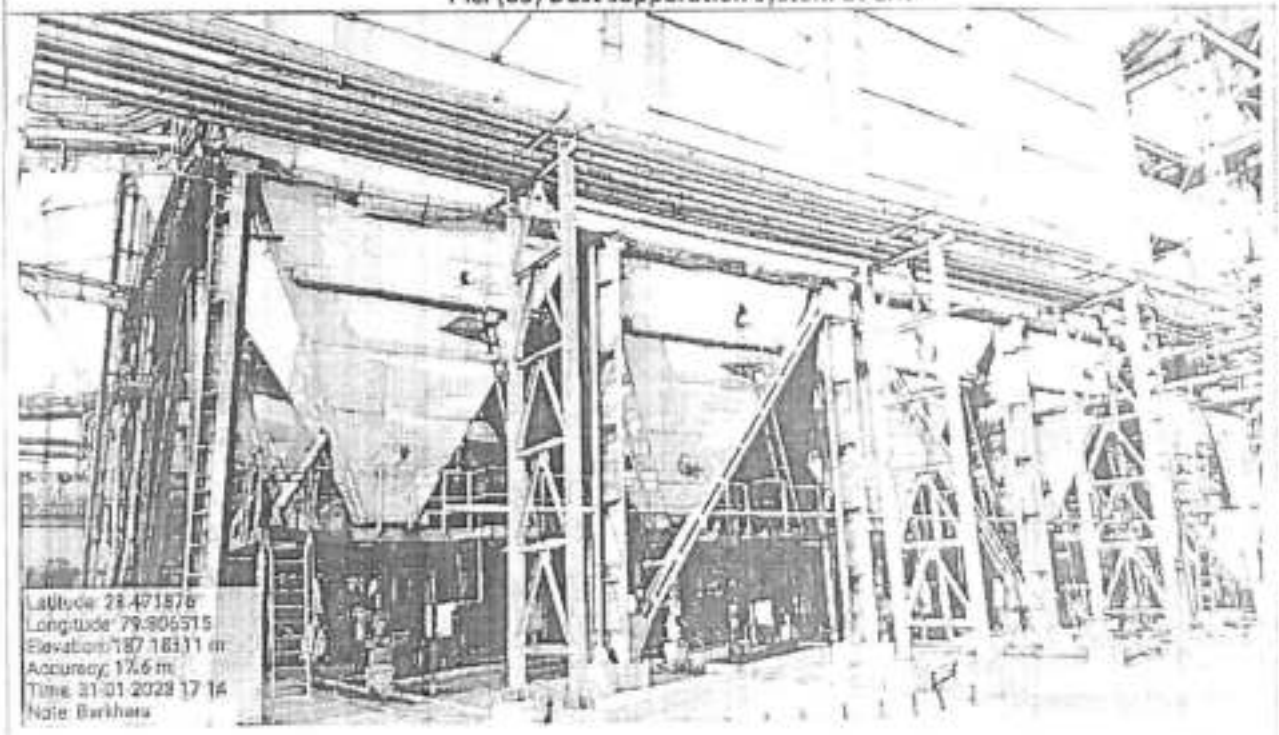


Pic. (04) Dust suppuration system at CHP

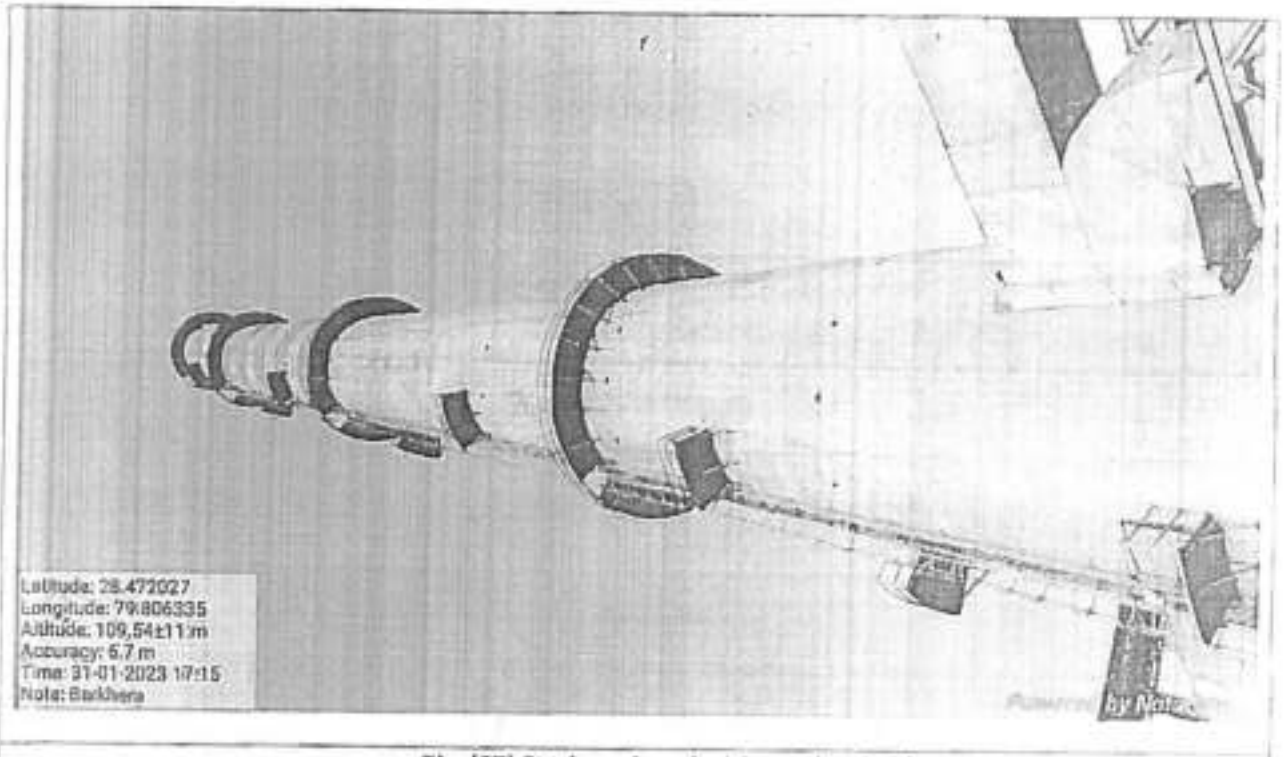
429



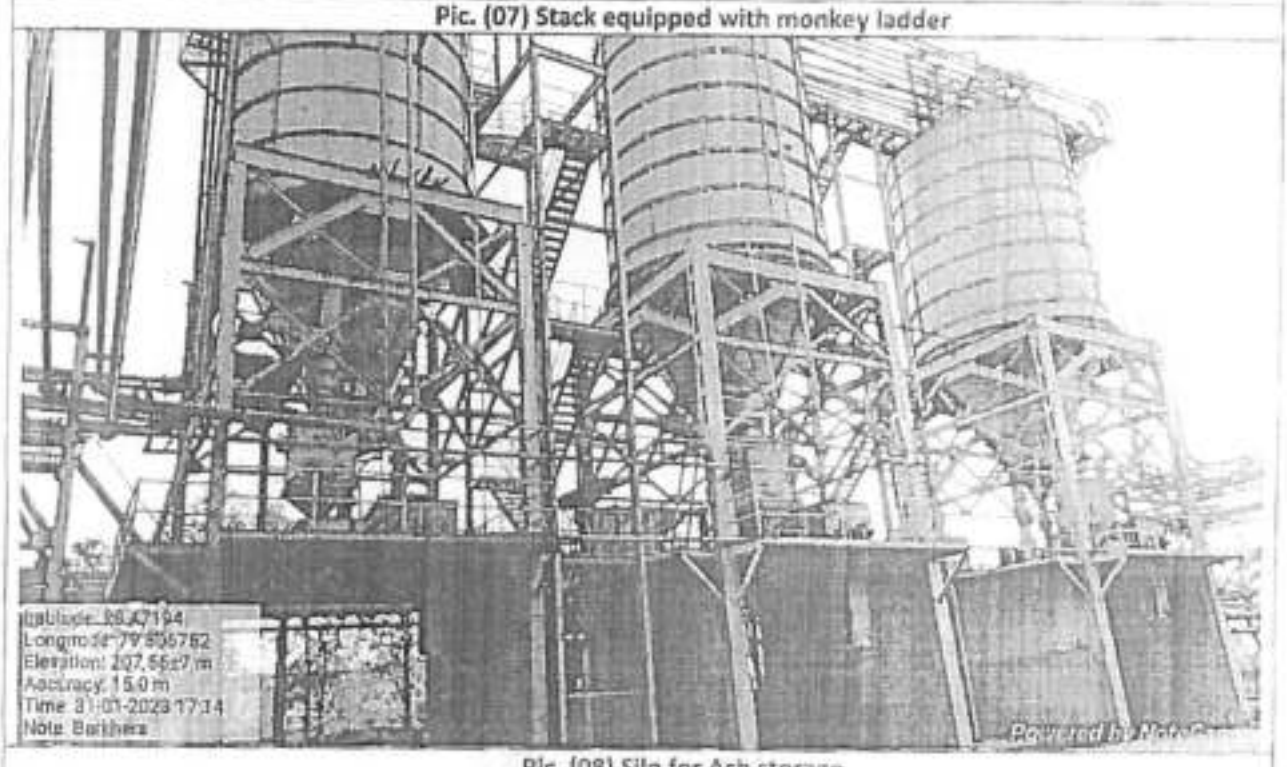
Pic. (05) Dust suppuration system at CHP



Pic. (06) APCD in Power Plant

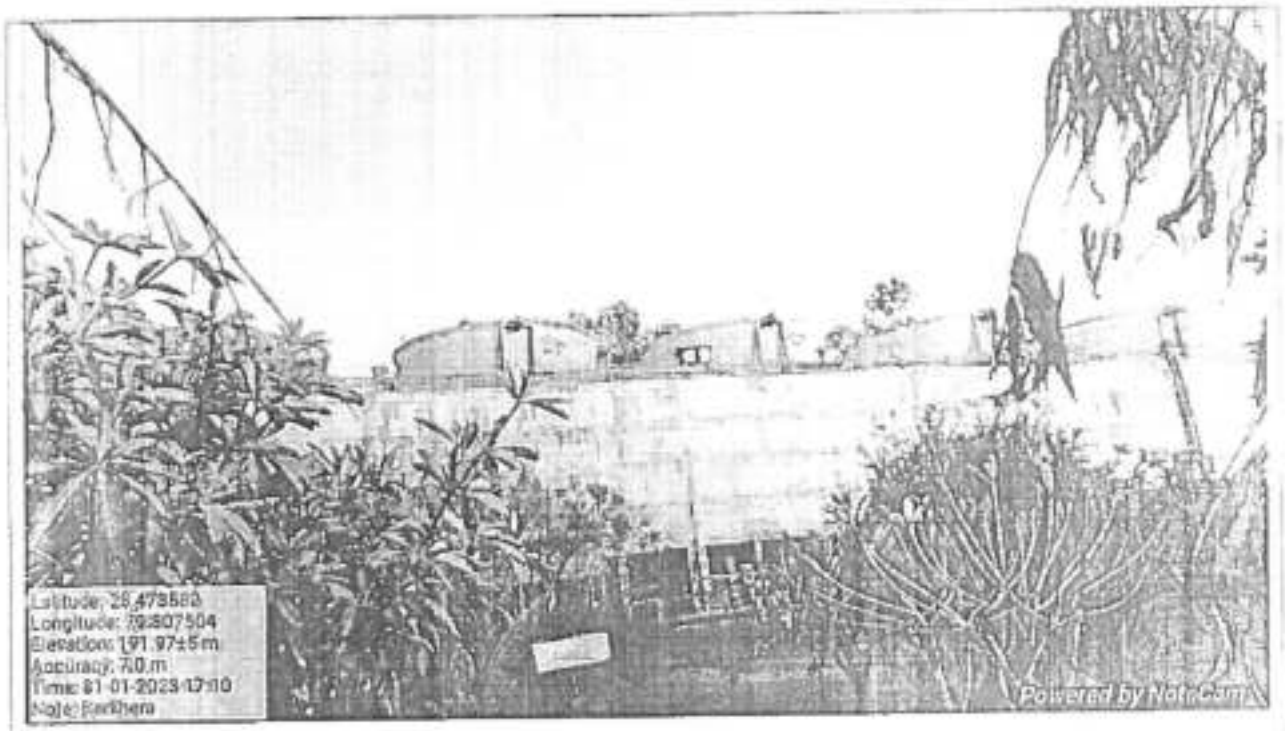


Pic. (07) Stack equipped with monkey ladder

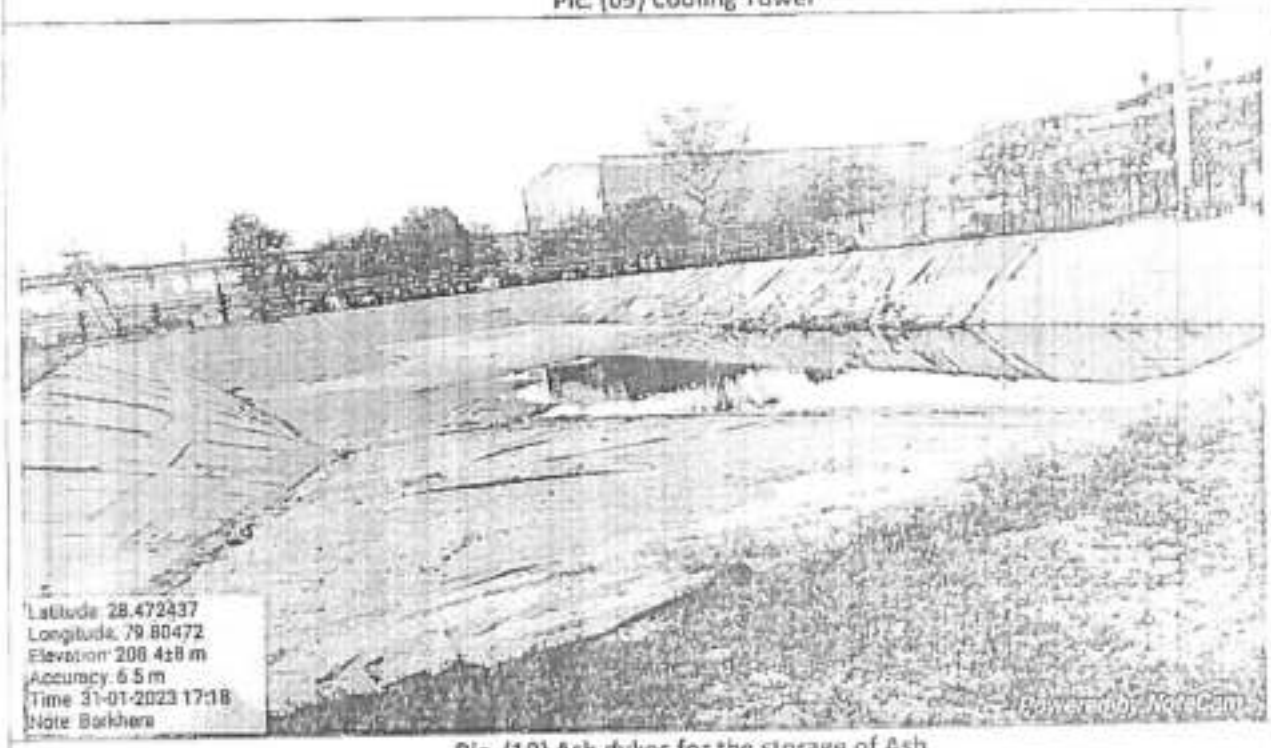


Pic. (08) Silo for Ash storage

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Pic. (09) Cooling Tower



Pic. (10) Ash dykes for the storage of Ash

Annexure-432

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Annexure - II 434

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@ uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 15/12/2021

Ref No. -
140037/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021

To ,

Shri Dr AV Singh
M/s BAJAJ ENERGY LIMITED
Bajaj Energy Limited, Village- Barkhera, Dist- Pilibhit.PILIBHIT,262203
PILIBHIT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED

Reference Application No. 13853189 Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:08:39 +05'30'

Chief Environment Officer, Circle-7

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:08:48 +05'30'

Chief Environment Officer, Circle-7

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U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 90 MW power production.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boiler of 190 TPH and 190 TPH	Coal	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 100 meter from ground level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	50mg/NM3
2	01	Sulphur Dioxide	600 mg/Nm3
3	01	Oxides of Nitrogen	300 mg/Nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production power 90 MW power production.
2. Unit shall maintain and operate Air pollution control system i. e. Electrostatic precipitator in the boilers regularly and ensure that stack emissions shall always meet the norms specified in Rule 25 of Environment (Protection)Rules 1986.
3. Unit shall operate and maintain properly the installed online emission monitoring system and ensure the connectivity to the servers of CPCB and UPPCB .
4. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
5. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
10. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 11:08:59 +05:30

Chief Environment Officer, Circle-7

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

F674440

संदर्भ संख्या सी–५/एनओसी–१२६/२०१० दिनांक 25-5-10

सेवा में,

मे० मै० बजाज हिन्दुस्तान लिमिटेड
(शुगर यूनिट) ग्राम बरखेडा, बीसलपुर,
पीलीभीत

जल(प्रदूषण निवारण तथा नियंत्रण०) अधि० १९७४ एवं वायु(प्रदूषण निवारण तथा नियंत्रण) अधि० १९८१ के प्रविधानों के अंतर्गत अनापत्ति प्रमाण सम्पत्र।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/ कार्यरत इकाई की उत्पादन क्षमता में विस्तार /संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक ११-१२-०९ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल : मै० बजाज हिन्दुस्तान लि०, (शु०डि०)
ग्राम बरखेडा, बीसलपुर,
पीलीभीत

(ख) उत्पादन : ९० मेगावाट थर्मल पावर

(ग) मुख्य कच्चे माल : कोयला-१६०० एम०टी०/दिन

(घ) औद्योगिक उत्प्रवाह की मात्रा : २००० कि०ली०/दिन

(ङ) प्रयुक्त ईंधन : कोयला- १६०० एम०टी०/दिन

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

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5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक .....३०-७-१०..... तक अवश्य प्रस्तुत की जाए।

७- उद्योग द्वारा पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा जारी चार्टर के प्रविधानों के अक्षरशः अनुपालन किया जाना सुनिश्चित किया जाये।

८- उत्पादन प्रक्रिया तथा वायु प्रदूषण नियंत्रण व्यवस्था के सतत इण्टर लाकिंग की व्यवस्था किया जायेगा।

९- उद्योग द्वारा स्थल पर नियमानुसार कम से कम ३३ प्रतिशत हरित पटिटका के रूप में विकसित किया जायेगा।

१०- उद्योग की स्थापना का कार्य पर्यावरण एवं वन मंत्रालय भारत सरकार के नोटिफिकेशन दिनांक १४-९-०६ के अनुरूप स्टेट लेवल इन्वायरमेंटल कमेटी से क्लीयरेंस प्राप्त करने के पश्चात ही किया जायेगा।

११- उद्योग से जनित राख के उपयोग हेतु सीमेंट प्लांट से अनुबंध किया जायेगा।

१२- उद्योग से औद्योगिक प्रक्रिया से जनित सालिड वेस्ट (राख) के सुरक्षित भंडारण/उपयोग हेतु विस्तृत योजना का विवरण (१० वर्ष तक की) एक माह में प्रेषित किया जाना सुनिश्चित करें।

राख (१० वर्ष तक की) एक माह में प्रेषित किया जाना सुनिश्चित करें।

१३- उद्योग दो माह के अंदर जल प्रदूषण नियंत्रण व्यवस्था ई०टी०पी० पूर्ण डिजाइन डिटेल राज्य बोर्ड में जमा किया जायेगा।

१४- उद्योग द्वारा चार्टर के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।

१५- उद्योग सुनिश्चित करें कि ऐश या फलाई ऐश ओवर फ्लो अथवा अन्य किसी सतही जल श्रोत/नदी में नहीं किया जायेगा।

१६- उद्योग रेन वाटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाये।

उपरोक्त अंकित शर्तों में से क्रम संख्या- ७ से १६ तक शर्तें संवेदनशील श्रेणी की हैं उक्त का अनुपालन समयबद्ध रूप से कराये जाने के उद्देश्य से रू० दस लाख की बैंक गारंटी वांछित हैउपरोक्त बैंक गारंटी पर निर्गमन तिथि से १५ दिन के अंदर बैंक गारंटी जमा किया जाना सुनिश्चित करें अन्यथा यह अनापत्ति प्रमाण पत्र रिवोक किया जा सकता है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एंव सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव

पृष्ठांकन सं. /एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : शाहजहाँपुर

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : बरेली

4. .....

मुख्य पर्यावरण अधिकारी

(सर्किल– ५)

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140039/UPPCB/Bareilly(UPPCBRO)/CTO/water/
PILIBHIT/2021

Dated : 15/12/2021

To ,

Shri Dr AV Singh
M/s BAJAJ ENERGY LIMITED
Bajaj Energy Limited, Village- Barkhera, Dist- Pilibhit,PILIBHIT,262203
PILIBHIT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED

Reference Application No :13853541 **Dated :15/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:09:28 +05'30'

Chief Environment Officer, Circle-7

Enclosed : As above
(condition of consent):

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:09:37 +05'30'

Chief Environment Officer, Circle-7

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED vide

Consent Order No. 13853541/ Water Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 90 MW power production.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	5 KLD	Septic Tank
2	Industrial	980 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	980 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

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9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is valid for production power 90 MW power production.
2- Water consumption shall not exceed 985 KLD, effluent generated from process shall be Treated in ETP and discharge norms shall be as prescribed in Rule 5 of Environment(Protection) Rules 1986
3- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4- Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
5- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
6- Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016
7- Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.
8- Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit
9- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11- Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
12- The industry shall submit the permission from the State Ground Water Authority within 3 months.
13- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:09:47 +05'30'

Chief Environment Officer, Circle-7

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 8834/UPPCB/Bareilly(UPPCBRO)/HWM/PILIBHIT/2019 Dated: 30/04/2020

To,

M/s BAJAJ ENERGY LIMITED

Village - Barkhera, Tehsil - Bisalpur, District - Pilibhit,PILIBHIT,262203

Tehsil : Bilaspur

District :PILIBHIT

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 8834 and 30/04/2020 .
2. Reference of application (No. and date) 5387493 and 11/06/2019 .
3. Mr ASHOK KUMAR MEHTA of M/s BAJAJ ENERGY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village - Barkhera, Tehsil - Bisalpur, District - .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1)- Used Oil	TSDF/ Authorise recyclers	4KL/annum
2	Schedule I(Category 3.3)- sludge and filter contaminated with oil	TSDF/ Authorise recyclers	0.5 Ton /annum
3	Schedule I(Category 33.1) Empty barrels/containers/liners contaminated with hazardous chemicals /wastes- Used Oil	TSDF/ Authorise recyclers	1 Ton / annum
4	Schedule I(Category 5.2)-waste and residue containing oil	TSDF/ Authorise recyclers	0.3 Kl/ annum
5	Schedule I(Category 35.3)-ETP Sludge	TSDF	3Ton / annum
6	Schedule I(Category 35.3)-Spent ion exchange resin containing toxic metal	TSDF	1 Ton / annum

1. The authorization shall be valid for a period of 30/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

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CEO/EE, I/C Circle_____

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

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MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited - Pilibhit

Village - Barkhera Kalan, Distt - Pilibhit Pilibhit-262203, UP

is a registered member of our facility

BOWML/K/3767/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3767/20

Expiry Date : February 04, 2023

Scan & Verify

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com

Digitally Signed By:Pragati Rohtagi
Date: 2021-12-31 14:28:03
IP: 122.160.48.54
ID: AJ0KxHga3wKBHbhOOPkOQ==
Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com

Digitally Signed By:Sunder K Kukreja
Date: 2021-12-31 14:43:29
IP: 122.160.48.54
ID: JP1hYAEKxuYjdzSKSY4Awg==
Click here to E-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 16, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP), India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

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Annexure - IV

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Ref No. /SEAC/ 367/2009-10/ADIY) Date December, 2010

To,

Dr. A.V. Singh,
Head(Distillery Business & EHS)
M/s Bajaj Energy Pvt Ltd,Bajaj Bhawan, Jamnalal Bajaj Marg,
Nariman Point, Mumbai.

Sub: Regarding amendment in Environmental Clearance to change the company name of proposed power plants from M/s Bajaj Hindusthan Ltd. to M/s Bajaj Energy Pvt Ltd, Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai.

Dear Sir,

Please refer to your letter dated 26/10/2010 addressed to the Secretary, State Level Environment Impact Assessment Authority, U.P.Govt. of U.P.Dr. Bhimrao Ambedkar Paryavaran Bhawan, Vibhuti Khand-I, Gomti Nagar, Lucknow on the subject as above. The Authority has considered your application in its meeting dated 13.12.10 and as discussed the name of the company as mentioned in the E.C issued vide letter no. 1075/SEAC/367/2009 dated 09-07-2010 is amended as follows:

Location of Power plant	From Company name	To Company name
Village Barkhera, Tehsil Sidhpur, Block Barkhera District-Pilibhit, U.P.	M/s Bajaj Hindusthan Ltd.	M/s Bajaj Energy Pvt Ltd. Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, Eastern Regional Office, Kendriya Bhawan, Kendriya Sector H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PCOP Bhawan, Gomti Nagar, Lucknow.
5. Nodal Officer, SEAC, Directorate of Environment, U.P. Lucknow.

(Dr. Yashpal Singh)
Secretary, SEAC and
Director, Environment Directorate, Govt. of U.P.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

Ref. No. 1075 /SEAC/367/2009/

Date 9 July 2010

To,

Dr. A. V. Singh,
Head (Distillery Business & EHS)
M/s Bajaj Hindusthan Ltd.,
B-10, Sector-03,
NOIDA.

Sub: Regarding the Environmental Clearance for 90 MW Indpendent Coal based thermal Power Plant at Village- Barkhera, Tehsil- Bisalpur, Block- Barkhera, District-Pilibhit, M/s Bajaj Hindusthan Ltd..

Dear Sir,

Please refer to your letter dated 10-06-2010 addressed to the Secretary, State Level Expert Appraisal Committee, Govt. of Uttar Pradesh, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered your application in its meeting dated 30/06/2010.The Committee noted that terms of reference for the proposed project were issued vide letter No. 36/Parya/SEAC/367/09 dated 6th January, 2010. The Committee also observed the decision taken by the SEIAA in its meeting dated 30/04/2010 on the request made by the project proponents through letter dated 19/03/2010. Public Hearing for the project was held on 28-5-2010 and the Public Hearing Report was communicated to Directorate of Environment through letter No.F-68141/C-5/NOC-126/10. Dated 07.06.10. The Committee was given to understand by the representatives of project proponents present in the meeting that:

1. The Environmental Clearance is sought for proposed 90 MW Indpendent Coal based thermal Power Plant at Village- Barkhera, Tehsil- Bisalpur, Block- Barkhera, District-Pilibhit, M/s Bajaj Hindusthan Ltd.
2. The total land requirement is 51 acres out of which 16.0 acres is for plant and machinery,25.0 acres is for green area and 10 acres is for ash pond.
3. Proposed Water consumption is 6984 kld which shall be sourced from ground water.

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4. Coal requirement for the proposed project is 1600MT/day.

5. The project proposal is covered under category "1d" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 30-06-2010) on the aforesaid project the State Level Environment Impact Assessment Authority (meeting held on 08-07-2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of all general conditions prescribed by the Committee earlier and following specific condition:

1. Consent for establishment shall be obtained from U.P.Pollution Control Board and a copy shall be furnished to the SEIAA, U.P. before taking up any construction activity at the site.
2. Compliance regarding all the issues raised at the Public Hearing shall be ensured and communicated.
3. A stack of 110 metres height shall be provided with stack monitoring facility (sampling code etc.) for NOX and particulate matter. Exit velocity of flue gases shall not be less than 15 metres per second. The data collected shall be analysed and submitted regularly to the Ministry.
4. High efficiency electro-static precipitator (ESP) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm^3.
5. Adequate dust extraction and dust separation system in dusty areas such as in fuel handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
6. Water requirement of 6984 metre^3 /day shall be met from ground water. Necessary prior permission for drawl of requisite quantity of ground water for the project shall be obtained from the competent authority.
7. Close cycle cooling system with cooling towers shall be provided.
8. The treated effluents conforming to the prescribed standards shall be recalculated and re-used within the plant. There shall be no discharge outside the plant boundary except during monsoon for storm water. Arrangements shall be made that effluents and storm water do not get mixed.
9. A suitable sewage treatment facility shall be provided and the treated sewage shall be used for raising green belt/plantation.
10. Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology.
11. Regular monitoring of ground water in and around the project area shall be carried out; records maintained and six-monthly reports shall be submitted to the competent authorities.
12. Leq. of noise levels emanating from turbines shall be limited to 75 dBA. For people working in the high noise areas. Requisite protective equipments

like ear plugs/ear muffs etc shall be provided. Workers engaged in noisy areas such as turbines, air compressors etc shall be periodically examined to maintain audio metric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.

13. Fly ash management shall be done as per fly ash notification of Govt. of India.
14. Appropriate safeguard measures to guard against fire hazards shall be undertaken.
15. A green belt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.
16. First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
17. Regular monitoring of ground level concentration of SO2, NOX and RSPM (PM10 and PM2.5) including chlorine at work zone shall be carried out in the impact zone and records maintained. In addition, the new parameters mentioned in new NAAQS should also be taken into account. If at any stage, these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Six-monthly reports shall be submitted to the Government of India also.
18. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
19. Half-yearly report on the status of implementation of the stipulated conditions and environmental safeguards shall be submitted to the MoEF, Govt of India/CPCB/SPCB and to this authority.
20. A separate plan for the treatment of DM plant waste should be prepared.
21. Plantation at the point of maximum impact should be undertaken.
22. Separate funds shall be allocated for implementation of environmental protection measures along with item wise breakup. These costs shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for any other purposes and year wise expenditure should be reported to the Govt. of India/CPCB/SPCB and to this authority.
23. The project authorities shall inform regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
24. In case of any deviation or alteration in the project proposed from those submitted to this authority, a fresh Reference should be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03

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months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Demi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for monitoring & Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC &
Director, Environment Directorate,
Govt. of U.P.

Annexure - V 452

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं॰ सी-5 / एन०ओ०सी०-926 / दिनांक -

सेवा में,

मै॰बजाज हिन्दुस्तान लिमिटेड
शुगर (यूनिट), ग्राम बरखेडा, बीसलपुर
पीलीभीत

विषयः- उद्योग का नाम परिवर्तन करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 02-[illegible] का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के संदर्भ में अवगत कराना है कि इस कार्यालय के पत्रांक संख्या 926 / सी-5 / एन०ओ०सी०- 926 / 96 दिनांक [illegible] द्वारा मै॰बजाज हिन्दुस्तान लिमिटेड शुगर (यूनिट) बरखेडा, बीसलपुर, पीलीभीत को [illegible] प्रदान किया गया है। उक्त पत्र में मै॰ बजाज हिन्दुस्तान लिमिटेड के स्थान पर मै॰ बजाज हिन्दुस्तान लि॰ प्रा॰लि॰ का नाम से संशोधित किया जाता है। उद्यान का प्रस्तावित स्थल उद्यान की उत्पादन क्षमता तथा शेष उल्लिखित शर्तें पूर्ववत रहेंगी।

भवदीय,

[illegible]
सदस्य सचिव

प्रतिलिपिः- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- क्षेत्रीय अधिकारी, उ॰प्र॰ प्रदूषण नियंत्रण बोर्ड [illegible]
2- महाप्रबन्धक जिला उद्योग केन्द्र पीलीभीत

विकास भवन, पृथम तल, बी ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720661
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साईट : www.uppcb.com

[illegible]
Gomti Nagar, Lucknow [illegible]
Phone : 2720831, 2720828, 2720691, 2720661
Fax : 05[illegible]
e-mail : [illegible]
Web-site : [illegible]

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Annexure -VI

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources

CONSERVE WATER - SAVE LIFE

Regional Director

CGWA/NOC/Proj/2010/810

No.21-4(245)/NR/CGWA/2009- Dated

To

M/s Bajaj Hindusthan Ltd
Jamnalal Bajaj Marg, Bajaj Bhawan
B-1, Sector-3, Noida-201301
Uttar Pradesh

Sub:- NOC for ground water withdrawal in respect of M/s Bajaj Hindusthan Ltd., for their expansion of existing co-generation plant capacity from 34 to 124 MW located at village Barkhera, Tehsil Bisalpur, Block Barkhera, District Pilibhit, Uttar Pradesh- reg.

Sir

Kindly refer to your application dated [illegible] on the above cited subject. Based on recommendations of Regional Director, CGWA, Northern Region, Lucknow vide their office letter no. [illegible] dated 11.1.2010 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Bajaj Hindusthan Ltd., for their expansion of existing co-generation plant capacity from 34 to 124 MW located at village Barkhera, Tehsil Bisalpur, Block Barkhera, District Pilibhit, Uttar Pradesh.

The NOC is subject to the following conditions:

1. The firm may abstract 6984 m³/day [illegible] through 7 borewells (6 working + 1 stand by) [illegible] abstraction structures to be constructed [illegible] after prior approval of the CGWA.
2. The well to be fitted with water meter at the outlet at its own cost and monitoring of ground water [illegible] accordingly on regular basis at least four times [illegible] water quality to be monitored twice in a year [illegible] and post monsoon periods.
3. M/s Bajaj Hindusthan Ltd., shall [illegible] with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge [illegible] ground water resources of the area [illegible] issue of this offer.
4. The photographs of the recharge [illegible] same are to be furnished [illegible]

A-2, W-3, Curzon Road Barracks, Kasturba Gandhi Marg, New Delhi-110001
Phone No. (011) 23384973, 23384632, Fax No. [illegible], E-mail: [illegible] (011)

Ground Water Board, Northern Region, [illegible] for information and under intimation to this office.

5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area in [illegible] Central Ground Water Board, Northern [illegible].

6. The ground water monitoring [illegible] submitted to Central Ground Water Board, Northern Region, [illegible] adequate treatment.

8. Action taken report in respect of [illegible] CGWA within one year period.

9. The permission is liable to be cancelled [illegible] any of the conditions as mentioned [illegible].

Regional Director

Copy for information to:

1. The Secretary, State Level Environment Impact Assessment Authority, Uttar Khand, [illegible]

2. The Regional Director, Central Pollution Control Board, [illegible] reference to your letter [illegible] 11.2010.

3. [illegible] Chairman, CGWB, [illegible]

Regional Director

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Regional Director

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2018-326-R

No.21-4(245)/NR/CGWA/2009- 1843

Dated:- 19 SEP 2018

To

M/s Bajaj Energy Limited
Bajaj Bhawan, Sector – 3, Noida,
District Gautam Buddha Nagar,
Uttar Pradesh - 201301

Sub:- Renewal of NOC for ground water withdrawal to M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Barkhera, Block Bisalpur, District Pilibhit, Uttar Pradesh - reg.

Refer to your application dated 07/07/2017 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their office letter No. 21-4/(241)/NR/CGWA/2018-3495 dated 17/07/2018, and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 27/01/2010 is hereby accorded to **M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Barkhera, Block Bisalpur, District Pilibhit, Uttar Pradesh.** The renewed NOC is valid from 29/08/2018 to 28/08/2021 and subject to the following conditions:-

1. The firm may continue to abstract **6,984 cu.m/day** (not exceeding **20,95,850 cu.m/year**) ground water through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall remain fitted with digital water meters by the firm and monitoring of monthly ground water abstraction data of each well shall be recorded in a log book.
3. **M/s Bajaj Energy Limited,** shall, continue to implement ground water recharge measures to the tune of **10,50,000 m^3/year** for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall continue to execute monthly ground water level monitoring in the project area through five (5) nos. of existing piezometers as well as around the project area within 2 KM radius by establishing key wells in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm shall install digital water level recorders on all of the existing piezometers and install telemetry system in one of the piezometers and share the user ID and password of the telemetry system with

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone : (011) 23383561 Fax : 23382051, 23386743
Website: www.cgwa.noc.gov.in

the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

5. The ground water quality shall be monitored once in a year during pre monsoon period.
6. The firm shall take up annual water audit and adopt measures with an objective to reduce fresh water consumption.
7. The ground water monitoring data in respect of S. No. 2, 4, 5, & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
12. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
13. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

Regional Director

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Pilibhit, Uttar Pradesh.**
2. The District Magistrate, District Pilibhit, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 17/07/2018.
4. Guard File 2018-19.

Regional Director

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039812

VALID FROM 23/06/2021 TO 22/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000101

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Barkhera ,Tehil -Bisalpur ,Distt - Pilib	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0006
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	06/06/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/01/2021	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**30/12/2022**

Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017141

VALID FROM 23/06/2021 TO 22/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000100

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Bajaj Energy Ltd, Village-Barkhera, District - Pil	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0005
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at leasst 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**30/12/2022**

Place **Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022872

VALID FROM 23/06/2021 TO 22/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000095

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village- Barkhera, Tehsil- Bisalpur, Dist- Pilibhi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0004
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:	972000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**30/12/2022**

Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

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Annexure - VII

Borewell Logbook

Month - Nov

Date	Borewell # 1 (Near Cooling Tower)		Borewell # 2 (Near Store)		Borewell # 3 (Near CHP)		Total Water Consumption in (KL/Day)
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	
01-11-22	616865	41	871541	0	346961	0	41
02-11-22	616906	41	871541	0	346961	0	41
03-11-22	616906	0	871541	0	346961	0	0
04-11-22	616943	37	871541	0	346961	0	37
05-11-22	616943	0	871541	0	346961	0	0
06-11-22	616943	0	871541	0	346961	0	0
07-11-22	616974	31	871541	0	346961	0	31
08-11-22	616974	0	871541	0	346961	0	0
09-11-22	617011	37	871541	0	346961	0	37
10-11-22	617011	0	871541	0	346961	0	0
11-11-22	617011	0	871541	0	346961	0	0
12-11-22	617011	0	871541	0	346961	0	0
13-11-22	617011	0	871541	0	346961	0	0
14-11-22	617033	22	871541	0	346961	0	22
15-11-22	617033	0	871541	0	346961	0	0
16-11-22	617113	80	871541	0	346961	0	80
17-11-22	617266	153	871541	0	346961	0	153
18-11-22	617266	0	871541	0	346961	0	0
19-11-22	617266	0	871572	31	346961	0	31
20-11-22	617266	0	871572	0	346961	0	0
21-11-22	617266	0	871600	28	346961	0	28
22-11-22	617266	0	871600	0	346961	0	0
23-11-22	617266	0	871663	63	346961	0	63
24-11-22	617266	0	871663	0	346961	0	0
25-11-22	617266	0	871696	33	346961	0	33
26-11-22	617266	0	871696	0	346961	0	0
27-11-22	617266	0	871696	0	346961	0	0
28-11-22	617266	0	871696	0	346961	0	0
29-11-22	617266	0	871696	0	346961	0	0
30-11-22	617266	0	871696	0	346961	0	0
Total	-	442	-	155	-	0	597

Shift Incharge

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
(U.P)-262

Borewell Logbook

Month - JANUA

Date	Borewell # 1 (Near Cooling Tower)		Borewell # 2 (Near Store)		Borewell # 3 (Near CHP)		Total Water Consumption in (KL/Day)	Re
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-01-23	626482	1509	877446	1168	349779	831	3508	
02-01-23	628782	2100	878777	1331	350486	707	4138	
03-01-23	628064	1282	880960	2183	350896	410	3875	
04-01-23	630585	2521	882229	1269	350896	0	3790	
05-01-23	633263	1678	883964	1735	351210	314	3727	
06-01-23	634432	2169	885145	1181	351733	523	3873	
07-01-23	635557	1325	886261	1116	353039	1306	3747	
08-01-23	637998	2241	887038	827	353833	794	3862	
09-01-23	640358	2360	888164	1078	354451	618	4054	
10-01-23	642628	2270	889789	1625	355107	656	4551	
11-01-23	644248	1620	891982	2193	355225	118	3931	
12-01-23	646740	2492	893811	1829	355328	103	4424	
13-01-23	648303	1563	895630	1819	356016	688	4070	
14-01-23	649567	1264	896367	737	356812	796	2797	
15-01-23	651333	1766	898056	1689	356812	0	3455	
16-01-23	653821	2488	898596	540	357474	662	3690	
17-01-23	655109	1288	899897	1301	358268	794	3383	
18-01-23	656854	1745	901005	1108	359225	982	3835	
19-01-23	659022	2168	901981	976	359815	565	2709	
20-01-23	661496	2474	902547	666	360643	828	3968	
21-01-23	663241	1745	903493	846	361401	758	3349	
22-01-23	665256	2015	904175	682	362191	790	3487	
23-01-23	667048	1792	904850	675	362873	682	3149	
24-01-23	668833	1785	905878	1028	363662	789	3602	
25-01-23	669906	1073	907742	1864	364265	603	3540	
26-01-23	671685	1779	908512	770	364263	0	2549	

Shift Incharge

Bajaj Energy Ltd.
Bisalpur
Vill-Barkhera Kalan
Pilibhit (U.P)-26

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Borewell Logbook

Month - DEC - 2022

Date	Borewell # 1 (Near Cooling Tower)		Borewell # 2 (Near Store)		Borewell # 3 (Near CHP)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-12-22	617266	0	871696	0	346961	0	0	
02-12-22	617266	0	871793	97	346961	0	97	
03-12-22	617346	80	871793	0	346961	0	80	
04-12-22	617346	0	871793	0	346961	0	0	
05-12-22	617346	0	871815	22	346961	0	22	
06-12-22	617346	0	871815	0	346961	0	0	
07-12-22	617346	0	871815	0	346961	0	0	
08-12-22	617346	0	871822	7	346961	0	7	
09-12-22	617346	0	871822	0	346961	0	0	
10-12-22	617346	0	871822	0	346961	0	0	
11-12-22	617346	0	871822	0	346961	0	0	
12-12-22	617346	0	871822	0	346961	0	0	
13-12-22	617346	0	871822	0	346961	0	0	
14-12-22	617346	0	871853	31	346961	0	31	
15-12-22	617346	0	871853	0	346961	0	0	
16-12-22	617346	0	871853	0	346961	0	0	
17-12-22	617488	142	871897	44	346961	0	186	
18-12-22	617686	198	871897	0	346961	0	198	
19-12-22	617779	93	871897	0	346961	0	93	
20-12-22	617779	0	871897	0	346961	0	0	
21-12-22	617779	0	871897	0	346961	0	0	
22-12-22	617779	0	871931	34	346961	0	34	
23-12-22	617779	0	871931	0	346961	0	0	
24-12-22	617779	0	871931	0	346961	0	0	
25-12-22	617779	0	871931	0	346961	0	0	
26-12-22	617779	0	871931	0	346961	0	0	
27-12-22	617907	128	871931	0	346961	0	128	
28-12-22	618499	592	872401	470	346961	0	1062	
29-12-22	620594	2095	873609	1208	347325	364	3667	
30-12-22	621938	1344	875081	1472	348167	842	3658	
31-12-22	623173	1235	876278	1197	348948	781	3213	
Total	—	5907	—	4582	—	1987	12476	

Shift Incharge

Bajaj Energy Ltd.
Bagasse Road
Village Khanpur Kalan
Pilibhit (U.P)-262203

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Depth : 3.5 mtr

Annxure - VIII

list provided

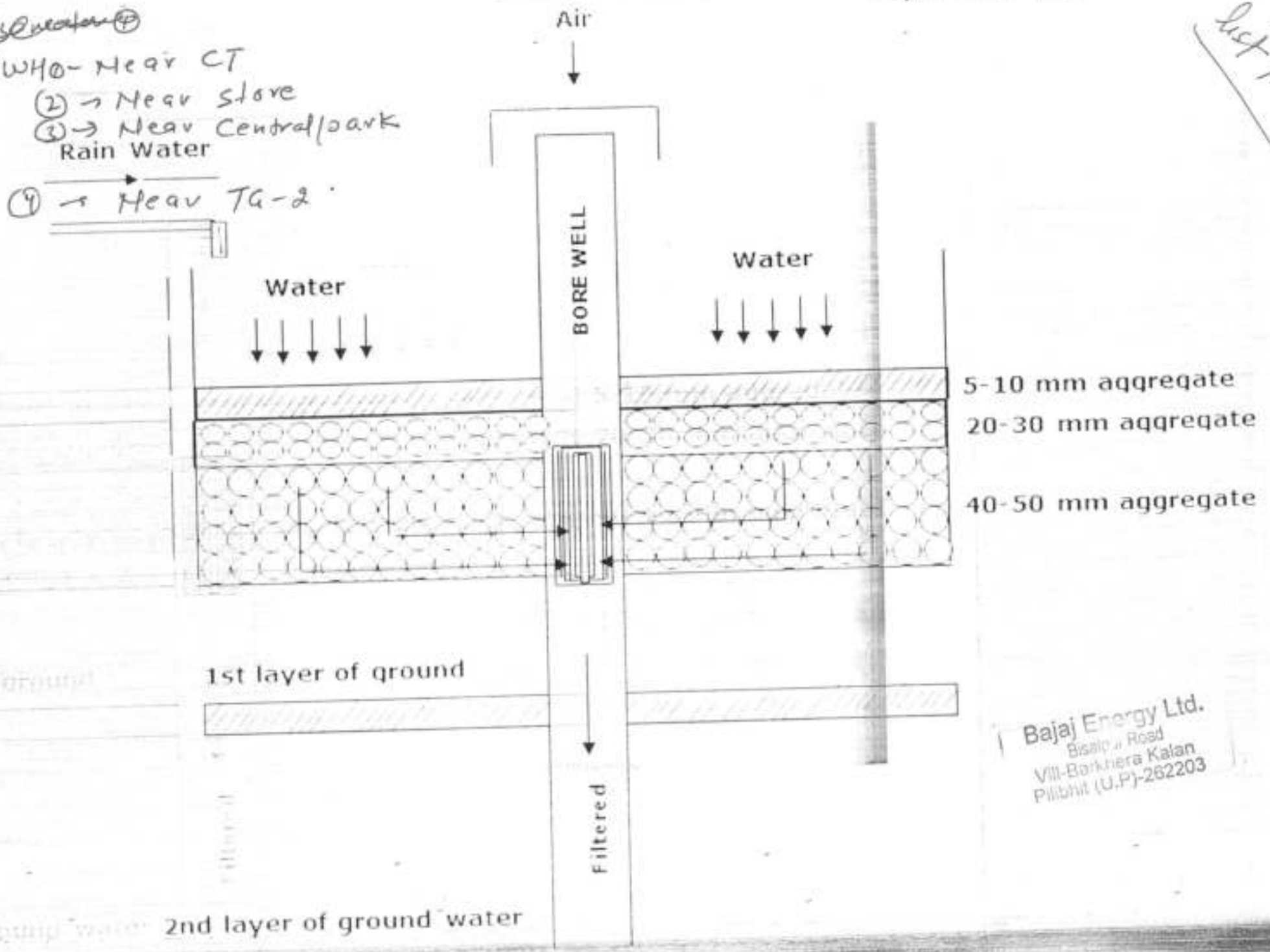
RWHO - Near CT

(2) → Near Store

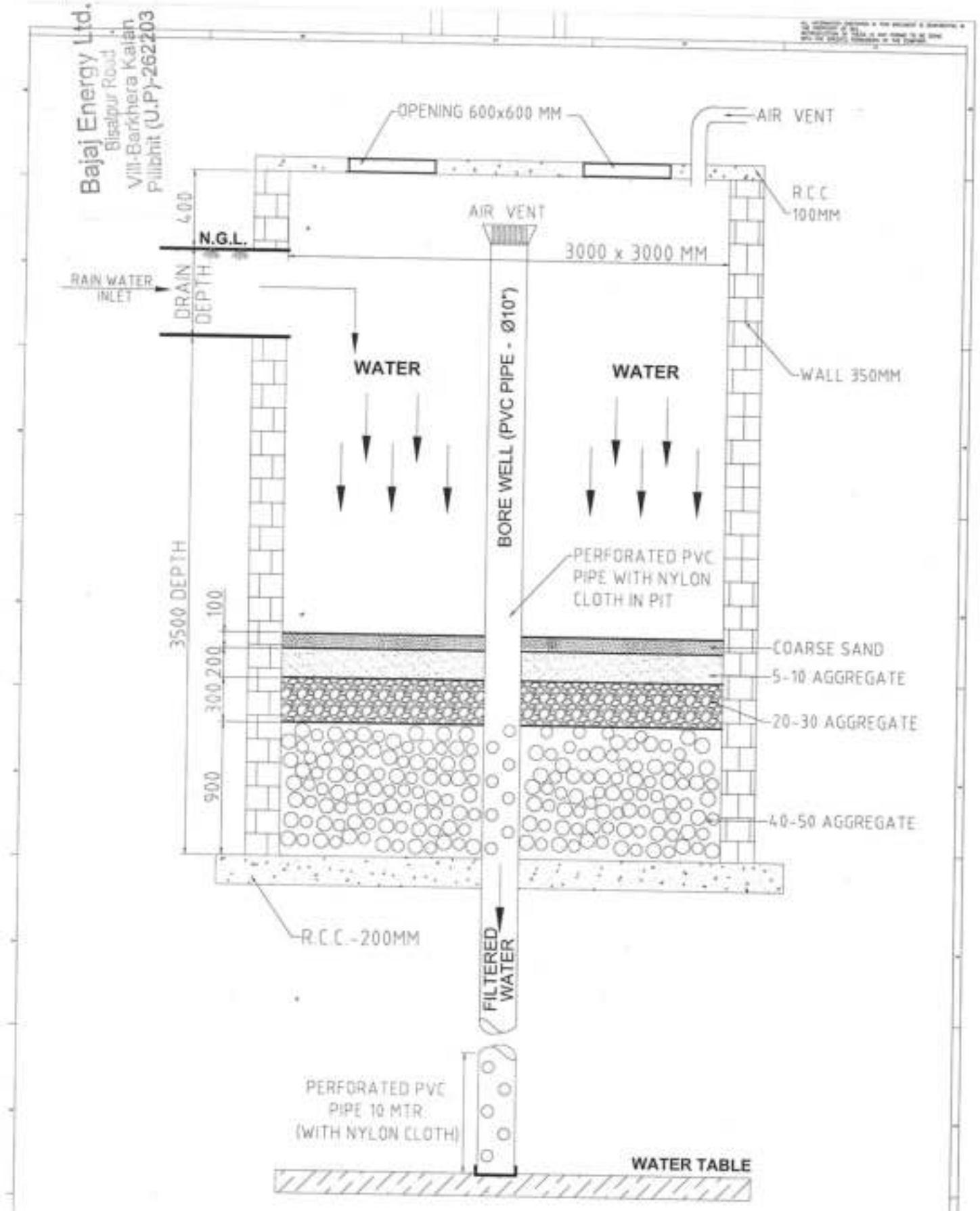
(3) → Near Central park

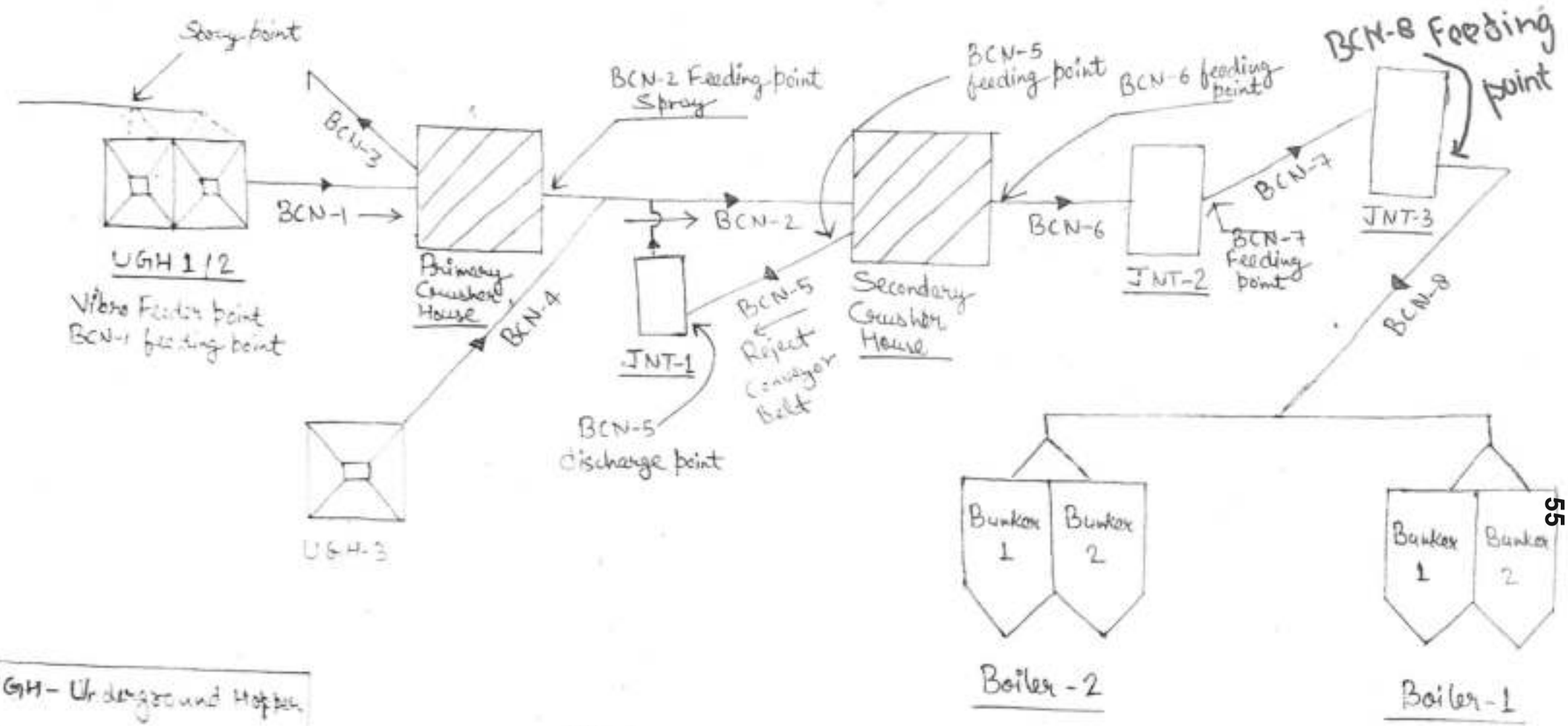
Rain Water

(9) → Near TG-2



Bajaj Energy Ltd.
Bisalp. Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203


Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203
OPENING 600x600 MM
AIR VENT
R.C.C
100MM
AIR VENT
400
N.G.L.
3000 x 3000 MM
RAIN WATER
INLET
DRAIN
DEPTH
WATER
WATER
WALL 350MM
BORE WELL (PVC PIPE - Ø10")
PERFORATED PVC
PIPE WITH NYLON
CLOTH IN PIT
3500 DEPTH
100
300
200
900
COARSE SAND
5-10 AGGREGATE
20-30 AGGREGATE
40-50 AGGREGATE
R.C.C.-200MM
FILTERED
WATER
PERFORATED PVC
PIPE 10 MTR.
(WITH NYLON CLOTH)
WATER TABLE
Item ref
Quantity
MATERIAL :-
DRAWN BY
Checked by
Approved by
File name
Date
Scale
bajaj hindusthan Sugar ltd.
TITLE :-
RAIN WATER HARVESTING PIT
DRG NO :-
Revision
Sheet
A3
Revision note
Date
Signature
Checked



UGH - Underground Hopper

BCN - Belt Conveyor

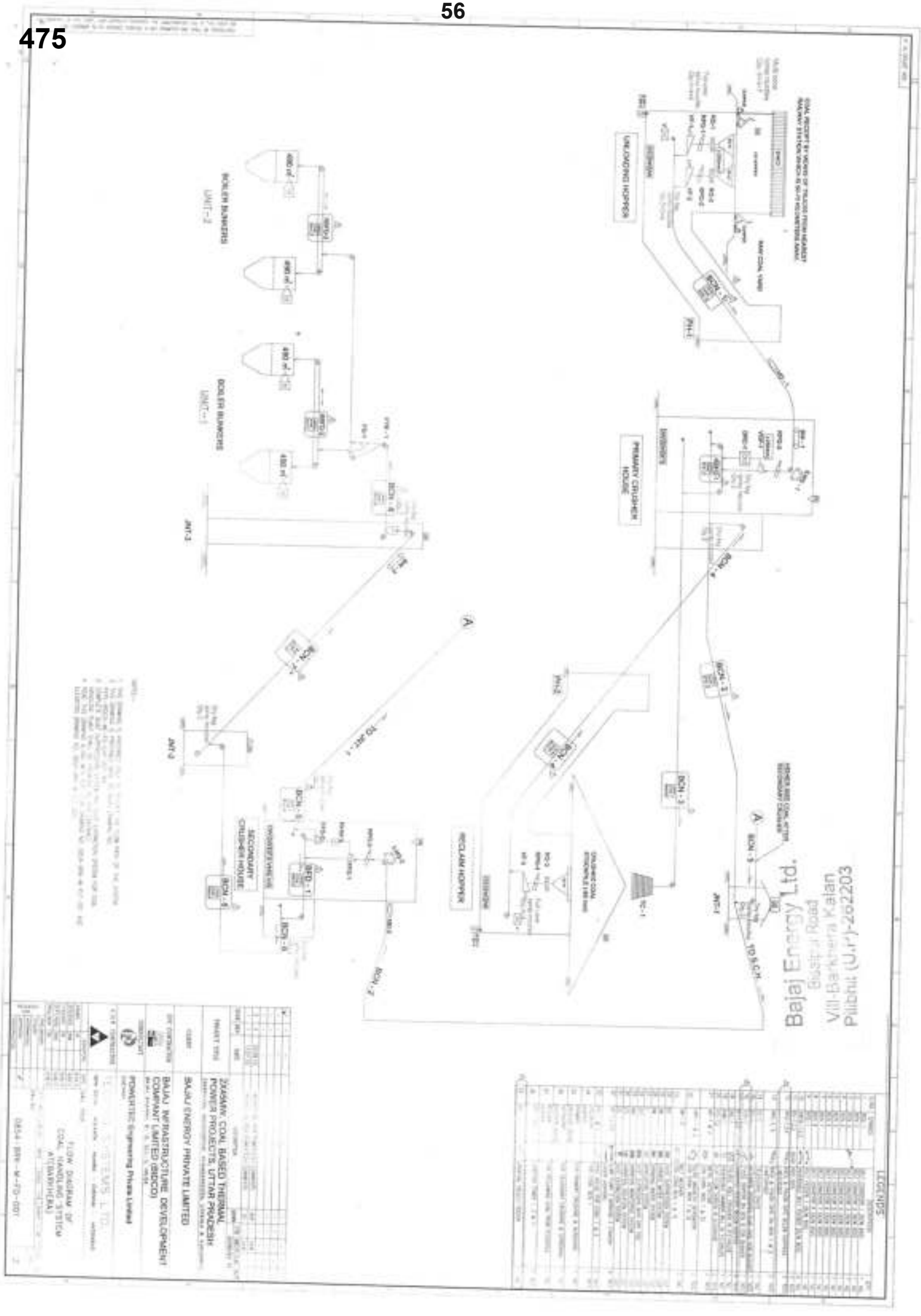
JNT - Junction Tower

Bunker - Boiler Bunker

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit [illegible] 262203

- Bajaj Energy Ltd, Barkhera
- Dust Suppression System
- Line - Diagram

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Bajaj Energy Ltd.
Bajaj Road
Vill-Bankheri Kalan
Pilibhit (U.P)-262203
BOILER BUNKERS
UNIT-2
BOILER BUNKERS
UNIT-1
UNLOADING HOPPER
EMERGENCY STOCK HOUSE
SECONDARY CRUSHER HOUSE
RECLAIM HOPPER
2X660MW COAL BASED THERMAL POWER PROJECTS, UTTAR PRADESH
BAJAJ ENERGY PRIVATE LIMITED
BAJAJ INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED (BIDCO)
POWERTECH Engineering Private Limited
FLOW DIAGRAM OF COAL HANDLING SYSTEM (TIDARHERA)
LEGENDS

The water requirement for the different dust suppression system shall be as below :

(A) DRY FOR TYPE DUST SUPPRESSION SYSTEM FOR JNT-1, JNT-2, JNT-3, PRIMARY CRUSHER & SECONDARY CRUSHER HOUSE (DFS)

Nozzle Details :

Com. Air requirement			5	CFM
Water requirement			0.29	LPM

Application chart for the DFS System :-

Location	Location	Application	Conveyor details		Total no. of nozzle	Operating	FCU	Qty.	Water	Com.Air
									(Lpm)	(CFM)
			Capacity	Belt Width						
Primary crusher & screen house	Disch. From RBFD-1 Recpt of Conv.BCN-3	AP-1	160 TPH	800 mm	4	4	FCU-1	1	1.04	20
	Disch. From RBFD-1 Recpt of Conv.BCN-3	AP-2	160 TPH	800 mm	4	0	FCU-2	1	0	0
	Disch. of Conv.BCN-4	AP-3	160 TPH	800 mm	2	0	FCU-3	1	0	0
	Recpt of Conv.BCN-2	AP-4	160 TPH	800 mm	3	0			0	0
JNT-1	Disch. of Conv.BCN-5	AP-5	160 TPH	800 mm	2	2	FCU-4	1	0.52	10
	Recpt of Conv.BCN-2	AP-6	160 TPH	800 mm	3	3			0.78	15
Secondary crusher & screen house	Recpt of conv. BCN-6	AP-7	160 TPH	800 mm	4	4	FCU-5	1	1.04	20
	Recpt of conv. BCN-5	AP-8	60 TPH	800 mm	3	3			0.78	15
JNT-2	Disch. of Conv.BCN-8	AP-9	160 TPH	800 mm	2	2	FCU-6	1	0.52	10
	Recpt of Conv.BCN-7	AP-10	160 TPH	800 mm	4	4			1.04	20
JNT-3	Disch. of Conv.BCN-7	AP-11	160 TPH	800 mm	2	2	FCU-7	1	0.52	10
	Recpt of Conv.BCN-6	AP-12	160 TPH	800 mm	4	4			1.04	20
			TOTAL		37			7	7.28	140

Note : Water consumption based on the critical flowpath where the maximum water is required.

Total consumption of water for DFS System = 7.28 LPM

= 0.4368 M3/hr

Hence, Total water consumption for DFS system = 0.4368 M3/hr ....(A)

4) COMPRESSOR CAPACITY SELECTION (SAC-1A/1B):

Note : Air consumption based on the critical flowpath where the maximum air is required.

Total Air consumption for DFS system = 140 CFM (As per above application chart)

Considering 10% margin on total Air consumption = 154 CFM

= 261.0 M3/hr

Hence, DFS Air compressor capacity selected (1W+1S) = 324 M3/hr

Motor Rating (Recommended) = 30 KW/4P

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P.)-262203

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Annexure I

Company Name	Bajaj Energy Limited Barkhera unit	
Station Name	ETP_Outlet	
Parameter Name	pH	TSS
Permissible Range	6.5-8.5 (ph)	100 (mg/l)
02-01-2023 00:00:00	7.32	10.66
03-01-2023 00:00:00	7.34	10.24
04-01-2023 00:00:00	7.32	9.77
05-01-2023 00:00:00	7.32	9.44
06-01-2023 00:00:00	7.32	9.08
07-01-2023 00:00:00	7.3	8.99
08-01-2023 00:00:00	7.46	9.03
09-01-2023 00:00:00	7.48	8.8
10-01-2023 00:00:00	7.5	8.68
11-01-2023 00:00:00	7.56	8.49
12-01-2023 00:00:00	7.54	8.32
13-01-2023 00:00:00	7.58	8.11
14-01-2023 00:00:00	7.64	7.99
15-01-2023 00:00:00	7.65	7.86
16-01-2023 00:00:00	7.72	7.78
17-01-2023 00:00:00	7.75	7.74
18-01-2023 00:00:00	7.76	7.69
19-01-2023 00:00:00	7.78	7.58
20-01-2023 00:00:00	7.8	7.52
21-01-2023 00:00:00	7.78	7.47
22-01-2023 00:00:00	7.81	7.39
23-01-2023 00:00:00	7.82	7.32
24-01-2023 00:00:00	7.84	7.27
25-01-2023 00:00:00	7.79	7.18
26-01-2023 00:00:00	7.8	7.19
27-01-2023 00:00:00	7.86	7.33
28-01-2023 00:00:00	7.97	7.36
29-01-2023 00:00:00	NA	NA
30-01-2023 00:00:00	NA	NA
31-01-2023 00:00:00	NA	NA

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

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Parameter Report

Bajaj Energy Limited-Barkhera

Generated On	2023-01-31 20:12:59	**Generated By**	PRASHANT SINGH
Period	2023-01-01 00:00:00 - 2023-01-30 23:59:59	**Station Type**	CEMS
Stations	Stack_1_Boiler	**Parameters**	NOX,PM,SOX

S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
1	2023-01-01 00:00:00:000	84.75	40.85	323.82
2	2023-01-01 12:00:00:000	131.55	44.55	377.76
3	2023-01-02 00:00:00:000	103.06	42.42	349.9
4	2023-01-02 12:00:00:000	157.52	45.62	433.71
5	2023-01-03 00:00:00:000	108.71	42.94	362.95
6	2023-01-03 12:00:00:000	139.68	45.16	413.07
7	2023-01-04 00:00:00:000	97.01	41.41	334.68
8	2023-01-04 12:00:00:000	97.96	39.56	350.05
9	2023-01-05 00:00:00:000	78.81	36.81	304.88
10	2023-01-05 12:00:00:000	123.19	39.99	396.39
11	2023-01-06 00:00:00:000	78.02	37.96	323.73
12	2023-01-06 12:00:00:000	109.65	42.2	368.37
13	2023-01-07 00:00:00:000	72.45	38.51	310.63
14	2023-01-07 12:00:00:000	118.78	42.3	363.35
15	2023-01-08 00:00:00:000	91.07	39.85	301.3
16	2023-01-08 12:00:00:000	120.33	42.84	372.92
17	2023-01-09 00:00:00:000	97.87	42.82	324.7
18	2023-01-09 12:00:00:000	143.1	42.67	392.28
19	2023-01-10 00:00:00:000	102.57	40.45	360.11
20	2023-01-10 12:00:00:000	141.92	43.3	415.06
21	2023-01-11 00:00:00:000	108.95	42.53	347.06

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Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
22	2023-01-11 12:00:00:000	151.26	42.08	352.77
23	2023-01-12 00:00:00:000	121.35	41.84	306.95
24	2023-01-12 12:00:00:000	164.89	42.66	363.31
25	2023-01-13 00:00:00:000	129.48	41.27	328.08
26	2023-01-13 12:00:00:000	159.13	43.16	378.77
27	2023-01-14 00:00:00:000	76.09	42.13	323.56
28	2023-01-14 12:00:00:000	35.44	35.59	239.65
29	2023-01-15 00:00:00:000	85.48	45.1	286.56
30	2023-01-15 12:00:00:000	83.33	43.29	309.53
31	2023-01-16 00:00:00:000	102.07	43.55	340.67
32	2023-01-16 12:00:00:000	110.12	44.07	352.91
33	2023-01-17 00:00:00:000	90.99	42.61	335.21
34	2023-01-17 12:00:00:000	107.51	43.95	357.3
35	2023-01-18 00:00:00:000	71.45	43.91	311.27
36	2023-01-18 12:00:00:000	113.97	43.69	299.88
37	2023-01-19 00:00:00:000	98.54	43.16	278.22
38	2023-01-19 12:00:00:000	115.16	43.97	283.0
39	2023-01-20 00:00:00:000	104.0	43.19	288.2
40	2023-01-20 12:00:00:000	94.35	43.01	249.3
41	2023-01-21 00:00:00:000	83.85	42.11	254.15
42	2023-01-21 12:00:00:000	90.56	43.97	232.6
43	2023-01-22 00:00:00:000	90.39	43.2	263.26
44	2023-01-22 12:00:00:000	63.73	40.99	224.92
45	2023-01-23 00:00:00:000	90.36	42.52	262.65
46	2023-01-23 12:00:00:000	62.1	41.63	235.74
47	2023-01-24 00:00:00:000	95.79	40.5	265.89
48	2023-01-24 12:00:00:000	104.76	42.09	315.08

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

480

S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
49	2023-01-25 00:00:00:000	109.7	43.76	288.58
50	2023-01-25 12:00:00:000	100.27	42.15	284.34
51	2023-01-26 00:00:00:000	70.96	40.89	251.46
52	2023-01-26 12:00:00:000	53.44	40.31	184.07
53	2023-01-27 00:00:00:000	0.0	12.83	2.76

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Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

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www.logicladder.com

Annexure - XI

ITS TESTING LABORATORY (P) LTD.

Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
contact@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-020123-02 ·
Date of Issue: 03/01/2023

ISSUED TO : M/s Bajaj Energy Limited
Barkhera Unit, Barkhera Kalan, Pilibhit-262201 India

Item to Calibration	TSS Meter
Location of Item	Lab
Make/ Model	Hach /SC200 S/N-1507C0147858
Range	-
Least Count	1
Instrument Id. No.	-
Instrument Sr No.	1610793
Visual Inspection	OK
Material Receipt Date	02-01-2023
Date of Calibration	02-01-2023
Suggested Due Date of Calibration	01-01-2024
Certificate Issue Date	03-01-2023
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
STD Solution Known Concentration 100mg

OBSERVATION RESULTS

SL. No.	TSS Parameter	Standard Solution Known Concentration	Analyzer Reading
1	TSS	100 mg	100 mg
2	TSS	100 mg	101 mg
3	TSS	100 mg	101 mg

C4alibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)
Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error.

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

Calibrated By

Authorized By

ITS TESTING LABORATORY PVT LTD

Terms & Conditions :
1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about this report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

ITS TESTING LABORATORY (P) LTD.

Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
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contact@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-020123-03
ISSUED TO : M/s Bajaj Energy Limited
Barkhera Unit, Barkhera Kalan, Pilibhit-262201 India

Date of Issue: 03/01/2023

Item to Calibration	Dust Monitoring System
Location of Item	Lab
Make/ Model	Dynoptics/DSL340
Range	-
Least Count	0 mg/m3
Instrument Id. No.	-
Instrument Sr No.	-
Visual Inspection	OK
Material Receipt Date	02-01-2023
Date of Calibration	02-01-2023
Suggested Due Date of Calibration	01-01-2024
Certificate Issue Date	03-01-2023
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
Reference Signal
4.0 Volt
IsoKinetic Reading (Sampling Manual)
75.00mg/m^3

OBSERVATION RESULTS

Zero Calibration

SL. No.	Reference Signal	Measured Signal	Analyzer Reading
1	4.0 Volts	3.96 Volts	00.00 mg/m3
2	4.0 Volts	3.95 Volts	00.00 mg/m3
3	4.0 Volts	3.96 Volts	00.00mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings are ok and working properly.

Span Calibration

SL. No.	Isokinetic Reading (Sampling Manual)	Analyzer Reading	Observation
1	75 mg/m3	74.95 mg/m3	OK
2	75 mg/m3	74.90 mg/m3	OK
3	75 mg/m3	74.92mg/m3	OK

C4alibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)
Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

Authorized By

Terms & Conditions :
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contact@itslab.in, itlrelab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-020123-04
ISSUED TO : M/s Bajaj Energy Limited
Barkhera Unit, Barkhera Kalan, Pilibhit-262201 India

Date of Issue: 03/01/2023

Item to Calibration	CEMS Monitoring System
Location of Item	Lab
Make/ Model	CODEL/ GCEM40 Series
Range	-
Least Count	0 mg/m3
Instrument Id. No.	GCEM-0461 &DDU-461
Instrument Sr No.	-
Visual Inspection	OK
Material Receipt Date	02-01-2023
Date of Calibration	02-01-2023
Suggested Due Date of Calibration	01-01-2024
Certificate Issue Date	03-01-2023
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
Reference
SOX, NOX

OBSERVATION RESULTS

SOX, -0-200PPM, NOX -0-1000PPM

SL. No.	Parameter	Concentration	Observation
1	SO2	460	OK
2	NO	520	OK
3	CO	515	OK

And Balance N2 with a pressure 130 kg/cm2

C4alibration Procedure Based On : (Ref. IS 3651)

Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)

Remarks:-

1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

Authorized By

ITS TESTING LABORATORY PVT LTD

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

Terms & Conditions :
1 Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
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Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
contract@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-020123-01
ISSUED TO : M/s Bajaj Energy Limited
Barkhera Unit, Barkhera Kalan, Pilibhit-262201 India

Date of Issue: 03/01/2023

Item to Calibration	pH Meter
Location of Item	Lab
Make/ Model	Hach /SC200 S/N-1507C0147858
Range	1-14
Least Count	0.1 pH
Instrument Id. No.	-
Instrument Sr No.	44106651
Visual Inspection	OK
Material Receipt Date	02-01-2023
Date of Calibration	02-01-2023
Suggested Due Date of Calibration	01-01-2024
Certificate Issue Date	03-01-2023
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration	
01 **Details of The pH Buffer**	
pH Buffer	: 4,0
Make	: Reagecon
Id No.	: -
Certificate No.	: 42ILI
Next Due Date	: 28.11.2024
Traceability	: NST
pH Buffer	: 7,0
Make	: Sigma Aldrich
Id No.	: -
Certificate No.	: HC 16685577
Next Due Date	: 30.06.2024
Traceability	: NST
pH Buffer	: 9,0
Make	: Sigma Aldrich
Id No.	: -
Certificate No.	: HC 16685577
Next Due Date	: 30.06.2024
Traceability	: NST

OBSERVATION RESULTS

SL. No.	Nominal Value	Observed Value	± Error
1	4.0	4.00	0.0
2	7.0	6.99	0.01
3	9.0	9.01	0.01

Calibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)
Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

Authorized By

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

Terms & Conditions :
1 Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about this report should be communicated in writing within 7 days
4. Total liability of our laboratory is limited to invoiced amount.

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Annexure - XII

BAJAJ ENERGY PRIVATE LIMITED SYSTEM MANUAL QMS,EMS & OHSMS		
SECTION-2	COMPANY PROFILE	Page 7 of 63

Bajaj Energy Private Limited (BEPL) has set up five power stations of 90MW(2 X 45 MW) each at various locations in Uttar Pradesh adjacent to its sugar mills.All stations are coal based power projects.Details of its various power stations are as under.

- Bajaj Energy Pvt. Ltd – Barkhera (2 x 45 MW)
- Bajaj Energy Pvt. Ltd – Khambharkhera (2 x 45 MW)
- Bajaj Energy Pvt. Ltd – Maqsoodapur (2 x 45 MW)
- Bajaj Energy Pvt. Ltd – Kundarkhi (2 x 45 MW)
- Bajaj Energy Pvt. Ltd – Utraula (2 x 45 MW)

BEPL has valid Factory Licenses for all its stations. Besides, BEPL complies with all regulatory requirements of Health, Safety and Environment which includes Consent to establish and other environmental clearances from Ministry of Environment and Forest, Government of India, and from state government. Major environmental requirements from the plant have been covered in "Consent to Operate" issued by Uttar PradeshPollution Control Board.

As on date, BEPL has highly qualified and skilled O&M and support services work force of 562 employees. All employees (including non-executives) are qualified with formal education and on-job trainings pertinent to their work.

Major equipments in the system are boilers and auxiliaries, turbo-generators& auxiliaries, transformers and auxiliaries, equipment for coal and ash handling plant, fuel oil system, de-mineralized water plant and other associated equipments. These equipments are operated and controlled by state-of-art control and instrumentation system which includes Digital Control System (DCS),Programmable Logic Control (PLC), and Supervisory Control & Data Acquisition System (SCADA). The safety of the process is ensured through protection and interlock system such as TSP (Turbine Supervisory panel), BMS (Burner Management System), Sequence Logic Control System and Closed Loop Control System etc. An ERP (Enterprise Resource Planning)SAP platform system is used for resource mobilization and efficient plant operation and maintenance management. To monitor the equipment performance on-line real-time monitoring of all crucial operational and environmental

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performance parameters is provided in the control room.

The raw material used in all stations is water and coal for the boilers. The raw coal is crushed to size 6 mm down and is either stored in the coal stock yards or fed directly to coal bunkers in the plant. In normal running condition only coal is fired for generation. The two boilers in each station are of coal fired design with startup fuel as LDO.

The flue gas from combustion of coal in the furnace is passed through Electrostatic Precipitators (ESP) of over 99.99% efficiency before they are let into a stack. The height of stack ensures high dispersion of the flue gas over a large area. The collected ash is disposed of by dry ash evacuation system. The dry ash is collected in silos by classification system & transported by Bulkers for further utilization.

The raw water requirement of the plant is met by drawing underground water through borewells. The raw water is further treated for consumption as service water and potable water and also as input to Demineralization Plant. De-Mineralized (DM) water is used for steam generation.

Steam generated from the high pressure boiler is used to drive steam turbines coupled with generator. The steam after carrying out work in steam turbine is cooled in the condenser by water. The cooling water used for condenser is again cooled in cooling tower.

The power is generated at 11 KV at the generator and is stepped up to 132 KV and transmitted through 132 KV lines going to grid.

Annexure - XIII

Bajaj Energy Ltd, Barkhera

Data as given by EHS

	Plant Area measured	Area m²	Planted	
1	Main gate to coal yard road side	3494	400	Sq. Mtr
2	Cooling Tower	8555	314	Sq. Mtr
3	Central Park	5671	210	Sq. Mtr
4	Tg.building front and surrounding	2144	486	Sq. Mtr
5	Central Lawn (store side)	1560	316	Sq. Mtr
6	CHP boundary - 10m from boundary wall	3916	600	Sq. Mtr
7	near CCR and PCH park	370	418	Sq. Mtr
8	boundary wall below 11 KV	5125	200	Sq. Mtr
9	DMP lawn	375	100	Sq. Mtr
10	before chimney boundary wall	1000	200	Sq. Mtr
11	along main pump house road side	1000	600	Sq. Mtr
12	store to chimney road side	225	80	Sq. Mtr
13	new lawn near SCH	80	180	Sq. Mtr
14	new ash dyke	1050	620	Sq. Mtr
15	store area near bore well 2 park	625	430	Sq. Mtr
16	New lawn near SCH under ground tank pit	150	100	Sq. Mtr
17	New lawn near scrap yard in CHP	2000	480	Sq. Mtr

TOTAL AREA Plant (Acres)	27.65
TOTAL AREA Plant (Sq. mtr))	112681.02
Planted area (Acres)	9.16
% of total area	33.14
Target of Plantation (%)	33.0%

Total Plantation area 37340

Total plant planted on this area :- 6294

Bajaj Energy Ltd.
Bisalpur Road
Vill-Barkhera Kalan
Pilibhit (U.P)-262203

Seal Signature

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Annexure - XIV

FORMAT - III

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

Monthly Abstract of Ash Generation and Utilization

(For the Period from 1st April, 2022 to 30th September, 2022)

NAME OF POWER UTILITY/Company : Barkhera TPS

NAME OF THERMAL POWER PLANT : Bajaj Energy Limited

INSTALLED CAPACITY (Total): 2x45 MW

Period of Report : 1st April, 2022 to 30th September, 2022

Sl.NO.	ASH GENERATION AND UTILIZATION (in LMT)						MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT)									
	Month	Coal consumed	Ash Content of Coal	Ash generation	Ash Utilized	% Ash Utilization	In making o f Fly Ash based Bricks/ Blocks/ tiles etc.	In Manufacture of Portland Pozzolana Cement	In construction of Highways & Roads Including Flyovers	Part replacement of cement in concrete	In Hydro sector in RCC Dam Construction	In Ash Dyke Raising	In Reclamation of Low Lying area	In Mine Filling	In Agriculture/ Waste Land Development	Others
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	April-22	0.26415	33.25	0.08783	0.08773	99.9	0.00505	0.08268					0.00000			
2	May-22	0.16357	39.66	0.06488	0.06418	98.9	0.00447	0.05971					0.00000			
3	June-22	0.22918	42.21	0.09675	0.09631	99.6	0.01001	0.08631					0.00000			
4	July-22	0.37164	42.40	0.15756	0.15446	98.0	0.01691	0.13756					0.00000			
5	August-22	0.38160	40.04	0.15281	0.15490	101.4	0.01710	0.13779					0.00000			
6	September-22	0.19416	40.49	0.07861	0.07533	95.8	0.00875	0.01230					0.05428			
	TOTAL	**1.60430**	**39.80**	**0.63843**	**0.63292**	**99.14**	**0.06229**	**0.51635**	**0**	**0**	**0**	**0**	**0.05428**	**0**	**0**	**0**

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Note (i) Ash means all type of ash including Fly Ash,Bottom Ash and
(ii) Quantity of ash may be provided in Lakh Mitric Tonnes (LMT)
(iii) Ash utilisation Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of Column

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
LMT	Lakh Mitric Tonnes
Kcl	Kilocalories

Bajaj Energy Ltd.
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REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Ambient Air Test Report

Ref no-19729203/Bareilly/2023

Date: 04/02/2023

1- Name of Place and Address: BAJAJ ENERGY LIMITED ,Pilibhit

2- Sample Collected By: Vimal Rajput,ASO

3- Date of sample Collection: 01/02/2023

4- Date of sample Receipt in Laboratory: 01/02/2023

5- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Monitoring Location	Area Categoory	Shift	Sulphar di-oxide(ug/m3)	Nitrogen di-oxide(ug/m3)	Particulate Matter PM10(Less than 10Micron)(ug/m3)	Particulate Matter PM2.5(Less than 2.5 Micron)(ug/m3)
1	BAJAJ ENERGY LIMITED	Industrial/Residential/Rural/OtherArea	1	17.69	26.20	76.23	-

Analysed by-
[Sunil Kumar]

Authorised Signatory-
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2023.02.04 17:12:28 +05'30'

Regional Officer

Note: 1. The results in the Test Report relate only to the items tested. 2. The Report shall not be reproduced-except in full, without the written permission of laboratory.

AIR TESTING			
AMBIENT AIR			
S.R.	**Parameters**	**Test Method**	**Range of Detection**
1.	Sulphur dioxide (SO2)	IS Method No. 5182 (Part-2) 2012	05-750 mg/m3
2.	Nitrogen dioxide (NO2)	IS:5182 Part(6) 2012	6-500 mg/m3
3.	Particulate Matter (PM10) Less than 10 microns	IS:5182 Part (23) 2006	05-1000 mg/m3
4.	Particulate Matter (PM2.5) Less than 10 microns	IS:5182 Part (24) 2012	05-200 mg/m3

Joint Inspection Report of M/s Bajaj Hindusthan Limited

in the matter of

"Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

O. A.No. 691/2022"

Background: -

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated, September 27th, 2022 in the matter of Rama Shankar Awasthi V/s State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating withoutrequisite EC and consent.There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive andThermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd.and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation ofenvironmental norms. According to the applicant, the units are operatingwithout requisite EC and consent. There is illegal extraction of groundwater for commercial purposes, in violation of Rules. It is further statedthat vide letter dated 06.04.2018, CPCB directed the project proponent(PP) to obtain requisite consent and also directed to take measuresagainst air pollution, to calibrate OCEMS, rectifyTSS analyzer andprovide ladder for safety of monitoring personnel during manualmonitoring but the said directions have not been complied.

2. Having regard to above, we consider it necessary to require afactual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report maybe filedwithin two months by e-mail at judicial-ngt@gov.in preferably in the formof searchable PDF/OCR Support PDF and not in the form of Image PDF.If on verification violations are found, thestatutory regulators may takeaction and put the PP to notice of these proceedings for their response, ifany.List for further consideration on 02.01.2023...."

Copy of the reference NGT order is annexed as Annexure – I

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Sugar Limited at Village Barkhera, Tehsil- Bilaspur, District- Pilibhit (U.P.) - 262203 has been carried out during January 31st, 2023 by following team members-

1. Shri Vimal Rajput, ASO, UPPCB, Regional Office Bareilly (UP).
2. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow (UP).

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

A: General Information		
1.	Name of the unit and Address	M/s Bajaj Hindusthan Sugar Limited, Village- Barkhera, Tehsil-Bisalpur, District- Pilibhit (262203), U.P.
2.	Name of the Proprietor/ Contact person ➢ Designation ➢ Contact No.	Mr. Rakesh Yadav ➢ Vice President/Unit Head ➢ +91 9758801417
3.	Year of Comm.	2006
4.	Sector	Private Ltd.
6.	Cane crushing capacity	10,000 TCD (For FY 22-23)
7.	Cane crushed	5206700 (Qtls.) till 30.01.2023
8.	Sugar produced	488580 (Qtls.) till 30.01.2023
9.	Molasses generation	243850 (Qtls.) till 30.01.2023
10.	Press Mud generation	208300 (Qtls.) till 30.01.2023
B: Water Pollution and its Control:		
1	Water Supply Source **(Avg. for Season 2022-23)** Water Consumption (KLD) ➢ Industrial ➢ Domestic	Tube well – 03 nos. (Avg. from 10.11.2022 to 30.01.2023) 225 m^3/day ➢ 161 m^3/day ➢ 64 m^3/day
2	Waste Water Generation (KLD) **(Avg. for Season 2022-23)** ➢ Industrial ➢ Domestic	852 m^3/day (Avg. from 10.11.2022 to 30.01.2023) ➢ 807 m^3/day (Average) ➢ 45 m^3/day (Average)

3	Waste water treated (KLD) **(Avg. for Season 2022-23)** ➢ Industrial ➢ Domestic	796 m^3/day (Avg. from 10.11.2022 to 30.01.2023) ➢ 760 m^3/day (Average) ➢ 36 m^3/day (Average)
4	Details of ETP ➢ ETP Description With flow diagram (with specific reference to O&G removal system)	Activated sludge Process ETP capacity of 1000 m^3/day installed, which comprises of following; a) Bar screen b) oil and Grease trap c) Lime Mixing tank d) Equalization Tank e) Primary clarifier f) Aeration Tank with diffused air system, g) Secondary clarifier h) Pressure sand filter i) Activated Carbon filter j) Sludge Drying Beds & Decanter k) Treated Effluent storage Lagoon of 9000 m3 capacity. ETP flow diagram attached as **Annexure-II.**
5	Mode of disposal of treated effluent	The treated effluent is being utilized in horticulture and irrigation as per ferti-irrigation management plan Annexure-III.
6	Flow measuring device installed at outlet of ETP	Yes, and connected with OCEMS
7	Status of Consent under the Water Act-1974	Validity up-to 31/12/2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	Through ETP
2	Command area for irrigation (available land area)	208.61 Hectare
3	System of transportation of treated effluent upto field.	Pumps with HDPE Pipe Line
4	Formal agreements with farmers for using treated effluent	"Yes"
5	Storage facility available for treated effluent during low demand period	Yes (Treated water storage lagoon-9000 m^3)
6	Quality of effluent being used for ferti-irrigation	Analysis report attached as Annexure-IV.

7	Ground water monitoring network	Yes, Two Piezometers installed to monitor the ground water level
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boiler stack (2 x 90 TPH) and DG Sets (1000, 500, 320) KVA
2	Type of Fuel used with consumption Stack details with APCS	Bagasse - 1487 TPD (Average) APCS- Wet Scrubber, Stack- 65 Meter height & RCC URL:www.enviropulse.in LOGIN: bhslubks PASSWORD: bhsl#22bkp1
3	Status of Consent under the Air Act- 1981	Valid up-to 31/12/2023
D: Waste Management		
1	Type & Quantity of Waste Generated	ETP sludge- 142 Tone Press mud - 154 TPD (Average) Boiler ash - 18 TPD (Average) Used oil - 40 Liter (2022-23, till 30.01.2023)
2	Facility of Storage/ Disposal	TSDF
3	Disposal of waste	Press mud - Used by farmers as manure Boiler ash - In low lying area land filling with soil cover on top. ETP sludge,Used oil - Through TSDF
4	Status of Grant of authorization	Valid - 08/06/2027
Other information's		
1.	Compliance of CREP recommendations	Complied
2.	Compliance of EC conditions obtained from MoEF& CC	Not Applicable as unit has installedbefore enactment of EIA 2006. Annexure-V.
F.	**Observations: -** 1. The unit has provided display board regarding hazardous waste generated outside the	

main factory gate, quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).

2. The unit had been installed in 2005 and granted no objection certificate from state pollution control board vide letter no. F-51395/C-5/NOC/93/2005/7 dated, October 13, 2005 **(Annexure – V)**, hence unit is exempted from obtaining environmental clearance from SEIAA.
3. The unit has obtained the NOC from state pollution control boardvide letter no.F-51395/C-5/NOC/93/2005/7 dated, October 13, 2005 for 21 MW electricity generation through co-generation power plant mode.
4. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure- VI, VII & VIIIfor** reference.
5. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up to 17/06/2026. Attached as **Annexure-IXfor** reference.
6. The unit has 02 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 65 m height. Boiler is equipped with Wet Scrubber as APCD & during inspection found in order.
7. *During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB.*
8. The unit has infrastructure of co-generation of power of 21 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY-2022-23. As informed by the unit representative, the unit has started its cane crushing on 10.11.2022 for the current crushing season (2022-23).
9. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-Xfor** reference.

10. The unit has installed 02 rain water harvesting pit within premises and adopted pond area (2.189 hectare) of the nearby village with agreement from Gram Pradhan. Copy of the agreement annexed as **Annexure-XI.**
11. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, all sensors of OCEMS were found operational. Login credentials of the OCEMES attached as **Annexure-XII**for reference.
12. Calibration certificate of OCEMS installed for stack emission and ETP is attachedas **Annexure-XII**for reference.
13. During inspection, it was observed that wastewater generated from production of sugar and captive power from different activities i.e., washing, cleaning and process are treated through ETP and stored in storage lagoon of capacity 9000 m^3. Further it was distributed to the farmer for the use of irrigation in agriculture land.
14. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-XIV**for reference.
15. The unit has submitted the requirement of treated effluent from the local farmer for the use in irrigation system.
16. The unit has submitted that they have planted approx.7,000 nos. plants in the unit premises and nearby. The undertaking for tree plantation attached as **Annexure-XV.**
17. The unit has installed sulphate removal system to remove sulphur form effluent and treated effluent was goes to inlet of ETP for further treatment **Annexure-XVI.**
18. Sample from the outlet of ETP was collected by joint committee and samples analyzed by the UPPCB Regional office, Bareilly. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)***
ETP Outlet	8.11	26	20	136	1.4
Consented condition	*6.5-8.5*	*30*	*30*	*250*	*10*

	20. It was observed uneven loundering in clarifier, which may affect the treatment efficiency. 21. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater. It was found complying with stipulated norms prescribed by the UPPCB. 22. The unit has developed the dedicated shortage shed for the Hazardous waste storage as per the guideline of under the Hazardous waste management rule, 2016.
G.	***Conclusion and Recommendations:*** - Based on the observation the following recommendation are made by the Joint Committee. 1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. 2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.

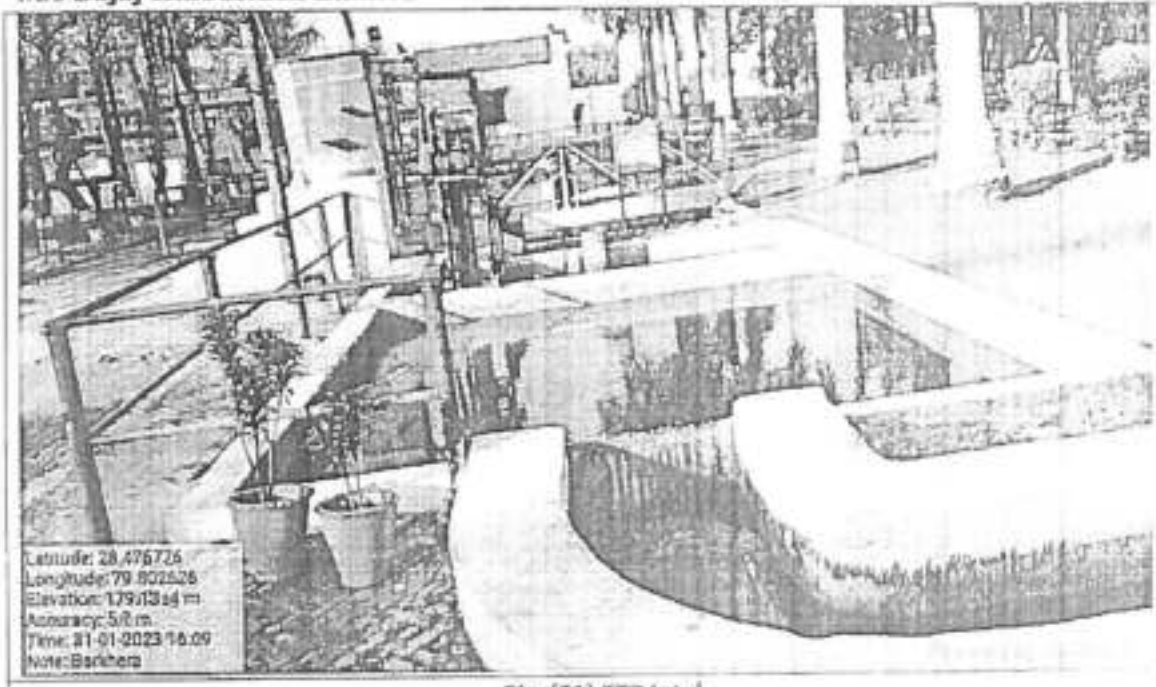
Shri Vimal Rajput, ASO
UPPCB, Regional Office,
Bareilly (UP).

9/2/23

Dr. D. K. Soni, Regional Director,
Regional Directorate, CPCB RD,
Lucknow (UP).

Photo gallery of M/s Bajaj Hindusthan Limited Village Barkhera Pilibhit in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

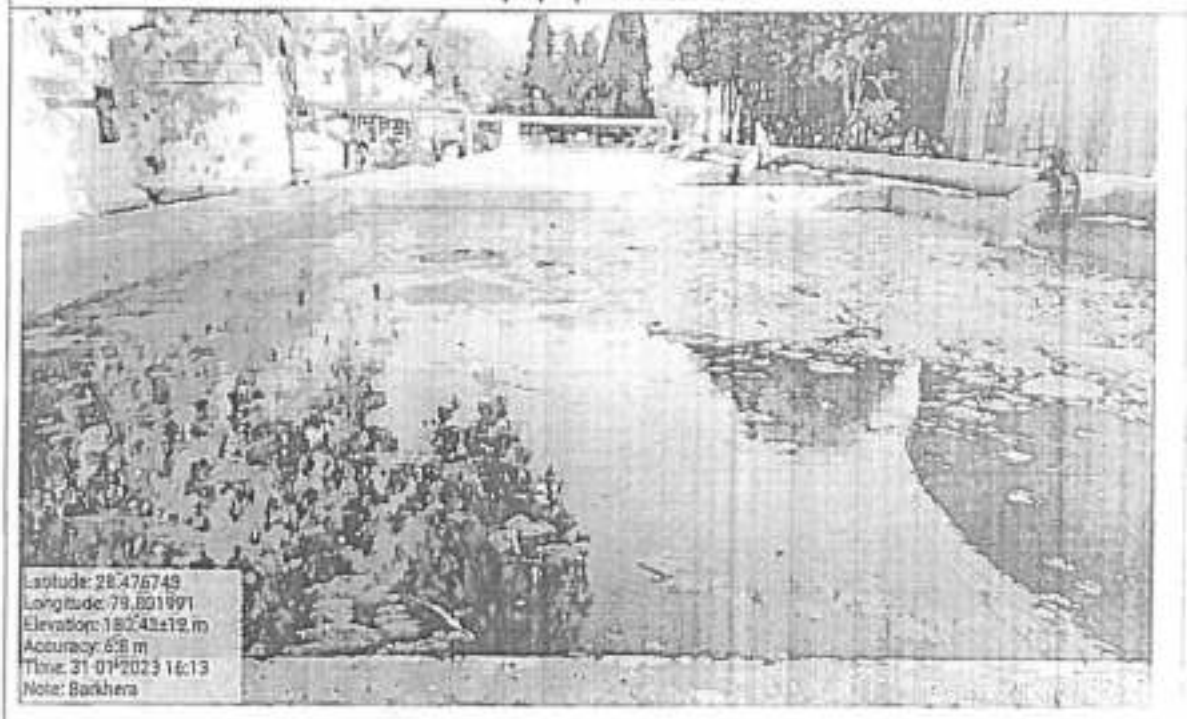
M/s Bajaj Hindusthan Limited



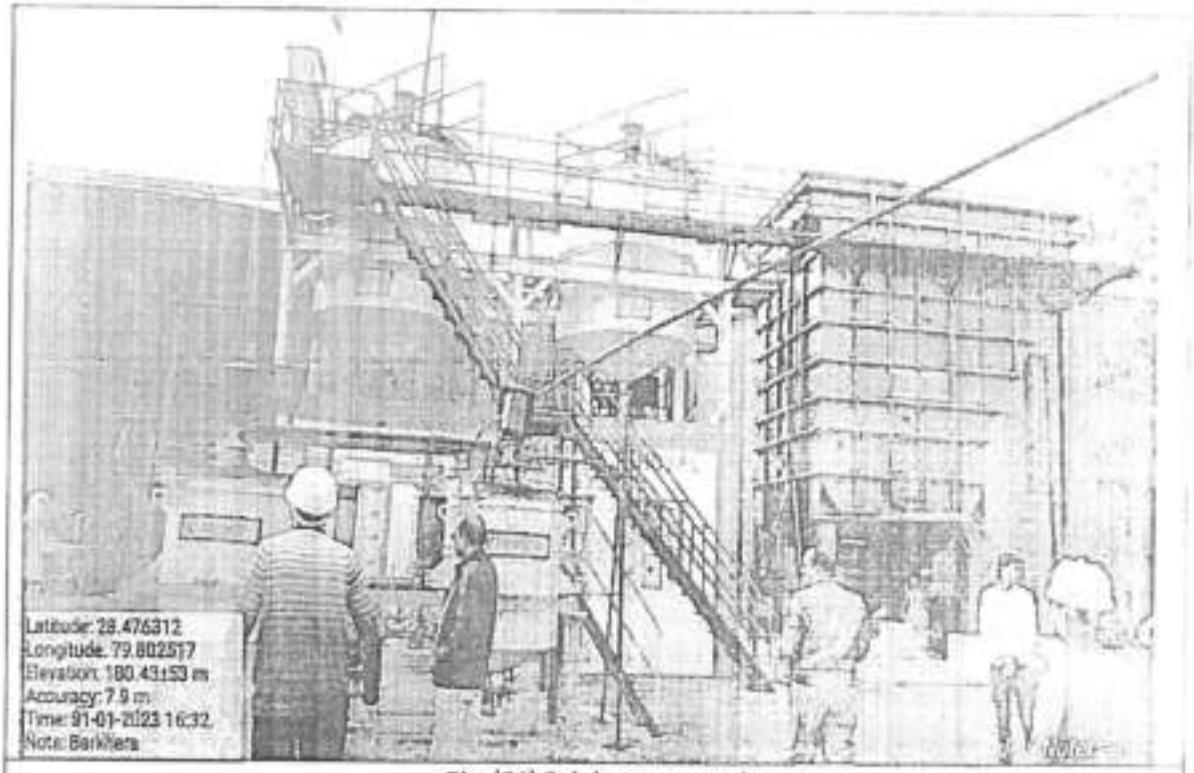
Pic. (01) ETP Intel



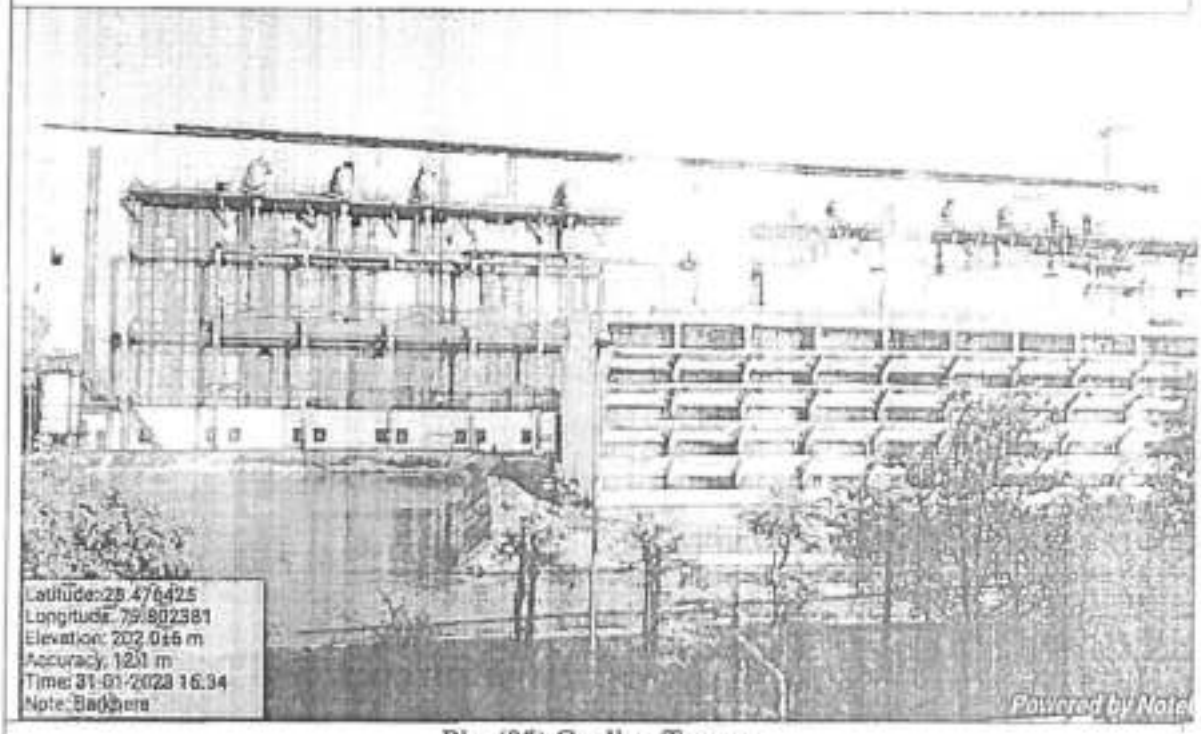
Pic. (02) Equalization Tank



Pic. (03) Sludge drying bed

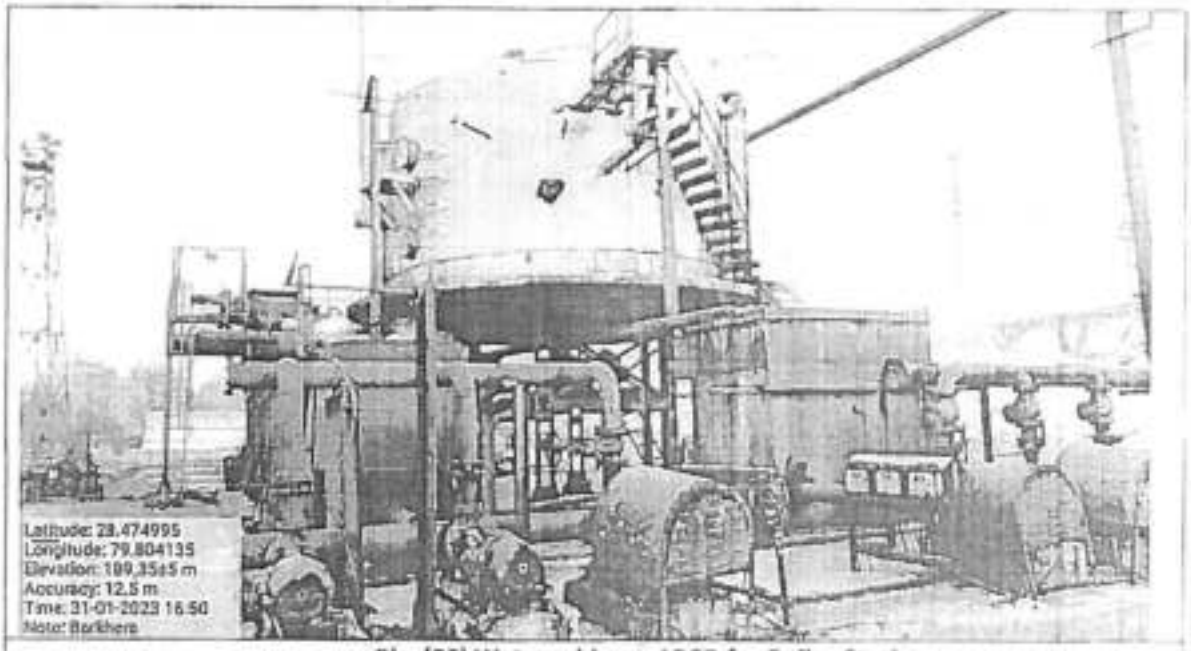


Pic. (04) Sulphate removal system

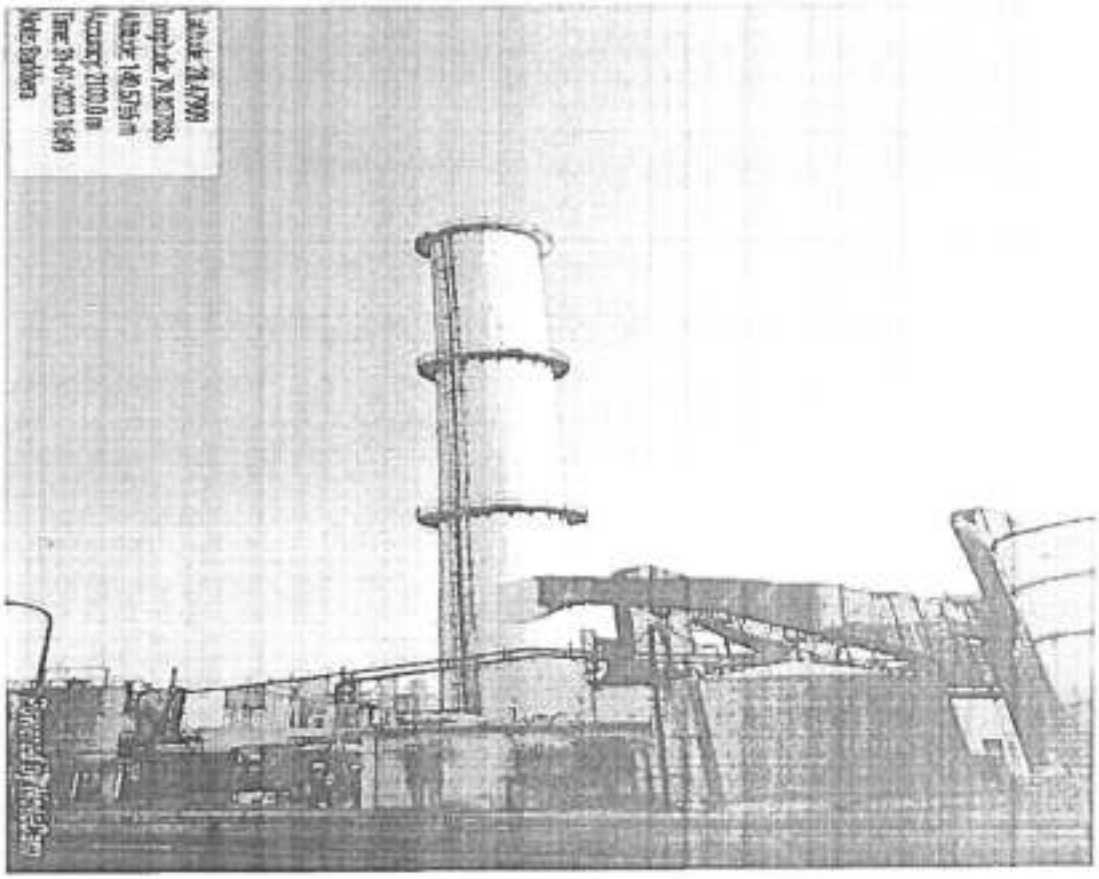


Pic. (05) Cooling Tower

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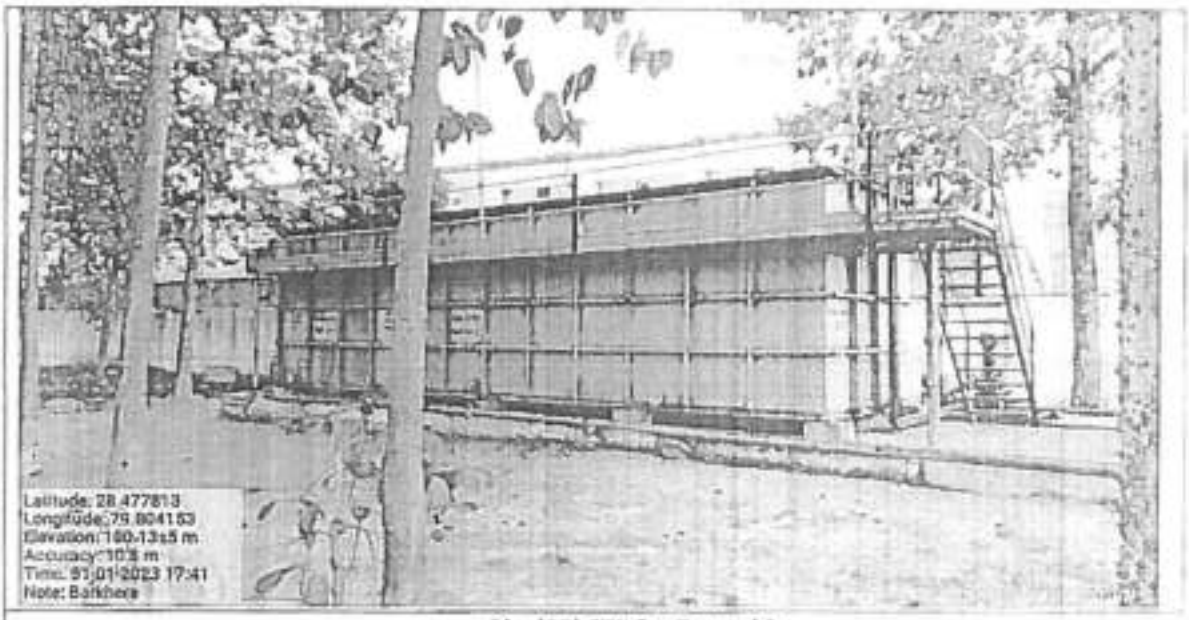


Pic. (06) Wet scrubber ...APCD for Boiler Stack



Pic. (07) Boiler Stack equipped with monkey ladder

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Pic. (10) STP for Township

Annexure-504

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

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State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

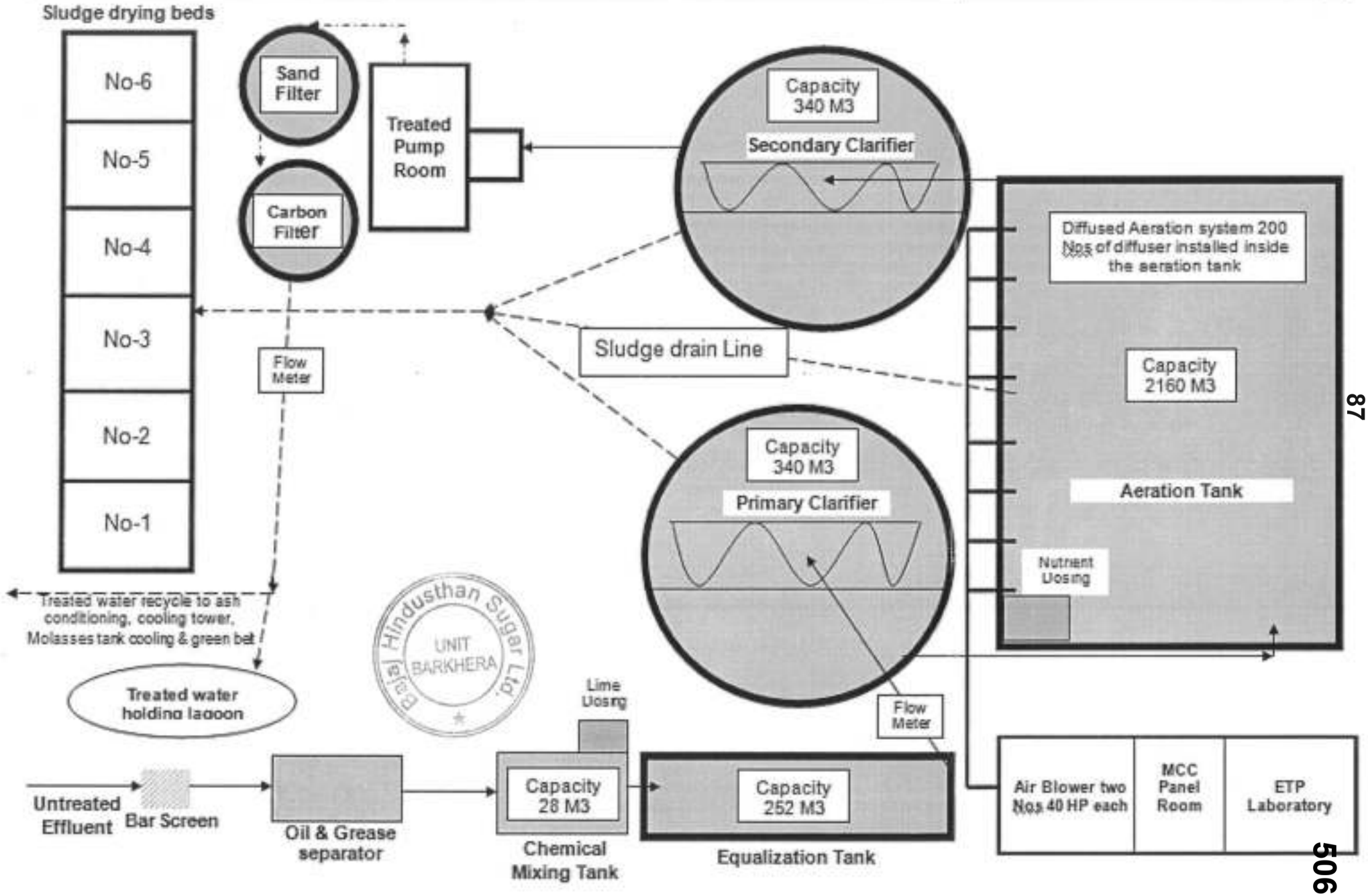
Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Annexure - II

ETP PROCESS FLOW DIAGRAM



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No.-UP-206/Adv./2017-18/S&I

राष्ट्रीय शर्करा संस्थान

NATIONAL SUGAR INSTITUTE

आई0एस0ओ0 9001-2015 प्रमाणित संस्थान

An ISO 9001:2015 Certified Institute

उपभोक्ता मामले खाद्य एवं सार्वजनिक वितरण मंत्रालय

Ministry of Consumer Affairs, Food & Public Distribution

खाद्य एवं सार्वजनिक वितरण विभाग

Department of Food & Public Distribution

भारत सरकार

Government of India

Phone : 2570541, 2570543

Fax : (0512) 2570247

Email : nsikanpur@nic.in

Website: http://nsi.gov.in

Kanpur, Dated: 17.02.2020

To,

Unit Head

Bajaj Hindusthan Sugar Limited

Unit. Barkheta

Distt. Pilibhit (U.P) 262 201

Subject : Assessment Report of ETP operation for season 2019-20– **reg.**

Sir,

I am directed to forward herewith the report on Assessment Report of ETP operation for season 2019-20 of your factory. Please acknowledge the receipt. In this connection it is requested that attached feedback form duly filled in may please be sent to facilitate further improvement in the services.

Yours faithfully

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

Encl: As above

(Vivek Pratap Singh)

Jr. Technical Officer (Sugar Tech.)

ETP ASSESSMENT REPORT 2019-20

FOR

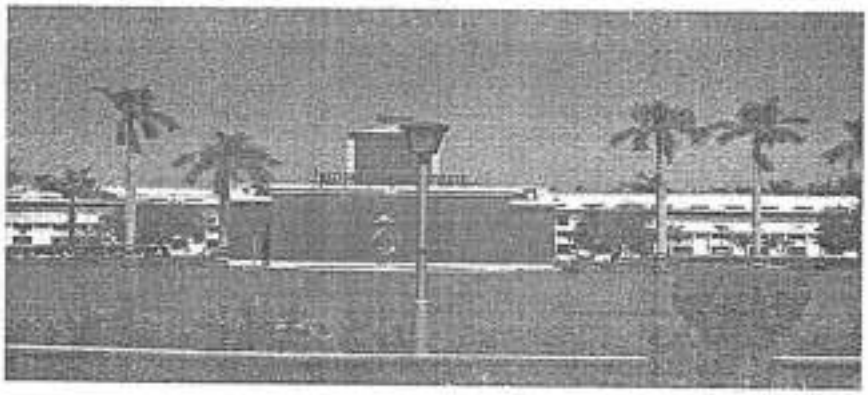
M/S BAJAJ HINDUSTHAN SUGAR LIMITED

UNIT: BARKHERA

DISTT. PILIBHIT (U.P) 262 201

PREPARED BY:





NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India
Ph. +91-512-2570730, 2570273
Fax. +91-512-2570247



VISIT REPORT SUGAR FACTORY DURING SEASON 2019-20

TO ASSESS THE PERFORMANCE OF EFFLUENT TREATMENT PLANT OPERATION

1. GENERAL INFORMATION

1	Name and address of the factory	Bajaj Hindusthan Sugar Limited Unit: Barkhera Distt. Pilibhit (U.P) 262 201	
2	License capacity of Plantation White sugar factory (TCD)	10,000 TCD and , Plantation white Sugar	
3	Average actual crush rate (TCD)	6604.2 TCD	
4	Co-generation plant capacity (MW)	12 MW	
5	ETP installed capacity (KLPD)	1000	
6	Period of visit	20.01.2020-21.01.2020	
7	NSI officials visited	Designation	Contact No & e-mail
	1. Sh.Vivek Pratap Singh	J T O (Sugar Technology)	07895755501 vivek83nsi@gmail.com
	2. Sh.Anurag Verma	Technical Assistant	9648065015
8	Factory officials interacted	Designation	Contact No & e-mail
	1. Sh.G.V Chaturvedi	General manager (Production)	7409000128
	2.Sh.Sukhwant Singh	General Manager (Engg.)	9675202527
	3.Sh. Manoj Kumar Dwivedi	Manager-EHS	9522945178

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

2. OPERATIONAL INFORMATION

S.NO.	PARTICULAR	STATUS/ QUANTITY	REMARK
1	**Fresh water abstraction**		
	a. No & capacity of bore well	Total 03 nos. 02 nos. 200 m^3/hr, 01 no. 150 m^3/hr	Only one no. (200 m^3/hr) in operation.
	b. Installation of flow meters	Yes	
	c. Recording & maintaining of log books of water abstraction	Yes,	
	d. Measurement facility of fresh water used in sugar plant & maintaining of log books	Yes,	8.75 m^3/hr , only one tube well running at a time for all purpose .
	e. Measurement facility of fresh water used at co-generation & maintaining of log books	Yes,	
	f. Measurement facility of fresh water used for human needs, residential buildings & maintaining of log books	Yes,	
	(photocopy of log books enclosed)	Average fresh water consumption - 32 litre/ton of cane @6604 TCD crush rate	**Annexure 1**
2	**Measurement of Cold water usage**		
	a. Power turbine	Not Available	Cooling water used through a FRP cooling tower 2x 150 m^3/hr in series through a closed loop system. Cold water is required only for the top-up of FRP cooling tower where flow meter is provided.
	b. Fibrizer & other cane preparatory devices		
	c. Mills & drives		
	d. DM/RO plant at boilers	Yes,	Data not provided
	e. Cooling towers of co-generation	Yes,	Data not provided
	f. SO_2 gas cooling	Yes	Common closed loop through a cooling tower of capacity 200 m^3/hr.
	g. B & C massecuites cooling	Yes	
3	**Measurement of hot water usage**		
	a. Imbibition water at mills	Yes,	127 m^3/hr
	b. Fliter cake wash water	Yes,	11.85 m^3/hr
	c. Pan boiling, molasses conditioning	Yes,	17 m^3/hr
	d. Wash water at centrifugals	Yes,	19.2 m^3/hr
	(photocopy of log books enclosed)		**Annexure 2**
4	**Measurement of effluent generation**		
	a. From mill house	Available	

Baja Hindusthan Sugar Ltd. UNIT BAPUDHERA

	b. From boiling house	Available	Effluent generated from mill house, boiling house and boiler stored in common tank of size 3.5 m X 2.6 m X 2m.
	c. From steam generation	Available	
	d. Spray pond/ Cooling tower over flow (Treated Separate in SRS System)	flow meter	20.10 m^3/hr
	e. Gross effluent generation at ETP inlet	flow meter	31.24 m^3/hr
	(photocopy of log books to be enclosed)		**Annexure 3**
5	**Cooling arrangement & recirculation of cooling water**		
	a. at Power turbine	Yes	Arrangement of cooling of recirculation water is being done by FRP cooling tower of capacity 600 m^3/hr.
	b. at Mill drives & mill bearings	Yes	
	c. at Fibrizer & other cane preparatory devices	Yes	
	d. at SO_2 gas coolers	Yes	Arrangement of FRP Cooling tower 200 m^3/hr in a closed circuit .
	e. at B & C Massecuite cooling	Yes	
	f. Surplus condensate	Yes	Double stage cooling tower of capacity 100 m^3/hr. Installed & FRP cooling tower in series
6	Construction of small pits near various pumps to collect gland cooling water for recirculation	Yes	
7	Construction of Hazardous tanks of adequate capacity to collect wash water generated during chemical/ mechanical cleaning of evaporators and discharging it in a controlled manner	Yes,	318 m^3 Holding capacity for alkaline effluent. 476 m^3 for Acidic effluent.
8	Installation of CPU (Condensate Polishing Unit) and circulation of polished condensate to co-generation plant cooling towers as a make up water for more than 45kg/cm^2 working pressure boilers and to other purposes	Not Applicable	The working pressure of two boiler is 45 kg/cm^2 .
9	Closed loop hot and cold water circulation systems	Yes	

Bajaj Hindusthan Sugar Ltd. UNIT BAILHERA

10	Sulphate removal system installed for spray pond/ process CT over flow. (system details with flow diagram to be enclosed	Yes		Drawing attached.
11	**Retention/contact time in various units of ETP**	31.24 m^3/hr @ 6604 TCD , i.e 114 litres/ton of cane	47.5 m^3/hr @10000 TCD , i.e 114 litres/ton of cane	
	a. Bar screen chamber	Available		Adequate
	b. Oil & grease trap chamber	60 min	45 min	Adequate
	c. Equalization tank with aeration	8 hrs.	5.5 hrs.	Adequate
	d. pH correction tank with stirrer	50 min.	35 min	Adequate
	e. Primary clarifier	10 hrs.	7 hrs.	Adequate
	f. Aeration tank	60 hrs.	45 hrs	Adequate
	g. Secondary clarifier	7.5 hrs.	7.0 hrs	Adequate
	h. Multi grade filter	50 min.	45 min.	Adequate
	i. Activated carbon filter	50 min.	45 min.	Adequate
	j. Sludge drying bed or	0.04 m^3/tch	0.03 m^3/tch	Adequate

12	**ETP Analysis (performance parameters), average value**	**As per record**	**As per sample taken during the visit**
A	**ETP Inlet**		
	a. Effluent flow rate (m^3/hr)	31.24 m^3/hr i.e 114 liters /ton of cane at Avg 6604 TCD.	33 m^3/hr
	b. pH	5.98	5.34
	c. COD (mg/L)	1522	500
	d. BOD (mg/L)	432	386
	e. TSS (mg/L)	423	90
	f. TDS (mg/L)		1020
B	**ETP Outlet**		
	a. Treated effluent flow rate (m^3/hr)	30.5 m^3/hr	29.5 m^3/hr
	b. pH	7.93	7.38
	c. COD (mg/L)	132	140
	d. BOD (mg/L)	19	22
	e. TSS (mg/L)	18	12
	f. TDS (mg/L)		980
C	**ETP Analysis (other parameters), average value**		
	a. MLSS (mg/L)	3000	3200
	b. DO (mg/L)	1.8	2.5
D	**Sulphate removal system analysis**		
	Inlet		

Bajaj Hindusthan Sugar Ltd. UNIT SAKHERA

	a. Effluent flow rate(m^3/hr)	20.10	19
	b. Sulphur (mg/L)	1300	1502
	outlet		
	a. Effluent flow rate((m^3/hr)	19.5	22
	b. Sulphur (mg/L)	220	525
13	Storage of treated effluent		
	a. No & size of lagoons	01 no., 9000 m^3	
	b. Lagoon type- permeable/impermeable	Impermeable	
14	Recirculation of treated effluent in sugar plant		
	consumption points	Recycled	Measured/Estimated
	a. Farmers & Horticulture	Yes	Not Measured
	b. Molasses tank cooling	Yes	
	c. Makeup cooling tower	Yes	
15	Operation and maintenance staff of ETP (shift wise)		
	Name & designation	Qualification & ETP training (Enclose training certificate)	Remark
	1. Shri Manoj kumar 2. Prashant Singh 3. Ramesh Kumar 4. Sumit Mishra 5. Gaurav Mishra	BE , PG Diploma (Env.) BE , PG Diploma (Env.) Intermediate Graduate Intermediate	Manager (EHS) Officer (EHS) Supervisor Operator Operator
		STATUS	REMARK
16	Analytical facility (laboratory)	Yes,	BOD, COD, TSS, TDS, DO, pH
17	Adoption of rainwater harvesting system	Yes	Details not provided
18	Dry cleaning of factory floors etc. using bagasse	Yes,	In boiling house

3. OBSERVATIONS AND RECOMMENDATIONS:

1. Factory has implemented suggestions and installed flow meters at places mentioned in the earlier reports.
2. The various log books are maintained properly by the factory, however same should be printed in log book as ETP log book.
3. Capacity of all unit of ETP is adequate at the licensed capacity and considering effluent @ 114 litre/ton of cane.
4. Factory has adopted sulphate removal system (separate from ETP) as per attached flow diagram. The system found to be working satisfactorily.

Dalmia Bharat Sugar Industries Ltd. UNIT BARKHERA

5. The total discharge of the treated effluent i.e. through Process cooling tower blow down and other sources is 114 litre/ton of cane crushed which is given to farmers for irrigation and used in factory as and when required.
6. The quantity and quality of treated effluent was found with in the norms of CPCB.
7. For better confirmations the flow meters may be calibrate through external agency

4. DOCUMENTS ATTACHED

1. DMR for period from 10.01.2020 to 18.01.2020.
2. Photocopy of data recorded on log books of fresh water abstraction and consumption.
3. Recorded laboratory Analysis Report of ETP & sulphate removal system operational Parameters carried out by the factory.
4. ETP analysis report carried out as per sample taken during the visit.
5. ETP performance report , if analysis is carried out by external laboratory.
6. OCEMS recorded data e.g. flow rate, pH, COD, BOD, TSS etc. sent on CPCB server during the visit .
7. Copy of Time line action plan submitted by the factory to CPCB .
8. Spray pond / process CT over flow treatment process details
9. ETP details with flow diagram .
10. Water balance calculation submitted by the factory
11. Evaporator configuration

14/02/2020

(Vivek Pratap Singh)
J.T.O. (Sugar Technology)

NATIONAL SUGAR INSTITUTE
MINISTRY OF CONSUMER AFFAIRS & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD & PUBLIC DISTRIBUTION
KANPUR

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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Annexure IV

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT NO. NCL/ED-060/13/12/22 DATE OF REPORT : 20/12/2022 Page 1 of 1

EFFLUENT WATER ANALYSIS REPORT

Name and Address of Customer	M/S BAJAJ HINDUSTAN SUGAR LTD. VILLAGE- BARKHERA KALAN, PILIBHIT UTTAR PRADESH

SAMPLE DETAILS

Analysis Start Date	13/12/2022	Analysis End Date	20/12/2022
Date of Sampling	12/12/2022	Sample ID No.	NCL/ED-060/13/12/22
Time of Sampling	01:00 Hr		
Sampling Done By	NCL		
Sampling Location	ETP OUTLET		
Sampling Description	EFFLUENT WATER AFTER TREATMENT		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO Lt.
Packing Condition	SEALED	Packed in	GLASS BOTTLE

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Standards (CPCB) (Max)	
					Inland Surface Water	Public Sewer
1	pH	-	APHA 4500 H+(B)	7.62	5.5-9.0	5.5-9.0
2	Total Dissolved Solids (TDS)	mg/L	APHA 2540 (C)	1340	2100	Not Specified
3	Total Solids	mg/L	APHA 2540	603.0	Not Specified	Not Specified
4	Total Suspended Solids (TSS)	mg/l	APHA 2540 (D)	21.0	30	600
5	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/l	APHA-5210 (B)	19.0	30	350
6	Chemical Oxygen Demand (COD)	mg/l	APHA-5220 (B)	92.0	250	Not Specified
7	Oil & Grease	mg/l	APHA-5220	ND(DL-5.0)	10	20

****End Of Report****

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

FOR NEWCON CONSULTANTS & LABORATORIES

NEWCON CONSULTANTS & LABORATORIES GHAZIABAD

CHECKED BY

AUTHORIZED SIGNATORY

FORMAT No. NCL/QSP-28/TC-SET/FMT-01 Rev. No. 01 Date:18/07/2011

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT NO. NCL/ED-061/13/12/22 DATE OF REPORT : 20/12/2022

SEWAGE WATER ANALYSIS REPORT

Name and Address of Customer	M/S BAJAJ HINDUSTAN SUGAR LTD. VILLAGE- BARKHERA KALAN, PILIBHIT UTTAR PRADESH

SAMPLE DETAILS

Analysis Start Date	13/12/2022	Analysis End Date	21/12/2022
Date of Sampling	12/12/2022	Sample ID No.	NCL/ED-061/13/12/22
Time of Sampling	03:00 PM		
Sampling Done By	NCL		
Sampling Location	STP OUTLET		
Sampling Protocol	IS:3025(Part-I)		
Packing Condition	SEALED	Sampling Quantity	TWO Lt.
		Packed in	GLASS BOTTLE

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Standards (CPCB) (Max)
1	pH	-	APHA 4500 H+(B)	7.64	6.5-9.0
2	Total Suspended Solids (TSS)	mg/l	APHA 2540 (D)	18.0	50
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/l	APHA-5210 (B)	9.0	20
4	Chemical Oxygen Demand (COD)	mg/l	APHA-5220 (B)	40.0	250
5	Oil & Grease	mg/l	APHA+2120 (c)	ND(DL-5.0)	10
6	Total Nitrogen	mg/l	IS:3025 (P-34)	4.2	10
7	Total phosphorous	mg/l	APHA-4500(P)	2.8	10
8	Fecal Coliform	mpn/100ml	APHA-23RD-9221	ND(DL-200)	100

****End Of Report****

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

FOR NEWCON CONSULTANTS & LABORATORIES

CHECKED BY

NEWCON CONSULTANTS & LABORATORIES GHAZIABAD

AUTHORIZED SIGNATORY

FORMAT No. NCL/QSP-28/TC-SET/FMT-01 Rev. No. 01 Date:18/07/2011

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

STACK EMISSION MONITORING AND ANALYSIS REPORT

TEST REPORT NO. NCL/EP-063/13/12/22	DATE OF REPORT : 20/12/2022
Name And Address of Customer	M/S BAJAJ HINDUSTAN SUGAR LTD. VILLAGE-BARKHERA KALAN, PILIBHIT, U.P.

SAMPLING DETAIL

Analysis Start Date	: 13/12/2022	Analysis End Date	: 20/12/2022
Date of Sampling	: 12/12/2022	Sampling Done By	: NCL
Sampling Protocol	: AS PER CPCB GUIDELINES	Duration of Sampling	: 33 MINUTES
Equipment Used	: Vayubodhan Stack Sampler No - VSS-1 (S. No. 321 DTC-01)		

DETAILS OF STACK

Stack Attached To	: Two Boilers	Capacity	: 90 TPH Each One
Type Of Fuel Used	: Bagasse	Quantity Of Fuel Used	: -
Stack Height Above Ground	: 65 Mtr.		
Stack dia at top	: 5000 mm	Material of construction	: RCC
Attached APCS	: WET SCRUBBER	Normal Operating Schedule	: As Per Requirement

PHYSICAL OBSERVATIONS

Ambient temperature	: 21°C	Flue gas temperature	: 124°C
Velocity of flue gases	: 6.60 MTR/SEC	Sampling Flow Rate for SPM	: 20.0 LPM
Sampling Flow Rate for Gases	: 2.5 LPM	Qty of Emission discharged	: 466290.0 m³/hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	RESULT	Specification/Limit (As per CPCB)
1	Particulate Matters (PM)	mg/Nm³	IS:11255(P-1)	64.0	150
2	Sulphur Dioxide (SO_2)	mg/Nm³	IS:11255(P-2)	9.4	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.4	1 % By Volume
5	Oxides of Nitrogen	mg/Nm³	IS:11255(P-7)	32.0	Not Specified

NOTE : Two Boilers attached to single stack. At the time of monitoring both the boilers were running.

****End of Report****

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

FOR NEWCON CONSULTANTS LABORATORIES

CHECKED BY

Ramesh Chandra

AUTHORIZED SIGNATORY

FORMAT No. NCL/QSP-28/TC-SET/FMT-01 Rev. No. 01 Date:18/07/2011

21-B

Annexure No - V

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पिकप भवन तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

(3)

संदर्भ संख्या F 51895 /वी-5/NOC-93/2005/7 दिनांक 13-10-05

सेवा में,

मै0
बजाज हिन्दुस्तान लि0,
टेहरा सिसवुर (पीलीभीत)
पीलीभीत।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार /संयंत्री के सशोधनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 10-9-05 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है –

(क) स्थल ग्राम- टेहरा, तहसील- सिसवुर, जिला- पीलीभीत (यू0पी0)
6,5,1,4,2,11,12,13,1,7,9,10,20,17,19,1,72/7,94,8,16,0, 16,
86,81,96,84,90,97,85,72/11,89,75,82,72/3,79,71,66,77/2,70,106
92,99,726,103,73,101,66,76,72/8,72/10,96,91,72/1,72/1=13,72/3
78,83,77/1,93,100,18,69,104,72/9,105,72/4,70,72/2

(ख) उत्पादन
(1) गन्ना 1000 मै0 टन प्रति दिन, (2) चीनी- 3 मै0 टन प्रति

Bajaj Hindusthan Sugar Ltd.
UNIT
BAUCHERA

519

(ग) मुख्य कच्चे माल : 10000 टन/दिन गन्ना

(घ) औद्योगिक उत्प्रवाह की मात्रा :

(ङ) प्रयुक्त ईंधन : कोयला 15.6 टन/दि.ग

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक पात्र, संयंत्र, इत्यादि परिष्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना से की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दूसरी तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग ने परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित किया ।

(2)

Bajaj Hindusthan Sugar Ltd. BARKHERA

मैसर्स बजाज हिन्दुस्तान लि०, इरलेक्स बैसालपुर (पीली इकाई) पीलीभीत ।

७- उद्योग में प्रस्तावित स्थानांतर पर दिये गये प्रस्ताव के अनुसार वेट स्क्रबर की स्थापना उत्पादन प्रारम्भ करने से पूर्व करना अनिवार्य होगा ।

८- उत्सर्जन शुद्धीकरण संयंत्र की स्थापना दिये गये प्रस्ताव के अनुसार उत्पादन प्रारम्भ करने से पूर्व करना होगा ।

९- दिये गये प्रस्ताव के अनुसार उत्सर्जन को पुनः प्रयोग किया जाये एवं २५ प्रतिशत भाग सिंचाई में प्रयुक्त किया जाये किसी भी दशा में उत्सर्जन का निस्तारण परिसर से बाहर न किया जाये ।

१०- उद्योग परिसर में दिये गये प्रस्ताव के अनुसार ३० प्रतिशत भाग में हरित पट्टीटन का विकास करना ।

११- उद्योग पर्यावरण संरक्षण अधिनियम, १९८६ के प्रावधानों का अनुपालन करेगा ।

१२- उद्योग अपने परिसर में आई०एस०आई० मार्क वाटर मीटर की स्थापना करना एवं दैनिक जल खपत का लॉग बुकमें में रखेगा ।

१३- कालोनी के अपशिष्टन हेतु उचित व्यवस्था किया जाये ।

१४- ठोस अपशिष्ट के निस्तारण हेतु सुचारित व्यवस्था करें एवं किसी एक स्थान में संग्रह करें ।

१५- उद्योग सुनिश्चित करे कि उद्योग परिसर से बाहर जल भराव की स्थिति उत्पन्न न हो ।

१६- उद्योग आस-पास के ग्रामीण/ कस्बावासियों जिन पर जल/ वायु प्रदूषण का प्रभाव पड़ सकता है, के सामाजिक आर्थिक विकास हेतु आवश्यक कार्यवाही सुनिश्चित करें ।

१७- आग/ आकस्मिक दुर्घटना हेतु आग फाईट फैसिलिटेट स्थापित करके तीन माह में प्रेषित करें ।

१८- उद्योग में रेन वाटर हार्वेस्टिंग की व्यवस्था की जाये ।

१९- उद्योग द्वारा दिये गये प्रस्ताव के अनुसार जल/ वायु स्थिति प्रदूषण नियंत्रण व्यवस्था एवं हैजार्डस अपशिष्ट के निस्तारण हेतु सुचारित व्यवस्था उत्पादन प्रारम्भ करने से पूर्व करना सुनिश्चित करेगा, अन्यथा बैंक गारण्टी जब्त कर ली जायेगी ।

२०- स्थानांतर से निकलने वाले राख का निस्तारण इस प्रकार करें कि जल-संसाधन को इससे कोई नुकसान न हो एवं इस सम्बन्ध में जो भी राशि आवश्यक हो विभाग को माह के अन्दर प्रेषित करें ।

२१- ईन्टीग्रेटेड पार्क अलग से इनकी मीटर स्थापित करें ।

२२- उद्योग वाटर के प्रावधानों का समयबद्ध अनुपालन करना सुनिश्चित करें ।

२३- फोलसीव का सम्प्रारण सुचारित पक्के टैंकों में ही किया जायेगा ।

२४- उद्योग उत्पादन प्रारम्भ करने से पूर्व कोई भी सामग्री जल एवं वायु प्रदूषण करना सुनिश्चित करेगा ।

२५- प्रस्ताव सुलेखी बैसालपुर, रो० ए से लेकर दो कम अस्थायित्व हुये पर स्थायित्व की स्थिति स्थापित होने पुनर्विचार करेगा ।

(3)

Hindusthan Sugar Ltd. UNIT BARKHERA

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परंतु उत्पादन जिसकी मात्रा 70 Lacs/Year से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रचालन नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गए प्रति इस कार्यालय से दिनांक 17-11-05 को अवश्य भेजा जाए।

Balrampur Chini Mills Ltd. Hindusthan Sugar Ltd. UNIT BARKHERA

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 1-1-25 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव

पृष्ठांकन सं /एम. ओ. सी. तद दिनांक

प्रतिलिपि

1. महाप्रबन्धक, जिला उद्योग केन्द्र :

2. उपखार अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, सहसवान।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : बदायूँ

4.

मुख्य पर्यावरण अधिकारी

(सर्किल–)

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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Annexure - VI

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021

Dated : 24/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203
PILIBHIT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No. 13893012 Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

U.P. Pollution Control Board

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing capacity of 10000 TCD and 21 MW per day co-generation power .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boiler-90 TPH and 90 TPH	Bagasse 1530 TPD	01	Particulate Matter	Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
2	DG 1000 KVA, 500 KVA and 320KVA	Diesel - 200LPH	02	Particulate Matter	Stack Height 6 meter, 4.4 meter and 3.6 meter above from the roof of nearest building

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	150mg/Nm3
2	02	Particulate Matter	As per E(P)Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

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11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production Sugar at Cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e., Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
3. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter and 6 meter above the roof of nearest building.
4. Unit shall install online emission monitoring system at the stack of boilers and ensure connectivity to the server of CPCB & UPPCB.
5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
11. Unit shall provide Hazardous tank in the Boiling house.
12. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

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Annexure - VII

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140374/UPPCB/Bareilly(UPPCBRO)/CTO/water/
PILIBHIT/2021

Dated : 27/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203
PILIBHIT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No :13893890 **Dated :27/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED vide

Consent Order No. 13893890/ Water Dated : 27/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	70 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	70 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

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Industrial Effulant		
S.No	**Parameter**	**Standard**
1	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
2	COD	250mg/l
3	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed
4	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
5	Oil & Grease	10mg/l

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
5. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
9. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
10. Unit shall provide Hazardous tank in the Boiling house.
11. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
12. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
13. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
14. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
15. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
16. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
17. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
18. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board .

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Chief Environment Officer

Annexure-VIII 532

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16629/UPPCB/Bareilly(UPPCBRO)/HWM/PILIBHIT/2022

Dated :09/06/2022

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED

Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203

Tehsil : Bilaspur

District :PILIBHIT

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16629 and 09/06/2022 .
2. Reference of application (No. and date) 15015681 and 26/02/2022 .
3. Mr Rakesh Yadav of M/s BAJAJ HINDUSTHAN SUGAR LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Bajaj Hindusthan Sugar Limited,Village- Barkhera, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) - Used oil	TSDF/ Authorized recyclers	30 Kg /Day
2	Schedule I (Category 35.3) - ETP Sludge	TSDF	

1. The authorization shall be valid for a period of 08/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
4. The Sludge from the ETP shall be disposed of through TDSF and waste oil generated shall be disposed of through TSDF/ authorized recyclers. Incineration of waste in the boiler is not allowed.

(Authorized Signatory)

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.16 11:47:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.16 11:48:01 +05'30'

CEO/EE, I/C Circle_____

Since 1978
Bharat Oil & Waste Management Ltd.
Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils
ISO 9001:2000

MEMBERSHIP CERTIFICATE

M / s. Bajaj Hindusthan Sugar Limited (Unit-Barkhera)

Village - Barkhera, District - Pilibhit Pilibhit-262201, UP

is a registered member of our facility

BOWML/K/4652/22

Gata No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/4652/22

Expiry Date : February 14, 2023

Scan & Verify

BOWML/K/4652/22

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com
Digitally Signed By Pragati Rohtagi
Date: 2022-02-26 17:07:59
IP: 122.160.48.54
ID: Td1CmlxZgZhkQ7DTBQ8Ug==
Click here to E-verify

Authorized Signatory

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By Sunder K Kukreja
Date: 2022-02-26 17:14:38
IP: 49.36.182.30
ID: eRkSCDBWLhdlVxn8Mxq/g==
Click here to E-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

bajaj SUGAR

Ref: BHSL/BRK/EHS/HW/2021-22

Date: 24th Jun' 2022

To,
The Chief Environment Officer (Circle-7)
Uttar Pradesh Pollution Control Board,
Building No. TC-12 V
Vibhuti khand, Gomti Nagar,
Lucknow – 226010

Sub: Submission of Annual Return regarding storage / disposal of Hazardous waste (Form - 4) for the year ending 31st March 2022 of Bajaj Hindustan Sugar Ltd. At Village Barkhera, District-Pilibhit, Uttar Pradesh, Pin - 262203.

Dear Sir,

Please find attached here with the annual return regarding handling and disposal of hazardous waste in Form - 4 for the year ending 31st March 2022 of Bajaj Hindustan Sugar Ltd., Unit-Barkhera.

This is for your kind information and record.

Thanking You,

Yours faithfully

For Bajaj Hindustan Sugar Ltd.

Authorised Signatory

CC: Regional Officer UPPCB, Bareilly
Encl.: a/a

27/06/22

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

Bajaj Hindusthan Sugar Ltd.
Unit : Barkhera Kalan, Pilibhit - Bisalpur Road, Dist.-Pilibhit 262203, (U.P.)
Tel.: +91-5881-220811/12/13 | Fax : +91-5881-220812
Regd. Office : Sahajanandnagar, Lakhimpur- Kheri, District Kheri Uttar Pradesh - 262 802
Tel.: +91-5874-253754/57/58, 253403 | Fax : +91-5874-253401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN : L15420UP1931PLC065243

bajaj GROUP THINK TOMORROW

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bajaj SUGAR

Ref: BHSL/BRK/EHS/HW/2021-22

Date: 24th Jun' 2022

To,
The Chief Environment Officer (Circle-7)
Uttar Pradesh Pollution Control Board,
Building No. TC-12 V
Vibhuti khand, Gomti Nagar,
Lucknow – 226010

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Dear Sir,

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This is for your kind information and record.

Thanking You,

Yours faithfully

For **Bajaj Hindustan Sugar Ltd.**

Authorised Signatory

CC; Regional Officer UPPCB, Bareilly
Encl.: a/a

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

Bajaj Hindusthan Sugar Ltd.
Unit : Barkhera Kalan, Pilibhit - Bisalpur Road, District - Pilibhit 262203, (U.P.)
Tel: +91-5881-229811/13/1a | Fax: +91-5881-229812
Regd. Office : Golagokarannath, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 802
Tel.: +91-5876-232754/5/7/8, 232403 | Fax: +91-5876-232401
E-mail : investorcomplaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15428UP1931PLC036242

bajaj GROUP THINK TOMORROW

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

1. Name and address of facility : **Bajaj Hindusthan Sugar Ltd.**
At Village Barkhera, District-Pilibhit, Uttar Pradesh, Pin-262203

2. Authorization No. and Date of issue : **05/Haz. Auth./20/2017**
Issue Date 06/03/2017

3. Name of the authorised person and Full address with telephone, Fax number and e-mail: : **Mr. Rakesh Yadav**
Vice Precedent
Bajaj Hindusthan Sugar Ltd.
At Village Barkhera, District-Pilibhit, Uttar Pradesh, Pin-262203
Mobile No.: +91 9758801417

4. Production during the year (product wise), wherever applicable:

Name of Product	Qty (MT)
White Sugar	88,757
BISS Sugar(Brown)	272

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise:

Waste Name	Category	Qty
Waste Oil	5.1	1.03 MT
Grease	5.2	NIL

2. Quantity dispatched- **NIL**

(i) To disposal facility -

(ii) To recycler or co-processors or pre-processor -

(iii) Others -

3. Quantity utilised in-house, if any

Waste Name	Category	Qty
Waste Oil	5.1	1.03 MT
Grease	5.2	NIL

(All the quantity of used oil & used grease come out as reject from different application are being used in house as fuel with bagasse.)

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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4. Quantity in storage at the end of the year	- NIL

Part B. To be filled by Treatment, storage and disposal facility operators: Not Applicable

1. Total quantity received	-
2. Quantity in stock at the beginning of the year	-
3. Quantity treated	-
4. Quantity disposed in landfills as such and after treatment	-
5. Quantity incinerated (if applicable)	-
6. Quantity processed other than specified above	-
7. Quantity in storage at the end of the year	-

Part C. To be filled by recyclers or co-processors or other users : Not Applicable

1. Quantity of waste received during the year	-
(i) Domestic sources	
(ii) Imported (if applicable)	-
2. Quantity in stock at the beginning of the year	-
3. Quantity recycled or co-processed or used	-
4. Quantity of products dispatched (wherever applicable)	-
5. Quantity of waste generated	-
6. Quantity of waste disposed	-
7. Quantity re-exported (wherever applicable)	
8. Quantity in storage at the end of the year	

Date : 24.06.2022

Place : Barkhera

(Signature of the Occupier or Operator of the disposal facility)

Baijal Hindusthan Sugar Ltd. UNIT BARKHERA

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033625

VALID FROM 18/06/2021 TO 17/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202105000038

Name of the Owner	JITENDRA SINGH JADAUN		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	Application Form Serial No.	PLBH0521NIN0002
Date of Submission	05/05/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BARKHEDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	106.70
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	200.00
Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date: **22/09/2021**
Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC026674

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000037

Name of the Owner	JITENDRA SINGH JADAUN		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	Application Form Serial No.	PLBH0521NIND001
Date of Submission	05/05/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BARKHEDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	106.70
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	200.00
Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date **22/09/2021**
Place **Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039665

VALID FROM 18/06/2021 TO 17/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202105000039

Name of the Owner	JITENDRA SINGH JADAUN		
Designation पद	Senior General Manager (Unit Head)	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	**Application Form Serial No.**	PLBH0521NIN0003
Date of Submission	05/05/2021	**Specimen Signature**	

Location Particulars

District	Pilibhit	**Block**	BARKHEDA
Plot No./Khasra No.	Existing land details attached	**Municipality/Corporation**	NA
Ward No./Holding No.			NA

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	112.80
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	100.00
Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	100.00	**Maximum Allowable Running Hours Per Day:**	3.00
Maximum Allowable Annual Extraction of Ground Water:			54000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
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- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
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-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**22/09/2021**
Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

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Annexure-X

bajaj SUGAR

Bajaj Hindusthan Sugar Ltd. Barkhera (Pilibhit)

GROUND WATER ABSTRACTION LOG BOOK

Month : November 2022

Date	Flow Meter No./For D.M Plant No1			Flow Meter No./For Engg. No2			Flow Meter No./For			GRAND TOTAL (KL)
	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	
01/11/22	146520.0	146520.0	0.0	241579.0	242045.0	466.0				466.0
02/11/22	146520.0	146520.0	0.0	242045.0	242757.0	712.0				712.0
03/11/22	146520.0	146520.0	0.0	242757.0	243329.0	572.0				572.0
04/11/22	146520.0	146520.0	0.0	243329.0	243670.0	341.0				341.0
05/11/22	146520.0	146732.0	212.0	243670.0	243828.0	158.0				370.0
06/11/22	146732.0	147116.0	384.0	243828.0	243906.0	78.0				462.0
07/11/22	147116.0	147327.0	211.0	243906.0	244268.0	362.0				573.0
08/11/22	147327.0	147727.0	0.0	244268.0	244691.0	423.0				423.0
09/11/22	147327.0	147431.0	104.0	244691.0	244918.0	227.0				331.0
10/11/22	147431.0	148141.0	710.0	244918.0	245024.0	106.0				816.0
11/11/22	148141.0	148239.0	98.0	245024.0	245646.0	622.0				720.0
12/11/22	148239.0	148339.0	100.0	245646.0	245775.0	129.0				229.0
13/11/22	148339.0	148339.0	0.0	245775.0	245900.0	125.0				125.0
14/11/22	148339.0	148339.0	0.0	245900.0	245972.0	72.0				72.0
15/11/22	148339.0	148339.0	0.0	245972.0	246028.0	56.0				56.0
16/11/22	148339.0	148339.0	0.0	246028.0	246053.0	25.0				25.0
17/11/22	148339.0	148367.0	28.0	246053.0	246053.0	0.0				28.0
18/11/22	148367.0	148403.0	36.0	246053.0	246053.0	0.0				36.0
19/11/22	148403.0	148470.0	67.0	246053.0	246092.0	39.0				106.0
20/11/22	148470.0	148470.0	0.0	246092.0	246329.0	237.0				237.0
21/11/22	148470.0	148470.0	0.0	246329.0	246421.0	92.0				92.0
22/11/22	148470.0	148470.0	0.0	246421.0	246655.0	234.0				234.0
23/11/22	148470.0	148493.0	23.0	246655.0	247016.0	361.0				384.0
24/11/22	148493.0	148511.0	18.0	247016.0	247216.0	200.0				218.0
25/11/22	148511.0	148532.0	21.0	247216.0	247454.0	238.0				259.0
26/11/22	148532.0	148532.0	0.0	247454.0	247779.0	325.0				325.0
27/11/22	148532.0	148546.0	14.0	247779.0	247890.0	111.0				125.0
28/11/22	148546.0	148575.0	29.0	247890.0	248099.0	209.0				238.0
29/11/22	148575.0	148575.0	0.0	248099.0	248237.0	138.0				138.0
	TOTAL CONSUMPTION									

bajaj SUGAR

Bajaj Hindusthan Sugar Ltd. Barkhera (Pilibhit)

GROUND WATER ABSTRACTION LOG BOOK

Month : November 2022

Date	Flow Meter No./For D.M Plant No 1			Flow Meter No./For Bagass No 2			Flow Meter No./For			GRAND TOTAL (KL)
	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	
30/11/22	148575.0	148575.0	0.0	248237.0	248292.0	55				55.0
		Total =	2055 L		Total =	6713 L				= 8768 F

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Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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bajaj SUGAR

Bajaj Hindusthan Sugar Ltd. Barkhera (Pilibhit)

GROUND WATER ABSTRACTION LOG BOOK

Month : December 2022

Date	Flow Meter No./For D.B Plant No 1			Flow Meter No./For Cogen No 2			Flow Meter No./For			GRAND TOTAL (KL)
	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	
01/12/22	148575.0	148575.0	0.0	248292.0	248338.0	46.0				46.0
2/12/22	148575.0	148611.0	36.0	248338.0	248338.0	0.0				36.0
3/12/22	148611.0	148611.0	0.0	248338.0	248363.0	25.0				25.0
4/12/22	148611.0	148687.0	76.0	248363.0	248363.0	0.0				76.0
5/12/22	148687.0	148939.0	252.0	248363.0	248363.0	0.0				252.0
06/12/22	148939.0	149185.0	246.0	248363.0	248363.0	0.0				246.0
7/12/22	149185.0	149298.0	113.0	248363.0	248521.0	158.0				271.0
8/12/22	149298.0	149298.0	0.0	248521.0	248833.0	312.0				312.0
9/12/22	149298.0	149298.0	0.0	248833.0	249148.0	315.0				315.0
10/12/22	149298.0	149516.0	212.0	249148.0	249148.0	0.0				212.0
11/12/22	149510.0	149510.0	0.0	249148.0	249313.0	165.0				165.0
12/12/22	149510.0	149762.0	252.0	249313.0	249313.0	0.0				252.0
13/12/22	149762.0	149845.0	83.0	249313.0	249448.0	135.0				218.0
14/12/22	149845.0	149845.0	0.0	249448.0	249473.0	25.0				25.0
15/12/22	149845.0	149845.0	0.0	249473.0	249500.0	27.0				27.0
16/12/22	149845.0	149845.0	0.0	249500.0	249525.0	25.0				25.0
17/12/22	149845.0	149845.0	0.0	249525.0	249557.0	32.0				32.0
18/12/22	149845.0	149871.0	26.0	249557.0	249557.0	0.0				26.0
19/12/22	149871.0	149871.0	0.0	249557.0	249585.0	28.0				28.0
20/12/22	149871.0	149871.0	0.0	249585.0	249609.0	24.0				24.0
21/12/22	149871.0	149898.0	27.0	249609.0	249609.0	0.0				27.0
22/12/22	149898.0	149924.0	26.0	249609.0	249609.0	0.0				26.0
23/12/22	149924.0	149945.0	21.0	249609.0	249609.0	0.0				21.0
24/12/22	149945.0	149945.0	0.0	249609.0	249630.0	21.0				21.0
25/12/22	149945.0	149945.0	0.0	249630.0	249661.0	31.0				31.0
26/12/22	149945.0	149945.0	0.0	249661.0	249682.0	21.0				21.0
27/12/22	149945.0	149964.0	19.0	249682.0	249682.0	0.0				19.0
28/12/22	149964.0	150004.0	40.0	249682.0	249682.0	0.0				40.0
29/12/22	150004.0	150023.0	19.0	249682.0	249682.0	0.0				

Hindusthan Sugar Ltd. UNIT BARKHERA

bajaj SUGAR

Bajaj Hindusthan Sugar Ltd. Barkhera (Pilibhit)

GROUND WATER ABSTRACTION LOG BOOK

Month : December 2022

Date	Flow Meter No./For D.M Plant No 1			Flow Meter No./For Bagas No 2			Flow Meter No./For			GRAND TOTAL (KL)
	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	
30/12/22	150023.0	150023.0	0.0	249682.0	249699.0	17.0				17.0
31/12/22	150023.0	150023.0	0.0	249699.0	249722.0	23.0				23.0
		Total =	1448 L		Total =	1430 L		Grand Total =		2878 L

TOTAL CONSUMPTION

TOTAL CONSUMPTION

Hindusthan Sugar Ltd. UNIT BARKHERA

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→ Happy New year 🎉

bajaj SUGAR

Bajaj Hindusthan Sugar Ltd. Barkhera (Pilibhit)

GROUND WATER ABSTRACTION LOG BOOK

Month : January 2023

Date	Flow Meter No./For D.M Plant No 1			Flow Meter No./For Bagasse No 2			Flow Meter No./For			GRAND TOTAL (KL)
	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	Initial	Final	Total Water (KL)	
01/01/23	150023.0	150023.0	0.0	249722.0	249746.0	24.0				24.0
02/01/23	150023.0	150023.0	0.0	249746.0	249769.0	23.0				23.0
03/01/23	150023.0	150023.0	0.0	249769.0	249790.0	21.0				21.0
04/01/23	150023.0	150023.0	0.0	249790.0	249809.0	19.0				19.0
05/01/23	150023.0	150023.0	0.0	249809.0	249839.0	30.0				30.0
06/01/23	150023.0	150023.0	0.0	249839.0	249872.0	33.0				33.0
07/01/23	150023.0	150023.0	0.0	249872.0	249907.0	35.0				35.0
08/01/23	150023.0	150023.0	0.0	249907.0	249946.0	39.0				39.0
09/01/23	150023.0	150023.0	0.0	249946.0	249967.0	21.0				21.0
10/1/23	150023.0	150023.0	0.0	249967.0	250312.0	345.0				345.0
11/1/23	150023.0	150023.0	0.0	250312.0	250658.0	346.0				346.0
12/1/23	150023.0	150075.0	52.0	250658.0	250947.0	289.0				341.0
13/1/23	150075.0	150075.0	0.0	250947.0	251198.0	251.0				257.0
14/1/23	150075.0	150075.0	0.0	251197.0	251279.0	81.0				81.0
15/1/23	150075.0	150075.0	0.0	251279.0	251418.0	139.0				139.0
16/1/23	150075.0	150075.0	0.0	251418.0	251690.0	272.0				272.0
17/1/23	150075.0	150075.0	0.0	251690.0	252016.0	326.0				326.0
18/1/23	150075.0	150075.0	0.0	252016.0	252141.0	125.0				125.0
19/1/23	150075.0	150075.0	0.0	252141.0	252176.0	35.0				35.0
20/1/23	150075.0	150075.0	0.0	252176.0	252217.0	41.0				41.0
21/1/23	150075.0	150075.0	0.0	252217.0	252395.0	178.0				178.0
22/01/23	150075.0	150075.0	0.0	252395.0	252760.0	365.0				365.0
23/01/23	150075.0	150075.0	0.0	252760.0	253044.0	284.0				284.0
24/01/023	150075.0	150456.0	381.0	253044.0	253044.0	0.0				381.0
25/01/023	150456.0	150831.0	375.0	253044.0	253044.0	0.0				375.0
26/01/023	150831.0	151318.0	487.0	253044.0	253200.0	156.0				643.0
27/01/023	151318.0	151318.0	0.0	253200.0	253748.0	548.0				548.0
28/1/023	151318.0	151318.0	0.0	253748.0	254163.0	415.0				415.0

Bajaj Hindusthan Sugar Ltd. BARKHERA UNIT

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Ltd.

12.9.22 2021

No./FOR.....

Final	Total Water in KL

Bajaj Hindusthan Sugar Ltd.

Barkhera, Pilibhit

Water Consumption Report Month. Novembar

Date	FLOW METER No./FOR. Domestic			FLOW METER No./FOR.		
	Initial	Final	Total Water in KL	Initial	Final	Total Water in
30/11/22	44715.0	44787.0	72.0			
		Totale =	1925/-			

Bajaj Hindusthan Sugar Ltd.

Barkhera, Pilibhit

Water Consumption Report Month December 2022-23

Date	FLOW METER No./FOR Domestic			FLOW METER No./FOR		
	Initial	Final	Total Water in KL	Initial	Final	Total Water in KL
1/12/22	44787	44853·0	66·0			
2/12/22	44853·0	44923·0	70·0			
3/12/22	44923·0	44998·0	75·0			
4/12/22	44998·0	45066·0	68·0			
5/12/22	45066·0	45125·0	59·0			
6/12/22	45125·0	45187·0	62·0			
7/12/22	45187·0	45246·0	59·0			
8/12/22	45246·0	45317·0	71·0			
9/12/22	45317·0	45381·0	64·0			
10/12/22	45381·0	45440·0	59·0			
11/12/22	45440·0	45510·0	70·0			
12/12/22	45510·0	45571·0	61·0			
13/12/22	45571·0	45629·0	58·0			
14/12/22	45629·0	45690·0	61·0			
15/12/22	45690·0	45757·0	67·0			
16/12/22	45757·0	45828·0	71·0			
17/12/22	45828·0	45891·0	63·0			
18/12/22	45891·0	45959·0	68·0			
19/12/22	45959·0	46016·0	57·0			
20/12/22	46016·0	46071·0	55·0			
21/12/22	46071·0	46138·0	67·0			
22/12/22	46138·0	46202·0	64·0			
23/12/22	46202·0	46273·0	71·0			
24/12/22	46273·0	46332·0	59·0			
25/12/22	46332·0	46399·0	67·0			
26/12/22	46399·0	46464·0	65·0			
27/12/22	46464	46522·0	58·0			
28/12/22	46522	46583·0	61·0			
29/12/22	46583·0	46653·0	70·0			
Total Consumption				Total Consumption		

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

Bajaj Hindusthan Sugar Ltd.

Barkhera, Pilibhit

Water Consumption Report Month. December 2022

Date	FLOW METER No./FOR Domestic			FLOW METER No./FOR		
	Initial	Final	Total Water in KL	Initial	Final	Total Water in
29/12/22	46652.0	46711.0	58.0			
31/12/22	46711.0	46778.0	67.0			
		Total =	1991			

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Happy New Year

Bajaj Hindusthan Sugar Ltd.

Barkhera, Pilibhit

Water Consumption Report Month January 2023

Date	FLOW METER No./FOR Domestic Flow			FLOW METER No./FOR		
	Initial	Final	Total Water in KL	Initial	Final	Total Water in KL
1/1/23	46778	46843.0	65.0			
2/1/23	46843.0	46900.0	57.0			
3/1/23	46900	46961.0	61.0			
4/1/23	46961.0	47020.0	59.0			
5/1/23	47020	47083.0	63.0			
6/1/23	47083	47141.0	58.0			
7/1/23	47141.0	47210.0	69.0			
8/1/23	47210.0	47268.0	58.0			
9/1/23	47268.0	47330.0	62.0			
10/1/23	47330	47400.0	70.0			
11/1/23	47400.0	47463.0	63.0			
12/1/23	47463.0	47535.0	72.0			
13/1/23	47535.0	47591.0	56.0			
14/1/23	47591.0	47658.0	67.0			
15/1/23	47658.0	47713.0	55.0			
16/1/23	47713.0	47782.0	69.0			
17/1/23	47782	47840.0	58.0			
18/1/23	47840	47911.0	71.0			
19/1/23	47911.0	47968.0	57.0			
20/1/23	47968.0	48029.0	61.0			
21/1/23	48029.0	48107.0	78.0			
22/1/23	48107.0	48170.0	63.0			
23/1/23	48170.0	48242.0	72.0			
24/1/23	48242.0	48303.0	61.0			
25/1/23	48303.0	48374.0	71.0			
26/1/23	48374.0	48442.0	68.0			
27/1/23	48442	48498.0	56.0			
28/1/23	48498	48563.0	65.0			
29/1/23	48563.0	48635.0	72.0			
Total Consumption				Total Consumption		

Bajaj Hindusthan Sugar Ltd. Unit Barkhera

Annexure - XI

ROOF TOP RAIN WATER HARVESTING

SITE:BAJAJ HINDUSTHAN LTD

VILL: BARKHERA

DIST: PILIBHIT, U.P.



ROOF TOP RAIN WATER HARVESTING
BSHL, BARKHERA

1	Total roof area	M^2	37397
2	Annual rain fall	MTR	0.9
3	Run off co-efficient		0.85
4	Co-efficient for evaporation		0.8
5	Retention time	Minutes	5

*1. Sugar Godown-16000 sqm
2. Main Factory buildlding-21396.68 sqm

A Total Volume: Total roof area x Annual rain fall x Run off co-efficient x Co-efficient of evaporation

37397 x 0.9 x 0.85 x 0.8

22887 M^3/Day

954 M^3/Hr

B Design of Rain water harvesting pit

Volume of pit required: Total volume X Retention time in Hrs

954 x 0.083

79 M^3/Hr

C Size of Pit of capacity 79 M3

Volume M^3 : L X W x Depth

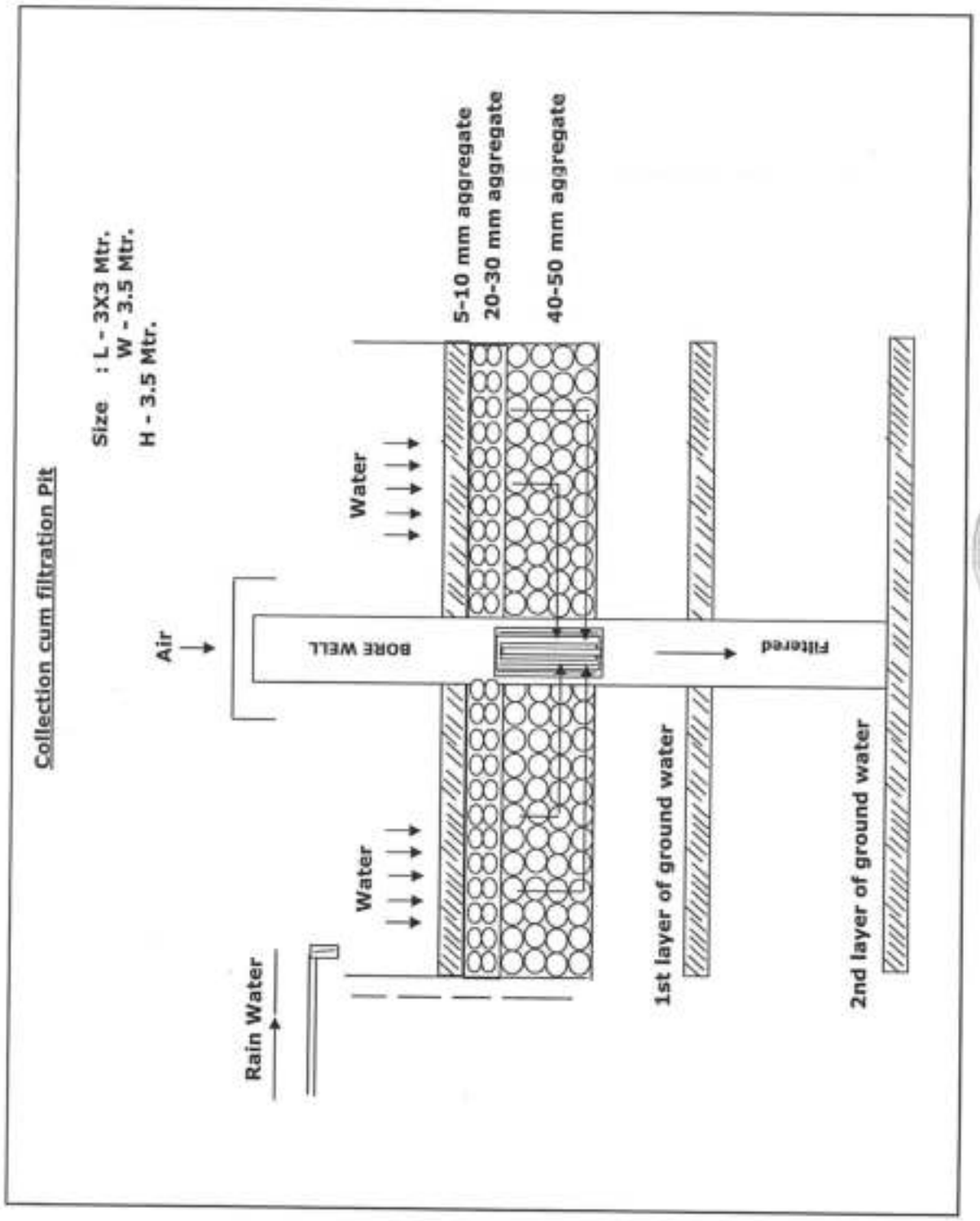
3 x 3.5 x 4.0

42.0 M^3

D Size of Rain water harvesting pit for roof top area 37397 M2

1	No of pit	No	2
2	Length of pit	MTR	3
3	Width of pit	MTR	3.5
4	Depth of pit	MTR	4
5	Volume of each pit	M^3	42
6	Total Volume of pit	M^3	84

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA



Hindusthan Sugar Ltd. UNIT BARKHERA

565

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु 100 ONE HUNDRED RUREES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH DX 991818

अनापत्ति प्रमाण – पत्र

मै भानमती सरपंच ग्राम सभा गुलडा मचवापुर, ब्लाक बरखेड़ा जिला पीलीभीत (उत्तर प्रदेश) तसदीक करती हूं कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या – 32 58 258 251 249 309 74 76 92 में स्थिति तालाब जिसका क्षेत्रफल – 2.189 हे0 है, को बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेडा को रेनवाटर हॉर्वेस्टिंग व रिचार्ज के लिए अधिग्रहित करता है। तो इस गॉव की पंचायत को कोई आपत्ति नही है।

भानमती

हस्ताक्षर व मुहर

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA



उत्तर प्रदेश UTTAR PRADESH

DX 991819

प्रमाण–पत्र

प्रमाणित किया जाता है कि इस ग्राम सभा गुलडा मचवापुर, ब्लाक बरखेड़ा (नगरपालिका/ ग्राम पंचायत) के पास उपलब्ध जल संसाधनों से बजाज हिन्दुस्थान शुगर लिमिटेड, को जल की आपूर्ति उनके औद्योगिक उपयोग हेतु नही किया जा सकता है। एवम् इस क्षेत्र में नगर पालिका या किसी भी सरकारी विभाग से पानी की आपूर्ति प्रदाय नही है।

भानमती

हस्ताक्षर व मुहर

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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रूप पत्र संख्या 8 (नियम 36 व 53)

कार्यवाही रजिस्टर

दिनांक	उपस्थित पंचो/सदस्यों के नाम	प्रस्ताव सं0	कार्य जो किया गया	पंचो/सदस्यों के हस्ताक्षर या निशान अंगूठा
1	2	3	4	5
			आज दिनांक 15/9/2018 दिन रविवार को ग्राम प्रधान जी मती भानमती की अध्यक्षता में बैठक का आयोजन ग्रा० विद्यालय गुलशन चबूतरे में दिन के 12 बजे किया गया जिसमे पिछली कार्यवाही को पढ़ कर सुनाई गयी तथा उपस्थित ग्राम पंचायत सदस्यो एवं उपस्थित लोगो ने विभिन्न कार्य कराए जाने के लिए प्रस्ताव रखे जिसमे गाँव के विकास, विकलांग, वृद्धजन कोटे अंतर्गत तालाब चारदीवारी, आवास भूमि पट्टा आदि पर विचार करने हेतु प्रस्ताव रखा गया पर उपस्थित सभी लोगो ने गंभीरता पूर्वक विचार करने के लिए एवं कार्यवाही करने का समर्थन किया तथा इसी बैठक में बजाज हिंदुस्थान शुगर लिमिटेड इकाई बरखेड़ा के द्वारा तालाब को खोदवाने उसके इर्द-गिर्द चबूतरा एवं तालाब के विकास एवं सौन्दर्यीकरण हेतु प्रस्ताव रखा जिससे ग्राम के सदस्यो द्वारा तालाब की गाता संख्या — 32 रकबा 0.1720, गाता संख्या-58 रकबा — 0.0930, गाता संख्या-258 रकबा-0.0900, गाता संख्या-251 रकबा 0.1900, गाता संख्या-242 रकबा-0.1170, गाता संख्या-309 रकबा 0.0890 कुल — 6 रकबा 0.7110 हेक्टेयर	इरीशमत इन्द्रा देवी प्रभा देवी दीपा पाल खेमाली राम मोनगती

नोट: प्रत्येक कार्यवाही के अन्त में प्रधान/सरपंच और मंत्री अपने हस्ताक्षर करेंगे।

Balrampur Chini Mills Ltd. UNIT BARKHERA

रूप पत्र संख्या 8 (नियम 36 व 53)

कार्यवाही रजिस्टर

दिनांक	उपस्थित पंचों/सदस्यों के नाम	प्रस्ताव सं0	कार्य जो किया गया	पंचों/सदस्यों के हस्ताक्षर या निशान अंगूठा
1	2	3	4	5
			तालाब नम्बर उर्फ मुरादीवाल की गाटा संख्या-34 रकबा-0.4090, गाटा संख्या-36 रकबा 0.2060, गाटा संख्या-92 रकबा-0.5630 रकबा-0.3000, कुल-4 रकबा-1.4780 हैक्टेयर है जो कि चीनी मिल के नजदीक है शिक्षा विभाग एवं स्थानीय तथा वर्षा का जल संचय कर चीनी मिल द्वारा समुचित तरीके से किया जाएगा है। जिसका इस ग्रामीण क्षेत्र आम जनता को होगा सभी लोग इस बात पर सहमत होंगे। तत्पश्चात विचार करके सर्वसम्मति से आज ग्रामवासियों की पूर्ण सहमति बनी एवं उक्त तालाब पर वे आज दिनांक 28/9/18 को गांव खेड़ा जो गीद किया। इसका जल संचय विकास एवं सुरक्षा के लिए सर्वसम्मति प्रस्ताव विषय उपस्थित सभी सदस्यों ने पुरजोर समर्थन किया। इसलिए कार्यवाही यहीं समाप्त की जाती है।	पुन्दसेन सेवाराम सुजाला

भानमती

28/9/18

भानमती

Balrampur Chini Mills Ltd. Khalsa Unit Barkhera

नोट: प्रत्येक कार्यवाही के अन्त में प्रधान/सरपंच और मंत्री अपने हस्ताक्षर करेंगे।

569

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु 100 ONE HUNDRED RUPEES

कोषागार, बीसलपुर
P-1600 2017
17 MAR

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH DX 991818

अनापत्ति प्रमाण – पत्र

मै भानमती सरपंच ग्राम सभा गुलडा मचवापुर, ब्लाक बरखेड़ा जिला पीलीभीत (उत्तर प्रदेश) तसदीक करती हू कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या – 22 58 258 251 249 309 74 76 92 में स्थिति तालाब जिसका क्षेत्रफल – 2.189 हे0 है को बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेडा को रेनवाटर हॉर्वेस्टिंग व रिचार्ज के लिए अधिग्रहित करता है। तो इस गॉव की पंचायत को कोई आपत्ति नही है।

भानमती

हस्ताक्षर व मुहर

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA



उत्तर प्रदेश UTTAR PRADESH

DX 991819

प्रमाण–पत्र

प्रमाणित किया जाता है कि इस ग्राम सभा गुलडा मचवापुर, ब्लाक बरखेड़ा (नगरपालिका/ ग्राम पंचायत) के पास उपलब्ध जल संसाधनों से बजाज हिन्दुस्थान शुगर लिमिटेड, को जल की आपूर्ति उनके औद्योगिक उपयोग हेतु नही किया जा सकता है। एवम् इस क्षेत्र में नगर पालिका या किसी भी सरकारी विभाग से पानी की आपूर्ति प्रदाय नही है।

भानमती

हस्ताक्षर व मुहर

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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रूप पत्र संख्या 8 (नियम 36 व 53)

कार्यवाही रजिस्टर

दिनांक	उपस्थित पंचों/सदस्यों के नाम	प्रस्ताव सं0	कार्य जो किया गया	पंचों/सदस्यों के हस्ताक्षर या निशान अंगूठा
1	2	3	4	5
			आज दिनांक 15/9/2018 दिन शनिवार को ग्राम प्रधान श्रीमती शान्ती की अध्यक्षता में बैठक का आयोजन ग्राम पं० विद्यालय गुलाहम चलपुर में दिन के 12 बजे किया गया जिसमें पिछली कार्यवाही की पुष्टि की गयी तथा पूरा स्थान ग्राम पंचायत सदस्यों एवं उपस्थित लोगों ने विभिन्न कार्य कराये जाने के विषय प्रस्तुत किये जिसमें गाँव के विकास, विद्यालय, चकरोड सफाई, आवास, शौचालय, तालाब आदि पर विचार करने हेतु प्रस्ताव रखा गया पर उपस्थित सभी लोगों ने सहमति पूर्वक विचार करने के लिए एवं कार्यवाही करने का समर्थन किया तथा इसी बैठक में सर्वसम्मति से ग्राम पंचायत सुरहट्टा खुर्द विभिन्न इकाई बरखेड़ा के द्वारा तालाब का पैमाना, उसके उत्तर स्थान एवं तालाब के विषय में पैमाइश हेतु प्रस्ताव रखा जिससे सभी सदस्यों द्वारा तालाब की गाटा संख्या — 32 रकबा 0.1720, गाटा संख्या-58 रकबा — 0.0970, गाटा संख्या-258 रकबा-0.0400, गाटा संख्या-251 रकबा 0.1900, गाटा संख्या 249 रकबा-0.1170, अन्य संख्या-309 रकबा 0.0830 कुल — 6 रकबा 0.7110 हेक्टेयर	इन्द्रा देवी ममता देवी रघुपाल भोलीराम शान्ती

नोट: प्रत्येक कार्यवाही के अन्त में प्रधान/सरपंच और मंत्री अपने हस्ताक्षर करेंगे।

Balrampur Chini Mills Ltd. Hindusthan Sugar UNIT BARKHERA

रूप पत्र संख्या 8 (नियम 36 व 53)

कार्यवाही रजिस्टर

दिनांक	उपस्थित पंचों/सदस्यों के नाम	प्रस्ताव सं0	कार्य जो किया गया	पंचों/सदस्यों के हस्ताक्षर या निशान अंगूठा
1	2	3	4	5
			तालाब नम्बर 'उर्फ गुराडातलाव' की गाद संख्या-34 वरस्वा-0.4090, गाद संख्या-48 वरस्वा 0.2066, गाद संख्या-92 वरस्वा-0.5630 वरस्वा-0.3000, कुल-4 वरस्वा-1.4784 हैक्टेयर है जो कि चीनी मिल के नजदीक है। ग्रामीण विकास एवं स्वरोजगार तथा पर्यावरण जल संरक्षण कार्य चीनी मिल द्वारा समुचित तरीके से किया जाएगा है। जिससे क्षेत्र ग्रामीण एवं आम जनता को लाभ होगा। इस लाभ को सभी लोगों ने हर्षध्वनि के साथ स्वीकृति दी। पुनः तालाब की गाद निकालने हेतु पुनः सम्मति मांगी गई। अतः तालाब की गाद निकालने हेतु बालाजी हिन्दुस्थान शुगर लिमिटेड इकाई बरखेड़ा की गाद लेकर भूमि का जल संचय विकास एवं पुनरुद्धार के लिए सर्वसम्मति प्रस्ताव की विशेष उपस्थित सभी सदस्यों ने पुरजोर समर्थन किया। सभा की कार्यवाही यहीं समाप्त की जाती है।	पि 30 यूकलीप्टस पुन्दसेन सेवाराम सुगपत्ता

भानमती

28/09/18

भानमती

नोटः प्रत्येक कार्यवाही के अन्त में पंच/सरपंच/सचिव और मंत्री अपने हस्ताक्षर करेंगे।

Balaji Hindustan Sugar Ltd. UNIT BARKHERA

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Annexure-XII

Bajaj Hindusthan Sugar Ltd.
(Unit-Barkhera)

OCEMS Login Details

URL: https://rtdms.cpcb.gov.in/industry-login

User ID - ehs.brk@bajajhindusthan.com
Password- Bhsl@2020

Bajaj Hindusthan Sugar UNIT BARKHERA

Annexure - XIII 574

STEAM Equipments
CIN- U29119PN2004PTCO19820

BUREAU VERITAS Certification

Steam Equipments Pvt Ltd
No-44, Tiny Co.Op. Industrial Estate
Kondhwa Budurk, Pune – 411048,
Phone: 020-26930908, 26930961
Email: sales@steamequipments.com
seplmktg@steamequipments.com
http://www.steamequipments.com

SEPL/ CS/ANA/EQMS/BHSL/BPS/2022-23/10 DATE: 16/01/2023

CALIBRATION CERTIFICATE

CUSTOMER : **M/S, BAJAJ HINDUSTHAN SUGAR LTD. BARKHERA**
ORDER NO : ...2600347869 **DATE:** .....

1. **Blue Box analyzer of serial no TS0285** has been calibrated on 16/01/2023 at 0 reference voltage and as per the lab reading provided by the customer. And by using DM water the spectrometer is calibrated and found ok.

2. **LXT330 TELEDYNE pH Sensor NO:150768-16:** has been calibrated on 16/01/2023 with buffer solution of pH 4, pH 7 & pH 9.2 provided by the customer

PARAMETER	TEMPRATURE	BUFFER SOLUTION (STANDARD)	ANALYZER READING	CALIBRATION
pH	25°C	4	4	Done
pH	25°C	7	6.99	Done

3. **DSL340 DUST ANALYZER**

Dynoptics Dust Monitor	Reference signal details	**Analyzer readings**	**Testing result**
Mode: DSL-340 Analyzer S/N: ASY-168-3007 Range:0□200 mg/M3	4.00 Volt	3.60 Volt	Found ok

4. **Mag Flow meter:** working properly.

❖ We SEPL here by certifies that the equipment under the noted Serial Number was been calibrated and tested as per factory test procedure. Said equipment meets all the requirements, regarding quality and specification. Calibration is valid for three months only Valid from 16/01/2023 to 15.04.2023.

TESTED BY:
Name: Bipin Pratap Singh
Designation: Sr. Engineer (Sales & Service)
Email: Email-bipin@steamequipments.com
Compony: Steam Equipments Pvt. Ltd.

16/01/2023

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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Annexure - XIV

सहमति – पत्र

मै श्री हरिओ पुत्र श्री सुन्दरलाल

गॉव बहादुरपुर हुचनी का निवासी हूँ। मेरी 0.550 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक अमित मोहन

नाम कृषक श्री हरिओ उर्फ श्रृंगनन्दा

पिता का नाम सुन्दरलाल

गॉव बहादुरपुर हुचनी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं रामू पुत्र श्री सुन्दर लाल

गॉव महादुर हुकमी का निवासी हूँ। मेरी 0.175 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक रामू

नाम कृषक रामू

पिता का नाम सुन्दर लाल

गॉव महादुरपुर हुकमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं सुदर्शन पुत्र श्री टीकाराम

गाँव बहादुरपुर दुबगी का निवासी हूँ। मेरी 0.60 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक सुदर्शन

नाम कृषक सुदर्शन

पिता का नाम टीकाराम

गाँव बहादुरपुर दुबगी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं सुरेश कुमार पुत्र श्री शंकरलाल

गॉव बहादुर पुर हुक्मी का निवासी हूँ। मेरी 0.850 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक सुरेश-चन्द्र

नाम कृषक सुरेश कुमार

पिता का नाम शंकरलाल

गॉव बहादुरपुर हुक्मी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं हरिशंकर पुत्र श्री भगवान दास

गॉव बहादुरपुर इलग्गी का निवासी हूँ। मेरी 0.800 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक हरिशंकर

नाम कृषक हरिशंकर

पिता का नाम भगवान दास

गॉव बहादुरपुर इलग्गी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मै नत्थूलाल पुत्र श्री रामप्रसाद

गॉव बहादुरपुर हुबगी का निवासी हूँ। मेरी 0.2625 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक नत्थूलाल

नाम कृषक नत्थूलाल

पिता का नाम रामप्रसाद

गॉव बहादुरपुर हुबगी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं जितेन्द्र छुपाट ..... पुत्र श्री छोटेलाल .....

गॉव अहाडुरपुट हुरमी ..... का निवासी हूँ। मेरी 1.80 ..... हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक जितेन्द्र छुपाट

नाम कृषक जितेन्द्र छुपाट

पिता का नाम छोटेलाल

गॉव अहाडुरपुट हुरमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं भौखेलाल पुत्र श्री बत्थूलाल

गॉव अहाडुटपुट डुबगी का निवासी हूँ। मेरी 0.750 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक भौखेलाल

नाम कृषक भौखेलाल

पिता का नाम बत्थूलाल

गॉव अहाडुटपुट डुबगी

Baja Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं शिवचरन लाल पुत्र श्री मोहन लाल
गॉव बहादुरपुर हुक्मी का निवासी हूँ। मेरी 1.200 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक शिवचरन लाल
नाम कृषक शिवचरन लाल
पिता का नाम मोहन लाल
गॉव बहादुरपुर हुक्मी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं ऐलराम पुत्र श्री तुलसीराम

गॉव अहाडुखुर दुबगी का निवासी हूँ। मेरी 0.600 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक ऐलराम

नाम कृषक ऐलराम

पिता का नाम तुलसीराम

गॉव अहाडुखुर दुबगी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं रामपाल पुत्र श्री लोलाराम

गॉव बहादुरपुर हुक्मी का निवासी हूँ। मेरी 0.200 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक लोलाराम

नाम कृषक रामपाल

पिता का नाम लोलाराम

गॉव बहादुरपुर हुक्मी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं दलपाल पुत्र श्री लालाराम

गॉव अहाडपुर दुकमी का निवासी हूँ। मेरी 0.2ac हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक दलपाल

नाम कृषक दलपाल

पिता का नाम लालाराम

गॉव अहाडपुर दुकमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं सुबोध कुमार पुत्र श्री अनिल कुमार गॉव बहादुर पुर डुवनी का निवासी हूँ। मेरी 0.800 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक .....

नाम कृषक सुबोध कुमार

पिता का नाम अनिल कुमार

गॉव बहादुरपुर डुवनी

Bajaj Hindusthan Sugar Ltd. UNIT SARKHERA

सहमति – पत्र

मैं सुबोध कुमार पुत्र श्री भोलि कुमार

गॉव बहादुरपुर हुक्मी का निवासी हूँ। मेरी 1.350 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक SK Sudhakar

नाम कृषक सुबोध कुमार

पिता का नाम भोलि कुमार

गॉव बहादुरपुर हुक्मी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं ओमप्रकाश पुत्र श्री दोदराज

गॉव बहादुरपुर हुकमी का निवासी हूँ। मेरी ०.५८० हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक ओमप्रकाश

नाम कृषक ओमप्रकाश

पिता का नाम दोदराज

गॉव बहादुरपुर हुकमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं सुमेर लाल पुत्र श्री द्वारिका प्रसाद गॉव बहादुरपुर हुक्मी का निवासी हूँ। मेरी 0.646 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक सुमेर लाल

नाम कृषक सुमेर लाल

पिता का नाम द्वारिका प्रसाद

गॉव बहादुरपुर हुक्मी

Baja Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं गल्लूलाल उर्फ सतीश चन्द्र पुत्र श्री चुन्नीलाल

गॉव बहादुर पुर हुसमी का निवासी हूँ। मेरी ०.८८० हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक [illegible]

नाम कृषक गल्लूलाल उर्फ सतीश चन्द्र

पिता का नाम चुन्नीलाल

गॉव बहादुर पुर हुसमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं मोहन लाल पुत्र श्री चन्द्रसेन

गॉव बहादुरपुरहुसमी का निवासी हूँ। मेरी [illegible] हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक मोहन लाल

नाम कृषक मोहन लाल

पिता का नाम चन्द्रसेन

गॉव बहादुरपुर हुसमी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

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सहमति – पत्र

मैं लक्ष्मन प्रसाद पुत्र श्री चन्द्र सेन

गॉव बहादुरपुर हुक्मी का निवासी हूँ। मेरी 0.300 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक लक्ष्मन प्रसाद

नाम कृषक लक्ष्मन प्रसाद

पिता का नाम चन्द्र सेन

गॉव बहादुरपुर हुक्मी

Baja Hindusthan Sugar Ltd. UNIT BARKHERA

सहमति – पत्र

मैं भेवाराम पुत्र श्री हरिभाप्रसाद

गॉव बहादुरपुर डुब्बी का निवासी हूँ। मेरी 0.640 हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक भेवाराम

नाम कृषक भेवाराम

पिता का नाम हरिभाप्रसाद

गॉव बहादुरपुर डुब्बी

Baja Hindusthan Sugar Ltd. UNIT BARKHERA

595

सहमति – पत्र

मैं बुद्ध प्रभारा पुत्र श्री श्यामलाल

गॉव बहादुरपुर हुब्बी का निवासी हूँ। मेरी १.६५० हेक्टयर जमीन बजाज हिन्दुस्थान शुगर लिमिटेड, बरखेड़ा के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिचाइ हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मै चीनी मिल से निकलने वाले पानी से अपने खेतों की सिचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक बुद्ध प्रभारा

नाम कृषक बुद्ध प्रभाश

पिता का नाम श्यामलाल

गॉव बहादुरपुर हुब्बी

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

Annexure - 596

bajaj SUGAR

Tree Plantation Declaration FY 2022-23

I hereby declare that Bajaj Hindusthan Sugar Ltd., Unit - Barkhera, Pilibhit planted 8000 forest trees in plant premises during current FY 2022-23.

For **Bajaj Hindusthan Sugar Limited,**

Unit – Barkhera, Pilibhit

Authorized Signatory

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

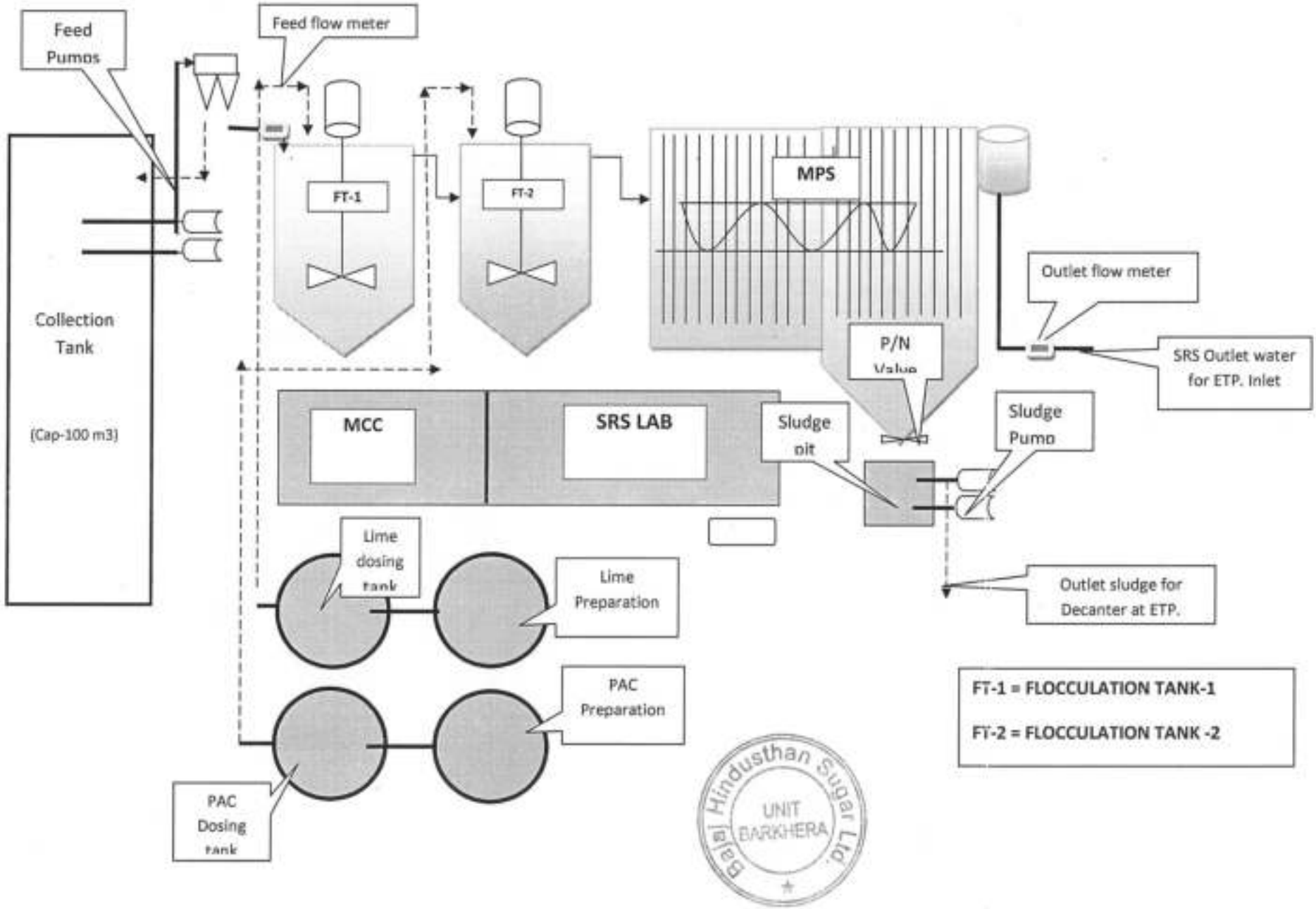
Bajaj Hindusthan Sugar Ltd.
Unit : Barkhera Kalan, Pilibhit - Bisalpur Road, District - Pilibhit 262203, U.P.I
Tel. +91-5881-226811/13/16 | Fax: + 91-5881-226812.
Regd. Office : Golagokarannath, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 802
Tel. + 91-5876-233794/97/98, 233403 | Fax: +91-5876-233401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15421UP1931PLC065243

bajaj GROUP THINK TOMORROW

Annexure-XVI (17)

BAJAJ HINDUSTHAN SUGAR LTD UNIT-BARKHERA

(SRS PLANT FLOW DIAGRAM CAPACITY-1000 KLD.)



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Joint Inspection Report of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited

in the matter of

Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

in

OA no. 691/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 September 2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.
2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.
*List for further consideration on **02.01.2023**...."*

Copy of the reference NGT order is annexed as **annexure-1**

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited at Kundarkhi Gonda, U.P., have been carried out during Jan 28, 2023 by following team members-

1. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow
2. Shri Chandresh Kumar, Regional Officer, UPPCB, Regional Office Ayodhya.

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records the each unit as under.

A) M/s Bajaj Energy Limited, Village Kundarkhi, Sadar District Gonda:

<table>
<tr><td>01</td><td colspan="2">Name of the industry & Address</td><td colspan="3">M/s Bajaj Energy Limited,
Village Kundarkhi, Sadar, District Gonda</td></tr>
<tr><td>02</td><td colspan="2">Name of Contact person with designation
Phone & Fax No.</td><td colspan="3">Sh. Gopesh Kumar Sharma
AGM-EHS
Mobile No.- +91-9721108555</td></tr>
<tr><td>03</td><td colspan="2">Year of Commissioning</td><td colspan="3">2012</td></tr>
<tr><td>04</td><td colspan="2">Category of Industry</td><td colspan="3">Large</td></tr>
<tr><td>05</td><td colspan="2">Installed Capacity</td><td colspan="3">2x45 MW= 90 MW</td></tr>
<tr><td>06</td><td colspan="5">Electricity Generation & Raw material requirement</td></tr>
<tr><td rowspan="4"></td><td>Description</td><td>Electricity Generated (MW)</td><td colspan="3">Raw material requirement per KWH</td></tr>
<tr><td></td><td></td><td>Coal/Coke (KG)</td><td>Oil (KL) /Gas</td><td>Water (KL)</td></tr>
<tr><td>2019-20</td><td>125167</td><td>91217</td><td>-</td><td>413754</td></tr>
<tr><td>2020-21</td><td>246558</td><td>179435</td><td>-</td><td>740302</td></tr>
<tr><td></td><td>2021-22</td><td>280026</td><td>212745</td><td>-</td><td>811240</td></tr>
<tr><td>07</td><td colspan="2">Process details</td><td colspan="3">1) Coal from coal yard→ Coal Screening → Boiler→ Ash Generation→ Ash collection
2) Boiler steam→ turbine → electricity generation→ steam cooling via cooling tower→ steam recirculation</td></tr>
</table>

		3) Boiler flue gas→ ESP→ Stack		
08	Water consumption & Wastewater generation (Avg. for FY 2021-2022)			
S. No.		Water Consumption in KLD	Wastewater generated in KLD	Water Consumption per MWH
01	Process (DM Water)	187.14	3790.84 (Annual avg)	2.90
02	Cooling	3603.70 (Annual avg)		
03	Domestic	48	22	
09	Effluent Treatment facility provided & disposal details: - Yes (1000 KLD cap. ETP plant) Flow consists as below: -			
	a) Ash Pond Overflow		Dry Ash Handling	
	b) Boiler Blow Down		ETP	
	c) Cooling tower blow down		ETP	
	d) Make up water for cooling tower		Bore wells	
	e) Plant Wastewater		ETP	
	f) Domestic wastewater treated in		STP 100 KLD	
10	Whether ETP facilities adequate to achieve standards		Plant is not in operational. Required infrastructure for ETP found in order.	
11	Status of consents & Authorization (validity)		a. Air Consent: 31.12.2023 b. Water Consent: 31.12.2023 c. HW Consent: 08.02.2026	
12	Fuel Consumption			
	Sr. No.	Type of fuel	Fuel consumption (MT/KL)	

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			2019-20	2020-21	2021-22	
	1	Coal	91217	179435	212745	
	2	Furnace Oil	77.13	60.92	42.307	
	Details of coal being utilized:					
	Year	Coal Consumption	Grade of Coal	% Ash	% Sulphur	Calorific Value
	2019-20	91217	-	38.80	-	3925
	2020-21	179435	-	32.42	-	3953
	2021-22	212745	-	34.83	-	3772
13	Stack details and source emission status:			Stack height 110 m Diameter- 3.9 m Attached as **Annexure-1a & 1b**		
14	Whether APCDs provided are adequate to achieve standard			ESP, as per report yes Attached as **Annexure-1a**		
15	Pollution control measure adopted for fugitive emission control and status (near coal handling area, coal transfer point, coal crusher, ash disposal and other plant areas)			Yes		
16	Status of HW					
	H W Generated	Category		Authorized Quantity	Quantity Generated	HW stored or Disposal Facility
1.	Used Oil	5.1		4.0 KL/Annum	0.350 KL	Mix with Baggase & burnt in boiler
2.	Waste Oil	5.2		0.3 Kl/ Annum		
3.	Used ion exchange residue	35.2		1.0	0.480 Ton	TSDF
18	Ash Management					
	A) Fly Ash Generation (FY 2021-22 up to September 2022)					

<table>
<tr><td></td><td colspan="3">51363 MT
B) Bottom ash generation/ disposal practiced
7462.0 MT
C) Measures taken for ash handling/collection/disposal
Total 03 silo installed (02 for Fly Ash, 01 for Bottom Ash)
D) Details of silo capacity
Silo-1= 200 MT
Silo-2= 200 MT
Silo-3 150 MT</td></tr>
<tr><td></td><td colspan="3">E) Fly Ash disposal</td></tr>
<tr><td></td><td>Sr. No</td><td>Utilization for</td><td>Quantity</td></tr>
<tr><td></td><td>1</td><td>Brick Manufacturing</td><td>7462</td></tr>
<tr><td></td><td>2</td><td>Cement manufacturing</td><td>41119</td></tr>
<tr><td></td><td>3</td><td>Low Lying area filling</td><td>10244</td></tr>
</table>

Observations on M/s Bajaj Energy Limited: -

1. The unit has infrastructure for production of 90 MW power using coal. During inspection, the unit was non-operational as per request of UPPCB ltd.
2. The unit has obtained the NOC form SEIAA, UP for the installation of 90 MW Power plant based on coal as fuel on July 2010. NOC attached as **Annexure-2a & 2b** for reference.
3. The unit has valid consent under Air, Water act and Authorization for handling of Hazardous waste from UPPCB. Copy of the consent attached as **Annexure-3a, 3b & 3c** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 17/06/2026. Copy attached as **Annexure-4** for reference.

5. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-5** for reference.
6. The unit has installed one rain water harvesting pit within premises for regeneration of ground water.
7. During visit, it was observed that the unit has maintained dedicated shed for the storage of Hazardous chemical.
8. The unit has established Effluent Treatment Plant (ETP), which comprises of following:
   b. Bar Screen,
   c. Mechanical Oil and Grease Trap,
   d. Equalization Tank,
   e. Coagulation and chemical mixing tank,
   f. Tube settler
   g. Filter feed tank,
   h. Pressure Sand Filter,
   i. Activated Carbon Filter and
   j. Sludge Drying Beds.
   k. Treated Effluent Storage Lagoon of 8000 m^3 capacity

   Flow chart of ETP, adequacy report and Logbook of ETP attached as **Annexure-6** for reference
9. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)***
ETP Outlet	7.78	45.7	11.3	61.0	BDL*
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*

*BDL- < 5 mg/l

10. It is evident from the results that outlet of combined ETP for sugar unit are meeting with the stipulated norms with respect of consented parameter.
11. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. Login credentials of the OCEMES attached as **Annexure-7** for reference.

12. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater characteristics by the third party once in a year. Copy of the report annexed as annexure and calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-7** for reference.
13. The unit has installed dust separation and dust extraction system at coal handling plant covering all the transfer points. Details of dust separation system and dust extraction system is attached as **Annexure-8** for reference.
14. The unit has developed green belt covering area of 43.724 Acre, wherein 22,024 plants have been planted.
15. The unit has installed combined Sewage Treatment Plant (STP) for township of Sugar and Energy unit for treatment of domestic waste water.
16. The unit has 02 boilers with capacity 190 TPH each. Emission from boilers is vented through stack of height having 110 m.
17. The unit has installed two ESP for the dust emission control from flue gas. The ash unitization certificate by the unit is attached as **annexure-9** for reference.
18. During inspection, it was found that the unit has installed monkey ladder for flue gas emission monitoring which is unsafe for stack emission monitoring and not aligned with the CPCB guideline. The unit has submitted the undertaking to get retrofitted the circular ladder as per guideline with time line **Annexure-10**
19. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant and for irrigating the green belt developed by the plant.

Conclusion: -

The unit was operational due to requirement of power from UPPCL. The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.

Sh. Chandresh Kumar RO, UPPCB, RO Ayodhya	Dr. D. K. Soni. Regional Director CPCB RD Lucknow

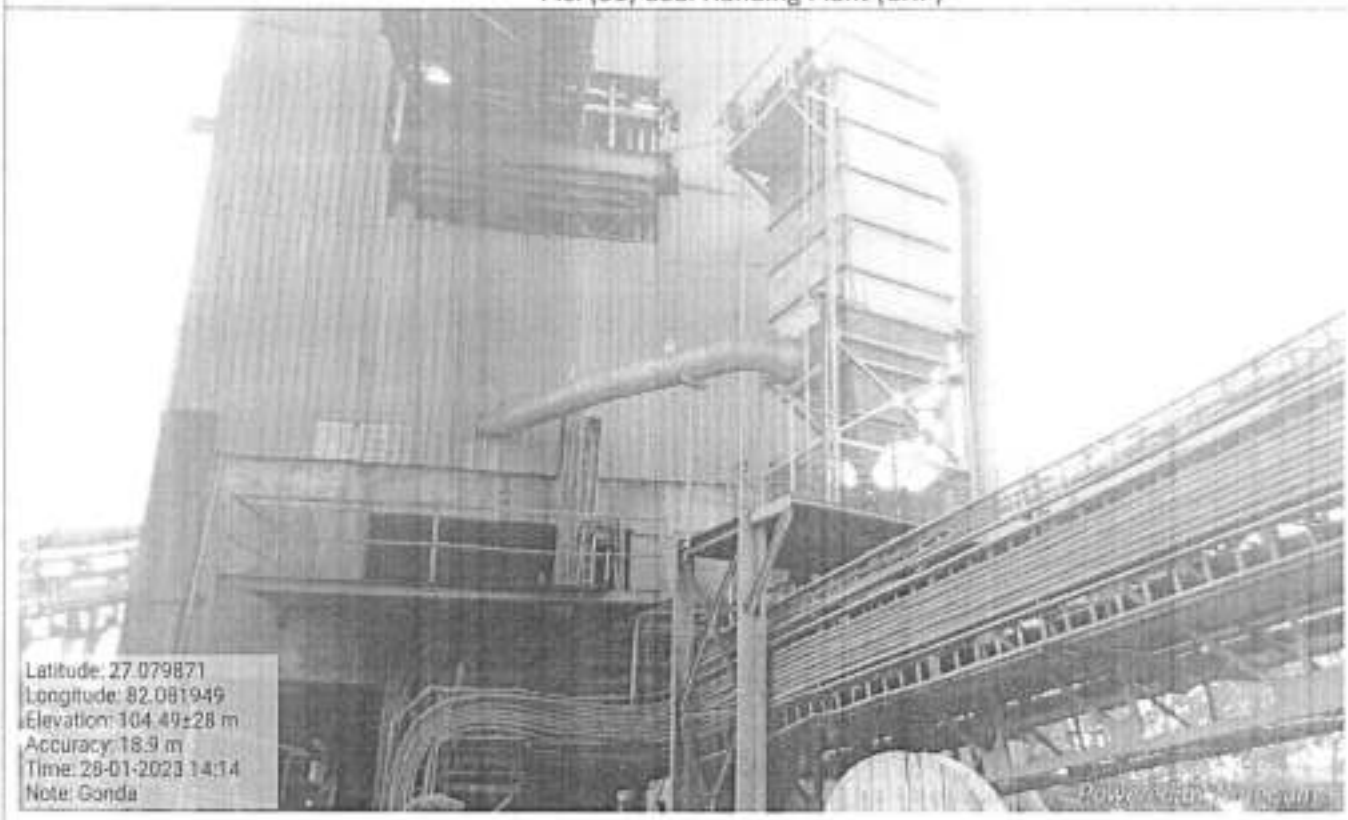
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Photo gallery of M/s Bajaj Energy Limited Village Kundarkhi, Sadar, Gonda in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

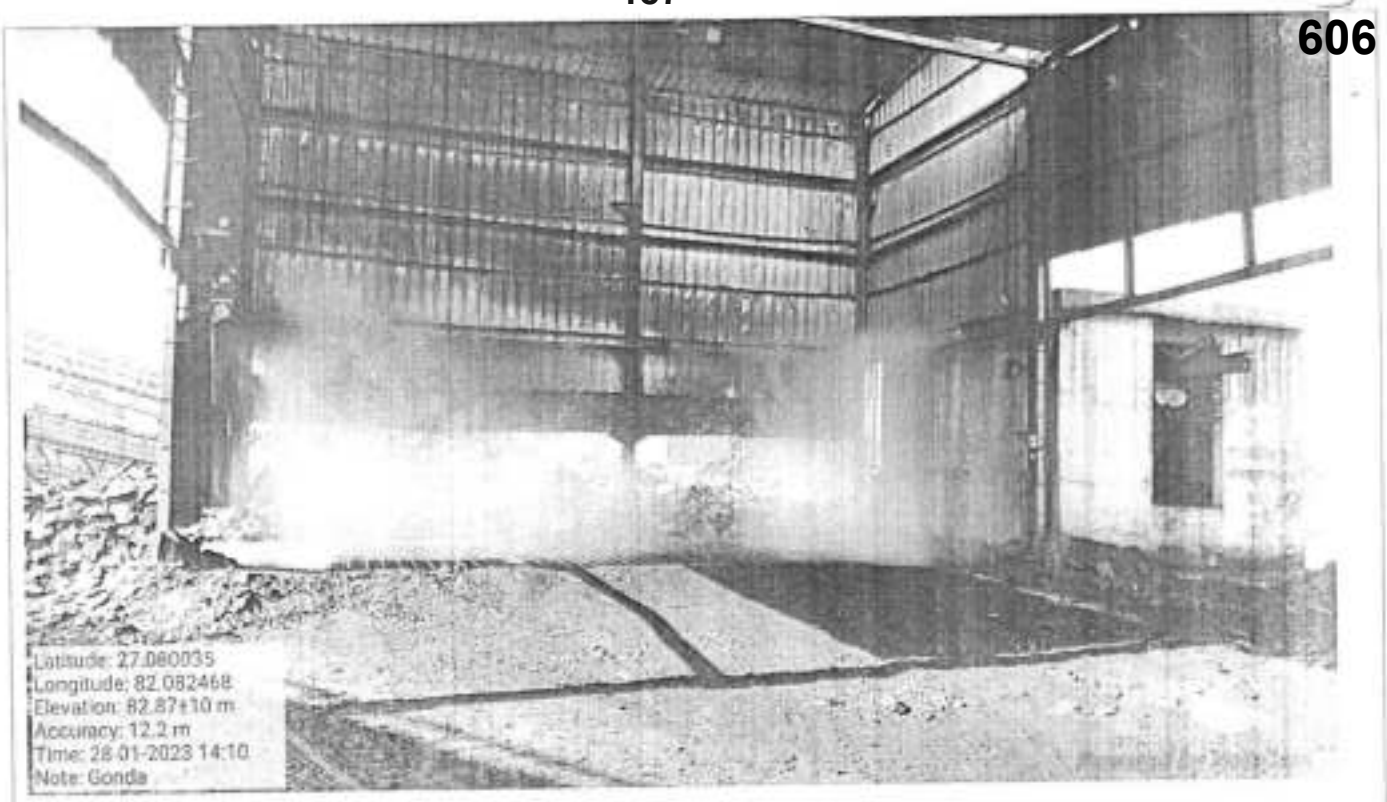
M/s Bajaj Energy Limited



Pic. (01) Coal Handing Plant (CHP)



Pic. (02) Bag house for control of fugitive emission at CHP



Pic. (03) Dust suppuration system at CHP



Pic. (04) Dust suppuration system at CHP

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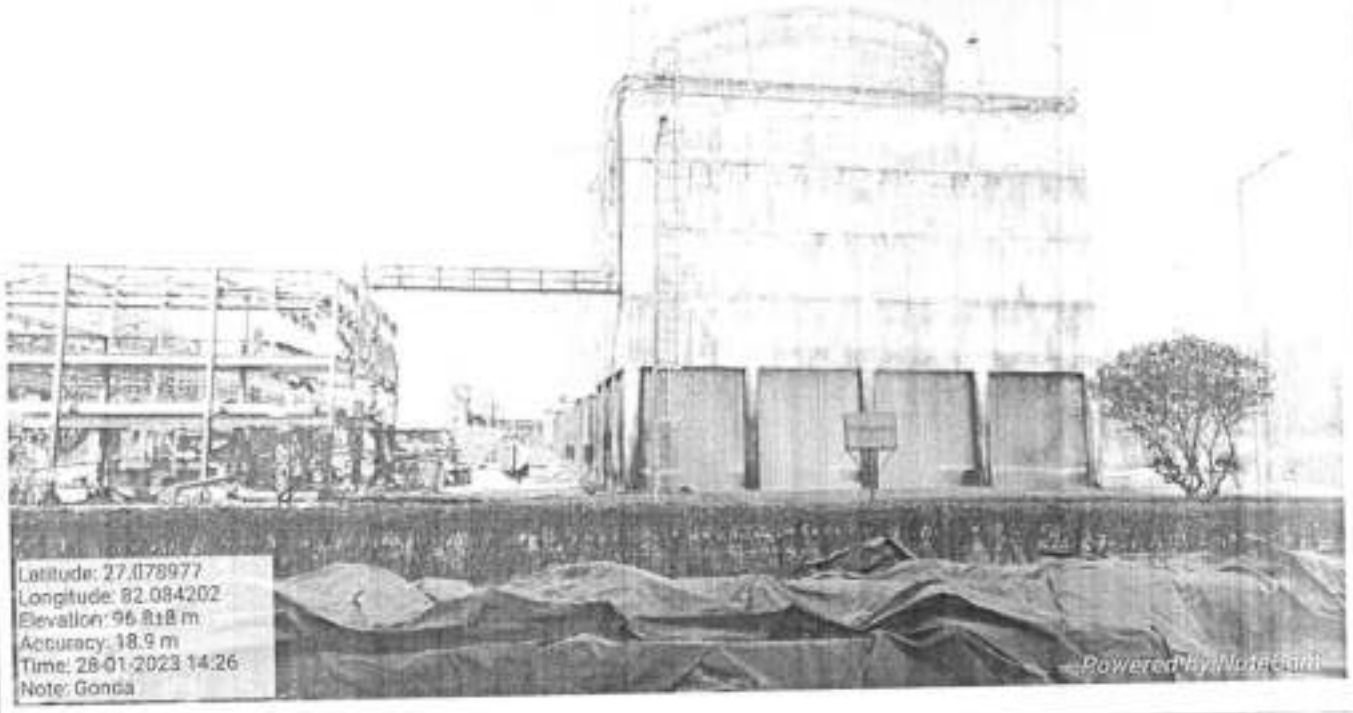
Pic. (05) APCD in Power Plant



Pic. (06) Stack for flue gas emission



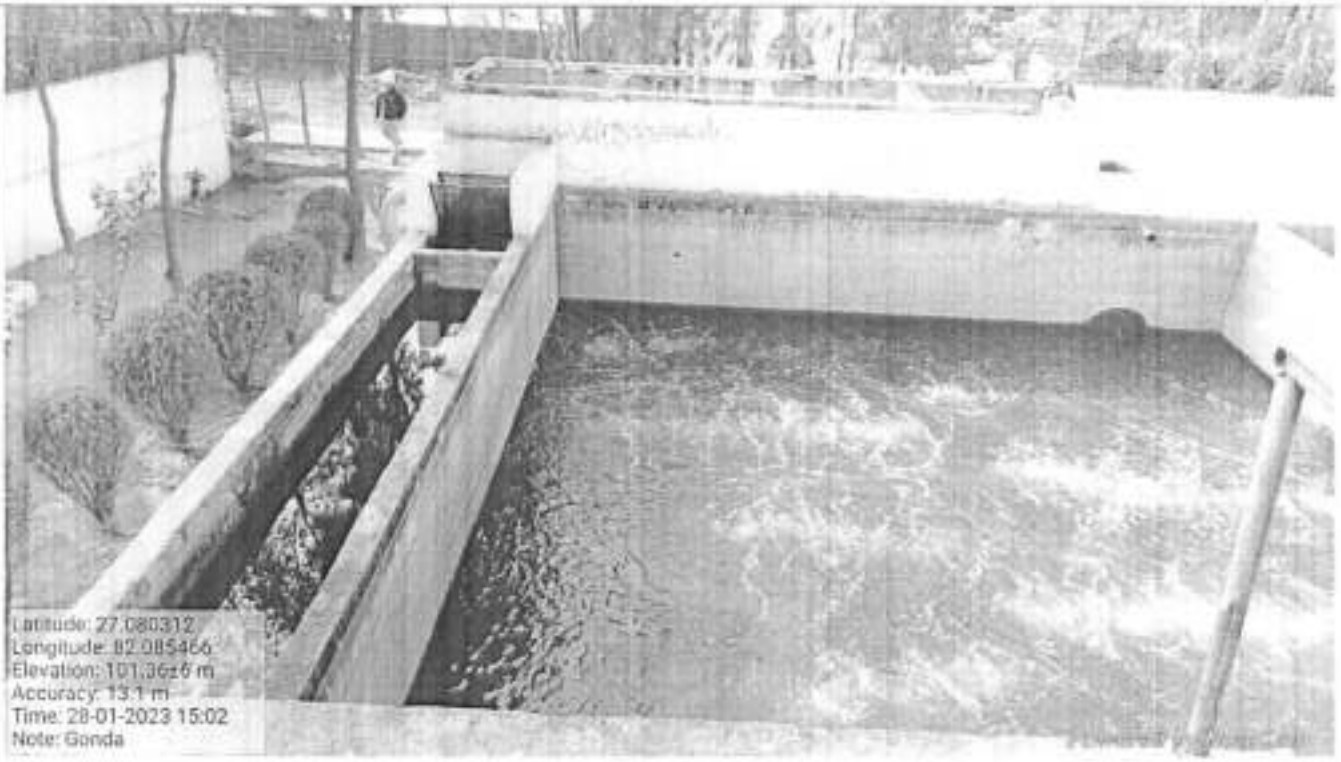
Pic. (07) Silo for Ash storage



Pic. (08) Cooling Tower

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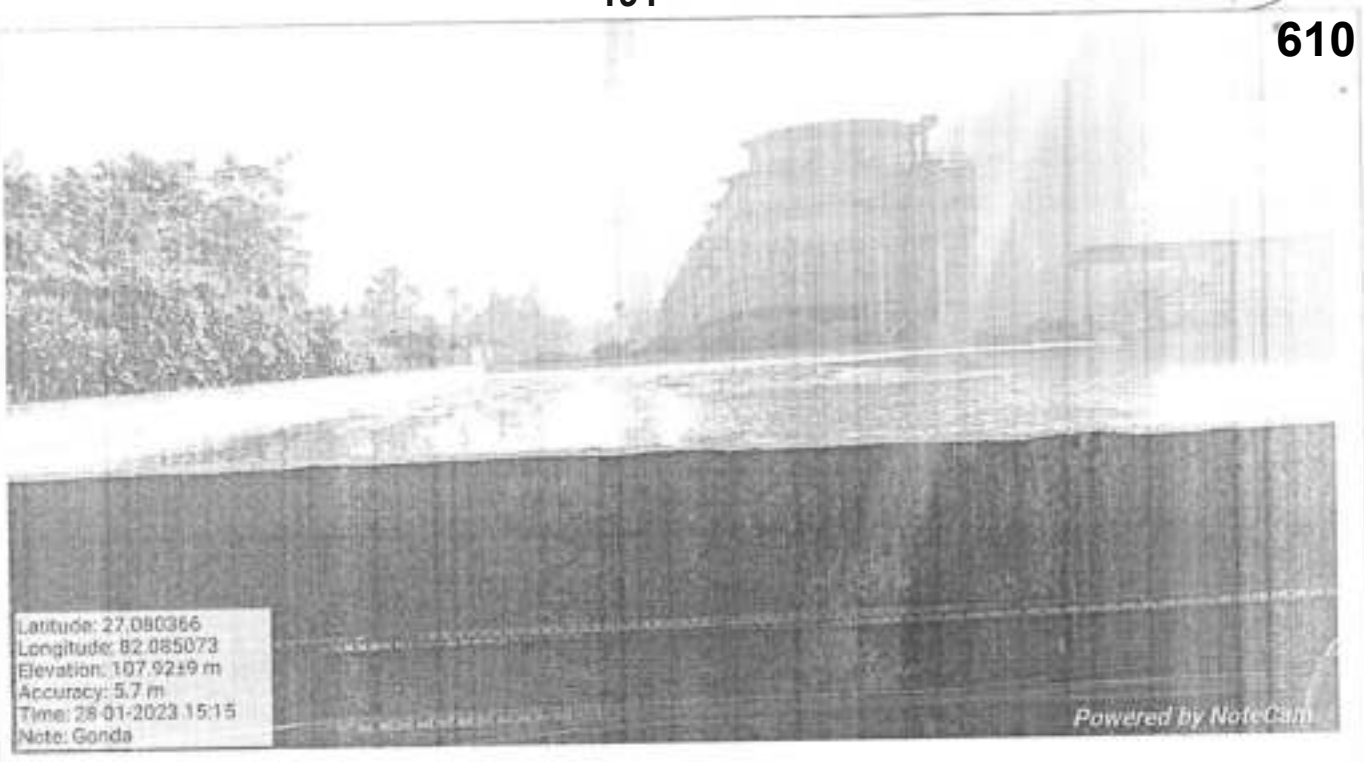
12



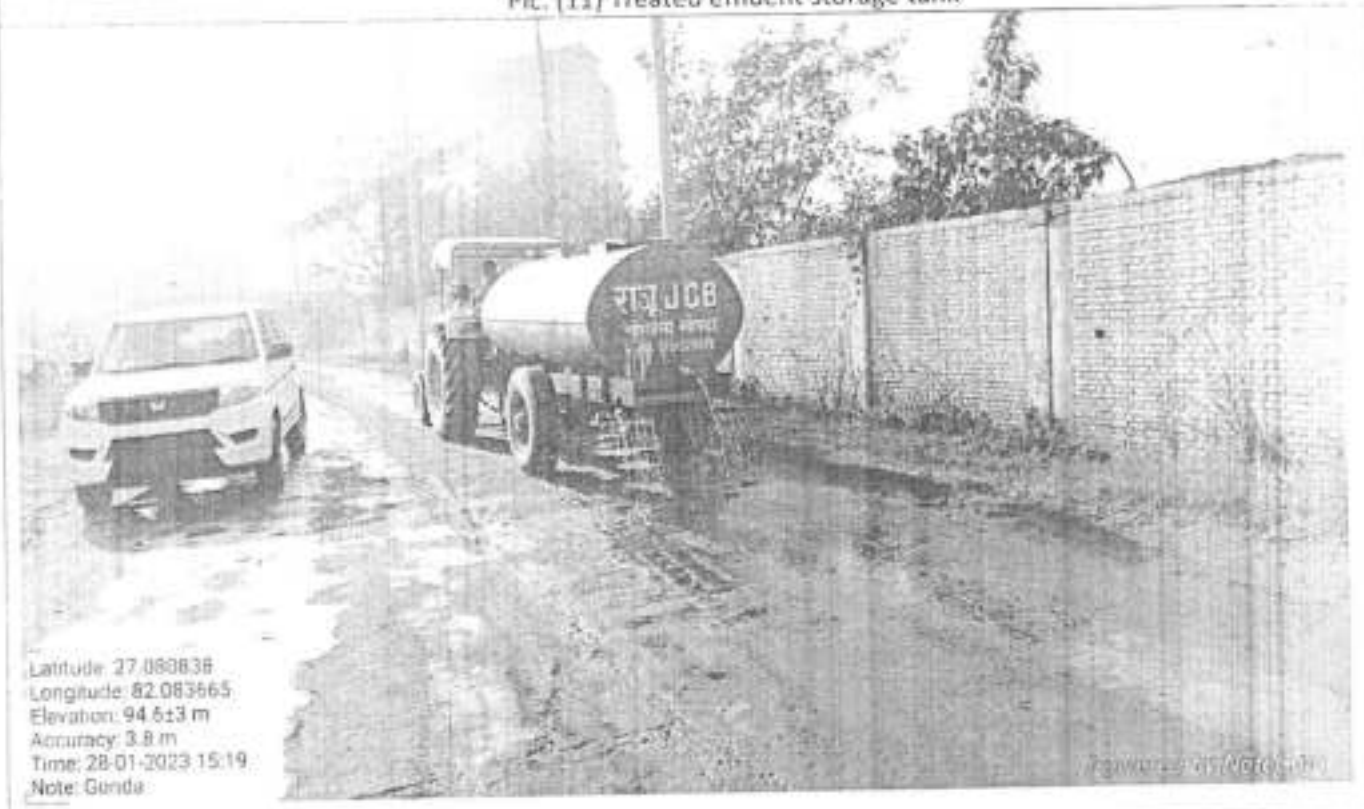
Pic. (09) Effluent Treatment Plant



Pic. (10) OCEMS for ETP



Pic. (11) Treated effluent storage tank



Pic. (12) Water sprinking done for control of road dust

611

14



Pic. (13) Ash dykes for storage of Ash

Annexure-1 612

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Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Annexure I & Annexure-1a
O/C 17

bajaj ENERGY

Ref: BEL/KDK/BHS/2023/

Date: 05/01/2023

To,
The Chief Environment Officer, Circle-6
Uttar Pradesh Pollution Control Board
TC / 12 V, Vibhuti Khand, Gomti Nagar
Lucknow-226010

Sub: Compliance report for Air Consent Ref no. 139782/ UPPCB/ Faizabad (UPPCBRO)/ CTO/ air/ Gonda /2021 dated 08.12.2021 for our power plant M/s Bajaj Energy Limited, Kundarkhi, Dist -Gonda, UP.

Dear Sir,

This is with reference to Ref no. 139782/ **UPPCB/ Faizabad (UPPCBRO)/ CTO/air/ Gonda/2021 dated 08.12.2021.** Our point wise submission is as under.

1. We are strictly complying the condition no-1, regarding approved production capacity; the production capacity is strictly restricted 2 X45 MW/hr thermal power (Electricity).
2. We are strictly complying the condition no.-2. We will never do any modification in product/process/fuel/plant/plant machinery without prior approval of UPPCB.
3. [a] we are strictly complying, The maximum rate of emission of flue gas are well within the norms.

   [b] Sources are same as mentioned in air consent.

   [c] The emission by the stack into the environment is under the norms prescribed by the board.
4. Quantity of other pollutants are also maintained as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.
5. Complied, the equipment for air pollution control and monitoring, as proposed by us and approved by the Boarc are installed, maintained & in continuous operation.
6. We are strictly complying the condition no.-6. We will never do any modification/alteration in pollution control system/equipment installed at our unit without prior approval of UPPCB.
7. Air pollution Control Devices/equipment's are maintained and operated efficiently to maintain the quality of atmosphere as per the standards prescribed by board/MOEF & CC.
8. APCS is maintained and operated efficiently as well as sprinkling of water, housekeeping & green belt is developed to mitigate the fugitive emission.
9. The Recent stack analysis report is enclosed as **annexure-1.**

Photocopy

02/1/2023

Bajaj Energy Limited

Bajaj Energy Limited Kundarkhi

Laini

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Specific Condition:

1. We are strictly complying the condition no-1, regarding approved production capacity; the production capacity is strictly restricted 2 x 45 MW/hr thermal powers (Electricity) by using coal & water as raw material.
2. The last stack analysis and ambient air quality report from NABL accredited laboratory is enclosed as **annexure-1**
3. The production is being done as per guidelines to avoid any harm to the local residents/nearby population and environment too.
4. Latest Balance sheet/CA certificate of the organization available as **annexure-2**
5. Plantation inside & outside of factory premises is under continual improvement to keep the prescribed 33% green belt area as per the provisions laid down in office order no. H16405/220/2018/02 dated 16.02.2018 of Uttar Pradesh Pollution Control Board.
6. We are submitting the environmental statement within stipulated time period.
7. The ambient air monitoring report & stack emission monitoring report from NABL accredited laboratory is enclosed as **annexure-1.**
8. We are strictly complying the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.
9. We are in strict compliance of the guidelines mentioned in CREP issued by CPCB to Thermal Power Plants.
10. Ash management plan is already submitted to UPPCB
11. We are strictly complying the G.O. no. 549/55-Paraya-1-2018-259(Paraya)-2017 dated 14.08.2018 for restriction of furnace oil and pet coke as a fuel. We are using coal only as fuel not using oil or pet coke.
12. We are in strict compliance of all the rules and regulations mentioned in the Environment (Protection) Act, 1986.
13. We are strictly complying all the directions/guidelines/orders issued by CPCB & Hon'ble NGT to Thermal Power Plants time to time.
14. All measures have been taken to prevent fugitive emission from coal & ash handling area. The conveyor belt from crushing location to boiler is well covered to prevent dust emission. Dust Extraction (DE) & Dust Suppression (DS) systems are installed at Coal Handling Plant for dust control. Water sprinkling system is also provided & in regular operation to control the fugitive dust emissions.
15. The storage & disposal of Ash is being done as per the notification issued by Ministry of Environment Forest & CC.
16. Noted, our boilers are designed to utilize coal as fuel.
17. Noted for compliance.
18. Noted for compliance.

Bajaj Energy Limited

We once again assure you that we are conscious to our social responsibility and committed towards creating a clean and safe environment inside and around manufacturing facility.

Thanking You

Yours Faithfully
For **Bajaj Energy Limited**
Unit: Kundarkhi, Gonda (UP)

(Authorized Signatory)

Encl: As Above
CC: Regional Officer, Uttar Pradesh Pollution Control Board, Ayodhya.

Bajaj Energy Limited
Kundarkhi
Gonda

ASIA ENVIRO LAB

(An ISO 9001:2015 & 14001:2015 & MOEF Approved Lab)

Plot No. [illegible] Phase-I, Bhiwadi (Rajasthan)-301019

Website : www.asiaenvirolab.com

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Test Report

Report No. : AEL/BEL/311222/ST/01	Reporting Date: 03.01.2023
Issued to M/S BALAJI ENERGY LIMITED Village Sonda, [illegible] Gonda, (U.P.), India	Sample I'd : AEL/BEL/311222/ST/01 Date : 31.12.2022 Period of Testing : 31.12.2022 To 03.01.2023

SAMPLE PARTICULARS:	
Type of the Sample	Boiler Stack Emission
Date of Sampling	30.12.2022
Name of Plant/Section	Boiler Section
Capacity of Boiler	Stack Attached to Boiler No.- 1 & 2 190 TPH (2*45MW) Each
Type of Fuel Used	[illegible]
Fuel Consumption	122.20& 123.17TPH
Operating Schedule	24hrs
Type of Stack	RCC
Stack Height (from Ground level)	110 Meter
Stack Diameter	3.9 Meter
Attached APCS	ESP in Both
Quantity of Emission Discharge (m3/hr)	3438285
Sample Collected by	AEL(P)
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Ambient Temperature, °C	16
Stack Temperature, °C	110
Flue gas velocity, m/sec	10.12
Sampling flow rate, liter per minute	17 lpm for PM & 2.0 lpm for Gas

Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	Particulate Matter (PM)	mg/Nm³	16.3	50	IS 11255(P-1)
2	Sulphur dioxide (SO_2)	mg/Nm³	236	600	IS 11255(P-2)
3	Oxides of nitrogen (NO_x)	mg/Nm³	196	450	IS 11255(P-7)
4	Carbon monoxide (CO)	% By Volume	0.103	1.0	IS 13270
5	Mercury (Hg)	mg/Nm³	BDL	0.03	AAS Method

BDL-Below Detection Limit, The Detection limit of Hg is 0.01 mg/Nm3

Checked By

Authorized Signatory

ASIA ENVIRO LAB BHIWADI

Balaji Energy Limited

21

ASIA ENVIRO LAB

(An ISO 9001:2015, ISO 14001:2015 & MOEF Approved Lab)

Plot No. [illegible] (RIICO) Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : [illegible], [illegible], Fax : asiaenviro@gmail.com, Website : www.asiaenviro.com

Test Report

Report No.: AEL/BEL/15122022/AA/01	Reporting Date : 20.12.2022
Issued to: M/S. BAJAJ ENERGY LIMITED Village- Rasuwa-Kundarki, P.O. Motigani, District- Gonda-271301 (U.P.), India	Sample I'd : AEL/BEL/15122022/AA/01 Date : 15.12.2022 Period of Testing : 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 14.12.2022
Point of Sample Collection	Near Coal Handling Plant
Sample Collected By	Lab Regi.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m³/min.)	1.10
Period of sampling (minnes)	1442.3
Total volume of air sampled (m³)	1586.53

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM_{10})	µg/m³	68.0	100	IS: 5182, (P-23)
2	Particulate Matter ($PM_{2.5}$)	µg/m³	38.0	60	IS: 5182, (P-24)
3	Sulphur Dioxide (SO_2)	µg/m³	9.87	80	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO_2)	µg/m³	16.09	80	IS: 5182, (P-6)
5	Carbon Mono Oxide (CO)	mg/m³	1.04	4	IS: 5182, (P-10)

Checked By

ASIA ENVIRO LAB BHIWADI Auth. Sign.

Authorized Signatory

Bajaj Energy

Note : [illegible] and Result only to the [illegible] and Applicable [illegible]
2. Sample will be destroyed after [illegible] of receipt of sample.
3. Any [illegible] about this report should be communicated to us [illegible] of this report.
4. This report is Not to be reproduced wholly or in part and can Not be [illegible] as evidence in a Court of law and should Not be used in any advertising matter without our special permission in writing.

22

ASIA ENVIRO LAB

(An ISO 9001:2015 & ISO 14001:2015 & MOEF Approved Lab)

Air Pollution Monitoring & Emission Point Source Pollution Monitoring

Plot No. [illegible] Pollution Control Estate, RIICO Industrial Area, Bhiwadi, Dist. Alwar (Rajasthan)-301019

Ph. No. [illegible], Cell No. [illegible], E-mail : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/15122022/AA/02 | Reporting Date: 20.12.2022

Issued to:
M/S. BAJAJ ENERGY LIMITED
Village- Kastuwa-Kundarki, P.O. Motigunj,
District- Gonda-271301 (U.P.), India

Sample I'd : AEL/BEL/15122022/AA/02
Date : 15.12.2022
Period of Testing : 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 14.12.2022
Point of Sample Collection	Near Cooling Tower
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m³/min.)	1.12
Period of sampling (minutes)	1438.7
Total volume of air sampled (m³)	1611.34

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM10)	µg/m³	70.0	100	IS: 5182, (P-23)
2	Particulate Matter (PM2.5)	µg/m³	38.3	60	IS: 5182, (P-24)
3	Sulphur Dioxide (SO2)	µg/m³	8.92	80	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO2)	µg/m³	16.23	80	IS: 5182, (P-6)
5	Carbon Mono Oxide (CO)	mg/m³	1.02	4	IS: 5182, (P-10)

Checked By

ASIA ENVIRO LAB, Bhiwadi

Authorized Signatory

Bajaj Energy, Gonda

Note: 1. The result found only to the tested samples and applicable parameters.
2. Sample will be destroyed after month from the date of issue of test report.
3. Any correspondence about the report should be made within [illegible] of receipt.
4. This report shall not be reproduced except in full without written approval of the laboratory.
5. Sampling was carried out by our authorized person and results are valid for the sample as received by the laboratory.

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Asia Enviro Lab, Village Asia Tehsil, Dist. Alwar, Rajasthan)-301019

Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/15122022/AA/04	Reporting Date : 20.12.2022

Issued to:
M/S. BAJAJ ENERGY LIMITED
Village- Kasturwa-Kundarki, P.O. Motigani,
District- Gonda-271301 (U.P.), India

Sample Id	: AEL/BEL/15122022/AA/04
Date	: 15.12.2022
Period of Testing	: 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 14.12.2022
Point of Sample Collection	Near Kalaba Chauraha
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitering

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.109
Period of sampling (minutes)	1453.0
Total volume of air sampled (m^3)	1584.64

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM10)	$\mu g/m^3$	98.8	100	IS: 5182, (P-23)
2	Particulate Matter (PM2.5)	$\mu g/m^3$	30.2	60	IS: 5182, (P-24)
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	9.86	80	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	16.87	80	IS: 5182, (P-6)
5	Carbon Mono Oxide (CO)	mg/m^3	1.00	4	IS: 5182, (P-10)

Checked By

ASIA ENVIRO LAB Authori Signatory

Authorized Signatory

Bajaj Energy Gonda

621

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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Corporate Office & Lab: 1st Floor, Plot No. 1, Khasra No. 1, Village Kotkasim, Bhiwadi, Dist. Alwar (Rajasthan)-301019

Ph.: 01493-221122, 9680000000, E-mail: asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/15122022/AA/03	Reporting Date : 20.12.2022
Issued to: M/S. BAJAJ ENERGY LIMITED Village- Kasturwa-Kundarki, P.O. Motigarh, District- Gonda-271301 (U.P.), India	Sample I'd : AEL/BEL/15122022/AA/03 Date : 15.12.2022 Period of Testing: 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 14.12.2022
Point of Sample Collection	Near T.G. - 2 Corner
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.09
Period of sampling (minutes)	1442.2
Total volume of air sampled (m^3)	1572.0

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM_{10})	$\mu g/m^3$	72.0	100	IS: 5182, (P-23)
2	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	38.9	60	IS: 5182, (P-24)
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	10.04	80	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	17.12	80	IS: 5182, (P-6)
5	Carbon Mono Oxide (CO)	mg/m^3	1.05	4	IS: 5182, (P-10)

ASIA ENVIRO LAB BHIWADI

Checked By

Authorized Signatory

Bajaj Energy Kundarki P.O. Gonda

1. Test result listed here only to the sample and applicable parameters.
2. Sample will be destroyed after month from the date of issue of test report.
3. Any complaint about the report should be communicated within 7 days of the report.
4. This report is not to be reproduced wholly or in part and can not be quoted in evidence in a court of law and should not be used in any advertising media without the specific permission in writing.

ASIA ENVIRO LAB

(An ISO 9001:2015, ISO 14001:2015, 45001:2018 & MOEF Approved Lab)

Plot No. [illegible], Bhiwadi, Dist. Alwar (Rajasthan)-301019

Email: asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/15122022/AA/05	Reporting Date : 20.12.2022

Issued to:	
M/S. BAJAJ ENERGY LIMITED Village– Kastuwa-Kundarkot, P.O. Motiganj, District: Gonda 271301 (U.P.), India	Sample Id : AEL/BEL/15122022/AA/05 Date : 15.12.2022 Period of Testing : 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 14.12.2022
Point of Sample Collection	Near Kastua Village
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.17
Period of sampling (minutes)	1443.6
Total volume of air sampled (m^3)	1689.01

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM_{10})	$\mu g/m^3$	58.0	100	IS: 5182, (P-23)
2	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	26.0	60	IS: 5182, (P-24)
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	6.02	80	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	15.32	80	IS: 5182, (P-6)
5	Carbon Monoxide (CO)	mg/m^3	0.65	4	IS: 5182, (P-10)

Checked By

ASIA ENVIRO LAB Auth. Signatory

Authorized Signatory

Bajaj Energy Limited

Note: 1. The result shown only for the sample and not for whole consignment.

2. This report shall not be reproduced except in full without written approval of this laboratory.

3. Any corrections made in this report shall be considered invalid. 4. Report of tests not covered by the scope of accreditation.

5. The report is not to be used in any advertising media without our special permission in writing.

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ASIA ENVIRO LAB

(An ISO 9001:2015 & 14001:2015 & OHSAS 45001:2018 & MoEF Approved Lab)

Plot No. [illegible] RIICO Industrial Area, [illegible], Dist. Alwar (Rajasthan)-301019

Mob. No. [illegible], 9680946402, E-mail: asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/15122022/AA/06	Reporting Date : 20.12.2022
Issued to: M/S. BAJAJ ENERGY LIMITED Village- Kastuwa Kundarkhi, P.O. Motigarn, District- Gonda-271301 (U.P.), India	Sample I'd : AEL/BEL/15122022/AA/06 Date : 15.12.2022 Period of Testing : 15.12.2022 To 20.12.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	13.12.2022 To 1[illegible]2.2022
Point of Sample Collection	Near Road Side of Kundarkhi Village
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.16
Period of sampling (minutes)	1444
Total volume of air sampled (m^3)	1675.04

Sr. No.	Parameters	Unit	Results	Standard Limit as Per NAAQS	Test Protocol
1	Particulate Matter (PM_{10})	$\mu g/m^3$	60.9	[illegible]	IS: 5182, (P-23)
2	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	28.1	[illegible]	IS: 5182, (P-24)
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	5.70	[illegible]	IS: 5182, (P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	12.90	[illegible]	IS: 5182, (P-6)
5	Carbon Mono Oxide (CO)	mg/m^3	0.76	[illegible]	IS: 5182, (P-10)

Checked By

ASIA ENVIRO LAB BHIWADI

Authorized Signatory

Bajaj Energy Limited

Note : [illegible] accepted only [illegible]

[illegible] Page [illegible]

[illegible] shall not be used as any advertising

HOPRA VIMAL & CO.
Chartered Accountants

TO WHOMSOEVER IT MAY C

RN

Based on our examination and the information given to u

M/s Chopra Vimal & Company,

Chartered Accountants, acting in the capacity of statute

tors of the company, M/s Bajaj

Energy Limited , having its office at Bajaj Bhawan,

ector-3, Jamnalal Bajaj Marg ,

Noida - 201301, do hereby certify that the Net Asset

of Land, Building and Plant &

Machinery as on 31st March, 2021 for its (5 1

2x45 MW) Power Station at

Khambarkhera, Barkhera, Maqsoodapur, Utraula and Ku

in the State of Uttar Pradesh is

as per the details hereunder :-

S. No.	Name of Project	Locati	Capital Cost Rs. Crs
1.	Khamberkhera	Lakhimpurkheri,	adesh 289.41
2.	Barkhera	Pilibhit, Utta	h 264.44
3.	Maqsoodapur	Shahjahanpur,	desh 271.11
4.	Utraula	Balrampur, Ut	sh 291.53
5.	Kundaicha	Gonda, Utta	h 277.16
		Total Rs. Crs	1,393.65

For Chopra Vimal & Co.
Chartered Accountants
(F.R.N.: 006456C)

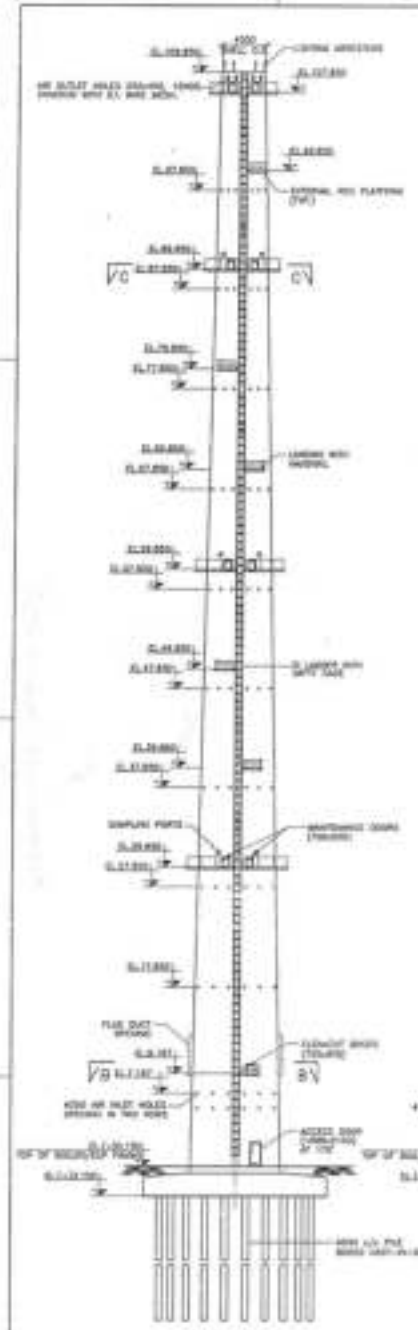
(Lokesh Sharma)
Partner
Membership No.: 420735
Place: Jaipur
Dated: 22nd Nov, 2021
UDIN: 21420735AAAAJB1795

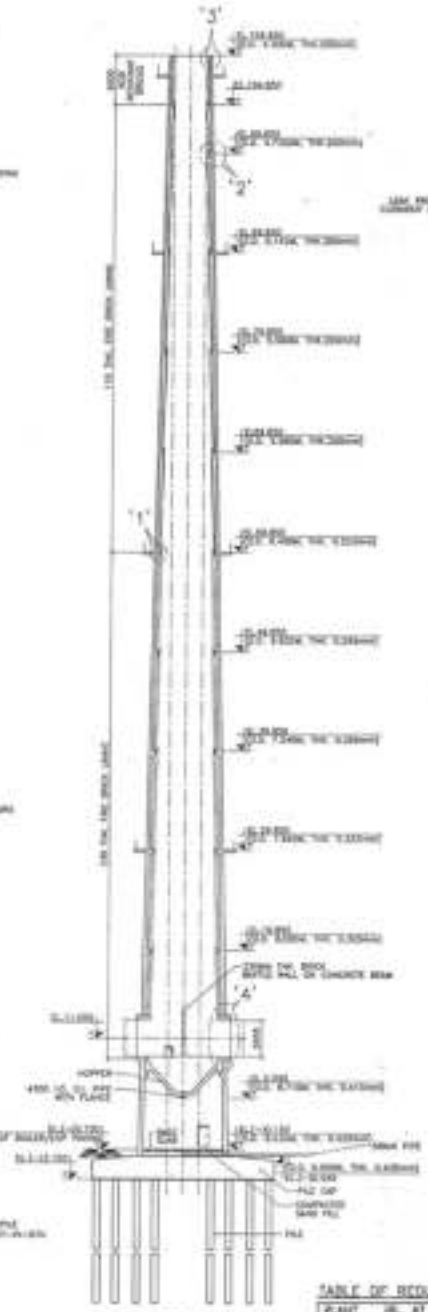
Bajaj Energy Ltd. Gonda Kundaicha

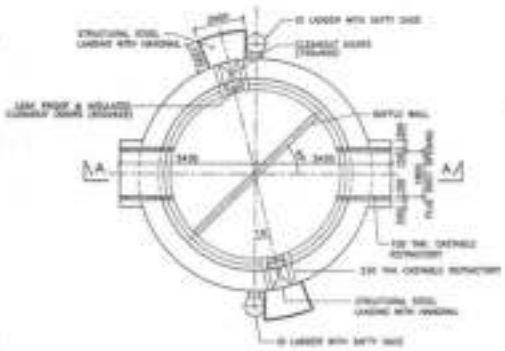
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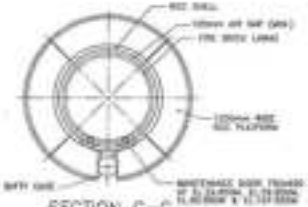
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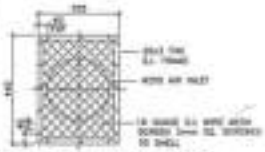
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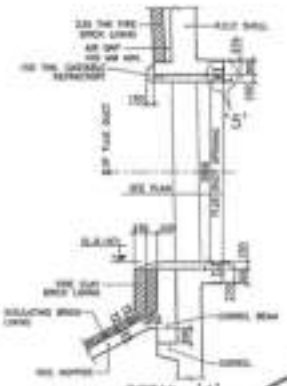


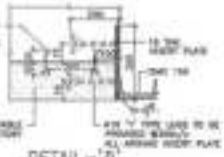


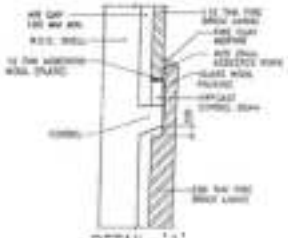


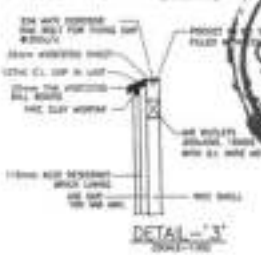


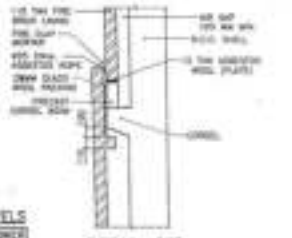












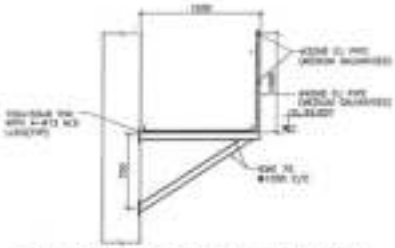


TABLE OF REDUCED LEVELS

PLANT LOCATION	RL AT PIL OF POWER HOUSE BUILDING
VADODUPUR	RL.104.000
BARWATHA	RL.174.000

NOTES

1. ALL DIMENSIONS ARE IN MILLIMETERS AND LEVELS ARE IN METER UNLESS OTHERWISE SPECIFIED.
2. DIMENSIONS ARE NOT TO BE SCALED. ONLY WRITTEN DIMENSIONS ARE TO BE FOLLOWED.
3. CONCRETE GRADE:- M30 FOR ALL R.C.C. WORK OF SHELL PILE & PILE CAP & M20
4. CONCRETE MIX M10 FOR P.C.C. WORKS, AS INDICATED.
5. C.I. FLATS SHALL BE PROVIDED AROUND BRICK FLUES (75x6 FLATS IN CIRCUMFERENTIAL DIRECTION AT 1000 c/c & 65x6 FLATS IN VERTICAL DIRECTION AT 1000c/c.
6. ALL EMBEDMENTS/INSERTS SHALL BE HOT DIPPED GALVANIZED & PLACED TO CORRECT LINES & LEVELS AS SHOWN IN RELEVANT DRAWING & SHALL BE MAINTAINED IN POSITION DURING CONCRETING.
7. FOUR NO. OF SAMPLING PORTS TO BE PROVIDED AT EL. 23.650, EL. 39.850, EL. 89.650, EL. 107.550 LEVELS AS SHOWN IN RELEVANT DRAWING & SHALL BE MAINTAINED.
8. DRAIN PIPE OF 150mm DIA INTERNALLY LINED WITH RUBBER OF MIN. 4.0mm THK. AND SHOWN & MARKED ORIENTATION OF DRAIN PIPE SHOWN INDICATIVELY & SHALL BE DIRECTED TOWARDS STORM WATER DRAIN AT SITE.
9. PAINTING DETAILS:-
   i) 2 COATS OF ACID & HEAT RESISTANT PAINT (BLACK COLOUR) CONFORMING TYPE 1 OF IS:158 OVER COAT OF PRIMER INTERNALLY FOR FULL HEIGHT OF CHIMNEY.
   ii) 2 COATS OF ACID AND HEAT RESISTANT PAINT CONFORMING TYPE 1 OF IS:158 WITH ALTERNATE BANDS OF 2.5M EACH OF RED AND WHITE COLOUR OVER A COAT OF PRIMER FOR TOP 30M EXTERNAL SURFACE OF CHIMNEY.
   iii) 2 COATS OF CEMENT WATER PROOF/SYNTHETIC ENAMEL PAINT CONFORMING TYPE 1 OF IS:8418 WITH ALTERNATE BANDS OF 2.5M EACH OF RED AND WHITE COLOUR OVER A COAT OF PRIMER FOR REMAINING EXTERNAL SURFACE OF CHIMNEY.
10. FLUE BRICK LINING DETAILS:-
   a) 230mm & 115mm THK FIRECLAY BRICK LINING, CONFORMING TO CLASS 2 OF IS:6 & IS:1528, LAID WITH FIRE CLAY MORTAR CONFORMING TO IS:138.
   b) 115MM THK ACID RESISTANT BRICK LINING, CONFORMING TO CLASS 1 OF IS:4860, LAID WITH ACID RESISTANT MORTAR OF POTASSIUM SILICATE TYPE) AS PER IS:4441.

LEGENDS

FGL – FINISH GROUND LEVEL
TOP – TOPSOIL

Bajaj Energy Kutch Gorfda Limited

REVISION				
R	10.09.10	REVISED AS PER COMMENTS	R	RMG
PR	30.03.10	FOR APPROVAL	R	RMG
NO.	DATE	DESCRIPTION	CHECKED	DRAWN

SPECTRUM Techno-Consultants Pvt. Ltd.

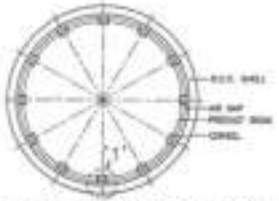
CLIENT: BAJAJ INFRASTRUCTURE DEVELOPMENT COMPANY LTD.
CONSULTANT: TOSHIBA
CONTRACTOR: ERA BUILDSYS LTD.
PROJECT: 5X600 MW TCC CHIMNEYS AT BARWATHA UP & KHAZUIPUR UP
TITLE: GENERAL ARRANGEMENT OF CHIMNEY

DESIGNED	DRAWN	CHECKED	APPROVED
	RMG	AM	

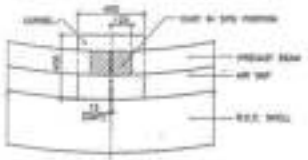
DRG. NO. 301/E/00-01 | SCALE: AS SHOWN | SHEET 1 OF 1



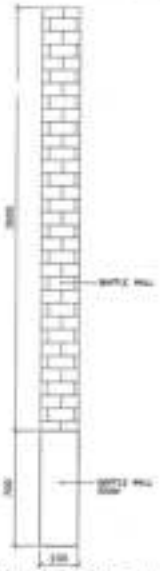
PLAN OF CORBELS & PRECAST RING BEAM FOR HOPPER AT EL 6.247*



PLAN OF CORBELS & PRECAST RING BEAM AT EL 19.850*, EL 29.850* & EL 39.850*



DETAIL -'1'



ELEVATION OF BAFFLE WALL

NOTES:
1. ALL DIMENSIONS AND LEVELS ARE IN MILLIMETRES UNLESS OTHERWISE SPECIFIED.
2. DIMENSIONS ARE NOT TO BE SCALED. ONLY WRITTEN DIMENSIONS ARE TO BE FOLLOWED.
3. CONCRETE GRADE M30.
4. H.Y.S.D. BARS AS PER IS:1786 FOR R.C.C. WORKS (Fy 500).
5. CLEAR COVER TO REINFORCEMENT :- PRECAST BEAM = 50mm, CORBEL = 40mm
6. LAP LENGTH SHALL BE 50d/60d, OF BARS & LAP SHALL BE STAGGERED AS PER IS:456-2000.

REFERENCE DRAWINGS (LATEST REVISION)
1. 301/E/DD-01 ----- GENERAL ARRANGEMENT OF CHANNEL
2. 301/E/DD-04 ----- REINFORCEMENT DETAIL OF SHELL

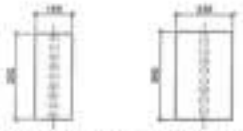
LEGENDS
TYP - TYPICAL

SCHEDULE OF REINFORCEMENT

BAR MARK	SIZE	NOS/ SPACING	SHAPE	REMARKS
1	HYS	3 NOS		
2	HYS	3 NOS		
3	HB	@150c/c		E/W/UP
4	HYS	3 NOS		
5	HYS	3 NOS		
6	HB	@150c/c		E/W/UP
7	HB	2 NOS		SINGLE BAR
8	HB	2 NOS		E/W/UP
9	HYS	3 NOS		LAPPED WITH (1)
10	HYS	4 NOS		LAPPED WITH (1)
11	HYS	4 NOS		BOND FOR BEAM
12	HYS	3 NOS		BOND FOR BEAM
13	HYS	342 NOS		SIDE FACE BARS
14	HB	@150c/c		STIRRUP

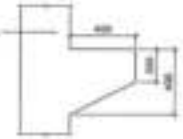


TYPICAL PLAN OF PRECAST RING BEAM

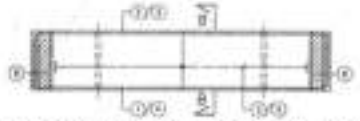


SECTION A-A

SECTION A-A



DETAILS OF CORBEL (SHOWING CONCRETE DIMENSION)



DEVELOPED VIEW OF PRECAST RING BEAM

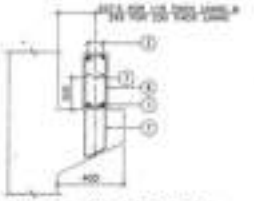


SECTION B-B

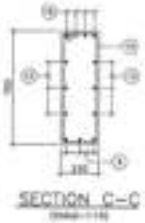
SECTION B-B



ELEVATION OF BAFFLE WALL BEAM



TYPICAL DETAILS OF CORBEL & PRECAST BEAM CONNECTION



SECTION C-C

SHEDULE OF CORBEL & CORBEL BEAM

PIER NO.	LEVELS	NO. OF CORBEL	BEAM RADIUS	CORBEL LENGTH L1	CORBEL LENGTH L2	WIDTH OF CORBEL BEAM	DEPTH OF CORBEL BEAM
1	104.650	8	1.848	1.440	1.190	700	550
2	99.650	8	1.874	1.503	1.213	700	550
3	89.650	8	2.150	1.688	1.438	700	550
4	79.650	8	2.277	1.883	1.600	700	550
5	69.650	10	2.586	1.918	1.663	700	550
6	59.650	10	2.768	1.727	1.477	700	550
7	49.650	10	2.869	1.823	1.553	700	550
8	39.650	12	3.097	1.989	1.694	700	550
9	29.650	12	3.246	1.988	1.638	700	550
10	19.850	12	3.422	1.761	1.501	700	550

Bajaj Energy Gonda Pvt. Ltd.

REVISION

SPECTRUM Techno-Consultants Pvt. Ltd.

BAJAJ INFRASTRUCTURE DEVELOPMENT COMPANY LTD.

TOSHIBA

ERA INFOSYS LTD.

SINGLE FLUE RCC CHIMNEY AT BARDEHA UP KHORDEPUR UP - KUNDARAKHI UP

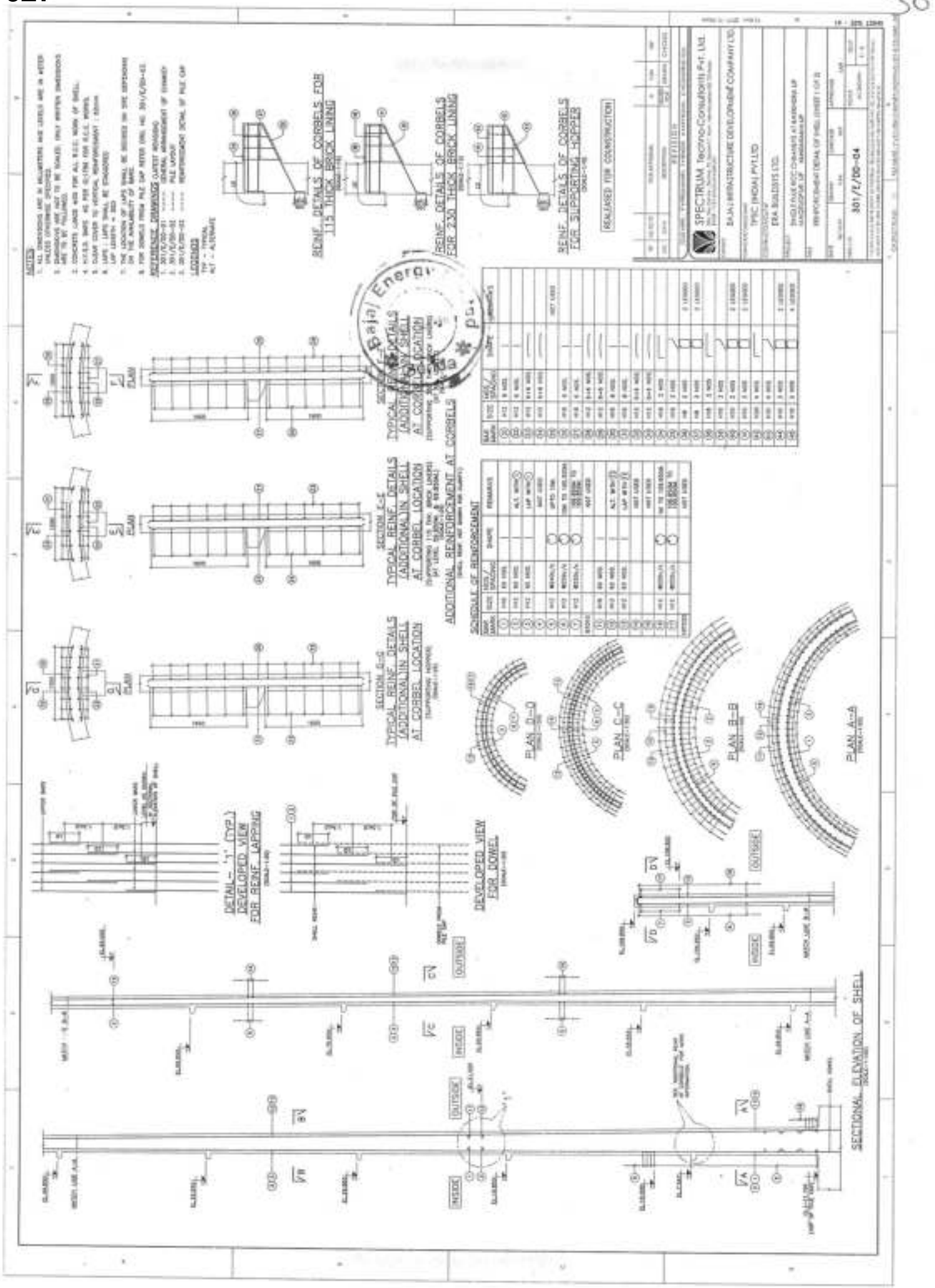
DETAILS OF PRECAST RING BEAMS, HOPPER & RING BEAM (SHEET 1 OF 2)

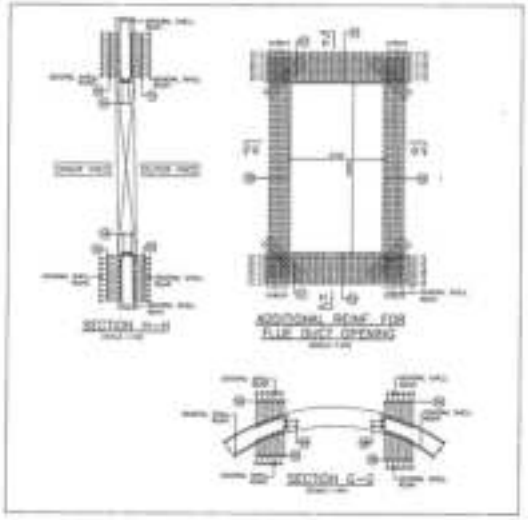
301/E/DD-08

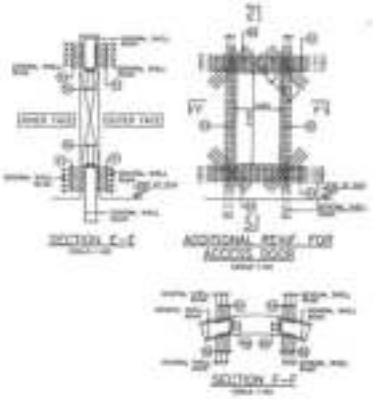
207

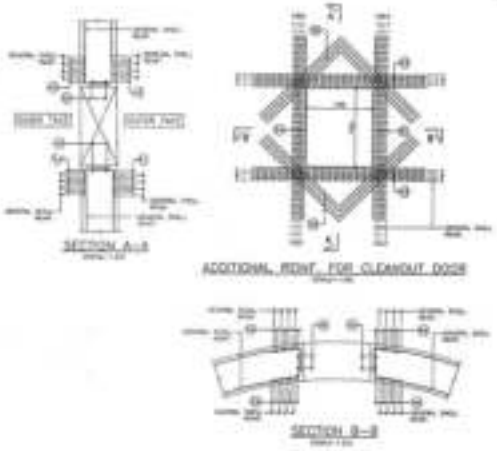
626

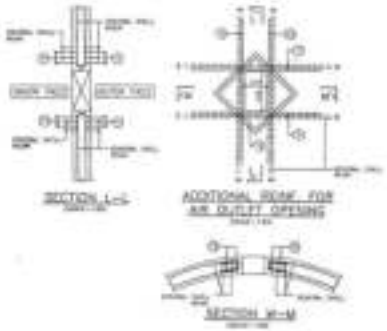
627

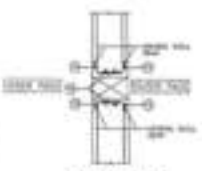

SECTIONAL ELEVATION OF SHELL
PLAN A-A
PLAN B-B
PLAN C-C
PLAN D-D
DEVELOPED VIEW FOR DOWEL
DETAIL - '1' (TYP.) DEVELOPED VIEW FOR REINF. LAPPING
REINF. DETAILS OF CORBELS FOR 115 THICK BRICK LINING
REINF. DETAILS OF CORBELS FOR 230 THICK BRICK LINING
REINF. DETAILS OF CORBELS FOR SUPPORTING HOPPER
ADDITIONAL REINFORCEMENT AT CORBELS
SCHEDULE OF REINFORCEMENT
SECTION A-A
SECTION B-B
SECTION C-C
SECTION D-D
TYPICAL REINF. DETAILS (ADDITIONAL) IN SHELL AT CORBEL LOCATION
INSIDE
OUTSIDE
REVISED FOR CONSTRUCTION
SPECTRUM Techno-Consultants Pvt. Ltd.
BAJAJ INFRASTRUCTURE DEVELOPMENT COMPANY LTD.
TPSC (INDIA) PVT.LTD.
EDA BUILDISTS LTD.
301/E/00-04



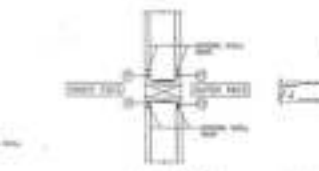




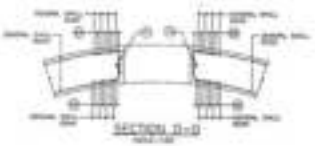


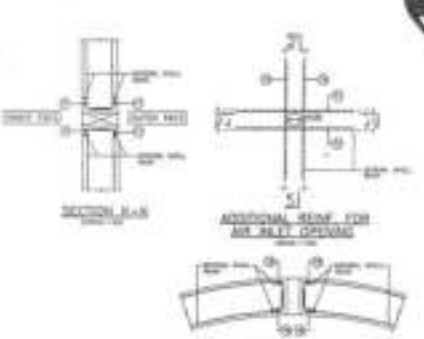






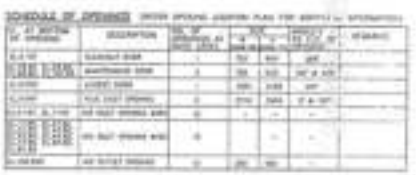
















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Annexure-2a

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

Ref. No. 1074 /SEAC/365/2009/AD(Y) Date...9..July, 2010

To,

Dr. A. V. Singh,
Head (Distillery Business & EHS)
M/s Bajaj Hindusthan Ltd.,
B-10, Sector-03,
NOIDA.

Sub: Regarding the Environmental Clearance for 90 MW Indpendent Coal based Thermal Power Plant at Village- Kundarkhi, Tehsil Sadar, Block- Jajheri, District- Gonda, M/s Bajaj Hindusthan Ltd..

Dear Sir,

Please refer to your letter dated 10-06-2010 addressed to the Secretary, State Level Expert Appraisal Committee, Govt. of Uttar Pradesh, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered your application in its meeting dated 30/06/2010.The Committee noted that terms of reference for the proposed project were issued vide letter No. 34/Parya/SEAC/365/09 dated 6th January, 2010. The Committee also observed the decision taken by the SEIAA in its meeting dated 30/04/2010 on the request made by the project proponents through letter dated 19/03/2010. Public Hearing for the project was held on 29-5-2010 and the Public Hearing Report was communicated to Directorate of

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Bajaj Energy Limited
Kundarkhi
Gonda

Environment through letter No.G-08760/C-6/NOCV/Public Hearing/ Kundarkhi/ Faz. Dated 7.6.10. The Committee was given to understand by the representatives of project proponents present in the meeting that:

1. The Environmental Clearance is sought for proposed 90 MW Independent coal based Thermal Power Plant at Village Kundarkhi, Tehsil Sadar, Block- Jajheri, District-Gonda, M/s Bajaj Hindusthan Ltd..
2. The total land requirement is 51 acres out of which 16.0 acres is for plant and machinery,25.0 acres is for green area and 10 acres is for ash pond.
3. Proposed Water consumption is 6984 kld which shall be sourced from ground water.
4. Coal requirement for the proposed project is 1600MT/day.
5. The project proposal is covered under category "1d" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 30-06-2010) on the aforesaid project the State Level Environment Impact Assessment Authority (meeting held on 08-07-2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of all general conditions prescribed by the Committee earlier and following specific condition:

1. Consent for establishment shall be obtained from U.P.Pollution Control Board and a copy shall be furnished to the SEIAA, U.P. before taking up any construction activity at the site.
2. Compliance regarding all the issues raised at the Public Hearing shall be ensured and communicated.
3. The commitments as proposed by the project proponents through letter dated 3.6.2010 addressed to District Collector, District Gonda shall be duly complied with.
4. A stack of 110 metres height shall be provided with stack monitoring facility (sampling code etc.) for NOX and particulate matter. Exit velocity

Bajaj Energy Limited

of flue gases shall not be less than 15 metres per second. The data collected shall be analysed and submitted regularly to the Ministry.

5. High efficiency electro-static precipitator (ESP) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm^3.

6. Adequate dust extraction and dust separation system in dusty areas such as in fuel handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.

7. Water requirement of 6984 metre^3 /day shall be met from ground water. Necessary prior permission for drawl of requisite quantity of ground water for the project shall be obtained from the competent authority.

8. Close cycle cooling system with cooling towers shall be provided.

9. The treated effluents conforming to the prescribed standards shall be recalculated and re-used within the plant. There shall be no discharge outside the plant boundary except during monsoon for storm water. Arrangements shall be made that effluents and storm water do not get mixed.

10. A suitable sewage treatment facility shall be provided and the treated sewage shall be used for raising green belt/plantation.

11. Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology.

12. Regular monitoring of ground water in and around the project area shall be carried out; records maintained and six-monthly reports shall be submitted to the competent authorities.

13. Leq. of noise levels emanating from turbines shall be limited to 75 dBA. For people working in the high noise areas. Requisite protective equipments like ear plugs/ear muffs etc shall be provided. Workers engaged in noisy areas such as turbines, air compressors etc shall be periodically examined to maintain audio metric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.

14. Fly ash management shall be done as per fly ash notification of Govt. of India.

15. Appropriate safeguard measures to guard against fire hazards shall be undertaken.

16. A green belt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.

17. First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.

Bajaj Energy Limited Kundanahi

18. Regular monitoring of ground level concentration of SO2, NOX and RSPM (PM10 and PM2.5) including chlorine at work zone shall be carried out in the impact zone and records maintained. In addition, the new parameters mentioned in new NAAQS should also be taken into account. If at any stage, these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Six-monthly reports shall be submitted to the Government of India also.
19. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
20. Half-yearly report on the status of implementation of the stipulated conditions and environmental safeguards shall be submitted to the MoEF, Govt of India/CPCB/SPCB and to this authority.
21. A separate plan for the treatment of DM plant waste should be prepared.
22. Plantation at the point of maximum impact should be undertaken.
23. Separate funds shall be allocated for implementation of environmental protection measures along with item wise breakup. These costs shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for any other purposes and year wise expenditure should be reported to the Govt. of India/CPCB/SPCB and to this authority.
24. The project authorities shall inform regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
25. In case of any deviation or alteration in the project proposed from those submitted to this authority, a fresh Reference should be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Bajaj Energy Limited Kundanahi Gonda

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Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests,'Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Demi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for monitoring & Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC &
Director, Environment Directorate,
Govt. of U.P.

5

Bajaj Energy Limited

Name change Document

Annexure IIb Speed Post

State Level Environment Impact Assessment Authority, Uttar Pradesh

37

Directorate of Environment, U.P.
Dr Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone: 91-522-2300 541, Fax: 91-522-2300 543
E-mail: up-seiaa@yahoo.com

Ref.No. 476 /SEAC/365/2009-10/JDCA

Date 12 January, 2010

To,

Dr. A.V. Singh,
Head(Distillery Business & EHS)
M/s Bajaj Hindustan Ltd.,
B-10, Sector-0-3,
NOIDA

Sub: Regarding amendment in Environmental Clearance to change the company name of proposed power plant from M/s Bajaj Hindusthan Ltd to M/s Bajaj Energy Pvt Ltd,Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai.

Dear Sir,

Please refer to your letter dated 26/10/2010 addressed to the Secretary, State Level Environment Impact Assessment Authority, U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The Authority has considered your application to change the name of your proposed power project in its meeting held on dated 13.12.10 and agreed to change the name of your project as mentioned in the E.C issued vide our letter no 1074/ SEAC/365/2009/AD(Y), dated 09-07-2010, hence it is being amended as follows in our records:-

Location of Power plant	Present name of project	Amended name of the project
90 MW independent coal based thermal power plant at Village-Kundarkhi, Block-Jajheri, Tehsil-Sadar, District-Gonda, UP	M/s Bajaj Hindusthan Ltd.	M/s Bajaj Energy Pvt Ltd, Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for information & necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Nodal Officer, SEAC, Directorate of Environment, U.P. Lucknow.
6. M/s Bajaj Energy Pvt. Ltd., Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai-400021.

(Dr.Yashpal Singh)
Secretary, SEAC and
Director, Environment Directorate, Govt. of U.P

Bajaj Energy Pvt. Ltd.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F74327 /CA-6/NOC/74/Fzd.

संदर्भ सं०
Ref. No.....

दिनांक 13-10-10
Date .....

सेवा में,

मेसर्स बजाज हिन्दुस्तान लि०
(बजाज हिन्दुस्तान शुगर एण्ड इंडस्ट्रीज लि)
ग्राम–कुन्दरकी, तहसील सदर गोण्डा
जिला गोण्डा

विषय पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र में नाम परिवर्तन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनाँक २.८.१० का अवलोकन करने का कष्ट करें। इस सम्बन्ध में आप द्वारा उपलब्ध कराये गये अभिलेखो के आधार पर पूर्व में बोर्ड द्वारा दिनाँक ३१.५.१० को निर्गत सशर्त अनापत्ति प्रमाण पत्र मे अंकित नाम मेसर्स मेसर्स बजाज हिन्दुस्तान लि० (बजाज हिन्दुस्तान शुगर एण्ड इंडस्ट्रीज लि) ग्राम– कुन्दरकी, तहसील सदर गोण्डा, जिला गोण्डा को परिवर्तित करके मेसर्स बजाज इनर्जी प्रा०लि० अंकित किया जाता है। उद्योग का प्रस्तावित स्थल, उत्पाद, उत्पादन क्षमता आदि तथा उल्लिखित शर्ते पूर्ववत रहेगी।

भवदीय,

(डा० सी०एस०भटट)
सदस्य सचिव

प्रतिलिपि

क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, फैजाबाद को सूचनार्थ प्रेषित ।

सदस्य सचिव

Bajaj Energy Limited Gonda Kundarki

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

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No.21-4(242)/NR/CGWA/2009-2637
Central Ground Water Authority
Gallery No.16/11, Jamnagar House,
Mansingh Road, New Delhi-110011

Dated: 08 DEC 2010

To,

M/s Bajaj Hindusthan Ltd.,
Jamnalal Bajaj Marg, Bajaj Bhawan,
B-10, Sector-3, Noida-201301,
Uttar Pradesh

Sub: - Amendment in the company's name from M/s Bajaj Hindusthan Ltd. to M/s Bajaj Energy Pvt. Ltd. reg.

Ref: - Your letter dated 25.08.2010 requesting for amendment of company name in NOC.

Sir,

Kindly refer to this office letter of even number dated 04.02.2010 vide which NOC for ground water withdrawal in respect of M/s Bajaj Hindusthan Ltd., for their expansion of existing co-generation plant located at Village Kundarki, Tehsil Sadar Gonda, Block Jhajheri, District Gonda, Uttar Pradesh was accorded.

In partial modification to the above referred letter the name of the firm may be read as M/s Bajaj Energy Pvt Ltd., in place of M/s Bajaj Hindusthan Ltd. All the other terms and conditions mentioned in the NOC issued by this office vide letter of even number dated 4.2.2010 remains unchanged.

Yours faithfully

(S. Bhattacharya)
Scientist D
for Member Secretary

Copy to:-

1. The Member Secretary, Uttar Pradesh Pollution Control Board, Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow-226010. This has reference to your letter No. F74327/C-6/NOC/94/Fzd dated 13.10.2010.
2. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your letter No. 10(1)/CGWA/NR/GWC09-2350 dated 20.10.2010.

(S. Bhattacharya)
Scientist D
for Member Secretary

Bajaj Energy Limited * Gonda * Kundarki

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Annxure-3a

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

"पिकप भवन" तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक E-95576 /वी-6/ वायु प्रदूषण/60/Egal पंजीयन

दिनांक 1-12-11

मै० बजाज इनर्जी प्रा०लि०,
१० एफ डब्लू फर्स्ट फ्लोर पत्थर पलेस,
पृथिट कुन्दरकी,
गोण्डा, गोण्डा

विषय – वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक २४-६-२०११ का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आगामी शर्तों सहमति आदेश संख्या 60 सहमति (वायु) आदेश/ 327/2011 दिनांक 28-11-11 को संलग्न किया जा रहा है। आपका प्लान अनुमोदन संख्या, ३-१७८ ९१,९२,९३ Jn/E दिनांक प्राप्त है, अवगत कराया जाता है।"

1– सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस सम्बन्ध में अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– _____ के वी ए क्षमता के डी जी सेट से सलग्न चिमनी की ऊँचाई भूतल/भवन छत से _____ मी ऊँचाई किया जाय।

3– वायु गैस प्रतिरोध उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक _____ माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे बैगहाउस _____ का प्राविधानु संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं एवं क्रियाकलाप कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपकी उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– उक्त मात्रा में कृपारोपण करें जिससे प्रदूषण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8– यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्पादन की मात्रा के लिए ही मान्य है।

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9- आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा पूर्ण विनियोजन (प्रथम सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियाँ) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपकी द्वारा ऐसे सहमति शुल्क की जाँच की जा सके।

10- ईंधन का प्रयोग उत्पादन प्रक्रिया अथवा अन्य प्रक्रियाओं हेतु नहीं किया जायेगा।

11- आपको उपकर अधिनियम, 1977 में वर्णित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजते की सलाह दी जाती है।

12- उद्योग का पर्यावरणीय प्रबन्धन निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13- बोर्ड द्वारा निर्गत अस्थायित्व प्रमाण पत्र की शर्तों का पूर्णतया अनुपालन न करना सुनिश्चित करें।

14- पर्यावरणीय स्वीकृति में दी गयी शर्तों का पूर्णतया अनुपालन करना सुनिश्चित करें।

15- फ्लू गैस डीसल्फराइजेशन में शमन के नियंत्रण हेतु की गयी व्यवस्था का पूर्ण विवरण एवं दिये गये कार्यादेश की प्रति।

16- उद्योग में स्थापित किये जा रहे वायु प्रदूषण नियंत्रण व्यवस्था ई०सी०पी० की स्थापना का पूर्ण विवरण दिये गये मानक एवं कारण के साथ।

17- उद्योग में स्थापित किसी भी निरंतर आकलन के अनुपालन हेतु अवश्य सतत मानीटरिंग सिस्टम के संबंध में पूर्ण विवरण।

18- अवशोषित प्रमाण पत्र में प्रेषित फैक्स मशीन की वैधता अवधि अगामी 2 वर्ष तक बढ़ाकर प्रेषित करें।

इस सहमति आदेश में अंकित किसी सुरक्षा तथा सहमति शर्तों के होते हुए भी, जो प्र0 प्रदूषण नियंत्रण बोर्ड, उत्तरप्रदेश, वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपबन्धित, अंकित किसी भी / सभी शर्तों में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार

भवदीय

ह0/-
सचिव

पत्रांक सं0 _____ / प्रयु प्रदूषण _____ दि0 दिनांक _____

प्रतिलिपि

1- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड _____ फैजाबाद _____ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

(पृष्ठ _____)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पिकप भवन तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संख्या 60 / सहमति (वायु) आदेश / 322/11 लखनऊ, दिनांक 28-11-11

विषय – सहमति मै० [illegible] को

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ – आवेदन संख्या _____ दिनांक २७-९-११

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै० _____ को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक उत्पादन विधि से तीन वर्ष हेतु मान्य से _____ की अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी शुल्क तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए और उसमें परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सदस्य सचिव

अनुलग्नक : संलग्नक

(सहमति शर्तें)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संदर्भित आदेश संख्या _____ / सहमति (वायु) आदेश / _____

दिनांक _____

सहमति शर्तें

1. वायु गैस की प्रतिघनमीटर अधिकतम उत्सर्जित मात्रा नीचे दिये गये विनिर्देशों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

	प्रदूषक	सम्बद्ध विनियम
[i]		
[ii]		
[iii]		
[iv]		
[v]		

2. वायु प्रदूषण से विभिन्न विनियमों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।

[i]	सस्पेन्डेड पार्टिकुलेट मैटर (एस.पी.एम.)	150	मिलीग्राम प्रतिनार्मल मी^{3} क्यूबिक मीटर
[ii]	मेटल डस्ट (आयरन, जिंक, कापर आदि)		
[iii]	हाइड्रोजन सल्फर ट्राई आक्साइड सल्फेड मिस्ट		
[iv]	सल्फर डाई आक्साइड		(पी.पी.एम.)
[v]	कार्बन मोनो आक्साइड		
[vi]	हाइड्रोकार्बन		
[vii]	अमोनिया		
[viii]	क्लोरीन		
[ix]	फ्लोराइड्स		
[x]			

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

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4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिष्ठापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि उपलब्ध एवं अनुरूप न पाये गये हों) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।

7. इकाई परिसर में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्रावधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के 04 माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों को संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का व्यवस्थापन इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी गैसों का उत्सर्जन स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्रावधान किया जाए।

Energy Limited

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई से उत्पादन तुरन्त बन्द किया जाए तथा हटाये की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्रावधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त वर्णित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत विखण्डित न किए जाने तक वैध रहेंगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्पादन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों को निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अतिरिक्तापन अथवा परिवर्तन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, यह परिवर्तन करने का अधिकार व शक्ति बोर्ड को लिए अरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु आज्ञा अभिलेख।

राजदेव सचिव

Bajaj Energy Limited Kundarki Gonda

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139782/UPPCB/Faizabad(UPPCBRO)/CTO/air/GONDA/2021

Dated : 08/12/2021

To ,

Shri Dr A V Singh
M/s BAJAJ ENERGY LIMITED
Village - Kundarkhi , PO - Govindpara,GONDA,271301
GONDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED

Reference Application No. 13820909 Dated : 08/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.15 12:23:54 +05'30'

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.15 12:24:12 +05'30'

Bajaj Energy Limited * Gonda *

U.P. Pollution Control Board

Dated : 08/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	02 Boilers 190 TPH Each	Coal (1600 TPD)	1	Particulate Matter	As per E (P) A Rules, 1986

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



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1. This consent is valid for producing maximum 45 x 2 (90) megawatt thermal power by using Coal & Water as raw material by using coal & water as raw material.

2. The industry shall submit the monitoring report of stack attached with both the boilers and Ambient Air Quality within one month after startup of plant by NABL approved lab.

3. The industry shall operate its production in such manner not to harm to the local residents/nearby Population and Environment too.

4. Audited Balance Sheet/ C.A. certificate shall be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

5. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

6. The unit shall submit its Environmental Statement within the stipulated time frame.

7. The industry shall submit ambient air quality and stack monitoring report from NABL accredited laboratory within a month to the Board.

8. The industry must be follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.

9. Industry shall strictly comply with conditions mentioned in CREP issued by CPCB to Thermal Power Plants.

10. The industry shall submit Ash Management Plan within 01 month.

11. The unit shall comply the G.O. no. 549/55-Paraya-I-2018-259(Paraya)-2017 dated 14.08.2018 for restriction of furnace oil and pet coke as a fuel.

12. The industry shall comply all the rules and regulations mentioned in the Environment (Protection) Act, 1986.

13. The industry will comply all the directions/guidelines/orders issued by CPCB & Hon'ble NGT to Thermal Power Plants time to time.

14. The industry will take all the preventive measures to prevent any fugitive dust emission from coal yard, ash handling area and storage site.

15. Ash generated by the industry should be stored and disposed off as per the notification issued by Ministry of Environment, Forest & Climate Change, Government of India.

16. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:24:27 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6



Annexure-36

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UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139781/UPPCB/Faizabad(UPPCBRO)/CTO/water/GONDA/2021

Dated : 08/12/2021

To ,

Shri Dr A V Singh
M/s BAJAJ ENERGY LIMITED
Village - Kundarkhi , PO - Govindpara,GONDA,271301
GONDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED

Reference Application No :13820469 **Dated :08/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmetal Officer, Circle-6

Enclosed : As above
(condition of consent):

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:19:18 +05'30'

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

Chief Environmetal Officer, Circle-6

Jai Energy Limited Gonda

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:19:38 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED vide

Consent Order No. 13820469/ Water Dated : 08/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	20 KLD	STP
2	Industrial	980 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	20 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E (P) A Rules, 1986
2	BOD	As per E (P) A Rules, 1986
3	COD	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	980 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

Bajaj Energy Limited

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6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Bajaj Energy Limited Kundarki Gonda

1. This consent is valid for producing maximum 45 x 2 (90) Megawatt Thermal Power by using Coal & Water as raw material.

2. The industry shall utilized maximum portion of industrial/domestic treated effluent in Horticulture, Ash Quenching and Process.

3. The industry shall submit the analysis report of treated effluent from STP and ETP within one month after startup of plant by NABL approved lab.

4. The industry shall operate its production in such manner not harm to the local residents/nearby Population and Environment too.

5. The industry shall maintain proper logbook for used water, effluent generation and recycled effluent.

6. The unit shall installed web camera and final discharge point in the industry premise.

7. Effective operation & maintenance of installed effluent treatment plant should be done so that effluent meets norms/standards as prescribed.

8. The industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

9. Maintain logbook for electric meter reading to record daily electric usage by ETP and send logbook details to board on monthly basis.

10. The industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.

11. The industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.

12. Industry shall ensure regular working of Continuous Online Effluent Monitoring System for monitoring of discharged treated effluent. Industry shall also ensure regular online transfer of data (Online Effluent Monitoring System and web camera) to the CPCB and UPPCB servers.

13. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

14. The industry shall submit analysis report from NABL accredited laboratory of treated effluent within a month to the Board.

15. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

16. The industry must be follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.

17. The industry shall comply with the notification no. 3187(E) dated 07-10-2016 issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation.

18. The industry shall install separate storm water drain in premises.

19. The industry shall comply with the provision of MSW Management Rules, 2016.

20. The industry shall comply the provision of E(P)A 1986.

Gajal Energy Limited Kundarki Gonda

19. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

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20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:19:53 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmetal Officer, Circle-6

Bajaj Energy Limited
Kundarki
Gorkha

Annexure-3 652

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13647/UPPCB/Faizabad(UPPCBRO)/HWM/GONDA/2021

Dated :12/02/2021

To,

M/s BAJAJ ENERGY LIMITED

Village - Kundarkhi , PO - Govindpara,GONDA,271301

Tehsil : ColoneGanj

District :GONDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13647 and 12/02/2021 .
2. Reference of application (No. and date) 10853735 and 12/01/2021 .
3. Mr Dr A V Singh of M/s BAJAJ ENERGY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at BAJAJ ENERGY LIMITED Address: Village - Kundarkhi .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used/spent oil (under cat. 5.1)	Mix with Bagasse/slope and burnt in boiler	04 KL/Annum
2	Wastes/residues containing oil (under cat. 5.2)	Mix with Bagasse/slope and burnt in boiler	0.3 KL/Annum
3	Sludge and filters contaminated with oil (under cat. 3.3)	Mix with Bagasse/slope and burnt in boiler	0.5 TPA
4	Chemical-containing residue from decontamination and disposal (under cat. 33.1)	Trough TSDF	01 TPA
5	Chemical sludge from waste water treatment (under cat. 34.3)	Trough TSDF	03 TPA
6	Spent catalyst (under cat. 35.2)	Trough TSDF	01 TPA

1. The authorization shall be valid for a period of 08/02/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

Bajaj Energy Limited Gonda Kundarkhi

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2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The Earlier authorization issued by UPPCB vide office letter dated 29.05.2019 is stand canceled and this authorization will be effective. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action

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plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
19- Ground water monitoring report of premises shall be submitted within one month.
20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

RAKESH KUMAR TYAGI

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ayodhya for information and necessary action .

RAKESH KUMAR TYAGI

CEO/EE, I/C Circle

Energy Limited
Gonda

Ground water Extraction NOC

Annxure-4

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Regional Director

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2018-328-R

No.21-4(242)/NR/CGWA/2009- 1845

Dated:- 19 SEP 2018

To

M/s Bajaj Energy Limited
Bajaj Bhawan, Sector – 3, Noida,
District Gautam Buddha Nagar,
Uttar Pradesh - 201301

Sub:- Renewal of NOC for ground water withdrawal to M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Kundarkhi, Block Jhajhari, District Gonda, Uttar Pradesh - reg.

Refer to your application dated 07/07/2017 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their office letter No. CGWA/IND/Proj/2018-3494 dated 17/07/2018, and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 04/02/2010 is hereby accorded to **M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Kundarkhi, Block Jhajhari, District Gonda, Uttar Pradesh.** The renewed NOC is valid from 29/08/2018 to 28/08/2021 and subject to the following conditions:-

1. The firm may continue to abstract **6,984 cu.m/day** (not exceeding **20,95,850 cu.m/year**) ground water through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall remain fitted with digital water meters by the firm and monitoring of monthly ground water abstraction data of each well shall be recorded in a log book.
3. **M/s Bajaj Energy Limited,** shall, continue to implement ground water recharge measures to the tune of **10,48,000 m^3/year** for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall continue to execute monthly ground water level monitoring in the project area through five (5) nos. of existing piezometers as well as around the project area within 2 KM radius by establishing key wells in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm shall install digital water level recorders on all of the existing piezometers and install telemetry system in one of the piezometers and share the user ID and password of the telemetry system with

Gonda * Bajaj Energy * County

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the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

5. The ground water quality shall be monitored once in a year during pre monsoon period.
6. The firm shall take up annual water audit and adopt measures with an objective to reduce fresh water consumption.
7. The ground water monitoring data in respect of S. No. 2, 4, 5, & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
12. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
13. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

Regional Director

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gonda, Uttar Pradesh.**
2. The District Magistrate, District Gonda, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 17/07/2018.
4. Guard File 2018-19.

Regional Director

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स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल
CONSERVE WATER - SAVE LIFE

Regional Director

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources

CGWA/IND/Proj/2010- 832

No.21-4(242)/NR/CGWA/2009-/ 6041 Dated :- 02/-2.10

To

M/s Bajaj Hindusthan Sugar & Industries Ltd.,
Jamanalal Bajaj Marg, Bajaj Bhawan
B-10, Sector-3, Noida-201301
Uttar Pradesh

Sub:- NOC for ground water withdrawal in respect of M/s Bajaj Hindusthan Sugar & Industries Ltd., for their expansion of existing co-generation plant capacity from 48 to 138 MW located at village Kundarki, Tehsil Sadar Gonda, Block Jhajheri, District Gonda, Uttar Pradesh– reg.

Sir,

Kindly refer to your application dated 16.11.2009 on the above cited subject. Based on recommendations of Regional Director, CGWB, Northern Region, Lucknow vide their office letter no. 10(1)/CGWA/NR/GWC/09-136 dated 27.1.2010 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Bajaj Hindusthan Sugar & Industries Ltd., for their expansion of existing co-generation plant capacity from 48 to 138 MW located at village Kundarki, Tehsil Sadar Gonda, Block Jhajheri, District Gonda, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract 6984 m^3/day of ground water, through proposed 2 borewells (1 operational & 1 standby) tapping aquifer below 100 m depth. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The well to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.
3. **M/s Bajaj Hindusthan Ltd.,** shall in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures as proposed, for augmenting the ground water resources of the area within six months from date of issue of this letter.

A2 W3 Curzon Road Barracks, Kasturba Gandhi Marg, New Delhi-110001
Phone No. (011) 23384973, 23355620, Fax No. 23388310 E-mail : cgwa@rediffmail.com

Gonda Rajat Energy

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4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.
6. The ground water monitoring data in respect of S.No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S.No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

Yours faithfully

Regional Director

Copy for information to:

1. The Secretary, State Level Expert Appraisal Committee (SEAC), Government of U.P., Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow.
2. The Regional Director, CGWB, Northern Region, Lucknow. This has reference to your letter no. 10(1)/CGWA/NR/GWC/09-136 dated 27.1.2010.
3. T. S. to Chairman, CGWB, NH-IV, Faridabad.

Regional Director

Gonda * Bajaj * Pvt.

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033164

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000066

Name of the Owner	PRASHANT KUMAR JENA		
Designation पद	Unit Head	**Company Name** कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Kundarkhi ,Post _ Govindpara ,Distt - Go	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi ,PO - Govindpara	**Application Form Serial No.**	GNDA0621N0N0009
Date of Submission	04/06/2021	**Specimen Signature**	

Location Particulars

District	Gonda	**Block**	JHANJHARI
Plot No./Khasra No.	N/A	**Municipality/Corporation**	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/01/2012		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	106.57
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00

Bajaj Energy Limited Kundarkhi Gonda

Date of Energization (In Case of Electric Pump)		10/01/2012	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:			756000.00

Bajaj Energy Limited
Kundarki

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC027710

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000067

Name of the Owner	PRASHANT KUMAR JENA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Kundarkhi ,Post _ Govindpara ,Distt - Go	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi ,PO - Govindpara	Application Form Serial No.	GNDA0621NIN0010
Date of Submission	04/06/2021	Specimen Signature	

Location Particulars

District	Gonda	Block	JHANJHARI
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/01/2012		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	106.57
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00

Bajaj Energy Limited

Date of Energization (In Case of Electric Pump)		10/01/2012	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			378000.00

Bajaj Energy Limited Kundarkhi Gonda

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020081

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202101000137

Name of the Owner	PRASHANT KUMAR JENA		
Designation पद	Senior Manager	**Company Name** कंपनी का नाम	Bajaj Energy Limited, Unit Kundarkhi
Company Address कंपनी का पता	Village - Kundarkhi,PO - Govindpara,District - Gon	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi ,PO - Govindpara	**Application Form Serial No.**	GNDA0621NIN0008
Date of Submission	07/01/2021	**Specimen Signature**	

Location Particulars

District	Gonda	**Block**	JHANJHARI
Plot No./Khasra No.	6,7,8,62,63,65,546 &548	**Municipality/Corporation**	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	03/03/2011		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	106.57
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00

Bajaj Energy Limited Kundarkhi Gonda

Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		03/03/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	19.00
Maximum Allowable Annual Extraction of Ground Water:			1026000.00

Bajaj Energy Limited
Kundanganj
Gonda

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November)

Baja Energy Limited Kundarki GC

periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**02/08/2022**

Place:**Gonda**

This certificate is electronically generated and does not require digital signature



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Annexure - 5

bajaj ENERGY

Bajaj Energy Limited

Unit – Kundarkhi , Gonda (UP)

Borewell Logbook

Month - January- 2023

Date	Borewell #1 (Near DM Plant)		Borewell #2 (Near ETP Entrance)		Borewell #3 (Near Switch Yard)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-01-2023	1407128	2625	995662	304	192313	347	3276	Bore
02-01-2023	1409417	2289	996670	1008	193738	425	3722	Avg
03-01-2023	1411423	2006	997485	815	194847	1109	3930	Avg
04-01-2023	1413298	1875	998513	1028	195817	970	3873	Avg
05-01-2023	1416580	3282	998982	469	195826	9	3760	Avg
06-01-2023	1419244	2664	999405	423	196700	874	3961	Avg
07-01-2023	1422609	3365	999748	343	196700	0	3708	Avg
08-01-2023	1423858	1249	1000934	1226	198060	1360	3835	Avg
09-01-2023	1426052	2194	1001639	665	199107	1047	3906	Avg
10-01-2023	1428760	2708	1003149	1509	199818	711	4928	Avg
11-01-2023	1431693	2933	1005060	1912	200356	538	5363	Avg
12-01-2023	1434155	2462	1006210	1150	201160	804	4436	Avg
13-01-2023	1437526	3371	1007541	1331	201160	0	4702	Avg
14-01-2023	1440385	2859	1007849	308	201913	753	3920	Avg
15-01-2023	1442695	2310	1008545	696	202685	772	3778	Avg
16-01-2023	1444729	2034	1009606	1061	203571	886	3981	Avg
17-01-2023	1446783	2054	1010386	780	204514	943	3777	Avg
18-01-2023	1448961	2831	1011497	1111	204691	177	4119	Avg
19-01-2023	1452534	2920	1011960	463	205631	940	4323	Avg
20-01-2023	1455350	2816	1012600	640	206180	549	4005	Avg
21-01-2023	1457658	2308	1013021	421	206937	757	3486	Avg
22-01-2023	1460018	2360	1013640	619	208946	1009	3988	Avg
23-01-2023	1462130	2112	1014239	599	210283	1337	4088	Avg
24-01-2023	1464965	2835	1015134	895	211375	1092	4222	Avg
25-01-2023	1467605	2640	1016200	1026	212045	870	4536	Avg

Shift Incharge

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bajaj ENERGY

Bajaj Energy Limited

Unit – Kundarkhi , Gonda (UP)

Borewell Logbook

Month - December - 2022

Date	Borewell #1 (Near DM Plant)		Borewell #2 (Near ETP Entrance)		Borewell #3 (Near Switch Yard)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-12-2022	1390991	203	988281	0	171897	0	203	Ok
02-12-2022	1391077	86	988281	0	171897	0	86	Ok
03-12-2022	1391708	631	988281	0	171897	0	631	Ok
04-12-2022	1391788	80	988281	0	171897	0	80	Ok
05-12-2022	1391788	0	988281	0	171897	0	0	Ok
06-12-2022	1391830	42	988281	0	171897	0	42	Ok
07-12-2022	1392346	516	988489	208	171897	0	724	Ok
08-12-2022	1393109	763	988511	22	171897	0	785	Ok
09-12-2022	1393201	92	988511	0	171897	0	92	Ok
10-12-2022	1394237	1036	988511	0	171897	0	1036	Ok
11-12-2022	1394237	0	988511	0	171897	0	0	Ok
12-12-2022	1394237	0	988669	158	171897	0	186	Ok
13-12-2022	1394265	28	988669	0	171897	0	0	Ok
14-12-2022	1394265	0	988669	0	171897	0	0	Ok
15-12-2022	1394265	0	988669	0	171897	0	0	Ok
16-12-2022	1394265	0	988669	0	171897	0	0	Ok
17-12-2022	1394265	0	988669	0	171897	0	0	Ok
18-12-2022	1394265	0	988669	0	171897	0	0	Ok
19-12-2022	1394265	0	988669	0	171897	0	0	Ok
20-12-2022	1394265	0	988669	0	171897	0	0	Ok
21-12-2022	1394265	0	988669	0	171897	0	39	Ok
22-12-2022	1394304	39	988669	0	171897	0	0	Ok
23-12-2022	1394304	0	988669	0	171897	0	0	Ok
24-12-2022	1394304	0	988669	0	171897	0	126	Ok
25-12-2022	1394430	126	990236	1567	171897	0	3137	Ok
26-12-2022	1396040	1610	992105	1869	172175	278	3957	Ok
27-12-2022	1397780	1740	993430	1325	172175	0	3661	Ok
28-12-2022	1400116	2336	993543	113	172175	0	3080	Ok
29-12-2022	1403083	2967	995358	1815	172966	791	4026	Ok
30-12-2022	1404503	1420		3037		1069	21861	
31-12-2022		13715						
Total								

Bajaj Energy Limited Unit-Kundarkhi

Shift Incharge

670

251

bajaj ENERGY

Bajaj Energy Limited

Unit – Kundarkhi , Gonda (UP)

Borewell Logbook

Month - November - 2022

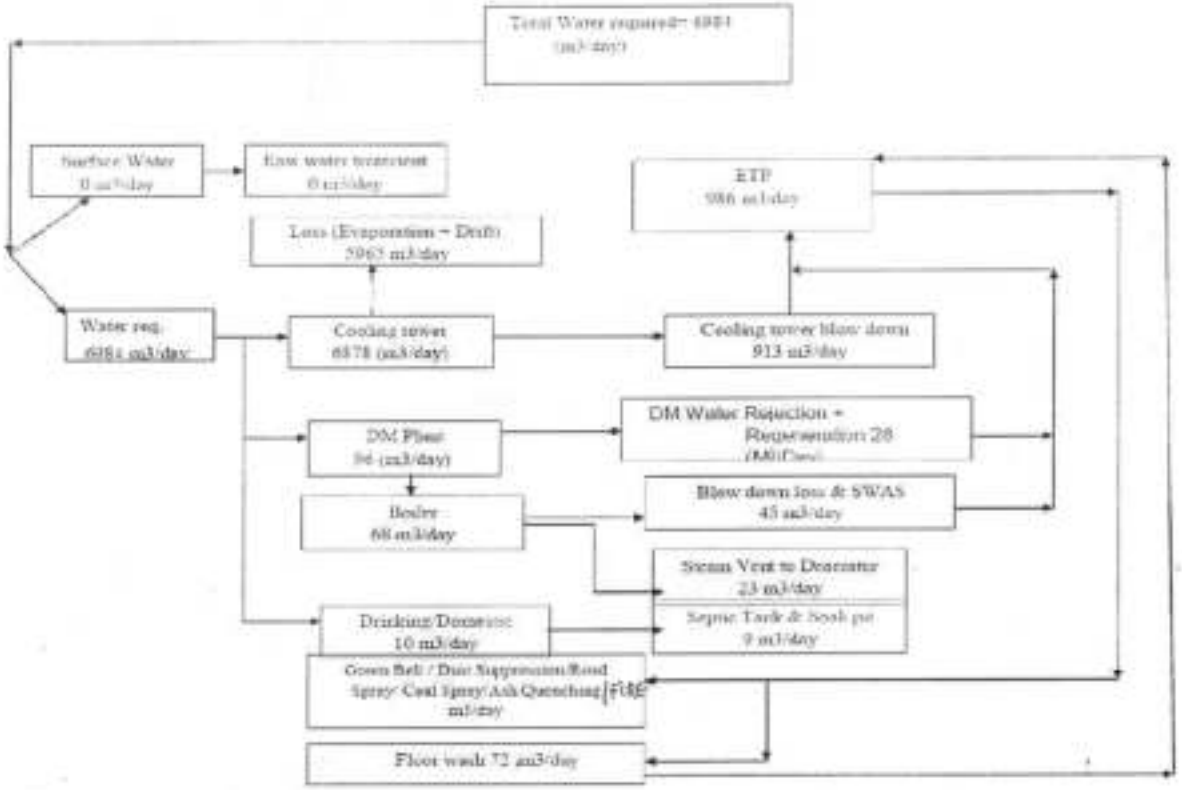
Date	Borewell #1 (Near DM Plant)		Borewell #2 (Near ETP Entrance)		Borewell #3 (Near Switch Yard)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-11-2022	1390061	0	988281	0	171666	0	0	
02-11-2022	1390061	0	988281	0	171666	0	0	
03-11-2022	1390061	0	988281	0	171666	0	0	
04-11-2022	1390061	0	988281	0	171666	0	0	
05-11-2022	1390061	0	988281	0	171666	0	0	
06-11-2022	1390061	0	988281	0	171666	0	0	
07-11-2022	1390061	0	988281	0	171666	0	0	
08-11-2022	1390061	0	988281	0	171666	0	0	
09-11-2022	1390061	22	988281	0	171666	0	22	
10-11-2022	1390083	0	988281	0	171666	0	0	
11-11-2022	1390083	0	988281	0	171666	0	0	
12-11-2022	1390083	0	988281	0	171666	0	0	
13-11-2022	1390083	0	988281	0	171666	0	0	
14-11-2022	1390083	0	988281	0	171666	0	0	
15-11-2022	1390083	0	988281	0	171666	0	0	
16-11-2022	1390083	0	988281	0	171666	0	0	
17-11-2022	1390083	0	988281	0	171666	0	0	
18-11-2022	1390083	0	988281	0	171666	0	0	
19-11-2022	1390083	0	988281	0	171666	0	0	
20-11-2022	1390083	0	988281	0	171666	0	0	
21-11-2022	1390083	0	988281	0	171666	0	0	
22-11-2022	1390083	0	988281	0	171666	0	0	
23-11-2022	1390083	0	988281	0	171666	0	0	
24-11-2022	1390083	0	988281	0	171666	0	0	
25-11-2022	1390083	0	988281	0	171666	0	0	
26-11-2022	1390083	0	988281	0	171666	0	0	
27-11-2022	1390083	0	988281	0	171666	0	0	
28-11-2022	1390083	0	988281	0	171666	231	936	
29-11-2022	1390083	705	988281	0	171897	231	958	
30-11-2022	1390788							
Total		727		0				

Shift Incharge

30.11.2022

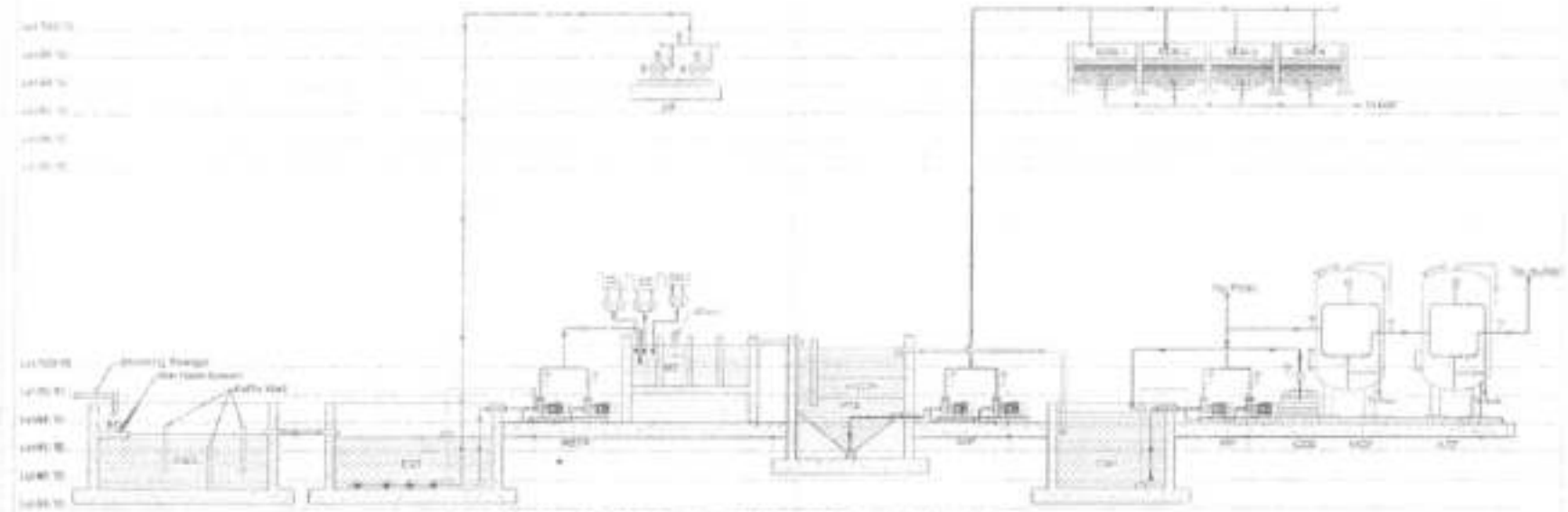
Bajaj Energy Limited- Kudarkhi

Water Balance Diagram

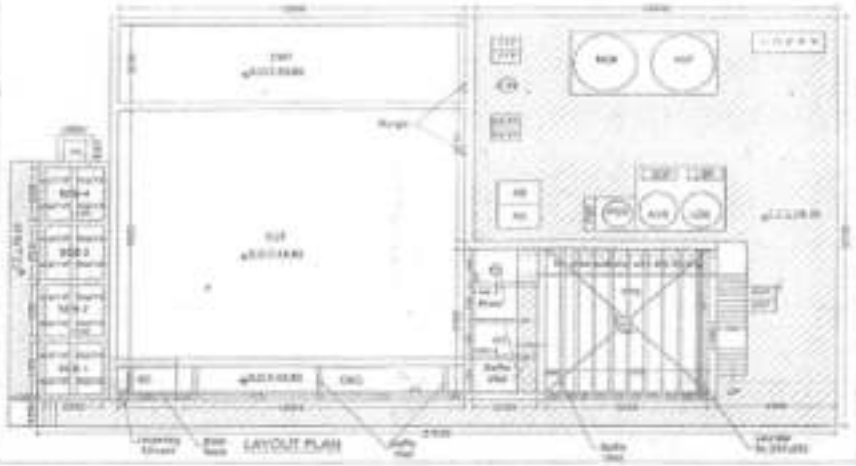


Bajaj Energy Kendarkhi Jajpur

E+P Dimentions.
Annexure-6



FLOW SCHEMATIC FOR EFFLUENT TREATMENT PLANT CAP 1000KLD



LAYOUT PLAN

List of Civil Unit

Mark	Description	Length (m)	Width (m)	Height (m)	Capacity (KL)	Vol. (m³)
EQ	Equalization Tank	9.00	7.5	6.0		
CLO	Oil & Grease Trap	12.50	3.5	3.0	87	32.45
SST	Aeration Tank	12.50	8.0	6.0	600	600.00
AT	Aeration Tank	3.00	3.0	3.0	27	18.75
FT	Primary Treatment Tank	9.00	6.0	6.0	81	144.00
CWT	Clear Water Tank	13.00	9.0	3.0	351	97.00
SDT	Sludge Drying Bed	9.00	3.0	3.0	-	-

List Of Electromechanical Unit

Mark	Description	Make	Model No.	Capacity	Head	Unit
RWTP	Raw Effluent Transfer Pump	SMP	SMD-300	3x37.5	18m	2 Nos.
SDP	Sludge Disposal Pump	SMP	SMD-251	3x37.5	18m	2 Nos.
FPP	Fire Water Pump	SMP	SMD-150	1x37.5	20m	2 Nos.
AB	Air Blower	Kirloskar	KAB-100-4H	3.5 Kg/cm²	700	2 Nos.
ACF	Activated Carbon Filter	Schlumberger	ACF-1000	1x37.5	700	1 No.
PCW	Plate Cooling Tower	ETPL	NA	1x37.5	700	1 No.
ACW	Air Cooling Tower	ETPL	NA	1x37.5	700	1 No.
LCW	Lube Oil Cooling System	ETPL	NA	1x37.5	700	1 No.
CLS	Chlorine Dosing System	Milton Roy	1 x 5	1 x 0.5	3.5 Kg/cm²	1 No.
LOP	Lube Oil Cooling Pump	Milton Roy	50 Hz	1 x 0.5 LPH	3 Kg/cm²	2 Nos.
ACP	Air Cooling Pump	Milton Roy	50 Hz	1 x 0.5 LPH	3 Kg/cm²	2 Nos.
PCP	Plate Cooling Pump	Milton Roy	1 x 5	1 x 0.5 LPH	3.5 Kg/cm²	2 Nos.

Bajaj Energy Limited Uttar Pradesh

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BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

STATION: KUNDARKHI

DATE: 21/01/2023

SHIFT-A R

S.No.	Time	ETP I/L Parameter							MGF I/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00														
3	15:00														
4	19:00														
5	23:00	Clear	7.46	3970	29.1	NIL			Clear	7.65	3965	7.16	NIL		
6	3:00														

SHIFT-B R

S.No.	Time	ACF I/L Parameter							ACF O/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00														
3	15:00														
4	19:00														
5	23:00	Clear	7.71	3960	4.16	NIL			Clear	7.81	3960	2.19	NIL		
6	3:00														

Bajaj Energy * Gonda

SHIFT-C RI

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'		Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
1	EFFLUENT LIFTING PUMP	I	II	I	II	I	II	Hypo				
2	AIR BLOWER	I	II	I	II	I	II	Alum	80%	-	S	75%
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II	Lime	80%	-	S	75%
4	FILTER TRANSFER PUMP	I	II	I	II	I	II	Poly	80%	-	S	75%
5	LIME DOSING PUMP	I	II	I	II	I	II					
6	ALUM DOSING PUMP	I	II	I	II	I	II					
7	POLY DOSING PUMP	I	II	I	II	I	II	Quantity of Treated Water (KL/Day)	I/L = 160 + 4010 = 4170			
8	HYPO DOSING PUMP	I	II	I	II	I	II		O/L = 73 + 4018 = 4091			
								Quantity of Sludge generated (KL/Day)				

-79

254

673

674

BAJAJ ENERGY LIMITED

Format No:F/COM/05/06

ETP Operation

DATE: 21/06/2023

Pump c. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
	Lime Tank-1 %	Lime Tank-2 %	Poly Tank-1 %	Poly Tank-2 %	Alum Tank-1 %	Alum Tank-2 %	Hypo Tank-1 %	Hypo Tank-2 %	%	kg/cm2	kg/cm2	I/L Pr. kg/cm2	O/L Pr. kg/cm2	I/L Pr. kg/cm2	O/L Pr. kg/cm2	M³/hr	
																	Reading =
																	T/L = 23970 - 23954 = 16 X 10 = 160 m³
																	D/L = 390857 - 390784 = 73 m³
255	80%	–	80%	–	80%	–	–	–	25%	–	2.9	2.6	2.4	2.3	2.2	49.9	
–	75%	–	75%	–	75%	–	–	–	40%	–	2.9	2.5	2.3	2.2	2.1	49.6	

Operator-A Shift Sign: अवध कुमार मौर्या

Operator-B Shift Sign:

21 वी मीटिंग

Operator-C Shift Sign:

सब मटर E.T.P चालू किया।

पूरा E.T.P बन्द किया। Hours Reading = 13501 - 13485 = 16/1.6 Hours

BAJAJ ENERGY LIMITED FORMAT NO.: F/COM/05/06

ETP Operation

STATION: KUNDARKHI DATE: 22/01/2023

SHIFT-A REMAR

S.No.	Time	ETP I/L Parameter							MGF I/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.42	4210	41.6	Nil			Clear	7.71	4205	8.13	Nil		
3	15:00	Clear	7.49	4350	40.9	Nil			Clear	7.80	4345	7.09	Nil		
4	19:00	Clear	7.42	4250	39.7	Nil			Clear	7.79	4240	8.11	Nil		
5	23:00														
6	3:00														

SHIFT-B REMAF

S.No.	Time	ACF I/L Parameter							ACF O/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.79	4210	5.11	Nil			Clear	7.80	4200	2.11	Nil		
3	15:00	Clear	7.81	4330	6.12	Nil			Clear	7.76	4320	1.09	Nil		
4	19:00	Clear	7.75	4230	4.09	Nil			Clear	7.81	4210	1.13	Nil		
5	23:00														
6	3:00														

SHIFT-C REMAI

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'		Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
1	EFFLUENT LIFTING PUMP	I	II ✓	I	II	I	II	Hypo				
2	AIR BLOWER	I	II ✓	I	II	I	II	Alum	75%	-	30	45%
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II	Lime	75%	-	30	45%
4	FILTER TRANSFER PUMP	I	II ✓	I	II	I	II	Poly	75%	-	30	45%
5	LIME DOSING PUMP	I	II ✓	I	II	I	II					
6	ALUM DOSING PUMP	I	II ✓	I	II	I	II					
7	POLY DOSING PUMP	I	II ✓	I	II	I	II	Quantity of Treated Water (KL/Day)	F/L = 460 + 4170 = 4630			
8	HYPO DOSING PUMP	I	II	I	II	I	II		O/L = 589 + 4091 = 4680			+50
								Quantity of Sludge generated (KL/Day)				

256

675

676

257

BAJAJ ENERGY LIMITED

ETP Operation

Format No:F/COM/05/06

DATE: 22/01/2023

Time	Equalisation Tank Level %	ETP I/L Flow M3/hr	Eff. Pump Disc. Pr. kg/cm2	Dosing Tank Level: Lime Tank-1 %	Lime Tank-2 %	Poly Tank-1 %	Poly Tank-2 %	Alum Tank-1 %	Alum Tank-2 %	Hypo Tank-1 %	Hypo Tank-2 %	Clear Water Tank Level %	Sludge Trans. Pump kg/cm2	Filter Trans. Pump kg/cm2	MGF I/L Pr. kg/cm2	MGF O/L Pr. kg/cm2	ACF I/L Pr. kg/cm2	ACF O/L Pr. kg/cm2	ACF O/L Flow M³/hr	Remark
																				Reading
01:00	85%	50	-	75%	-	75%	-	75%	-	-	-	30%	-	2.9	2.6	2.5	2.4	2.2	49.9	
02:00	80%	50	-	70%	-	70%	-	70%	-	-	-	50%	-	2.9	2.6	2.6	2.5	2.3	49.9	I/L = 24016 -
03:00	60%	50	-	65%	-	65%	-	65%	-	-	-	70%	-	2.9	2.6	2.5	2.3	2.1	49.9	= 46
04:00	40%	50	-	60%	-	60%	-	60%	-	-	-	60%	-	2.9	2.6	2.4	2.2	2.0	49.9	
05:00	30%	50	-	55%	-	55%	-	55%	-	-	-	40%	-	2.9	2.6	2.5	2.3	2.2	49.9	O/L = 391446 -
06:00	20%	50	-	50%	-	50%	-	50%	-	-	-	50%	-	2.9	2.6	2.4	2.2	2.1	49.9	= 58
07:00	10%	50	-	45%	-	45%	-	45%	-	-	-	15%	-	2.9	2.6	2.5	2.3	2	49.9	
08:00																				
09:00																				
10:00																				
11:00																				
12:00																				

Bajaj Energy Limited * Gonda *

2 शिफ्ट लिख

Remark-A Shift: 07:00 बजे E.T.P चालू किया।

Operator-A Shift Sign:

Remark-B Shift: 18:00 बजे E.T.P बंद किया। / Hours Reading = 13667 - 13501 = 166/16.6 Hours

Operator-B Shift Sign:

Remark-C Shift:

Operator-C Shift Sign: अंकल कुमार मौर्य

BAJAJ ENERGY LIMITED

Format No: F/COM/05/06

ETP Operation

DATE: 23/01/2023

Sr. No.	Equalisation Tank Level	ETP I/l Flow	Eff. Pump Disc. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
				Lime Tank-1	Lime Tank-2	Poly Tank-1	Poly Tank-2	Alum Tank-1	Alum Tank-2	Hypo Tank-1	Hypo Tank-2				I/L Pr.	O/L Pr.	I/L Pr.	O/L Pr.		
	%	M3/hr	kg/cm2	%	%	%	%	%	%	%	%	%	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	M³/hr	
																				Reading =
1	80%	50	-	45%	-	45%	-	45%	-	-	-	30%	2.5	2.9	2.6	2.4	2.3	2.0	49.9	I/L = 24059-24016 = 43X10 = 430 m³
2	60%	50	-	40%	-	40%	-	40%	-	-	-	50%	2.5	2.9	2.5	2.3	2.2	2.1	49.7	
3	40%	50	-	35%	-	35%	-	35%	-	-	-	70%	2.5	2.9	2.6	2.4	2.3	2.1	49.8	O/L = 391936-391446
4	30%	50	-	30%	-	30%	-	30%	-	-	-	40%	2.5	2.9	2.5	2.3	2.1	2.0	49.9	O/L = 490 m³
5	20%	50	-	25%	-	25%	-	25%	-	-	-	30%	2.5	2.9	2.6	2.4	2.3	2.1	49.9	
6	10%	50	-	20%	-	20%	-	20%	-	-	-	20%	2.5	2.9	2.5	2.3	2.1	2.0	49.9	

Bajaj Energy Limited Gondia

09:00 वजे E.T.P चालू किला।

Operator-A Shift Sign: अवधकुमार मौर्या

Operator-B Shift Sign:

19:00 वजे E.T.P बंद किला / Hours Reading = 13875-13667 = 208/20.8 Hours

Operator-C Shift Sign: अवधकुमार मौर्या

258

677

678

BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

ATION: KUNDARKHI — DATE: 23/01/2023

SHIFT-A REMARKS

Time	ETP I/L Parameter							MGF I/L Parameter						
	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
			µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
7:00														
11:00	Clear	7.40	4260	40.1	NIL			Clear	7.67	4255	7.11	NIL		
15:00	Clear	7.48	4170	38.6	NIL			Clear	7.79	4165	5.05	NIL		
19:00														
23:00														
3:00														

Bajaj Energy Limited Kundarkhi Gorida

SHIFT-B REMARKS

259

Time	ACF I/L Parameter							ACF O/L Parameter						
	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
			µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
7:00														
11:00	Clear	7.71	4250	4.11	NIL			Clear	7.81	4250	1.03	NIL		
15:00	Clear	7.80	4160	3.12	NIL			Clear	7.75	4150	2.06	NIL		
19:00														
23:00														
3:00														

SHIFT-C REMARKS

PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
EFFLUENT LIFTING PUMP	I	II ✓	I	II	I	II
AIR BLOWER	I	II ✓	I	II	I	II
SLUDGE TRANSFER PUMP	I	II	I	II	I	II
FILTER TRANSFER PUMP	I	II ✓	I	II	I	II
LIME DOSING PUMP	I	II ✓	I	II	I	II
ALUM DOSING PUMP	I	II ✓	I	II	I	II
POLY DOSING PUMP	I	II ✓	I	II	I	II
HYPO DOSING PUMP	I	II	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	45	-	25	20
Lime	45	-	25	20
Poly	45	-	25	20
Quantity of Treated Water (KL/Day)	I/L = 430 + 4630 = 5060			
	O/L = 490 + 4680 = 5170			
Quantity of Sludge generated (KL/Day)				

110

679

260

BAJAJ ENERGY LIMITED FORMAT NO.: F/COM/05/06

ETP Operation

DATE: 23/01/2023

STATION: KUNDARKHI

SHIFT-A R

ETP I/L Parameter

S.No.	Time	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30
1	7:00							
2	11:00	Clear	7.40	4260	401	NIL		
3	15:00	Clear	7.48	4170	3884	Noil		
4	19:00							
5	23:00							
6	3:00							

MGF I/L Parameter

Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
		µS/cm	PPM	PPM	PPM	PPM
Clear	6.5-8.5	-	<100	<10	<100	<30
Clear	7.67	4255	7.11	NIL		
Clear	7.79	4165	5.05	NOIL		

SHIFT-B

ACF I/L Parameter

S.No.	Time	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30
1	7:00							
2	11:00	Clear	7.71	4250	4.11	NOIL		
3	15:00	Clear	7.80	4160	3.12	NOIL		
4	19:00							
5	23:00							
6	3:00							

ACF O/L Parameter

Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
		µS/cm	PPM	PPM	PPM	PPM
Clear	6.5-8.5	-	<100	<10	<100	<30
Clear	7.81	4250	1.03	NOIL		
Clear	7.75	4150	2.06	NOIL		

SHIFT-

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
1	EFFLUENT LIFTING PUMP	I	II ✓	I	II	I	II
2	AIR BLOWER	I	II ✓	I	II	I	II
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II
4	FILTER TRANSFER PUMP	I	II ✓	I	II	I	II
5	LIME DOSING PUMP	I	II ✓	I	II	I	II
6	ALUM DOSING PUMP	I	II ✓	I	II	I	II
7	POLY DOSING PUMP	I	II ✓	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	45	-	25	20
Lime	45	-	25	20
Poly	45	-	25	20
Quantity of Treated Water	I/L = 430 + 1630 = 5060			

SHIFT-

680

BAJAJ ENERGY LIMITED

Format No: F/COM/05/08

ETP Operation

DATE: 24/01/2023

Equalization Tank Level	ETP I/l Flow	Eff. Pump Disc. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
			Lime Tank-1	Lime Tank-2	Poly Tank-1	Poly Tank-2	Alum Tank-1	Alum Tank-2	Hypo Tank-1	Hypo Tank-2				I/L Pr.	O/L Pr.	I/L Pr.	O/L Pr.		
%	M3/hr	kg/cm2	%	%	%	%	%	%	%	%	%	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	M³/hr	
																			Reading =
																			I/L = 24148 - 21059 = 89 X 10
90%	50	-	20%	-	20%	-	20%	-	-	-	20%	-	2.5	2.6	2.4	2.2	2.1	49.9	= 890 m³
70%	50	-	15%	-	15%	-	15%	-	-	-	40%	-	2.5	2.5	2.3	2.1	2.0	49.9	O/L = 392646 - 391936 =
50%	50	-	10%	-	10%	-	10%	-	-	-	60%	-	2.9	2.6	2.4	2.3	2.1	49.9	O/L = 710 m³
30%	50	-	05%	-	05%	-	05%	-	-	-	70%	-	2.9	2.6	2.3	2.1	2.0	49.9	
20%	50	>	100%	-	100%	-	100%	-	-	-	50%	-	2.9	2.5	2.3	2.2	2.1	49.9	
10%	50	-	95%	-	95%	-	95%	-	-	-	20%	-	2.7	2.6	2.4	2.3	2.1	49.9	

Bajaj Energy Limited Kondeshi Gonda

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Remark-A Shift: 11:00 बजे E.T.P चालू किया।

Operator-A Shift Sign: गवा मौमी

Remark-B Shift: 21:00 बजे E.T.P बन्द किया। Hours Reading = 14045 - 13875 = 170/17.0 Hours

Operator-B Shift Sign:

Remark-C Shift:

Operator-C Shift Sign: राहुल किया।

262

681

BAJAJ ENERGY LIMITED

ETP Operation

Format No.: CHR/28/20

Date: 23/01/2023

Sr.	Equalization Tank Level	ETP I/L Flow	ETP Pump Disc. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
				Lime Tank 1	Lime Tank 2	Poly Tank 1	Poly Tank 2	Alum Tank 1	Alum Tank 2	Hypo Tank 1	Hypo Tank 2				I/L Pr.	O/L Pr.	I/L Pr.	O/L Pr.		
	%	MLD/Hr	kg/cm2	%	%	%	%	%	%	%	%	%	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	m3/Hr	
																				Readings -
8	80%	50	-	45%	-	45%	-	45%	-	-	-	30%	2.5	2.9	2.6	2.4	2.3	2.0	49.9	I/L = 24059-24016 = 43m3
9	60%	50	-	40%	-	40%	-	40%	-	-	-	50%	2.5	2.9	2.5	2.3	2.2	2.1	49.7	= 430 m3
10	40%	50	-	35%	-	35%	-	35%	-	-	-	70%	2.5	2.9	2.6	2.4	2.3	2.1	49.8	O/L = 391936-391446
11	30%	50	-	30%	-	30%	-	30%	-	-	-	40%	2.5	2.9	2.5	2.3	2.1	2.0	49.9	O/L = 490 m3
12	20%	50	-	25%	-	25%	-	25%	-	-	-	30%	2.5	2.9	2.6	2.4	2.3	2.1	49.9	
13	10%	50	-	20%	-	20%	-	20%	-	-	-	20%	2.5	2.9	2.5	2.3	2.1	2.0	49.9	
14																				
15																				
16																				
17																				
18																				

09:00 बजे E.T.P चालू किया।

Operator-A Shift Sign: अजय मौर्या

19:00 बजे E.T.P बंद किया। Hours Reading = 13875-13667 = 208/20.8 Hours

Operator-B Shift Sign:

Operator-C Shift Sign: अजय कुमार मौर्या

682

263

BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

DATE: 24/01/2023

STATION: KUNDARKHI

S.No.	Time	ETP I/L Parameter							MGF I/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.45	4310	44.3	Nil			Clear	7.69	4305	5.13	Nil		
3	15:00	Clear	7.47	4290	40.1	Nil			Clear	7.65	4285	6.17	Nil		
4	19:00	Clear	7.39	4250	43.6	Nil			Clear	7.61	4245	6.21	Nil		
5	23:00														
6	3:00														

S.No.	Time	ACF I/L Parameter							ACF O/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.61	4305	4.09	Nil			Clear	7.75	4300	2.09	Nil		
3	15:00	Clear	7.71	4285	3.14	Nil			Clear	7.80	4280	1.06	Nil		
4	19:00	Clear	7.75	4245	4.01	Nil			Clear	7.74	4240	2.12	Nil		
5	23:00														
6	3:00														

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
1	EFFLUENT LIFTING PUMP	I	II	I	II	I	II
2	AIR BLOWER	I	II	I	II	I	II
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II
4	FILTER TRANSFER PUMP	I	II	I	II	I	II
5	LIME DOSING PUMP	I	II	I	II	I	II
6	ALUM DOSING PUMP	I	II	I	II	I	II
7	POLY DOSING PUMP	I	II	I	II	I	II
8	HYPO DOSING PUMP	I	II	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	20 %	-	20	00
Lime	20 %	-	20	00
Poly	20 %	-	20	00

Quantity of Treated Water (KL/Day)

I/L = 890 + 5060 = 5950

O/L = 710 + 5170 = 5880

Quantity of Sludge generated (KL/Day)

- 70

SHIFT-A REMA

SHIFT-B REM

SHIFT-C REM

Bajaj Energy Limited * Gonda

BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

DATE: 24/01/2023

STATION: KUNDARKHI

SHIFT 'B'

ETP I/L Parameter

S.No.	Time	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30
1	7:00							
2	11:00	Clear	7.45	4810	44.3	Nil		
3	15:00	Clear	7.47	4290	40.1	Nil		
4	19:00	Clear	7.39	4250	43.6	Nil		
5	23:00							
6	3:00							

MGF I/L Parameter

Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
		µS/cm	PPM	PPM	PPM	PPM
Clear	6.5-8.5	-	<100	<10	<100	<30
Clear	7.69	4305	5.13	Nil		
Clear	7.65	4285	6.17	Nil		
Clear	7.61	4245	6.21	Nil		

SHIFT 'B'

ACF I/L Parameter

S.No.	Time	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30
1	7:00							
2	11:00	Clear	7.61	4305	4.09	Nil		
3	15:00	Clear	7.71	4285	3.16	Nil		
4	19:00	Clear	7.75	4245	4.01	Nil		
5	23:00							
6	3:00							

ACF O/L Parameter

Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
		µS/cm	PPM	PPM	PPM	PPM
Clear	6.5-8.5	-	<100	<10	<100	<30
Clear	7.75	4300	2.09	Nil		
Clear	7.80	4280	1.06	Nil		
Clear	7.74	4240	2.12	Nil		

SHIFT 'C'

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
1	EFFLUENT LIFTING PUMP	I	II ✓	I	II	I	II
2	AIR BLOWER	I	II ✓	I	II	I	II
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II
4	FILTER TRANSFER PUMP	I	II ✓	I	II	I	II
5	LIME DOSING PUMP	I	II ✓	I	II	I	II
6	ALUM DOSING PUMP	I	II ✓	I	II	I	II
7	POLY DOSING PUMP	I	II ✓	I	II	I	II
8	HYPO DOSING PUMP	I	II	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	20 Y.	–	20	000
Lime	20 Y.	–	20	000
Poly	20 Y.	–	20	000

Quantity of Treated Water (KL/Day)	T/L = 890 + 5060 = 5950 O/L = 710 + 5170 = 5880
Quantity of Sludge generated (KL/Day)	

Ajm

264

683

684

265

BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

STATION: KUNDARKHI — DATE: 25/01/2023

S.No.	Time	ETP I/L Parameter							MGF I/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.38	4560	8.1	NIL			Clear	7.67	4550	7.09	NIL		
3	15:00	Clear	7.46	4390	9.6	NIL			Clear	7.71	4385	8.01	NIL		
4	19:00														
5	23:00														
6	3:00														

S.No.	Time	ACF I/L Parameter							ACF O/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00	Clear	7.71	4550	6.19	NIL			Clear	7.71	4550	2.10	NIL		
3	15:00	Clear	7.75	4380	4.21	NIL			Clear	7.80	4385	1.01	NIL		
4	19:00														
5	23:00														
6	3:00														

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
1	EFFLUENT LIFTING PUMP	I	II ✓	I	II	I	II
2	AIR BLOWER	I	II ✓	I	II	I	II
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II
4	FILTER TRANSFER PUMP	I	II ✓	I	II	I	II
5	LIME DOSING PUMP	I	II ✓	I	II	I	II
6	ALUM DOSING PUMP	I	II ✓	I	II	I	II
7	POLY DOSING PUMP	I	II ✓	I	II	I	II
8	HYPO DOSING PUMP	I	II	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	95%	-	20	75%
Lime	95%	-	20	75%
Poly	95%	-	20	75%

Quantity of Treated Water (KL/Day)

F/L = 420 + 5950 = 6370

C/L = 419 + 5880 = 6299

Quantity of Sludge generated (KL/Day)

SHIFT-A REMARKS

SHIFT-B REMARKS

SHIFT-C REMARKS

Bajaj Energy Kundarkhi Gonda

BAJAJ ENERGY LIMITED

ETP Operation

Format No:F/COM/05/06

DATE: 25/01/2023

Equalisation Tank Level	ETP I/l Flow	Eff. Pump Disc. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
			Lime Tank-1	Lime Tank-2	Poly Tank-1	Poly Tank-2	Alum Tank-1	Alum Tank-2	Hypo Tank-1	Hypo Tank-2				I/L Pr.	O/L Pr.	I/L Pr.	O/L Pr.		
%	M3/hr	kg/cm2	%	%	%	%	%	%	%	%	%	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	M³/hr	
95%	50	-	95%	-	95%	-	95%	-	-	-	80%	-	2.9	2.6	2.4	2.3	2.1	49.8	Reading =
70%	50	-	90%	-	90%	-	90%	-	-	-	50%	-	2.9	2.7	2.5	2.4	2.0	49.9	I/L = 24190-24148 = 42 X 10
60%	50	-	85%	-	85%	-	85%	-	-	-	70%	-	2.9	2.6	2.4	2.3	2.1	49.9	= 420 m³
50%	50	-	80%	-	80%	-	80%	-	-	-	40%	-	2.9	2.5	2.3	2.2	2.1	49.9	
30%	50	-	75%	-	75%	-	75%	-	-	-	20%	-	2.9	2.6	2.4	2.1	2.0	49.9	O/L = 393065-392646
																			= 419 m³

Bajaj Energy Limited Gorda

07:00 बजे E.T.P चालू किया।

Operator-A Shift Sign: गवणा मौर्य

15:00 बजे E.T.P बन्द किया।

Hours Reading = 14161 - 14045 = 116/116 Hours.

Operator-B Shift Sign:

Operator-C Shift Sign: राहुल मिश्रा

266

685

686

267

BAJAJ ENERGY LIMITED

ETP Operation

Format No.:F/COM/05/08

DATE: 26/01/2023

Time	Equalisation Tank Level	ETP I/l Flow	Eff. Pump Disc. Pr.	Dosing Tank Level								Clear Water Tank Level	Sludge Trans. Pump	Filter Trans. Pump	MGF		ACF		ACF O/L Flow	Remarks
				Lime Tank-1	Lime Tank-2	Poly Tank-1	Poly Tank-2	Alum Tank-1	Alum Tank-2	Hypo Tank-1	Hypo Tank-2				I/L Pr.	O/L Pr.	I/L Pr.	O/L Pr.		
	%	M3/hr	kg/cm2	%	%	%	%	%	%	%	%	%	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	kg/cm2	M^3/hr	
7:00																				Reading =
8:00																				T/L = 24230 - 24190 = 40 m3
9:00																				
10:00																				O/L = 393410 - 393065 = 345 m3
11:00																				
12:00																				
13:00																				
14:00	80%	50	-	75%	-	75%	-	75%	-	-	-	20%	-	2.9	2.6	2.4	2.3	2.1	49.9	
15:00	60%	50	-	70%	-	70%	-	70%	-	-	-	50%	-	2.9	2.5	2.3	2.2	2.0	49.6	
16:00	40%	50	-	65%	-	65%	-	65%	-	-	-	60%	-	2.9	2.6	2.4	2.3	2.1	49.5	
17:00	30%	50	-	60%	-	60%	-	60%	-	-	-	40%	-	2.9	2.5	2.3	2.2	2.0	49.9	
18:00	20%	50	-	55%	-	55%	-	55%	-	-	-	15%	-	2.9	2.6	2.4	2.3	2.1	49.9	
19:00																				

Remark-A Shift:

Operator-A Shift Sign: श्रवण मौर्य

Remark-B Shift: 19:00 बजे E.T.P चालू किया।

Operator-B Shift Sign:

Remark-C Shift: 03:00 बजे E.T.P बंद किया।

Hours Reading = 14280 - 14161 = 119/11.9 Hours

Operator-C Shift Sign: राहुल मिश्रा

BAJAJ ENERGY LIMITED — FORMAT NO.: F/COM/05/06

ETP Operation

STATION: KUNDARKHI — DATE: 26/01/2023

SHIFT-A REMARKS

S.No.	Time	ETP I/L Parameter							MGF I/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00														
3	15:00														
4	19:00	Clear	7.40	3990	3.6	NIL			Clear	7.64	3980	5.17	NIL		
5	23:00	Clear	7.52	4110	3.71	NIL			Clear	7.70	4100	6.01	NIL		
6	3:00														

S.No.	Time	ACF I/L Parameter							ACF O/L Parameter						
		Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD	Appearance	pH	Cond.	TSS	Oil & Grease	COD	BOD
				µS/cm	PPM	PPM	PPM	PPM			µS/cm	PPM	PPM	PPM	PPM
	Range	Clear	6.5-8.5	-	<10	<10	<100	<30	Clear	6.5-8.5	-	<100	<10	<100	<30
1	7:00														
2	11:00														
3	15:00														
4	19:00	Clear	7.71	3980	3.11	NIL			Clear	7.71	3985	1.04	NIL		
5	23:00	Clear	7.80	4100	2.01	NIL			Clear	7.75	4100	1.01	NIL		
6	3:00														

SHIFT-B REMARKS

Bajaj Energy Ltd. Gorakhpur

S.No.	PUMP DESCRIPTION	STATUS SHIFT 'A'		STATUS SHIFT 'B'		STATUS SHIFT 'C'	
1	EFFLUENT LIFTING PUMP	I	II	I	II ✓	I	II
2	AIR BLOWER	I	II	I	II ✓	I	II
3	SLUDGE TRANSFER PUMP	I	II	I	II	I	II
4	FILTER TRANSFER PUMP	I	II	I	II ✓	I	II
5	LIME DOSING PUMP	I	II	I	II ✓	I	II
6	ALUM DOSING PUMP	I	II	I	II ✓	I	II
7	POLY DOSING PUMP	I	II	I	II ✓	I	II
8	HYPO DOSING PUMP	I	II	I	II	I	II

Name of chemical	Initial stock Kg	Receipt Kg	Consumed Kg	Final stock Kg
Hypo				
Alum	75	—	20	55
Lime	75	—	20	55
Poly	75	—	20	55

Quantity of Treated Water (KL/Day)	I/L = 400 + 6370 = 6770 O/L = 345 + 6299 = 6644
Quantity of Sludge generated (KL/Day)	

SHIFT-C REMARKS

268

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OCEMS Details

Annexure-7

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Details of New stations for integration																		
S. No.	Category (mention one of 17 categories or others, specifying it)	Industry Code (Provide the code allocated to industry by CPCB)	Full Name of the Industry	Address	State	District Name	Type of Monitoring System (Emission / Effluent / CAAQMS)	Process Attached	Parameter monitored	Device Id (Serial or asset number)	Device Make	Device Model	Device Vendor	System Certified (yes/No)	Certified Agency	Limits	Registration on CPCB Industrial Registration Portal (www.eseetugcpcb.com)
1	Thermal Power Plants		Bajaj Energy Limited	Village Kundanihi PO Gorakhpura Dist Gonda UP-271303	Uttar Pradesh	Kundanihi	Effluent	ETP	pH	1000181899A	Yash Company	SC200	ERS Holding India Pvt. Ltd.	Yes	MOEFCC,UPCPCB	6.5 – 8.5	
2	Thermal Power Plants		Bajaj Energy Limited	Village Kundanihi PO Gorakhpura Dist Gonda UP-271303	Uttar Pradesh	Kundanihi	Effluent	ETP	TSS	4470800	Yash Company	SC200	ERS Holding India Pvt. Ltd.	Yes	MOEFCC,UPCPCB	Max 100	
3	Thermal Power Plants		Bajaj Energy Limited	Village Kundanihi PO Gorakhpura Dist Gonda UP-271303	Uttar Pradesh	Kundanihi	Emission	Stack	SPM1	1.AirMonitor Serial No - A01-167-4817 2.TRX Serial No - A01-186-4011 3. ID Serial No - A01-001-4004	Signature	SAL1600VA1	Vaayu Equipment	Yes	CEERI	Max 150	
4	Thermal Power Plants		Bajaj Energy Limited	Village Kundanihi PO Gorakhpura Dist Gonda UP-271303	Uttar Pradesh	Kundanihi	Emission	Stack	PM	Serial number- 418	[illegible]	SCEMS Series	Forbes Marshall	Yes	CMPH	Max 600	
5	Thermal Power Plants		Bajaj Energy Limited	Village Kundanihi PO Gorakhpura Dist Gonda UP-271303	Uttar Pradesh	Kundanihi	Emission	Stack	NOX	Serial number- 418	[illegible]	SCEMS Series	Forbes Marshall	Yes	CPCB	Max 300	

Login - OEBEPL.KDK@BAJAJENERGY.COM.

Password - Abc#12345

Bajaj Energy Ltd. Gonda

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Parameter Report

Bajaj Energy Limited- Kundarki

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Generated On	2023-01-27 15:48:45	**Generated By**	oebepl.kdk@bajajenergy.com
Period	2022-12-28 00:00:00 - 2023-01-26 23:59:59	**Station Type**	CEMS
Stations	Stack_1_Boiler	**Parameters**	NOX,PM,SOX

S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
1	2023-01-02 12:00:00:000	151.09	42.71	223.39
2	2023-01-03 00:00:00:000	196.76	43.47	322.83
3	2023-01-03 12:00:00:000	154.01	42.24	286.08
4	2023-01-04 00:00:00:000	154.66	42.27	348.68
5	2023-01-04 12:00:00:000	155.8	42.69	365.49
6	2023-01-05 00:00:00:000	167.63	42.24	342.05
7	2023-01-05 12:00:00:000	158.0	39.83	314.85
8	2023-01-06 00:00:00:000	155.0	42.5	355.56
9	2023-01-06 12:00:00:000	217.5	40.61	295.25
10	2023-01-07 00:00:00:000	169.8	43.0	323.2
11	2023-01-07 12:00:00:000	208.93	42.01	313.0
12	2023-01-08 00:00:00:000	239.38	42.38	218.0
13	2023-01-08 12:00:00:000	145.65	42.73	265.4
14	2023-01-09 00:00:00:000	192.46	42.65	332.29
15	2023-01-09 12:00:00:000	224.78	42.87	253.76
16	2023-01-10 00:00:00:000	185.46	42.88	321.08
17	2023-01-10 12:00:00:000	178.08	43.01	279.07
18	2023-01-11 00:00:00:000	168.41	41.97	340.96
19	2023-01-11 12:00:00:000	167.51	43.19	292.67
20	2023-01-12 00:00:00:000	186.45	43.39	317.19
21	2023-01-12 12:00:00:000	139.81	43.38	268.53

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Bajaj Energy Gonda

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S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
22	2023-01-13 00:00:00:000	174.7	43.26	325.53
23	2023-01-13 12:00:00:000	95.41	42.4	293.53
24	2023-01-14 00:00:00:000	121.0	43.37	345.0
25	2023-01-14 12:00:00:000	76.66	42.33	311.42
26	2023-01-15 00:00:00:000	168.21	42.33	333.55
27	2023-01-15 12:00:00:000	165.14	42.42	343.0
28	2023-01-16 00:00:00:000	148.26	42.81	397.6
29	2023-01-16 12:00:00:000	98.51	41.75	377.37
30	2023-01-17 00:00:00:000	198.83	41.76	369.01
31	2023-01-17 12:00:00:000	124.25	42.8	321.07
32	2023-01-18 00:00:00:000	136.55	42.86	373.82
33	2023-01-18 12:00:00:000	105.53	42.35	327.92
34	2023-01-19 00:00:00:000	158.11	44.86	307.93
35	2023-01-19 12:00:00:000	134.16	42.68	275.75
36	2023-01-20 00:00:00:000	131.89	45.54	285.15
37	2023-01-20 12:00:00:000	89.58	42.37	343.17
38	2023-01-21 00:00:00:000	141.47	41.3	394.2
39	2023-01-21 12:00:00:000	78.86	41.29	349.73
40	2023-01-22 00:00:00:000	128.8	41.29	325.83
41	2023-01-22 12:00:00:000	108.44	41.29	314.2
42	2023-01-23 00:00:00:000	145.09	41.29	316.39
43	2023-01-23 12:00:00:000	71.07	40.06	322.9
44	2023-01-24 00:00:00:000	156.96	40.38	306.37
45	2023-01-24 12:00:00:000	61.96	40.48	291.88
46	2023-01-25 00:00:00:000	107.23	40.35	280.56
47	2023-01-25 12:00:00:000	141.29	39.89	273.66
48	2023-01-26 00:00:00:000	134.19	39.89	315.15

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Bajaj Energy * Gonda *

S.No.	Time	Stack_1_Boiler NOX (mg/nm³)(avg)	Stack_1_Boiler PM (mg/nm³)(avg)	Stack_1_Boiler SOX (mg/nm³)(avg)
49	2023-01-26 12:00:00:000	84.23	39.89	319.68

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Company Name	Bajaj Energy Limited-Kundarki	
Station Name	ETP_1_Outlet	
Parameter Name	pH	TSS
Permissible Range	6.5-8.5 (ph)	100 (mg/l)
01-01-2023 01:00:00	7.68	1.01
01-01-2023 12:00:00	7.68	1.08
02-01-2023 01:00:00	7.68	1.05
02-01-2023 12:00:00	7.63	0.99
03-01-2023 01:00:00	7.64	0.98
03-01-2023 12:00:00	7.64	1.01
06-01-2023 12:00:00	7.71	1
07-01-2023 01:00:00	7.73	1.04
07-01-2023 02:00:00	7.73	1.04
07-01-2023 03:00:00	7.74	1.04
07-01-2023 04:00:00	7.74	1.04
07-01-2023 05:00:00	7.73	1.05
07-01-2023 06:00:00	7.73	1.05
07-01-2023 07:00:00	7.73	1.04
07-01-2023 08:00:00	7.74	1.05
07-01-2023 09:00:00	7.74	1.07
07-01-2023 10:00:00	7.74	1.06
07-01-2023 11:00:00	7.74	1.06
07-01-2023 12:00:00	7.74	1.06
07-01-2023 13:00:00	7.74	1.06
07-01-2023 14:00:00	7.74	1.06
07-01-2023 15:00:00	7.74	1.05
07-01-2023 16:00:00	7.74	1.06
07-01-2023 17:00:00	7.75	1.07
07-01-2023 18:00:00	7.75	1.07
07-01-2023 19:00:00	7.75	1.06
07-01-2023 20:00:00	7.75	1.06
07-01-2023 21:00:00	7.75	1.06
07-01-2023 22:00:00	7.75	1.06



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SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & OHSAS 18001 Certified Institute
Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org

GP 96

TEST CERTIFICATE NO : C1/0000235028

Issued To :
Client Code : (GOND01B1253)
BAJAJ ENERGY LIMITED
VILLAGE KASTUWA-KUNDARKI, P.O. MOTIGANJ
GONDA
UTTAR PRADESH-271302
Kind Attn: MR. RAJEEV SINGH,MANAGER-EHS

Date : 06-11-2020
Job No : 2010-1-MIN-748
Booking No : RG2021/1/5107
Booking Date : 05-10-2020
Customer Ref No. : SERVICE ORDER NO. 1200004234
Customer Ref Dt. : 18-09-2020
ULR NO. : TC544420000012027F

Sample Description :
ONE SAMPLE DESCRIBED AS FLY ASH (COAL BASED POWER PLANT) WAS RECEIVED.

Job No : 2010-1-MIN-748

The sampling was not carried out by SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH.
The sample particulars provided in the Test Certificate are based on the declaration by the Party.

TEST RESULT

S.No.	Parameter (on Dry Basis)	Observation	Protocol
1	Loss on ignition (at 1000°±25°),% by mass	3.3	IS:3812 (Pt-1)RA 2017
2	Silica (as SiO2),% by mass	62.4	IS:3812 (Pt-1)RA 2017
3	Calcium (as CaO),% by mass	0.8	IS:3812 (Pt-1)RA 2017
4	Aluminium (as Al2O3),% by mass	27.5	IS:3812 (Pt-1)RA 2017
5	Iron (as Fe2O3),% by mass	3.8	IS:3812 (Pt-1)RA 2017
6	Magnesium (as MgO),% by mass	0.3	IS:3812 (Pt-1)RA 2017
7	Sodium(as Na2O),% by mass	0.02	IS:3812 (Pt-1)RA 2017
8	Potassium (as K2O),% by mass	0.4	IS:3812 (Pt-1)RA 2017

****

DOR:05/10/2020
DOC:06/11/2020

Bajaj Energy Limited * Gonda *

AUTHORISED SIGNATORY
EMPLOYEE CODE:(5117)

Phone : 91-11-27000100, 27667257, 27667860 Fax : 91-11-27667207

See overleaf for terms & conditions

SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & OHSAS 18001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org

TEST CERTIFICATE NO : C1/0000235029

Issued To :
Client Code : (GOND01B1253)
BAJAJ ENERGY LIMITED
VILLAGE KASTUWA-KUNDARKI, PO. MOTIGANJ
GONDA
UTTAR PRADESH-271302
Kind Attn: MR. RAJEEV SINGH,MANAGER-ETIS

Date : 06-11-2020
Job No : 2010-1-MIN-749
Booking No : RG2021/1/5107
Booking Date : 05-10-2020
Customer Ref No. : SERVICE ORDER NO. 1200004234
Customer Ref Dt. : 18-09-2020

Sample Description :
ONE SAMPLE DESCRIBED AS FLY ASH (COAL BASED POWER PLANT) WAS RECEIVED.

Job No : 2010-1-MIN-749

The sampling was not carried out by SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH.
The sample particulars provided in the Test Certificate are based on the declaration by the Party.

TEST RESULT

S.No.	Parameter(On dry basis)	Observation	Protocol/Tec.used
1	Manganese (as MnO),% by mass	0.03	By ICP-OES
2	Phosphate (as P2O5),% by mass	0.3	By ICP-OES
3	Titanium (as TiO2),% by mass	1.0	By ICP-OES
4	Chromium (as Cr),% by mass	0.01	By ICP-OES
5	Lead (as Pb),% by mass	<0.01	By ICP-OES
6	Arsenic (as As),ppm	0.6	AAS-VGA
7	Mercury (as Hg),ppm	0.1	AAS-VGA

****

DOR:05/10/2020
DOC:06/11/2020

Baja Energy Limited * Gonda * Kundarki

AUTHORISED SIGNATORY
EMPLOYEE CODE:(5117)

Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

Phone : 91-11-27000100, 27667267, 27667800 Fax : 91-11-27667207

See overleaf for terms & conditions

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BAJAJ ENERGY LIMITED
2x45 MW TPP
Unit : Kundarkhi

Equipment: pH Sensor
Make: HACH
Model: SC – 200
Device ID: 4470893

Location ETP
Calibration Date 12/01/2023
Calibration Due Date 11/04/2023

pH Sensor calibrated with buffer solution of pH 4, pH 7 & pH 9, The following readings were observed after calibration:

Sr. No.	Parameters	Temperature	STANDARD SOLUTION/ BUFFER SOLUTIONS	ANALYZER READING
01	pH	25°C	4.0	4.1
02	pH	25°C	7.0	6.99
03	pH	25°C	9.0	8.98

Equipment: TSS Sensor
Make: HACH
Model: SC – 200
Device ID: 1505C0128968

Location ETP
Calibration Date 12/01/2023
Calibration Due Date 11/04/2023

TSS Sensor calibrated under the known concentration of Standard Solution by Sigma Aldrich, by Merck . The following readings were observed after calibration:

Serial No.	Parameters	Temperature	STANDARD SOLUTION(KNOWN CONCENTRATION)	ANALYZER READING
01	TSS	25°C	100 mg	99 mg

Bajaj Energy Limited Kundarkhi Gonda

Checked By

Inspected By

BAJAJ ENERGY L[illegible]

2x45 MW TPP

Unit : Kunda[illegible]

Equipment: Gas Analyser
Make: Forbes Marshall
Model: GCEM – 40

Location Chimney . 30.0 mtr Height
Calibration Date 06/01/2023
Calibration [illegible] 05/04/2023

Flue Gas Analyser calibrated with gas cylinder of So2, NO, CO [illegible]llowing readings were observed after calibration:

Sr. No.	Gas	Cylinder Va[illegible] PPM	Analyser Reading in PPM
01	SO_2	475 PPm	468 PPm
02	NO	560 PPm	562 PPm
03	CO	483 PPm	487 PPm

Checked By

Ajay Ram P

Inspected By

Bajaj Energy Limited Kundarki Jorda

Details of DE/DS System

Annexure-8

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BAJAJ ENERGY LTD Kundarkhi

UNIT-KUNDARKHI

Sr. No.	Area	Location	Total no.of nozzle	Type of nozzle
1	UGH-1&2	Coal feeding Point	14	Multiple full cone spray nozzles
		Vibro Feeder-1&2	4	Full cone spray nozzles
2	UGH-3	Coal feeding Point	5	Multiple full cone spray nozzles
		Vibro Feeder-3	2	Full cone spray nozzles
3	Primary crusher & Screen House	Recipt of Conv. BCN-2	5	Dry Fog Spray Nozzles
4	JNT-1	Disch. Of conv. BCN-5	2	Dry Fog Spray Nozzle
		Recipt of conv. BCN-2	3	Dry Fog Spray Nozzles
	SCH	BFD	4	Dry Fog Spray Nozzles
5	Secondary crusher & screen house	Recipt of conv. BCN-6	5	Dry Fog Spray Nozzles
		Recipt of conv. BCN-5	3	Dry Fog Spray Nozzles
6	JNT-2	Recipt of conv. BCN-7	2	Dry Fog Spray Nozzles
7	JNT-3	Recipt of conv. BCN-8	3	Dry Fog Spray Nozzles

	Nozzle description
UGH-1,2&3	Multiple full cone spray nozzles
VF-1&2	Full cone spray nozzles
BELT CONV	Dry Fog Spray Nozzles

Bajaj Energy Ltd. * Gorakhpur * Kundarkhi

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Ash Generation & Utilisation

FORMAT - III Annexure-9

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Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

Monthly Abstract of Ash Generation and Utilization
(For the Period from 1st April, 2022 to 30th September, 2022)

NAME OF POWER UTILITY/Company : Kundarkhi TPS **NAME OF THERMAL POWER PLANT :** Bajaj Energy Limited

INSTALLED CAPACITY (Total): 2x45 MW

Period of Report : 1st April, 2022 to 30th September, 2022

Sl.NO.	ASH GENERATION AND UTILIZATION (in LMT)						MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT)									
	Month	Coal consumed	Ash Content of Coal	Ash generation	Ash Utilized	% Ash Utilization	In making o fFly Ash based Bricks/ Blocks/ tiles etc.	In Manufacture of Portland Pozzolana Cement	In construction of Highways & Roads Including Flyovers	Part replacement of cement in concrete	In Hydro sector in RCC Dam Construction	In Ash Dyke Raising	In Reclamation of Low Lying area	In Mine Filling	In Agriculture/ Wastn Land Development	Others
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	April-22	0.29307	32.37	0.09486	0.09334	98.4	0.00603	0.07734					0.00998			
2	May-22	0.22243	41.36	0.09200	0.09356	101.7	0.00882	0.06535					0.01939			
3	June-22	0.28590	39.46	0.11282	0.11206	99.3	0.01089	0.10051					0.00066			
4	July-22	0.32236	42.20	0.13632	0.13423	98.5	0.02811	0.08288					0.02324			
5	August-22	0.34809	37.60	0.13089	0.12805	97.8	0.01631	0.06610					0.04564			
6	September-22	0.06774	38.60	0.02615	0.02701	103.3	0.00446	0.01901					0.00354			
	TOTAL	**1.53959**	**38.52**	**0.59304**	**0.58826**	**99.19**	**0.07462**	**0.41119**	**0**	**0**	**0**	**0**	**0.10244**	**0**	**0**	**0**

Note (i) Ash means all type of ash including Fly Ash,Bottom Ash and Hopper
(ii) Quantity of ash may be provided in Lakh Mitric Tonnes (LMT) upto
(iii) Ash utilisation Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of Column (8) to Column

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
LMT	Lakh Mitric Tonnes
Kcl	Kilocalories

Bajaj Energy Limited
Kundarkhi
Gorida

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Annexure-10

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bajaj ENERGY

Ref. No. BEL/KDK/NGT/02-2023 February 06, 2023

LETTER OF UNDERTAKING

To,
The Regional Director- Central Region
Central Pollution Control Board,
Vibhuti Khand, Gomti Nagar, Lucknow- 226020

Sir,

With reference to the Hon'ble NGT matter of Original application no. 691/2022 Rama Shankar Awasthi Vs. State of UP & Others, we undertake as follows:

1. In order to further strengthen the safety during the stack environmental monitoring, process for the installation of spiral ladder at our boiler stack has already been started,
2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as Annexure-1,
3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23.

Thanking you,

Yours faithfully,

For Bajaj Energy Ltd.
Unit: Kundarkhi, Gonda (UP)

06/2/23

(Authorized Signatory)

Encl.: As above

Copy to: Regional Officer – UP Pollution Control Board

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Estimate

R V INDUSTRIES

4/38 DHAMNI VILLAGE, OPP KAUTILYA LEADERSHIP SERVICES, TALUKA - KHALAPUR DIST. RAIGAD -410203. CONSTRUCTION SCAFFOLDING & EQUIPMENTS SALESH & SERVICE FABRICTORS & ALUMINUM FACHADE WORKS.

Phone no.: 8655577277 - 9892227121 Email: rvindustries2219@gmail.com

GSTIN: 27BBNPD1916R1Z6, State: 27-Maharashtra

Estimate For:

UNIT HEAD 90MW BAJAJ ENERGY LTD POWER PLANT

KUNDARAKHI GONDA UP

Place of Supply: 09-Uttar Pradesh

Estimate No.: Q/22/23-00024

Date: 25-01-2023

Time: 06:34 PM

#	Item name	HSN/ SAC	Count	Size	Quantity	Unit	Price/ Unit	GST	Amount
1	SPIRAL STAIRCASE (MATERIAL DESCRIPTION ◆INNER VERTICAL PIPE 150 DIE 6 MM THICKNESS ◆OUTER PIPE 225 MM STEPS JOINT 170 MM DIE 5 MM THICKNESS ◆STEP MATERIAL USE 5 MM CHAKKAR PLATE &40X40X5 MM ANGLE & 40X6 MM FLATE ◆RELING VARTICAL 20X20 MM SQUARE BAR 1 MTRS HIGHT & ROUND TOP 50X6 MM FLATE ◆PAINT ONE COUT PRIMER & 2 COUT PU PAINTS)	7308	1	30 MTR HEIGHT	30	MTR	₹ 27,500.0	₹ 1,48,500.0 (18.0%)	₹ 9,73,500.0
2	REMOVED & INSTALLATION		1	2.0 MTR DIE 30 MTRS. HEIGHT	30	MTR	₹ 5,000.0	₹ 32,400.0 (18.0%)	₹ 2,12,400.0
	Total		2		60			₹ 1,80,900.0	₹ 11,85,900.0

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 10,05,000.0	18.0%	₹ 1,80,900.0

Amounts:	
Sub Total	₹ 11,85,900.0
Total	₹ 11,05,900.0

Estimate order Amount In Words

Eleven Lakh Eighty Five Thousand Nine Hundred Rupees only

Description:

1. 70% Advanced before starting the work.
2. 30% After completing 30% of the work.
3. Any type of legal work will be in client scop

Terms and conditions:

Thanks for doing business with us!

Bank details:

Bank Name: Kotak Mahindra Bank Limited, Mumbai Kurla West Bra

Bank Account No.: 9013381487

Bank IFSC code: KKBK0001381

Account Holder's Name: R V INDUSTRIES

UPI

For, R V INDUSTRIES

Authorized Signatory

Joint Inspection Report of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited

in the matter of

Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

in

OA no. 691/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 September 2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied. 2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.
List for further consideration on ***02.01.2023****...."*

Copy of the reference NGT order is annexed as **annexure-1**

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Limited at Kundarkhi Gonda, U.P., have been carried out during Jan 28, 2023 by following team members-

1. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow
2. Shri Chandresh Kumar, Regional Officer, UPPCB, Regional Office Ayodhya.

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records the each unit as under.

A) M/s Baja Hindustan Limited (Sugar Division), Village Kundarkhi, Sadar, District Gonda:

A: General Information		
1	Name and address of the unit	M/s Bajaj Hinduthan Limited, Village Kundarkhi, Sadar, Gonda U.P.
2	Name of the Proprietor/ Contact person – Designation Contact No.	Sh. Manoj Kumar Singh Sr. GM & Unit Head 09919001737
3	Year of Comm.	2007
4	Sector	Private
5	Cane crushing capacity	15000 TCD
6	Cane crushed	7200 TCD
B: Water Pollution and its Control:		
1	Water Supply Source Water Consumption (KLD) - Industrial - Domestic	Tube well -03 nos. (Avg. for 2022-23) 240 m^3/day (Avg.) 150 m^3/day 90 m^3/day
2	Waste Water Generation (KLD) - Industrial - Domestic	Avg. for 2022- 23 890 m^3/day 85 m^3/day
3	Waste water treated (KLD) - Industrial - Domestic	Avg. for 2022-23 890 m^3/day 85 m^3/day
4	Details of ETP - ETP Description	Activated Sludge process with diffused aeration system up to tertiary treatment. Oil skimmers installed for O & G removal. Separate (Sulphur Removal System) SRS has been installed. ETP comprises of Bar Screen, Mechanical Oil and Grease Trap, Mixing Tank, Equalization Tank, Primary Clarifier, Anaerobic Tank, Aeration Tank, Secondary Clarifier, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds. Flow chart annexed as **annexure-2**
5	Mode of disposal of treated effluent	Treated effluent from ETP is collected in lagoon & used by farmers on agriculture land.
6	Flow measuring device installed at outlet of ETP	Electromagnetic flow meter
7	Status of Consent under the Water Act-1974	Valid up to 31.12.2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	Treated through ETP (Activated sludge process and Sulphate removal system)

2	Command area for irrigation (Available land area)	266 Hectare
3	System of transportation of treated effluent upto field.	Pumps through HDPE Pipeline
4	Formal agreements with farmers for using treated effluent	Yes (as reported)
5	Storage facility available for treated effluent during low demand period	01 nos. lagoon having capacity of 11,800 m^3
6	Quality of effluent being used for ferti-irrigation	ETP treated effluent: Analysis report – **Annexure -3**
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boiler- 03 nos. (3 x 90 TPH)
2	➢ Type of Fuel used ➢ Stack details with APCS	Bagasse Chimney height- 65 m APCS- Wet Scrubber
3	Status of Consent under the Air Act-1981	Valid up to 31.12.2023
D: Waste Management		
1	Type & Quantity of Waste Generated	**ETP sludge** –0.2 Ton/Day **Press mud** – 4094 qtl/day **Boiler ash** – 22 Ton/day **Used oil**- 25 Kg/day
2	Facility of Storage/ Disposal	**ETP sludge**-Used as manure by farmers **Press mud**- Sold to vender **Boiler ash**-Disposed off in low lying area **Used oil**- Mixed with bagasse and burnt in boiler
3	Disposal of waste	As mentioned above
4	Status of Grant of authorization	Valid up to 20.08.2024

Observations:

1. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition (C) No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
2. The unit has installed in 2007 and as per EIA notification 2006 the unit had obtained NOC from MoEF dated 31.07.2007.
3. The unit has obtained the NOC from UPPCB in 2005 and 2006 for 48-Megawatt electricity generation through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure-4,5 & 6** for reference.

4. The unit has **obtained NOC from Ground Water Department**, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up to 17/06/2026. Attached as **Annexure-7** for reference.
5. The unit has 03 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 65 m height. Boiler is equipped with Wet Scrubber as APCD & during inspection found in order.
6. During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB. The unit has submitted the undertaking to get retrofitted the circular ladder as per guideline with time line **annexure-8**
7. The unit has infrastructure of co-generation of power of 48 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY 2022-23. As informed by the unit representative, the unit has started its cane crushing on 27.11.2022 for the current crushing season (2022-23).
8. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-9** for reference.
9. The unit has installed 02 rain water harvesting pit within premises and adopted pond area of the nearby village with agreement from Gram Pradhan. Copy of the agreement annexed as **annexure-10**
10. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, all sensors of OCEMS were found operational. Login credentials of the OCEMES attached as **Annexure-11** for reference.
11. Calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-12** for reference.
12. The unit has constructed a lagoon with capacity 11,800 m^3 for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.
13. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-13** for reference.
14. The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to inlet of ETP for further treatment.

15. During inspection, it was observed that wastewater generated from production of sugar and captive power from different activities i.e., washing, cleaning and process are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land.
16. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)***
ETP Outlet	7.89	26.06	22	135	BDL*
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*

*BDL- < 5 mg/l

17. It is evident from the results that outlet of combined ETP for sugar unit at co-generation of power are meeting with the stipulated norms with respect of consented parameter.
18. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater find operation during visit and found all the parameters well within the norms.
19. The unit has submitted the requirement of treated effluent from the local farmer for the use in irrigation system. Copy of the request from framer are attached **as annexure-14**
20. The unit has submitted that they have planted approx.7,000 nos. plants in the unit premises and nearby. The undertaking for tree plantation attached as **annexure-15.**

Conclusion and Recommendations:

Based on the observation the following recommendation are made by the Joint Committee.

1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.
2. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.
3. The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

4. The Unit has valid Environmental Clearance (EC) from MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash.

Sh. Chandresh Kumar RO, UPPCB, RO Ayodhya	Dr. D. K. Soni, Regional Director CPCB RD Lucknow

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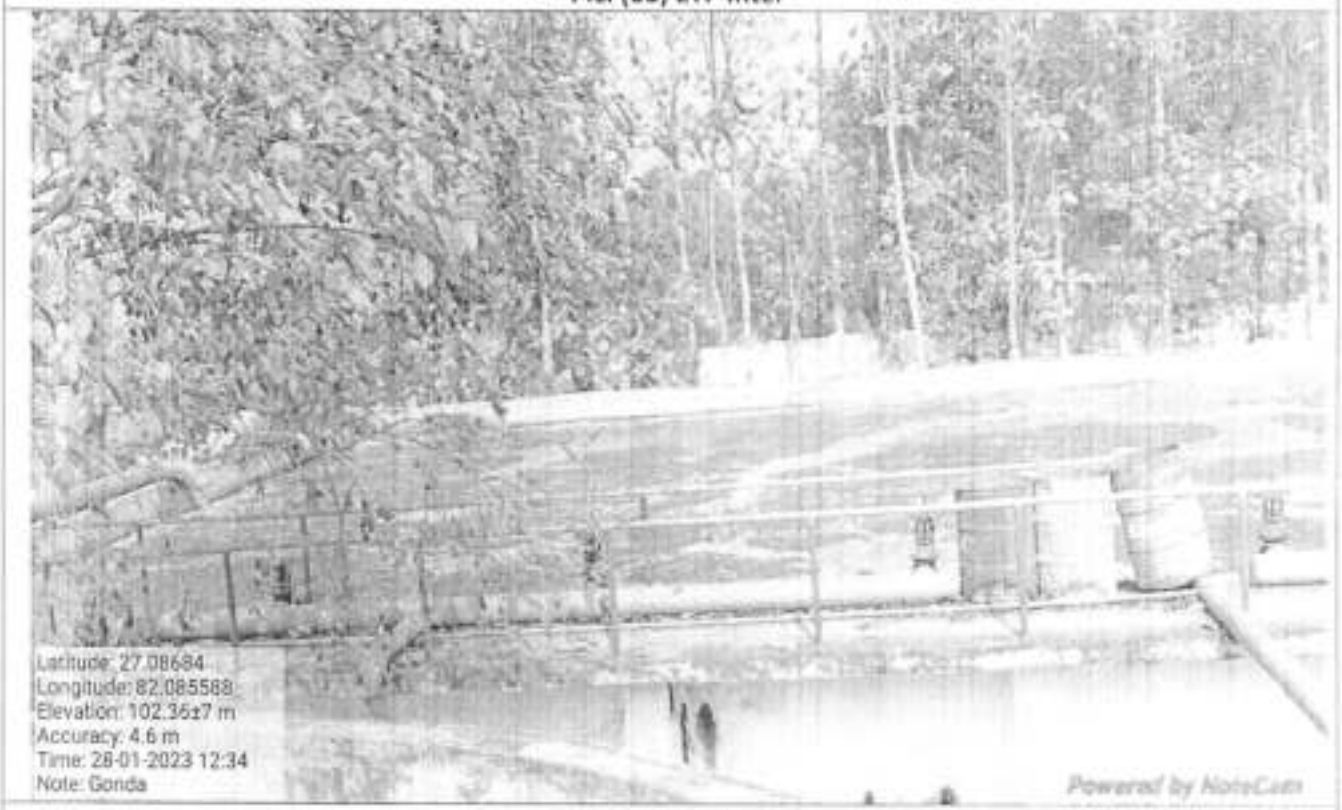
7

Photo gallery of M/s Bajaj Hindusthan Limited Village Kundarkhi, Sadar, Gonda in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

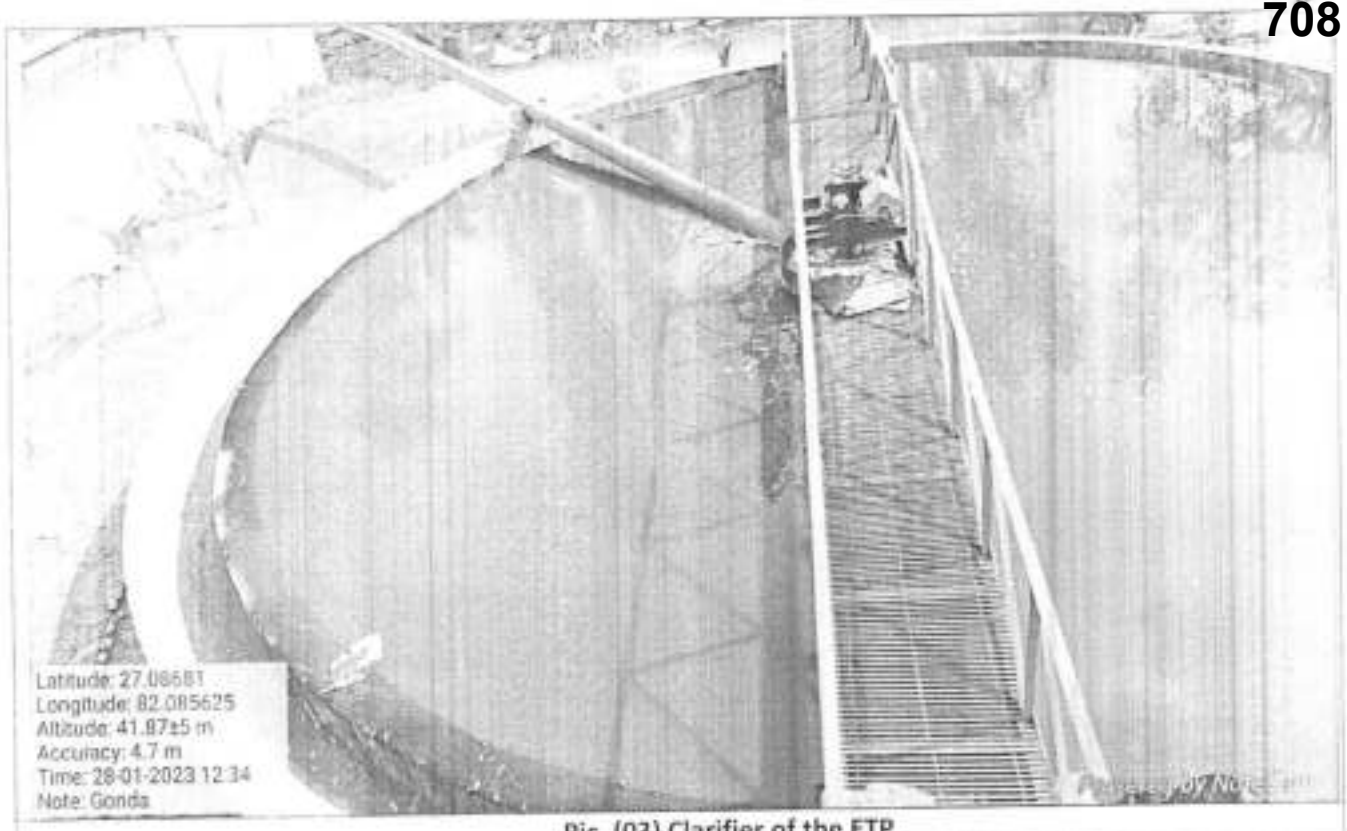
M/s Bajaj Hindusthan Limited



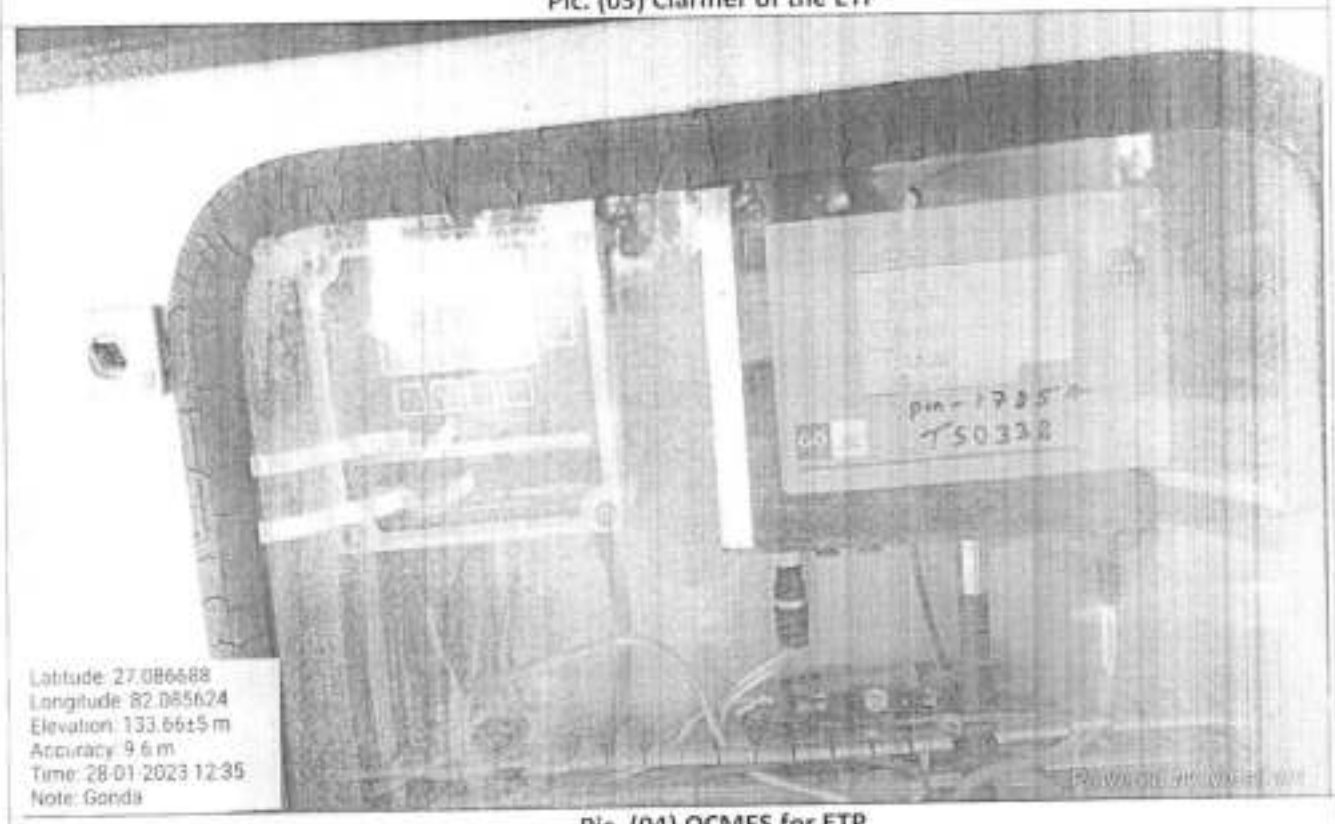
Pic. (01) ETP Intel



Pic. (02) Aeration Tank

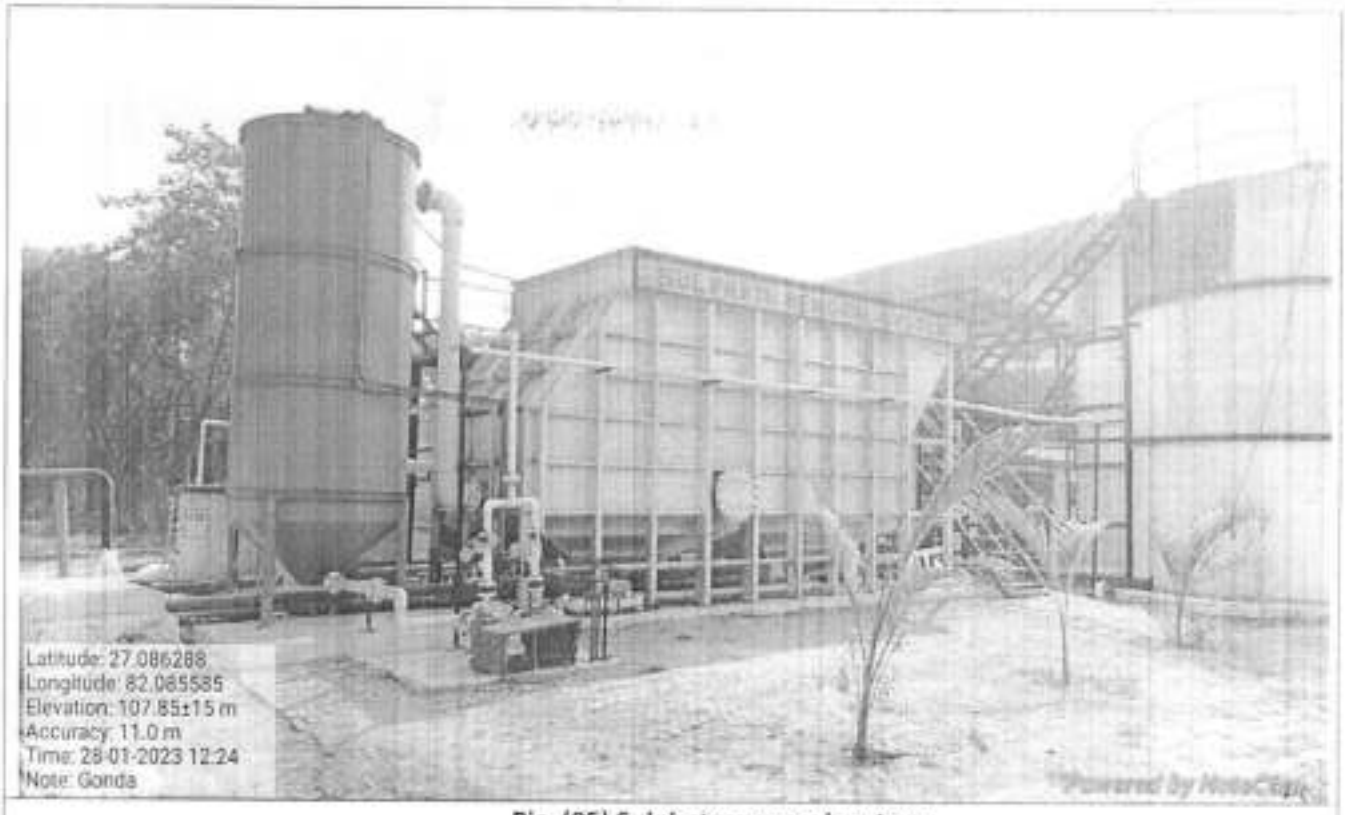


Pic. (03) Clarifier of the ETP

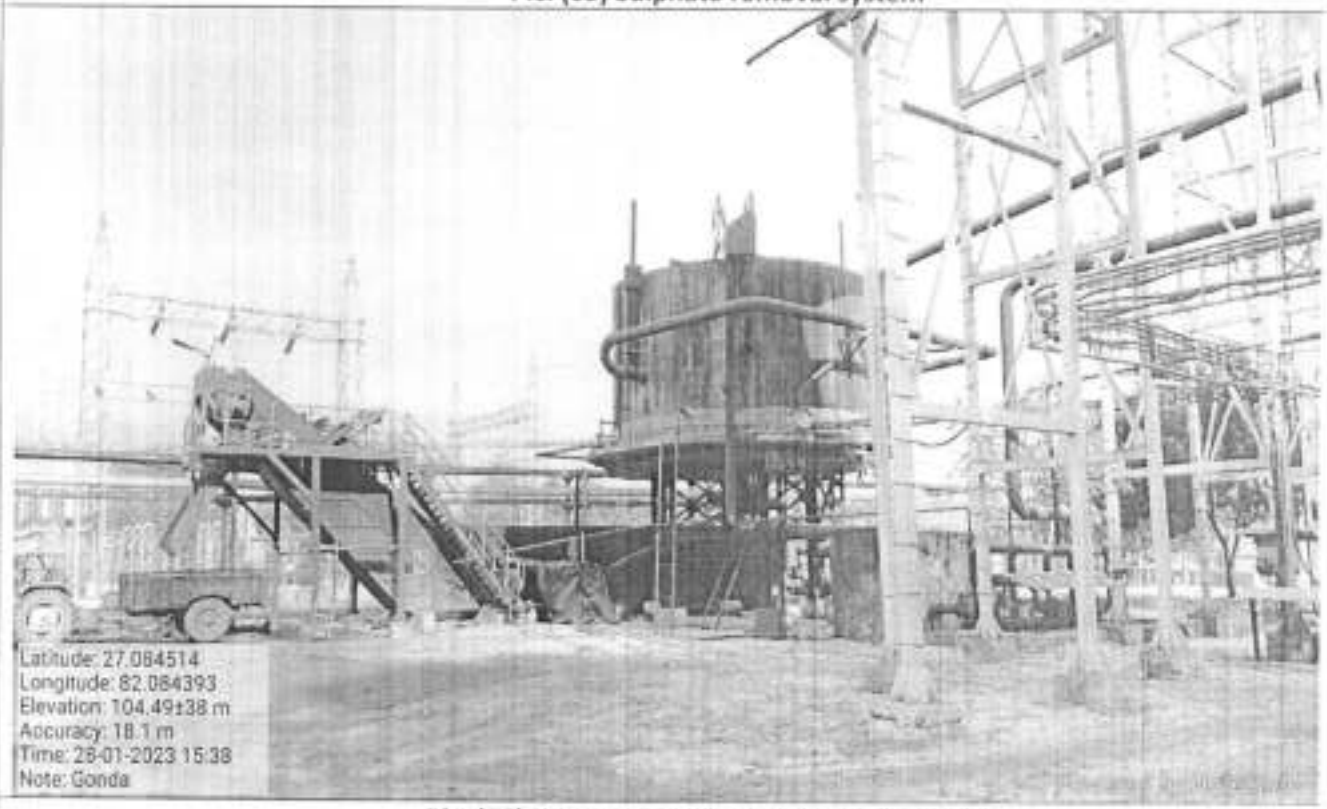


Pic. (04) OCMES for ETP

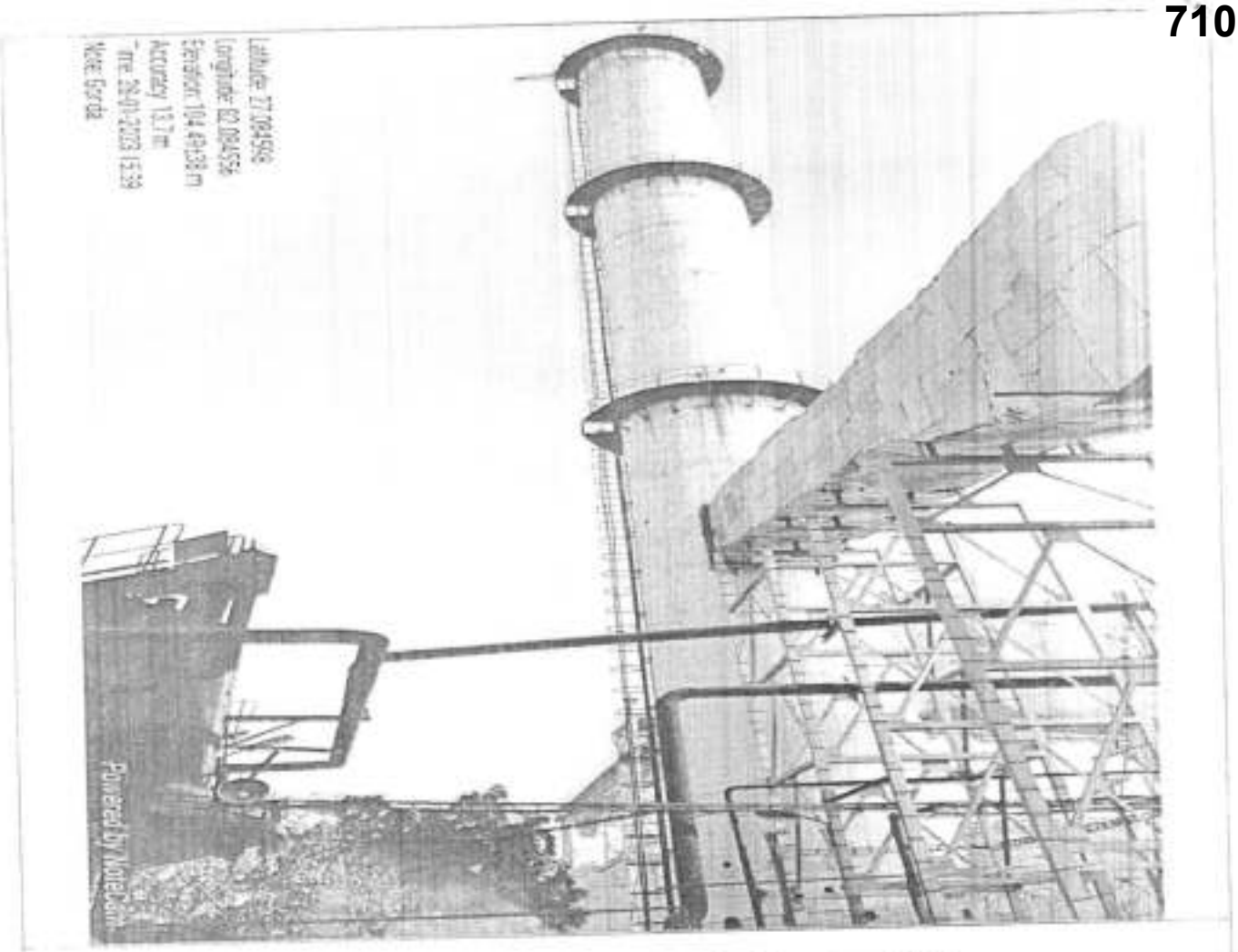
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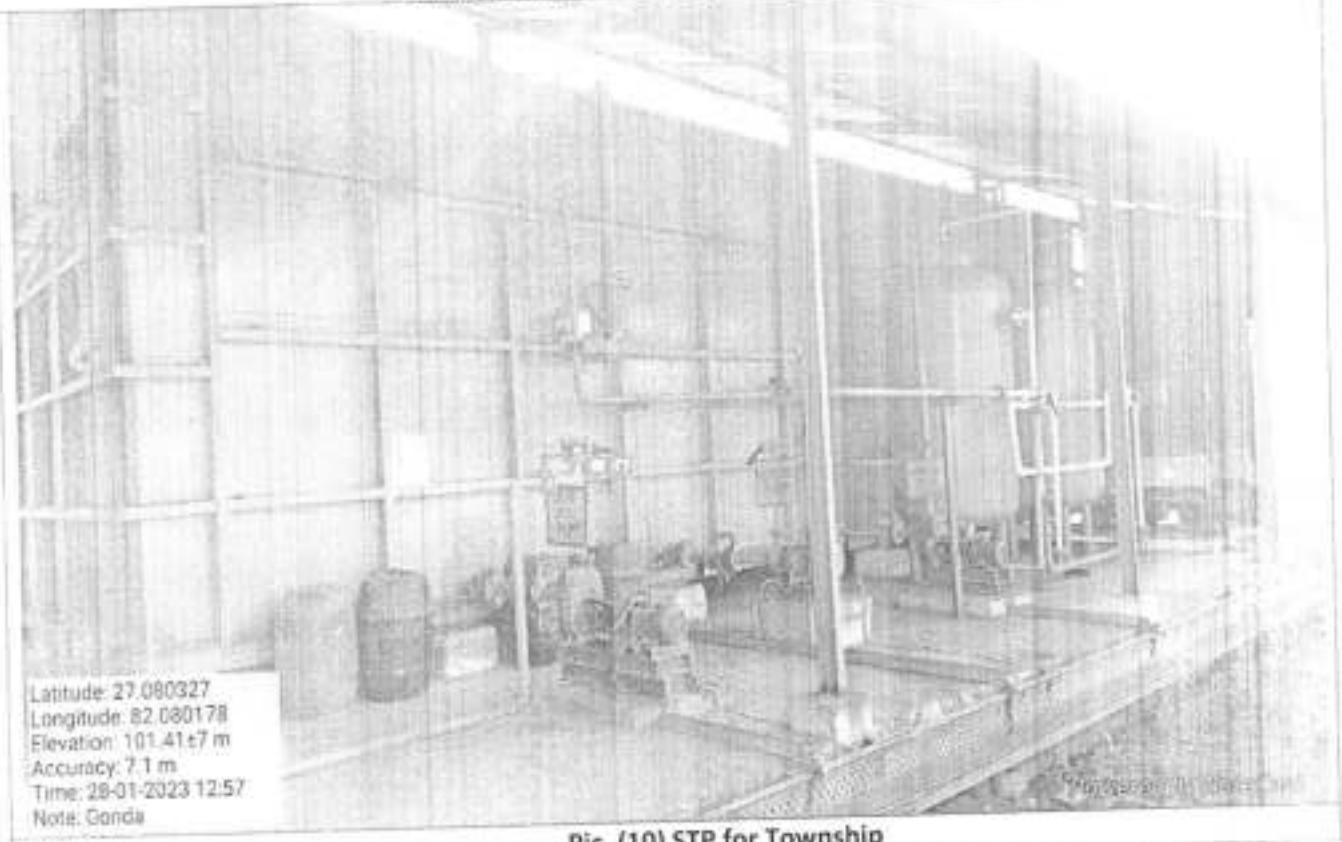
Pic. (05) Sulphate removal system



Pic. (06) Wet Scrubber as APCD for Boiler Stack



Pic. (08) Boiler Stack equipped with monkey ladder



Pic. (10) STP for Township

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Annexure-1

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

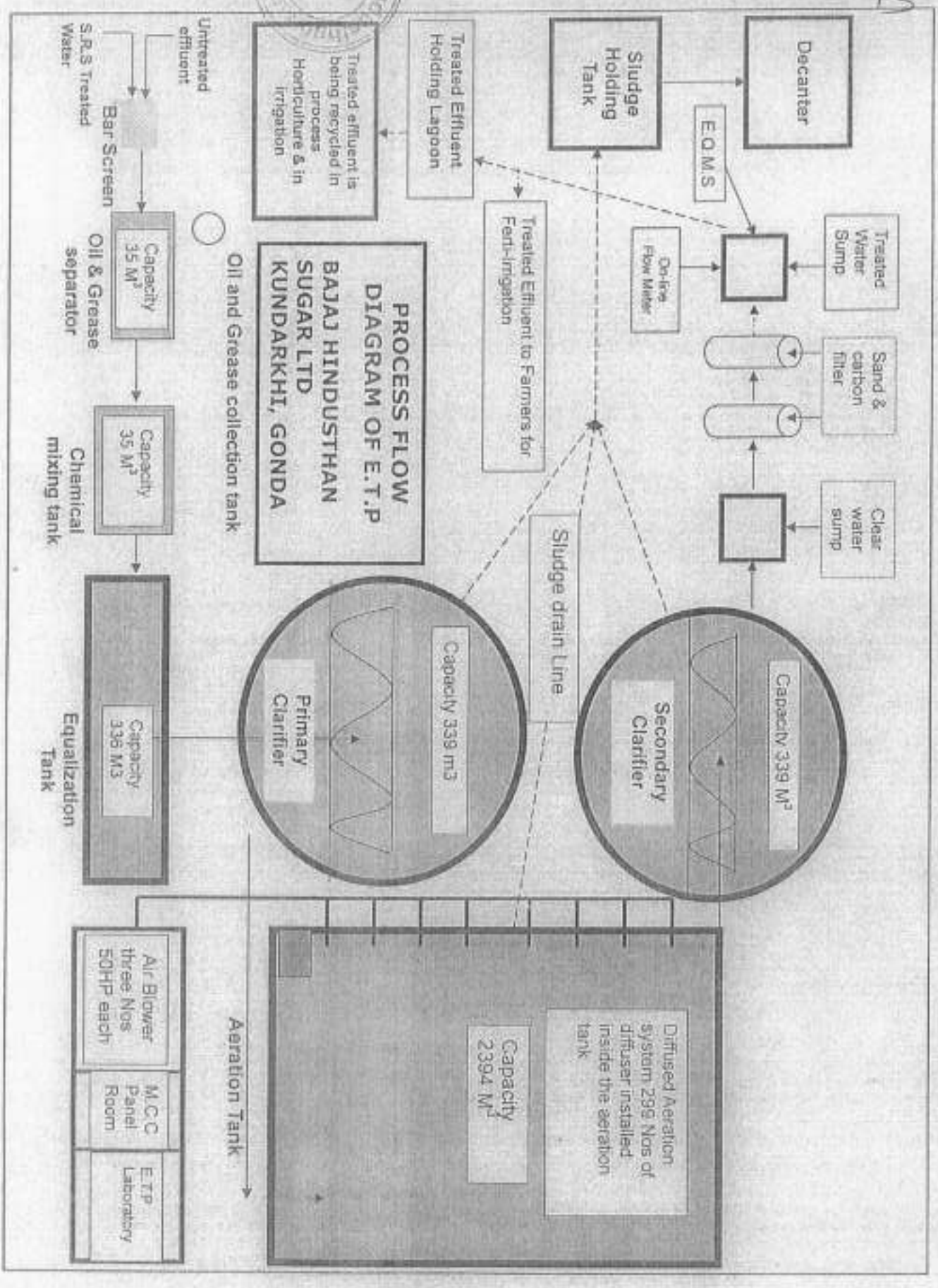
Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

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Annexure-2

13



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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : AAQ-200123-020
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001562 F
	Test Report of : Ambient Air Quality
	Service Request No : NTL/SRF/01/23-020
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Sample description	:	**Ambient Air**
Sampling Location	:	**At the Roof of ETP (Station No. – 1)**
Sampling Plan &Procedure	:	SOP-AAQ/08
Production of Industry with installed capacity	:	15000 TCD & Power – 48 MW
Analysis Duration	:	20/01/2023 to 25/01/2023
Average Flow Rate of SPM (m^3/min.)	:	1.12
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	3.0 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	62.15	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	34.20	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	6.80	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	15.06	µg /m^3	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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CHECKED BY

Bajaj Hindusthan sugar Ltd. Kundarkhi

AUTHORIZED SIGNATORY

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : AAQ-200123-021
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001563 F
	Test Report of : Ambient Air Quality
	Service Request No : NTL/SRF/01/23-021
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Sample description	:	**Ambient Air**
Sampling Location	:	**At the roof of Admin office (Station No. – 2)**
Sampling Plan &Procedure	:	SOP-AAQ/08
Production of Industry with installed capacity	:	15000 TCD & COGEN – 48 MW
Analysis Duration	:	20/01/2023 to 25/01/2023
Average Flow Rate of SPM (m^3/min.)	:	1.12
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	56.20	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	32.18	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	6.56	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	14.60	µg /m^3	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
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Bajaj Hindusthan Sugar Ltd. Kundarkhi

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Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : AAQ-200123-022
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC681423000000156 4 F
	Test Report of : Ambient Air Quality
	Service Request No : NTL/SRF/01/23-022
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Sample description	:	**Ambient Air**
Sampling Location	:	**Near MDF plant "East boundary site" (Station No. – 3)**
Sampling Plan &Procedure	:	SOP-AAQ/08
Production of Industry with installed capacity	:	15000 TCD & COGEN – 48 MW
Analysis Duration	:	20/01/2023 to 25/01/2023
Average Flow Rate of SPM (m^3/min.)	:	1.12
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	58.20	µg /m^3	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	34.50	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	7.23	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	15.08	µg /m^3	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : WW-200123-019
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001561 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/01/23-019
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Outlet
Sample Received On	:	20/01/2023
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	20/01/2023 to 25/01/2023

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.60	-	5.5 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	1620	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	14.3	mg/l	100.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	140.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27^{0}C)	IS:3025(Part-44):1993	18.0	mg/l	30.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan Sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: W-200123-026**
ULR No.	**: TC6814230000001568 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/01/23-026**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Analysis Duration	:	20/01/2023 to 25/01/2023
Sample Quantity	:	2.0 lit.
Sampling Location	:	Bagasse Yard Area
Sample Description	:	Ground Water

S. No	Parameter	Unit	Test Method	Results	Limit (IS-10500:2012)	
					Desirable	Permissible
1	Colour	Hazen	IS:3025(P-04)	<5	5	15
2	Odour	-	IS:3025(P-05)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025(P-07 & 08)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS:3025(P-10)	<1.0	1	5
5	pH	-	IS:3025(P-11)	7.56	6.5-8.5	No Relaxation
6	Total Hardness (as CaCO3)	mg/l	IS: 3025 (P- 23)	185.0	200	600
7	Iron (as Fe)	mg/l	IS: 3025(P-53)	0.124	0.3	No Relaxation
8	Chlorides (as Cl)	mg/l	IS: 3025 (P- 32)	32.0	250	1000
9	Fluoride (as F)	mg/l	IS: 3025 (P-60)	0.126	1	1.5
10	TDS	mg/l	IS-3025(P-16)	260	500	2000
11	Calcium(as Ca2+)	mg/l	IS: 3025 (P- 40)	41.2	75	200
12	Magnesium (as Mg2+)	mg/l	IS: 3025 (P-46)	15.0	30	100
13	Sulphate (as SO4)	mg/l	IS: 3025 (P- 24)	7.60	200	400
14	Nitrate(as NO3)	mg/l	IS: 3025 (P- 34)	1.38	45	No Relaxation
15	Lead (as Pb)	mg/l	IS-3025(P-47)	NIL	0.01	No Relaxation
16	Zinc (as Zn)	mg/l	IS: 3025 (P- 49)	BDL	5	15
17	Chromium (as Cr6+)	mg/l	Annex J of IS-13428	BDL	0.05	No Relaxation
18	Pesticides	mg/l	Table 5	Nil	Nil	Nil
19	MNP of Coliform count/100ml	mg/l	IS: 3025 (P- 23)	Nil	Absent	10 max

BDL- Below detection limit.

Notes:

1. The results given above are related to the tested sample, analysed for mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the [illegible] amount only.
3. This test report will not be generated again, either [illegible] or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

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19

TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: W-200123-027**
ULR No.	**: TC6814230000001569 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/01/23-027**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Analysis Duration	:	20/01/2023 to 25/01/2023
Sample Quantity	:	2.0 lit.
Sampling Location	:	Near Cooling Tower
Sample Description	:	Ground Water

S. No	Parameter	Unit	Test Method	Results	Limit (IS-10500:2012)	
					Desirable	Permissible
1	Colour	Hazen	IS:3025(P-04)	<5	5	15
2	Odour	-	IS:3025(P-05)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025(P-07 & 08)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS:3025(P-10)	<1.0	1	5
5	pH	-	IS:3025(P-11)	7.28	6.5-8.5	No Relaxation
6	Total Hardness (as CaCO3)	mg/l	IS: 3025 (P- 23)	151.0	200	600
7	Iron (as Fe)	mg/l	IS: 3025(P-53)	0.118	0.3	No Relaxation
8	Chlorides (as Cl)	mg/l	IS: 3025 (P- 32)	36.5	250	1000
9	Fluoride (as F)	mg/l	IS: 3025 (P-60)	0.128	1	1.5
10	TDS	mg/l	IS-3025(P-16)	240	500	2000
11	Calcium(as Ca2+)	mg/l	IS: 3025 (P- 40)	44.6	75	200
12	Magnesium (as Mg2+)	mg/l	IS: 3025 (P-46)	8.23	30	100
13	Sulphate (as SO4)	mg/l	IS: 3025 (P- 24)	10.8	200	400
14	Nitrate(as NO3)	mg/l	IS: 3025 (P- 34)	1.46	45	No Relaxation
15	Lead (as Pb)	mg/l	IS-3025(P-47)	NIL	0.01	No Relaxation
16	Zinc (as Zn)	mg/l	IS: 3025 (P- 49)	BDL	5	15
17	Chromium (as Cr6+)	mg/l	Annex J of IS-13428	BDL	0.05	No Relaxation
18	Pesticides	mg/l	Table 5	Nil	Nil	Nil
19	MNP of Coliform count/100ml	mg/l	IS: 3025 (P- 23)	Nil	Absent	10 max

BDL- Below detection limit.

Notes:

1. The results given above are related to the tested sample, as received for mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless otherwise specified by the customer.

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Ajali

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TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: AN-200123-023**
ULR No.	**: TC6814230000001565 F**
Test Report of	**: Ambient Noise**
Service Request No	**: NTL/SRF/01/23-023**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	20/01/2023
Date of Sample Received	:	20/01/2023
Sampling Done by	:	NTL Representative
Sample Location	:	Factory site (Ambient Noise)
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

SL. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	54.2	dB(A	--	--	--
2.0	EQUIVALENT NOISE LEVEL (10 PM TO10.0AM)	38.8	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

****End of Report****

Notes:
1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Bajaj Hindusthan sugar Ltd. Kundarkhi

Ajali
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Authorized Signatory

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : WW-200123-019
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001561 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/01/23-019
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Outlet
Sample Received On	:	20/01/2023
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	20/01/2023 to 25/01/2023

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.60	-	5.5 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	1620	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	14.3	mg/l	100.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	140.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27°C)	IS:3025(Part-44):1993	18.0	mg/l	30.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: W-200123-028**
ULR No.	**: TC6814230000001570 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/01/23-028**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Analysis Duration	:	20/01/2023 to 25/01/2023
Sample Quantity	:	2.0 lit.
Sampling Location	:	Near Admin Building
Sample Description	:	Ground Water

S. No	Parameter	Unit	Test Method	Results	Limit (IS-10500:2012)	
					Desirable	Permissible
1	Colour	Hazen	IS:3025(P-04)	<5	5	15
2	Odour	-	IS:3025(P-05)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025(P-07 & 08)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS:3025(P-10)	<1.0	1	5
5	pH	-	IS:3025(P-11)	7.18	6.5-8.5	No Relaxation
6	Total Hardness (as CaCO3)	mg/l	IS: 3025 (P- 23)	172.0	200	600
7	Iron (as Fe)	mg/l	IS: 3025(P-53)	0.123	0.3	No Relaxation
8	Chlorides (as Cl)	mg/l	IS: 3025 (P- 32)	30.8	250	1000
9	Fluoride (as F)	mg/l	IS: 3025 (P-60)	0.125	1	1.5
10	TDS	mg/l	IS-3025(P-16)	289	500	2000
11	Calcium(as Ca2+)	mg/l	IS: 3025 (P- 40)	38.8	75	200
12	Magnesium (as Mg2+)	mg/l	IS: 3025 (P-46)	12.10	30	100
13	Sulphate (as SO4)	mg/l	IS: 3025 (P- 24)	8.65	200	400
14	Nitrate(as NO3)	mg/l	IS: 3025 (P- 34)	1.27	45	No Relaxation
15	Lead (as Pb)	mg/l	IS-3025(P-47)	NIL	0.01	No Relaxation
16	Zinc (as Zn)	mg/l	IS: 3025 (P- 49)	BDL	5	15
17	Chromium (as Cr6+)	mg/l	Annex J of IS-13428	BDL	0.05	No Relaxation
18	Pesticides	mg/l	Table 5	Nil	Nil	Nil
19	MNP of Coliform count/100ml	mg/l	IS: 3025 (P- 23)	Nil	Absent	10 max

BDL- Below detection limit.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan Sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : W-200123-029
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001571 F
	Test Report of : Water
	Service Request No : NTL/SRF/01/23-029
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	20/01/2023
Sample Drawn By	:	NTL Representative
Analysis Duration	:	20/01/2023 to 25/01/2023
Sample Quantity	:	2.0 lit.
Sampling Location	:	Near Sales Office
Sample Description	:	Ground Water

S. No	Parameter	Unit	Test Method	Results	Limit (IS-10500:2012)	
					Desirable	Permissible
1	Colour	Hazen	IS:3025(P-04)	<5	5	15
2	Odour	-	IS:3025(P-05)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025(P-07 & 08)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS:3025(P-10)	<1.0	1	5
5	pH	-	IS:3025(P-11)	7.36	6.5-8.5	No Relaxation
6	Total Hardness (as CaCO3)	mg/l	IS: 3025 (P- 23)	189.0	200	600
7	Iron (as Fe)	mg/l	IS: 3025(P-53)	0.125	0.3	No Relaxation
8	Chlorides (as Cl)	mg/l	IS: 3025 (P- 32)	34.8	250	1000
9	Fluoride (as F)	mg/l	IS: 3025 (P-60)	0.141	1	1.5
10	TDS	mg/l	IS-3025(P-16)	228	500	2000
11	Calcium(as Ca2+)	mg/l	IS: 3025 (P- 40)	41.5	75	200
12	Magnesium (as Mg2+)	mg/l	IS: 3025 (P-46)	12.0	30	100
13	Sulphate (as SO4)	mg/l	IS: 3025 (P- 24)	25.6	200	400
14	Nitrate(as NO3)	mg/l	IS: 3025 (P- 34)	1.82	45	No Relaxation
15	Lead (as Pb)	mg/l	IS-3025(P-47)	NIL	0.01	No Relaxation
16	Zinc (as Zn)	mg/l	IS: 3025 (P- 49)	BDL	5	15
17	Chromium (as Cr6+)	mg/l	Annex J of IS-13428	BDL	0.05	No Relaxation
18	Pesticides	mg/l	Table 5	Nil	Nil	Nil
19	MNP of Coliform count/100ml	mg/l	IS: 3025 (P- 23)	Nil	Absent	10 max

BDL– Below detection limit.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Hindusthan sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code** : ST-200123-024
Address: Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India	**ULR No.** : TC6814230000001566 F
	Test Report of : Stack Emission
	Service Request No : NTL/SRF/01/23-024
	Service Request Date : 18/01/2023
	Report Issue Date : 25/01/2023

SAMPLING & ANALYSIS DATA

Sample Drawn on	:	20/01/2023
Sample Drawn By	:	NTL Representative
Production Capacity of Plant	:	**15000 TCD & COGEN-48 MW**
Sampling Time	:	30 Minute
Sampling Plan &Procedure	:	SOP/SE/09
Analysis Duration	:	20/01/2023 to 25/01/2023
Flue Gas Temperature (°C)	:	128
Source of Emission	:	Stack -1 (Attached to Boiler No-1 & 2)
Operating Schedule	:	As per requirements
Type of Fuel used	:	Bagasse
Type of Stack	:	RCC
Height of Stack from ground level (mts)	:	65
Average Velocity of Flue Emission (m/s)	:	10.8
Attached APCS	:	Wet Scrubber

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limits (As per EPA ACT-1986
1.	Particulate Matter (PM)	IS:11255(Part-1)	46.8	mg/Nm^3	150.0
2.	Sulphur dioxide (as SO_2)	IS:11255(Part-2)	10.21	mg/Nm^3	No Limit Specification
3.	Nitrogen dioxide (as NO_2)	IS:11255(Part-7)	18.60	mg/Nm^3	No Limit Specification
4.	Carbon dioxide (as CO)	IS:13270	0.56	mg/Nm^3	1% Volume

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan Sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: ST-200123-025**
ULR No.	**: TC6814230000001567 F**
Test Report of	**: Stack Emission**
Service Request No	**: NTL/SRF/01/23-025**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

SAMPLING & ANALYSIS DATA

Sample Drawn on	:	20/01/2023
Sample Drawn By	:	NTL Representative
Production Capacity of Plant	:	**15000 TCD & COGEN-48 MW**
Sampling Time	:	30 Minute
Sampling Plan &Procedure	:	SOP/SE/09
Analysis Duration	:	20/01/2023 to 25/01/2023
Flue Gas Temperature (°C)	:	132
Source of Emission	:	Stack -2 (Attached to Boiler No-3 & 4)
Operating Schedule	:	As per requirements
Type of Fuel used	:	Bagasse
Type of Stack	:	RCC
Height of Stack from ground level (mts)	:	65
Average Velocity of Flue Emission (m/s)	:	10.5
Attached APCS	:	Wet Scrubber

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limits (As per EPA ACT-1986
1.	Particulate Matter (PM)	IS:11255(Part-1)	41.2	mg/Nm^3	150.0
2.	Sulphur dioxide (as SO_2)	IS:11255(Part-2)	12.50	mg/Nm^3	No Limit Specification
3.	Nitrogen dioxide (as NO_2)	IS:11255(Part-7)	19.60	mg/Nm^3	No Limit Specification
4.	Carbon dioxide (as CO)	IS:13270	0.45	mg/Nm^3	1% Volume

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Bajaj Hindusthan Sugar Ltd. Kundarkhi

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TEST CERTIFICATE

Issued To:	**M/s Bajaj Hindusthan Sugar Ltd.**
Address:	**Unit – Sugar, Vill- Kundarkhi, District– Gona (U.P), India**

Report Code	**: SQ-200123-030**
ULR No.	**: TC6814230000001572 F**
Test Report of	**: Soil Quality**
Service Request No	**: NTL/SRF/01/23-030**
Service Request Date	**: 18/01/2023**
Report Issue Date	**: 25/01/2023**

Sampling & Analysis Data

Sample Received On	:	20/01/2023
Sample Description	:	Soil Sample
Sampling Location	:	**Ash Dumping Area**
Sample Drawn By	:	**NTL**
Analysis Duration	:	20/01/2023 to 25/01/2023

S.No.	PARAMETERTS	TEST METHOD	RESULT	UNIT
1.	pH(1:5 suspension)	IS:2720(Part-26)	7.56	-
2.	Electrical Conductivity at 25^{0}C (1:5suspension.)	IS:2720(Part-21)	480	µS/cm
3.	Calcium (as Ca)	STP/SOIL	1412	mg/kg
4.	Magnesium(as Mg)	STP/SOIL	189.0	mg/kg
5.	Sodium (as Na)	STP/SOIL	156.0	mg/kg
6.	Potassium(as K)	STP/SOIL	260.0	mg/kg
7.	Water holding Capacity	STP/SOIL	32.80	% by mass
8.	Chloride (as Cl)	STP/SOIL	278.0	mg/kg
9.	Sulphate (as SO4)	STP/SOIL	241.0	mg/kg
10.	Nitrate (as NO3)	STP/SOIL	28.8	mg/kg
11.	Alkalinity (as CaCO3)	STP/SOIL	340.0	mg/kg
12.	Iron Content (as Fe)	STP/SOIL	28.6	mg/kg
13.	Phosphorus (as P_2O_5)	STP/SOIL	135.0	mg/kg
14.	Bulk Density	STP/SOIL	1.121	gm /cc
15.	Particle Density	STP/SOIL	1.56	g/cm3
16.	Organic Matter	STP/SOIL	1.28	% by mass

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters the customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali
Checked by

Bajaj Hindusthan Sugar Ltd. Kundarkhi

Authorized Signatory

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Annexure-4

27

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138575/UPPCB/Faizabad(UPPCBRO)/CTO/air/GONDA/2021

Dated : 31/01/2022

To ,

Shri GYANENDRA VIR SINGH
M/s BAJAJ HINDUSTHAN SUGAR LIMITED, KUNDARKI
Bajaj Hindusthan Sugar limited, Village - Kundarki, PO- Govindpara, Gonda,GONDA,271301
GONDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED, KUNDARKI

Reference Application No. 13675146 Dated : 31/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED, KUNDARKI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAKESH KUMAR TYAGI
Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

RAKESH KUMAR TYAGI
Chief Environmental Officer, Circle-6

Bajaj Hindusthan Sugar Ltd. Kundarki

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U.P. Pollution Control Board

Dated : 31/01/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Crystal Sugar (1500 TPD) & 48 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	02 Boilers having Capacity 90 TPH each	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986
2	02 Boilers having Capacity 90 TPH each	Baggasse	2	Particulate Matter	As per E(P)A Rules, 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of Crystal Sugar (1500 TPD) & 48 Megawatt Co-generation by using 15000 TCD Sugar Cane as raw material.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAKESH KUMAR TYAGI

Chief Environmental Officer, Circle-6

Annexure-5

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
76904/UPPCB/Faizabad(UPPCBRO)/CTO/water/
GONDA/2020

Dated : 02/02/2021

To ,

Shri GYANENDRA VIR SINGH
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Village - Kundarkhi PO - Govindpara,GONDA,271301
GONDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No :6778223 **Dated :02/02/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 11/01/2021 to 10/03/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAKESH KUMAR TYAGI
Chief Environment Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

RAKESH KUMAR TYAGI
Chief Environment Officer, Circle-6

Bajaj Hindusthan sugar Ltd. Indarkhi Gonda

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED vide

Consent Order No. 6778223/ Water Dated : 02/02/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 15000 TCD sugar cane crushed and Co-generation of 48 MW power .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	50 KLD	STP
2	Industrial	3000 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E(P)A Rules, 1986 Norms
2	BOD	As per E(P)A Rules, 1986 Norms
3	COD	As per E(P)A Rules, 1986 Norms
4	Oil & Grease	As per E(P)A Rules, 1986 Norms
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E(P)A Rules, 1986 Norms
2	BOD	As per E(P)A Rules, 1986 Norms
3	COD	As per E(P)A Rules, 1986 Norms
4	Oil & Grease	As per E(P)A Rules, 1986 Norms
5	Quantity of Discharge	3000 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. In compliance of UPPCB letter dated 11.01.2021, this consent is valid from date- 11.01.2021 upto date- 10.03.2021 for the production of Sugar cane crushing (15000 TCD) and Co-Generation of 48 MW power using raw material as sugar cane and sulfur etc only.
2. The E.T.P. unit operation line up Strengthening is to be maintained and the industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
3. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
4. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
5. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
6. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
7. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
9. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
10. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board.

RAKESH KUMAR TYAGI

Chief Environment Officer, Circle-6

Annexure-6

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 9261/UPPCB/Faizabad(UPPCBRO)/HWM/GONDA/2019 Dated: 20/09/2019

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Village - Kundarkhi , PO - Govindpara,GONDA,271301
Tehsil : Gonda
District :GONDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 9261 and 20/09/2019 .
2. Reference of application (No. and date) 5387488 and 09/07/2019 .
3. Mr GYANENDRA VIR SINGH of M/s BAJAJ HINDUSTHAN SUGAR LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 35.4 of Schedule-I	Mixed with bagasse and burnt in boiler	10 KL/Annum
2	Cat. 5.1 of Schedule-1	Mixed with bagasse and burnt in boiler	01 Ton/annum

1. The authorization shall be valid for a period of 20/08/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

Bajaj Hindusthan sugar Ltd. Kundarkhi

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7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2023, if not suspended or cancelled earlier.

2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any

other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each

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category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

(Authorized Signatory)

SHEO BACHAN SINGH

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ayodhya for information and necessary action .

SHEO BACHAN SINGH

CEO/EE, I/C Circle



Annexure-7

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC047600

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Bajaj Hindusthan sugar Ltd. Kundarkhi

Registration No.: 202105000105			
Name of the Owner	GYANENDRA VIR SINGH		
Designation पद	Assistant Vice President (Unit Head)	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
Company Address कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi	**Application Form Serial No.**	GNDA0521NIN0005
Date of Submission	08/05/2021	**Specimen Signature**	
Location Particulars			
District	Gonda	**Block**	JHANJHARI
Plot No./Khasra No.	Existing land details attached	**Municipality/Corporation**	NA
Ward No./Holding No.			NA

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/09/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.93
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		01/09/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			112500

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10

Balai Hindustan Sugar Ltd. Kundarkhi

shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**11/11/2021**

Place:**Gonda**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020211

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Bajaj Hindusthan sugar Ltd. * Kundarkhi

Registration No.: 202105000106			
Name of the Owner	GYANENDRA VIR SINGH		
Designation पद	Assistant Vice President (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
Company Address कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi	Application Form Serial No.	GNDA0521NIN0006
Date of Submission	08/05/2021	Specimen Signature	
Location Particulars			
District	Gonda	Block	JHANJHARI
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/09/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.93
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		01/09/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			45000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Balrampur Chini Mills Ltd. Kundanshiv Khandsari Sugar

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10

Bajaj Hindusthan sugar Ltd.

shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

This certificate is electronically generated and does not require digital signature

Bilai Hindusthan sugar Ltd. Kundarkhi

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC026057

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Hindusthan sugar Ltd. Kundarkhi Gonda

Registration No.: 202105000107			
Name of the Owner	GYANENDRA VIR SINGH		
Designation पद	Assistant Vice President (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
Company Address कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Village - Kundarkhi	Application Form Serial No.	GNDA0521NIN0007
Date of Submission	08/05/2021	Specimen Signature	
Location Particulars			
District	Gonda	Block	JHANJHARI
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/09/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.93
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	50.00
Date of Energization (In Case of Electric Pump)		01/09/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	50.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			30000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

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GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
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- In case of any change of ownership of the existing well, fresh registration has to be obtained.
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

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- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
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- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10

Balai Hindustan sugar Ltd.

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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

This certificate is electronically generated and does not require digital signature



Annexure 750

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bajaj SUGAR

Ref. No. BHSL/KDK/NGT/04-2023

January 28, 2023

LETTER OF UNDERTAKING

To,
The Regional Director- Central Region
Central Pollution Control Board,
PICUP Bhawan, VibhutiKhand, Gomti Nagar, Lucknow- 226010

Sir,

With reference to the Hon'ble NGT matter of Original application no. 691/2022 Rama Shankar AwasthiVs. State of UP & Others, we undertake as follows:

1. In order to further strengthen the safety during the stack environmental monitoring, process for the installation of spiral ladder at our boiler stack has already been started,
2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as Annexure-1,
3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23.

Thanking you,

Yours faithfully,

For Bajaj Hindusthan Sugar Limited.
Unit: Kundaraki, Gonda (UP)

(Authorized Signatory)

Encl.: As above
Copy to:

1. Chief Environmental Officer Circle-6 UP Pollution Control Board Lucknow
2. Regional Officer – UP Pollution Control Board Ayodhya

Bajaj Hindusthan Sugar Ltd.
Unit: Bajaj Purabanchal, Rudhua P.O. Guruhiganj, District Bahraich-271921, Uttar Pradesh
Tel.: +91-5252-245195 | Fax: +91-5252-245180
Regd. Office: 6 Rajeshwar Marg, Lok Nayak Khand, District Bharaich, Uttar Pradesh - 241209
Tel.: +91-5252-237561/62/63, 232401 | Fax: +91-5252-237420
E-mail: investorrelations@bajajhindusthan.com | Website: www.bajajhindusthan.com

bajaj GROUP
THINK TOMORROW

Annexure - 9

bajaj SUGAR

Bajaj Hindusthan Sugar Limited

Unit – Kundarkhi , Gonda (UP)

Daily Water Consumption Log Book

Months : Jan 2023

Date	Borewell # 1 (Near Process Cooling Tower)		Borewell # 2 (Near Sales Office)		Borewell # 3 (Near Mill Gate)		Borewell # 4 Meter Reading	Borewell # 4 Water Consumption in KL/Day	Total Water Consumption Remarks in KL/Day
	Reading	Water Consumption in Day (KL/DAY)	Reading	Water Consumption in Day (KL/DAY)	Reading	Water Consumption in Day (KL/DAY)			
1-Jan-2023	112889	80	46408	70	66653	70	70281	118	118
2-Jan-2023	112969	80	46408	70	66653	70	70416	135	135
3-Jan-2023	112989	20	46408	70	66653	70	70524	108	108
4-Jan-2023	112989	80	46408	70	66653	70	70631	107	107
5-Jan-2023	112989	80	46408	70	66653	70	70749	118	118
6-Jan-2023	112989	80	46408	80	66653	100	70855	1106	196
7-Jan-2023	112989	80	46408	80	66653	70	70963	108	108
8-Jan-2023	112989	80	46408	80	66653	80	71075	112	112
9-Jan-2023	112989	80	46459	51	66653	80	71180	105	156
10-Jan-2023	112989	80	46459	80	66652	82	71308	128	128
11-Jan-2023	112989	80	46459	80	66653	80	71443	135	135
12-Jan-2023	112989	80	46459	80	66653	80	71561	118	118
13-Jan-2023	112989	80	46459	80	66653	80	71686	125	125
14-Jan-2023	112989	80	46459	80	66653	80	71821	135	135
15-Jan-2023	112989	80	46480	21	66653	80	71959	138	159
16-Jan-2023	112989	80	46480	80	66653	80	72101	142	142
17-Jan-2023	112989	80	46480	80	66653	80	72216	115	115
18-Jan-2023	112989	80	46480	80	66653	80	72334	118	118
19-Jan-2023	112989	80	46480	80	66653	80	72456	122	122
20-Jan-2023	112989	80	46564	84	66653	80	72571	115	199
21-Jan-2023	112989	80	46564	80	66653	80	72679	108	108
22-Jan-2023	113023	34	46564	80	66743	90	72784	115	239
23-Jan-2023	113023	80	46564	80	66743	80	72901	117	117
24-Jan-2023	113208	185	46564	80	66743	80	79286	80	265
25-Jan-2023	113431	223	46564	80	66743	80	79381	95	318
26-Jan-2023	113624	193	46564	80	66743	80	79491	110	303

Hindusthan Sugar Ltd. Kundarkhi Gonda

Manager - EHS

Annexure-10



उत्तर प्रदेश UTTAR PRADESH

01 DEC 2017
मुख्य कोषाधिकारी
गोण्डा

DC 678296

अनापत्ति प्रमाण पत्र

मैं गुड्डी देवी, ग्राम प्रधान बिरवा बमनी, वि0ख0 झंझरी, जनपद गोण्डा (उत्तर प्रदेश) तस्दीक करती हूँ कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में खाता सं0 0023 खसरा/गाटा सं0 223स में स्थित तालाब जिसका क्षेत्रफल 8.130 हेक्टेयर है, को मे0 बजाज हिन्दुस्थान शुगर लिमिटेड, कुन्दरखी, गोण्डा उत्तर प्रदेश को रेन वाटर हर्वेस्टिंग व रिचार्ज के लिए अधिग्रहित करती हूँ तो इस ग्राम की पंचायत को कोई आपत्ति नहीं है।

मैं यह भी दस्तीक ये तालाब किसी अन्य व्यक्ति या कम्पनी को अधिग्रहित नहीं किया गया है एवं नही भविष्य में किया जायेगा।

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Annexure - II

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DETAILS OF OCEMS

BAJAJ HINDUSTHAN SUGAR LTD. KUNDARAKI GONDA

Make-Steam Equipment

Model No-Blue Box T-4

User Id-gksharma.kdk@bajajenergy.com

Password-Abc#12345



Annexure-12

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VOLT BIZ SYSTEMS

GSTIN: 08DLTPS6486R1ZF

Minutes of meetings between
M/s Bajaj Hindusthan sugar Ltd. Kudarkhi Gonda UP & M/s Volt Biz System -Alwar, Rajasthan-301001 held on dated 27/12/2022.

Members Present

M/s. BHSL Kudarkhi	M/s Volt Biz Systems
Mr.Karandeep Singh	Mr. Rahul Kumar Sharma

VB representative Mr Rahul Kumar Sharma visited site against PO No- 2600373637 for Troubleshooting of dust monitor & EQMS on dated 27/12/2022.
During Visit Following Jobs Were Carried Out at site Mentioned Below Activities:
:-

✓ **BLUE BOX ANALYZER (BOD/COD/TSS ANALYZER:-**

1. Make: GO-Sytemelektronik GmbH
2. Range- BOD: (0-30mg/l), TSS: (0-30mg/l), COD (0-250mg/l),
3. Serial Number: TS0338, Pin -17854, Password-pz800a
4. Volt Biz Engineer Cleaned BOD-COD sensor with 2% HCL.
5. Volt Biz Engineer checked the blue box analyzer found working normally.
6. Volt Biz Engineer calibrated The Blue box analyzer in DM water for zero calibration.
7. Volt Biz Engineer performed intensity calibration of spectrometer using AMS software of Blue box
8. Volt Biz Engineer performed raw water calibration using different sample.

✓ **PH ANALYZER:-**

1. Make: Teledyne
2. Range ph: 0-14
3. Volt Biz Engineer Checked the ph analyzer and sensor found ok condition but pH Sensor life expired so needed to replace.
4. Volt Biz Engineer Calibrated the ph analyzer with buffer solution of 4pH and 7pH also verified with buffer solution of 9.2.

✓ Volt Biz Engineer Checked the 2no of SPM Analyzer OI Unit, TX and reflector found ok.

✓ Modscan of all parameters (SPM,BOD, COD, TSS, flow meter and pH) are showing now and working satisfactorily at present.

For

M/s, BHSL Kudarkhi

For

RK Sharma 27/12/22

M/s, Volt Biz-Alwar

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Annexure - 13

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UTILIZATION OF TREATED EFFLUENT FOR IRRIGATION PURPOSE

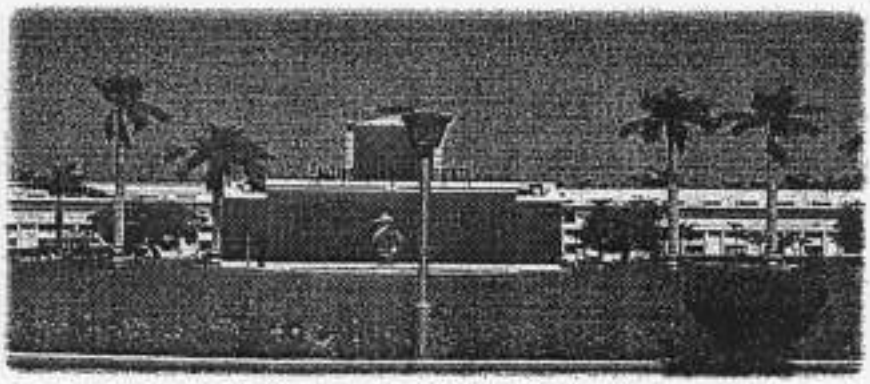
FOR

M/s Bajaj Hindusthan Sugar Ltd.

Village- Kundarkhi , Post-Govindpara
District- Gonda, Uttar Pradesh

PREPARED BY:





NATIONAL SUGAR INSTITUTE

Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
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Bajaj Hindusthan Sugar Ltd. Kundarki

Introduction of factory:

M/s Bajaj Hindusthan Sugar Limited, Kundarki (Gonda), was incorporated in November-2007. At present it is engaged in producing plantation white sugar. It has installed capacity of 15000 TCD. During the period of visit the crushing operation of the factory were closed.

Factory Performance:

S. No.	Particulars	2014-15	2015-16	2016-17	2017-18
1.	Duration of season (days)	97	79	85	134
2.	Average sugarcane crushed per day (TCD)	10319.50	8890.60	9393.70	8630.8
3.	Total sugarcane crushed (MT)	925812.73	645430.27	730200.81	1059524.0

1. **Visit Undertaken:-**

   The Factory was visited on 31.05.2018 by Dr. Ashok Kumar, Assistant Professor (Agriculture Chemistry). Factory officials, Shri Raghvendra Srivastava (Sr Manager - Production), Shr Gopesh Sharma (Manager-EHS), Shri Sharwan Singh (Sr Manager - Cane) were present during the visit.

2. **Observation & Discussions:-**

   To assess the adequacy of the ETP Plant, a separate visit was paid by the institute officials. The present visit was undertaken during the off season of the factory and, observations were made with respect of utilization of treated effluent. The analysis of different parameters as per CPCB guidelines cross checked from the data available during the visit.

3. **Effluent Generation:** Copies of analysis reports of treated effluent and data communicated to UPPCB server are **attached as Annexure-I.**

   Existing arrangement of treatment: Details of different units of ETP with capacity & dimensions **attached as Annexure-II.**

4. **Storage lagoon:** Capacity approx. 11893 **KL. Attached as Annexure-III.**

Hindusthan Sugar Ltd. Kundarki

08/06/18

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5. **Cropping pattern of the area:** At command area of **M/s** Bajaj Hindusthan Sugar Limited, Kundarkhi Approx. 56000 hectare cultivable area is available and sugar cane is grown only 40% area as main cash crop. The cropping pattern is as follows:-

A. Sugarcane (Plant)- Sugarcane(Ratoon) –wheat 2 Years

B. Paddy – Wheat – Sugarcane (Plant) - Sugarcane (Ratoon)- 2 Years

6. Quantity of effluent available for land application (KL/day):

a. Installed capacity of factory - 15000 TCD,
(average crushing for the last four years 9310 TCD)

b. Estimated average Effluent generation per day @200 liters/ton of cane crushed - 2200 **KL/day**
(Effluent generation taken on higher side of average crushing i.e. 11,000 TCD)

c. Net effluent generation left for irrigation after recycle & Reuse treatment –2200 **KL/day**

d. Total treated effluent generated for average crushing for 140 days
(days considered on the basis of past track record)
=140X2200= 3,08,000 **KL/Crushing Season**

7. Characteristics of treated effluent:

S. No.	Particular	(2016-17)	(2017-18)
1.	pH	5.5-8.5	6.2-8.30
2.	BOD	9.2-25.82	8.1-24.07
3.	COD	112.52-212.72	87.91-178.22
4.	TSS	10.07-29.86	9.95-20.68

The above values are as per data transmitted by **M/s Bajaj Hindusthan Sugar Limited, Kundarki** to CPCB/UPPCB server through real time monitoring system during crushing season 2016-17 & 2017-2018. The copies are enclosed as **annexure-I.**

8. **Command area:**

S. No.	Soil texture	Effluent loading rate(KL/hectare/day)
1	Sandy loam	170-225(average 197m³/hectare/day or say 200m³/ hectare /day)

On the basis of soil test report, the Soil of the command area of factory is sandy loam.

9. **Command area identified:**

S. No.	Total available area (hectare)	Area available at 70 % land efficiency	Distance from unit (Km)	Mode of Effluent Transport
1.	07 (Lawn & green belt of the factory)	4.9	Within premises	MS/HDPE pipe line
2.	373 (Farmer land)	261.1	Within 1.5and 1 km two side of the factory	HDPE pipe line (Up to Farmers field about 1.5 km After that farmers use their own flexible pipeline for using the water
	Total = 380	266		

Details of farmer fields being used /to be used for irrigation purpose with farmer's name, area, village and crops cultivated **attached as Annexure-IV.** During the visit, although the factory was closed, the undersigned visited few fields and interacted with following farmers and confirmed use of treated effluent in their field during the season.

S. No.	Name of Farmers	Village	Area (ha)	Crop
1	Ramdeen	Kasthua	0.59	Sugarcane
2	Ram Narayan	Kasthua	1.4	Sugarcane
3	Udai bhan Tiwari	Dalpatpur	1.62	Sugarcane

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10. Details of crop area:

S. No.	Location/ Village	Total available area (hectare)	Crop area under effluent application (hectare)		
			Kharif	Rabi (Wheat)	Annual (sugar cane)
1.	Lawn & green belt of the factory	07	-	-	-
2.	Farmer land	373	-	220	153
	Total	**380**	-	**220**	**153**

11. Yearly total treated water balance with respect to land available for irrigation for different crops keeping in view of the loading rates for different soil textures:

S. No.	Land Particular	Area (Hect.)	Area available at 70 % land efficiency (Hect.)	Water Loading	Irrigation interval (days)	Average Crushing days	Water Requirement KL/annum
1.	Lawn & green belt of the factory	07	4.9	200	10	140	13720.00
2.	Farmer land (Sugarcane)	153	107.1	200	15	140	1,99,920.00
3.	Wheat	220	154	200	25	140	172480.00
		380	**266**		**Total**		**386120.00**

As discussed in the previous paragraphs even after considering effluent generation @200 liter /ton of cane, the estimated total effluent generation shall be about 3, 08,000KL/crushing season. Thus, the generated effluent from the factory may be completely utilized in irrigation as per the plan submitted by the factory.

12. **Effluent application scheme:**

A. **Storage and transportation: M/s Bajaj Hindusthan Sugar Limited,** Kundarki, Gonda has lagoon with a capacity of 11893 cubic meters from here it is transported to the targeted area through pumps by HDPE underground pipe line and flexible pipeline by farmers to the desired field.

B. **Irrigation schedule & plan of the command area:** The treated effluent is available from November to march depending upon the duration of crushing season which is generally below 140 days **(attached as Annexure-V).** In kundarki Area, normal agriculture is practiced by farmers wherein wheat is sown after ratoon cane harvesting. The effluent provided to the farmers is a great help to them as it is available on weekly rotation schedule of the farmers.

According to the weather condition of area, the farmers provide irrigation to cane field at 12-15 days intervals. Similarly, wheat is also provided irrigation within 3 weeks interval. Sugarcane is a crop which requires water in abundant through its life span. After sugarcane, wheat is the major crop of area and it is efficient in taking up moisture of soil. For raising wheat crop successfully, water is required in abundant quantity particularly for germination, crown root initiation, tillering, flowering and grain formation stage.

C. **Agreement with farmers:** The details are attached as **Annexure VI.**

D. **Demonstration farm and trials:-**The Cane department of the factory undertakes demonstration of Farm trials regularly to the farmers of the area (Photo Attached). The demonstration is not restricted to cultivation of the new sugarcane varieties but also about the best agricultural practices including irrigation techniques to be practiced during the course of sugarcane cultivation. In each of the demonstration, large no. of the farmers of the command area participates who are imparted the knowledge about such techniques by the staff of the factory.

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S. No.	Particular	Range
1.	pH	7.16
2.	EC	0.16mhos/cm
3.	Texture	Sandy Loam
4.	Bulk density	1.21 g/cc
5.	Particle density	2.28 g/cc
6.	Porosity	46.92%
7.	Water Holding Capacity	16.7%
8.	Sand	64 %
9.	Silt	28 %
10.	Clay	8%
11.	Ca	0.39%
12.	Mg	0.30 ppm
13.	Available Sodium as Na	<0.1 ppm
14.	Available Potassium as K	160 Kg/Ha
15.	Available Phosphorous as P_2O_5	28 Kg/Ha
16.	$CaCO_3$	0.60 ppm
17.	Chloride as Cl	5.2 ppm
18.	Sulphate as SO_4	4.8 ppm

CONCLUSION:

1. The irrigation management plan proposed by M/s Bajaj Hindusthan Sugar Ltd, Kundarki, Gonda, may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the

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श्रीमान,
उपाध्यक्ष / इकाई प्रमुख महोदय,
बजाज हिन्दुस्थान शुगर लिमिटेड
इकाई - कुन्दरखी, गोण्डा।

महोदय,

निवेदन है कि हम प्रार्थीगण ग्राम हड़हवा, पोस्ट - मोतीगंज, जिला - गोण्डा के निवासी है । हम प्रार्थीगण आपके शुगर इकाई में स्थापित ई0टी0पी0 से निकलने वाले शोधित उत्प्रवाह को अपने खेत में सिंचाई हेतु लेना चाहते है। इसके उपयोग करने की विधि को हम लोग पूर्ण रूप से समझ लिये है।

अतः आपसे प्रार्थना है कि हमें शोधित उत्प्रवाह को हम लोगों के खेतों तक पहुंचाने / देने का कष्ट करें। उक्त शोधित उत्प्रवाह को हम लोग अपनी इच्छा से लेना चाहते है।

धन्यवाद।

क्रमसं0	कृषक का नाम	पिता का नाम	सिंचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
1	ANISH	BAHRAICHI	0.13	
2	SIYA RAM	RAM BARAN	0.20	
3	UDAY RAJ	RAM BHAROSE	0.40	
4	SANT RAM	RAM GULAM	0.57	
5	GULLAY	CHHAILU	0.43	
6	RAM BADAL SINGH	SANT BUX SINGH	0.57	
7	RAM GAREEB SINGH	SHIV SHANKAR SINGH	0.59	
8	DEWETA SINGH	KASHI SINGH	0.10	
9	KRISHAN PAL SINGH	BHULAIE SINGH	0.12	
10	MAYA RAM	VINDESHWARI	0.91	

Bajaj Hindusthan Sugar Ltd. * Bajaj Hindusthan Sugar Ltd.

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क0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
11	SITA RAM VERMA	VINDESHWARI VERMA	1.01	सीता राम वर्मा
12	RAM MURAT	RAM PATI	1.04	राम मुरत
13	RAM BILASH	JANGI	0.44	राम बिलास
14	KRISHNA KUMAR SINGH	BAIJ NATH SINGH	0.71	कृष्ण कुमार सिंह
15	JOGI LAL	MANGER BACCHU URF	0.48	जोगी लाल
16	TARKESHWAR	DHANPAT	0.49	तारकेश्वर
17	BISHUN DEO	RAM DHERAJ	0.40	विष्णु देव
18	KARIYA	RAM HARAKH	0.51	करिया
19	RAM KEWAL	NANDKISHOR	0.72	राम केवल
20	THAKUR PRASAD	KAULESHAR	0.67	ठाकुर प्रसाद
21	DEWETA DEEN	RAM DEEN	0.58	देवतादीन
22	RAM KARAN	RAM SUNDER	0.52	Ram Karan
23	KAMTA	RAM SUNDER	0.52	कमता
24	HANUMAN	KEDAR	0.54	हनुमान
25	SITA RAM	SOMAN	0.32	सीताराम
26	MAYA RAM	SOMAN	0.38	मायाराम
27	RAMESHWAR	MAHAVEER	0.37	रामेश्वर
28	RAJA RAM	MAHAVEER	0.29	राजाराम
29	HARI RAM SINGH	GAYA PRASAD	1.54	हरि.राम सिंह
30	BRIJ BHAN SINGH	HARI RAM SINGH	0.15	ब्रजभान सिंह
31	SURESH PRATAP SINGH	RAM KUMAR SINGH	0.57	सुरेश प्रताप सिंह
32	BHAWANI DEEN SINGH	BINDRA SINGH	0.36	भवानीदीन सिंह
33	JITENDRA BAHADUR	BHAWANI DEEN	0.75	जितेन्द्र बहादुर
34	MATAOU	CHANDEY	0.11	जगदीश भोंदू
35	JAGESHAR	MAHAVEER	0.23	जगेश्वर
36	CHHATI RAM	ANGANOO	0.70	छत्ती राम
37	SUKH DEO	KEDAR	0.39	सुखदेव

Sugar Ltd. * Bajaj Hindusthan * Khundauli

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
38	BALGAR	RAM UJJAR	0.31	
39	MANJU DEVI	ANNU	0.32	
40	ADITIYA	NANKAOU	1.00	आदित्य
41	LAL BAHADUR	MEHI LAL	0.98	
42	ASHOK	INDRA SEN	0.48	अशोक
43	DIKSHA RAM	MITTHU	0.60	
44	RAM SAHAY	RAM BARAN	0.87	
45	JAG RAM	RAM SWAROOP	0.20	जग राम
46	MOHAR ALI	RAJA ALI	0.25	
47	RACCHA RAM	BHAGWAT	0.23	
48	RATI RAM VARMA	BHAGWAT	0.23	रतीराम वर्मा
49	KODAI	DINE	0.58	
50	BUMB BAHADUR	JAG DEO	0.89	
51	KAMLESH KUMAR	RAM PHER	0.81	
52	RAM SURESH	RAM MANORATH	0.72	राम सुरेश
53	MAYA RAM	RAM KHELAWAN	0.69	मायाराम
54	JANARDAN	RAM KHELAWAN	0.64	जनार्दन
55	RAM DULAREY	SANTOSHI	0.05	रामदुलारे
56	KALIKA PRASAD	FUJDAR SINGH	0.57	कालिका प्रसाद
57	FAUJ DAR SINGH	AMRIKA SINGH	2.06	
58	GURU PRASAD	SHYAM BARAN	0.44	
59	VIJAY PRATAP SINGH	TAHSILDAR SINGH	0.31	विजय प्रताप सिं
60	RAVINDRA PRATAP SING	TAHISILDAR SINGH	0.63	रविन्द्रप्रताप
61	BRIJESH KUMAR SINGH	RAM PRASAD SINGH	0.51	ब्रिजेश कुमार सिंह
62	RAM PRASAD SINGH	CHHATAR SINGH	0.69	रामप्रसाद
63	ARJUN	HANUMAN	0.19	अर्जुन
64	RAM LAUTAN SINGH	CHHATAR SINGH	0.64	रामलौटन सिंह

Kundarki Hindustan Sugar Ltd. * Bajaj

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
65	MEWA LAL	SRI RAM	0.35	मेवालाल
66	RAM MILLAN	LAUTI	0.29	राममिलन
67	KAMTA PRASAD	NAGAIE	0.17	कमता प्रसाद
68	RESHMADEVI	KESHRE	0.10	रेशमा
69	RAM CHHAIL	MANTHAY	0.79	
70	HAQIM ALI	KASHIM	0.59	हकीम अली
71	CHHAVI LAL	RAMAIE	1.17	
72	RAM BALAK	CHHAVI LAL	0.12	रामबालक
73	SIYA RAM	KARIYA	0.25	सियाराम
74	MOHAMMAD UMAR	SHAUKAT ALI	0.31	मो0 उमर
75	RAM NATH	RAM LAL	0.61	रामनाथ
76	RADHYA SHYAM	BANWARI	1.15	राधेश्याम
77	RAM SHANKAR	RAM BHAROSE	1.10	रामशंकर
78	MATA PRASAD	RAM BHAROSE	0.97	माता प्रसाद
79	CHHEDI	BRIJ LAL	1.18	छेदी
80	SANTOSHI	RAM TIRATH	0.77	संतोषी
81	AYODHYA	SUNDER	0.20	अयोध्या
82	DAYA SHANKAR PANDEY	RAMBHAROSE	1.16	दयाशंकर पाण्डे
83	MATA PRASAD	RAM PHER	0.67	माता प्रसाद
84	JANG BAHADUR	INDER JEET	0.42	जंगबहादुर
85	RAM NARAYAN	RAJ KARAN	0.82	रामनारायण
86	ATMA	BANWARI	1.15	आत्मा
87	KARTA RAM	RAM SAMUJH	1.42	करीराम
88	CHHOTE LAL	UDHAOU	0.60	छोटे लाल
89	JAGDISH	RAM PHER	0.60	जगदीश
90	DURGA PRASAD	DEO DUTT	0.39	दुर्गाप्रसाद
91	JAMUNA	CHHOTE LAL	0.29	Jamuna

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
92	HANUMAN	BHAGAUTI	0.40	हनुमान
93	RAM DHAN	MEWA LAL	1.02	रामधन
94	JAGAN NATH PD VARMA	RAM PREET	0.70	
95	MAKDOOM ALI	MUMTAJ ALI	0.42	
96	SRI RAM	CHINGU	0.28	श्रीराम
97	NATHU	JAG PRASAD	0.63	
98	JIYAOU	SOMAI	0.57	जियाउ
99	RAM BALAK	RAM LAGAN	0.30	
100	SHETILA PRASAD	SATAIE	0.48	
101	RAM NARESH	TEERATH	0.66	रामनरेश
102	RAM DEO	AMRIKA	0.35	
103	GANGA RAM	AMRIKA	0.33	जयाराम
104	UMESH DUTT	CHANDRIKA	0.44	
105	SHIV KUMAR	KALI PRASAD	0.16	शिव कुमार
106	KRISHAN DEO	RAJ KARAN	0.78	
107	MAHENDRA KUMAR	RAM JAG	0.61	
108	RAM KUMAR SINGH	BAIJ NATH SINGH	1.03	रामकुमार सिंह
109	SUKH LAL	CHINGU	0.05	
110	PHOOL MATI	RAM CHHAVI	2.24	
111	ADITYA PRASAD	RAM JAG	0.61	
112	GIRJA SHANKAR	RAJ KARAN	0.79	
113	SHIV NARAYAN	DEO DUTT	1.04	
114	KESHARI	BHAGAUTI	1.41	
115	SHIV PRASAD	ADHARE	0.46	
116	BABU LAL	SRI RAM	0.37	
117	MANGAL	UGGAR	0.31	
118	BARSATI	BADALU	0.43	

Baja Hi Rajasthan Sugar Ltd.

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क0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
119	MEHI LAL	RAM AWADH	0.75	
120	RAM PRATAP	SHRI RAM	0.51	
121	PATESHWARI SINGH	CHANDI BUX SINGH	0.28	
122	RAM SUNDAR	DEVI DEEN	0.58	
123	SHIV RAM	INDRA JEET	0.42	
124	AJAHUL	SADDIQ	0.06	
125	WAHAB ALI	SADDIQ	0.16	
126	RAM ASHISH	RAM DEV	0.56	
127	RAM ADHAR	SOHRAT	0.50	
128	RAM PHER	VISHUN DUTT	0.58	
129	PARAS NATH	RAM LAL	0.39	
130	KEDAR NATH	RAM LAL	0.28	
131	MOHD YUNUS	SHAUKATALI	0.45	
132	SAHAJ RAM	CHAITOO	0.23	
133	SHESH RAM	CHAITOO	0.21	
134	RAGHURAJ	JADHI RAM	1.39	
135	MADAN MOHAN	SWAMI NATH	2.23	
136	RAM SARAN	JAGESAR	0.39	
137	PANCHAM VERMA	RAM FER VERMA	0.39	
138	SANCHIT	NAND LAL	0.49	
139	LALTA PRASAD	NAND LAL	0.49	
140	GANGA RAM	BHULAI	0.29	
141	CHHEDI	JAG DEV	0.66	
142	MATA PARSAD	ADHARE	1.37	
143	DAYA RAM	BANDHU	0.34	
144	MAHADEV	BACHCHU LAL	0.16	
145	ISLAM	SUBRATI	0.15	

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
146	BHIKHARI	RAM CHANDRA	0.30	भिखारी
147	LALTA	NAGAI	0.15	
148	SANT RAM	BACHCHU LAL	0.21	संतराम
149	SURYA LAL	BACHCHU LAL	0.21	सूर्यलाल
150	AVADH RAM	MATA PRASAD	1.05	अवधराम
151	APPU	KARTA RAM	0.12	
152	JAGDAMBA PRASAD	BANWARI PRASAD	1.15	जगदम्बा
153	RAJEET RAM	JAGDAMBA	0.58	राजीत
154	ASHOK KUMAR	KALI PRASAD	0.16	अशोककुमार
155	PARAS NATH SINGH	CHANDI SINGH	0.26	पारसनाथ सिंह
156	VED PRAKASH	BANSHI RAM	0.04	वेदप्रकाश
157	SUKH RAM	SHYAM LAL	0.38	सुखराम
158	SUGHRA DEVI	SHYAM LAL	0.40	सुघरादेवी
159	CHHEDI LAL	MANGER URF BACCHU	0.33	छेदी लाल
160	HAUSHILA SINGH	BHULAI SINGH	0.12	हौसिला सिंह
161	GANESHI	RAM JIYAWAN	0.22	गणेशी
162	GOPI	KARIYA	0.14	गोपी
163	NAND KISHOR	JAG PRASAD	0.52	नन्द किशोर
164	JAHID ALI	HAKIM	0.12	जाहिद अली
165	RAM ADALAT	RAM FER	1.11	राम अदालत
166	MANJU DEVI	RAJENDRA	0.60	
167	RAM DAYAL	KALI	0.16	राम दयाल
168	HEERA	KARIYA	0.14	हीरा
169	MANI RAM	BADRI	0.29	मनीराम
170	MINA SINGH	RAM KUMAR SINGH	0.60	मीना सिंह
171	RAM BACHAN	RAMDEV	0.26	रामबचन
172	RAM PAL	TAMESHWAR	0.35	रामपाल

Bala Hi Kushinan Sugar Ltd.

क्रमशः

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क्र0सं0	कृषक का नाम	पिता का नाम	सिंचाई हेतु उपलब्ध भूमि (हे0मे)	हस्ताक्षर
173	CHIRAUJI	UDHAU	0.11	चिरौंजी
174	RAMAKANT TIWARI	SANTE TIWARI	0.27	[illegible]
175	BISAMBHAR	MEHILAL	0.17	विश्वम्भर
176	BHULLAN PRASAD	RAM DHIRAJ	0.03	भुल्लन प्रसाद
177	MANNAN	WAJID	0.40	मन्नान
178	JULFI KAR	SADDIK	0.16	जुल्फीकार
179	ANAND KUMAR	JAGDAMBA	0.09	[illegible]
180	MUNNA LAL	SAHAB SARAN	0.47	मुन्नालाल
181	RAM SEKHAR	DEV DUTT	0.10	रामशेखर
182	INDRA PATI	BANSHI RAM	0.04	[illegible]
183	BHAWANI PRASAD	KAMTA PRASAD	0.39	[illegible]
184	KUSMA DEVI	SANGAM LAL	0.28	कुसुमादेवी
185	KEWAL PATI	JAGDAMBA PRASAD	0.16	केवलपती
186	RAGHAV RAM	JADHI RAM	0.48	राघवराम
187	JANG BAHADUR	RAM SWARUP	0.30	जंगबहादुर
188	JAYRAM	RAM SWARUP	0.24	जयराम
189	CHARTURDHAN	RAMFER	0.81	चतुर्धन
190	GUDDAN	RAM PRASAD	0.05	गुड्डन
191	GOKULA	SATAI	0.48	[illegible]
192	MAHESH	RAM UDAR	2.04	महेशकुमार
193	BADRI	RAMRAJ	0.20	बद्री
194	MUSTAFFA	ABBAS	0.18	मुस्तफा
195	SHIV BALAK	RAM LAGAN	0.30	शिवबालक
196	RAM RANG	DEVI PRASAD	0.11	रामरंग
197	RAM NARESH	CHAILLU	0.10	रामनरेश
198	SAVITRI DEVI	RAM SUCHIT	0.45	सावित्री देवी
199	VIRENDRA PRATAP	RAM KUMAR SINGH	0.87	विरेन्द्रप्रताप

Bajaj Hindusthan

क्रमशः ...

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क्रo सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0मे)	हस्ताक्षर
200	VINOD KUMAR	MASTRAM	0.48	विनोद कुमार
201	HITAIE	DEENE	0.61	हितई
202	HAMIDUL	RAJJAB ALI	0.30	हमीदुल
203	PANCHRAM	AMIRKA	0.18	पंचराम
204	SATYANARAYAN	RAMJAS	0.80	सत्यनारायण
205	SHOBHAWATI	DHARMRAJ	0.07	शोभावती
206	SYAMADEVI	RAM PRATAP	0.39	श्यामदेवी
207	BHOLEY	JAGDEV	0.16	भोले
208	DESHRAJ SINGH	KALECTOR SINGH	0.32	देशराज सिंह
209	GOPI	RAMRAJ	0.17	गोपी
210	GUR PRASAD	PARAG	0.25	गुरु प्रसाद
211	HAMID ALI	BARSATI	0.09	हामिद अली
212	NANDLAL	MUNESAR	0.16	नन्दलाल
213	RAMAWATI	RAJKISHOR	0.12	रामवती
214	RAMNEWAS	RAMTEJ	0.17	रामनेवास
215	SANTRAM	MUNESAR	0.16	संतराम
216	SUNDARPATI	CHETRAM	0.10	सुन्दरपती
217	TULSIRAM	RAMRAJ	0.17	तुलसीराम
218	VIDESHI	BHIKHARI	0.10	विदेशी
219	RAKESH KUMAR	BAJRANG SINGH	0.66	राकेशकुमार
220	RAM CHANDAR	BACHACHULAL	0.21	रामचन्दर
221	JAGDAMBA	RAM KAILASH	1.15	जगदम्बा
222	HRIDAY RAM	RAMUDAR	2.04	हृदयराम
223	RAM FAL	RAM CHANRAN	0.40	रामफल
224	VIJAY KUMAR	RAM UDDAR	1.85	विजयकुमार
225	RAM CHANDRA	RAM JIAWAN	0.28	Ram Chandra
226	MEWALAL	MOHAN LAL	0.44	Mewalal

कमशः ..

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
227	RAM PRAKASH	RAM TEJ	0.10	राम प्रकाश
228	NOHARI	BADRI	0.42	नोहरी
229	ABHINANDAN SINGH	BHAWANI DEEN	0.32	अभिनन्दन सिंह
230	SAMAYA DEEN	RAMESAR	0.10	समयदीन
231	AYODHYA PRASAD	JAGDEV	0.19	अयोध्या प्रसाद
232	ASHOK	SIYA RAM	0.16	Ashok
233	SABIR ALI	YUSUF	0.13	साबिर अली
234	DINESH	KRISHAN KUMAR	0.33	दिनेश
235	AMARNATH	RUDRA BHAN	0.14	अमरनाथ
236	FOOLMATI	BAJRANGI SINGH	0.34	फूलमती
237	JHINKA DEVI	SIYARAM	0.53	झिनकादेवी
238	SAHKUNTALA	RUDAR BHAN SINGH	0.12	शकुन्तला
239	ARJUN SINGH	RUDRABHAN SINGH	0.39	अर्जुन सिंह
240	SHESH RAM	SHIV RAM	0.78	शेषराम
241	JITENDER	SHIV RAM	0.06	जितेन्द्र
242	SATAY NARAYAN	RAMDEEN	0.29	जितेन्द्र
243	NEELAM	NIRMAL	2.00	नीलम
244	TAR MOHHAMAD	NOOR MOHAMMAD	0.16	तारमोहम्मद
245	MAYA RAM	RAM CHHAVI	0.41	मायाराम
246	SHIV BAHAL SINGH	DIGCHOR SINGH	0.22	शिवबहाल सिंह
247	RADHEY SHYAM	RAM CHHAVI	0.30	राधेश्याम
248	LAXMI NARYAN SINGH	CHANDI SINGH	0.08	लक्ष्मीनारायण सिंह
249	RAM MILAN	RAM SAGAR	0.44	रामामिलन
250	PRAHLAD	PARAMHANSH	0.18	प्रहलाद
251	BUDHRAM	BHUSAILI		बुद्धराम
252	MRTAZA	HAYAT ALI	0.19	मर्तजा
253	SHIV KUMAR	SHYAM LAL	0.16	Shiv Kumar

Hindusthan Sugar Ltd. * Baja Khundanchi

क्रमशः ...

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क्र0सं0	कृषक का नाम	पिता का नाम	सिचाई हेतु उपलब्ध भूमि (हे0में)	हस्ताक्षर
254	DURPATI	RAM KAILASH	0.38	द्रुपती
255	SALIK RAM	RAM KAILASH	0.38	सालिक राम
256	RAJ KUMAR	RAM KAILASH	0.38	राजकुमार
257	LALLAN PRASAD	SIYA RAM	0.16	लल्लन प्रसाद
258	JHINKANA DEVI	JANARDAN	0.12	झिनकाना देवी
259	JOKHU	RAM AWADH	0.28	जोखू
260	AMRESH KUMAR	RAM PRATAP	0.33	अमरेश
261	SUBHASHCHAND	CHIRKUT	0.07	सुभाषचन्द
262	RAM PRATAP	GANGADEEN	0.10	राम प्रताप
263	TRIMOHAN	RAMTEJ	0.11	त्रिमोहन
264	KHUSHI RAM	KESHARI	0.08	खुशीराम
265	RISHI RAM	RAMESAR	0.11	रिशीराम
266	SHAHJAHAN	BAHRAICHI	0.06	शाहजहां
			126.00	

Bajaj Hindusthan Sugar Ltd.

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Joint Inspection Report of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited

in the matter of

Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

in

OA no. 691/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 September 2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.
2. Having regard to above, we consider it necessary to require a factual report in the matter from Joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.
*List for further consideration on **02.01.2023**...."*

Copy of the reference NGT order is annexed as **annexure-1**

In compliance of NGT order, joint inspection of M/s Bajaj Energy Limited at Utraula Balrampur, U.P., have been carried out during Jan 27, 2023 by following team members-

1

- Shri Ashutosh Chauhan, Regional Officer, UPPCB, Regional Office Basti.
- Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

M/s Bajaj Energy Limited, Village Itaimaida, Utraula, District Balrampur :

<table>
<tr><td>01</td><td colspan="2">Name of the industry & Address</td><td colspan="3">M/s Bajaj Energy Limited,
Village Itaimaida, Utraula, balrampur</td></tr>
<tr><td>02</td><td colspan="2">Name of Contact person with designation
Phone & Fax No.</td><td colspan="3">Sh. Nishant Srivastava
GM
Mobile No.- +91-8874209523</td></tr>
<tr><td>03</td><td colspan="2">Year of Commissioning</td><td colspan="3">2012</td></tr>
<tr><td>04</td><td colspan="2">Category of Industry</td><td colspan="3">Large</td></tr>
<tr><td>05</td><td colspan="2">Installed Capacity</td><td colspan="3">2x45 MW=90 MW</td></tr>
<tr><td>06</td><td colspan="5">Electricity Generation & Raw material requirement</td></tr>
<tr><td rowspan="4"></td><td>Description</td><td>Electricity Generated (MW)</td><td colspan="3">Raw material requirement per KWH</td></tr>
<tr><td></td><td></td><td>Coal/Coke (KG)</td><td>Oil (KL)/ Gas</td><td>Water (KL)</td></tr>
<tr><td>2019-20</td><td>242170</td><td>189093</td><td>-</td><td>722575</td></tr>
<tr><td>2020-21</td><td>261333</td><td>194644</td><td>-</td><td>783318</td></tr>
<tr><td>07</td><td>2021-22</td><td>119404</td><td>95011</td><td>-</td><td>399680</td></tr>
<tr><td>07</td><td colspan="2">Process details</td><td colspan="3">1) Coal from coal yard→ Coal Screening → Boiler→ Ash Generation→ Ash collection
2) Boiler steam→ turbine → electricity generation→ steam cooling via cooling tower→ steam recirculation</td></tr>
</table>

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		3) Boiler flue gas→ ESP→ Stack		
08	Water consumption & Wastewater generation (Avg. for FY 2021-2022)			
S. No.		Water Consumption in KLD	Wastewater generated in KLD	Water Consumption per MWH
01	Process (DM Water)	72.308	211 (Annual avg)	2.98
02	Cooling	3827.535 (Annual avg)		
03	Domestic	5.081	1	
09	Effluent Treatment facility provided & disposal details: - Yes (1000 KLD cap. ETP plant) Flow consists as below: -			
	a) Ash Pond Overflow		Dry Ash Handling	
	b) Boiler Blow Down		ETP	
	c) Cooling tower blow down		ETP	
	d) Make up water for cooling tower		Bore wells	
	e) Plant Wastewater		ETP	
	f) Domestic wastewater treated in		STP of capacity 50 KLD	
10	Whether ETP facilities adequate to achieve standards		Plant is not in operational. Required infrastructure for ETP found in order.	
11	Status of consents & Authorization (validity)		a. Air Consent: 31.12.2023 b. Water Consent: 31.12.2023 c. HW Authorization: 22.03.2026	
12	Fuel Consumption			
	Sr. No.	Type of fuel	Fuel consumption (MT/KL)	

3

			2019-20	2020-21	2021-22	
	1	Coal	95011	19544	189093	
	2	Furnace Oil	56.04	55.20	43.35	
	Details of coal being utilized:					
	Year	Coal Consumption	Grade of Coal	% Ash	% Sulphur	Calorific Value
	2019-20	95011	-	33.60	-	3705
	2020-21	195644	-	31.93	-	3846
	2021-22	189093	-	35.06	-	3666
13	Stack details and source emission status:			Attached as **Annexure-1(a)**		
14	Whether APCDs provided are adequate to achieve standard			ESP, as per report yes.		
15	Pollution control measure adopted for fugitive emission control and status (near coal handling area, coal transfer point, coal crusher, ash disposal and other plant areas)			Yes Attached as **Annexure-2**		
16	Status of HW					
	H W Generated	Category		Authorized Quantity	Quantity Generated	HW stored or Disposal Facility
1	Used Oil	5.1		4.0 KL/Annum	0.0 KL	TSDF
2	Waste Oil	5.2		0.3 Kl/ Annum	0.0 KL	TSDF
3	Used ion exchange residue	35.2		1.0 TPA	150 Kg	TSDF
18	Ash Management					
	A) Fly Ash Generation (FY 2021-22 up to September 2022) 56,028 MT B) Bottom ash generation/ disposal practiced					

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	8,112 MT C) Measures taken for ash handling/collection/disposal Total 03 silo installed (02 for Fly Ash, 01 for Bottom Ash) D) Details of silo capacity Silo-1= 250 MT Silo-2= 250 MT Silo-3 100 MT
	E) Fly Ash disposal

	Sr. No	Utilization for	Quantity (MT/half yearly)
	1	Brick Manufacturing	8112
	2	Cement manufacturing	41678
	3	Low Lying area filling	13630

Observations: -

1. The unit has infrastructure for production of 90 MW power using coal. During inspection, the unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit get start its production as and when the UPPCL issue production schedule.
2. The unit has obtained the NOC form SEIAA, UP for the installation of 90 MW Power plant based on coal as fuel on July 2010. NOC attached as **Annexure-3** for reference.
3. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy of the consent attached as **Annexure-4, 5 & 6 for** reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 23/03/2026. Copy attached as **Annexure-7** for reference.

(5)

5. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-8** for reference.
6. During visit, it was observed that the unit has maintained dedicated shed for the storage of Hazardous chemical.
7. The unit has established Effluent Treatment Plant (ETP), which comprises of following:
   a) Bar Screen
   b) Oil and Grease Trap,
   c) Equalization Tank,
   d) Coagulation and chemical mixing tank,
   e) Primary Tube settler
   f) Clear water tank
   g) MGF
   h) Activated Carbon Filter and
   i) Sludge Drying Beds.

   Treated Effluent Storage Lagoon of 8000 m^3 capacity. Flow chart of ETP report and Logbook of ETP attached as **Annexure-9** for reference.
8. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. Login credentials of the OCEMES attached as **Annexure-10** for reference.
9. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater characteristies by the third party once in a quarterly. Copy of the report annexed as annexure and calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-1 & 11** for reference.
10. The unit has installed dust separation and dust extraction system in coal handling plant covering all the transfer points. Details of dust separation system and dust extraction system is attached as **Annexure-12** for reference.
11. The unit has installed combined Sewage Treatment Plant (STP) for township of Sugar and Energy unit for treatment of domestic waste water and found operational.
12. The unit has 02 boilers with capacity 190 TPH each. Emission from boilers is vented through stack of height having 110 m.

13. The unit has installed two ESP for the dust emission control from flue gas.
14. During inspection, it was found that the unit has installed monkey ladder for flue gas emission monitoring which is unsafe for stack emission monitoring and not aligned with the CPCB guideline. Unit has submitted undertaking to get retrofitted the circular ladder on the stack as per CPCB guideline annexed as **Annexure-13**
15. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant, on road for suppression of dust and for irrigating the green belt developed by the plant.
16. The unit has submitted the power generation schedule given from the UPPCL to run unit accordingly the communication attached as annexure-

Conclusion and Recommendations:

Based on the observation the following recommendation are made by the Joint Committee.

The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.

Shri Ashutosh Chauhan,
Regional Officer, UPPCB,
RO Basti

9/2/23
Dr. Devendra Kumar Soni
Regional Director
CPCB RD Lucknow

Photo gallery of M/s Bajaj Energy Limited Village Itaimaida, Utraula, Balrampur in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

M/s Bajaj Energy Limited



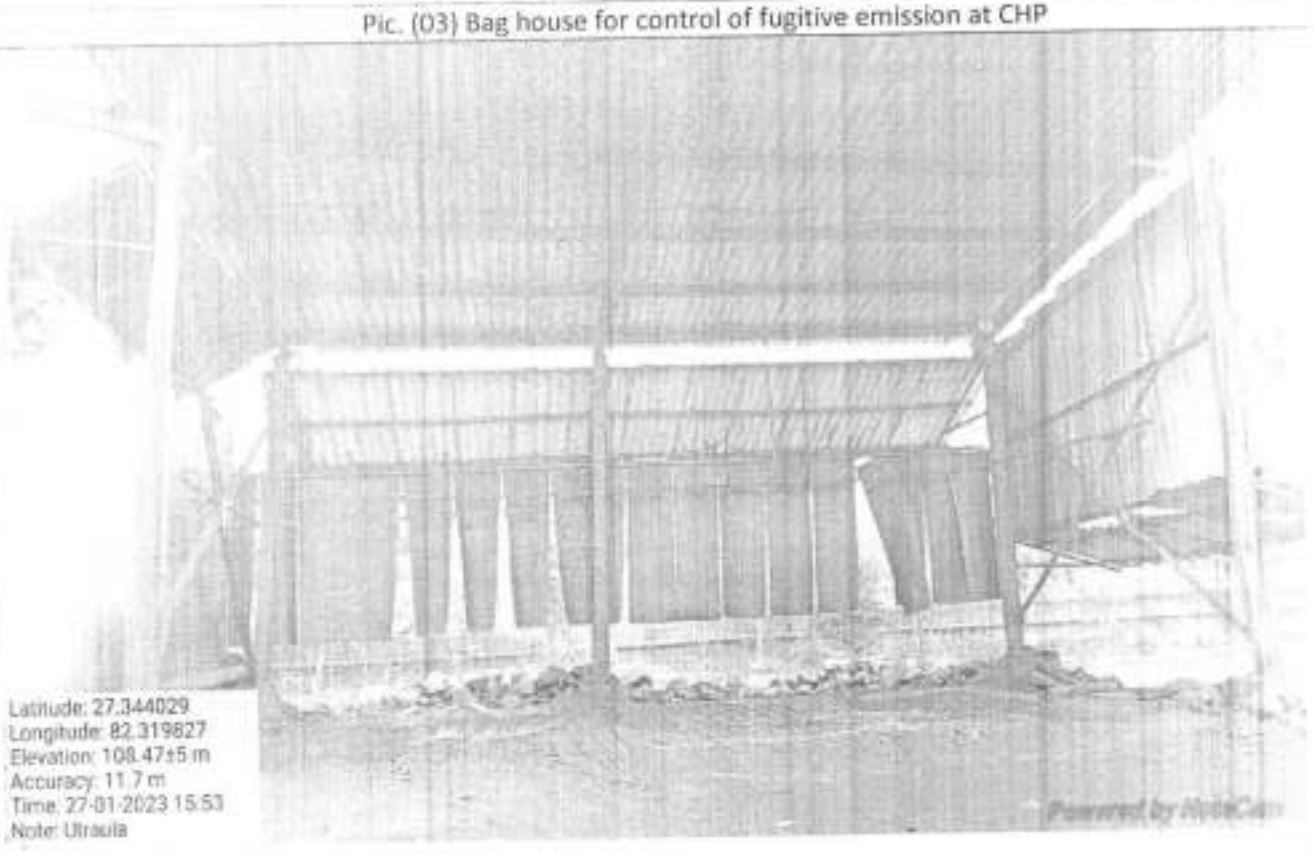
Pic. (01) Entrance gate of the Unit



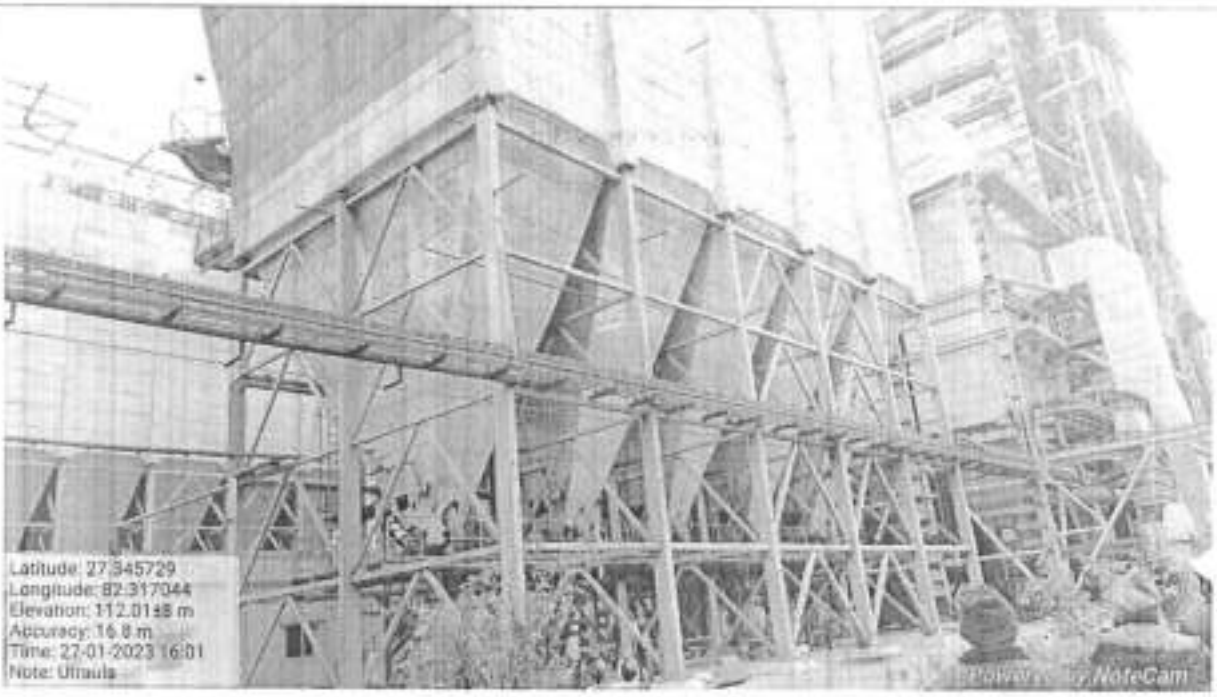
Pic. (02) Coal Handing Plant (CHP)



Pic. (03) Bag house for control of fugitive emission at CHP



Pic. (04) Dust suppuration system at CHP



Pic. (05) ESP as APCD in Energy Unit

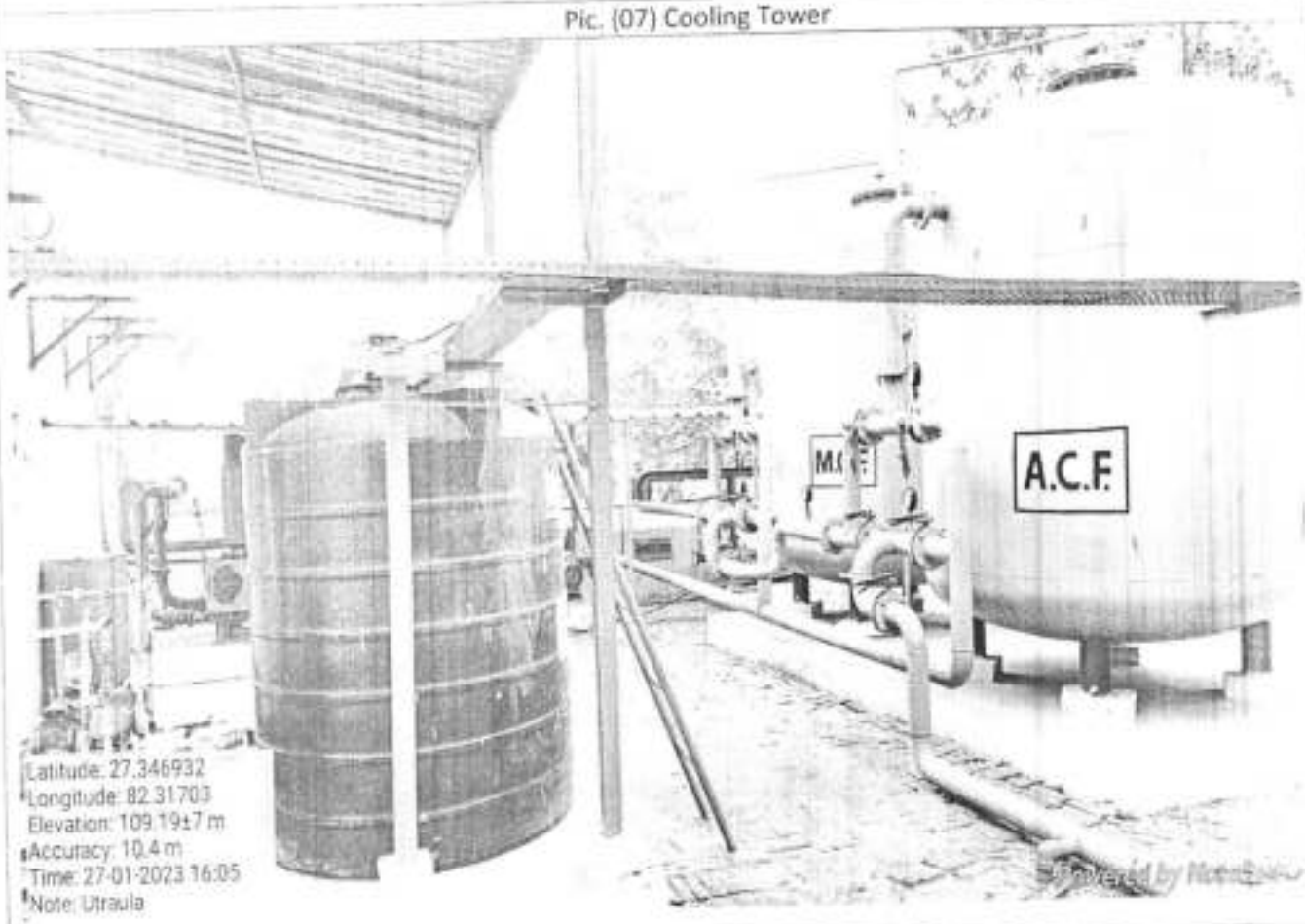


Pic. (06) Stack equipped with monkey ladder

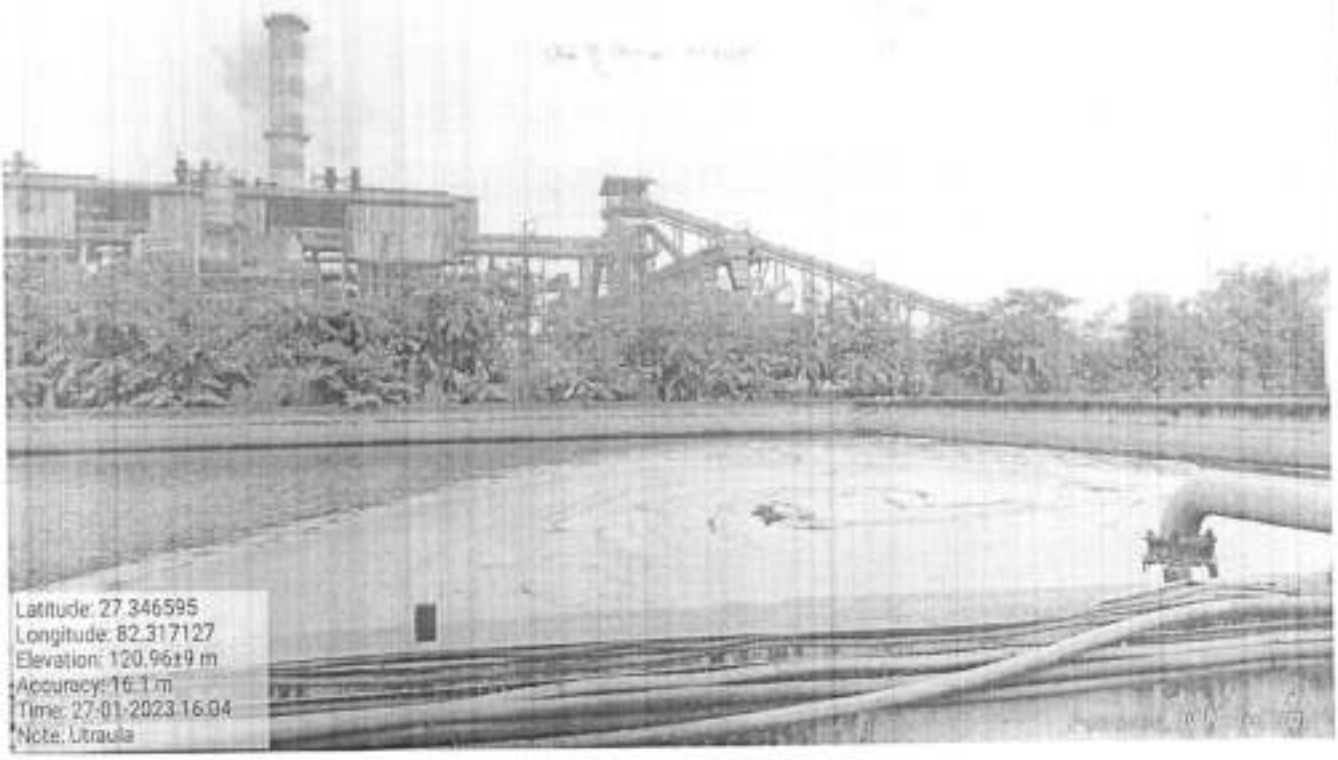
783



Pic. (07) Cooling Tower



Pic. (08) Effluent Treatment Plant



Pic. (09) Treated effluent storage tank

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Annexure-1

13

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

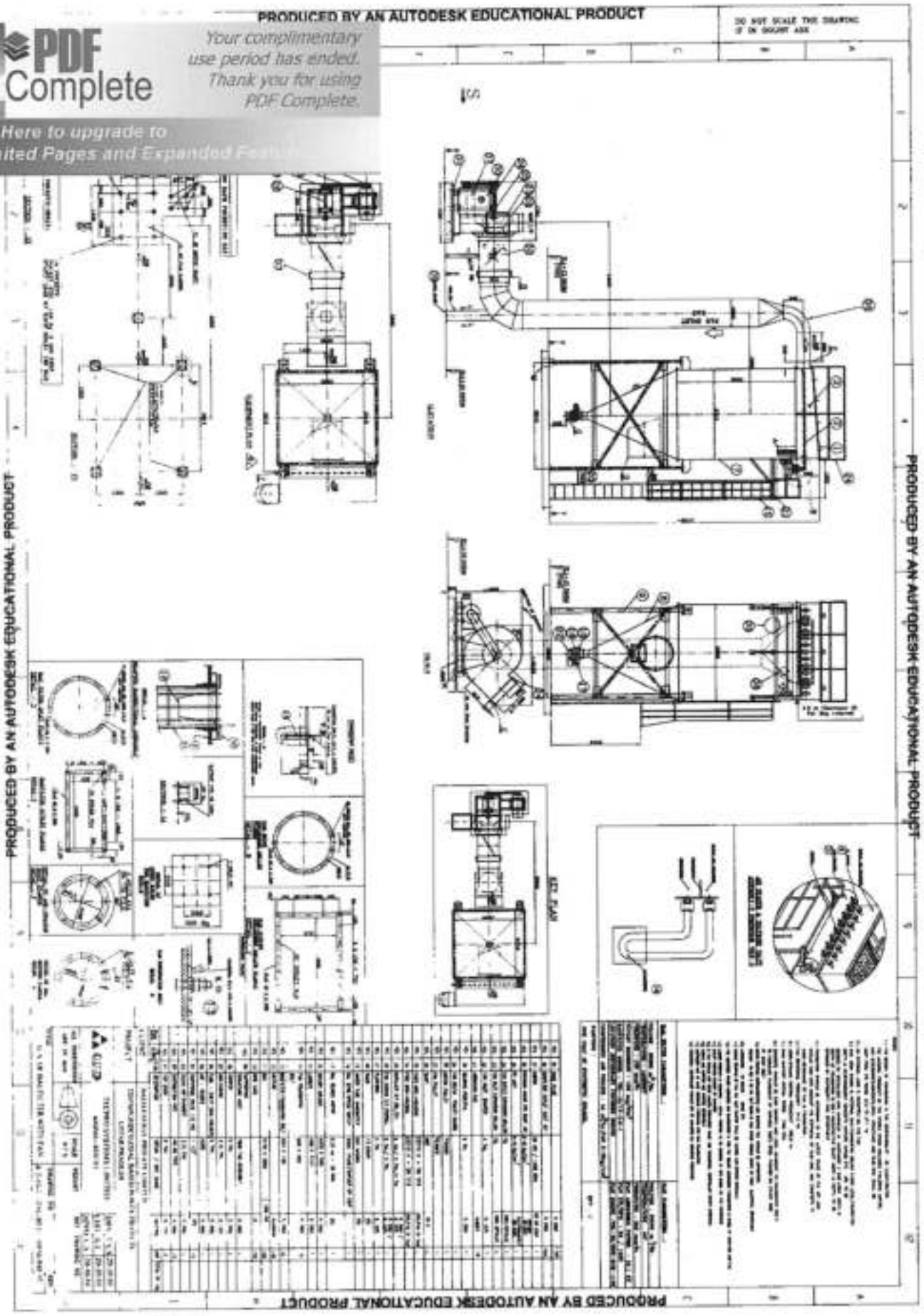
Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

787

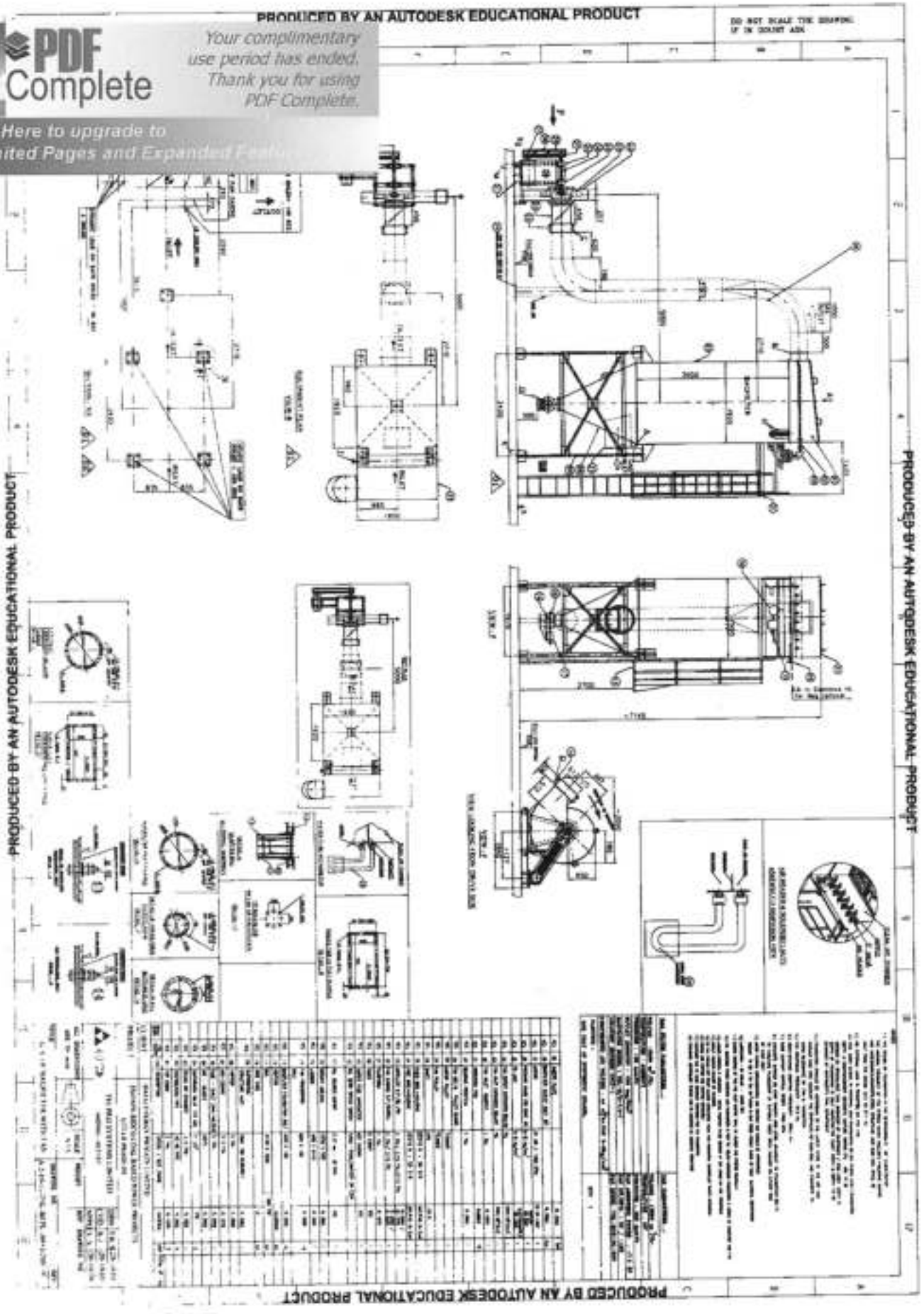
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Bajaj Energy Limited
BAJRAMPUR

Annexure - 1(a)

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Balaji Energy Limited
BUDHARPUR

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Job Description : Environmental Testing, EPR FP Manufacturing, EPR FP Plant Operation Pollution NOB Etc.

Lab : H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan) 301019

Ph. No. : 01493-294022, 09694668022, E-mail : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/060123/ST/01	Reporting Date: 10/01/2023
Issued to: M/S. BAJAJ ENERGY LTD. Village- Itaimaida Utraula Distt-Balrampur (U.P) India	Sample I'd : AEL/BEL/060123/ST/01 Date : 06.01.2023 Period of Testing: 06.01.2023 To 10.01.2023

SAMPLE PARTICULARS:	
Type of the Sample	Boiler Stack Emission
Date of Sampling	04.01.2023
Name of Plant/Section	Boiler Section
Capacity of Boiler	Stack Attached to Boiler No.- 1 & 2 190 TPH (2*45MW) Each
Type of Fuel used	Coal
Fuel Consumption	800 x 2 MT /Day
Operating Schedule	24hrs
Type of Stack	RCC
Stack Height (from Ground level)	110 Meter
Stack Diameter	6.996Meter
Attached APCS	ESP in Both
Quantity of Emission Discharge (m3/hr)	1114671
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Ambient Temperature, °C	16
Stack Temperature, °C	114
Flue gas velocity, m/sec	10.18
Sampling flow rate, liter per minute	18 lpm for PM & 2.0 lpm for Gas

Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	PM (Particulate Matter)	mg/Nm³	45.1	50	IS 11255(P-1)
2	Sulphur dioxide (SO_2)	mg/Nm³	250.0	600	IS 11255(P-2)
3	Oxides of nitrogen (NO_x)	mg/Nm³	206.7	450	IS 11255(P-7)
4	Carbon monoxide (CO)	% By Volume	0.11	1.0	IS 13270
5	Mercury (as Hg)	mg/Nm³	BDL	0.03	AAS Method

BDL-Below Detection limit. The Detection limit of Hg is 0.01 mg/Nm3

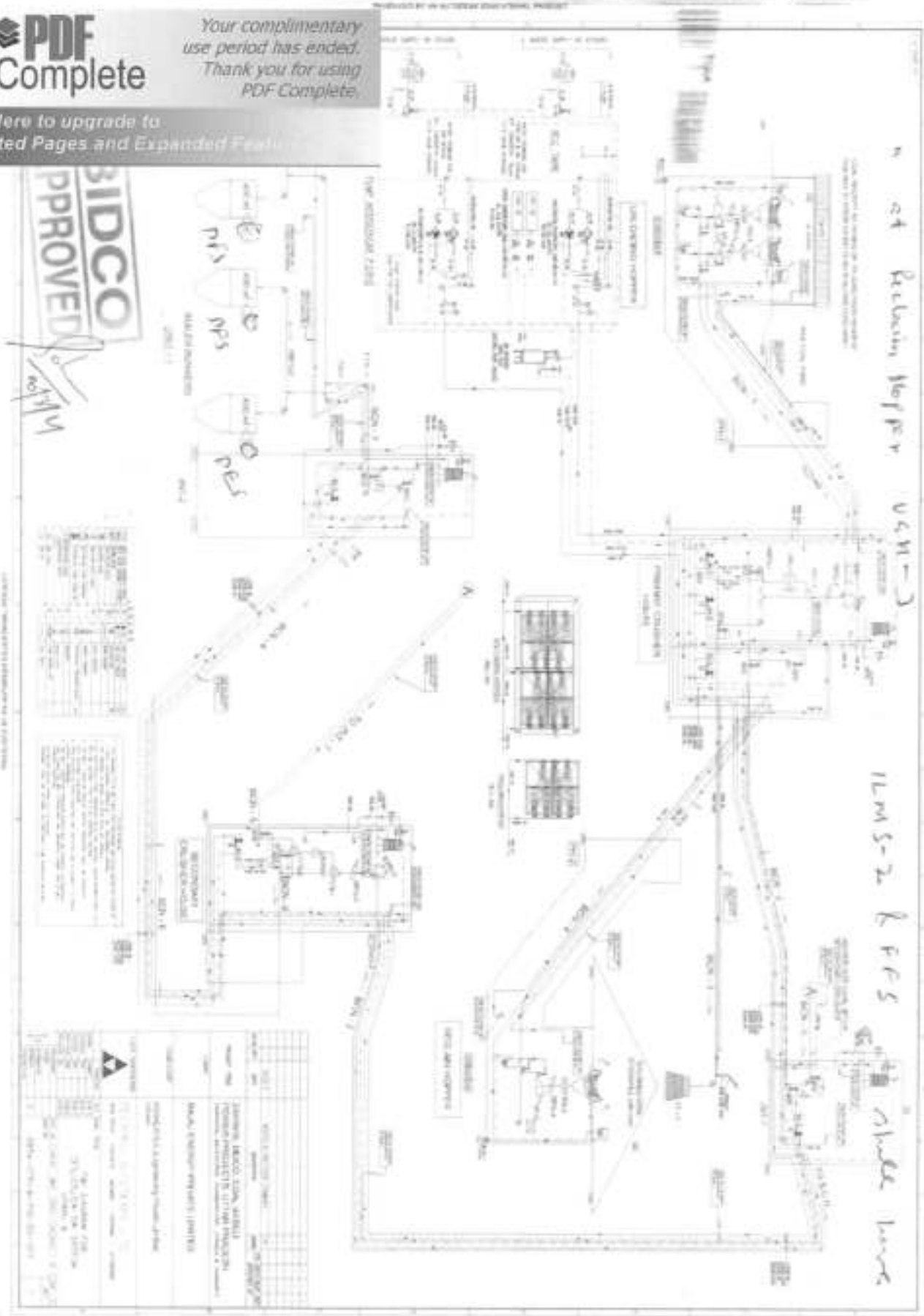
Checked By

ASIA ENVIRO LAB Authorized Signatory BHIWADI

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Samples will be destroyed one month from the date of issue of test report.
3. Any complaints about this report should be communicated within 7 days of issue of this report.
4. The report is not to be reproduced wholly or in part and can not be used as an evidence in the Court of Law and should not be used in any advertising Media without the special permission in writing.

Bajaj Energy Limited BALRAMPUR Unit-I (U.P.)

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Annexure-2

Balaji Energy Limited
Unit Name
Engineering

BAJAJ ENERGY PVT. LTD

(24) **DE SYSTEMS**:-

DE systems are provided for Dust Extractions from Dust generating Areas in Coal Handling Plants. DE systems extract the Dust from Dust generating Areas and Discharge it on Conveyors and Conveyors Discharge the Dust in Bunker. DE Systems are Available at four locations in Coal Handling Plants.

(i) DE System at Primary Crusher House Area
(ii) DE System at Secondary Crusher House Area
(iii) DE System at Unit-1Bunkers Area.
(iv) DE System at Unit-2 Bunkers Area.

Capacity of Bag Filter and Fan in DE Systems are as given below:-

Sr.No.	Location	Capacity of Bag Filter	Capacity of Fan
24.1	DE at Primary Crusher House	12250 M3/Hr	13500 M3/Hr.
24.2	DE at Secondary Crusher House	32200 M3/Hr	35500 M3/Hr.
24.3	DE at Unit-1&2 Bunkers Area	12500 M3/Hr	13800 M3/Hr.

(25) Dust Suppression Systems:-

Dust Suppression Systems are provided for Suppression of Dust at Dust Generating Area. Dust Suppression Systems Spray the Water in Order to minimize the Dust at Dust Generating points.

25.1	Specification of Dust Suppression Pump:	
	Pump Make	Max flow Centrifugal Pump
	Type	Centrifugal Pump
	Model	51 MM5
	RPM-	2900
	LPM	433 LPM
	HP	25
	Head-	105 Meters
	Motor-	18.5 KW

Bajaj Energy Limited BALRAMPUR

BAJAJ ENERGY PVT. LTD

26	Drinking Water Systems	
	Pump Make	Max Flow
	Pump Qty	02 Nos
	Type	41MM3
	RPM	2900

Annexure-3

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

Ref. No. 1073/SEAC/369/2009/ Date...9..July, 2010

To,

Dr. A. V. Singh,
Head (Distillery Business & EHS)
M/s Bajaj Hindusthan Ltd.,
B-10, Sector-03,
NOIDA.

Sub: **Regarding the Environmental Clearance for 180 MW Indpendent Coal based Thermal Power Plant at Village- Itaimaida, Tehsil Utraula, Block- Sridattganj, District-Balrampur, M/s Bajaj Hindusthan Ltd..**

Dear Sir,

Please refer to your letter dated 10-06-2010 addressed to the Secretary, State Level Expert Appraisal Committee, Govt. of Uttar Pradesh, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered your application in its meeting dated 30/06/2010.The Committee noted that terms of reference for the proposed project were issued vide letter No. 38/Parya/SEAC/369/09 dated 6th January, 2010. The Committee also observed the decision taken by the SEIAA in its meeting dated 30/04/2010 on the request made by the project proponents through letter dated 19/03/2010. Public Hearing for the project was held on 02-6-2010 and the Public Hearing Report was communicated to Directorate of Environment through letter No.G-08759/C-6/NOC/Public Hearing-Itaimaida/Faz. Dated 7.6.10. The Committee was given to understand by the representatives of project proponents present in the meeting that:

1. The Environmental Clearance is sought for proposed 180 MW Indpendent Coal based Thermal Power Plant at Village- Itaimaida, Tehsil Utraula, Block- Sridattganj, District-Balrampur, M/s Bajaj Hindusthan Ltd..

2. The total land requirement is 51 acres out of which 16.0 acres is for plant and machinery,25.0 acres is for green area and 10 acres is for ash pond.

3. Proposed Water consumption is 13968 kld which shall be sourced from ground water.

1

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

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4. Coal requirement for the proposed project is 3200 MT/day.

5. The project proposal is covered under category "1d" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 30-06-2010) on the aforesaid project the State Level Environment Impact Assessment Authority (meeting held on 08-07-2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of all general conditions prescribed by the Committee earlier(Annex-1) and following specific condition:

1. Consent for establishment shall be obtained from U.P.Pollution Control Board and a copy shall be furnished to the SEIAA, U.P. before taking up any construction activity at the site.
2. Compliance regarding all the issues raised at the Public Hearing shall be ensured and communicated.
3. Two no. of stack of 110 metres height shall be provided with stack monitoring facility (sampling code etc.) for NOX and particulate matter. Exit velocity of flue gases shall not be less than 15 metres per second. The data collected shall be analysed and submitted regularly to the Ministry.
4. High efficiency electro-static precipitator (ESP) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm^3.
5. Adequate dust extraction and dust separation system in dusty areas such as in fuel handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
6. Water requirement of 13968 $metre^3$ /day shall be met from ground water. Necessary prior permission for drawl of requisite quantity of ground water for the project shall be obtained from the competent authority.
7. Close cycle cooling system with cooling towers shall be provided.
8. The treated effluents conforming to the prescribed standards shall be recirculated and re-used within the plant. There shall be no discharge outside the plant boundary except during monsoon for storm water. Arrangements shall be made that effluents and storm water do not get mixed.
9. A suitable sewage treatment facility shall be provided and the treated sewage shall be used for raising green belt/plantation.
10. Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology.

Bajaj Energy Limited BALRAMPUR Unit-Utraula

11. Regular monitoring of ground water in and around the project area shall be carried out; records maintained and six-monthly reports shall be submitted to the competent authorities.
12. Leq. of noise levels emanating from turbines shall be limited to 75 dBA. For people working in the high noise areas. Requisite protective equipments like ear plugs/ear muffs etc shall be provided. Workers engaged in noisy areas such as turbines, air compressors etc shall be periodically examined to maintain audio metric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.
13. Fly ash management shall be done as per fly ash notification of Govt. of India.
14. Appropriate safeguard measures to guard against fire hazards shall be undertaken.
15. A green belt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.
16. First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
17. Regular monitoring of ground level concentration of SO2, NOX and RSPM (PM10 and PM2.5) including chlorine at work zone shall be carried out in the impact zone and records maintained. In addition, the new parameters mentioned in new NAAQS should also be taken into account. If at any stage, these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Six-monthly reports shall be submitted to the Government of India also.
18. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
19. Half-yearly report on the status of implementation of the stipulated conditions and environmental safeguards shall be submitted to the MoEF, Govt of India/CPCB/SPCB and to this authority.
20. A separate plan for the treatment of DM plant waste should be prepared.
21. Plantation at the point of maximum impact should be undertaken.
22. Separate funds shall be allocated for implementation of environmental protection measures along with item wise breakup. These costs shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for any other purposes and year wise expenditure should be reported to the Govt. of India/CPCB/SPCB and to this authority.

Balaji Energy Limited
BALRAMPUR
Unit-Uttarakhand

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23. The project authorities shall inform regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
24. In case of any deviation or alteration in the project proposed from those submitted to this authority, a fresh Reference should be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests,'Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Demi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for monitoring & Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC &
Director, Environment Directorate, UP

4

Bajaj Energy Limited
BALRAMPUR
Unit-Uttaula

Annexure-4

(Air)

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140145/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 03/12/2021

To ,

Shri Dr A V Singh
M/s BAJAJ ENERGY LIMITED
Bajaj Energy Limited, Vill.- Itai maida, post- shri duttganj, tehsil-utarula,distt.-Balrampur UP,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED

Reference Application No. 13866041 Dated : 03/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:21:34 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Bajaj Energy Limited BALRAMPUR Utarula

Chief Environmental Officer, Circle-6

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:21:54 +05'30'

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U.P. Pollution Control Board

Dated : 03/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	02 Boilers 190 TPH Each	Coal (1600 TPD)	1	Particulate Matter	As per E (P) A Rules, 1986

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Balaji Energy Limited BALRAMPUR Unit-Utraula

1. This consent is valid for producing maximum 45 x 2 (90) Megawatt Thermal Power by using Coal & Water as raw material.

2. The industry shall submit the monitoring report of stack attached with both the boilers and Ambient Air Quality within one month after startup of plant by NABL approved lab.

3. The industry shall operate its production in such manner not to harm to the local residents/nearby Population and Environment too.

4. Audited Balance Sheet/ C.A. certificate shall be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

5. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

6. The unit shall submit its Environmental Statement within the stipulated time frame.

7. The industry shall submit ambient air quality and stack monitoring report from NABL accredited laboratory within a month to the Board.

8. The industry must be follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.

9. Industry shall strictly comply with conditions mentioned in CREP issued by CPCB to Thermal Power Plants.

10. The industry shall submit Ash Management Plan within 01 month.

11. The unit shall comply the G.O. no. 549/55-Paraya-I-2018-259(Paraya)-2017 dated 14.08.2018 for restriction of furnace oil and pet coke as a fuel.

12. The industry shall comply all the rules and regulations mentioned in the Environment (Protection) Act, 1986.

13. The industry will comply all the directions/guidelines/orders issued by CPCB & Hon'ble NGT to Thermal Power Plants time to time.

14. The industry will take all the preventive measures to prevent any fugitive dust emission from coal yard, ash handling area and storage site.

15. Ash generated by the industry should be stored and disposed off as per the notification issued by Ministry of Environment, Forest & Climate Change, Government of India.

16. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

Issued with the permission of competent authority .

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA
Date: 2021.12.15 12:22:09 +05'30'

Balaji Energy Limited BALRAMPUR Unit-Utraula

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 03/12/2021

Ref No. -
140147/UPPCB/Basti(UPPCBRO)/CTO/water/BA LRAMPUR/2021

To ,

Shri Dr A V Singh
M/s BAJAJ ENERGY LIMITED
Bajaj Energy Limited, Vill.- Itai maida, post- shri duttganj, tehsil-utarula,distt.-Balrampur UP,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED

Reference Application No :13866102 **Dated :03/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.15 12:16:10 +05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Bajaj Energy Limited BALRAMPUR Unit-Uparula

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA 12:17:06 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED vide

Consent Order No. 13866102/ Water Dated : 03/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	20 KLD	STP
2	Industrial	980 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	10 KLD
2	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	BOD	As per E (P) A Rules, 1986
2	COD	As per E (P) A Rules, 1986
3	Total Suspended Solids	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	980 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from Act,1986 or otherwise mandatory .



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6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Balrampur Energy Limited
Unit-I

1. This consent is valid for producing maximum 45 x 2 (90) Megawatt Thermal Power by using coal & water as raw material.

2. The industry shall utilized maximum portion of industrial/domestic treated effluent in Horticulture, Ash Quenching and Process.

3. The industry shall submit the analysis report of treated effluent from STP and ETP within one month after startup of plant by NABL approved lab.

4. The industry shall operate its production in such manner not harm to the local residents/nearby Population and Environment too.

5. The industry shall maintain proper logbook for used water, effluent generation and recycled effluent.

6. The unit shall installed web camera and final discharge point in the industry premise.

7. Effective operation & maintenance of installed effluent treatment plant should be done so that effluent meets norms/standards as prescribed.

8. The industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

9. Maintain logbook for electric meter reading to record daily electric usage by ETP and send logbook details to board on monthly basis.

10. The industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.

11. The industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.

12. Industry shall ensure regular working of Continuous Online Effluent Monitoring System for monitoring of discharged treated effluent. Industry shall also ensure regular online transfer of data (Online Effluent Monitoring System and web camera) to the CPCB and UPPCB servers.

13. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

14. The industry shall submit analysis report from NABL accredited laboratory of treated effluent within a month to the Board.

15. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

16. The industry must be follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.

17. The industry shall comply with the notification no. 3187(E) dated 07-10-2016 issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation.

18. The industry shall install separate storm water drain in premises.

19. The industry shall comply with the provision of MSW Management Rules, 2016.

20. The industry shall comply the provision of E(P)A 1986.

19. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued date of revocation of the closure order, with imposed conditions thereof.

Bajaj Energy Limited BALRAMPUR Unit-2, Tiraula

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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2021.12.15 12:17:22 +05'30'

Chief Environmental Officer, Circle-6

Bajaj Energy Limited Unit-Utraula

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14148/UPPCB/Basti(UPPCBRO)/HWM/BALRAMPUR/2021

Dated :24/06/2021

To,

M/s BAJAJ ENERGY LIMITED

Village-Itai Maida,Post-Shri Duttaganj ,BALRAMPUR,271607

Tehsil :Balrampur

District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14148 and 24/06/2021 .
2. Reference of application (No. and date) 11497765 and 23/03/2021 .
3. Mr NISHANT SRIVASTAVA of M/s BAJAJ ENERGY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Itai Maida, Shriduttgang, Utraula, Balrampur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used/spent oil (under cat. 5.1)	Mix with Bagasse/slope and burnt in boiler	04 KL/Annum
2	Wastes/residues containing oil (under cat. 5.2)	Mix with Bagasse/slope and burnt in boiler	0.3 KL/Annum
3	Sludge and filters contaminated with oil (under cat. 3.3)	Mix with Bagasse/slope and burnt in boiler	0.5 TPA
4	Chemical-containing residue from decontamination and disposal (under cat. 33.1)	Trough TSDF	01 TPA
5	Chemical sludge from waste water treatment (under cat. 34.3)	Trough TSDF	03 TPA
6	Spent catalyst (under cat. 35.2)	Trough TSDF	01 TPA

1. The authorization shall be valid for a period of 22/03/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

Bajaj Energy Limited BALRAMPUR Unit-Utraula

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

Bajaj Energy Limited BALRAMPUR Unit-Utraula

1. The Earlier authorization issued by UPPCB vide office letter dated 03.04.2019 is stand cancelled and this authorization will be effective from the date of issuance. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 22.03.2026, if not suspended or cancelled earlier.

3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

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16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.

(Authorized Signatory)

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
Date: 2021.06.28 00:29:08 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
Date: 2021.06.28 00:30:02 +05'30'

CEO/EE, I/C Circle

Baidyanath Energy Limited BALRAMPUR

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG024839

VALID FROM 06/09/2021 TO 05/09/2026

Registration No.: 202108000332

Name of the Owner	NISHANT SRIVASTAVA		
Address of the Applicant	Vill. Itai maida post-shriduttganj,tehsil utarula, distt.-Balrampur UP	Application Form Serial No.	BLMP0821RIN0018
Date of Submission	11/08/2021	Specimen Signature	
Company Name	Bajaj Energy Ltd	Company Address	Village-Itai Maida,Post-Sriduttaganj,Utraula,Balra

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	228M	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2011		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:	972000	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC valid till 28.08.2021		
Against Case			

Bajaj Energy Limited BALRAMPUR Unit-Utraula

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

Balaji Energy Limited BALRAMPUR Unit-Tarauha

- * Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :05/12/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature

Balrampur Energy Limited BALRAMPUR Unit-Utraula

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG029714

VALID FROM 06/09/2021 TO 05/09/2026

Registration No.: 202108000181

Name of the Owner	NISHANT SRIVASTAVA		
Address of the Applicant	Vill. Itai maida post-shriduttganj,tehsil utarula, distt.-Balrampur UP	Application Form Serial No.	BLMP0821RIN0017
Date of Submission	05/08/2021	Specimen Signature	
Company Name	Bajaj Energy Limited	Company Address	Village - Itaimaida ,PO - Sriduttganj , Utraula Di

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	cgwa noc valid upto 28082021		
Against Case			

Bajaj Energy Limited BALRAMPUR Unit-Utraula

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- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
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- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
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- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
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1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location/ piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

Balaji Energy Limited BALRAMPUR Unit-Utraula

- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :05/12/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature

Balaj Energy Limited BALRAMPUR Uttar Pradesh

GROUND WATER DEPARTMENT

(Namami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029570

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000370

Name of the Owner	NISHANT SRIVASTAVA		
Designation पद	UNIT HEAD	Company Name कंपनी का नाम	BAJAJ ENERGY LIMITED
Company Address कंपनी का पता	vill:Itaimaida,utraula,balrampur UP	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Vill. Itai maida post-shriduttganj,tehsil utarula, distt.- Balrampur UP	Application No.	BLMP0821N8N0011
Date of Submission	12/08/2021	Specimen Signature	

Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	228M	Municipality/Corporation	No
Ward No./Holding No.			na

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	15/04/2020		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		15/04/2020	

Bajaj Energy Limited

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Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000	**Recharge Required**	0.00

Bajaj Energy Limited
BALRAMPUR
UTTAR PRADESH

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

Bajaj Energy Limited BALRAMPUR Unit-Utraula

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**28/12/2022**

Place **Balrampur**

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Bajaj Energy Limited BALRAMPUR Unit-Utraula

Annexure-8

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bajaj ENERGY

BAJAJ ENERGY LIMITED
Unit-Utraula
Balrampur (UP)

BOREWELL LOG BOOK

Month: November 2024

DATE	Borewell #1 (Near HR Office)		Borewell #2 (Near ETP Entrance)		Borewell #3 (Near Boiler)		Total Water Consumption in Day (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
02/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
03/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
04/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
05/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
06/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
07/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
08/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
09/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
10/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
11/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
12/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
13/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
14/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
15/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
16/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
17/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
18/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
19/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
20/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
21/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
22/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
23/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
24/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
25/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
26/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
27/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
28/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
29/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition
30/11/2024	3914635	0.00	4653943	0.00	1377692	0.00	0.00	Borewell #1 to #3: All borewell ship condition

GIFT INCHARGE

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

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bajaj ENERGY

BAJAJ ENERGY LIMITED
Unit-Utraula
Balrampur (UP)
BOREWELL
LOG BOOK

Month: December 2024

DATE	Borewell #1 (Near HR Office)		Borewell #2 (Near ETP Entrance)		Borewell #2 (Near Boiler)		Total Water Consumption in Day (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1=1 Nos., 2 = 0.0 Hrs, 3=0.0 Hrs
02/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1 Not in use; 2=0.0 Hrs, 3=0.0 Hrs
03/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell #1 = 1= 0.0 Hrs, 2= 0.0 Hrs, 3= 0.0 Hrs
04/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1 = 1=0.0 Hrs, 2=0.0 Hrs, 3=0.0 Hrs
05/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1 = 1=0.0 Hrs, 2=0.0 Hrs, 3=0.0 Hrs
06/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= 1=0.0 Hrs, 2=0.0 Hrs, 3=0.0 Hrs
07/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= 1=0.0 Hrs, 2=0.0 Hrs, 3=0.0 Hrs
08/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
09/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
10/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
11/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
12/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
13/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
14/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
15/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
16/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
17/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
18/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
19/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
20/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
21/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
22/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
23/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
24/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
25/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
26/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
27/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
28/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
29/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
30/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use
31/12/2024	33447[illegible]	0.00	4058820	0.00	1378588	0.00	0.00	Borewell#1= All Borewell Not in use

SHIFT INCHARGE

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

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401

bajaj ENERGY

BAJAJ ENERGY LIMITED
Unit-Utraula
Balrampur (UP)
BOREWELL
LOG BOOK

March - January - 2023

DATE	Borewell #1 (Near HR Office)		Borewell #2 (Near ETP Entrance)		Borewell #3 (Near Boiler)		Total Water Consumption in Day (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01/01/2023	3914252	0.00	4058930	0.00	1379455	0.00	0.00	Borewell #1 = 1 - NIL, 2 = NIL, 3 = NIL
02/01/2023	3914252	0.00	4058930	0.00	1379455	0.00	0.00	Borewell #1 = 1 - NIL, 2 = NIL, 3 = NIL
03-01-2023	3915571	837	4059430	500	1378846	391	1538	Borewell #1= 1 = 5.69 hr, 2 = 3.13 hr, 3 = 2.5 hr
04-01-2023	3917131	1560	4060790	1360	1383966	5120	5914	Borewell #1= 1 = 13.9 hr, 2 = 13.25 hr, 3 = 12.5 hr
05-01-2023	3919097	1966	4061800	1010	1390037	6071	7637	Borewell #1= 1 = 14.6 hr, 2 = 13.5 hr, 3 = 12.5 hr
06-01-2023	3920685	1588	4063391	1591	1385116	4791	3545	Borewell #1= 1 = 10.6 hr, 2 = 10.5 hr, 3 = 9.5 hr
07-01-2023	3923350	1665	4064944	1553	1382124	4008	3753	Borewell #1= 1 = 11.5 hr, 2 = 11.5 hr, 3 = 10.5 hr
08-01-2023	3924483	1133	4066276	1332	1378655	5331	3996	Borewell #1= 1 = 15.08 hr, 2 = 15.0 hr, 3 = 14.5 hr
09-01-2023	3926089	1606	4067772	1496	1383225	5730	4572	Borewell #1= 1 = 15 hr, 2 = 14 hr, 3 = 13 hr
10-01-2023	3928096	2007	4068908	1076	1389050	10725	4103	Borewell #1= 1 = 15 hr, 2 = 14 hr, 3 = 13 hr
11-01-2023	3931097	2497	4070308	1460	1384831	6211	4488	Borewell #1 = 1 = 14.5 hr, 2 = 13.5 hr, 3 = 12.5 hr
12-01-2023	3933411	2314	4071872	1564	1385526	6554	4532	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
13-01-2023	3935809	2398	4073284	1412	1386164	7319	4549	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
14-01-2023	3937813	2004	4074128	1444	1386978	7311	4159	Borewell #1 = 1 = 12.5 hr, 2 = 12 hr, 3 = 11 hr
15-01-2023	3939534	1721	4075844	1716	1386373	4011	3511	Borewell #1 = 1 = 12.5 hr, 2 = 12 hr, 3 = 11 hr
16-01-2023	3941805	2271	4077175	1331	1381614	7115	4246	Borewell #1 = 1 = 14 hr, 2 = 13 hr, 3 = 12 hr
17-01-2023	3943776	1971	4078932	1547	1388568	874	4364	Borewell #1 = 1 = 14 hr, 2 = 13 hr, 3 = 12 hr
18-01-2023	3945763	1993	4080881	1559	1388916	348	3804	Borewell #1 = 1 = 14 hr, 2 = 13 hr, 3 = 12 hr
19-01-2023	3948068	2305	4081871	990	1389711	995	4278	Borewell #1 = 1 = 14 hr, 2 = 13 hr, 3 = 12 hr
20-01-2023	3949958	1890	4082913	1042	1390838	939	3775	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
21-01-2023	3951743	1785	4084423	1511	1391681	703	3954	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
22-01-2023	3953272	1529	4085843	1420	1392308	627	3856	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
23-01-2023	3955251	1979	4087177	1334	1385741	4133	3546	Borewell #1 = 1 = 13 hr, 2 = 12 hr, 3 = 11 hr
24-01-2023	3955251	0.00	4087977	0.00	1391052	311	311	Borewell #1 = 1 = 10.5 hr, 2 = 10 hr, 3 = 9.5 hr
25-01-2023	3955251	0.00	4087977	0.00	1393152	0.00	0.00	Borewell #1 = 1 = nil, 2 = nil, 3 = nil
26-01-2023	3955251	0.00	4087977	0.00	1393052	0.00	0.00	Borewell #1 = All Borewell #1 = nil

SHIFT INCHARGE

bajaj Energy Limited
BALRAMPUR
Unit-Utraula

Annexure-9

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ETP FLOW DIAGRAM



Tank capacity:-

Oil & Grease Trap= 32.4 m3

Equalization Tank= 302.1 m3

Reaction Tank= 18.15 m3

Primary Tube Settler= 114.98 m3

Clear Water Tank= 97.20 m3

Make : SAAR Technology

Capacity : 1000 KLD

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

ETP PARAMETER MONTH JANUARY-2023

Date	INLET PARAMETER						OUTLET PARAMETER						ETP Inlet			ETP outlet			ETP Running hrs Totaliser		
	pH	TSS	Turbidity	Oil & Grease	COD	BOD	pH	TSS	Turbidity	Oil & Grease	COD	BOD	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Total R/H
01-01-23	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
02-01-23	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
03-01-23	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
04-01-23	7.48	16	4.56		52		7.33	3	1.26		22		400917	401589	672.0	87474.0	87993.0	519.0	1312.90	1326.5	13.6
05-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
06-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
07-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
08-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
09-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
10-01-23	-	-	-	-	-	-	-	-	-	-	-	-	401589	401589	0.0	87993.0	87993.0	0.0	1326.50	1326.5	0.0
11-01-23	7.36	22	4.32		56	22	7.3	5	1.48		21	12	401589	402055	466.0	87993.0	88395.0	402.0	1326.50	1337.5	11.0
12-01-23	7.36	18	3.52				7.34	4	1.82				402055	402879	824.0	88395.0	88992.0	597.0	1337.50	1347.2	9.7
13-01-23	7.38	18	5.39				7.42	5	2.16				402879	403254	375.0	88992.0	89366.0	374.0	1347.20	1353.8	6.6
14-01-23	7.39	18	5.43				7.42	5	2.21				403254	403444	190.0	89366.0	89535.0	169.0	1353.80	1357.1	3.3
15-01-23	7.38	22	6.91				7.44	5	2.19				403444	403904	460.0	89535.0	90002.0	467.0	1357.10	1365.6	8.5
16-01-23	7.46	21	6.43				7.48	6	2.14				403904	404337	433.0	90002.0	90411.0	409.0	1365.60	1373.5	7.9
17-01-23	7.4	24	5.87				7.41	6	1.92				404337	404772	435.0	90411.0	90821.0	410.0	1373.50	1381.2	7.7
18-01-23	7.42	19	3.84		54		7.43	6	1.74		24		404772	405155	383.0	90821.0	91191.0	370.0	1381.20	1388.0	6.8
19-01-23	7.36	25	4.16				7.42	8	2.18				405155	405609	454.0	91191.0	91629.0	438.0	1388.00	1396.2	8.2
20-01-23	7.36	21	6.11				7.34	8	3.16				405609	406075	466.0	91629.0	92080.0	451.0	1396.20	1404.70	8.5
21-01-23	7.46	24	7.26				7.42	7	2.89				406075	406564	489.0	92080.0	92518.0	438.0	1404.70	1413.3	8.6
22-01-23	7.46	22	6.97				7.41	6	2.76				406564	407053	489.0	92518.0	92999.0	481.0	1413.30	1421.9	8.6
23-01-23	7.42	24	7.26		58		7.38	6	2.53		21		407053	407533	480.0	92999.0	93476.0	477.0	1421.90	1430.5	8.6
24-01-23	-	-	-	-	-	-	-	-	-	-	-	-	407533	407533	0.0	93476.0	93476.0	0.0	1430.50	1430.5	0.0
25-01-23	7.38	22	6.89				7.37	6	2.49				407533	407659	126.0	93476.0	93612.0	136.0	1430.50	1432.70	2.2
26-01-23	-	-	-	-	-	-	-	-	-	-	-	-	407659	407659	0.0	93612.0	93612.0	0.0	1432.70	1432.70	0.0
27-01-23																					
28-01-23																					
29-01-23																					
30-01-23																					
31-01-23																					
Average	7.40	21.07	5.66	NIL	55.00	22.00	7.39	5.73	2.20	NIL	22.00	12.00			6742			6138			120

Balaji Energy Limited BALRAMPUR Unit-Utraula

ETP PARAMETER MONTH DECEMBER-2022

Date	INLET PARAMETER						OUTLET PARAMETER						ETP Inlet			ETP outlet			ETP Running hrs Totalizer		
	pH	TSS	Turbidity	Oil & Grease	COD	BOD	pH	TSS	Turbidity	Oil & Grease	COD	BOD	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Total R/H
01-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
02-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
03-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
04-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
05-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
06-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
07-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
08-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
09-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
10-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
11-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
12-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
13-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
14-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
15-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
16-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
17-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
18-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
19-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
20-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
21-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
22-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
23-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
24-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
25-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
26-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
27-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
28-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
29-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
30-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
31-12-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.90	0.0
Average	#####	#####	#DIV/0!	NIL	#####	####	#####	#####	#DIV/0!	NIL	#####	#####	400917	400917	0	87474	87474	0	1312.9	1312.9	0

#DIV/0!

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

ETP PARAMETER MONTH NOVEMBER-2022

Date	INLET PARAMETER						OUTLET PARAMETER						ETP Inlet			ETP outlet			ETP Running hrs Totalizer		
	pH	TSS	Turbidity	Oil & Grease	COD	BOD	pH	TSS	Turbidity	Oil & Grease	COD	BOD	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Drawn M3	Initial Reading	Final Reading	Total R/H
01-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
02-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
03-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400517	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
04-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
05-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
06-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
07-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
08-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
09-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
10-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
11-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
12-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
13-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
14-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
15-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
16-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
17-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
18-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
19-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
20-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
21-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
22-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
23-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
24-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
25-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
26-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
27-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
28-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
29-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
30-11-22	-	-	-	-	-	-	-	-	-	-	-	-	400917	400917	0.0	87474.0	87474.0	0.0	1312.90	1312.9	0.0
Average													400917	400917	0	87474	87474	0	1312.9	1312.9	0

RTDMS

User ID – operationefficiency.utr@bajajenergy.com

Password – Bepl@1234

Annxure-10

BAJAJ ENERGY LIMITED - UTRAULA

ONLINE DATA MONITORING DETAIL

Description	Equiptment Name	Website/URL	Login Id	Password
Bharat Mata	UPPCB KIOK SITE	www.kiosk.uppcb.up.gov.in	UPSWP19020504	Abcd1234
Online Monitoring Enviro	ETP	http://www.enviroputtle.in/login.php	behutrblp	inst@1234
	User Name	User Name	bel_utraula_user	Bel@Utra#123
Online Monitoring Logic Ladder	Stack	https://sustainability.logicladder.com/login	operationefficiency.utr@bajajenergy.com	BEPLUTR
Ground water	Level Monitoring	http://customer.engeenv.com/index.php		
		Near Old Office	GWR00156	ad1234
		Near Weighing Bridge	GWR00147	ad1234
Online Monitoring	Borewell Reading	https://cloud.engeenv.com		
		FLM10037- FOR BORWELL-1	bkgupta.utr@bajajenergy.com	bepl@1234
		FLM10039- FOR BORWELL-2		
RTDMS	Stack data at UPPCB		operationefficiency.utr@bajajenergy.com	Bepl#utr1

Operation

Bajaj Energy Limited BALRAMPUR Unit-Utraula

406

825

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FORBES MARSHALL

Minutes of Meeting between M/S. Forbes Marshall and M/s Bajaj Energy Ltd, Utraula
Held On 17.01.2023 At: BEL, Utraula **Complaint No: FDL2215045**

Customer Details: M/s Bajaj Energy Ltd, Utraula

Supplied By: FMPL **OA NO. Ref:**
Invoice No: **PO No. - 1200004897**
Visit Date: 16.01.2023 **Departure Date: 17.01.2023**
Visit Type: ERECTION ☐PRE-COMMISSIONING ☐ COMMISSIONING ☐REPAIRS ☐AMC
OTHERS ☐WARRANTY CALL ☐**NON WARRANTY CALL** ☐**INSTRUMENT DETAILS/SERIAL NO.**
Instrument Details – GCEM40XX Analyzer (S/N: 463)

MEMBERS PRESENT:

M/s BEL, Utraula
Mr. B. K. Gupta
Mr. Kushankur Jha

M/s FMPL
Mr. Nayan Rana

M/s FMPL Engineer reported the site for GCEM40XX analyzer. Following activities were performed :

Stack - 2*45 MW – GCEM40XX-0463 (2.3 MTR Probe)

- Checked the head assembly and optics condition, found ok.
- Checked healthiness of the analyzer and carried out the alignment.
- Checked the configuration of the DDU and found Ok.
- Found that auto calibration of the analyzer is disable, same has been configured. (Interval 24 Hrs. and auto zero cal time 01 A.M Hrs.)
- It is recommended to perform auto zero calibration once in a day for healthiness of the analyzer.
- Checked the overall parameters of the analyzer and found Ok.
- Performed Zero calibration and span verification with standard gas. Found readings as per standard gas cylinder.
- Checked the mA output and verified with analyzer reading found Ok.
- The response of analyzer with respect to gases is checked and is shown below. The values observed are as under:

Parameters	Sox	Nox	CO
Standard	489 ppm	559 ppm	550 ppm
DDU	485 ppm	556 ppm	549 ppm

- The analyzer take in line and found working satisfactory also cross verified with portable analyzer and found OK.
- M/s FMPL engineer will submit the calibration certificate within a week of span.

Bajaj Energy Limited BALRAMPUR Unit-I, Pratapgarh

5

FORBES MARSHALL

Remarks:

- M/s FMPL engineer recommended to procure spares for the future requirements of the gas analyzer fruitful operation. i.e Optics Assembly with its soft parts.
- FMPL suggest to BEL whenever plant going to shutdown it is mandatory to maintain instrument air supply at least 2-3 days for avoiding optics condensation.

Signature

B.K. Gupta 17/01/2023

(B.K. Gupta)

17.01.23

Signature

17/1/23

Bajaj Energy Limited BALRAMPUR Unit-Uttraula

828

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bajaj ENERGY

BAJAJ ENERGY LIMITED

2x45 MW TPP F/COM/03/C&I/02

Unit :UTRAULA

INSTRUMENT CALIBRATION SHEET

Ambient Temp - 25 Deg C , Least Count = 0.01

Location	: ETP	Service	: ETP Outlet
Inst. Name	: PH SENSOR	Inst. ID No.	: ETP PH
Inst. Make	: HACH	Cal Date	: 21.09.2022
Inst. Sr. No.	: SC200 S/N-1506C0147552	Cal Due Date	: 20.12.2022
Inst. Range	: 0-14 pH		

Above mentioned instrument was calibrated with buffer solution of pH 4, pH 7 & pH 9.2

The following readings were observed

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1		pH	4	4	4.1	4	0.1/0
2		pH	7	7	7.1	7.1	0.1/0.1
3		pH	9.2	9.2	9.2	9.2	0/0
4							

Accepted/ Rejected OK

Remarks if any -

Master Calibration Instrument

1	Master List. Used	Standard pH solution
2	Make of master Inst.	
3	Sr. No. of Master Inst	
4	Cal Due date of Master Inst.	

Calibrated By C&I EHS DM PLANT

Bajaj Energy Limited BALRAMPUR Unit-Utraula

bajaj ENERGY

BAJAJ ENERGY LIMITED

2x45 MW TPP F/COM/03/C&I/02

Unit :UTRAULA

INSTRUMENT CALIBRATION SHEET

Ambient Temp - 25 Deg C , Least Count = 0.1

Location	: ETP	Service	: ETP Outlet
Inst. Name	: TSS	Inst. ID No.	: ETP TSS
Inst. Make	: HACH	Cal Date	: 21.09.2022
Inst. Sr. No.	: SC200 S/N-1570C0147858	Cal Due Date	: 20.12.2022
Inst. Range	: 0-1000 mg/L		

Above mentioned instrument was calibrated with buffer solution of 100mg

The following readings were observed

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1		TSS	100mg		100.8mg		0.8

Accepted/ Rejected OK

Remarks if any -

Master Calibration Instrument

1	Master List. Used	Standard TSS solution
2	Make of master Inst.	
3	Sr. No. of Master Inst	
4	Cal Due date of Master Inst.	

Calibrated By C&I

EHS

DM PLANT

Bajaj Energy Limited BILASPUR Unit-Utraula

410

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bajaj ENERGY

BAJAJ ENERGY LIMITED

2x45 MW TPP F/COM/03/C&I/02

Unit :UTRAULA

INSTRUMENT CALIBRATION SHEET

Atmospheric Temp - 27 Deg C , Least Count = 0.01

Location : Chimney			Service : Flue Gas Outlet at Chimney 30 Mtr
Inst. Name : DUST MONITORING SYSTEM			Inst. ID No. : DSL-340
Inst. Make : DYNOPTICS			Cal Date : 17.12.2022
Inst. Sr. No. : ASY-092-4013			Cal Due Date : 16.03.2023
Inst. Range : SPM (0 – 1000mg/m3)			

ZERO CALIBRATION :

Sr.No.	Input GAS Conc	Before Calibration	After Calibration	Error +/-
1	REFERENCE SIGNAL	4.0 VOLTS	4.0 VOLTS	
2	MEASURED SIGNAL	3.92 VOLTS	3.92 VOLTS	
3	ANALYZER READING	00.00 MG/M3	00.00 MG/M3	

The instrument was zero calibrated under no dust concentration , Plant off condition with all fans in stopped condition and found the analyzer readings

SPAN CALIBRATION :

The instrument was cross checked by third party with Manual Sampling System result only.

Accepted/ Rejected

Remarks if any -

Calibrated By C&I

EHS

Operation

Bajaj Energy Limited BALRAMPUR Unit-Utraula

bajaj ENERGY

BAJAJ ENERGY LIMITED

2x45 MW TPP F/COM/03/C&I/02

Unit :UTRAULA

INSTRUMENT CALIBRATION SHEET

Atmospheric Temp - 27 Deg C , Least Count = 1

Location : Chimney			Service : Flue Gas Outlet at Chimney 30 Mtr
Inst. Name : FLUE GAS ANALYZER			Inst. ID No. : GCEM-40XX SERIES
Inst. Make : Forbes Marshall , Codel , GCEM40 SERIES			Cal Date : 30.10.2022
Inst. Sr. No. : GCEM-0463			Cal Due Date : 29.01.2023
Inst. Range : SOX: 0-2000 PPM,NOX: 0-1000PPM,CO: 0-1000PPM			

Sr.No.	Input GAS Conc	Before Calibration	After Calibration	Error +/-
1	CONCENTRATION OF SO2 : 465 PPM	469	468	3
2	CONCENTRATION OF NO : 518 PPM	522	520	2
3	CONCENTRATION OF CO : 508 PPM	513	508	0
	& BALANCE N2 WITH A PRESSURE 130Kg/Cm2			

Accepted/ Rejected

Remarks if any - Calibration is done with satndard concentration gas cylinder.

Calibrated By C&I

EHS

Operation

Bajaj Energy Limited BALRAMPUR Unit-Utraula

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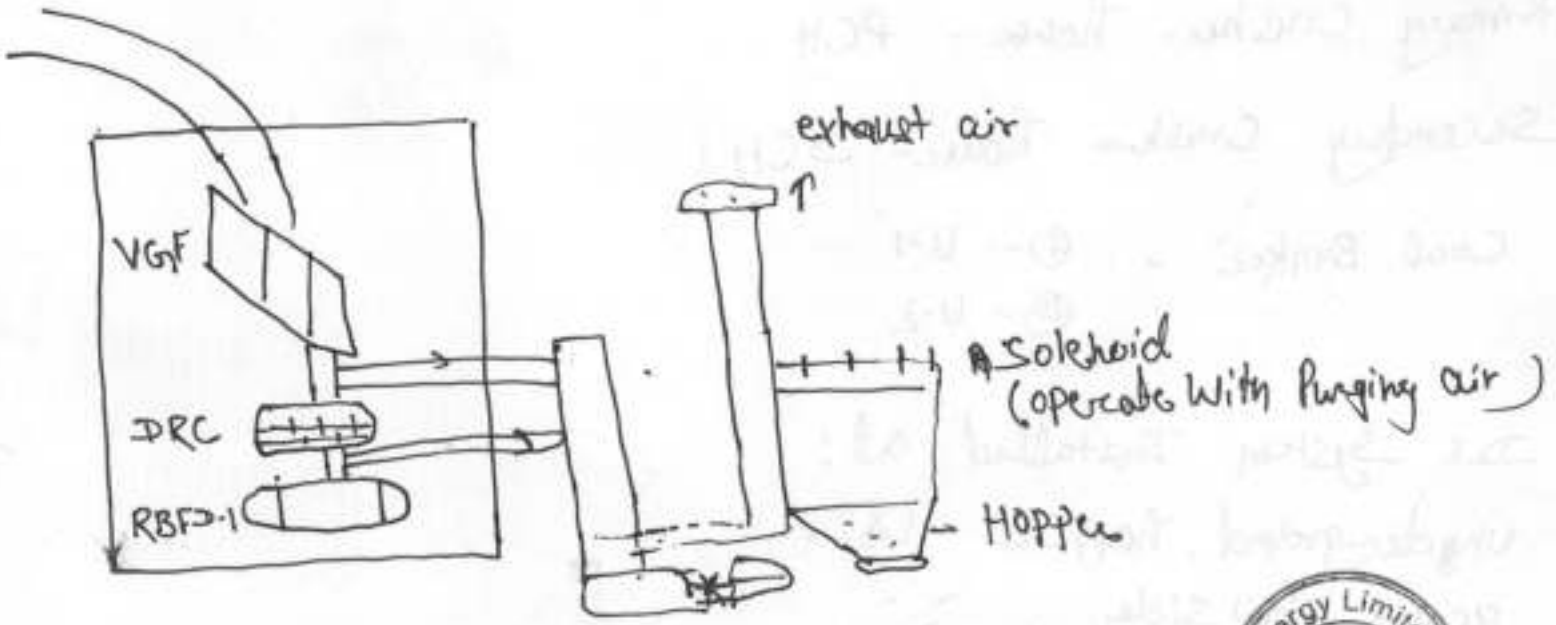
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Annexure-12

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BCN-1 Discharge



PCH ⇒ Primary Crushers house
VGF- Vibro grizzle feeder
DRC- Double roll Crusher
BCN-1 - Bell Conveyor number-1

Flow diagram of Dust Extraction System
(M/S Bajaj Energy Limited, Utraula)

Bajaj Energy Limited
BALRAMPUR
Utraula

DE System Installed at:

① - Primary Crusher house - PCH

② - Secondary Crusher house - SCH

③ - Coal Bunker - ① - U-1
② - U-2

DS System Installed at:

① - Ungderground hopper - 1 & 2

② - BCN-1 tail side

③ - BCN-2 & 6 tail side

④ - BCN-5 discharge at BCN-2

⑤ - BCN-7 tail side

⑤ - Underground hopper - 3

⑥ - BCN-4 tail side.

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

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833

Annexure – 12

(62)

bajaj ENERGY

Ref. No: BEL/UTR/NGT/02-2023

February 06, 2023

LETTER OF UNDERTAKING

To,
The Regional Director- Central Region
Central Pollution Control Board,
Vibhuti Khand, Gomti Nagar, Lucknow- 226020

Sir,

With reference to the Hon'ble NGT matter of Original application no. 691/2022 Rama Shankar Awasthi Vs. State of UP & Others, we undertake as follows:

1. In order to further strengthen the safety during the stack environmental monitoring, process for the installation of spiral ladder at our boiler stack has already been started,
2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as Annexure-1,
3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23.

Thanking you,

Yours faithfully,

For Bajaj Energy Ltd.
Unit: Utraula, Balrampur (UP)

(Authorized Signatory)

Encl.: As above

Copy to: Regional Officer – UP Pollution Control Board

Bajaj Energy Limited
ISO 9001, ISO 14001 & OHSAS 18001 Certified
Unit: Itai Maida,Utraula, Balrampur, Sri Dattganj-271 607, Uttar Pradesh
Registered Office: Khambarkhera, Shardanagar Road, Lakhimpur Kheri - 261 506, Uttar Pradesh
Tel.: +91-5872-220006 Fax: +91-5872-220034
CIN: U40102UP2008PLC046744 | Web: www.bajajenergy.com

bajaj GROUP THINK TOMORROW

835

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Estimate

R V INDUSTRIES
4/38 DHAMNI VILLAGE, OPP KAUTILYA LEADERSHIP SERVICES, TALUKA - KHALAPUR DIST: RAIGAD -410203. CONSTRUCTION SCAFFOLDING & EQUIPMENTS SALESH & SERVICE FABRICTORS & ALUMINUM FACHADE WORKS
Phone no: 8655577277 - 9892227121 Email: rvindustries2219@gmail.com
GSTIN: 27BBNPD1916R1Z6, State: 27-Maharashtra

Estimate For:
UNIT HEAD 90MW BAJAJ ENERGY LTD POWER PLANT
UTRAULA BALRAMPUR UP

Place of Supply: 09-Uttar Pradesh
Estimate No.: Q/22/22-00026
Date: 25-01-2023
Time: 06:35 PM

#	Item name	HSN/ SAC	Count	Size	Quantity	Unit	Price/ Unit	GST	Amount
1	SPIRAL STAIRCASE (MATERIAL DESCRIPTION ◆INNER VERTICAL PIPE 150 DIE 6 MM THICKNESS ◆OUTER PIPE 225 MM STEPS JOINT 170 MM DIE 5 MM THICKNESS ◆STEP MATERIAL USE 5 MM CHAKKAR PLATE &40X40X5 MM ANGLE & 40X6 MM FLATE ◆RELLING VARTICAL 20X20 MM SQUARE BAR 1 MTRS HIGHT & ROAUND TOP 50X6 MM FLATE ◆PAINT ONE COUT PRIMER & 2 COUT PU PAINTS)	7308	1	30 MTR HEIGHT	30	MTR	₹ 27,500.0	₹ 1,48,500.0 (18.0%)	₹ 9,73,500.0
2	REMOVED & INSTALLATION		1	2.0 MTR DIE 30 MTRS HEIGHT	30	MTR	₹ 6,000.0	₹ 32,400.0 (18.0%)	₹ 2,12,400.0
	Total		2		60			₹ 1,80,900.0	₹ 11,85,900.0

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 10,05,000.0	18.0%	₹ 1,80,900.0

Amounts:	
Sub Total	₹ 11,85,900.0
Total	**₹ 11,85,900.0**

Estimate order Amount In Words
Eleven Lakh Eighty Five Thousand Nine Hundred Rupees only

Description:
1. 70% Advanced before starting the work.
2. 30% After completing 30% of the work.
3. Any type of legal work will be in client scop

Terms and conditions:
Thanks for doing business with us!

Bank details:
Bank Name: Kotak Mahindra Bank Limited, Mumbai Kurla West Bra
Bank Account No.: 9013301487
Bank IFSC code: KKBK0001381
Account Holder's Name: R V INDUSTRIES

For, R V INDUSTRIES

Authorized Signatory

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FORMAT - III

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

Monthly Abstract of Ash Generation and Utilization

(For the Period from 1st April, 2022 to 30th September, 2022)

NAME OF POWER UTILITY/Company : Utraula TPS

NAME OF THERMAL POWER PLANT : Bajaj Energy Limited

INSTALLED CAPACITY (Total): 2x45 MW

Period of Report : 1st April, 2022 to 30th September, 2022

Sl.NO.	ASH GENERATION AND UTILIZATION (in LMT)						MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT)									
	Month	Coal consumed	Ash Content of Coal	Ash generation	Ash Utilized	% Ash Utilization	In making a fFly Ash based Bricks/ Blocks/ tiles etc.	In Manufacture of Portland Pozzolana Cement	In construction of Highways & Roads Including Flyovers	Part replacement of cement in concrete	In Hydro sector in RCC Dam Construction	In Ash Dyke Raising	In Reclamation of Low Lying area	In Mine Filling	In Agriculture/ Waste Land Development	Others
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	April-22	0.24306	33.56	0.08156	0.07990	98.0	0.00394	0.05822					0.01774			
2	May-22	0.24215	39.21	0.09494	0.09390	98.9	0.00931	0.06762					0.01697			
3	June-22	0.23767	35.71	0.08488	0.08497	100.1	0.01097	0.07400					0.00000			
4	July-22	0.36525	41.71	0.15235	0.14884	97.7	0.02517	0.10827					0.01541			
5	August-22	0.40512	37.87	0.15341	0.15222	99.2	0.02128	0.08020					0.05073			
6	September-22	0.16345	45.43	0.07426	0.07438	100.2	0.01045	0.02847					0.03545			
	TOTAL	**1.65670**	**38.72**	**0.64140**	**0.63421**	**98.88**	**0.08112**	**0.41678**	**0**	**0**	**0**	**0**	**0.13630**	**0**	**0**	**0**

Note (i) Ash means all type of ash including Fly Ash,Bottom Ash and Hopper
(ii) Quantity of ash may be provided in Lakh Mitric Tonnes (LMT) upto five
(iii) Ash utilisation Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of Column (8) to Column

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
LMT	Lakh Mitric Tonnes
Kcl	Kilocalories

Bajaj Energy Limited
BALRAMPUR
Unit-Utraula

Joint Inspection Report of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited

in the matter of

Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

in

OA no. 691/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 September 2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.
2. Having regard to above, we consider it necessary to require a factual report in the matter from Joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.
*List for further consideration on **02.01.2023**...."*

Copy of the reference NGT order is annexed as **annexure-1**

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Limited(Sugar) at Utraula Balrampur, U.P., have been carried out during Jan 27, 2023 by following team members-

1. Shri Ashutosh Chauhan, Regional Officer, UPPCB, Regional Office Basti.
2. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

A: General Information		
1	Name and address of the unit	M/s Bajaj Hinduthan Limited, Village Itai, Utraula, Balrampur U.P.
2	Name of the Proprietor/ Contact person – Designation Contact No.	Sh. Himanshu Kumar Manglam Sr. GM &Unit Head 09719102454
3	Year of Comm.	2006
4	Sector	Private
B: Water Pollution and its Control:		
1	Water Supply Source Water Consumption (KLD) - Industrial - Domestic	Tube well -03 nos. (Avg. for 2022-23) 1119 m^3/day (Avg.) 1062 m^3/day 57 m^3/day
2	Waste Water Generation (KLD) - Industrial - Domestic	Avg. for 2022- 23 553 m^3/day 48 m^3/day
3	Wastewater treated (KLD) - Industrial - Domestic	Avg. for 2022-23 553 m^3/day 48 m^3/day
4	Details of ETP - ETP Description	Activated Sludge process with diffused aeration system up to tertiary treatment. Oil skimmers installed for O & G removal. Separate (Sulphur Removal System) SRS of 1000 KLD capacity has been installed. ETP comprises of Bar Screen, Mechanical Oil and Grease Trap, Mixing Tank, Equalization Tank, Primary Clarifier, Anaerobic Tank, Aeration Tank, Secondary Clarifier, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds. Flow chart annexed as **annexure-2**
5	Mode of disposal of treated effluent	Treated effluent from ETP is collected in lagoon then used by farmers on agriculture land.
6	Flow measuring device installed at outlet of ETP	Electromagnetic flow meter
7	Status of Consent under the Water Act-1974	Valid up to 31.12.2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	Treated through ETP
2	Command area for irrigation (Available land area)	267 Hectare
3	System of transportation of treated effluent upto field.	Pumps through HDPE Pipeline
4	Formal agreements with farmers for using treated effluent	Yes (as reported)

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5	Storage facility available for treated effluent during low demand period	01 nos. lagoon having capacity 12,500 m^3
6	Quality of effluent being used for ferti-irrigation	ETP treated effluent
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boiler- 03 nos. (3 x 90 TPH)
2	➢ Type of Fuel used ➢ Stack details with APCS	Bagasse Chimney height- 60 m APCS- Wet Scrubber
3	Status of Consent under the Air Act-1981	Valid up to 31.12.2023
D: Waste Management		
1	Type & Quantity of Waste Generated	ETP sludge –120-150 Kg/Day Press mud – 215.9 Ton/day Boiler ash – 39.7 Ton/day Used oil- 0.0082 KL/day
2	Facility of Storage/ Disposal	ETP sludge-Used as manure by farmers Press mud- Sold to vender Boiler ash-Dispose off in low lying area Used oil- Mixed with bagasse and burnt in boiler
3	Disposal of waste	As mentioned above
4	Status of Grant of authorization	Valid up to 31.12.2025

Observations:

1. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
2. The unit has installed in 2006 and as per EIA notification 1994 the unit was excluded from procedure to obtain NOC from SEIAA. Hence the unit was exempted for the NOC from SEIAA. Notification in this regard attached as **Annexure-2** for reference.
3. The unit has obtained the NOC from UPPCB in 2005 and 2006 for 33-Megawatt electricity generation through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure-3, 4 & 5** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is **valid up to 17/10/2026**. Attached as **Annexure-6** for reference.

5. The unit has 03 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 60 m height. Boiler is equipped with Wet Scrubber as APCD.
6. During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB. Unit has submitted an undertaking for the installation of the circular ladder on the existing stack as per CPCB guideline by **Annexure-7**
7. The unit has infrastructure of co-generation of power of 33 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY 2022-23. As informed by the unit representative, the unit has started its cane crushing on since 04.12.2022 for the current crushing season (2022-23).
8. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-8** for reference.
9. The unit has installed 02 rain water harvesting pit within premises and adopted 0.6280-hectare pond area of the nearby village with agreement from Gram Pradhan. Copy attached as **Annexure-9** for reference.
10. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, all sensors attached with OCEMS was found functional. Login credentials of the OCEMES attached as **Annexure-10** for reference.
11. The unit has informed that the unit has got monitored particulate matter in stack emission, wastewater and noise monitoring by the third party quarterly. Copy of the report annexed as **Annexure 11 for reference.**
12. Calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-11 (a)** for reference.
13. The unit has constructed a lagoon with capacity 12,500 m^3 for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.
14. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-12** for reference.
15. The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to ETP for further treatment.

16. During inspection, it was observed that wastewater generated from sugar and captive power plant from various activities i.e. washing, cleaning and process are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)***
ETP Outlet	7.09	26.1	20.6	110	BDL
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*

*BDL- < 5 mg/l

17. It is evident from the results that outlet of combined ETP for sugar and energy unit are meeting with the stipulated norms with respect of consented parameter.
18. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant, on road for suppression of dust and for irrigating the green belt developed by the plant.
19. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater.
20. The unit has consent for the disposal of fly ash in low lying area.

Conclusion and Recommendations:

Based on the observation the following recommendation are made by the Joint Committee.

1) The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.
2) The unit shall maintain the preventive measure to control of the fugitive emission in bagasse handling area.
3) The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

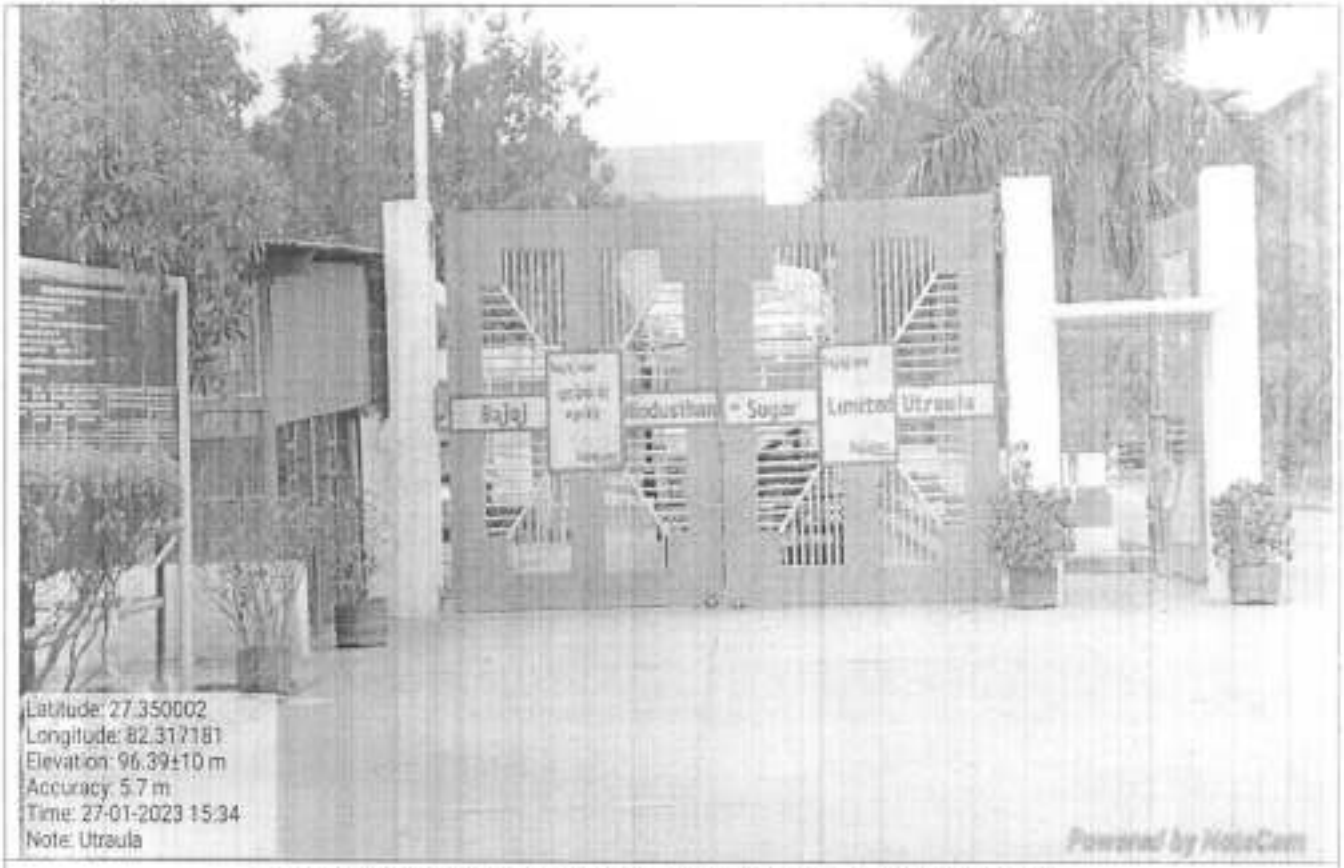
Shri Ashutosh Chauhan,
Regional Officer, UPPCB,
RO Basti

9/2/23

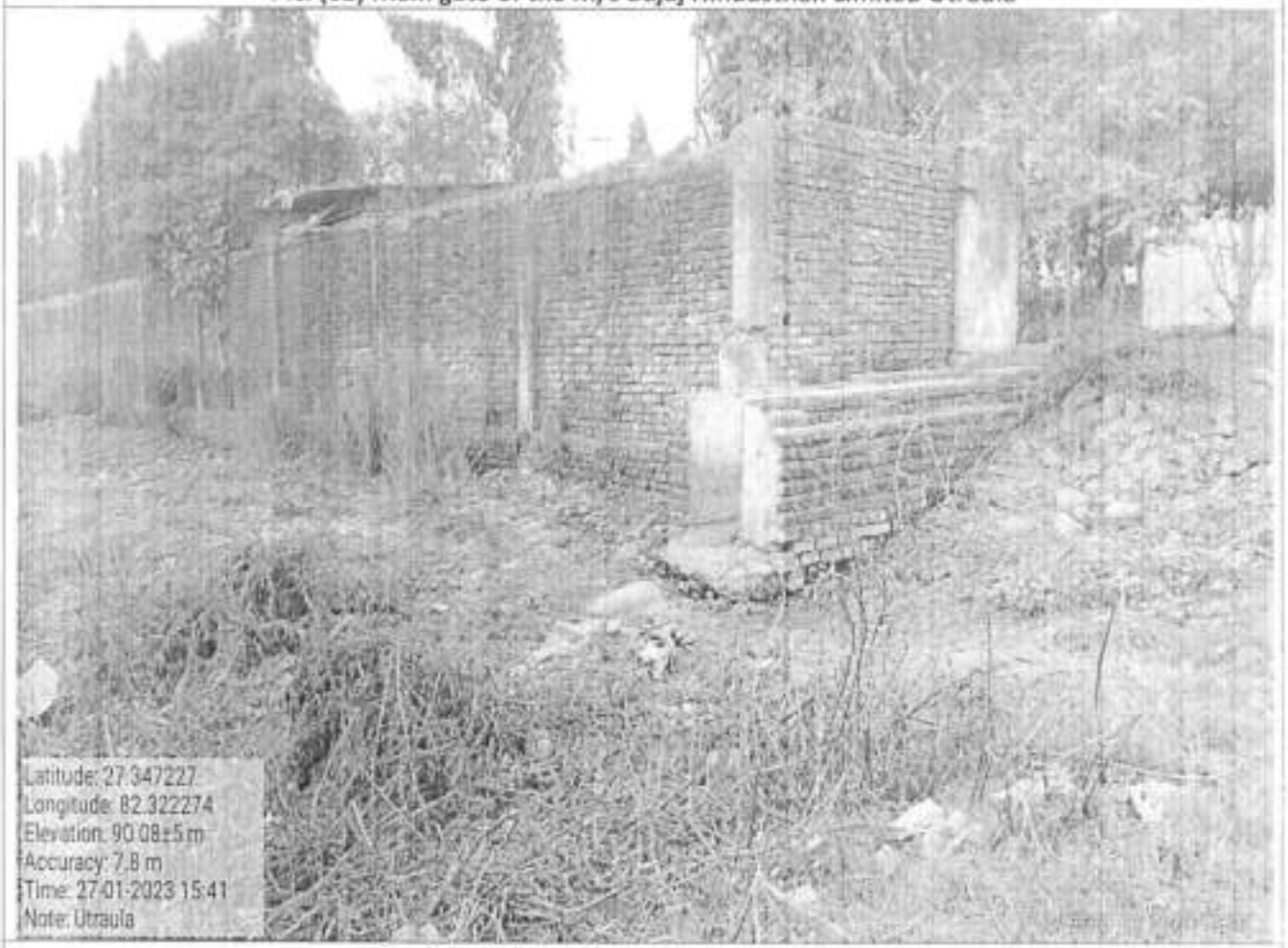
Dr. Devendra Kumar Soni
Regional Director
CPCB RD Lucknow

Photo gallery of M/s Bajaj Hindusthan Limited Village Itaimaida, Utraula, Balrampur in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

M/s Bajaj Hindusthan Limited



Pic. (01) Main gate of the M/s Bajaj Hindusthan Limited Utraula



Pic. (02) During visit, No bypass was observed

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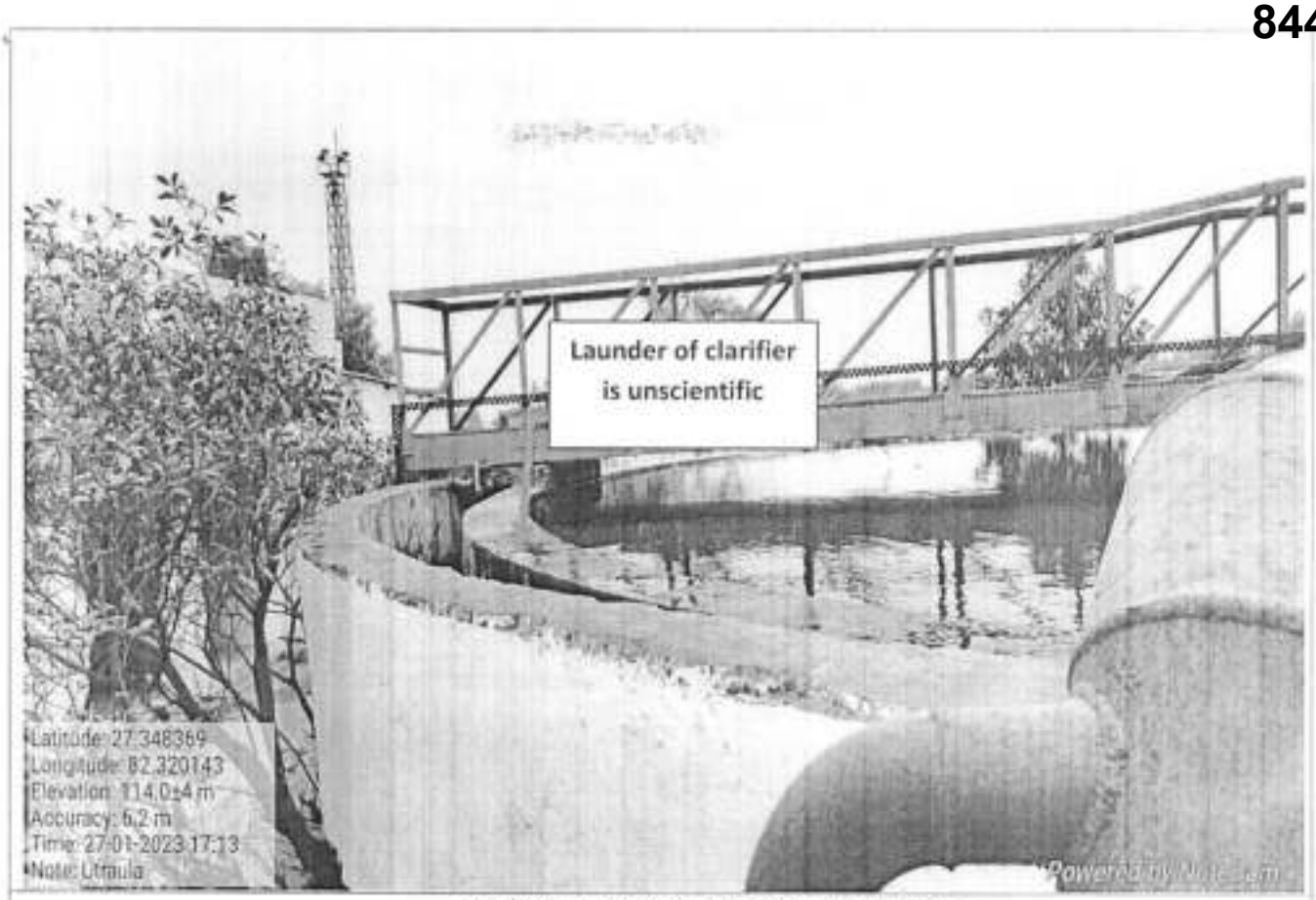


Pic. (03) ETP Intel

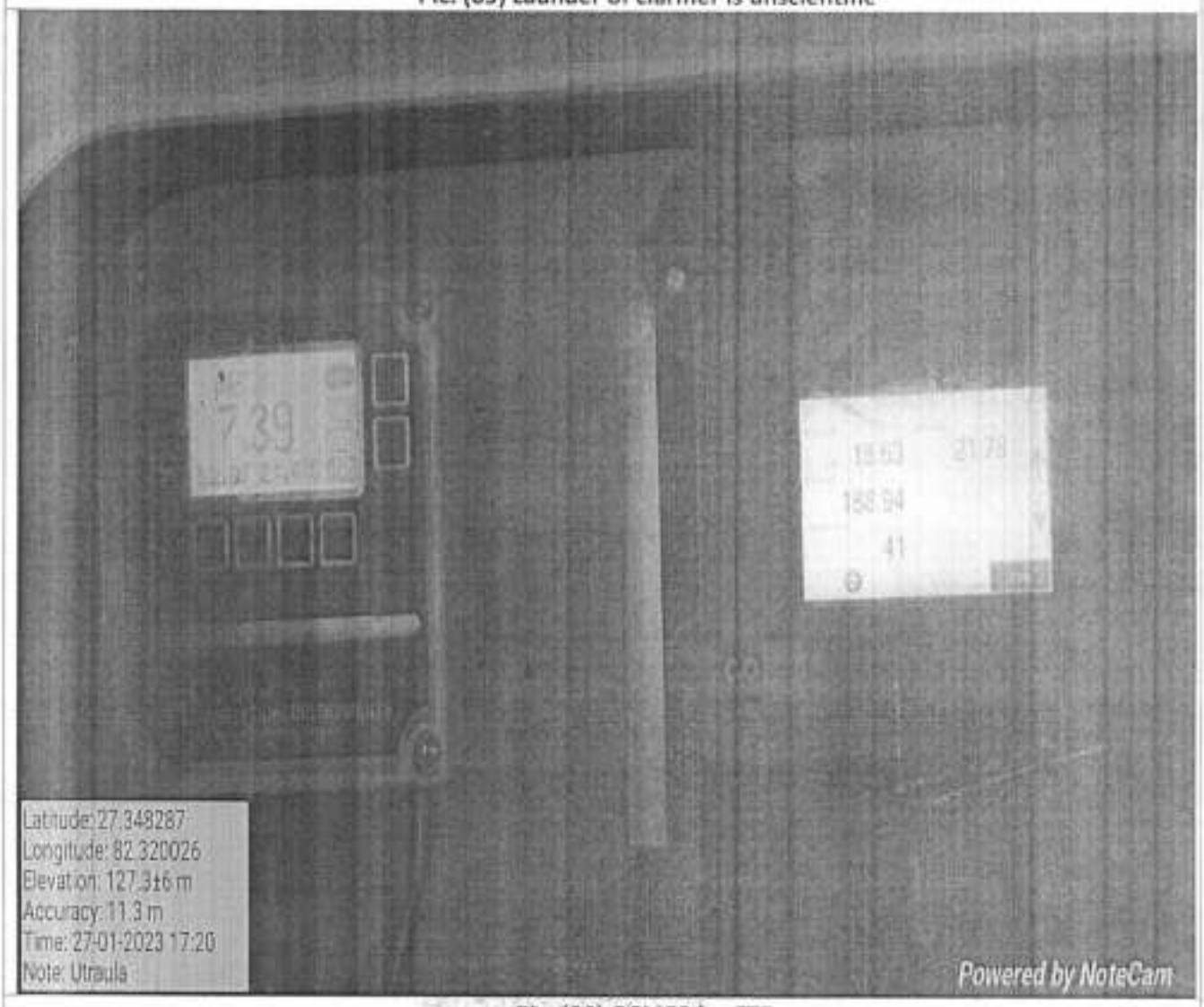


Pic. (04) Cooling Tower

7



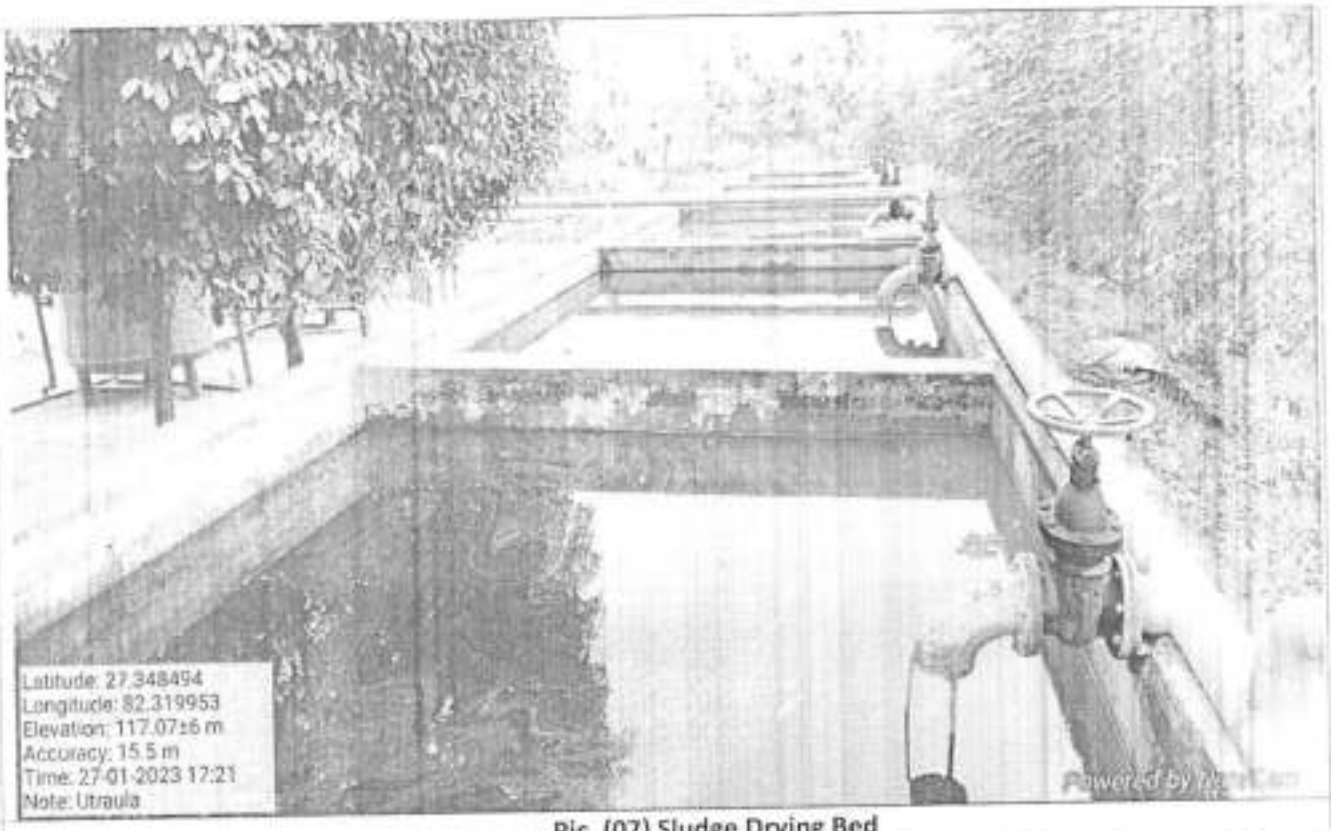
Pic. (05) Launder of clarifier is unscientific



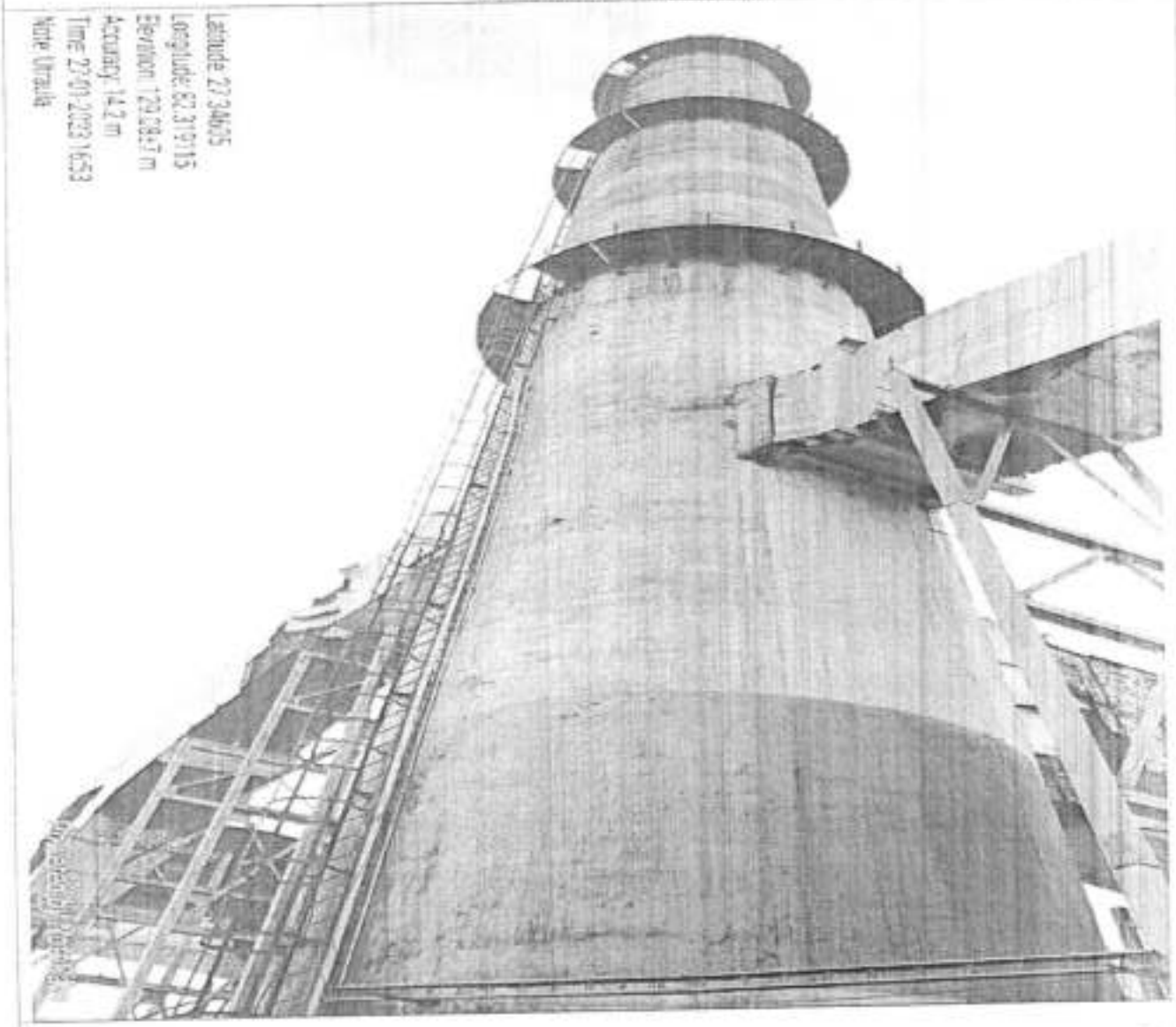
Pic. (06) OCMES for ETP

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Pic. (07) Sludge Drying Bed



Pic. (08) Boiler Stack equipped with monkey ladder

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Pic. (09) Contaminated drums and chemicals storage shed



Pic. (10) STP for Township

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Annexure-1

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

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State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

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Annexure-2

MINISTRY OF ENVIRONMENT AND FORESTS

ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated 27/01/1994

(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002)

1) **S.O. 60 (E)-** Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993;

   And whereas all objections received have been duly considered;

   Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

2) Requirements and procedure for seeking environmental clearance of projects:

   I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter

alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

a. mining;
b. pit-head thermal power stations;
c. hydro-power, major irrigation projects and/or their combination including flood control;
d. ports and harbours (excluding minor ports);
e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

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III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.

(b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3) Nothing contained in this Notification shall apply to:

a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1st February, 1989, S.O. 114 (E)

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dated 20th February, 1991; S.O. No. 416 (E) dated 20th June, 1991 and S.O. No.319 (E) dated 7th May, 1992.

b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
d. defence related road construction projects in border areas.
e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5th December 1989.
f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.

4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- False information
- False data
- Engineered reports
- Concealing of factual data
- False recommendations or decisions

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SCHEDULE-I

(See paras 1 and 2)

LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).
    (b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.

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16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol

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SCHEDULE-II

[See Sub-para I (a) of para 2]

Procedure for seeking environment clearance of projects.

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned n Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.

(2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plant prepared n accordance with the guidelines issued by the State Department of Environment from time to time.

(3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.

5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.

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3. (1) The applicant shall obtained No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) the environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions of recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

(FORM A)

APPLICATION FORM

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:

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District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:
Agriculture Land:
Forest land and Density of vegetation.
Other (specify):
(b) (i) Land use in the Catchment within 10 kms radius of the proposed site:
(ii) Topography of the area indicating gradient, aspects and altitude:
(iii) Erodibility classification of the proposed land:
(c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:
(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
(e) Rehabilitation plan for quarries/borrow areas:
(f) Green belt plan:
(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site:
(b) Max/Min/Mean annual temperature:
(c) Frequency of inversion:
(d) Frequency of cyclones/tornadoes/cloud burst:
(e) Ambient air quality data:
(f) Nature & concentration of emission of SPM, Gas (CO, CO_2, NOx, CHn etc.) from the project:

5. Water balance:

(a) Water balance at site:
(b) Lean season water availability;
Water Requirement:
(c) Source to be tapped with competing users (River, Lake, Ground, Public supply):
(d) Water quality:
(e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

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(f) (i) Quantum of waste water to be released with treatment details:

(ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:

(iii) Quantum of waste water to be released on land and type of land:

(g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:

(ii) Command Area Development Plan:

6. Solid wastes:

(a) Nature and quantity of solid wastes generated

(b) Solid waste disposal method:

7. Noise and Vibrations:

a. Sources of Noise and Vibrations:
b. Ambient noise level:
c. Noise and Vibration control measures proposed:
d. Subsidence problem, if any, with control measures:

8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:

9. Peak labour force to be deployed giving details of:
   - Endemic health problems in the area due to waste water/air/soil borne diseases:
   - Health care system existing and proposed:

10. (a) Number of villages and population to be displaced:
    (b) Rehabilitation Master Plan:

11. Risk Assessment Report and Disaster Management Plan:

12. (a) Environmental Impact Assessment
    (b) Environment Management Plan:
    (c) Detailed Feasibility Report:
    (d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

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project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
With name and full address

Given under the seal of
Organisation
on behalf of Whom the applicant is signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE-III

[See Sub. Para(2), Para 3 of Schedule- II]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The Committees will consist of experts in the following disciplines:

i. Eco-system Management
ii. Air/Water Pollution Control
iii. Water Resource Management
iv. Flora/Fauna conservation and management
v. Land Use Planning
vi. Social Sciences/Rehabilitation
vii. Project Appraisal
viii. Ecology

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ix. Environmental Health
x. Subject Area Specialists
xi. Representatives of NGOs/persons concerned with environmental issues.

2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
3. The representative of Impact Assessment Agency will act as a Member-Secretary.
4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
5. The Membership of a Committee shall not exceed 15.

SCHEDULE IV

(See para 3, subparagraph (2) of Schedule- II)

PROCEDURE FOR PUBLIC HEARING

(1) **Process of Public Hearing**: - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.

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iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) **Notice of Publics Hearing**: -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

(ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

Explanation: - For the purpose of the paragraph person means: -

a. any person who is likely to be affected by the grant of environmental clearance;
b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) **Composition of public hearing panel: -** The composition of Public Hearing Panel may consist of the following, namely: -

(i) Representative of State Pollution Control Board;
(ii) District Collector or his nominee;
(iii) Representative of State Government dealing with the subject;
(iv) Representative of Department of the State Government dealing with Environment;
(v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
(vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) **Access to the Executive Summary and Environmental Impact Assessment report:-** The concerned persons shall be provided access to the

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Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

(i) District Collector Office;
(ii) District Industry Centre;
(iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
(iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
(v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.

Annexure-3
Annexure III

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139063/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No. 13737985 Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:23:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:24:04 +05'30'

Bajaj Hindusthan Sugar Limited Unit-Utraula Balrampur

U.P. Pollution Control Board

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	03 Boilers having Capacity 90 TPH each	Baggasse (115 TPH)	1	Particulate Matter	As per E(P)A Rules, 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14 . The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15 . The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Hindusthan Sugar Limited

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.

4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:24:34 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Bajaj Hindusthan Sugar Limited

Annexure IV
Annexure-4

30

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139945/UPPCB/Basti(UPPCBRO)/CTO/water/BA LRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Villege itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No :13838013 **Dated :14/02/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:26:29 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.02.14 11:26:53 +05'30'

Bajaj Hindusthan Sugar Limited

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA vide

Consent Order No. 13838013/ Water Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation o .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	2400 KLD	ETP
2	Domestic	50 KLD	STP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	2400 KLD

Hindusthan Sugar Limited Unit-Bahraich

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4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Hindusthan Sugar Limited Unit-Uttraula-Balrampur

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.

5. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

6. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

7. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

8. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

9. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.

11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2022.02.14 11:27:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

Annexure V

Annexure-5

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13253/UPPCB/Basti(LAB)/HWM/BALRAMPUR/2020

Dated :04/12/2020

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Bajaj Hindusthan Sugar Ltd vill-Itai Maida ,Post-Sridutta ganj,BALRAMPUR,271607

Tehsil : Balrampur

District :BALRAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13253 and 04/12/2020 .
2. Reference of application (No. and date) 9882483 and 03/11/2020 .
3. Mr AVDESH KUMAR GUPTA of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 of Schedule-1	Mixed with bagasse and burnt in boiler	4.5 KL/Annum

1. The authorization shall be valid for a period of 31/12/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

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6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2025, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental



requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.



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Ashok
Kumar Tiwari
(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Basti for information and necessary action .

Ashok
Kumar Tiwari
CEO/EE, I/C Circle

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045903

VALID FROM 18/10/2021 TO 17/10/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000315

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	**Application Form Serial No.**	BLMP0721NIN0009
Date of Submission	12/07/2021	**Specimen Signature**	

Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			

Bajaj Hindusthan Sugar Limited

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	3.00
Maximum Allowable Annual Extraction of Ground Water:			81000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- -
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

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m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/11/2021
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022896

VALID FROM 18/10/2021 TO 17/10/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000325

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	**Application Form Serial No.**	BLMP0721NIN0008
Date of Submission	12/07/2021	**Specimen Signature**	

Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			108000

This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

Shri Gulshan Sugar Limited Khatauli

recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**17/11/2021**
Place:**Balrampur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040290

VALID FROM 18/10/2021 TO 17/10/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000327

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	**Application Form Serial No.**	BLMP0721NIN0007
Date of Submission	12/07/2021	**Specimen Signature**	

Location Particulars

District	Balrampur	**Block**	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Bajaj Hindusthan Sugar Limited Unit Utraula-Balrampur 1/4

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/06/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:			135000

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Date :17/11/2021
Place:Balrampur

This certificate is electronically generated and does not require digital signature

Hindusthan Sugar Limited Balrampur Unit-Utraula

Annexure VII Annexure-7

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bajaj ENERGY

Ref. No: BEL/UTR/NGT/02-2023

February 06, 2023

LETTER OF UNDERTAKING

To,
The Regional Director- Central Region
Central Pollution Control Board,
Vibhuti Khand, Gomti Nagar, Lucknow- 226020

Sir,

With reference to the Hon'ble NGT matter of Original application no. 691/2022 Rama Shankar Awasthi Vs. State of UP & Others, we undertake as follows:

1. In order to further strengthen the safety during the stack environmental monitoring, process for the installation of spiral ladder at our boiler stack has already been started,
2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as Annexure-1,
3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23.

Thanking you,

Yours faithfully,

For Bajaj Energy Ltd.
Unit: Utraula, Balrampur (UP)

(Authorized Signatory)

Encl.: As above

Copy to: Regional Officer – UP Pollution Control Board

Bajaj Energy Limited
(ISO 9001, ISO 14001 & OHSAS 18001 Certified)
Unit: Itai Maida,Utraula, Balrampur, Sri Dutiganj-271 607, Uttar Pradesh
Registered Office: Khambarkhera, Shardanagar Road, Lakhimpur Kheri - 261 506, Uttar Pradesh
Tel: +91-5872-220006 Fax: +91-5872-220034
CIN: U40102UP2008PLC046764 | Web: www.bajajenergy.com

bajaj GROUP THINK TOMORROW

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Estimate

R V INDUSTRIES

A/38 DHAMNI VILLAGE, OPP KAUTILYA LEADERSHIP SERVICES, TALUKA - KHALAPUR DIST: RAIGAD -410203. CONSTRUCTION SCAFFOLDING & EQUIPMENTS SALESH & SERVICE FABRICTORS & ALUMINUM FACHADE WORKS

Phone no: 8655577277 - 9892227121 Email: rvindustries2219@gmail.com

GSTIN: 27BBNPD1916R1Z6, State: 27-Maharashtra

Estimate For:

UNIT HEAD 90MW BAJAJ ENERGY LTD POWER PLANT

UTRAULA BALEAMPUR UP

Place of Supply: 09-Uttar Pradesh

Estimate No.: Q/22/22-00026

Date: 25-01-2023

Time: 06:35 PM

#	Item name	HSN/ SAC	Count	Size	Quantity	Unit	Price/ Unit	GST	Amount
1	SPIRAL STAIRCASE (MATERIAL DESCRIPTION ◆INNER VERTICAL PIPE 150 DIE 6 MM THICKNESS ◆OUTER PIPE 225 MM STEPS JOINT 170 MM DIE 5 MM THICKNESS ◆STEP MATERIAL USE 5 MM CHAKKAR PLATE &40X40X5 MM ANGLE & 40X6 MM FLATE ◆RELLING VARTICAL 20X20 MM SQUARE BAR 1 MTRS HIGHT & ROAUND TOP 50X6 MM FLATE ◆PAINT ONE COUT PRIMER & 2 COUT PU PAINTS)	7308	1	30 MTR HEIGHT	30	MTR	₹ 27,500.0	₹ 1,48,500.0 (18.0%)	₹ 9,73,500.0
2	REMOVED & INSTALLATION		1	2.0 MTR DIE 30 MTRS HEIGHT	30	MTR	₹ 6,000.0	₹ 32,400.0 (18.0%)	₹ 2,12,400.0
	Total		2		60			₹ 1,80,900.0	₹ 11,85,900.0

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 10,05,000.0	18.0%	₹ 1,80,900.0

Amounts:	
Sub Total	₹ 11,85,900.0
Total	₹ 11,85,900.0

Estimate order Amount In Words

Eleven Lakh Eighty Five Thousand Nine Hundred Rupees only

Description:

1. 70% Advanced before starting the work.
2. 30% After completing 30% of the work.
3. Any type of legal work will be in client scop

Terms and conditions:

Thanks for doing business with us!

Bank details:

Bank Name: Kotak Mahindra Bank Limited, Mumbai Kurla West Bra

Bank Account No : 9013301487

Bank IFSC code: KKBK0001381

Account Holder's Name: R V INDUSTRIES

For, R V INDUSTRIES

Authorized Signatory

Borewell Logbook

Annexure-VI

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Bajaj Hindusthan Ltd., Utraula (Balrampur)

DAILY WATER CONSUMPTION LOG BOOK

Month December 2022

Sl. No.	Tubewell No. 1 (Near UGR)				Tubewell No. 2 (Near Lime & Sulphur Godown)			Tubewell No. 3			Total Water Consumed in KL/day	Remarks if any
	Date	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day		
1.	1/12/22	684352	684352	0	157254	157254	0	416208	416697	489	489	
2.	2/12/22	684352	684352	0	157254	157400	146	416697	417161	464	610	
3.	3/12/22	684352	684352	0	157400	157400	0	417161	417520	359	359	
4.	4/12/22	684352	684670	318	157400	157400	0	417520	417698	178	496	
5.	5/12/22	684670	685001	331	157400	157400	0	417698	417698	0	331	
6.	6/12/22	685001	685001	0	157400	157400	0	417698	417798	100	100	
7.	7/12/22	685001	685410	409	157400	157400	0	417798	417961	163	572	
8.	8/12/22	685410	685914	504	157400	157400	0	417861	418326	365	869	
9.	9/12/22	685914	686124	210	157400	157535	135	418326	418790	464	809	
10.	10/12/22	686124	686729	605	157535	157551	16	418790	419383	593	1214	
11.	11/12/22	686729	687449	720	157551	157851	300	419383	419630	247	1267	
12.	12/12/22	687449	687948	499	157851	157851	0	419630	419880	250	749	
13.	13/12/22	687948	688638	690	157851	157851	0	419880	420164	284	974	
14.	14/12/22	688638	689214	576	157851	157851	0	420164	420404	240	816	
15.	15/12/22	689214	689876	662	157851	157851	0	420404	420656	252	914	
16.	16/12/22	689876	690381	505	157851	157851	0	420656	420917	261	766	
17.	17/12/22	690381	691072	691	157851	157851	0	420917	421189	272	961	
18.	18/12/22	691072	691722	650	157851	157851	0	421189	421471	282	932	
19.	19/12/22	691722	692450	728	157851	157851	0	421471	421769	298	1026	
20.	20/12/22	692450	693045	595	157851	158009	158	421769	422016	247	1000	
21.	21/12/22	693045	693552	507	158009	158009	0	422016	422318	302	809	
22.	22/12/22	693552	693994	442	158009	158009	0	422318	422577	259	701	
23.	23/12/22	693994	694748	754	158009	158009	0	422577	422893	316	1070	
24.	24/12/22	694748	695451	703	158009	158009	0	422893	423150	257	960	
25.	25/12/22	695451	695851	400	158009	158009	0	423150	423455	305	705	
26.	26/12/22	695851	696573	722	158009	158009	0	423455	423728	273	995	
27.	27/12/22	696573	697152	579	158009	158009	0	423728	423984	256	835	
28.	28/12/22	697152	697663	511	158009	158009	0	423984	424269	285	796	
29.	29/12/22	697663	698135	472	158009	158009	0	424269	424539	270	742	
30.	30/12/22	698135	698839	704	158009	158009	0	424539	424826	287	991	
31.	31/12/22	698839	699453	614	158009	158009	0	424826	425130	304	918	

Scanned with OKEN Scanner

Bajaj Hindusthan Sugar Limited Unit-Utraula Balrampur

Bajaj Hindusthan Ltd., Utraula (Balrampur)

DAILY WATER CONSUMPTION LOG BOOK

Month January 2023

Sl. No.	Tubewell No. 1 (Near UGR)				Tubewell No. 2 (Near Lime & Sulphur Godown)			Tubewell No. 3			Total Water Consumed in KL/day	Remarks if any
	Date	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day	Initial Reading	Final Reading	Water Consumed in KL/day		
1.	01/01/23	699453	699999	546	158009	158009	0	425130	425439	309	855	
2.	02/01/23	699999	700848	849	158009	158009	0	425439	425727	288	1137	
3.	03/01/23	700848	701531	683	158009	158009	0	425727	426008	281	964	
4.	04/01/23	701531	701765	234	158009	158009	0	426008	426332	324	558	
5.	05/01/23	701765	702411	646	158009	158009	0	426332	426678	347	1003	
6.	06/01/23	702411	703102	691	158009	158009	0	426678	426941	263	954	
7.	07/01/23	703102	703810	708	158009	158009	0	426941	427251	310	1018	
8.	08/01/23	703810	704537	727	158009	158009	0	427251	427469	218	946	
9.	09/01/23	704537	705167	630	158009	158009	0	427469	427703	234	925	
10.	10/01/23	705167	705934	767	158009	158009	0	427703	427945	242	1010	
11.	11/01/23	705934	706754	820	158009	158009	0	427945	428216	271	1091	
12.	12/01/23	706754	707508	754	158009	158265	256	428216	428496	280	1290	
13.	13/01/23	707508	708110	602	158265	158265	0	428496	428762	266	868	
14.	14/01/23	708110	709441	1331	158265	158265	0	428762	429004	242	1573	
15.	15/1/2023	709441	710289	848	158265	158265	0	429004	429306	302	1150	
16.	16/1/2023	710289	711090	801	158265	158265	0	429306	429578	272	1073	
17.	17/1/2023	711090	712480	1390	158265	158265	0	429578	429869	291	1681	
18.	18/1/2023	712480	713142	662	158265	158265	0	429869	430141	272	934	
19.	19/1/2023	713142	714010	870	158265	158303	38	430141	430451	310	1220	
20.	20/1/2023	714012	714820	808	158303	158303	0	430451	430819	368	1176	
21.	21/1/2023	714820	715696	876	158303	158316	13	430819	431047	228	1117	
22.	22/1/2023	715696	716811	1115	158316	158316	0	431047	431303	256	1371	
23.	23/1/2023	716811	717631	820	158316	158316	0	431303	431590	287	1107	
24.	24/1/2023	717631	718822	1191	158316	158316	0	431590	431921	331	1522	
25.	25/1/2023	718822	720308	1486	158316	158316	0	431921	432265	344	1830	
26.	26/1/23	720308			158316			432265				
27.												
28.												
29.												
30.												
31.												

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Scanned with OKEN Scanner

Hindusthan Sugar Limited Unit-Utraula-Balrampur

Annexure IX
Annexure - 890

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उत्तर प्रदेश UTTAR PRADESH

CA 022079

अनापत्ति प्रमाण पत्र

मैं शकील खाँ ग्राम प्रधान इटईमैदा विकास खण्ड श्रीदत्तगंज जनपद बलरामपुर उ0प्र0 तस्दीक करता हूँ कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में खाता संख्या 322 खसरा /गाटा नं0 403, 547घ मे स्थित तालाब जिसका क्षेत्रफल 26• 426 है0ई0 को मे0अजाज इनर्जी लिमिटेड इटईमैदा जनपद बलरामपुर उ0प्र0 को रेन वाटर हर्वेस्टिंग रिचार्ज के लिये अधिग्रहित करता हूँ तो इस ग्राम की पंचायत को कोई आपत्ति नही है।

मैं यह भी तस्दीक करता हूँ कि यह तालाब किसी अन्य व्यक्ति या अन्य कम्पनी को अधिग्रहित नही किया गया एवं न ही भविष्य में किया जायेगा।

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55

भारतीय गैर न्यायिक

पचास
रुपये
रु.50

FIFTY
RUPEES
20 FEB 2020
Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

CA 022080

12

ग्राम प्रधान

ग्राम इटहिया

विकासखण्ड श्रीदत्तगंज

जनपद बलरामपुर ।

उपरोक्त

दिनांक:-

56

1	2	3	4	5	6	7-12
00322			34	0.0030		
			45	0.0240		
			46	0.1950		
			61	0.0000		
			70H	2.1850 *		
			75	0.0120		
			80	2.3450 *		
			85	0.3080		
			91	0.0100		
			92H	0.4100		
			99	0.0450		
			102	0.0050		
			128	0.0110		
			150H	2.5130 *		
			160	0.0200		
			246	0.0080		
			284	0.0320		
			287	0.0010		
			288	0.0440		

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http://epbhulekh.gov.in/bhulekh_login.aspx

377	0.0120
378	0.0070
381	0.0230
382	0.0150
383	0.2950
393	0.1050
395	0.0130
398	0.0170
399	0.0080
403	2.5420
410	0.0070
445	0.0280
452	0.2.10
499	0.2030
500	0.0140
520	0.0180
540	0.0.02
541	23.1440
570	0.0.50
595	0.0100
614	0.1540
645	0.1170
662	0.0430
709	0.0470
743	0.2170
744	0.0120
395/705	0.1010
78	0.0210
498	0.0810
499/5	0.2010
547/0	0.1010

OCMS Detail

Annexure V

Annexure-10

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http://cpcbrtdms.nic.in/industry-login

S.No	Description	Sugar
1	ETP Online data Transfer Loging Id	bhslutrbp
2	ETP Online data Transfer Password	bhsl#@90uu
3	Stack Online data Transfer Loging Id	bhslutrbp
4	Stack Online data Transfer Password	bhsl#@90uu





Company Name	Bajaj Hindusthan Sugar Ltd Unit Utraula					
Station Name	ETP Outlet					
Parameter Name	pH	BOD	COD	TSS	FLOW (M3/hr)	
Permissible Range	5.5-9.0 (ph)	30 (mg/l)	250 (mg/l)	30 (mg/l)	980 (M3/day)	
01-01-2023 00:00:00	7.72	17.1	170.32	19.4	3.76	
02-01-2023 00:00:00	7.86	17.07	170.92	19.61	2.64	
03-01-2023 00:00:00	7.73	17.1	170.8	19.5	2.36	
04-01-2023 00:00:00	7.6	17.09	171.25	19.54	2.52	
05-01-2023 00:00:00	7.75	17.19	168.4	19.62	4.43	
06-01-2023 00:00:00	7.99	17.09	170.15	19.6	2.26	
07-01-2023 00:00:00	8.14	17.08	172.21	19.27	3.94	
08-01-2023 00:00:00	8.23	17.16	172.84	19.7	3.67	
09-01-2023 00:00:00	8.25	17.11	170.4	19.59	4.34	
10-01-2023 00:00:00	8.3	17.12	167.36	19.51	3.99	
11-01-2023 00:00:00	7.93	17.12	170.24	19.58	3.12	
12-01-2023 00:00:00	7.73	17.13	171.04	19.4	2.46	
13-01-2023 00:00:00	7.66	17.22	170.26	19.34	3.94	
14-01-2023 00:00:00	7.29	17.06	169.66	19.49	5.64	
15-01-2023 00:00:00	7.45	17.06	172.64	19.62	7.22	
16-01-2023 00:00:00	7.55	16.98	171.29	19.55	7.3	
17-01-2023 00:00:00	7.62	17.21	173.6	19.32	5.25	
18-01-2023 00:00:00	7.39	17.31	170.3	19.4	5.35	
19-01-2023 00:00:00	7.1	17.11	170.84	19.59	6.49	
20-01-2023 00:00:00	7.25	17.19	169.33	19.72	5.64	
21-01-2023 00:00:00	7.39	16.85	170.88	19.5	5.06	
22-01-2023 00:00:00	7.55	16.99	170.52	19.41	5.55	
23-01-2023 00:00:00	7.63	17.08	168.28	19.53	5.87	
24-01-2023 00:00:00	7.64	17.07	170.55	19.46	3.88	
25-01-2023 00:00:00	7.44	17.24	169.92	19.7	4.61	
26-01-2023 00:00:00	7.2	17.13	170.34	19.67	3.94	
27-01-2023 00:00:00	7.46	17.05	171.06	19.49	3.47	

Bajaj Hindusthan Sugar Limited Unit Utraula

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Company Name	Bajaj Hindusthan Sugar Ltd Unit Utraula
Station Name	Stack 1_Scrubber
Parameter Name	PM
Permissible Range	150 (mg/Nm3)
01-01-2023 00:00:00	74.53
02-01-2023 00:00:00	74.52
03-01-2023 00:00:00	74.46
04-01-2023 00:00:00	74.47
05-01-2023 00:00:00	74.47
06-01-2023 00:00:00	74.35
07-01-2023 00:00:00	74.42
08-01-2023 00:00:00	74.4
09-01-2023 00:00:00	74.42
10-01-2023 00:00:00	74.47
11-01-2023 00:00:00	74.38
12-01-2023 00:00:00	74.37
13-01-2023 00:00:00	74.39
14-01-2023 00:00:00	74.44
15-01-2023 00:00:00	74.48
16-01-2023 00:00:00	74.43
17-01-2023 00:00:00	74.42
18-01-2023 00:00:00	74.43
19-01-2023 00:00:00	74.45
20-01-2023 00:00:00	74.44
21-01-2023 00:00:00	74.44
22-01-2023 00:00:00	74.46
23-01-2023 00:00:00	74.47
24-01-2023 00:00:00	74.52
25-01-2023 00:00:00	74.42
26-01-2023 00:00:00	74.45
27-01-2023 00:00:00	74.45

Bajaj Hindusthan Sugar Limited Utraula Balrampur

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Analysis Report Annexure XII Annexure-II

NOIDA TESTING LABORATORIES

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AAQ-101222-076**
ULR No.	**: TC681422000001661 5 F**
Test Report of	**: Ambient Air Quality**
Service Request No	**: NTL/SRF/12/22-076**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Near- Sugar Time Office
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	80.16	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.02	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	14.98	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	30.56	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.20	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless otherwise specified by the customer.

Ajay
CHECKED BY

NTL

AUTHORIZED SIGNATORY

63

NOIDA TESTING LABORATORIES

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AAQ-101222-077**
ULR No.	**: TC681422000000016616 F**
Test Report of	**: Ambient Air Quality**
Service Request No	**: NTL/SRF/12/22-077**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Main Gate
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	82.50	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	46.12	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	15.40	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	32.50	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.21	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AAQ-101222-078**
ULR No.	**: TC6814220000016617 F**
Test Report of	**: Ambient Air Quality**
Service Request No	**: NTL/SRF/12/22-078**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Near Boiling House
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	78.10	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.60	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	15.32	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	27.80	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.16	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali
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NTL

AUTHORIZED SIGNATORY

Hindusthan Sugar Limited

NOIDA TESTING LABORATORIES

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AAQ-101222-079**
ULR No.	**: TC681422000001661 8 F**
Test Report of	**: Ambient Air Quality**
Service Request No	**: NTL/SRF/12/22-079**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	Ambient Air
Sampling Location	:	Colony Area
Sampling Plan &Procedure	:	SOP-AAQ/08
Analysis Duration	:	10/12/2022 to 16/12/2022
Average Flow Rate of SPM (m^3/min.)	:	1.08
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition	:	Clear
Wind Direction	:	North east to North west
Sampling Machine Placed at Height (From ground)	:	2.5 Mtr

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	75.80	µg /m^3	100
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	45.01	µg /m^3	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	14.89	µg /m^3	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	25.60	µg /m^3	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.15	mg/m^3	4.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Hindusthan Sugar Limited Unit-I Balrampur

Ajai
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NOIDA TESTING LABORATORIES

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: ST-101222-063**
ULR No.	**: TC681422000016602 F**
Test Report of	**: Stack Emission**
Service Request No	**: NTL/SRF/12/22-063**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn on	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sampling Time	:	30 minute
Sampling Plan &Procedure	:	SOP/SE/09
Ambient Temperature (°C)	:	10/12/2021 to 16/12/2022
Flue Gas Temperature (°C)	:	156
Source of Emission	:	Stack Attached to 3 Boiler 1, 2, 3
Capacity	:	90 TPH
Operating Schedule	:	24 hrs
Type of Fuel used	:	Bagasse
Fuel Quantity	:	115 ton/day
Type of Stack	:	RCC
Diameter of stack (meter)	:	5.0
Height of Stack above ground level (meter)	:	65.0
Average Velocity of Flue Emission (m/s)	:	8.8
Pollution Control Device, If any	:	Wet Scrubber

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission limits
1.	Particulate Matter (PM)	IS:11255(Part-1)	86.0	mg/Nm^3	150
2.	Sulphur dioxide (as SO2)	IS:11255(Part-2)	15.0	mg/Nm^3	Limit not specified
3.	Nitrogen dioxide (as NO2)	IS:11255(Part-7)	21.0	mg/Nm^3	Limit not specified
4.	Carbon Monoxide (as CO)	Flue Gas Analyzer	0.48	% By Vol.	1.0

Remark-3 Boiler (1, 2& 3) 50 TPH each are attached to single stack at the time of monitoring boiler were Running.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: W-101222-080**
ULR No.	**: TC681422000016619 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/12/22-080**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	UGR
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.58	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	340	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	0.2

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2.	Total Ammonia	IS: 3025 (P- 34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	38.50	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	41.50	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.32	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.138	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	17.60	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	3.12	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	38.40	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	210.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	189.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	5.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: W-101222-081**
ULR No.	**: TC6814220000016620 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/12/22-081**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	Near ETP
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.26	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	360	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	

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2.	Total Ammonia	IS: 3025 (P- 34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	41.20	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	38.60	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.26	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.132	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	18.40	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	3.01	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	28.50	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	197.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	180.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	6.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: W-101222-082**
ULR No.	**: TC6814220000016621 F**
Test Report of	**: Water**
Service Request No	**: NTL/SRF/12/22-082**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	NTL Representative
Sample Drawn On	:	09/12/2022
Sample Quantity	:	2.0 Lt. + 500 ml.
Analysis Duration	:	10/12/2022 to 16/12/2022
Sampling Location	:	Near Boiling House
Sample Description	:	Bore well Water

MICROBIOLOGICAL REQUIREMENT RESULT

S.No.	Parameter	Test Method	Results	Requirements as per IS-10500:2012
1.	*Escherichia coli*	IS-15185	Absent	Absent/100ml
2.	*Coliform Bacteria*	IS-15185	Absent	Absent/100ml

ORGANOLEPTIC & PHYSICAL PARAMETERS

S.No.	Parameter	Test Method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour	IS-3025(P-04)	<1.00	Hazen Unit	5	15
2.	Odour	IS-3025(P-05)	Agreeable	-	Agreeable	Agreeable
3.	Taste	IS-3025(P-07 & 08)	Agreeable	-	Agreeable	-
4.	Turbidity	IS-3025(P-10)	<1.00	NTU	1	5
5.	pH value	IS-3025(P-11)	7.68	-	6.5 - 8.5	-
6.	Total dissolve solid (TDS)	IS-3025(P-16)	315	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Aluminum (as Al)	IS: 3025 (P- 55)	<0.01	mg/l	0.03	

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2.	Total Ammonia	IS: 3025 (P-34)	<0.10	mg/l	0.5	No Relaxation
3.	Anionic Detergents (as MBAS)	Annex K of IS-13428	<0.10	mg/l	0.2	1.0
4.	Barium (as Ba)	IS: 15302	<0.10	mg/l	0.7	No Relaxation
5.	Boron (as B)	IS: 3025 (P- 57)	<0.10	mg/l	0.5	2.4
6.	Calcium (as Ca)	IS: 3025 (P- 40)	35.80	mg/l	75	200
7.	Chloramines (as Cl_2)	IS: 3025 (P- 26)	<1.00	mg/l	4.0	No Relaxation
8.	Chloride (as Cl)	IS: 3025 (P- 32)	17.06	mg/l	250	1000
9.	Copper (as Cu)	IS : 3025 (P-42)	<0.05	mg/l	0.05	1.5
10.	Fluoride (as F)	IS: 3025 (P-60)	0.24	mg/l	1.0	1.5
11.	Free Residual Chlorine	IS: 3025 (P-26)	BDL	mg/l	0.2	1.0
12.	Iron (as Fe)	IS: 3025(P-53)	0.155	mg/l	1.0	No Relaxation
13.	Magnesium (as Mg)	IS: 3025 (P-46)	20.18	mg/l	30	100
14.	Manganese (as Mn)	IS: 3025 (P-59)	<0.10	mg/l	0.1	0.3
15.	Mineral Oil	Clause 6 of IS: 3025	<0.50	mg/l	0.5	No Relaxation
16.	Nitrate (as NO_3)	IS: 3025 (P- 34)	2.89	mg/l	45	No Relaxation
17.	Selenium (as Se)	IS: 3025 (P- 56)	<0.01	mg/l	0.01	No Relaxation
18.	Silver (as Ag)	Annex J IS: 13428	<0.05	mg/l	0.1	No Relaxation
19.	Sulphate (as SO_4)	IS: 3025 (P- 24)	23.40	mg/l	200	400
20.	Sulphide(as H_2S)	IS-3025 (P-29)	<0.05	mg/l	0.05	No Relaxation
21.	Alkalinity (as Ca CO_3)	IS: 3025 (P- 23)	192.0	mg/l	200	600
22.	Total Hardness (as $CaCO_3$)	IS: 3025 (P- 21)	176.0	mg/l	200	600
23.	Zinc (as Zn)	IS: 3025 (P- 49)	<0.2	mg/l	7.0	15

Parameters Concerning Toxic Substances:

S.No.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd)	IS-3025(P-41)	<0.001	mg/l	0.003	No Relaxation
2.	Cyanide (as CN)	IS-3025(P-27)	<0.01	mg/l	0.05	No Relaxation
3.	Lead (as Pb)	IS-3025(P-47)	<0.01	mg/l	0.01	No Relaxation
4.	Mercury (as Hg)	IS-3025(P-48)	<0.001	mg/l	0.001	No Relaxation
5.	Molybdenum (Mo)	IS-3025(P-2)	<0.05	mg/l	0.07	No Relaxation
6.	Nickel (as Ni)	IS-3025(P-54)	<0.01	mg/l	0.02	No Relaxation
7.	Poly nuclear Aromatic Hydro Carbons	APHA 6440	<0.0001	mg/l	0.0001	No Relaxation
8	Poly chlorinated biphenyl	APHA 6630	<0.0001	mg/l	0.0005	No Relaxation
9.	Total Arsenic (as As)	IS-3025(P-37)	<0.01	mg/l	0.01	No Relaxation
10.	Total Chromium (as Cr)	IS-3025(P-52)	<0.05	mg/l	0.05	No Relaxation

BDL: Below Detection limit.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above test
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: WW-101222-074**
ULR No.	**: TC681422000016613 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-074**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Inlet
Sample Quantity/Packing detail	:	1 litre pet bottle
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.60	-
2.	Total Suspended Solid (TSS)	IS:3025(Part-17):1984	212.0	mg/l
3.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	650.0	mg/l
4.	Biological Oxygen Demand (as O_2) (3 days at 27^{0C})	IS:3025(Part-44):1993	380.0	mg/l
5.	Oil & grease	IS:3025(Part-39):1984	3.2	mg/l

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: WW-101222-075**
ULR No.	**: TC6814220000016614 F**
Test Report of	**: Waste Watgr**
Service Request No	**: NTL/SRF/12/22-075**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Outlet
Sample Quantity/Packing detail	:	1 litre pet bottle
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No.	Parameter	Test Method	Results	Limit as per CPCB Norms
1.	pH	IS:3025(P-11)	7.38	5.0-9.0
2.	Total Suspended Solid (TSS)mg/l	IS:3025(P-17)	21.0	100
3.	Chemical Oxygen Demand (as O_2) mg/l	APHA 5220 B-2005	85.0	250
4.	Biological Oxygen Demand (as O_2) mg/l	IS:3025(P-44)	16.0	30
5.	Oil & Grease (mg/l)	IS:3025(P-39)	<1.0	10

EPA- Environmental Protection Act-1986

Notes:

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3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: WW-101222-070**
ULR No.	**: TC6814220000016609 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-070**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Inlet
Sample Quantity/Packing detail	:	1 lit/Plastic Cane
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11)	7.80	-
2.	Total Suspended Solid	IS:3025(Part-17)	156.0	mg/l
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	280.0	mg/l
4.	Biological Oxygen Demand(as O_2)	IS:3025(Part-44)	94.0	mg/l
5.	Oil & Grease	IS: 3025 (P- 39)	1.5	mg/l
6.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	1.8×10^4	-

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

Bajaj Hindusthan Sugar Limited Itaimaida-Utraula-Balrampur

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	**Report Code** : WW-101222-071
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	**ULR No.** : TC681422000000016610 F
	Test Report of : Waste Water
	Service Request No : NTL/SRF/12/22-071
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Outlet
Sample Quantity/Packing detail	:	1 lit/Plastic Cane
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11)	7.50	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17)	6.4	mg/l	100 max
3.	Chemical Oxygen Demand (COD)	IS:3025(Part-58)	25.0	mg/l	No limit Specified
4.	Biological Oxygen Demand(as O_2)	IS:3025(Part-44)	4.1	mg/l	30max
5.	Oil & Grease	IS:3025(Part-39)	<1.0	mg/	No limit Specified
6.	Faecal Coliform (MPN/100ML)	IS: 1622:1981	60	-	<100 MPN/100ML

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Bajaj Hindusthan Sugar Limited Unit-Utraula-Balrampur

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: WW-101222-072**
ULR No.	**: TC681422000001661 1 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-072**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	**SRS Inlet**
Sample Received On	:	10/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.38	-
2.	Total Dissolved Solid	IS:3025(Part-16):1984	1256.0	mg/l
3.	Total Suspended Solid	IS:3025(Part-17):1984	518.0	mg/l
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	923.0	mg/l
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	445.0	mg/l
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1940	mg/l

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Bajaj Hindusthan Sugar Limited

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: WW-101222-073**
ULR No.	**: TC681422000016612 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-073**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	09/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	**SRS Outlet**
Sample Received On	:	10/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	10/12/2022 to 16/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.24	-	5.5 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	830.0	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	115.0	mg/l	30.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	560.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27°C)	IS:3025(Part-44):1993	220.0	mg/l	30.0
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1456	mg/l	1000

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Avijit

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Bajaj Hindusthan Sugar Limited Unit-Utraula Balrampur

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TEST CERTIFICATE

Issued To: M/s. Bajaj Hindusthan Sugar Ltd.	**Report Code** : AN-101222-061
Address: Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India	**ULR No.** : TC6814220000016600 F
	Test Report of : Ambient Noise
	Service Request No : NTL/SRF/12/22-061
	Service Request Date : 07/12/2022
	Report Issue Date : 16/12/2022

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Colony area
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	**EQUIVALENT NOISE LEVEL** (6.0 AM TO10.0PM)	62.8	dB(A	--	--	--
2.0	**EQUIVALENT NOISE LEVEL** (10 PM TO 6.0AM)	54.1	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

****End of Report****

Notes:
1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ayali
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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AN-101222-062**
ULR No.	**: TC6814220000016601 F**
Test Report of	**: Ambient Noise**
Service Request No	**: NTL/SRF/12/22-062**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Near Mill House
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	**EQUIVALENT NOISE LEVEL** (6.0 AM TO10.0PM)	68.8	dB(A	--	--	--
2.0	**EQUIVALENT NOISE LEVEL** (10 PM TO 6.0AM)	57.2	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

****End of Report****

Notes:
1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Authorized Signatory

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TEST CERTIFICATE

Issued To:	**M/s. Bajaj Hindusthan Sugar Ltd.**
Address:	**Village- Itaimaida Utraula, P.O. Sri Duttganj, District- Balrampur (U.P) India**

Report Code	**: AN-101222-060**
ULR No.	**: TC6814220000016599 F**
Test Report of	**: Ambient Noise**
Service Request No	**: NTL/SRF/12/22-060**
Service Request Date	**: 07/12/2022**
Report Issue Date	**: 16/12/2022**

SAMPLING & ANALYSIS DATA

Date of Monitoring	:	09/12/2022
Date of Sample Received	:	10/12/2022
Sampling Done by	:	NTL Representative
Sample Location	:	Main Gate
Nature of Sample	:	Ambient Noise (24 Hrs.)
Sampling Method	:	By Sound Level Meter

Sl. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1	EQUIVALENT NOISE LEVEL (6.0 AM TO10.0PM)	64.1	dB(A			
				--	--	--
2.0	EQUIVALENT NOISE LEVEL (10 PM TO 6.0AM)	50.2	dB(A	--	--	--
				--	--	--
				A.Industrial Area	75	70
				B.Commercial Area	65	55
				C.Residential Area	55	45
				D.Silence Zone	50	40

****End of Report****

Notes:
1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wh[illegible] about prior written permission of the laboratory.
4. The test samples will be disposed off after two wee[illegible] date of issue of test report, unless until specified by the customer.

Ajali
Checked By

Authorized Signatory

Annexure-II(a)

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STEAM Equipments

CIN: U29119PN2004PTC019820

Steam Equipments Pvt Ltd
No.44, Tiny Co-Op. Industrial Estate
Kondhwa Budruk, Pune - 411048.
Phone: 020-26930906, 26930941
Email: sales@steamequipments.com
sepbkg@steamequipments.com
http://www.steamequipments.com

SEPL/ CS/ANA/EQMS/BHSL/BPS/2023/201 DATE: 27/01/2023

CALIBRATION CERTIFICATE

CUSTOMER : M/S, BAJAJ HINDUSTHAN SUGAR LTD. UTRAULA BALRAMPUR, UP

1. Blue Box analyzer of serial no TS0280 has been calibrated on 27/01/2023 at 0 reference voltage and as per the lab reading provided by the customer. And by using DM water the spectrometer is calibrated and found ok.

2. LXT330 TELEDYNE pH Sensor NO: 15126912: has been calibrated on 27/01/2023 with buffer solution of pH 4, pH 7 & pH 9.2 provided by the customer

PARAMETER	TEMPRATURE	BUFFER SOLUTION (STANDARD)	ANALYZER READING	CALIBRATION
pH	20 OC	4	4.1	Done
pH	20 OC	7	6.99	Done

3. DSL340 DUST ANALYZER

Dynoptic Dust Monitor	REFERENCE SIGNAL	ANALYZER READINGS	TESTING RESULT
Mode: DSL-340 Analyzer S/N: ASY0 Range:0-200 mg/M3	4.01 Volt	3.80 Volt	Found ok

4. Mag Flow meter: working properly.

We SEPL here by certifies that the equipment under the noted Serial Number was been calibrated and tested as per factory test procedure. Said equipment meets all the requirements, regarding quality and specification. Calibration is valid for 3 months only Valid from 27.01.2023 to 26.04.2023.

TESTED BY:
Name: Bipin Pratap Singh
Designation: Sr. Engineer- (Sales & Service)
Email: Email-bipin@steamequipments.com
Company: Steam Equipments Pvt. Ltd.

STEAM EQUIPMENTS PVT. LTD. PUNE

27/01/2023

Annexure XII 918

Annexure-12

83

UTILIZATION OF TREATED EFFLUENT FOR IRRIGATION PURPOSE

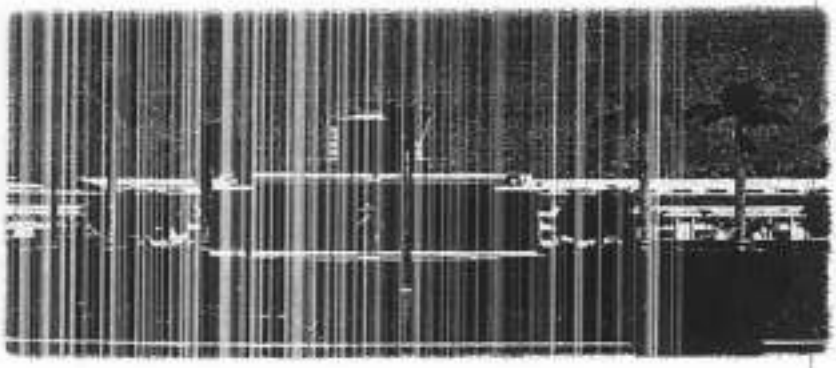
FOR

M/s Bajaj Hindusthan Sugar Ltd.

Village-Itai Maida Post-Utraula
District- Balrampur, Uttar Pradesh

PREPARED BY:





NATIONAL SUGAR INSTITUTE

Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India
Ph. +91-512-2570730, 2570273
Fax. +91-512-2570247

Bajaj Hindusthan Sugar Limited Unit-Balrampur

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Introduction of factory:

M/s Bajaj Hindusthan Sugar Limited,Utraula (Balrampur), was incorporated in Oct-2007. At present it is engaged in producing plantation white sugar. It has installed capacity of 12000 TCD. During the period of visit the crushing operation of the factory were closed.

Factory Performance:

S. No.	Particulars	2014-15	2015-16	2016-17	2017-18
1.	Duration of season (days)	105	80	86	109
2.	Average sugarcane crushed per day (TCD)	6484.0	5849.02	6618.8	6868.77
3.	Total sugarcane crushed (MT)	627102.5	454895.29	555521.8	654113.6

1. **Visit Undertaken:-**

   The Factory was visited on 31.05.2018 by Dr. Ashok Kumar, Assistant Professor (Agriculture Chemistry). Factory officials, Shri P. K. Singh (DGM - Production), Shri Atul Shukla (Astt. Manager-EHS), Shri P.S. Chaturvedi (DGM - Cane) were present during the visit.

2. **Observation & Discussions:-**

   To assess the adequacy of the ETP Plant, a separate visit was paid by the institute officials. The present visit was undertaken during the off season of the factory and, observations were made with respect of utilization of treated effluent. The analysis of different parameters as per CPCB guidelines cross checked from the data available during the visit.

3. **Effluent Generation:** Copies of analysis reports of treated effluent and data communicated to UPPCB server are **attached as Annexure-I.**

   Existing arrangement of treatment: Details of different units of ETP with capacity & dimensions **attached as Annexure-II.**

4. **Storage lagoon:** Capacity 12500 KL. **Attached as Annexure-III.**

Bajaj Hindusthan Sugar Limited Utraula Balrampur

5. **Cropping pattern of the area:** At command area of **M/s** Bajaj Hindusthan Sugar Limited, Utaraula Approx 30100 hectare cultivable area is available and sugar cane is grown 50 % as cash crop. The cropping pattern is as follows:-

A. Sugarcane (Plant)- Sugarcane(Ratoon) – 02 Years

B. Sugarcane (Plant) - Sugarcane (Ratoon)-Wheat- 02 Years

C.Mustered -Sugercane-Sugercane(Ratoon)- 02Years

6. Quantity of effluent available for land application (KL/day):

a. Installed capacity of factory - 12000 TCD,

(average crushing for the last four years 6455.14TCD)

b. Estimated average Effluent generation per day @200 liters/ton of cane crushed - **1800 KL/day**

(Effluent generation taken on higher side of aveage crushing i.e. 9,000 TCD)

C. Net effluent generation left for irrigation after recycle & Reuse treatment – 1800KL/day

d. Total treated effluent generated for average crushing for 100 days (days considered on the basis of past track record)

=120 x 1800= 2,16,000 **KL/Crushing Season**

7. Characteristics of treated effluent:

S. No.	Particular	(2016-17)	(2017-18)
1.	pH	7.46	Nil
2.	BOD	21.6	14.6-17.86
3.	COD	150	70.39- 152.3
4.	TSS	29.2	15.26-17.98

The above values are as per data transmitted by **M/s Bajaj Hindusthan Sugar Limited, Utraula** to CPCB/UPPCB server through real time monitoring system during crushing season 2017-2018. The copies are enclosed as **annexure-I.**

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8. Command area:

S. No.	Soil texture	Effluent loading rate(KL/hectare/day)
1	Sandy loam	170-225(average 197m³/hectare/day or say 200m³/ hectare /day)

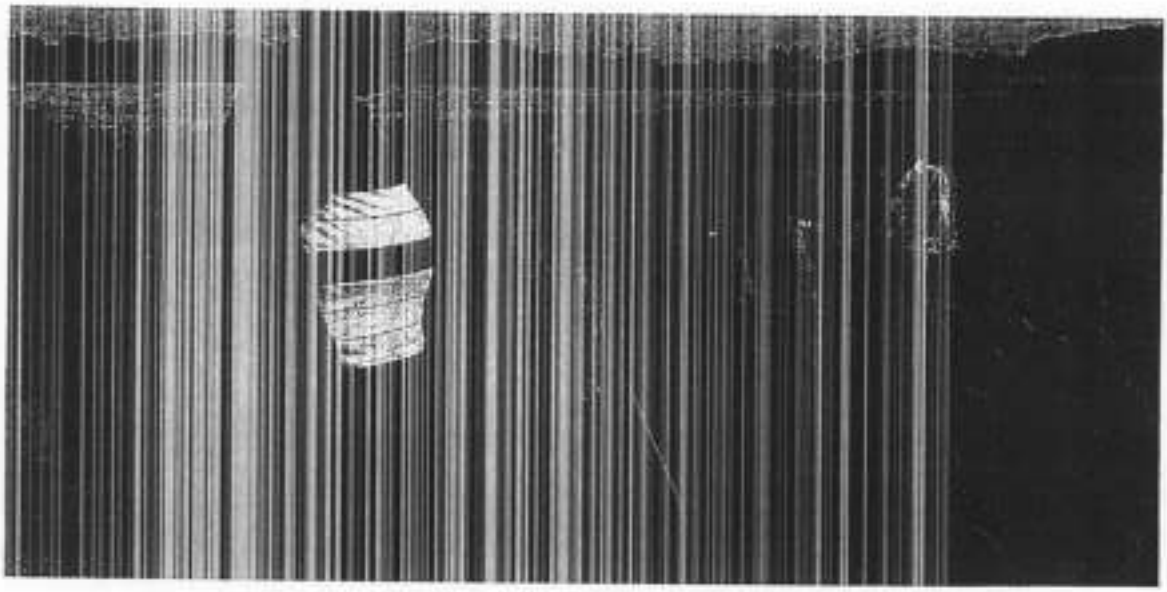
On the basis of soil test report, the Soil of the command area of factory is sandy loam.

9. Command area identified:

S. No.	Total available area (hectare)	Area available at 70 % land efficiency	Distance from unit (Km)	Mode of Effluent Transport
1.	12.0 (Lawn & green belt of the factory)	8.4	With in premises	MS/HDPE pipe line
2.	255 (Farmer land)	178.5	Within 1.0	HDPE pipe line (Up to Factory out let) After that farmers use their own flexible pipeline for using the water
	Total = 267	186.9		

Details of farmer fields being used /to be used for irrigation purpose with farmer's name, area, village and crops cultivated attached as **Annexure-IV.** During the visit, although the factory was closed, the undersigned visited few fields and intracted with following farmers and confirmed use of treated effluent in their field during the season.

S. No.	Name of Farmers	Village	Area (ha)	Crop
1	Atiulla	Dhovadaber	2.4	Sugarcane+Wheat
2	Mahimuddin	Dhovadaber	0.254	Sugarcane+Wheat
3	Samiulla	Dhovadaber	0.526	Sugarcane+Wheat



E. Kishan Gosthi: M/s Bajaj Hindusthan Sugar Limited, Utraula had not conducted any kisan gosthi during 2017-2018 season.

S. No.	Activity	Schedule
1	Kisan Gosthis	Nil
2	Field Demostration	Monthly

13. **Basic requirement and monitoring schedule:** To monitor the Irrigation system factory has a team under the leadership of Shri P.S. Chaturvedi (GM Cane) who co-ordinates with Shri Atul Shukla (Astt.Manager) Environment for implementing irrigation plan and monitoring it continuously. The factory also circulates contact nos. of responsible officers to contracted farmers to inform the need of irrigation round the clock.

14. **Technical backup and man power deployed:** has a backup of technical team for repairing of effluent supply line & daily maintenance requirement. In addition, cane professionals deputed by M/s **Bajaj Hindusthan Sugar Limited, Utraula** are guiding and will continue to guide farmers about the use of treated water proficiently. Shri P.S. Chaturvedi (GM Cane) along-with his technical team looks after the maintenance part.

15. **Physico-chemical properties of soil:** M/s Bajaj Hindusthan Sugar Limited, Utraula reported following details with respect to analysis of the soil of the envisaged area

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1. The irrigation management plan proposed by M/s Bajaj Hindusthan Sugar Ltd, Utaraula (Balrampur), may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the generated effluent for irrigation purposes. However, if the factory is operated at the licensed capacity 12,000 TCD.The available land area shall be inadequate to cope up with the requirement.

2. At present, the factory has provided the treated effluent points at a certain location from where the farmers can draw the treated effluent by making own arrangment. The factory may extend the irrigation facilities by providing pipes/channels for effective and extensive use of treated effluent.

3. The factory should strengthen its system for supervising and maintaining the irrigation plan while using the treated effluent. They should clearly prepare a responsibility chart for implementation.

4. The factory should organize regularly kisan gosthi and field demonstrations for create awareness among cane farmers.which is not being done at present.

5. Facility for laboratory analysis of treated effluent for various parameters to be established& in fact a proper environment cell should be created.

6. Since the factory visit was made when there were no crushing operation going on, it shall require validation when the plant is in operation.

08/06/18

(Dr. Ashok Kumar)
Assistant Professor (Agril. Chemistry)

NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India

1. The Irrigation management plan proposed by M/s Bajaj Hindusthan Sugar Ltd, Gangnauli (Saharanpur, may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the generated effluent for irrigation purposes. However, if the factory is operated at the licensed capacity 12,000 TCD.The available land area shall be inadequate to cope up with the requirement.

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08/06/18

(Dr. Ashok Kumar)
Assistant Professor (Agril. Chemistry)

NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India

Joint Inspection Report of M/s Bajaj Energy Limited
in the matter of
"Rama Shankar Awasthi V/s State of Uttar Pradesh and Ors.
O. A. No. 691/2022"

Background: - Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated, September 27th, 2022 in the matter of Rama Shankar Awasthi V/s State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.

*2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any. List for further consideration on **02.01.2023**...."*

*Copy of the reference NGT order is annexed as **Annexure – I***

In compliance of NGT order, joint inspection of M/s Bajaj Energy Limited at Village Maqsoodpur, PO. Maqsoodpur, Tehsil - Powayan, District Shahjahanpur (U.P.) - 242042 have been carried out during January 31st, 2023 by following team members: -

SPCB

1. Shri Jitendra Lal, AEE, UPPCB, Regional Office Bareilly.
2. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow.

Salient observation in the light of Hon'ble NGT directions dated, 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

M/s Bajaj Energy Limited Unit-Maqsoodpur, Village & Post- Maqsoodpur, Tehsil-Powyan, District- Shahjahanpur, Uttar Pradesh.

1.	Name of the industry & Address	Bajaj Energy Limited Unit-Maqsoodapur Village & Post- Maqsoodapur, Tehsil-Powyan, District- Shahjahanpur, Uttar Pradesh Pin- 242042			
2.	Name of Contact person with designation Phone & Fax No:	Ram Prakash Singh, Sr. Manager-EHS Mob. No. 9536908462			
3.	Year of commissioning	2011-12			
4.	Category of Industry	Large			
5.	Installed Capacity	2x 45 MW= 90 MW			
6.	Electricity Generated & raw material requirement				
			Raw material requirement per KWH		
	Description	Electricity Generated (MW)	Coal / Coke (Kg)	Oil (KL)/Gas	Water (KL)
	2021-22	198382	156463	-	586494
	2020-21	195639	443237	-	569153
	2019-20	102561	83306	-	309627
7.	Process details with Material Balance: Bajaj Energy Limited Unit- Maqsoodpur, Boiler-2x190 TPH CFBC boilers with fuel as Indian Coal from Central Coalfield /National coalfield Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural circulation & Balance draft) with operation steam pressure & temp at 110 kg/cm^2 & 540 degree centigrade. ➢ Turbine- 2x45 MW is Siemens make with rated Input pressure & Temp of 105 Kg/cm^2, 535°C ➢ DM Plant- Make Ion Exchange- Capacity of 24 m^3/Hours ➢ CHP- Make Techpro having capacity 160 TPH Cooling Tower- Make Paharpur, Holding Capacity- 16,200 KL				
	Water Consumption & Waste Water Generated (Avg. for 2021-22)				

8.	S.No	Area of use	Water Consumption In KLD	Wastewater Generated In KLD	Water Consumption Per KWH
	01	Process	75.61	380.840	2.96
	03	Cooling	3704.79		
	05	Domestic	28		
9.	Effluent Treatment facilities provided & Disposal Details: - a) Ash Pond Overflow: Not Applicable b) Boiler Blow Down: 1000 KLD c) Cooling tower blow down: ETP 1000 KLD d) Make up water for cooling tower e) Plant Wastewater: ETP 1000 KLD f) Domestic Wastewater: STP 50 KLD				
10.	Whether ETP facilities adequate to achieve standards		"Yes"		
11.	Status of consents & Authorization (validity)		a. Air Consent: Valid up to 31.12.2023 b. Water Consent: Valid up to 31.12.2023 c. HW Authorisation: Valid up to 29.01.2026		
12.	Fuel Consumption				
	Sr No	Type of Fuel	2021-22	2020-21	2019-20
	1.	Coal	156463	143237	83306
	2.	Furnace oil	56.7	48.834	207
	Details of Coal being utilized:				
	Year	Coal Consumption / Grade of coal	% Ash	% Sulphur	Calorific Value
	2021-22	156463 / Indian (NCC/NCL)	34.86	0.43	3626 kcal/kg
	2020-21	143237	31.27	0.41	3943 kcal/kg
	2019-20	83306	38.08	0.47	3627 kcal/kg
13.	Stack Details and Source Emission Status:		110 meters, APCD installed.		
14.	Whether APCDs provided are adequate to achieve standards		"ESP"		
15.	Pollution Control Measures adopted for fugitive emission control and status (Near coal handling area, coal crusher area, ash disposal area and other plant areas) ➢ At CHP DS DE System installed ➢ At Coal Crusher DS & DE System available ➢ At Ash Yard Water Sprinkling Arrangement Available. - Water Monitor -07 No's **- Hydrant Valve- 30 No's**				

ACD

16. Hazardous Waste Status (2021-22)

Sr No	HW Generated	Category	Authorised Quantity	Quantity Generated	Hazardous storage & Disposal facility
01	Used Oil	5.1	4-KL	0.55 KL	TSDF
02	Waste Oil	5.2	0.3 kg	0.144 Ton	TSDF
03	Waste oil residues	3	1000 Kg	0.00 Ton	
04	Used ion exchange residue	4	-	0.07 Ton	TSDF

17. Ash Management

A) Fly Ash Generation: 68447 MT
B) Bottom ash generation/disposal practiced: 7889 MT
C) Measures taken for ash handling /collection/disposal: 03 No's Silo Installed.
D) Details of silos-Number & capacity:
Fly Ash Silo-01=200 MT, Fly Ash Silo-02=200 MT, Silo (Bottom Ash)-03=150 MT

18. Fly Ash Utilisation / Disposal (FY - 2021-22 Up to January 2022)

Sr No	Utilization for	Quantity (MT)	Observations/Remarks
1.	Brick manufacturing	7518	-
2.	Cement Industries	48993	-
3.	Low Lying area filling	19616	-

19. **Observations: -**

1. The unit has infrastructure for production of 90 MW power using coal. During inspection, the unit was not in operation.
2. The unit has obtained the NOC form SEIAA, UP for the installation of 90 MW Power plant based on coal as fuel on July 2010. NOC attached as **Annexure-II** for reference.
3. The unit has obtained the NOC from SEIAA on behalf of M/s Hindusthan Limited (Sugar unit) to M/s Bajaj Energy Pvt. Limited in 2010 Maqsoodpur, Shahjahanpur (U.P.) copy as **Annexure- III** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up-to 17/06/2026. Copy attached as **Annexure-IV** for reference.
5. The unit has presently two bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-V** for reference.

6. The unit has valid consent under Air (PCP) Act, 1981 and Water (PCP) Act, 1974. Also, unit has valid authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure - VI, VII and VIII** for reference.
7. The unit has installed one rain water harvesting pit within premises for regeneration of ground water. Copy of the design is attached as **Annexure- IX** for reference.
8. The unit has established Effluent Treatment Plant (ETP), which comprises of following:

    a. Bar Screen,
    b. Mechanical Oil and Grease Trap,
    c. Equalization Tank,
    d. Coagulation and chemical mixing tank
    e. Tube settler Filter feed tank
    f. Pressure Sand Filter
    g. Activated Carbon Filter
    h. Sludge Drying Beds.
    i. Treated Lagoon Storage (Capacity-13,000 m3)

9. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. Login credentials of the OCEMES attached as **Annexure-X** for reference.
10. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater characteristics by the third party once in a year. Copy of the report annexed as annexure and calibration certificate of OCEMS installed for stack emission and ETP is attached as **Annexure- XI** for reference.
11. The unit has installed dust separation and dust extraction system at coal handling plant covering all the transfer points. Details of dust separation system and dust extraction system is attached as **Annexure- XII** for reference.
12. The unit has developed green belt covering area of 43.724 Acre, wherein 22,024 plants have been planted. Copy of undertaking submitted in this regard by the unit is attached as **Annexure-XIII** for reference.
13. The unit has installed combined Sewage Treatment Plant (STP) for township of Sugar and Energy unit for treatment of domestic waste water.

AEE

14. The samples are collected by joint committee and analysed by the UPPCB, regional office Bareilly. The results are tabulated below: -

Sampling Location	Parameters			
	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
ETP Outlet	8.27	42	18	80
Consented condition	*6.5-8.5*	*50*	*30*	*100*

15. The result of STP shows that the unit has complying the stipulated norms prescribed by the UPPCB.
16. The unit has 02 boilers with capacity 190 TPH each. Emission from boilers is vented through stack of height having 110 m.
17. The unit has installed two ESP for the dust emission control from flue gas. The ash unitization certificate by the unit is attached as **Annexure-XIV** for reference.
18. The unit has one ash dyke for disposal of the ash. When the low demand or no demand of fly ash in the market by the brick manufacturing unit and cement industry the ash was disposed into ash dyke.
19. During inspection, it was found that the unit has installed monkey ladder for flue gas emission monitoring which is unsafe for stack emission monitoring and not aligned with the CPCB guideline.
20. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant and for irrigating the green belt developed by the plant.
21. The unit has installed the water hydrant system to control the fugitive emission in coal handling plant.
22. During visit it was observed that the coal was covered by the HDPE sheet to control the fugitive emission.
23. The unit has developed the Hazardous waste storage shed as per the guideline of Hazardous waste management rule, 2016.

20. ***Conclusion and Recommendations: -***

	Based on the observation the following recommendation are made by the Joint Committee. The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.

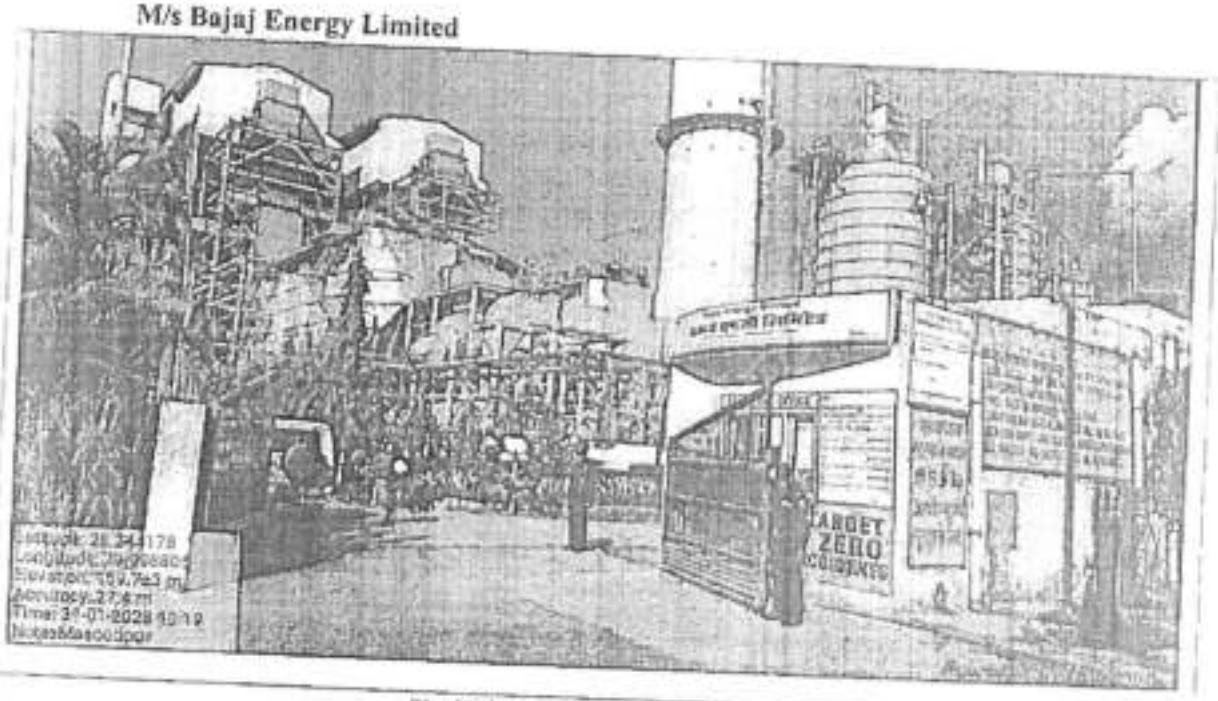
Shri Jitendra Lal, AEE,
UPPCB, Regional Office
Bareilly (UP).

9/2/23

Dr. D. K. Soni, Regional Director,
Regional Directorate, CPCB RD,
Lucknow (UP).

Photo gallery of M/s Bajaj Energy Limited Village Maqsoodpur, Shahjanpur in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

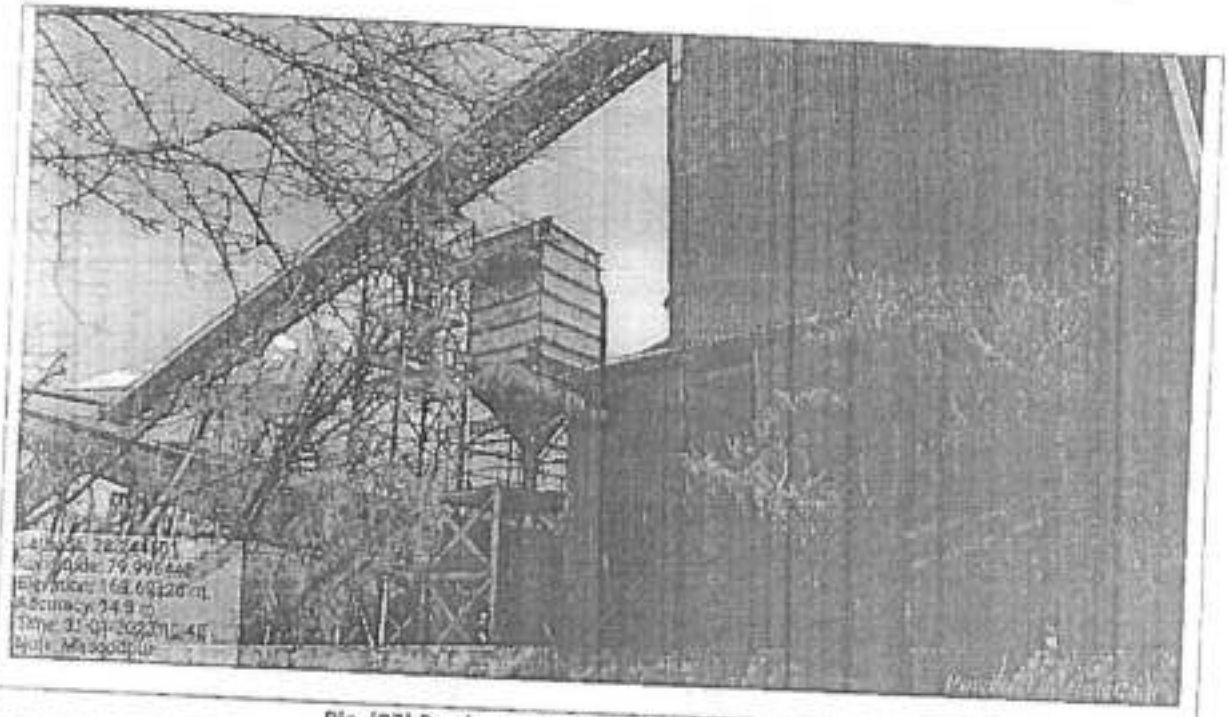
M/s Bajaj Energy Limited



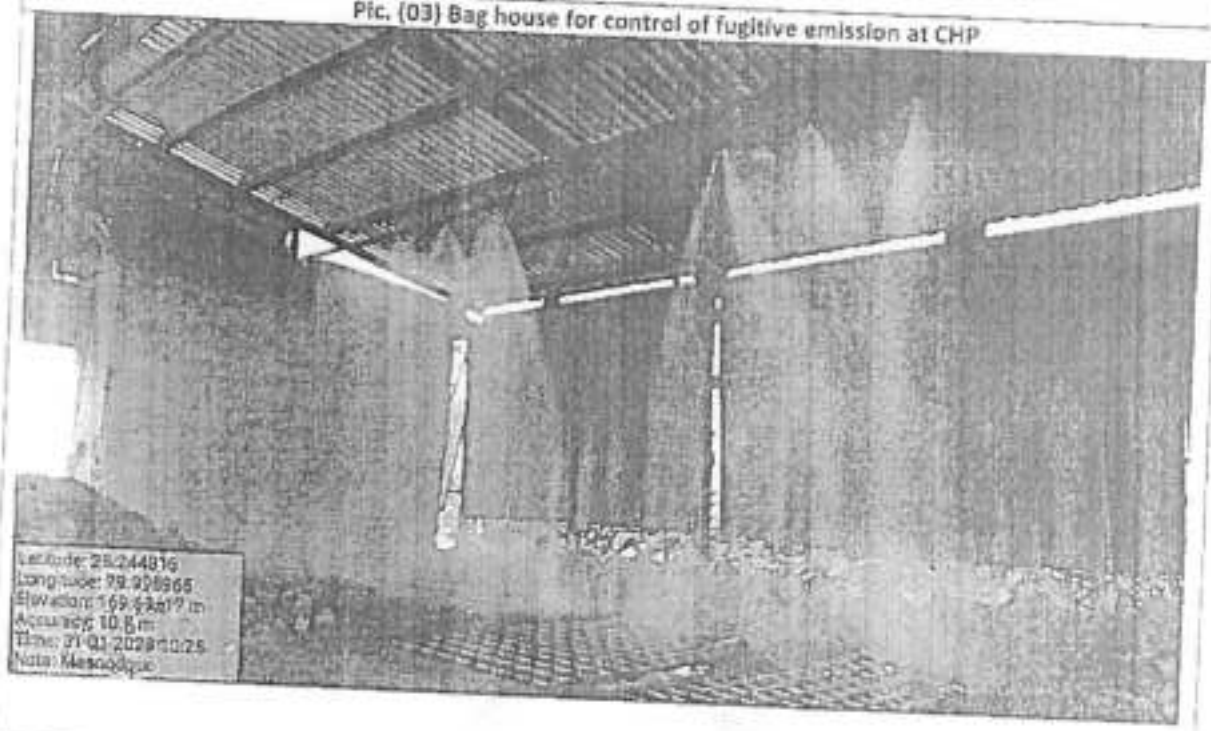
Pic. (01) Entrance gate of the Unit



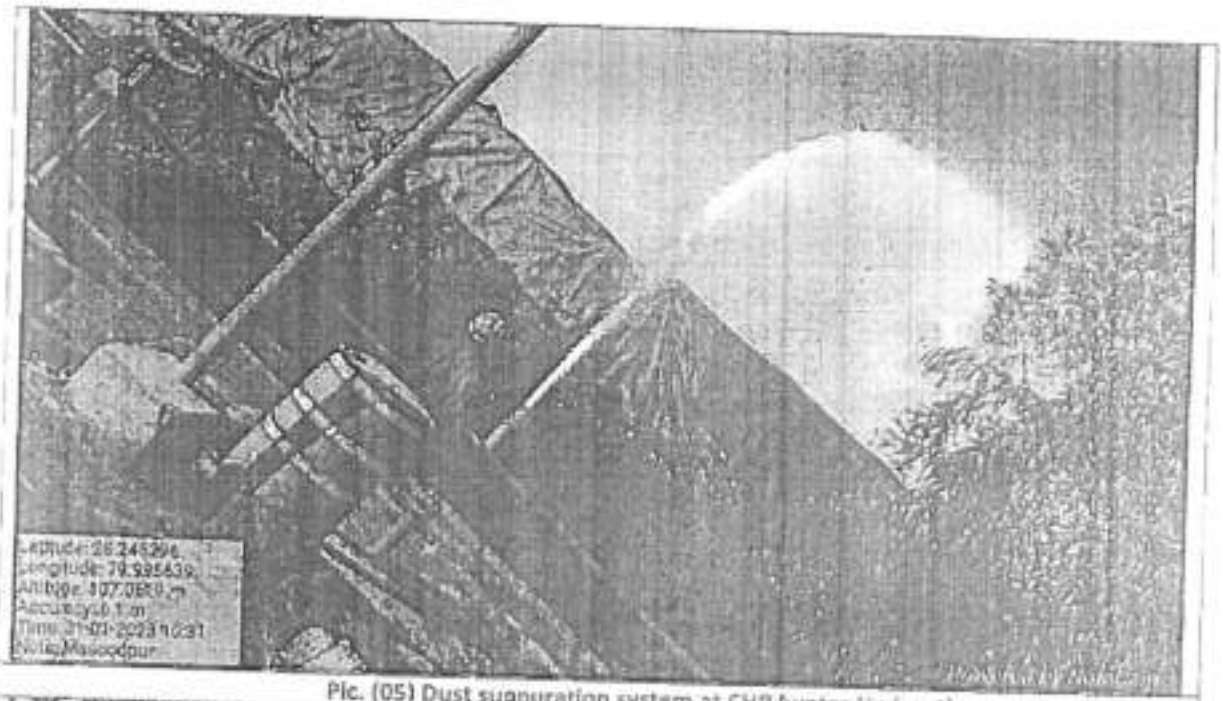
Pic. (02) Coal Handing Plant (CHP)



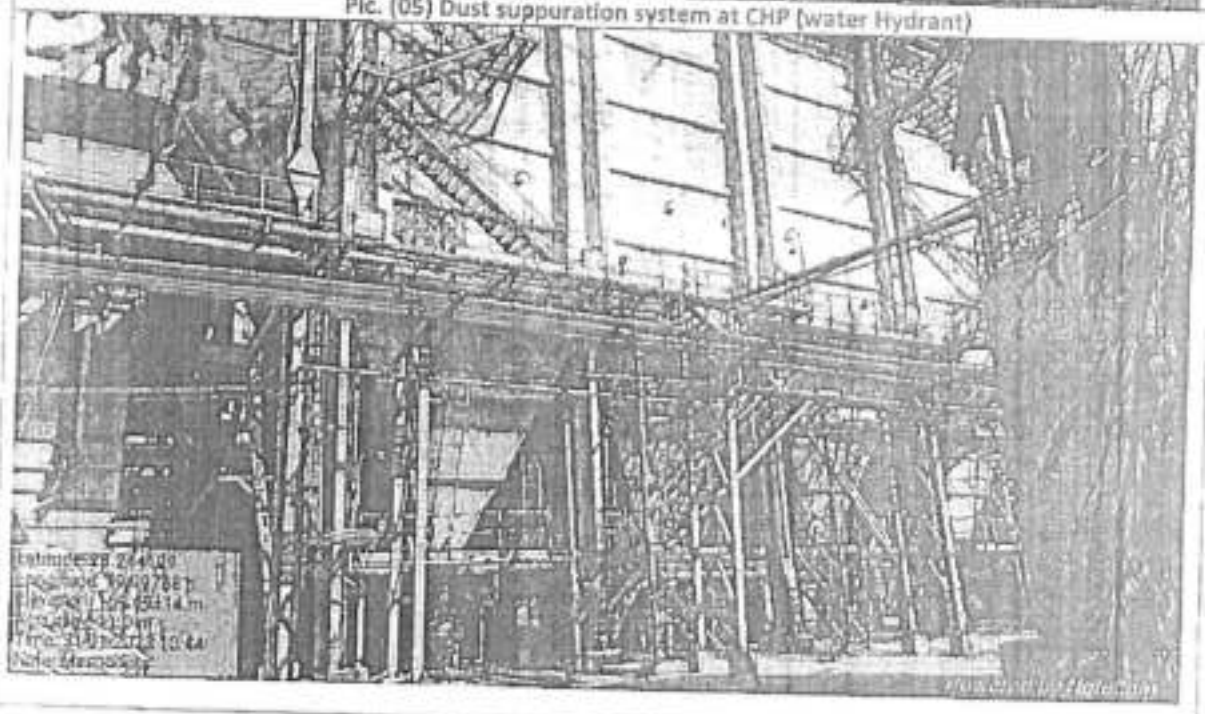
Pic. (03) Bag house for control of fugitive emission at CHP



Pic. (04) Dust suppuration system at CHP

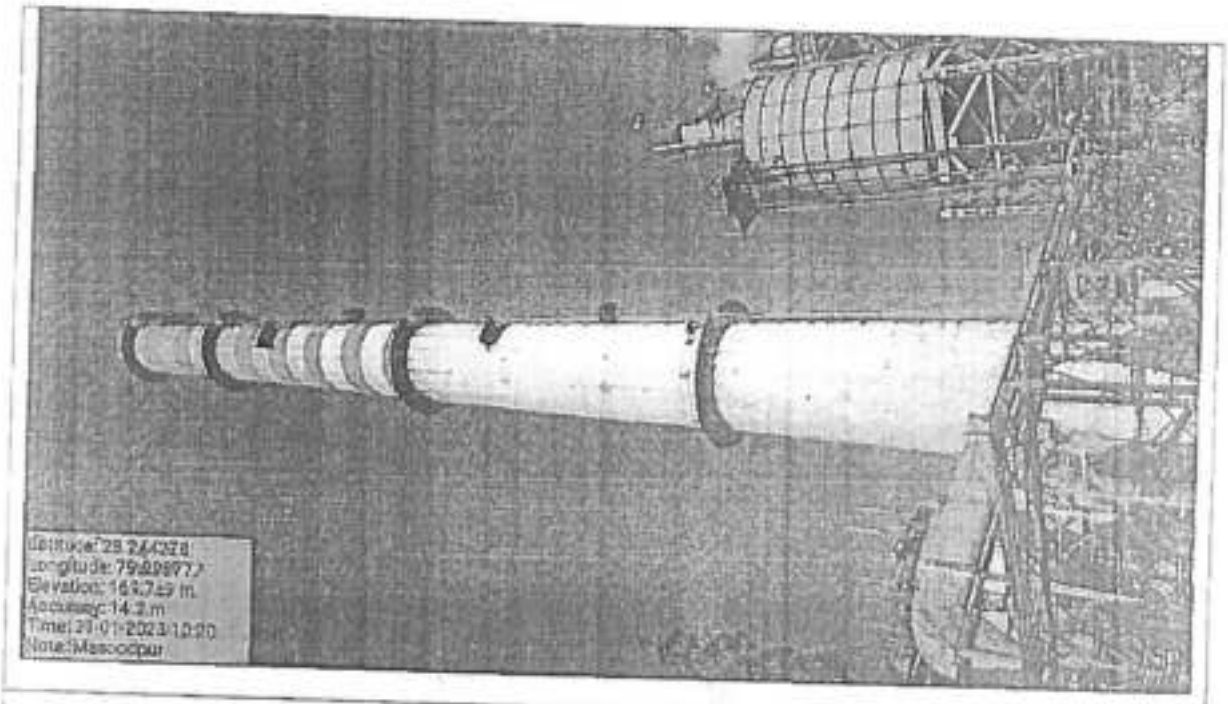


Plc. (05) Dust suppuration system at CHP (water Hydrant)

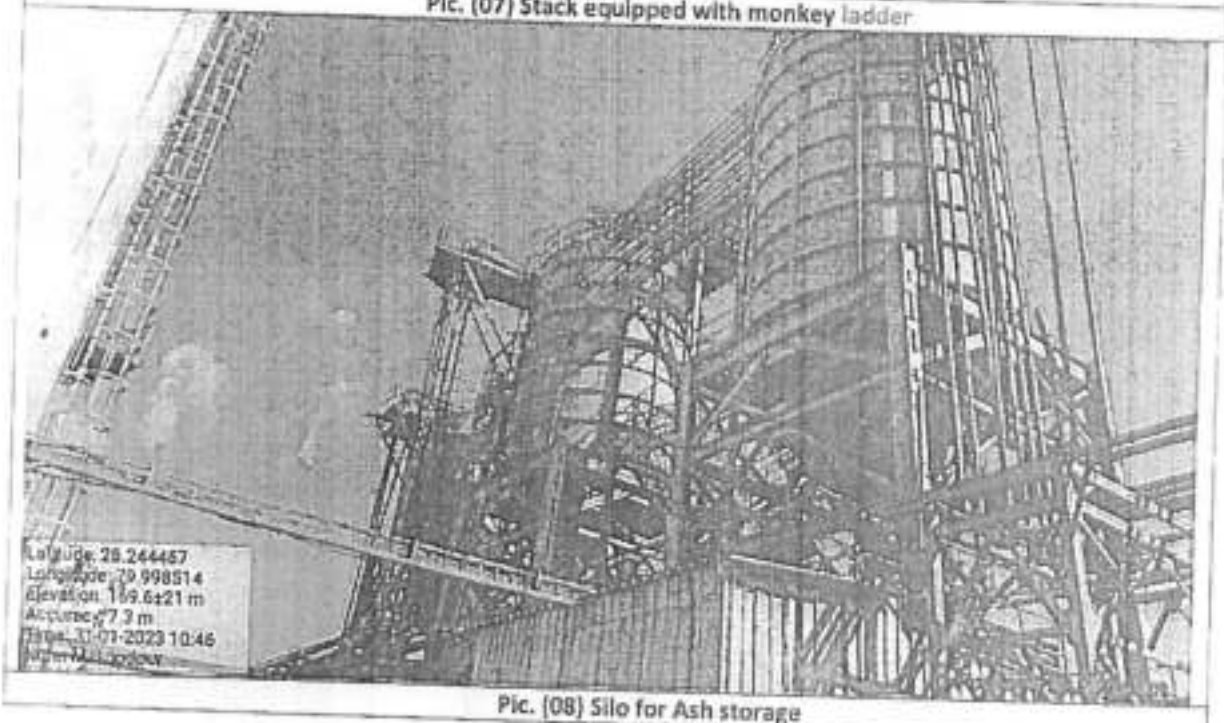


Plc. (06) APCD in Power Plant

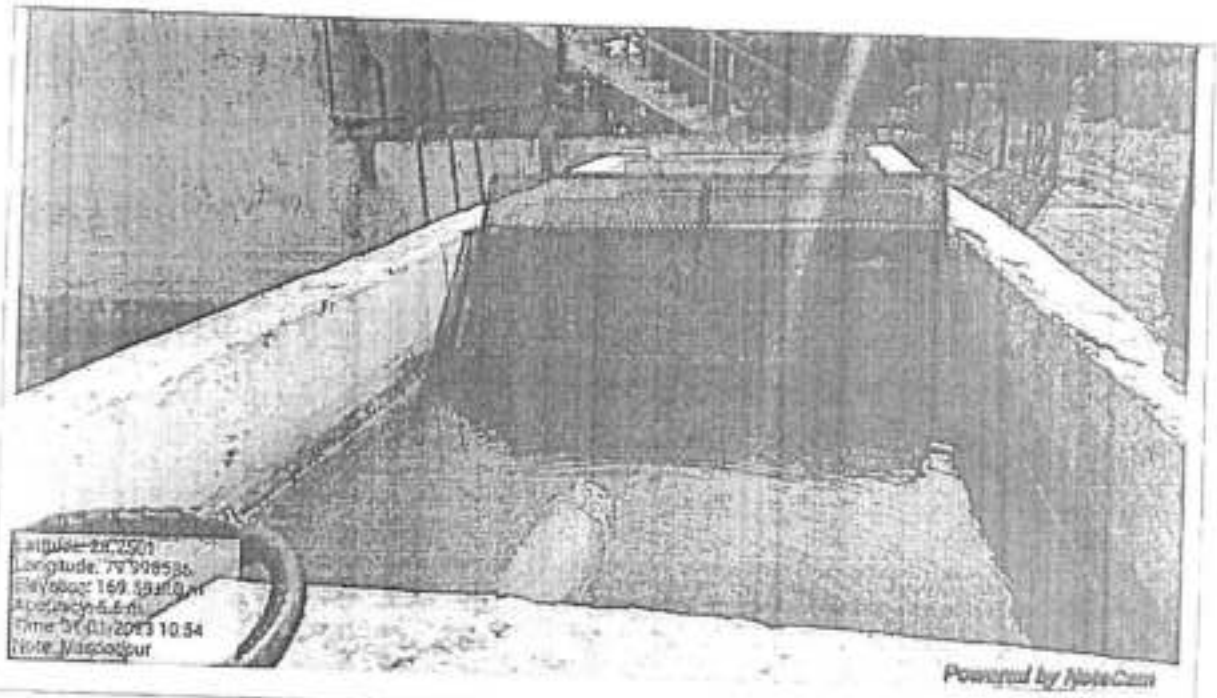
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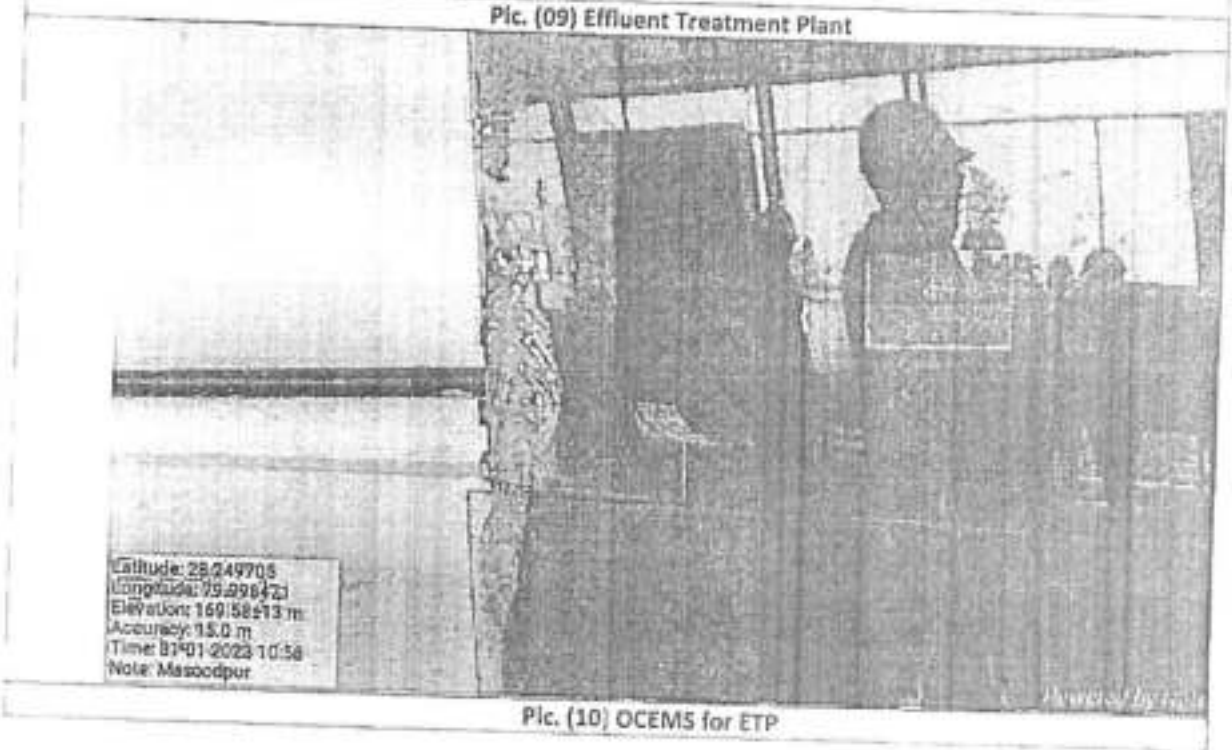
Plc. (07) Stack equipped with monkey ladder



Pic. (08) Silo for Ash storage



Plc. (09) Effluent Treatment Plant



Plc. (10) OCEMS for ETP



Plc. (11) Ash dykes for the storage of Ash

Annexure – 1

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Annexure-II

Bajaj Energy Limited
Maqsoodpur (SPM)
PIN Code 242042

State Level Environment Impact Assessment Authority, Uttar Pradesh
Directorate of Environment

Ref. No. 172 /SEAC/366/2009-10/DD(S)/ Date 11 January, 2011

To,

Dr. A.V. Singh,
Head(Distillery Business & EHS)
M/s Bajaj Energy Pvt Ltd,
Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai

Sub: Regarding amendment in Environmental Clearance to change the company name of proposed Power Plants from M/s Bajaj Hindusthan Ltd to M/s Bajaj Energy Pvt Ltd Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai.

Dear Sir,

Please refer to your letter dated 22.08.2010 with reference to the above subject. The State Level Environment Impact Assessment Authority, U.P. (SEAC-I, U.P.) in its meeting held on 13.12.10 at Vikrant Khand-I, Gomti Nagar, Lucknow on the subject cited above has considered your application in its meeting held on 13.12.10 and discussed the matter in detail and recommended to the EAC issued vide letter no. 1277 dated 05 July, 2010 is amended as follows:

Location of Power plant	From Company name	To Company name
Village-Maqsoodpur, Tehsil-Powayan, Block-Banda, District-Sahajahanpur, U.P.	M/s Bajaj Hindusthan Ltd.	M/s Bajaj Energy Pvt. Ltd. Bajaj Bhawan, Jamnalal Bajaj Marg, Nariman Point, Mumbai

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Government of U.P., Avas Sachivalaya
2. Dr. Nalini Bhat, Director, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
3. Regional Office, Ministry of Environment & Forests, Central Regional Office, Kendriya Bhawan, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, Parivesh Bhawan, Gomti Nagar, Lucknow

(Dr. Yudhjit Singh)
Secretary, SEAC and
Director, Directorate of Environment,
Govt. of U.P.

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Bajaj Energy

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

Ref. No. 1077/SEAC/366/2009/ Date.....7.July2010

To,

Dr. A. V. Singh,
Head (Distillery Business & EHS)
M/s Bajaj Hindusthan Ltd.,
B-10, Sector-03,
NOIDA.

Sub: Regarding the Environmental Clearance for 90 MW Indpendent Coal based thermal Power Plant at Village- Maqsoodapur, Tehsil- Puwayan, Block-Banda, District-Shahjahanpur, M/s Bajaj Hindusthan Ltd..

Dear Sir,

Please refer to your letter dated 10-06-2010 addressed to the Secretary, State Level Expert Appraisal Committee, Govt. of Uttar Pradesh, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered your application in its meeting dated 30/06/2010.The Committee noted that terms of reference for the proposed project were issued vide letter No. 35/Parya/SEAC/366/09 dated 6th January, 2010. The Committee also observed the decision taken by the SEIAA in its meeting dated 30/04/2010 on the request made by the project proponents through letter dated 19/03/2010. Public Hearing for the project was held on 26-05-2010 and the Public Hearing Report was communicated to Directorate of Environment through letter No.F-68142/C-5/NOC-101/10 Dated 7.6.10. The Committee was given to understand by the representatives of project proponents present in the meeting that:

1. The Environmental Clearance is sought for proposed 90 MW Indpendent Coal based thermal Power Plant at Village- Maqsoodapur, Tehsil- Puwayan, Block-Banda, District-Shahjahanpur, M/s Bajaj Hindusthan Ltd..

2. The total land requirement is 51 acres out of which 16.0 acres is for plant and machinery, 25.0 acres is for green area and 10 acres is for ash pond.

3. Proposed Water consumption is 6984 kld which shall be sourced from ground water.

4. Coal requirement for the proposed project is 1600 MT/day.

5. The project proposal is covered under category "1d" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 30-06-2010) on the aforesaid project the State Level Environment Impact Assessment Authority (meeting held on 08-07-2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of all general conditions prescribed by the Committee earlier(Annex-1) and following specific condition:

1. Consent for establishment shall be obtained from U.P.Pollution Control Board and a copy shall be furnished to the SEIAA, U.P. before taking up any construction activity at the site.
2. Compliance regarding all the issues raised at the Public Hearing shall be ensured and communicated.
3. A stack of 110 metres height shall be provided with stack monitoring facility (sampling code etc.) for NOX and particulate matter. Exit velocity of flue gases shall not be less than 15 metres per second. The data collected shall be analysed and submitted regularly to the Ministry.
4. High efficiency electro-static precipitator (ESP) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm^3.
5. Adequate dust extraction and dust separation system in dusty areas such as in fuel handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
6. Water requirement of 6984 $metre^3$ /day shall be met from ground water. Necessary prior permission for drawl of requisite quantity of ground water for the project shall be obtained from the competent authority.
7. Close cycle cooling system with cooling towers shall be provided.
8. The treated effluents conforming to the prescribed standards shall be recalculated and re-used within the plant. There shall be no discharge outside the plant boundary except during monsoon for storm water. Arrangements shall be made that effluents and storm water do not get mixed.
9. A suitable sewage treatment facility shall be provided and the treated sewage shall be used for raising green belt/plantation.
10. Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology.

11. Regular monitoring of ground water in and around the project area shall be carried out; records maintained and six-monthly reports shall be submitted to the competent authorities.
12. Leq. of noise levels emanating from turbines shall be limited to 75 dBA. For people working in the high noise areas. Requisite protective equipments like ear plugs/ear muffs etc shall be provided. Workers engaged in noisy areas such as turbines, air compressors etc shall be periodically examined to maintain audio metric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.
13. Fly ash management shall be done as per fly ash notification of Govt. of India.
14. Appropriate safeguard measures to guard against fire hazards shall be undertaken.
15. A green belt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.
16. First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
17. Regular monitoring of ground level concentration of SO2, NOX and RSPM (PM10 and PM2.5) including chlorine at work zone shall be carried out in the impact zone and records maintained. In addition, the new parameters mentioned in new NAAQS should also be taken into account. If at any stage, these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Six-monthly reports shall be submitted to the Government of India also.
18. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
19. Half-yearly report on the status of implementation of the stipulated conditions and environmental safeguards shall be submitted to the MoEF, Govt of India/CPCB/SPCB and to this authority.
20. A separate plan for the treatment of DM plant waste should be prepared.
21. Plantation at the point of maximum impact should be undertaken.
22. Separate funds shall be allocated for implementation of environmental protection measures along with item wise breakup. These costs shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for any other purposes and year wise expenditure should be reported to the Govt. of India/CPCB/SPCB and to this authority.
23. The project authorities shall inform regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
24. In case of any deviation or alteration in the project proposed from those submitted to this authority, a fresh Reference should be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests,'Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Demi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow. .
5. Administrative Officer, Directorate of Environment for monitoring & Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC &
Director, Environment Directorate,
Govt. of U.P.

945

Dated

To,

M/s Bajaj Hindusthan Ltd.
Jamrola Bajaj Vidut Kshetra Bhawan
B-10, Sector-3, Noida-201301,
Uttar Pradesh

Sub: - Amendment in the company's name from M/s Bajaj Hindusthan Ltd. to M/s Bajaj Energy Pvt. Ltd. reg.

Ref: - Your letter dated 23.08.2010 requesting for amendment of company name in NOC.

Sir,

Kindly refer to this office letter of even number dated 27.01.2010 vide which NOC for ground water withdrawal in respect of M/s Bajaj Hindusthan Ltd. for their expansion of existing co-generation plant located at Village Majhawalpur, Tehsil Pragawan, Block Banda, District Shahjahanpur, Uttar Pradesh was accorded.

In partial modification to the above referred letter the name of the firm may be read as **M/s Bajaj Energy Pvt Ltd.** in place of M/s Bajaj Hindusthan Ltd. All the other terms and conditions mentioned in the NOC issued by this office vide letter of even number dated 27.01.2010 remains unchanged.

Yours faithfully,

(S. Bhattacharyai)
Scientist D
for Member Secretary

Copy to:-

1. The Member Secretary, Uttar Pradesh Pollution Control Board, Paryavaran Bhawan, 3rd Floor, B-Block, Vatsal Khand, Gomti Nagar, Lucknow-226010. This has reference to your letter No. 1758/Tech.(NOC-III)/2010 dated 29/09/2010.
2. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your letter No. [illegible] dated 29.09.2010.

(S. Bhattacharyai)
Scientist D
for Member Secretary

Annexure-946

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

E-73875

संदर्भ संख्या / सी–५ / एन०ओ०सी०–१०१ / २०१० /
Ref. No.

दिनांक
Date

सेवा में,

मै०बजाज हिन्दुस्तान लिमिटेड,
शुगर (यूनिट),
मकसूदापुर, शाहजहाँपुर।

विषयः– उद्योग का नाम परिवर्तन करने के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक ०२–०८–१० का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के संदर्भ में अवगत कराना है कि इस कार्यालय के पत्रांक संख्या ६७४३६ / सी–५ / एन०ओ०सी०– १०१ / १० दिनांक २५–५–१० द्वारा मै० बजाज हिन्दुस्तान लिमिटेड शुगर (यूनिट), मकसूदापुर, शाहजहाँपुर के नाम से अनापत्ति प्रमाण पत्र जारी किया गया था । उक्त पत्र में मै० बजाज हिन्दुस्तान लिमिटेड के स्थान पर मै०बजाज हिन्दुस्तान प्रा०लि० के नाम से संशोधित किया जाता है। उद्योग का प्रस्तावित स्थल, उद्योग का उत्पाद व उत्पादन क्षमता तथा शेष उल्लिखित शर्तें पूर्ववत रहेंगी।

भवदीय,

(डा०सी०एस०भट्ट)
सदस्य सचिव

प्रतिलिपिः– निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली ।
2- महाप्रबन्धक जिला उद्योग केन्द्र, शाहजहाँपुर। ।

सदस्य सचिव

पिकप भवन, तृतीय तल, डी-ब्लाक, विभूति खण्ड
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Pickup Bhawan 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG016303

VALID FROM 21/08/2021 TO 20/08/2026

Registration No.: 202106000470

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	**Application Form Serial No.**	SHJP0621RIN0038
Date of Submission	21/06/2021	**Specimen Signature**	
Company Name	Bajaj Energy Limited Maqsoodapur	**Company Address**	Village: Maqsoodapur Block:Banda, Tehsil:Powayan.

Location Particulars

District	Shahjahanpur	**Block**	BUNDA
Plot No./Khasra No.	43, 42, 5	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		28/10/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000	**Recharge Required**	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Existing Certificate validity is from 29.08.20218 to 28.08.2021.		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**23/09/2022**

Place:**Shahjahanpur**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Bajaj Energy Limited PIN Code 242042 Maqsoodapur (SFN)

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG014526

VALID FROM 21/08/2021 TO 20/08/2026

Registration No.: 202106000472

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	**Application Form Serial No.**	SHJP0621RIN0039
Date of Submission	21/06/2021	**Specimen Signature**	
Company Name	Bajaj Energy Limited Maqsoodapur	**Company Address**	Village: Maqsoodapur Block:Banda, Tehsil:Powayan,

Location Particulars

District	Shahjahanpur	**Block**	BUNDA
Plot No./Khasra No.	43, 42, 5	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		28/10/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:	972000	**Recharge Required**	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Existing NOC validity is from 29.08.2018 to 28.08.2021		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
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- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
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2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :23/09/2022

Place:Shahjahanpur

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Bajaj Energy Limited Maqsoodapur (SPN) Code 242042

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024099

VALID FROM 21/08/2021 TO 20/08/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000494

Name of the Owner	SAMIR KUMAR SABAT		
Designation पद	Unit Head	**Company Name** कंपनी का नाम	Bajaj Energy Limited Maqsoodapu
Company Address कंपनी का पता	Village: Maqsoodapur, Block:Banda, Tehsil:Powayan,	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	**Application Form Serial No.**	SHJP0621NIN0027
Date of Submission	22/06/2021	**Specimen Signature**	

Location Particulars

District	Shahjahanpur	**Block**	BUNDA
Plot No./Khasra No.	43, 42, 5	**Municipality/Corporation**	No
Ward No./Holding No.			NA

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	16/03/2020		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00

Date of Energization (In Case of Electric Pump)		16/03/2020	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its

validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**23/09/2022**

Place:**Shahjahanpur**

This certificate is electronically generated and does not require digital signature

Regional Director

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2018-325-R

No.21-4(244)/NR/CGWA/2009- 1542

Dated:- 13 SEP 2018

To

M/s Bajaj Energy Limited
Bajaj Bhawan, Sector – 3, Noida,
District Gautam Buddha Nagar,
Uttar Pradesh - 201301

Sub:- Renewal of NOC for ground water withdrawal to M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Maqsoodapur, Block Banda, District Shahjanpur, Uttar Pradesh - reg.

Refer to your application dated 07/07/2017 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their office letter No. 21-4/(244)/NR/CGWA/2018-3492 dated 17/07/2018, and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 27/01/2010 is hereby accorded to **M/s Bajaj Energy Limited in respect of their existing Electricity Generation unit located at Village Maqsoodapur, Block Banda, District Shahjanpur, Uttar Pradesh.** The renewed NOC is valid from 29/08/2018 to 28/08/2021 and subject to the following conditions:-

1. The firm may continue to abstract **6,984 cu.m/day** (not exceeding **20,95,850 cu.m/year**) ground water through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall remain fitted with digital water meters by the firm and monitoring of monthly ground water abstraction data of each well shall be recorded in a log book.
3. **M/s Bajaj Energy Limited,** shall, continue to implement ground water recharge measures to the tune of **10,48,000 m^3/year** for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall continue to execute monthly ground water level monitoring in the project area through three (3) nos. of existing piezometers as well as around the project area within 2 KM radius by establishing key wells in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm shall install digital water level recorders on all of the existing piezometers and install telemetry system in one of the piezometers and share the user ID and password of the telemetry system with

the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

5. The ground water quality shall be monitored once in a year during pre monsoon period.
6. The firm shall take up annual water audit and adopt measures with an objective to reduce fresh water consumption.
7. The ground water monitoring data in respect of S. No. 2, 4, 5, & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
12. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
13. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

Regional Director

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Shahjahanpur, Uttar Pradesh.**
2. The District Magistrate, District Shahjahanpur, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 17/07/2018.
4. Guard File 2018-19.

Regional Director

स्वच्छ सुरक्षित जल - सुन्दर सुशासन कल
CONSERVE WATER - SAVE LIFE

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Regional Director

Government of India
Central Ground Water Authority
Ministry of Water Resources

CGWA/IND/Proj/2010-811

No.21-4(244)/NR/CGWA/2009- / 485 Dated :- 27 / 1 / 10

To

M/s Bajaj Hindusthan Ltd.,
Jamanalal Bajaj Marg, Bajaj Bhawan
B-10, Sector-3, Noida-201301
Uttar Pradesh

Sub:- NOC for ground water withdrawal in respect of M/s Bajaj Hindusthan Ltd., for their expansion of existing co-generation plant capacity from 21 to 111 MW, located at village Maqsoodpur, Tehsil Piwayan, Block Banda, District Shahjahanpur, Uttar Pradesh– reg.

Sir,

Kindly refer to your application dated 16.11.2009 on the above cited subject. Based on recommendations of Regional Director, CGWB, Northern Region, Lucknow vide their office letter no. 10(1)/CGWA/NR/GWC/09-43 dated 11.1.2010 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Bajaj Hindusthan Ltd., for their expansion of existing co-generation plant capacity from 21 to 111 MW, located at village Maqsoodpur, Tehsil Piwayan, Block Banda, District Shahjahanpur, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **6984 m^3/day** of ground water through proposed 2(two) borewells (1 working & 1 standby). No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The wells to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.
3. **M/s Bajaj Hindusthan Ltd.,** shall in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures for augmenting the ground water resources of the area, within six months from date of issue of this letter.

A2 W3 Curzon Road Barracks, Kasturba Gandhi Marg, New Delhi-110001
Phone No. (011) 23384973, 23385620, Fax No. 23388310 E-mail : cgwa@rediffmail.com

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.
6. The ground water monitoring data in respect of S.No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S.No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

Yours faithfully,

Regional Director

Copy for information to:

1. The Secretary, State Level Expert Appraisal Committee (SEAC), Government of U.P., Dr. Bhimrao Ambedkar Paryavaran Pansar, Vineet Khand-1, Gomti Nagar, Lucknow
2. The Regional Director, CGWB, Northern Region, Lucknow. This has reference to your letter no. 10(1)/CGWA/NR/GWC/09-43 dated 11.1.2010.
3. T. S. to Chairman, CGWB, NH-IV, Faridabad.

Regional Director

Borewell

Annexure - V

bajaj ENERGY

Bajaj Energy Limited

Unit : Maqsoodapur, Shahjahanpur

Borewell Logbook

Date	Borewell #1 Reading	Borewell #1 Water Consumption in Day (KL/Day)	Borewell #2 Reading	Borewell #2 Water Consumption in Day (KL/Day)	Total Water Consumption (KL/Day)	Remarks
1-11-22	762941	0			0	
2-11-22	762941	0			0	
3-11-22	762941	0			0	
4-11-22	762941	0			0	
5-11-22	762941	0			0	
6-11-22	762941	0			0	
7-11-22	762941	0			0	
8-11-22	762941	0			0	
9-11-22	762941	0			0	
10-11-22	762941	0			0	
11-11-22	762944	3			3	
12-11-22	762944	0			0	
13-11-22	762944	0			0	
14-11-22	762944	0			0	
15-11-22	762944	0			0	
16-11-22	762944	0			0	
17-11-22	762944	0			5.5	
18-11-22	762944	0			0	
19-11-22	762944	0			0	
20-11-22	762944	0			57	
21-11-22	762944	0			0	
22-11-22	762944	0			0	
23-11-22	762944	0			14	
24-11-22	762944	0			50	
25-11-22	762944	0			11.3	
26-11-22	763024	80			163	
27-11-22	763024	0			34	
28-11-22	763024	0			0	
29-11-22	763024	0			0	
30-11-22	763024	0			0	
31-11-22	763024	0			0	

Shift Incharge

bajaj ENERGY

Bajaj Energy Limited

Unit : Maqsoodapur, Shahjahanpur

Borewell Logbook

Shift Incharge

Bajaj Energy Limited (Distt) Shahjahanpur Pin Code 242042

542

961

962

543

bajaj ENERGY

Bajaj Energy Limited

Borewell Logbook

Shift Incharge

bajaj ENERGY

Bajaj Energy Limited

Borewell Logbook

Shift Incharge

Bajaj Energy Limited
PIN Code 424042

bajaj ENERGY

Bajaj Energy Limited

Unit : Maqsoodabad, Shahjahanpur

Borewell Logbook

Month : [illegible]

Date	Borewell #3 Reading	Borewell #3 Water Consumption in Day (KL/Day)	Borewell #2 Reading	Borewell #2 Water Consumption in Day (KL/Day)	Total Water Consumption (KL/Day)	Remarks
1	[illegible]	[illegible]				[illegible]
2	[illegible]	[illegible]				[illegible]
3	746619	1019			[illegible]	[illegible]
4	769758	644			[illegible]	Running
5	769758	0			[illegible]	Running
6	770520	2181			[illegible]	Running
7	771569	644			[illegible]	Running
8	772345	776			[illegible]	[illegible]
9	773129	784			[illegible]	[illegible]
10	774220	1091			[illegible]	Running
11	775293	1073			[illegible]	Running
12	775641	648			[illegible]	[illegible]
13	776867	1226			[illegible]	[illegible]
14	777912	1045			[illegible]	Running
15	778878	1276			[illegible]	Running
16	780749	1871			[illegible]	[illegible]
17	781825	1076			[illegible]	[illegible]
18	783038	1213			[illegible]	Running
19	784164	1126			[illegible]	Running
20	786109	1945			[illegible]	Running
21	788152	943			[illegible]	[illegible]
22	789231	1079			[illegible]	[illegible]
23	790410	1179			[illegible]	Running
24	791531	1121			[illegible]	Running
25	793306	1775			[illegible]	[illegible]
26	794142	836			[illegible]	[illegible]
27	795351	1209			[illegible]	Running
28	796719	1368			[illegible]	Running
29	797743	1024			[illegible]	[illegible]
30						
31						

Shift Incharge

bajaj ENERGY

Bajaj Energy Limited

Unit : Maqsoodabad, Shahjahanpur

Borewell Logbook

Month : [illegible]

Shift Incharge

Annexure - VI

Bajaj Energy Limited PIN 262308 Maqsoodapur (SPN)

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
141030/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR /2021

Dated : 08/12/2021

To ,

Shri Dr. AJAY VIKRAM SINGH
M/s BAJAJ ENERGY LIMITED MAQSOODAPUR
Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042,
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED MAQSOODAPUR

Reference Application No. 13964955 Dated : 08/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED MAQSOODAPUR. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:10:35 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:10:43 +05'30'
Chief Environment Officer

965

U.P. Pollution Control Board

Dated : 08/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 90 MW power production.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler of 190 TPH and 190 TPH	Coal 1600 TPD	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 100 meter from ground level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	50mg/NM3
2	01	Sulphur Dioxide	600 mg/Nm3
3	01	Oxides of Nitrogen	300 mg/Nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production power 90 MW power production.
2. Unit shall maintain and operate Air pollution control system i. e. Electrostatic precipitator in the boilers regularly and ensure that stack emissions shall always meet the norms specified in Rule 25 of Environment (Protection)Rules 1986.
3. Unit shall operate and maintain properly the installed online emission monitoring system and ensure the connectivity to the servers of CPCB and UPPCB .
4. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
5. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
10. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:10:54 +05'30'

Chief Environment Officer

Bajaj Energy
PIN Code 242042
Maqsoodapur (SPN)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F940/17 /सी-८ /वायु प्रदूषण/ 08/8/11 प्रतीक्षित

सेवा में दिनांक 20-10-11

मै०
बजाज इनर्जी प्रा०लि०
ग्राम व पो०- मकसूदपुर
सहजनीपुर।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक 18-8-11 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 137 सहमति (वायु) आदेश/ 76/11 दिनांक 20-10-11 को सलग्न किया जा रहा है। आपका प्लान क्रमांक संख्या 1,3,4,6,7,11-14 जो नीचे उल्लिखित है, अस्वीकृत किया जाता है।

1– सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– _____ की वी ए क्षमता के डी जी सेट से सलग्न चिमनी की ऊँचाई भूतल / मंजन छत से _____ मी ऊँचाई किया जाय।

3– पेसू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे ई०एस०पी०/चिमनी ___ का प्रतिमान संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की क्रियाशील कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– वर्षित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या तीन तीसरे महीने भेजना सुनिश्चित करें।

8– यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9– आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10– ईंधन का प्रयोग उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11– आपको उपकर अधिनियम, 1977 में वर्णित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

12– उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करे।

13– उद्योग में स्थापित ऑन लाइन मानीटरिंग व्यवस्था का संचालन व रखरखाव सुनिश्चित किया जाये तथा अनुश्रवण आंकड़े प्रत्येक माह प्रेषित की जाये।

14– पर्यावरण एवं वन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 03-11-2009 के नियमों / निर्देशों के अनुसार [illegible] पुलाई प्लेज का फ्लैटलाइजेशन किया जाये।

15– यह सहमति ट्रायल उत्पादन हेतु दिनांक 31-12-2011 तक तिथि मान्य है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने जिए जो उचित हो, यह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य (सचिव)

संदर्भ सं0 _____ / वायु प्रदूषण _____ तद् दिनांक _____

प्रतिलिपि :–

1– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बरेली को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

ड्राफ्ट वायु सहमति

संख्या 137/सहमति (वायु) आदेश/ 76/11 लखनऊ, दिनांक 24.10.11

विषय – सहमति मै0 बजाज इनर्जी प्रा०लि०, ग्राम व पो०– मकसूदपुर, शाहजहाँपुर की

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथा संशोधित) की धारा 21 के अन्तर्गत

सदर्भ – आवेदन संख्या दिनांक 03-09-11

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त सदर्भित सहमति आवेदन प्रपत्र मै0 बजाज इनर्जी प्रा०लि० ग्राम व पो०– मकसूदपुर, शाहजहाँपुर को अपने संयंत्र से संलग्नक में वर्णित शर्तों के अनुरुप वायुमडल मे उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 03-09-2011 से 31-12-2011 की अवधि तक मान्य है।
3. इस सहमति आदेश मे अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 (6) मे तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुन: विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक संलग्नक

सदस्य सचिव

2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संलग्नक आदेश संख्या _____ / सहमति (वायु) आदेश / _____

दिनांक _____

सहमति शर्तें

1. वायु गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	सम्बद्ध चिमनी	
[ii]	–	
[iii]	–	
[iv]	–	
[v]	–	

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरुप हो।

[i]	सस्पैन्डेड पार्टिकुलेट मैटर	मिलीग्राम प्रतिनार्मल घी^{3}
	(एस.पी.एम.)	क्यूबिक मीटर
[ii]	मैटल डस्ट (आयरन, जिंक, कापर आदि)	–
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेस मिस्ट	–
[iv]	सल्फर डाई आक्साइड	(पी.पी.एम.)
[v]	कार्बन मोनो आक्साइड	–
[vi]	हाइड्रोकार्बन	–
[vii]	अमोनिया	–
[viii]	क्लोरीन	–
[ix]	मरकैप्टेन	–
[x]		–

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरुप हो।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अतिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरुप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयत्रों को कार्यरत स्थिति में इकाई में रखा जाए।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से वायु उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रुप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाए एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के _____ माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा–29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त अन्य किसी बिन्दु से नही होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य आउट लेट से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता / इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों / आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश / निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता / इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेंगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित व्यवस्था की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता / बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

सदस्य सचिव

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Annexure-VII

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
141038/UPPCB/Bareilly(UPPCBRO)/CTO/water/
SHAHJAHANPUR /2021

Dated : 15/12/2021

To ,

Shri Dr. AJAY VIKRAM SINGH
M/s BAJAJ ENERGY LIMITED MAQSOODAPUR
Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042.
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED MAQSOODAPUR

Reference Application No :13968105 **Dated :15/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED MAQSOODAPUR is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:10:03 +05'30'

Chief Environment Officer, Circle-7

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN

Chief Environment Officer, Circle-7

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED MAQSOODAPUR vide

Consent Order No. 13968105/ Water Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Power Generation of 90 MW power plant.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	48 KLD	Septic Tank
2	Industrial	980 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	48 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	980 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

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8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is valid for production power 90 MW power production.
2- Effluent generated from process shall be Treated in ETP and discharge norms shall be as prescribed in Rule 5 of Environment(Protection)Rules 1986.
3- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4- Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
5- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
6- Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
7- Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.
8- Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
9- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11- Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12- The industry shall submit the permission from the State Ground Water Authority within 3 months.
13- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2021.12.15 13:10:21 +05'30'

Chief Environment Officer, Circle-7

Bajaj Energy Limited
Maqsoodapur (SPN)
PIN Code 242042

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F94018 /बी-ई/जल/ई.ए./10/11

पंजीकृत

दिनांक 24-10-11

सेवा में,

मै० बजाज हिमॉ प्रा० लि०
ग्राम व पोस्ट- मकसूदपुर,
सेकजहाँपुर।

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक _____ दिनांक 21-09-11 के साथ संलग्न सहमति आवेदन पत्र का सदर्भ ले। आपको सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 146/HO(WPC)/60/11 दिनांक 24-10-11 संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1,2,3-14 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति की एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मासी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु इन से अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें वी–नाच की मासी गई सूचनायें तथा कंटीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति की एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष 2010-11 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अपव्यय+वर्तमान–वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपकी द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी सतही, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

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10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११- उद्योग को जारी अस्थायी प्रमाण पत्र दिनांक ३१-०३-२०१० में अंकित शर्तों के अनुसार स्वीकार्य शुद्धिकरण संयंत्र की स्थापना हेतु पूर्ण विवरण, विशेषत: सम्बन्धित कार्यक्रम के साथ एक माह में प्रेषित करें।

१२- उद्योग से वर्जित घरेलू उपयोग में शुद्धिकरण हेतु एस०टी०पी० की स्थापना हेतु सम्बन्धित कार्यक्रम एक माह में जमा करें।

१३- पर्यावरण एवं वन मंत्रालय, भारत सरकार की अधिसूचना दिनांक ०३-११-२००९ के नियमों/निर्देशों के अनुसार ———— पट्टार्ड ऐश का युटिलाइजेशन किया जाये।

१४- यह सहमति ड्राफ्ट उत्पादन हेतु दिनांक ३१-१२-२०११ तक विधि मान्य है।

१५- ऐश वाटर को पूर्णतया रिसर्कुलेट किया जाये तथा ऐश पाण्ड की एसबीसोई लाइनिंग की जाये।

इस सहमति आदेश में अंकित प्रावधान तथा सहमति शर्तों के होते हुए भी यह उ प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुन: विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

पृ० सं०..... तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

हवाला जल सहमति

संख्या 144 /सहमति/जल आदेश/ 68/11 लखनऊ दिनांक 24.10.11

विषय मै० बजाज इलेक्ट्रो प्रा०लि०, ग्राम व पो०अ० सकरौड़ा, सहजनवाँ

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत निस्तारण हेतु सहमति।

संदर्भ आवेदन पत्र संख्या ..... दिनांक 11-08-11

उक्त शीर्षक या कीवर्ड में दी भूमि पर वहिःस्राव के निस्तारण की लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है के अधीन सहमति प्राप्त करने के लिए उपर्युक्त संदर्भित पत्र के निर्देश पे मै० बजाज इलेक्ट्रो प्रा०लि०, ग्राम व पो०अ० सकरौड़ा, सहजनवाँ को उसकी परिसर से निकलने वाले उसके संबद्ध तथा प्रस्तावित औद्योगिक वहिःस्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक 01-08-2011 से 31-12-2011 की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम 1978 की धारा 27(2) में अन्तर्गत वर्णित किसी/सभी शर्तों पर पुन विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो के अधिकार व क्षमित, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

संलग्नक : अनुलग्नक

सदस्य-सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति आदेश संख्या_____ सहमति / _____ दिनांक_____ का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण की	अधिकतम प्रति घंटा निस्तारण की
(i) घरेलू	_____	३५ KLD
(ii) औद्योगिक	_____	२००० KLD
(अ) प्रक्रिया जल ब्लीच होने के जल सहित		
(ब) शीतलन जल		

2. ब्लीच जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मैनहोल उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल मैनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिसका शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

20° से. पर 5 दिन की बी.ओ.डी.	30 मिग्रा./ली. से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा./ली. से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीच जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एस दिनांक 6-4-83 में निर्धारित मानकों के अनुरूप हो।

5. अन्य प्रचालक क्लिनकर मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4713 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में सदर्भित टर्मिनल मैनहोल से एकत्रित किया जाना चाहिए।

8. शर्त संख्या 2 में सदर्भित टर्मिनल मैनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के बेहतर होने चाहिये। टर्मिनल मैनहोल में उत्प्रवाह मापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिए।

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की पृथक व्यवस्था होनी चाहिये।

10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु ..... में पक्का ढका हुआ बन्द पाइप पुक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनधिकृत व्यक्तियों द्वारा उसका नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये। बन्द पाइपों में स्थल की आवश्यकतानुसार मध्यवर्ती निरीक्षण कक्ष बनाये जायें।

11. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक ..... का उसमें पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से लिखित सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या सहमति शर्तों की अनुपालन आख्या के साथ प्रस्तुत करेंगे।

13. विस्तृत निरीक्षण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य आदि व उसमें लगे हुये 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के 15 दिन के भीतर बोर्ड को भेजें।

14. परिसर से एकत्र होने वाले बरसाती पानी के जल को भली भांति रखा जाये और निस्तारण बिन्दु पर घरेलू व औद्योगिक अवशिष्ट को मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो नुकसानी जल के साथ बहकर जा सकते हों, को खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर से उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जायेः

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि निस्तार की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती नुकसानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाए।

(iii) जैविक अपघटन पदार्थ होने पर कम्पोस्टिंग की जाए।

16. जिससे पदार्थों का विसंक्रमण अगर समाप्त हो सके तो दूर किया जाए अन्यथा उसे बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में सुरक्षबन्द स्टोरेज रूम में रखा और दफनाया जाए। विषमुक्त करने या सुरक्षबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाए।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों से कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निर्धारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टैलीफोनिकली तथा औद्योगिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को सिथति बताते हुए सूचित किया जाए।

18. फैक्ट्री के अन्दर व परिसर में आवश्यक रखरखाव सफाई तथा सभी संयंत्र, यन्त्र, पीपर और हुड

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्तों के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मैनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य दिवस तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुरूप सभी प्रचालकों के लिए विश्लेषित किया जाए। सलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण उपरान्त के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय समय पर निर्गत निर्देशों का अनुपालन करे। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्रावधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अंतिम निस्तारण बिन्दु और उत्प्रवाह की मात्रा / मात्रा उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।

23. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या अतिरिक्त निस्तारण बिंदु के चालू होने और / या निस्तारण किये जाने के 30 दिन पूर्व जो भी पहले हो उक्त सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रारंभ में लाने सम्बन्धी [illegible] और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी [illegible] बोर्ड को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल नदी बहने वाली नदी या सिंचाई योग्य जल [illegible] उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल में मलयुक्त जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो जो नहीं होने दिया जाए।

28. निदेशक (निदेशकों), ठेकेदार (ठेकेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

29. इस सहमति आदेश में अंकित प्रावधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुन: विचार करने का संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सदस्य सचिव

Annexure - (VII) 982

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13697/UPPCB/Bareilly(UPPCBRO)/HWM/SHAHJAHANPUR /2021

Dated :29/01/2021

To,

M/s BAJAJ ENERGY LIMITED MAQSOODAPUR
Vill- Maqsoodapur, Tehsil-Powayan, Block Banda, District- Shahjahanpur (U.P).
242042,,SHAHJAHANPUR,242042
Tehsil :Powayan
District :SHAHJAHANPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13697 and 29/01/2021 .
2. Reference of application (No. and date) 10987277 and 16/01/2021 .
3. Mr SAMIR KUMAR SABAT of M/s BAJAJ ENERGY LIMITED MAQSOODAPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Vill- Maqsoodapur, Tehsil-Powayan, Block Banda, Di .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1)waste oil	TSDF/ Authorized Recyclers	4.0 KL per annum
2	Schedule I (Category 5.2)Used Oil	TSDF/ Authorized Recyclers	0.3 Ton Per annum

1. The authorization shall be valid for a period of 29/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

(Authorized Signatory)
Amit Chandra
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

Amit Chandra
CEO/EE, I/C Circle

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H/1440/ सी-7/हैजा-60/21 दिनांक 6-4-21

पंजीकृत

सेवा में,

मेसर्स बजाज इनर्जी लिमिटेड,
ग्राम मकसूदपुर,
शाहजहाँपुर।

विषयः– बोर्ड के पत्र संख्या 13697/ UPPCB/ Bareilly(UPPCBRO)/ HWM/ SHAHJAHANPUR/ 2021 दिनांक 29.01.2021 द्वारा निर्गत सशर्त प्राधिकार में संशोधन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या BEL/MQR/Correction/Haz Authorization/2021 दिनांक 09.02.2021 का संज्ञान ले । मेसर्स बजाज इनर्जी लिमिटेड, ग्राम मकसूदपुर, शाहजहाँपुर के पक्ष मे बोर्ड के पूर्व पत्र संख्या दिनांक F97701/C-7/Haz./60/2017 दिनांक 06.03.2017 द्वारा परिसंकटमय अपशिष्ट नियम 2016 के प्राविधानों के अन्तर्गत प्राधिकार निर्गत किया गया जोकि निर्गमन तिथि से 5 वर्ष अर्थात 05.03.2022 तक वैध है। उक्त पत्र के द्वारा निम्नानुसार अपशिष्ट के निस्तारण हेतु प्राधिकार निर्गत किया गया–

S.No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1, Used/Spent Oil	Incinerate in own Boiler.	1.0 K.L. / annum
2.	Schedule-I, Category 5.2, Waste/Residues Oil	Incinerate in own Boiler.	100 K.g. / annum
3.	Schedule-I, Category 3.3, Sludge & Filer Contaminated with Oil	Incinerate in own Boiler.	1000 K.g. / annum

उद्योग द्वारा किये गये ऑनलाइन आवेदन के क्रम मे क्षेत्रीय अधिकारी बरेली द्वारा प्रेषित आख्या के दृष्टिगत उद्योग के पक्ष मे बोर्ड के पत्र संख्या 13697/ UPPCB/ Bareilly(UPPCBRO)/ HWM/ SHAHJAHANPUR/ 2021 दिनांक 29.01.2021 द्वारा निम्नानुसार प्राधिकार निर्गत किया गया–

S.No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, (Category 5.1) Waste Oil	TSDF/ Authorised Recyclers	4.0 KL per annum
2.	Schedule-I, (Category 5.2) Used Oil	TSDF/ Authorised Recyclers	0.3 Ton per annum

उद्योग द्वारा प्रेषित प्रत्यावेदन दिनांक 09.02.2021 के क्रम मे सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के पक्ष मे निर्गत बोर्ड के पूर्व पत्र संख्या दिनांक F97701/C-7/Haz./60/2017 दिनांक 06.03.2017 द्वारा परिसंकटमय अपशिष्ट नियम 2016 के प्राविधानों के अन्तर्गत निर्गत प्राधिकार जिसकी वैधता 05.03.2022 तक है को रियोक करते हुए बोर्ड के पत्र संख्या 13697/ UPPCB/ Bareilly(UPPCBRO)/ IIWM/ SHAHJAHANPUR/ 2021 दिनांक 29.01.2021 द्वारा निर्गत प्राधिकार जिसकी वैधता 29.01.2026 वैध है मे निम्न परिसंकटमय अपशिष्ट को जोडते हुए निम्नानुसार संशोधित किया जाता है–

..2/–

टी. सी. - 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष-2720831, 2720838, 2720691, 2720681
फैक्स 0522-2720764
ई-मेल-info@uppcb.com
वेबसाइट: www.uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow - 226010
Phone:2720831,2720838,2720691,2720681
Fax: 0522 – 2720764
Email: info@uppcb.com
Web Site: www.uppcb.com

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S.No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, (Category 5.1) Waste Oil	TSDF/ Authorised Recyclers	30.0 Kl. per annum
2.	Schedule-I, (Category 5.2) Waste or Residue Containing Oil	TSDF/ Authorised Recyclers	2.6 Ton per annum
3.	Schedule-I, (Category 33.1) Empty Barrels/Containers/Liners Contaminated with Hazardous Chemicals/ Wastes	TSDF/ Authorised Recyclers	10 Ton per annum
4.	Schedule-I, (Category 33.2) Sludge and Filter Contaminated with Oil	TSDF	3.0 Ton per annum
5.	Schedule-I, (Category 35.2) Spent ion exchange resin containing toxic metals	TSDF	10 Ton per annum
6.	Schedule-I, (Category 35.3) Chemical sludge from waste water treatment	TSDF	10 Ton per annum

बोर्ड के पत्र संख्या 13697/ UPPCB/ Bareilly(UPPCBRO)/ HWM/ SHAHJAHANPUR/ 2021 दिनांक 29.01.2021 द्वारा निर्गत सशर्त प्राधिकार की अन्य समस्त शर्तें यथावत रहेगी आपको निर्देशित किया जाता है कि बोर्ड द्वारा निर्गत सशर्त सहमति वायु की समस्त शर्तो का अक्षरसः अनुपालन सुनिश्चित करें।

भवदीय

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपि : क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बरेली को आवश्यक कार्यवाही हेतु प्रेषित ।

मुख्य पर्यावरण अधिकारी, वृत्त–7

Ref: BEL /MQR/EHS/ /2022

Dated: 17.06.2022

To
Chief Environmental Officer (Circle-7)
Uttar Pradesh Pollution Control Board
T.C. -12 V, Vibhuti Khand
Gomti Nagar, Lucknow -226010.

Sub: **Annual return of hazardous waste generation of our Bajaj Energy Limited Unit-Maqsoodapur, District- Shahjahanpur.**

Dear Sir,

Please find here with form (Form-4) duly filled in triplicate annual return of hazardous waste generation for the period 2021-22. Against issuance of authorization for the disposal of hazardous waste reference number; **13697/UPPCB/Bareilly(UPPCBRO)/HWM/SHAHJAHANPUR /2021. Dated: 29.01.2021.**

Thanking you,

Your's Faithfully,

For Bajaj Energy Limited.
For Bajaj Energy Limited
Maqsoodapur
Authorised Signatory

(Authorised Signatory)

Bajaj Energy Limited PIN Code 242042 Maqsoodapur (SPN)

Encl.: As above,

C.C.; Regional Officer UP Pollution Control Board , E-1219/1 Izzat Nagar (Near Rajendra Nagar) District- Bareilly, 243122.

Received by
Sutar
29/06/22

987

Ref: BEL/MQR/EHS/EW/2021-22 Date: 18th Jun' 2022

To,
Chief Environmental officer, Circle-7,
Uttar Pradesh Pollution Control Board,
TC12-V, Vibhuti Khand, Gomti Nagar
Lucknow (U.P.)-226010

Sub: Annual Return of E- Waste (Form - 3) for the period of April 2021 to March 2022.

Dear Sir,
Please find attached herewith the annual return of E-waste in Form - 3 under E-waste (Management & Handling) Rules, 2011 for the year ending 31st March 2022 of Bajaj Energy Ltd., Unit- Maqsoodapur.

This is for your king information and record please

Thanking you,

Yours faithfully,

For **Bajaj Energy Limited**

Unit: Maqsoodapur, Shahjahanpur (UP)

For Bajaj Energy Limited
Maqsoodapur
Authorised Signatory

(Authorised Signatory)

Encl.: As above,

C.C.; Regional Officer UP Pollution Control Board , E-1219/1 Izzat Nagar (Near Rajendra Nagar) District- Bareilly, 243122.

Received by

Bajaj Energy Limited Maqsoodapur (SPN) PIN Code 242042

Ref: BEL /MQR/EHS/ /2022

Dated: 18.06.2022

To
Chief Environmental Officer (Circle-7)
Uttar Pradesh Pollution Control Board
T.C. -12 V, Vibhuti Khand
Gomti Nagar, Lucknow -226010.

Sub: **Submission of return against batteries waste generation as per Batteries (Management and Handling) Amendment Rules, 2010 for M/s. Bajaj Energy Limited Unit-Maqsoodapur, District- Shahjahanpur.**

Dear Sir,

Please find here with form (Form-VIII) duly filled return of used batteries Waste Generation for the period of October to March 2021-22. Against **Batteries (Management and Handling) Amendment Rules, 2010.**

Thanking you,

Your's Faithfully,

For Bajaj Energy Limited.
For Bajaj Energy Limited
Maqsoodapur
Authorised Signatory
(Authorised Signatory)

Bajaj Energy Limited Maqsoodapur (SPN) PIN Code 242042

Encl.: As above,

C.C.; Regional Officer UP Pollution Control Board , E-1219/1 Izzat Nagar (Near Rajendra Nagar) District- Bareilly, 243122.

Received by
Gautam
20/6/22

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Since 1978

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001-2000

Bajaj Energy Ltd. Maqsoodapur (SKN) PIN Code 242042

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MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited

Village : Maqsoodapur, PO - Maqsoodapur, Tehsil - Powayan Shahjahanpur-242042, UP

is a registered member of our facility

BOWML/K/3789/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3789/20

Expiry Date : May 24, 2023

Scan & Verify

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com

Digitally Signed By:Pragati Rohtagi
Date: 2023-01-11 16:14:44
IP: 49.36.182.174
ID: buMQ853G7qZ2reerGrgxgA==
Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com

Digitally Signed By:Sunder K Kukreja
Date: 2023-01-11 16:44:55
IP: 49.36.182.174
ID: W8qZoVWSkKGC8BhLXHuKGQ==
Click here to E-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :
- E - 18, Sahibabad Industrial Area, Site - 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakhnar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

Balaji Energy Limited * PIN Code 242042 * Mangoodpur (Distt)

2. TECHNICAL DATA

2.1 Design Data

		Imported Coal 100 % BMCR	Indian coal 100% BMCR	Design
2.1.1	Operating Volume (Am^3/Hr) :	313700	315720	360000
2.1.2	Gas Temperature (Deg C) :	147	147	160
2.1.3	Inlet Dust Burden (g/Nm^3) :	50	55	100
2.1.4	Outlet Emission. (mg/Nm^3) :			
	With all fields working	≤ 70	≤ 70	Approx 120
	With one field out of service	100	100	Approx 195
2.1.5	Overall Collection Efficiency (%):	99.86	99.92	Approx 99.55
	With all fields working			

2.2 Size and Type

2.2.1	Size of Electrostatic Precipitators	: 23 / 12.5 / 4 x 11 / 400
2.2.2	No. of ESPs.	: TWO
2.2.3	Construction	
	Casing Material	: M.S.
	Internal Equipment Material	: M.S.
2.2.4	Number of Fields per Precipitator	: FOUR
2.2.5	Active height of Electrostatic Field (m)	: 12.95
2.2.6	Active length of Electrostatic Field (m)	: 21.12
2.2.7	Number of Collecting Electrodes (CE) arranged in Succession in each Field	: 11
2.2.8	Number of Passages	: 23
2.2.9	Passage width (mm)	: 400
2.2.10	Heating	
	Support Insulators	: ELECTRICALLY HEATED
	Electrically Heated Hopper Heaters	: ----
	Heater rating	: 0.5kW/Insulator
	TR Set Rating	: 110kVP/1000mA

Bajaj Energy Limited (Nagpur) PIN Code 242042

2.3 Electrodes and Rapping Systems

Electrodes

2.3.1	Collecting Electrodes (CE)	: VT-240
2.3.2	Discharge Electrodes (DE)	:
2.3.3	Electrostatic Field 1	: Type-Emutron 15
2.3.4	Electrostatic Field 2	: Type-Emutron- 15
2.3.5	Electrostatic Field 3	: Type-Emutron- 15
2.3.6	Electrostatic Field 4	: Type-Emutron- 0

Rapping Systems:

2.3.7	Collecting Electrodes	: Tumbling Hammers mounted on shafts
	Number per Field	: 1 Set
	TOTAL	: 4 Sets
2.3.8	Discharge Electrodes	: Impact Hammer activated by cam Release device.
	Number per Electrostatic Field	: 2 Sets
	TOTAL	: 8 Sets
2.3.9	Gas Distribution Plates	: Tumbling Hammer mounted on shaft.
	Number per Electrostatic Precipitator	: 2 Sets
	TOTAL	: 2 Sets

2.4 Drawings

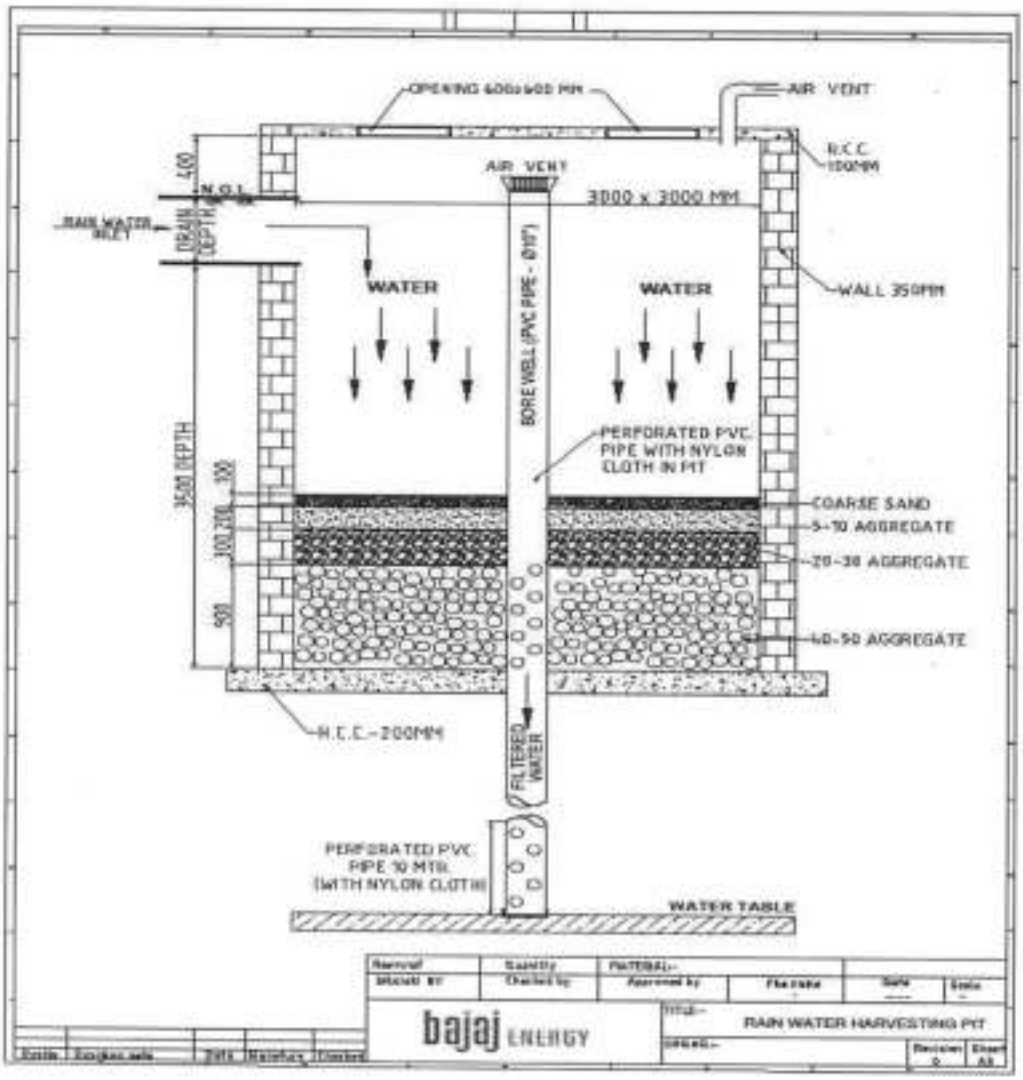
Following drawings are attached in the annexure:

2.4.1	ESP General Arrangement	: VTC-A1-12500-101
2.4.2	Internal Assembly Drawing (Typical)	: VTC-780-001

Annexure - IX 992

The Description of Rain Water Recharge.

The recharge pit & ponds pond adoption has been prepared for recharge of 10,48,000 m3 of water per year to full fill the requirement of CGWA guide line by Bajaj Energy Limited Unit Maqsoodapur, Shalalumpur, UP by constructing of Recharge Pit structure in plant premises and by pond adoption at neighbouring villages at periphery of the plants. As per calculation the total area is required for water recharge in Hectares 21.49. For this purpose the following have been chosen for water Recharge.

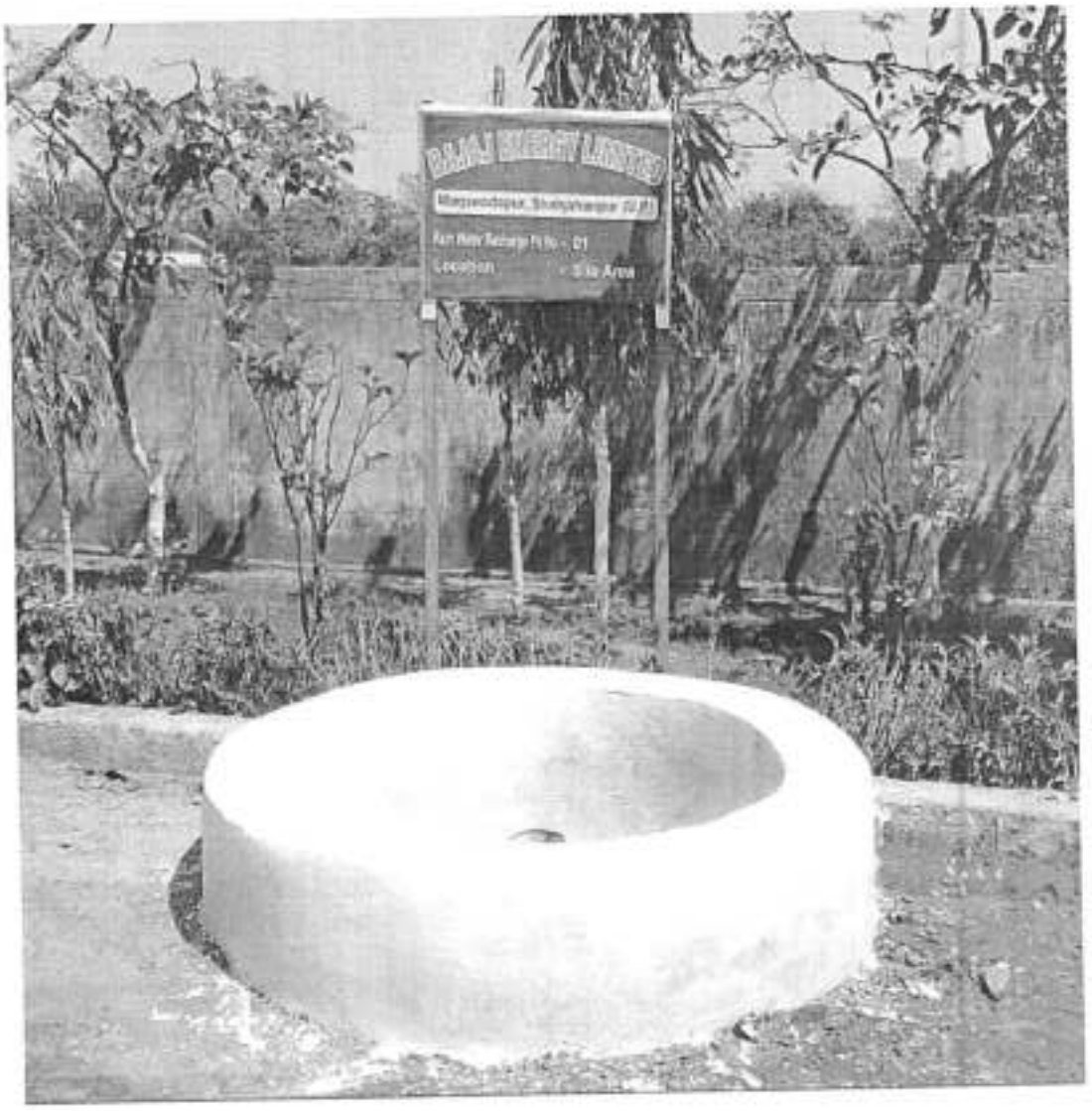


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Rain Water harvesting on site

The two numbers of Recharge pit Structures for recharging the quantity of water is available at plant premises the picks is as under;

RWH-01



RWH-02


BAJAJ ENERGY LIMITED
Maqsoodapur, Shahjahanpur (U.P.)
Rain Water Recharge Pit No - 02
Location - TG Building Area

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Annxure-8

OCEMS DETAILS OF BEL MAQSOODPUR		
URL	USER ID	PASSWORD
http://rtdms.cpcb.gov.in	operationefficiency.mqr@bajajenergy.com	Abc@12345



Annxure-XI

ITS TESTING LABORATORY (P) LTD.

Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
contact@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-151222-05 Date of Issue: 16/12/2022

ISSUED TO : M/s BAJAJ ENERGY LIMITED
Village- Maqsoodapur, Tehsil- Pawayan, District- Shahjahanpur, (U.P.)- 242401

Item to Calibration	pH Meter
Location of Item	Lab
Make/ Model	Hach /SC200 S/N-15070120925
Range	1-14
Least Count	0.1 pH
Instrument Id. No.	-
Instrument Sr No.	4470450
Visual Inspection	OK
Material Receipt Date	15-12-2022
Date of Calibration	15-12-2022
Suggested Due Date of Calibration	14-12-2023
Certificate Issue Date	16-12-2022
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
01 **Details of The pH Buffer**
pH Buffer : 4,0
Make : Reagecon
Id No. : -
Certificate No. : 421LI
Next Due Date : 28.11.2024
Traceability : NST
pH Buffer : 7,0
Make : Sigma Aldrich
Id No. : -
Certificate No. : HC 16685577
Next Due Date : 30.06.2024
Traceability : NST
pH Buffer : 9,0
Make : Sigma Aldrich
Id No. : -
Certificate No. : HC 16685577
Next Due Date : 30.06.2024
Traceability : NST

OBSERVATION RESULTS

SL. No.	Nominal Value	Observed Value	± Error
1	4.0	3.99	0.01
2	7.0	7.01	0.01
3	9.0	9.00	0.0

Calibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)

Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

ITS TESTING LABORATORY (P) LTD.

Authorized By

Terms & Conditions :
1 Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about this report should be communicated in writing within 7 days .
4. Total liability of our laboratory is limited to invoiced amount.

ITS TESTING LABORATORY (P) LTD.

Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
contact@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-151222-06

Date of Issue: 16/12/2022

ISSUED TO : M/s BAJAJ ENERGY LIMITED
Village- Maqsoodapur, Tehsil- Pawayan, District- Shahjahanpur, (U.P.)- 242401

Item to Calibration	TSS Meter
Location of Item	Lab
Make/ Model	Hach /SC200 S/N-1507C0120925
Range	-
Least Count	1
Instrument Id. No.	-
Instrument Sr No.	163451
Visual Inspection	OK
Material Receipt Date	15-12-2022
Date of Calibration	15-12-2022
Suggested Due Date of Calibration	14-12-2023
Certificate Issue Date	16-12-2022
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
STD Solution
Known Concentration 100mg

OBSERVATION RESULTS

SL. No.	TSS Parameter	Standard Solution Known Concentration	Analyzer Reading
1	TSS	100 mg	101 mg
2	TSS	100 mg	100 mg
3	TSS	100 mg	100 mg

Calibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)

Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

Authorized By

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contact@itslab.in, itlrclab@gmail.com
+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-151222-07 Date of Issue: 16/12/2022

ISSUED TO : M/s BAJAJ ENERGY LIMITED
Village- BAJAJ ENERGY LIMITED
Village- Maqsoodapur, Tehsil- Pawayan, District- Shahjahanpur, (U.P.)- 242401

Item to Calibration	Dust Monitoring System
Location of Item	Lab
Make/ Model	Dynoptics/DSL340
Range	-
Least Count	0 mg/m3
Instrument Id. No.	-
Instrument Sr No.	ASY-092-4011
Visual Inspection	OK
Material Receipt Date	15-12-2022
Date of Calibration	15-12-2022
Suggested Due Date of Calibration	14-12-2023
Certificate Issue Date	16-12-2022
Temperature	25±2°C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
Reference Signal 4.0 Volt IsoKinetic Reading (Sampling Manual) 75.00mg/m^3

OBSERVATION RESULTS

Zero Calibration

SL. No.	Reference Signal	Measured Signal	Analyzer Reading
1	4.0 Volts	3.98 Volts	00.00 mg/m3
2	4.0 Volts	3.96 Volts	00.00 mg/m3
3	4.0 Volts	3.97 Volts	00.00mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings are ok and working properly.

Span Calibration

SL. No.	Isokinetic Reading (Sampling Manual)	Analyzer Reading	Observation
1	75 mg/m3	74.94 mg/m3	OK
2	75 mg/m3	74.90 mg/m3	OK
3	75 mg/m3	74.90 mg/m3	OK

Calibration Procedure Based On : (Ref. IS 3651)
Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)
Remarks:-
1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

Authorized By

Terms & Conditions :
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3. Any complaints about this report should be communicated in writing within 7 days .
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Laboratory:A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P)
An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
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+91 9911659800,09958849764,9305780312,07210888634

CALIBRATION CERTIFICATE

Certificate No. : C-151222-08 Date of Issue: 16/12/2022

ISSUED TO : M/s BAJAJ ENERGY LIMITED
Village- BAJAJ ENERGY LIMITED
Village- Maqsoodapur, Tehsil- Pawayan, District- Shahjahanpur, (U.P.)- 242401

Item to Calibration	CEMS Monitoring System
Location of Item	Lab
Make/ Model	CODEL/ GCEM40 Series
Range	-
Least Count	0 -2000PPM
Instrument Id. No.	-
Instrument Sr No.	S.N0-457
Visual Inspection	OK
Material Receipt Date	15-12-2022
Date of Calibration	15-12-2022
Suggested Due Date of Calibration	14-12-2023
Certificate Issue Date	16-12-2022
Temperature	25±2^{0}C
Relative Humidity	50 ±10%

Equipment & Master Used For calibration
Reference
SOX, NOX

OBSERVATION RESULTS

SOX, -0-200PPM, NOX -0-1000PPM

SL. No.	Parameter	Concentration	Observation
1	SO2	462	OK
2	NO	525	OK
3	CO	515	OK

And Balance N2 with a pressure 130 kg/cm2

C4alibration Procedure Based On : (Ref. IS 3651)

Uncertainty of Measurement : (The uncertainty stated is the expanded uncertainty of measurement obtained by Multiplying the standard uncertainty by the coverage factor k=2 corresponds to confidence level of 95.45%)

Remarks:-

1. The Eccentricity test has also been performed with the help of weight and found the error

Calibrated By

ITS TESTING LABORATORY (P) LTD.
Authorized By

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1 Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about this report should be communicated in writing within 7 days .
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CIN-U29119WN2004PTC034962

SEPL/CS/BEL/SPM/MQR-001/21-22 DATE: 09-06-2022

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT :MAQSUDAPUR
PURCHASE ORDER NUMBER : 1200004841 *DATED* 31-01-2022
CALIBRATION DATE :09TH JUNE 2022
DUE DATE :8TH SEPTEMBER 2022

1) *DUST MONITORING SYSTEM*
   MAKE :DYNOPTICS
   DEVICE MODEL :DSL340
   DEVICE ID : ASY-092-4013
   PARAMETERS MEASURED :SPM (0 – 1000mg/m3)

Above mentioned instrument was calibrated as per the down stated CPCB Standards:

ZEROCALIBRATION :

REFERENCE SIGNAL	MEASURED SIGNAL	ANALYZER READING
4.10 VOLTS	4.05 VOLTS	00.00 mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings and working properly.

SPANCALIBRATION :

ISOKINETIC READING (FROM MANUAL SAMPLING)	ANALYZER READING
57.00 mg/m3	59.3.00 mg/m3

The instrument was calibrated against Iso kinetic Value (Manual Sampling System) provided by the customer and found the readings of analyzer is in correlation with Iso Kinetic Readings.

****NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.*

TESTED BY

Name : Azharuddin Ansari
Designation : Customer Service Manager
Email : sharma@sameequipments.com
Contact: (+91) 8000915577

1001

SITE CALIBRATION CERTIFICATE
CEMS ANALYSERS

FORBES MARSHALL

Forbes Marshall
Kimberley Marshall
Forbes Vyncke
Forbes Marshall Arca
Cadet International
Forbes Solar
Forbes Marshall Steam Systems

SITE CALIBRATION CERTIFICATE

Calibration Cert No: FM1801PNE-00001
FM<2022><06><LKO>-<01>

Site Information:

Customer Name:	Bajaj Energy Limited – Maqsoodpur		
Customer PO No:	2600000772		
FM OA No:	5523102646	OA Date: 27/06/2022	
Model No:	GAS ANALYSER < GCEM40XX >		
Serial No:	0457		
Date of test:	24/06/2022		
Validity (since Date of Test) :	1 Year		
Tag/ Location:	Stack		

Item	Serial no's	Value	Remarks (if any)
Transceiver	GCEM40XX-0457	NA	
Display Unit (DDU)	GCEM40XX-0457	NA	
Probe Type	NA	NA	
EPROM Set	NA	NA	
Path Length	NA		

Accessories (Cylinder Details)

Cylinder SN	Species	Concentration (ppm)	Cylinder Certificate SN	Validity End date
NA	SOx	444	NA	NA
	NOx	529	NA	NA
	CO	516	NA	NA

Operational Checks:

Item	Range (4 -20mA)	UOM	Average
O/P 1	0-1000	mg/Nm3	30 sec
O/P 2	0-1000	mg/Nm3	30 sec
O/P 3	0-1000	mg/Nm3	30 sec

Check	Value (✓)	Remark
RS485 Modbus Test	✓	

SITE CALIBRATION CERTIFICATE
CEMS ANALYSERS

FORBES MARSHALL

Test data:

Fuel: Coal
Specify Fuel Mixture (If Applicable) :
Boiler / Process Capacity (As applicable): 2*45 MW (Stack)

SN	Species	Cylinder Concentration (ppm)	Analyser Reading (ppm)	Pressure (kpa)	Temperature (Deg C)	Remarks
1	SO2	444	446	98	96	
2	NO	529	522	98	96	
3	CO	516	516	98	96	
4						
5						
6						
7						

Note:

1. The calibration results reported in this certificate are valid at this time and for stated conditions of measurement.
2. This report should not be reproduced except in full without our prior permission in writing.
3. The Calibrated Cylinders used for calibration purpose is expired in June-2017.

Calibrated By:

Name: Nayan Rana

Date: 24/06/2022

FORBES MARSHALL PVT. LTD.

Signed
(For Forbes Marshall)

1003

Bajaj Energy Limited

2x45 MW TPP
Unit : MQR

F/COM/03/C&I/02

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Inst. Name : Flue Gas Analyzer
Inst. Make : Codel
Inst. Sr. No. : -
Inst. Range : Nox = 0 to 1000, Co = 0 to 2000, SOx = 0 to 2000

Service : Stack - Sox & NOx
Inst. ID No. : LOFLG-NO, CO, SO
Cal Date : 15/11/2022
Cal Due Date : 16/02/2023
Accuracy :

Sr.No.	Input in %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
2	529	ppm	529	529	530	530	+1/+1
3 CO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
4	516	ppm	516	516	516	515	0/-1
5 Sox	0.0	PPM	0.0	0.0	0.0	0.0	0/0
6	AAA	PPM	444	444	443	443	-1/-1

Accepted/ Rejected Ambient temp = 21°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	Test gas & calibration Cylinder
2	Make of master Inst.	Environmental Science
3	Sr. No. of Master Inst	ESL-170820-10827-1-2
4	Cal Due date of Master Inst.	

Calibrated By
Checked by
15/11/22

Bajaj Energy Limited

2x45 MW TPP F/COM/03/C&I/02

Unit : MQR

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Inst. Name : Flue Gas Analyzer
Inst. Make : Codel
Inst. Sr. No. : -
Inst. Range : NO_x :- 0 to 1000, CO - 0 to 1000
SO_x :- 0 to 2000

Service : Stack SO_x & NO_x
Inst. ID No. : 101 Lab - NO_x, CO, SO_x
Cal Date : 12/05/2022
Cal Due Date : 15/08/2022
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO_x	0.0	PPM	0.0	0.0	0.0	0.0	0/0
2	529	PPM	529	529	528	528	-1/-1
3 CO	0.0	PPM	0.0	0.0	0.0	0.0	0/0
4	516	PPM	516	516	516	515	0/-1
5 SO_x	0.0	PPM	0.0	0.0	0.0	0.0	0/0
6	444	PPM	444	444	445	445	+1/+1

Accepted/ Rejected ✓ Ambient temp = 31°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	Inst. air & calibration cylinder
2	Make of master inst.	Copam Fem Science
3	Sr. No. of Master Inst	CSL - 17 - 52 - 10827
4	Cal Due date of Master Inst.	

Calibrated By

Checked by

1005

Bajaj Energy Limited

2x45 MW TPP F/COM/03/C&I/02

Unit : MQR

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Service : Stack - SO_x & NO_x
Inst. Name : Flue Gas Analyzer
Inst. ID No. : 10FG_ NO, CO, SO
Inst. Make : Codel
Cal Date : 13/08/2022
Inst. Sr. No. : -
Cal Due Date : 16/11/2022
Inst. Range : NO_x :- 0 to 1000, CO - 0 to 1000
SO_x :- 0 to 2000
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO_x	0.0	ppm	0.0	0.0	0.0	0.0	0/0
2	529	ppm	529	529	529	529	0/0
3 CO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
4	516	ppm	516	516	517	517	+1/+1
5 SO_x	0.0	ppm	0.0	0.0	0.0	0.0	0/0
6	444	ppm	444	444	443	443	-1/-1

Accepted/ Rejected Ambient temp = 31°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	N_2 gas & Calibration Cylinder
2	Make of master Inst.	Calibration Science
3	Sr. No. of Master Inst	CSL-170890_10823
4	Cal Due date of Master inst	

Calibrated By

Checked by

Bajaj Energy Limited

2x45 MW TPP
Unit : MQR

F/COM/03/CR4/01

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Inst. Name : Flue Gas Analyzer
Inst. Make : Codel
Inst. Sr. No. : -
Inst. Range : NO_x :- 0 to 1000, CO - 0 to 1000
SO_x :- 0 to 2000

Service : Stack - SO_x & NO_x
Inst. ID No. : 10FLG - No, co, So
Cal Date : 13/05/2022
Cal Due Date : 13/08/2022
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO	0.0	PPM	0.0	0.0	0.0	0.0	0/0
2	529	PPM	529	529	528	528	-1/-1
3 CO	0.0	PPM	0.0	0.0	0.0	0.0	0/0
4	516	PPM	516	516	516	515	0/-1
5 SO	00	PPM	0.0	0.0	0.0	0.0	0/0
6	444	PPM	444	444	445	445	+1/+1

Accepted/ Rejected Ambient temp = 21°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	Inst air & calibration cylinder
2	Make of master Inst.	[illegible] Service
3	Sr. No. of Master Inst	ESL - 17052c - 10827 - 1 2
4	Cal Due date of Master Inst.	

Calibrated By
Ritesh

Checked By
13/05/22

1007

Bajaj Energy Limited

2x45 MW TPP
Unit : MQR

F/COM/03/C&I/02

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Inst. Name : Flue Gas Analyser
Inst. Make : Codel
Inst. Sr. No. : -
Inst. Range : NO_x :- 0 to 1000, CO :- 0 to 1000, SO_x :- 0 to 2000

Service : Stack - SO_x & NO_x
Inst. ID No. : 10FGA_NO,CO,SO
Cal Date : 13/08/2022
Cal Due Date : 16/11/2022
Accuracy :

Sr.No.	Input in %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
2	529	ppm	529	529	529	529	0/0
3 CO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
4	516	ppm	516	516	517	517	+1/+1
5 SO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
6	444	ppm	444	444	443	443	-1/-1

Accepted/ Rejected Ambient temp = 27°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	Inst air & Calibration Cylinder
2	Make of master Inst.	Emerson Process Science
3	Sr. No. of Master Inst	CSL-175800_10822
4	Cal Due date of Master Inst	

Calibrated By

Checked By

Bajaj Energy Limited

2x45 MW TPP F/COM/03/C&I/02

Unit : MQR

INSTRUMENT CALIBRATION SHEET

Location : Boiler Stack
Inst. Name : Flue Gas Analyzer
Inst. Make : Codel
Inst. Sr. No. : -
Inst. Range : NO_x: 0 to 1000, CO: 0 to 1000, SO_x: 0 to 2000

Service : Stack - SO_x & NO_x
Inst. ID No. : 10FL4 - NO, CO, SO
Cal Date : 15/11/2022
Cal Due Date : 16/02/2023
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1 NO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
2	529	ppm	529	529	530	530	+1/+1
3 CO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
4	516	ppm	516	516	516	515	0/-1
5 SO	0.0	ppm	0.0	0.0	0.0	0.0	0/0
6	AAA	PPM	444	444	443	443	-1/-1

Accepted/ Rejected ✓ Ambient temp = 21°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	Inst air & Calibration Cylinder
2	Make of master Inst.	Emerson Science
3	Sr. No. of Master Inst	CSL - 170320 - 10827 - 1-2
4	Cal Due date of Master Inst.	

Calibrated By Rajesh

Checked by 15/11/22

1009

Bajaj Energy Limited

2x45 MW TPP
Unit : MQR

F/COM/03/C&I/02

INSTRUMENT CALIBRATION SHEET

Location : ETP Plant
Inst. Name : TSS
Inst. Make : HACH
Inst. Sr. No. : -
Inst. Range : 0 to 100 mg/L

Service : ETP Outlet Water
Inst. ID No. : ETP - TSS
Cal Date : २२/०५/२०२२
Cal Due Date : २२/०७/२०२२
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1	0.0	mg/L	0.0	0.0	0.0	0.0	0/0
2	100	mg/L	100	100	100	99.9	0/-0.1
3							
4							
5							
6							

Accepted/ Rejected ✓ Ambient Temp = 27°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	DM. Water & Calibration Standard Solution
2	Make of master Inst.	Sigma - Aldrich
3	Sr. No. of Master Inst	Lot # LRAC 2981
4	Cal Due date of Master Inst.	

Calibrated By
Rakesh

Checked by
22/05/2022

Bajaj Energy Limited

2x45 MW TPP F/COM/03/C&I/02

Unit : MQR

INSTRUMENT CALIBRATION SHEET

Location : ETP Plant
Inst. Name : TSS
Inst. Make : HACH
Inst. Sr. No. : -
Inst. Range : 0 to 100 mg/L

Service : ETP OIL Filter Water
Inst. ID No. : ETP_TSS
Cal Date : 22/07/2022
Cal Due Date : 22/10/2022
Accuracy :

Sr.No.	Input in %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1	0.0	mg/L	0.0	0.0	0.0	0.0	0/0
2	100	mg/L	100	100	99.8	99.8	-0.2/-0.2
3							
4							
5							
6							

Accepted/ Rejected ✓ Ambient Temp = 21°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	DM- water & Calibration Standard Solution
2	Make of master Inst.	Sigma - Aldrich
3	Sr. No. of Master Inst	Lot # LRAC 2981
4	Cal Due date of Master Inst.	

Calibrated By
Rakesh

Checked by
22/07/2022

1011

Bajaj Energy Limited

2x45 MW TPP F/COM/03/C&I/02

Unit : MQR

INSTRUMENT CALIBRATION SHEET

Location : ETP - Plant
Service : ETP Oil Filter Water
Inst. Name : TSS
Inst. ID No. : ETP _ TSS
Inst. Make : HACH
Cal Date : 28/10/2022
Inst. Sr. No. : _
Cal Due Date : 02/02/2023
Inst. Range : 0 to 100 mg/L
Accuracy :

Sr.No.	Input In %	Input Engg. Unit	Standard Output		Observed Output		Error +/-
			Up Scale	Down Scale	Up Scale	Down Scale	
1	0.0	mg/L	0.0	0.0	0.0	0.0	0/0
2	100	mg/L	100	100	99	99	+/-1
3							
4							
5							
6							

Accepted/ Rejected ✓ Ambient Temp = 21°C ± 5°C

Remarks if any

Master Calibration Instrument

1	Master Inst. Used	DM-Water & Calibration Standard Solution
2	Make of master Inst.	Sigma - Aldrich
3	Sr. No. of Master Inst	Lot # LRAC2981
4	Cal Due date of Master Inst.	

Calibrated By
Rakesh

Checked by
28/10/2022

(24) DE SYSTEMS:-

DE systems are provided for Dust Extractions from Dust generating Areas in Coal Handling Plants. DE systems extract the Dust from Dust generating Areas and Discharge it on Conveyors and Conveyors Discharge the Dust in Bunker. DE Systems are Available at four locations in Coal Handling Plants.

(i) DE System at Primary Crusher House Area
(ii) DE System at Secondary Crusher House Area
(iii) DE System at Unit-1Bunkers Area.
(iv) DE System at Unit-2 Bunkers Area.

Capacity of Bag Filter and Fan in DE Systems are as given below:-

Sr.No.	Location	Capacity of Bag Filter	Capacity of Fan
24.1	DE at Primary Crusher House	12250 M3/Hr	13500 M3/Hr.
24.2	DE at Secondary Crusher House	32200 M3/Hr	35500 M3/Hr.
24.3	DE at Unit-1&2 Bunkers Area	12500 M3/Hr	13800 M3/Hr.

(25) Dust Suppression Systems:-

Dust Suppression Systems are provided for Suppression of Dust at Dust Generating Area. Dust Suppression Systems Spray the Water in Order to minimize the Dust at Dust Generating points.

25.1	Specification of Dust Suppression Pump:	
	Pump Make	Max flow Centrifugal Pump
	Type	Centrifugal Pump
	Model	51 MM5
	RPM-	2900
	LPM	433 LPM
	HP	25
	Head-	105 Meters
	Motor-	18.5 KW

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Annexure – XIII

Bajaj Energy Limited, Maqsoodapur. **Plantation Report**

Sl.No.	Area Name	Name of plant	Survival plant Upto March. 2022	Plantation April. 2022 to Sept.2022	Total
1	Main Plant Side	Ashok	307	50	141
		Kaner	86	25	96
		Ficus	123	24	137
		Mango	6	10	7
		Chandani	25	10	27
		Kanji	61	17	68
		Akeshia	64	15	71
		Hibiscus	61	20	68
		Rose	123	24	137
		Jungle Jaleby	37	10	41
		Alstonia	25	5	27
		Champa	123	24	137
		Rat Rani	2	10	3
		Palm	37	8	41
		Neem	5	10	5
		Tulsi	6	20	7
		Marry Gold	860	100	956
2	Main Plant along with boundary	Ashok	154	25	171
		Kaner	18	15	20
		Ficus	61	10	68
		Semal	6	5	7
3	CHP	Ashok	27	10	30
		Kaner	69	14	76
		Ficus	0	2	0
		Mango	2	0	3
		Akeshia	258	51	287
		Hibiscus	49	10	55
		Champa	37	7	41
		Popular	6	0	7
		Peepal	1	0	1
		Guava	6	10	7
		Casurina	215	42	239
		Sheesam	101	39	112
		Semal	4	1	4
4	Coal yard out side	Kanji	61	4	68
		Silverpak	74	14	82
		Akeshia	129	25	143
		Amaltash	55	11	61
		Ficus	26	5	29
		Casurina	25	5	27
		Guava	7	10	8
		Mango	6	1	7
5	Switch yard	Alstonia	37	8	41
		Ficus	49	10	55
		Kamini	25	5	27
		Tulsi	25	5	27
		Gulvia	12	2	14
		Sheesam	18	4	20
		Ashok	37	7	41
		Neem	139	2	154
6	Plant Out side Neighbour Villages (Natura, Maqsoodapur, Azodhapur)	Guvava.	1652	1400	1400
		Jamun	1578	1500	1500
		Arjun.	1508	1500	1500
		Sheesam.	1642	1400	1400
		Teak	1025	1400	1400
		Lemon tree	0	1400	1400
		Eucalyptus	821	1400	1400
		Grand Total	**11919**	**10737**	**22656**

Bajaj Energy Limited

Annexure - XIV

FORMAT - III

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

Monthly Abstract of Ash Generation and Utilization

(For the Period from 1st April, 2022 to 30th September, 2022)

NAME OF POWER UTILITY/Company : Maqsoodapur TPS

NAME OF THERMAL POWER PLANT : Bajaj Energy Limited

INSTALLED CAPACITY (Total): 2x45 MW

Period of Report : 1st April, 2022 to 30th September, 2022

SL.NO.	ASH GENERATION AND UTILIZATION (in LMT)						MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT)									
	Month	Coal consumed	Ash Content of Coal	Ash generation	Ash Utilized	% Ash Utilization	In making o fFly Ash based Bricks/ Blocks/ tiles etc.	In Manufacture of Portland Pozzolana Cement	In construction of Highways & Roads Including Flyovers	Part replacement of cement in concrete	In Hydro sector in RCC Dam Construction	In Ash Dyke Raising	In Reclamation of Low Lying area	In Mine Filling	In Agriculture/ Waste Land Development	Others
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	April-22	0.26809	27.32	0.07325	0.07017	95.8	0.00406	0.06611					0.00000			
2	May-22	0.16833	37.73	0.06351	0.06681	105.2	0.00780	0.05901					0.00000			
3	June-22	0.21887	42.09	0.09213	0.09295	100.9	0.00959	0.08336					0.00000			
4	July-22	0.31626	43.00	0.13600	0.12875	94.7	0.01197	0.11677					0.00000			
5	August-22	0.34257	41.15	0.14096	0.13553	96.1	0.01411	0.12142					0.00000			
6	September-22	0.20438	41.40	0.08461	0.08715	103.0	0.00810	0.00820					0.07085			
	TOTAL	**1.51850**	**38.88**	**0.59046**	**0.58135**	**98.46**	**0.05563**	**0.45487**	**0**	**0**	**0**	**0**	**0.07085**	**0**	**0**	**0**

Note (i) Ash means all type of ash including Fly Ash,Bottom Ash and
(ii) Quantity of ash may be provided in Lakh Mitric Tonnes (LMT)
(iii) Ash utilisation Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of Column

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
LMT	Lakh Mitric Tonnes
Kcl	Kilocalories

Bajaj Energy Limited
PIN Code 242042
Maqsoodapur (SPN)

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FORMAT - II

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

Ash Disposal Facilities Available at Thermal Power Station and Mode of Disposal (Dry & Wet) and Ash Stock Available (Fly Ash,Bottom Ash & Pond Ash)

NAME OF POWER UTILITY: Maqsoodapur TPS

NAME OF THERMAL POWER PLANT : Bajaj Energy Limited

PERIOD OF REPORT: 1st April, 2022 to 30th September, 2022

Sl. No.	Thermal Power Station	Existing Facilities for Ash Disposal		Location & Distance of Ash Disposal Area from TPS	Area acquired for Ash Disposal	Design Life of Disposal Area	Additional Area if Any proposed	Ash Disposal		Ash Stock Available as on 30.09.2022			
		Dry	Wet					Dry Ash	Wet Ash	Fly Ash	Bottom Ash	Pond Ash	Total Ash
(1)	(2)	(3)	(4)	(KM)	(Ha)	(Years)	(Ha)	(LMT)	(LMT)	(LMT)	(LMT)	(LMT)	(LMT)
				(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1	BEL	Ash Silo	NA	2	4	5 (approx)		0.45487	0.1265	0.01111	0.00000	0.00000	0.01111

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
LMT	Lakh Mitric Tonnes
Ha	Hactare

Description	Quantity in LMT
Ash Stock Position as on 01.04.2022	0.00200
Generation of ash during (01.04.2022 to 30.09.2022)	0.59046
Utilisation of ash during (01.04.2022 to 30.09.2022)	0.58135
Ash Stock Position as on 30.09.2022	0.01111
Reason for none utilising the legacy ash may be provided	

Bajaj Energy Limited
PIN Code 242042
Maqsoodapur (U.P.)

FORMAT - I

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

General Information on Power Stations, Coal Mines and Quality of Caol

NAME OF POWER UTILITY: Maqsoodapur TPS

NAME OF THERMAL POWER PLANT : Bajaj Energy Limited

PERIOD OF REPORT: 1st April, 2022 to 30th September, 2022

(a) Thermal Power Station								(B) Detail of Nodal Officer				(C) DETAILS OF COAL/LIGNITE MINES				
Sl.NO.	name of Thermal Power Station	District	State	Environmental zone	Unit NO.	Installed Capacity (MW)	Date of Commissioning	Name	Designation	Contact No. (Land Line and Mobile)	Email	Name of Mine & Its Location	Distance of Mine from TPS (KM)	Quantity of Coal received (LMT)	Average Calorific Value of Coal (Kcal)	Average Ash Content of Coal (%)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	BEL	Shajhanpur	UP		1	45	27.10.11	Dr AV Singh	Chief Sustainability Officer	0120-4045319 09873561813	avsingh@bpgcl.com	NCL	730	1.42276	3000-4000	38.88
					2	45	13.01.12					CCL	925			
												Command area				

Abbreviations:-

MW	Mega Watt
TPS	Thermal Power Station
KM	Kilometre
MT	Million Tonne
Kcal	Kilocalories

Complete Address of Corporate office/Head Office/Registerd Office	
Address	Bajaj Energy Limited Village - Khambarkhera Sharda Nagar Road Distt - Lakhimpur Khin-261506 UP
email ID	avsingh@bpgcl.com
Telephone No	0120-4045319

Complete Address of Thermal Power Plant	
Address	Bajaj Energy Limited Unit -Maqsoodapur Village - Maqsoodapur Tehsil - Powayan District - Shahjahanpur PIN- 242042 (UP)
email ID	operationefficiency@bajajenergy.co
Telephone No	9677559943

Bajaj Energy Limited
PIN Code 242042
Maqsoodapur (SPN)

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Estimate

R V INDUSTRIES

4/38 DHAMNI VILLAGE. OPP.KAUTILYA LEADERSHIP SERVICES. TALUKA - KHALAPUR DIST. RAIGAD -410203. CONSTRUCTION SCAFFOLDING & EQUIPMENTS SALESH & SERVICE FABRICTORS & ALUMINUM FACHADE WORKS

Phone no.: 8655577277 - 9892227121 Email: rvindustries2219@gmail.com

GSTIN: 27BBNPD1916R1Z6, State: 27-Maharashtra

Estimate For:

UNIT HEAD 90MW BAJAJ ENERGY LTD POWER PLANT

MAQSOODAPUR SHAHJAHANPUR UP

Place of Supply: 09-Uttar Pradesh

Estimate No.: Q/22/22-00023

Date: 25-01-2023

Time: 06:22 PM

#	Item name	HSN/ SAC	Count	Size	Quantity	Unit	Price/ Unit	GST	Amount
1	SPIRAL STAIRCASE (MATERIAL DESCRIPTION ◆INNER VERTICAL PIPE 150 DIE 6 MM THICKNESS ◆OUTER PIPE 225 MM STEPS JOINT 170 MM DIE 5 MM THICKNESS ◆STEP MATERIAL USE 5 MM CHAKKAR PLATE &40X40X5 MM ANGLE & 40X6 MM FLATE ◆RELLING VARTICAL 20X20 MM SQUARE BAR 1 MTRS HIGHT & ROAUND TOP 50X6 MM FLATE ◆PAINT ONE COUT PRIMER & 2 COUT PU PAINTS)	7308	1	30 MTR HEIGHT	30	MTR	₹ 27,500.0	₹ 1,48,500.0 (18.0%)	₹ 9,73,500.0
2	REMOVED & INSTALLATION		1	2.0 MTR DIE 30 MTRS. HEIGHT	30	MTR	₹ 6,000.0	₹ 32,400.0 (18.0%)	₹ 2,12,400.0
	Total		**2**		**60**			**₹ 1,80,900.0**	₹ 11,85,900.0

Tax type	Taxable amount	Rate	Tax amount
IGST	₹ 10,05,000.0	18.0%	₹ 1,80,900.0

Amounts:	
Sub Total	₹ 11,85,900.0
Total	**₹ 11,85,900.0**

Estimate order Amount In Words

Eleven Lakh Eighty Five Thousand Nine Hundred Rupees only

Description:

1. 70% Advanced before starting the work
2. 30% After completing 30% of the work.
3. Any type of legal work will be in client scop

Terms and conditions:

Thanks for doing business with us!

Bank details:

Bank Name: Kotak Mahindra Bank Limited, Mumbai Kurla West Bra

Bank Account No.: 9013301487

Bank IFSC code: KKBK0001381

Account Holder's Name: R V INDUSTRIES

For, R V INDUSTRIES

Authorized Signatory

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Ambient Air Test Report

Ref no-19730819/Bareilly/2023

Date: 04/02/2023

1- Name of Place and Address: BAJAJ ENERGY LIMITED UNIT MAQSOODPUR ,Shahjahanpur

2- Sample Collected By: Vimal Rajput,ASO

3- Date of sample Collection: 02/02/2023

4- Date of sample Receipt in Laboratory: 02/02/2023

5- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Monitoring Location	Area Categoory	Shift	Sulphar di-oxide(ug/m3)	Nitrogen di-oxide(ug/m3)	Particulate Matter PM10(Less than 10Micron)(ug/m3)	Particulate Matter PM2.5(Less than 2.5 Micron)(ug/m3)
1	BAJAJ ENERGY LIMITED UNIT MAQSOODPUR	Industrial/Residential/Rural/OtherArea	1	22.26	35.44	87.40	-

Analysed by-
[Sunil Kumar]

Authorised Signatory-
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2023.02.04 17:09:11 +05'30'

Regional Officer

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Note: 1. The results in the Test Report relate only to the items tested. 2. The Report shall not be reproduced-except in full, without the written permission of laboratory.

AIR TESTING			
AMBIENT AIR			
S.R.	**Parameters**	**Test Method**	**Range of Detection**
1.	Sulphur dioxide (SO2)	IS Method No. 5182 (Part-2) 2012	05-750 mg/m3
2.	Nitrogen dioxide (NO2)	IS:5182 Part(6) 2012	6-500 mg/m3
3.	Particulate Matter (PM10) Less than 10 microns	IS:5182 Part (23) 2006	05-1000 mg/m3
4.	Particulate Matter (PM2.5) Less than 10 microns	IS:5182 Part (24) 2012	05-200 mg/m3

Joint Inspection Report of M/s Bajaj Hindusthan Limited

in the matter of

"Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

O.A. No. 691/2022"

Background: -

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated, September 27th, 2022 in the matter of Rama Shankar Awasthi V/s State of Uttar Pradesh and Ors. in O. A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.

2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

List for further consideration on 02.01.2023...."

*Copy of the reference NGT order is annexed as **Annexure – I***

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Sugar Limited at Village Maqsoodpur, PO. Maqsoodpur, Tehsil-Powayan, District Shahjahanpur (U.P.) -242042 has been carried out during January 31st, 2023 by following team members-

1. Shri Jitendra Lal, AEE, UPPCB, Regional Office Bareilly.
2. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow.

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

M/s Bajaj Hindusthan Sugar Limited, Village- Maqsoodpur, Tehsil-Powayan, District-Shahjahanpur (242042), U.P

A: General Information		
1	Name of the unit and Address	M/s Bajaj Hindusthan Sugar Limited, Village- Maqsoodpur, Tehsil-Powayan, District- Shahjahanpur (242042) U.P.
2	Name of the Proprietor/ Contact person Designation Contact No.	Mr. Rambir Khokar Vice President/Unit Head +91 8766224828
3	Year of Comm.	2007
4	Sector	Private
6	Cane crushing capacity	10,000 TCD (For FY 22-23)
7	Cane crushed	Avg- 5676.42 Ton/day upto 30.01.2023
8	Sugar produced	Avg- 505.5 Ton/day upto 30.01.2023
9	Molasses generation	Avg- 334.9 Ton/day upto 30.01.2023
10	Press Mud generation	Avg- 283 Ton/day upto 30.01.2023
B: Water Pollution and its Control:		
1	Water Supply Source **(Avg. for Season 2022-23)** Water Consumption (KLD) ➢ Industrial ➢ Domestic	Tube well – 02 nos. (Avg. from 10.11.2022 to 30.01.2023) 280 m^3/day 70 m^3/day
2	Waste Water Generation (KLD) **(Avg. for Season 2022-23)** ➢ Industrial ➢ Domestic	 567 m^3/day 50 m^3/day
3	Waste water treated (KLD) **(Avg. for Season 2022-23)** ➢ Industrial ➢ Domestic	 550 m^3/day 50 m^3/day

4	Details of ETP ➢ ETP Description With flow diagram (with specific reference to O&G removal system)	Activated sludge Process with Diffused aeration system up to tertiary treatment. Oil skimmers installed for O&G Removal. Separate SRS plant of Capacity 1000 KLD for treatment of Cooling tower blow down treatment. Flow chart attached as **Annexure-II.**
5	Mode of disposal of treated effluent	In irrigation, in accordance with the irrigation protocol.
6	Flow measuring device installed at outlet of ETP	Yes, and connected with OCEMS
7	Status of Consent under the Water Act- 1974	Water consent valid up to 31.12.2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	Activated sludge process and Sulphate removal system
2	Command area for irrigation (available land area)	251 Hectare
3	System of transportation of treated effluent upto field.	HDPE Pipe Line
4	Formal agreements with farmers for using treated effluent	Yes, copy of agreement Attached as annexure-12.
5	Storage facility available for treated effluent during low demand period	Yes (Treated Water Lagoon-13,000 KL)
6	Quality of effluent being used for ferti-irrigation	Analysis copy enclosed herewith **Annexure-III**
7	Ground water monitoring network	Yes, Piezometer
C: Air Pollution and its Control		
1.	Sources of Air Pollution	Details of Boiler and DG Sets (1000, 500, 320) KVA
2.	➢ Type of Fuel used with consumption ➢ Stack details with APCS	Bagasse - 971637.32 Quintal APCS- Wet Scrubber, Stack- 65 Meter height & RCC URL:www.enviropulse.in Login: bhslumqpr Password: bhsl@2020
3.	Status of Consent under the Air Act- 1981	Air consent valid upto 31.12.2023
D: Waste Management		
1.	Type & Quantity of Waste Generated	ETP sludge- 90-110 kg/day Press mud – Avg 283 Ton/Day Boiler ash - Avg 28.2 Ton/Day Used oil - Avg 0.0066 Kl/day
2.	Facility of Storage/ Disposal	Isolated Storage area
3.	Disposal of waste	Press mud - Used by farmers as manure Boiler ash - In low land filling with soil cover on top.

		Used oil - Through TSDF
4.	Status of Grant of authorization	Valid Up to-13.06.2027
E. Other information's		
1	Future Plans for Environmental Management	Development of Green Belt.
2	Compliance of CREP recommendations	Complied
3	Compliance of EC conditions obtained from MoEF & CC	Compiled attached

F. Observations:

1. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
2. The unit has installed in 2007 and as per EIA notification 2006 the unit had obtained NOC from SEIAA **(annexed as Annexure – IV).**
3. The unit has valid consent under Air (PCP) Act, 1981 and Water (PCP) Act, 1974. Also, unit has valid authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure - V, VI and VII** for reference.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up to 16/06/2026. Attached as **Annexure-VIII** for reference.
5. The unit has 02 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 65 m height. Boiler is equipped with Wet Scrubber as APCD & during inspection found in order.
6. *During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB.*
7. The unit has infrastructure of co-generation of power of 21 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY-2022-23. As informed by the unit representative, the unit has started its cane crushing on 10.11.2022 for the current crushing season (2022-23).
8. The unit has presently two (2) bore wells to meet its fresh water requirement.

Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-IX** for reference.

9. The unit has installed 02 rain water harvesting pit within premises and adopted pond area of the nearby village with agreement from Gram Pradhan. Copy of the agreement annexed as **Annexure-X.**
10. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, all sensors of OCEMS were found operational. Login credentials of the OCEMS attached as **Annexure- XI** for reference.
11. Calibration certificate of OCEMS installed for stack emission and ETP is attached as **Annexure-XII** for reference.
12. The unit has constructed a lagoon with capacity 13,000 m^3 for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.
13. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-XIII** for reference.
14. The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to inlet of ETP for further treatment. Copy annexed as **Annexure -XIV** for reference.
15. During inspection, it was observed that wastewater generated from production of sugar and captive power from different activities i.e., washing, cleaning and processes are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land.
16. Sample from the outlet of ETP was collected by joint committee and samples were analyzed by the UPPCB Regional office Bareilly. Analysis results are presented below:

Sampling Location	**Parameters**				
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease (mg/l)***
ETP Outlet	7.6	23	20	184	3.2
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*

17. It is evident from the results that outlet of combined ETP for sugar and co-generation units are meeting with the stipulated norms with respect of consented parameter.
18. During visit it was observed that uneven laundering in clarifier, which may affect the treatment efficiency.
19. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater.
20. The unit has submitted the requirement of treated effluent from the local farmer for the use in irrigation system.
21. The unit has submitted that they have planted approx.7,000 nos. plants in the unit premises and nearby. The undertaking for tree plantation attached as **Annexure-XVI**
22. The unit has developed dedicated Hazardous Waste storage shed for storage of Hazardous waste as per the guideline.
23. During visit, it was observed that housekeeping in the unit was found satisfactory. It may be improved additionally bagasse handling area to control the fugitive emission.

G. ***Conclusion and Recommendations: -***

Based on the observation the following recommendation are made by the Joint Committee.

1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.
2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area.
3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.

9/2/23

Shri Jitendra Lal, AEE,
UPPCB, Regional Office,
Bareilly (UP).

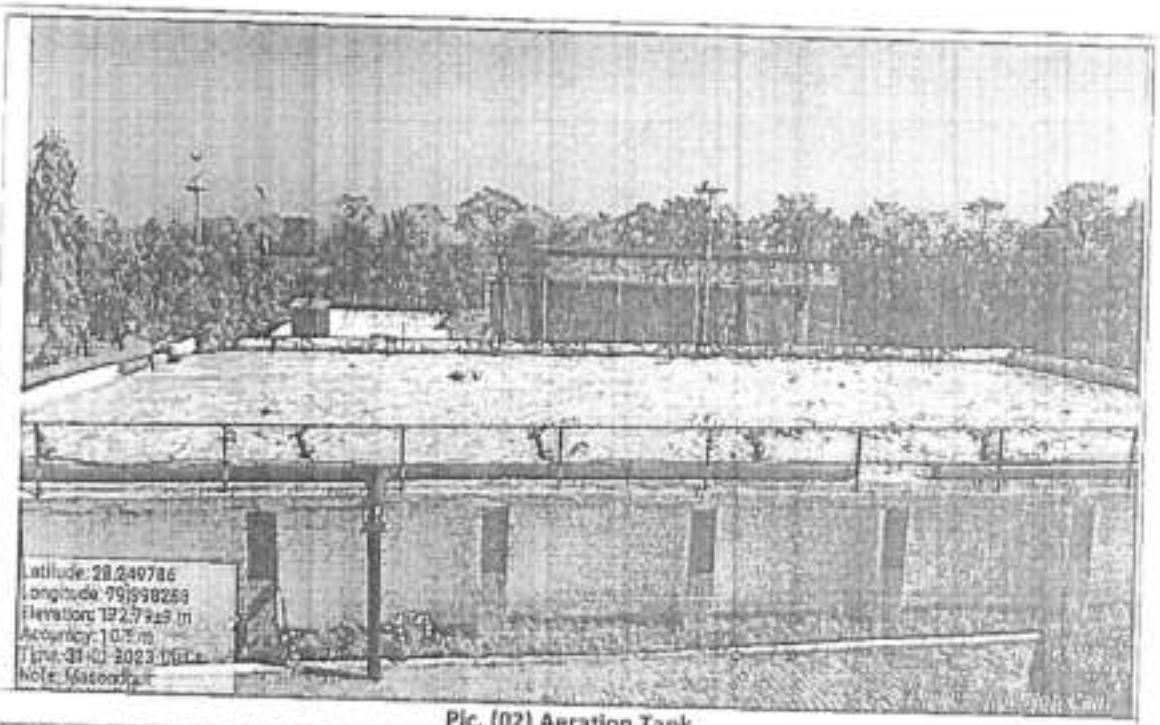
Dr. D. K. Soni, Regional Director,
Regional Directorate, CPCB RD,
Lucknow (UP).

Photo gallery of M/s Bajaj Hindusthan Limited Village Maqsoodpur, Shahjanpur in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

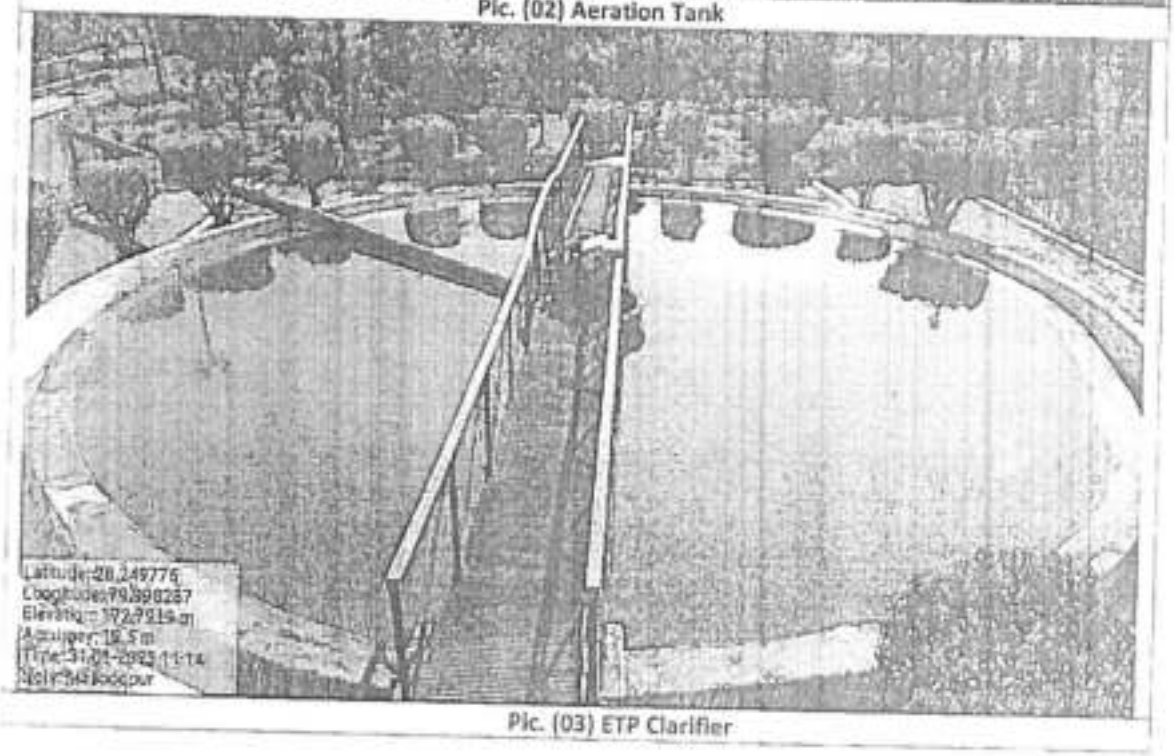
M/s Bajaj Hindusthan Limited



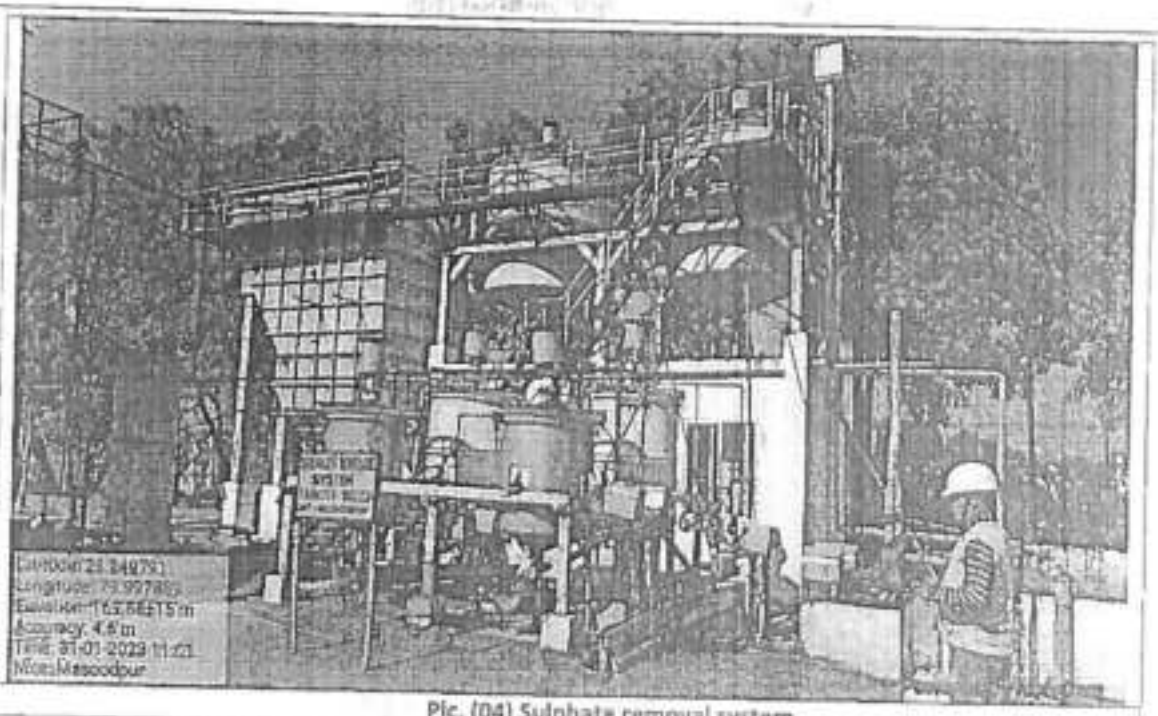
Pic. (01) ETP Intel



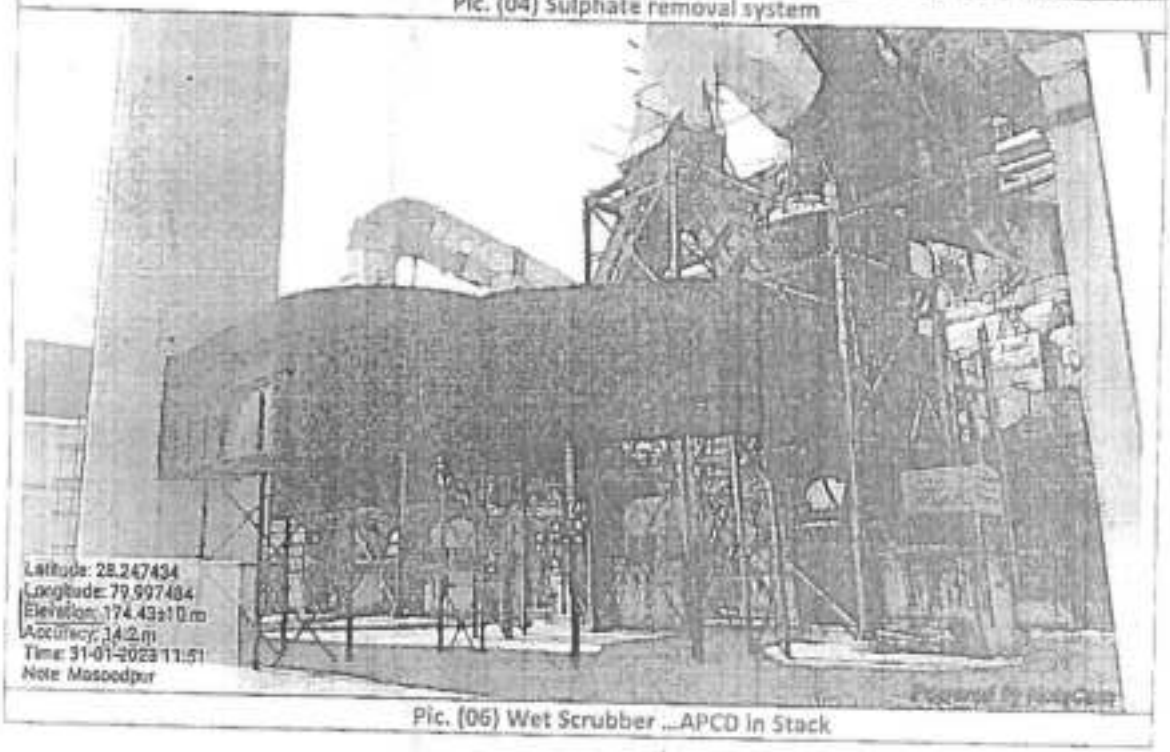
Pic. (02) Aeration Tank



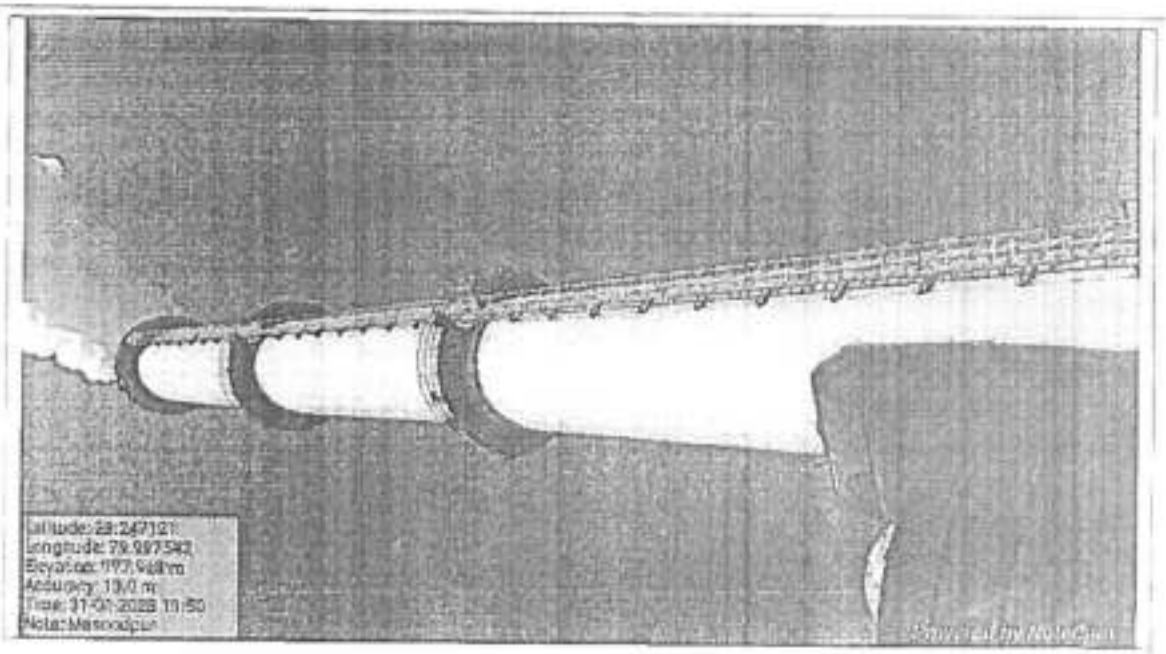
Pic. (03) ETP Clarifier



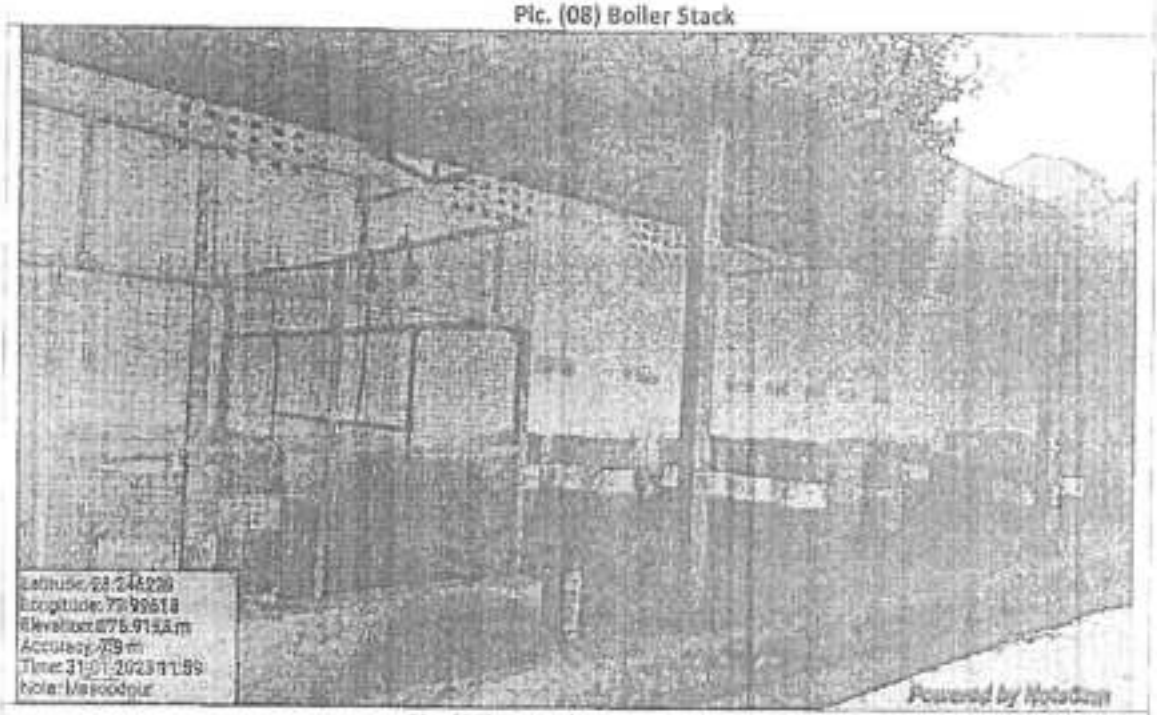
Pic. (04) Sulphate removal system



Pic. (06) Wet Scrubber ...APCD in Stack



Pic. (08) Boiler Stack



Pic. (10) Hazardous waste storage shed

Annexure-I 1030

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

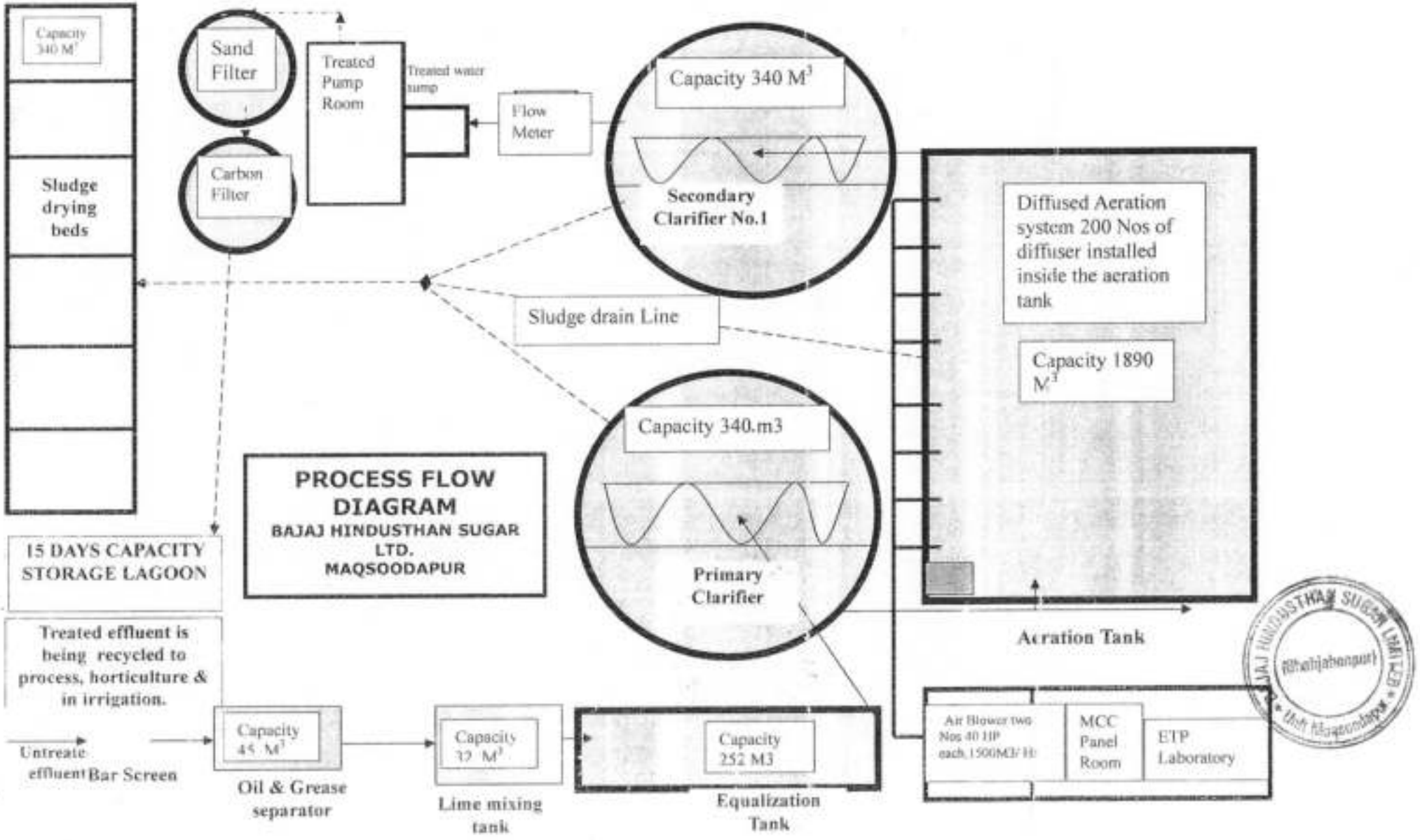
Prof. A. Senthil Vel, EM

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A-4

Annexure-II ANNX-4

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1033

Unit : BHL MAQSUDAPUR						
Sizes of the Different Units of the Effluent Treatment Plant						
1	Oil & Grease Tank	1 No.				
	Length	6 M				
	Width	4 M				
	Depth	1.75 M				
	Free Board	0.25 M				
	Material	RCC				
2	Equalization Tank	01 No.				
	Length	14.0 M				
	Width	8.0 M	280			
	Depth	2.5 M				
	Free Board	0.25 M				
	Material	RCC				
3	Chemical Dosing/Neutralisation Tank	1 No.				
	Length	4.0 M				
	Width	4.0 M				
	Depth	1.25 M				
	Material	RCC				
	Agitator	60 RPM geared motor with Agitator				
4	Primary Clarifier (Mechanical Type)	01 No.				
	Capacity	339.0 M3				
	Dia	12.0 M				
	Depth	3.0 M				
	Free Board	0.3 M				
	Material	RCC				
	Driving Machine	Motor 3 HP, TEFC 3 phase, 940 RPM, Squirral cage				
	Reduction ratio	1.0 RPH				
5	Aeration Tank	01 No.				
	Capacity	1512 M3				
	Length	24.0 M				
	Width	18.0 M				
	Depth	3.5 M				
	Material	RCC				
6	Diffused Air System					
	Air Nozzles	200 Nos.				
	Air Compressors	02 Nos, Blower speed 1120 RPM, Motor-50.0 HP, 1500 CFM, Pressure - 0.5 Kg PSI				
7	Secondary Clarifier, Mechanical Type	01 No.				
	Capacity	339.0 M3				
	Dia	12.0 M				
	Depth	3.0 M				
	Free Board	0.3 M				
	Material	RCC				
	Driving Machine	Motor 3 HP, TEFC 3 phase, 940 RPM, Gear box - V-500 A-217				
	Reduction ratio	1.0 RPH				
8	Sludge Drying Beds	06 Nos.				
	Size	6.0m x 4.0m x 1.75m Each				
	Filter Media	Brick aggregate, Gravels, sand as per requirement				



9	Sand Filter					
	Number	1				
	Capacity	10 M3				
9	Carbon Filter					
	Number	1				
	Capacity	10 M3				
10	V-Notch Chamber	1 with 90 deg cut MS plate				
	Length	1.5 m				
	Depth	1.0 m				
11	Sludge Removal Pumps	04 Nos				
	Capacity	20 cum/hr				
	Head	25.0 meter				
	Type	No clog, Open impeller type				
	Driving Machine	10.0 HP electric motor 3 phase				
	Make	Kirloskar				
12	Effluent Lifting Pump	3 Nos.				
	Capacity	100 cum/hr				
	Head	15.0 meter				
	Type	No clog, Open impeller type				
	Driving Machine	15.0 HP electric motor 3 phase				
	Make	Standard				
13	Nutrient Dosing Tank	01 Nos.				
	Capacity	500 Lt Each MS				

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Annexure-III

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

WASTE WATER ANALYSIS REPORT

TEST REPORT No. NCL/ED-098/19/12/22 DATE OF REPORT :26/12/2022

Name and Address of Customer	M/S BAJAJ HINDUSTAN SUGAR LTD. VILL- MAQSOODAPUR TEHSIL- PAWAYAN DIST- SHAHJAHANPUR (UP) INDIA -242401

SAMPLING DETAILS

Analysis Start Date	: 19/12/2022	Analysis End Date	: 26/12/2022
Date of Sampling	: 17/12/2022	Sample ID No.	: NCL/ED-098/19/12/22
Time of Sampling	: 03:15 PM	Sample Receipt Date	: 19/12/2022
Sampling Done By	: NCL	Environmental Condition	: 26±2°C
Sampling Description	: Waste Water		
Sampling Location	: Waste Water Before Treatment		
Sampling Protocol	: IS:3025 (Part-1)	Sample Quantity	: 2 Litre
Packing Condition	: Sealed	Packing	: PVC Cane

TEST RESULT

S.No.	Parameter	Units	Test Method	Results
1	pH	-	APHA 23rd -4500 H+(B)	7.49
2	Total Suspended Solids (TSS)	mg/L	APHA 23rd -2540 (D)	231.0
3	Bio Chemical Oxygen Demand (3 days)	mg/L	IS:3025 (P-44)	144.0
4	Chemical Oxygen Demand (COD)	mg/L	APHA 23rd -5220 (B)	592.0
5	Total Dissolved Solids (TDS)	mg/l	APHA 23rd -2540 (c)	1156.0
6	Colour	Hazen	APHA 23rd -2120 (B)	Colored

End of Report

ED-098/19/12/22-1

Checked by
Manoj Kumar Yadav
Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Dr. Ramesh Chandra Tripathi
Quality Head

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205501788 | **Website :** www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

WASTE WATER ANALYSIS REPORT

TEST REPORT No. NCL/ED-099/19/12/22	DATE OF REPORT :26/12/2022
Name and Address of Customer	M/S BAJAJ HINDUSTAN SUGAR LTD. VILL- MAQSOODAPUR TEHSIL- PAWAYAN DIST- SHAHJAHANPUR (UP) INDIA -242401

SAMPLING DETAILS

Analysis Start Date	: 19/12/2022	Analysis End Date	: 26/12/2022
Date of Sampling	: 17/12/2022	Sample ID No.	: NCL/ED-099/19/12/22
Time of Sampling	: 03:20 PM	Sample Receipt Date	: 19/12/2022
Sampling Done By	: NCL	Environmental Condition	: 26±2°C
Sampling Description	: Waste Water		
Sampling Location	: Waste Water After Treatment		
Sampling Protocol	: IS:3025 (Part-1)	Sample Quantity	: 2 Litre
Packing Condition	: Sealed	Packing	: PVC Cane

TEST RESULT

S.No.	Parameter	Units	Test Method	Results	Specification/Limits as per CPCB	
					Inland Surface	Public Sewer
1	pH	-	APHA 23rd -4500 H+(B)	7.39	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA 23rd -2540 (D)	19.0	30	600
3	Bio Chemical Oxygen Demand (3 days)	mg/L	IS:3025 (P-44)	21.0	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA 23rd -5220 (B)	91.0	250	Not Specified
5	Total Dissolved Solids (TDS)	mg/l	APHA 23rd -2540 (c)	968.0	Not Specified	Not Specified
6	Colour	Hazen	APHA 23rd -2120 (B)	Colourless	Not Specified	Not Specified

End of Report

ED-099/19/12/23-1

Checked by
Manoj Kumar Yadav
Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Dr. Ramesh Chandra Tripathi
Quality Head

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2. Endorsement of the same is neither inferred nor implied.
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4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS

BY SPEED POST

Telefax: 011-24360488
e-mail: sansomj@gmail.com
sansnm_2859@yahoo.co.in

File No- J-11011/8/2007-IA II (I)

Date: 31st July 2007

To,

Bajaj Hindustan Ltd
B-10, Bajaj Bhawan, Sector 3
Jamnalal Bajaj Marg,
NOIDA - 201 301
Uttar Pradesh

Subject :10,000 TCD New Sugar Unit and 21 MW Cogeneration Power Plant at Maqsudapur, U.P. by M/s Bajaj Hindustan Sugar and Industries Limited-The Pratappur Sugar and Industries Limited - Environmental Clearance reg

Sir,

Kindly refer to your letter no. Nil dated 22nd December 2006 regarding the subject mentioned above.

2. The Ministry of Environment and Forests has examined the proposal. It is noted that the proposal is to set up a new 10,000 TCD Sugar Cane based Sugar Plant along with 21 MW Co-generation Power Plant in village Maqsoodapur, Sahjahanpur in Uttar Pradesh. Land required for the project is 37.739 ha which has already been acquired by the Proponent. 33% (12.45 ha) of the total area has been earmarked for green belt development. No ecologically sensitive area exists in 15 km periphery of the project site. No endangered species of Flora and Fauna has been reported. The project does not involve any R&R. Cost of the project is Rs. 180.00 Crores, out of which Rs.12.60 Crores is earmarked for environmental protection measures.

3. The project activity is listed at 5 (j) in the Schedule of EIA Notification, 2006 and is of 'B' Category, however considered at the Central Level in the absence of SEIAA and SEAC for the State of Uttar Pradesh. The draft EIA/EMP Report submitted by you was reviewed for its adequacy as per Para 2.2.1 (i) (b) of the Interim Operational Guidelines dated 13th October 2006 issued by the Ministry. Certain Additional TORs were communicated to you and the final EIA/EMP Report along with the Public Hearing proceedings were again considered by the Ministry. The Public Hearing for the Project was held on 07.04.2007. The U.P. Board has accorded NOC on 19.09.2006.

Contd.

पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोदी रोड, नई दिल्ली - 110 003
PARYAVARAN BHAWAN, C.G.O. COMPLEX, LODHI ROAD, NEW DELHI - 110 003

BAJAJ HINDUSTHAN SUGAR LIMITED * Unit Maqsoodapur

4. Based on the information submitted by you, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14th September 2006 subject to the compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS:

i. For the control of air emission from the Co-generation Power Plant, a stack of about 65 m for the boiler and 8 m and 6 m above the ground for DG Set would be provided which will be fitted with high efficiency wet scrubber. SPM emission will be less than 100 mg/nm3. The exhaust steam from the boilers will be used for the process.

ii. For minimizing the escape of SO_2 from the Sulphitation process, cane juice will be used as scrubber media which will be reused in the process.

iii. Water requirement shall not exceed 10,000 KLD and shall be met from the ground water through tube well. Permission from the Competent Authority shall be obtained for drawal of ground water.

iv. The process and domestic effluents shall not exceed 1000 m3/d of and 70.0 m3/d respectively. After the primary treatment through Diffusion Based Activated Sludge Process, the waste water will be subjected to Secondary Clarifier and sludge drying bed based on activated sludge process. The BOD of the treated effluent shall be less than 30.00 mg/l. About 75 % of the treated effluent will be recycled in the process and 25 % will be utilized in irrigation, after meeting the prescribed standard. No effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed.

v. Molasses shall be stored in MS tanks or in Pucca Lagoons. The lagoons shall have proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation, storage shall not exceed 15 days capacity.

vi. The Solid waste generated from the process will be mainly bagasse, filter cake (press mud), ETP sludge and boiler ash. Bagasse shall be reused as fuel in the boiler and excess baggase, if any shall be sent to other sugar plants for power generation. Molasses will be sent to the distillery unit. 300 MTPD of Filter cake

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will utilized in bio-composting in their Distillery. 30 TPD of Boiler Ash shall be sold to brick manufacturers. Sludge from the scrubber shall be dried and will be disposed off in the low lying areas. ETP Sludge shall be used as fertilizer by the farmers. Used batteries and Waste Lubricating Oil shall be sold to authorized recyclers.

vii. 12.45 ha will be developed as green belt all around the plant. The green belt will be as per the CPCB guidelines in consultation with the local DFO.

8. GENERAL CONDITIONS:

(i) Six monthly monitoring of ambient air for criteria pollutants shall be carried out in and around the plant.

(ii) The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.

(iii) Adequate numbers of ground water quality monitoring stations shall be set up in and around the plant. These monitoring stations shall be provided with piezometers. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to SPCB and this Ministry.

(iv) CREP Guidelines for the Sugar Industries will be followed by the unit. The capacity of Lagoon will be as per the CPCB Guidelines.

(v) Company shall adopt rainwater-harvesting measures to recharge the ground water.

(vi) Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health center shall be strengthened and the medical records of each employee shall be maintained separately.

(vii) The project authorities must strictly adhere to the stipulations made by the concerned State Pollution Control Board and the State Government.

(viii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

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(ix) Ambient Air Quality Monitoring Stations shall be set up in consultation with the State Pollution Control Board in the down wind direction as well as where maximum ground level concentration of SPM, SO_2, NO_x and RPM are anticipated. RPM will also be monitored regularly.

(x) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(xi) The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA /EMP report.

(xii) A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.

(xiii) The project authorities shall provide funds of Rs. 12.60 Crores as capital cost for the environment protection measures and to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government shall be kept. Also, the implementation schedule for all the conditions stipulated herein shall be submitted. The funds so provided shall not be diverted for any other purpose.

(xiv) The implementation of the project vis-à-vis environmental action plans shall be monitored by the concerned Regional Office of the Ministry /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report along with the monitored data shall be submitted to the monitoring agencies and shall be posted on the Website of the Proponent.

(xv) The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.

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(xvi) The Project Authorities shall inform the Ministry and its concerned Regional Office about date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

5. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6. The Ministry reserves the right to stipulate additional conditions if found necessary. The company shall implement these conditions in a time bound manner.

7. The above conditions will be enforced along with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 along with their amendments and rules hereunder.

(Sanchita Jindal)
Additional Director

Copy to:

1. The Secretary, State Department of Environment, Government of Uttar Pradesh, Room No. 13, New Buildings, Vidhan Bhawan, Lucknow- 226 001, UP.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Uttar Pradesh Pollution Control Board, 3rd Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow- 226 020.
4. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office (CZ), Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow - 226 020 Uttar Pradesh.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard File.
7. Monitoring File.
8. Record File.

(Sanchita Jindal)
Additional Director

Annexure-V

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 142591/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR /2021

Dated : 27/12/2021

To ,

Shri RAMBIR KHOKAR
M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR

Reference Application No. 14144236 Dated : 27/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN
For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN
Chief Environment Officer

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U.P. Pollution Control Board

Dated : 27/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler-90 TPH and 90 TPH	Bagasse 1530 TPD	01	Particulate Matter	Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
2	DG 1000 KVA, 500 KVA and 320KVA	Diesel - 200 LPH	02	Particulate Matter	Stack Height 6 meter, 4 meter and 3.4 meter above from the roof of nearest building

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150mg/Nm3
2	02	Particulate Matter	As per E(P)Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e. Individual wet scrubber and common Stack height of 65 meter from ground level at the 02 boilers of 90 TPH each.
3. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter, 4.4 meter and 3.6 meter above the roof of nearest building.
4. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
11. Unit shall provide Hazardous tank in the Boiling house.
12. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
142591/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR /2021

Dated : 27/12/2021

To ,

Shri RAMBIR KHOKAR
M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR

Reference Application No. 14144236 Dated : 27/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN
For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN
Chief Environment Officer

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U.P. Pollution Control Board

Dated : 27/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boiler-90 TPH and 90 TPH	Bagasse 1530 TPD	01	Particulate Matter	Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
2	DG 1000 KVA, 500 KVA and 320KVA	Diesel - 200 LPH	02	Particulate Matter	Stack Height 6 meter, 4 meter and 3.4 meter above from the roof of nearest building

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	150mg/Nm3
2	02	Particulate Matter	As per E(P)Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e. Individual wet scrubber and common Stack height of 65 meter from ground level at the 02 boilers of 90 TPH each.
3. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter, 4.4 meter and 3.6 meter above the roof of nearest building.
4. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
11. Unit shall provide Hazardous tank in the Boiling house.
12. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'विकल्प भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

F-06397/A-3-/NOC/10/2006/8

संदर्भ संख्या _____ दिनांक 19-9-06

सेवा में,

मै० बजाज हिन्दुस्तान लि०,
कारपोरेट आफिस,
बी-१० सेक्टर-७,
बजाज भवन, नैमज

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार /संयत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक १९-९-०६ का सदर्भ ले। आपके आवेदन पत्र विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल मै० बजाज हिन्दुस्तान लि०, ग्राम मकसूदपुर, तहसील, पुवायां जिला, शाहजहांपुर

प्लाट संख्या-३०५,८१,३६६,३७७,११४,१८२,२७४,१७०,३००,२६८,४९१,
२२१,५७,३२८,३५४,२८०,३९९,३८०,४०३,३६८,८९ ,३५,१२७,८९

(ख) उत्पादन :
चीनी - २००० टी०पी०डी०
सिरप - २१ किलोलीटर

SUGAR LABORATORY

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(ग) मुख्य कच्चे माल :

शुगर केन — १०,००० टन/दिन

(घ) औद्योगिक उत्प्रवाह की मात्रा :

१०७० किलो०प्रतिदिन

(जल में दि.७५ प्रतिशत खाद या पुनः प्रयोग तथा शेष २५ प्रतिशत खाद या प्रक्षेत्र उद्योग परिसर में सिंचाई हेतु लिख जायेगा।)

(ङ) प्रयुक्त ईंधन :

१- बैगास - १५५० टन प्रतिदिन

२- फर्नेस - २०० लि०/घंटा (डीजी सेट हेतु)

उपर्युक्त दिये वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना से की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों की वैधानिक प्रक्रियाओं के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व इसके क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित किया जाए।

4. घरेलू उपजगह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

5. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य अपूर्ण के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाए।

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मै० जगाड हिन्दुस्तान लि०, मकसूदपुर,पुर्यान्ध, रायबरेली

७- दिये गये प्रस्ताव के अनुसार शुद्धिकृत उत्प्रवाह को पुनः प्रयोग किया जाये एवं ७५ प्रतिशत भाग प्रक्रिया में पुनः प्रयोग किया जाये एवं शेष भाग सिंचाई में प्रयुक्त किया जाये, किसी भी दशा में उत्प्रवाह का निस्तारण परिसर से बाहर न किया जाये।

८- उद्योग पर्यावरण संरक्षण अधिनियम,१९८६ के प्रविधानों का अनुपालन करेगा।

९- उद्योग अपने परिसर में आई०एस०आई० मार्क वाटर मीटर की स्थापना करेगा एवं दैनिक जल खपत का ब्यौरा लागबुक में रखेगा।

१०- वाहनों के आवागमन हेतु उचित व्यवस्था किया जाये।

११- उद्योग सुनिश्चित करें कि उद्योग परिसर से बाहर जल भराव की स्थिति उत्पन्न न हो।

१२- उद्योग आसपास के ग्रामीण/कस्बावासियों जिन पर जल/वायु प्रदूषण का प्रभाव पड सकता है, के सामाजिक अधिक विवरण हेतु आवश्यक कार्यवाही सुनिश्चित करें।

१३- आग/आकस्मिक दुर्घटना हेतु आन-साईट मैनेजमेंट प्लान तैयार कर तीन माह में प्रेषित करें।

१४- उद्योग द्वारा दिये गये प्रस्ताव के अनुसार जल/वायु ध्वनि प्रदूषण नियंत्रण व्यवस्था एवं हैजर्डस अपशिष्ट के निस्तारण हेतु समुचित व्यवस्था विस्तारीकरण के उपरांत उत्पादन प्रारंभ करने से पूर्व करना सुनिश्चित करेगा, अन्यथा बैंक गारंटी जब्त कर ली जायेगी।

१५- उद्योग उत्पादन प्रारंभ करने से पूर्व बोर्ड से सहमति जल एवं वायु प्राप्त करना सुनिश्चित करें।

१६- उद्योग द्वारा अनापत्ति प्रमाण पत्र में अंकित उत्पादन क्षमता के अनुसार ही करेगा। किसी भी दशा में क्षमता से अधिक उत्पादन करने हेतु बोर्ड से अलग से अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा।

१७- उद्योग में प्रस्तावित ब्वायलर पर दिये गये प्रस्ताव के अनुसार शुद्धिकरण व्यवस्था की स्थापना उत्पादन प्रारंभ करने से पूर्व करना सुनिश्चित करें।

१८- बोर्ड द्वारा जारी निर्देश के अंतर्गत उद्योग पर्यावरण संरक्षण अधिनियम १९८६ के प्रविधानों का अनुपालन करेगा।

१९- ठोस अपशिष्टों के निस्तारण हेतु उचित व्यवस्था करेगा एवं विवरण एक माह में प्रेषित करेगा।

२०- ब्वायलर से निकलने वाले राख का निस्तारण इस प्रकार करेगा कि जन-मानस को इससे कोई समस्या न हो।

२१- उद्योग चार्टर आन कार्पोरेट रिस्पांसिबिलिटी फार इनवायरमेंटल प्रोटेक्शन के प्राविधानों का पूर्णतया अनुपालन करेगा।

२२- रेन वाटर हार्वेस्टिंग की स्थापना करना अनिवार्य होगा।

२३- उद्योग द्वारा परिसर में कम से कम ३३ प्रतिशत क्षेत्रफल में वृक्षारोपण अनिवार्य होगा।

२४- उत्प्रवाह शुद्धिकरण व्यवस्था पर अलग से विद्युत मीटर स्थापित करना होगा।

कृपया उपरोक्त अंकित शर्तें के क्रम संख्या- १७,१८,१९,२०,२१,२२,२३,२४ में अंकित शर्तें संवेदनशील श्रेणी की है। उक्त का अनुपालन निर्धारित समयावधि में नहीं होने की स्थिति में उद्योग द्वारा प्रस्तुत बैंक गारंटी संख्या- ४४०८१एलजी००२२०६ दिनांक ८-८-०६ धनराशि रू० ५ लाख बोर्ड के पक्ष में अवमुक्त की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ३०/१२/२०१७ तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव

पृष्ठांकन सं. /एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. गठाप्रबन्धक, जिला उद्योग केन्द्र : बहराइच

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : गोंडा

4.

मुख्य पर्यावरण अधिकारी

(सर्किल–5)

1055

Annexure-VI

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
142855/UPPCB/Bareilly(UPPCBRO)/CTO/water/
SHAHJAHANPUR /2021

Dated : 24/12/2021

To ,

Shri RAMBIR KHOKAR
M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR

Reference Application No :14177328 **Dated :24/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR vide

Consent Order No. 14177328/ Water Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	50 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

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Industrial Effulant		
S.No	**Parameter**	**Standard**
1	COD	250mg/l
2	Oil & Grease	10mg/l
3	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed
4	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
5	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production Sugar at Cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
5. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
9. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
10. Unit shall provide Hazardous tank in the Boiling house.
11. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
12. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
13. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
14. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
15. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
16. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
17. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
18. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board .

1059

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
142855/UPPCB/Bareilly(UPPCBRO)/CTO/water/
SHAHJAHANPUR /2021

Dated : 24/12/2021

To ,

Shri RAMBIR KHOKAR
M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR

Reference Application No :14177328 **Dated :24/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR vide

Consent Order No. 14177328/ Water Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .
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Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	50 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
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4	Oil & Grease	10mg/l
5	Quantity of Discharge	50 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

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3	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed
4	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
5	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

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6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

1063

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production Sugar at Cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
5. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
9. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
10. Unit shall provide Hazardous tank in the Boiling house.
11. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
12. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
13. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
14. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
15. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
16. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
17. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
18. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

1065

Annexure - VII

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16630/UPPCB/Bareilly(UPPCBRO)/HWM/SHAHJAHANPUR /2022

Dated :14/06/2022

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAKSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur,
UP,SHAHJAHANPUR,242042
Tehsil : Powayan
District :SHAHJAHANPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16630 and 14/06/2022 .
2. Reference of application (No. and date) 14970787 and 26/02/2022 .
3. Mr RAMBIR KHOKAR of M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAKSOODPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1)waste oil	Authorized Recyclers/TSDF	20 Kg/day
2	Schedule I (Category 35.3,) ETP sludge	TSDF	

1. The authorization shall be valid for a period of 13/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
4. The Sludge from the ETP shall be disposed of through TDSF and waste oil generated shall be disposed of through TSDF/ authorized recyclers. Incineration of waste in the boiler is not allowed.

(Authorized Signatory)

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.18 18:10:24 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.18 18:11:04 +05'30'

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CEO/EE, I/C Circle_____

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC025218

VALID UP TO : 16/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000132

Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	Authorization Letter प्राधिकार पत्र	Dow nload
Address of the Applicant	Bajaj Hindusthan Limited Unit-Maqsoodpur Tehsil- Paw ayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NIN0020
Date of Submission	13/05/2021	Specimen Signature	

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00

BAJAJ HINDUSTHAN SUGAR LIMITED Unit Maqsoodpur

Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	200.00
Date of Energization (In Case of Electric Pump)		06/07/2007	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:		150000	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	0	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC037091

VALID UP TO : 16/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202105000135

Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	**Company Name** कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता:	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	**Authorization Letter** प्राधिकार पत्र	Dow nload
Address of the Applicant	Bajaj Hindusthan Limited Unit-Maqsoodpur Tehsil- Paw ayn District- Shahjahanpur	**Application Form Serial No.**	SHJP0521NIN0021
Date of Submission	13/05/2021	**Specimen Signature**	

Location Particulars

District	Shahjahanpur	**Block**	BUNDA
Plot No./Khasra No.	Existing land details attached	**Municipality/Corporation**	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	109.70
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	50.00

HINDUSTHAN SUGAR LIMITED Unit Maqsoodpur

1/3

Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	200.00
Date of Energization (In Case of Electric Pump)		06/07/2007	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:		120000	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

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- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
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4	> 500	2		2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
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- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
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- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

ANNEX-10-9

Annexure - IX

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Bajaj Hindusthan sugar limited, Unit- Maqsoodapur

DETAILS FOR WATER CONSUMPTION & EFFLUENT GENERATION

CRUSHING SEASON 2022-23

for December 2022

Sr	DATE	Crushing (TCD)	Tube well water abstraction (KLD)	Residential water consumption (KLD)	D.M. Plant	Co-gen water consumption		Sugar plant water consumption (KLD)				Effluent generation (KLD)		
						2 Cell C.T.	Softening Plant	Mill FRP	Boiler FRP	B/ H FRP	Total	From Plant	From CT to SRS	Total
1	01-12-22	5640	231	76	85	0	53	50	5	0	55	144	366	510
2	02-12-22	5720	239	73	103	0	47	43	2	0	45	63	413	476
3	03-12-22	5730	243	69	105	0	54	52	5	0	57	89	421	510
4	04-12-22	5600	247	73	109	0	49	44	5	0	49	200	390	590
5	05-12-22	5720	290	68	103	0	117	106	1	0	107	150	386	536
6	06-12-22	5820	309	63	182	0	62	61	2	0	63	127	379	506
7	07-12-22	5950	282	75	141	0	56	27	10	0	37	178	433	611
8	08-12-22	6110	271	80	174	0	15	85	2	10	97	110	421	531
9	09-12-22	5770	246	75	129	0	40	71	2	15	88	111	439	550
10	10-12-22	5680	278	82	134	0	58	65	4	20	89	327	402	729
11	11-12-22	5610	316	75	183	0	54	56	4	15	75	299	411	710
12	12-12-22	5900	228	67	82	0	63	61	3	10	74	213	421	634
13	13/12/22	5720	139	77	0	0	45	58	5	10	73	89	260	349
14	14/12/22	6050	425	71	318	0	30	48	4	0	52	380	383	763
15	15/12/22	5870	258	67	137	0	48	55	3	0	58	136	429	565
16	16/12/22	5810	244	73	121	0	47	43	2	0	45	203	463	666
17	17/12/22	5710	251	70	127	0	45	42	7	0	49	62	384	446
18	18/12/22	5720	311	71	166	0	68	64	4	0	68	248	491	739
19	19/12/22	5700	253	70	118	0	51	48	3	0	51	161	496	657
20	20/12/22	5710	314	76	129	0	71	53	4	20	77	172	463	635
21	21/12/22	5780	305	78	134	0	57	63	0	25	88	189	499	688
22	22/12/22	5730	298	67	154	0	31	37	0	35	72	76	533	609
23	23/12/22	5740	320	71	146	0	59	43	2	40	85	160	497	657
24	24/12/22	5610	317	77	101	0	83	57	0	45	102	192	456	648
25	25/12/22	5740	422	70	280	0	50	30	2	10	42	178	488	666

BAJAJ HINDUSTHAN SUGAR LIMITED * Unit Maqsoodapur * Shahjahanpur

26	26/12/22	5610	328	80	328	0	57	30	1	0	31	81	559	640
27	27/12/22	5710	246	75	186	0	93	76	2	0	78	189	489	678
28	28/12/22	5400	344	80	201	0	62	52	1	0	53	129	489	618
29	29/12/22	5790	373	78	216	0	76	64	3	1	68	124	491	615
30	30/12/22	5830	412	80	225	0	105	64	2	20	86	216	498	714
31	31/12/22	5820	392	85	239	0	66	153	2	30	185	85	488	573
	TOTAL	178300	9132	2292	4856	0	1812	1801	92	306	2199	5081	13738	18819
	Avg. /day	5751.61	294.58	73.94	156.65	0.00	58.45	58.10	2.97	9.871	70.94	163.90	443.16	607.06
	Avg. /hr	239.65	12.27	3.081	6.53	0.000	2.435	2.421	0.124	0.411	2.956	6.829	18.465	25.29
	Consumption In		51.22									28.50	77.05	105.55



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Bajaj Hindusthan sugar limited, Unit- Maqsoodapur

DETAILS FOR WATER CONSUMPTION & EFFLUENT GENERATION

CRUSHING SEASON 2022-23(for month January)

Sr	DATE	Crushing (TCD)	Tube well water abstractio	Residential water consumpt	D.M. Plant	Co-gen water		Sugar plant water consumption				Effluent generation (KLD)		
						2 Cell C.T.	Softening Plant	Mill FRP	Boiler FRP	B/ H FRP	Total	From Plant	From CT to SRS	Total
1	01-01-23	5750	385	75	230	0	66	0	1	25	26	225	490	715
2	02-01-23	5660	363	71	215	0	79	1	3	15	18	83	595	678
3	03-01-23	3950	428	73	250	0	59	67	5	20	25	304	375	679
4	04-01-23	5440	252	74	56	0	80	68	3	31	34	112	486	598
5	05-01-23	5650	370	70	172	0	87	61	2	20	22	112	465	577
6	06-01-23	5690	383	72	210	0	79	52	0	20	20	219	488	707
7	07-01-23	5500	357	71	213	0	80	44	2	0	2	121	478	599
8	08-01-23	5600	341	71	194	0	71	42	1	0	1	123	468	591
9	09-01-23	5910	417	78	229	0	73	50	2	19	21	200	497	697
10	10-01-23	5800	431	86	236	0	79	59	1	24	25	180	499	679
11	11-01-23	6060	396	69	235	0	74	49	1	11	12	200	488	688
12	12-01-23	6200	382	67	214	0	70	63	2	10	12	210	505	715
13	13/01/23	6200	421	69	257	0	79	62	1	10	11	208	510	718
14	14/01/23	6240	389	70	233	0	63	62	2	11	13	156	521	677
15	15/01/23	5910	395	67	225	0	86	61	0	9	9	11	531	542
16	16/01/23	6200	413	75	239	0	96	68	3	23	26	183	529	712
17	17/01/23	4230	563	80	408	0	69	60	6	23	29	124	484	608
18	18/01/23	5820	412	75	268	0	68	57	1	0	1	77	475	552
19	19/01/23	4020	437	80	274	0	79	80	4	0	4	125	472	597
20	20/01/23	5800	466	71	294	0	92	93	3	8	11	125	489	614
21	21/01/23	6050	389	75	256	0	55	76	3	0	3	204	493	697
22	22/01/23	6100	379	78	217	0	80	102	3	1	4	227	490	717
23	23/01/23	6060	407	68	236	0	100	104	1	0	1	208	497	705
24	24/01/23	5530	479	71	243	0	129	135	3	33	36	287	449	736
25	25/01/23	5800	378	73	209	0	77	88	2	15	17	134	456	590
26	26/01/23	3060	774	72	411	0	283	270	4	4	8	109	478	587
27	27/01/23	6110	651	65	437	0	109	103	3	36	39	152	464	616
28	28/0123	6240	352	65	171	0	65	64	2	40	42	128	478	606

BAJAJ HINDUSTHAN SUGAR LIMITED (Maqsoodapur) Unit Maqsoodapur

29	29/01/23					0								0
30	30/01/23					0								0
31	31/01/23					0								0
	TOTAL	156580	11810	2031	6832	0	2427	2041	64	408	472	4547	13650	18197
	Avg. /day	5050.97	380.97	65.52	220.39	0.00	78.29	65.84	2.06	13.161	15.23	146.68	440.32	587.00
	Avg. /hr	210.46	15.87	2.730	9.18	0.000	3.262	2.743	0.086	0.548	0.634	6.112	18.347	24.46
	Consumption In LPTC		75.42									29.04	87.18	116.22



658

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Annexure-X



उत्तर प्रदेश UTTAR PRADESH EV 929151

अनापत्ति प्रमाण–पत्र

मैं संतोष कुमार प्रधान ग्राम भगवन्तापुर, ब्लाक–पण्डा, तहसील पुवायाँ, जिला–शाहजहाँपुर, उ0प्र0 तसदीक करता हूँ कि पंचायत की सहमति से लिए गये निर्णय के अनुसार हमारे गाँव में खसरा सं0/ गाटा सं0. 354, 365, 369, 372, 394, 146क, 398, 408, 456 एवं 387 (क) 00304 में स्थित तालाब का कुल क्षेत्रफल (4.268हेक्टेअर) गहराई 3.08 मीटर है, को मै0 बजाज हिन्दुस्थान शुगर लिमिटेड, मकसूदापुर जिला–शाहजहाँपुर उ0प्र0 को रेन वाटर हार्वोस्टिंग व रिचार्ज के लिए अधिग्रहित करता हूँ इस बात की पंचायत को कोई आपत्ति नही है।

मैं यह भी तसदीक करता हूँ उक्त तालाब अन्य व्यक्ति व कम्पनी को अधिग्रहित नही किया गया है एवं न ही भविष्य में किया जायेगा।

हस्ताक्षर व मुहर
ग्रा० पं०-भगवन्तापुर जलौपुर
विकास खण्ड-पण्डा (शाहजहाँपुर)

ग्राम पंचायत, भगवन्तापुर (शाहजहाँपुर)

प्रधान
ग्रा० पं०-भगवन्तापुर जलौपुर
विकास खण्ड-पण्डा (शाहजहाँपुर)

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अनापत्ति प्रमाण–पत्र

मैं संतोष कुमार प्रधान ग्राम भगवन्तापुर, ब्लाक–बण्डा, तहसील पुवायाँ, जिला–शाहजहाँपुर, उ0प्र0 तसदीक करता हूँ कि पंचायत की सहमति से लिए गये निर्णय के अनुसार हमारे गाँव में खसरा सं0/ गाटा सं0. 354, 365, 369, 372, 394, 146क, 398, 408, 456 एवं 387 (क) 00304 में स्थित तालाब का कुल क्षेत्रफल (4.288हेक्टेअर) गहराई 3.08 मीटर है, को मै0 बजाज हिन्दुस्थान शुगर लिमिटेड, मकसूदापुर जिला–शाहजहाँपुर उ0प्र0 को रेन वाटर हार्वोस्टिंग व रिचार्ज के लिए अधिग्रहित करता हूँ इस बात की पंचायत को कोई आपत्ति नही है।

मैं यह भी तसदीक करता हूँ उक्त तालाब अन्य व्यक्ति व कम्पनी को अधिग्रहित नही किया गया है एवं न ही भविष्य में किया जायेगा।

प्रधान
ग्रा0 पं0-भगवन्तापुर कलौपुर
विकास खण्ड-बण्डा (शाहजहाँपुर)

ग्राम पंचायत, भगवन्तापुर (शाहजहाँपुर)

प्रधान
ग्रा0 पं0-भगवन्तापुर कलौपुर
विकास खण्ड-बण्डा (शाहजहाँपुर)

उद्धरण खतौनी

उद्धरण क्रमांक : 1327232019058

ग्राम कोड : 132723 ग्राम का नाम / परगना : अलाव-नगर(पुरानी) तहसील : पुरानी बन्दर : शाहजहांपुर खतौनी वर्ष : 1421-1426 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता/पति/संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्राप्त होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (है.)	खातेदार द्वारा देय लगान/जमा या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सन्दर्भ उसकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13
श्रेणी : 6-1 / अकृषिक भूमि - तालाब भूमि ।							
00304	तालाब / /		5	0.0400			
			26	0.1300			
			27	0.0280			
			38	0.1300			
			146क	0.9020	-		
			173	0.0400			
			165	0.1580			
			176	0.0360			
			186	0.1300			
			191	0.0890			
			295	0.3560			
			354	1.0150	-		
			365	0.1900	-		
			369	0.0400			
			369	0.1250	-		
			372	0.2910	-		
			394	0.4010	-		

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http://10.1.[illegible]

	398	0.3600	-			
	408	0.3970	-			
	456	0.1820	-			
	462	0.0080				
	387	0.5100	-			
	22	5.5580	₹0.00	0		0

कुल पेज- दो को कुल लेनदार- पाँच दुय्यम्क पाँच पाँच अंक रूपए (लेनदेन) कुल पृष्ठ-एकमात्र - कुल दायसक्त रूपये रुपये रुपये

Data Digitally Signed by: RAMESH CHANDRA

यहाँ अधिकारी: ARVIND SHARMA

दिनांक एवं समय: 16-05-2019 01:03:39

यह सत्यापन प्रमाणित किया जाता है कि यह प्रति मूल प्रति से हर प्रकार विधिवत सत्यापन कर प्रमाणित है।

सत्यापन प्रमाण प्रतिलिपि का वेबसाईट http://upbhulekh.gov.in Website पर प्रमाण किया जा सकता है।

ROOF TOP RAIN WATER HARVESTING

SITE:BAJAJ HINDUSTHAN LTD

VILL: MAQSOODAPUR

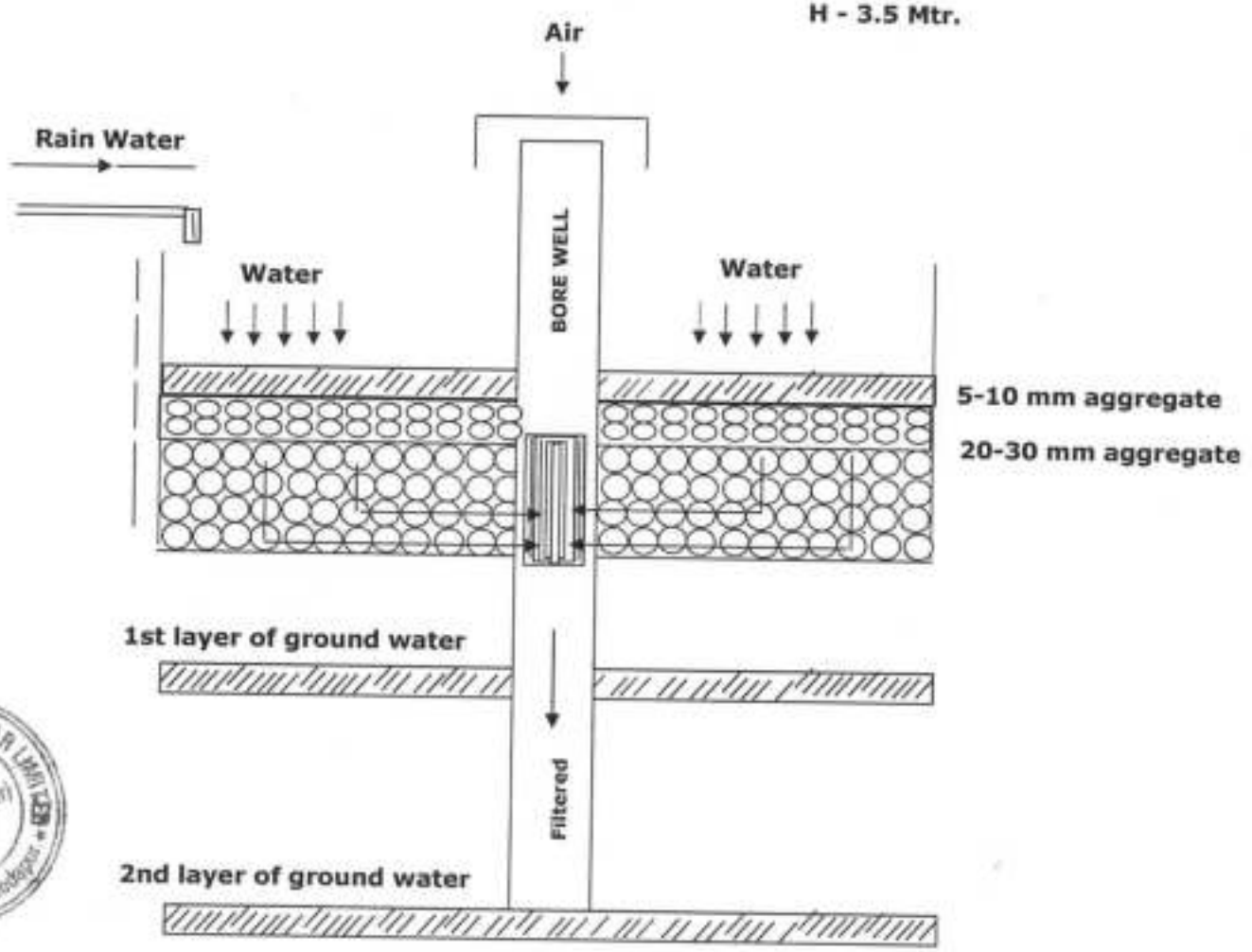
DIST: SHAJAHANPUR, U.P.



Collection cum filtration Pit

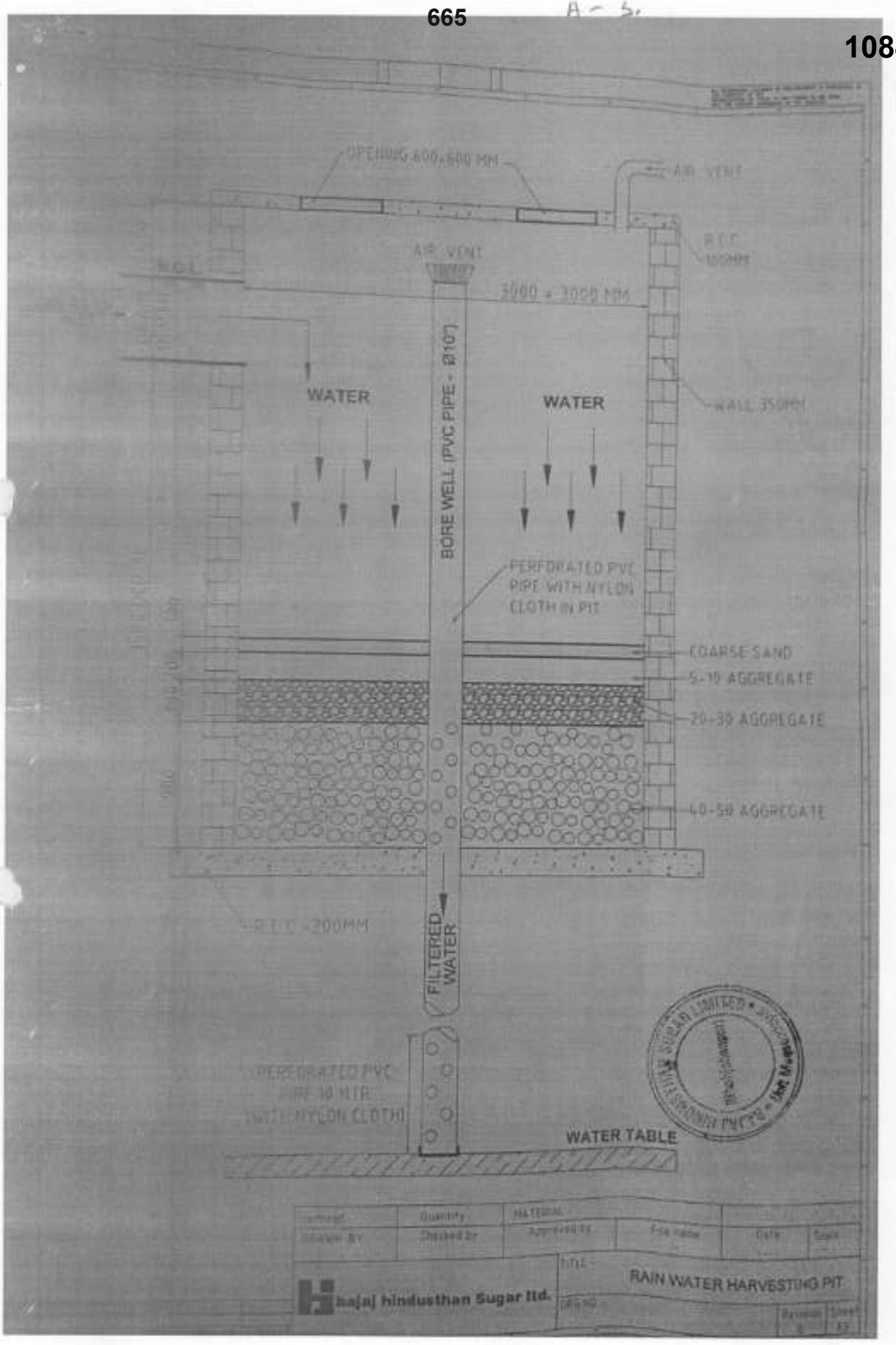
Size : L - 3X3 Mtr.

H - 3.5 Mtr.



SUGAR LIMITED
Unit Mawandalpur

A - 5.


OPENING 600x600 MM
AIR VENT
AIR VENT
R.C.C. 100MM
N.G.L.
3000 x 3000 MM
WATER
WATER
BORE WELL (PVC PIPE - Ø10")
WALL 350MM
PERFORATED PVC PIPE WITH NYLON CLOTH IN PIT
COARSE SAND
5-10 AGGREGATE
20-30 AGGREGATE
40-50 AGGREGATE
R.C.C. 200MM
FILTERED WATER
PERFORATED PVC PIPE 10 NOS. WITH NYLON CLOTH
WATER TABLE
Quantity
MATERIAL
Drawn By
Checked By
Approved By
File Name
Date
Scale
bajaj hindusthan Sugar ltd.
TITLE -
RAIN WATER HARVESTING PIT
DRG NO -
Revision
Sheet

ANNEX-5

ROOF TOP RAIN WATER HARVESTING										
BHSL, MAQSOODAPUR										
sr no.										
	Total roof area		M2	14000						
	Annual rainfall		Mtr	1.027						
	Run off coefficient			0.85						
	CO-efficient for evaporation			0.8						
	Retention time		Minutes	5						
A	total volume: (Total area x Annual rain fall x Run off co-efficient x co-efficient of evaporation) M3 /DAY									
	9777.04									
	407.3766667									
B	Design of Rain water harvesting pit									
	Volume of pit required: Total volumexRetention time in Hrs									
	33.81226333									
C	Size of pit of capacity									
	Volume M3 : L*W*Depth									
	34.2									
D	Size of rain water harvesting pit for area 26000 m2									
1	No of pit	no	1							
2	Length of pit	MTR	3							
3	Width of pit	Mtr	3							
4	Depth of pit	Mtr	3.8							
5	Volume of each pit	M3	34.2							

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Annexure 5

Instrument Make - ENE

Instrument Model - ENE01904

Instrument serial number - 2211007102143

Instrument vendor- UPCOMET Technologies Pvt Ltd

Instrument operating principle – uv vis spectroscopy

Instrument operating manual in pdf- attached

Instrument certified agency name and its certificate- TUV Rheinland

Instrument minimum & maximum measuring range – cod, BOD, TSS = 0-1000 mg/l

pH = 0-14

Latest Consent to Operate (CTO) copy

CPCBrtdms.nic.in - ehs.mgr@bajajhindusthan.com

Abc# 12345



1087

Annexure -XII

UPCOMET TECHNOLOGIES PRIVATE LIMITED

info@ucmt.in
9999724345 9999129904

CALIBRATION CERTIFICATE

Customer Name -: Bajaj Hindustan sugar mills ltd , Maqsoodapur

Station-: 2 boiler stack 90 TPH capacity Each.

Model -: DSL 340

Date of calibration -: 28-01-2023

Calibration Data

SPM		
Particulate Matter	-:	Dust opacity
Unit	-:	**Mg/Nm3**
Reference	-:	**82.00**
Pre Calibration Conc.	-:	**78.00**
Post Calibration Conc.	-:	**60.00**

Method : calibration is performed on the basis of lab reports 26-12-2022. valid upto 6 months.

Probability of approximately 95% estimated uncertainly contribution from all factors that are considered to have inpact on measurement are included in the standard uncertainly of measurement.

UPCOMET TECHNOLOGIES PVT LTD

Vikhyat Chauhan

Upcomet Technologies Pvt. Ltd. New Delhi

For Upcomet Technologies Pvt. Ltd.

Director / Authorised Signatory

CERTIFICATE
of Conformity

TÜVRheinland®

Registration No.: AK 50548168 0001

Report No.: IN22MOTU 001

Holder:
ENGINEERING AND ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
4/1309, NEW SIR SYED NAGAR
ALIGARH, 202001
India

Product:
Laboratory Equipment
Effluent Monitoring system (Online Water Analyzer)

Identification:
EE-WA404A
Trademark: E&E SOLUTIONS
Rating: 230VAC
50Hz; 30W

Tested acc. to:
EN 55011:2016+A1+A11+A2
EN 61000-4-2:2009
EN 61000-4-4:2012
EN 61000-4-5:2014+A1
EN 61000-4-6:2014
EN 61000-4-8:2010
EN IEC 61000-4-11/AC

The certificate of conformity refers to the above mentioned product. This is to certify that the specimen is in conformity with the assessment requirement mentioned above. This certificate does not imply assessment of the production of the product and does not permit the use of a TÜV Rheinland mark of conformity.

Certification Body

Date 17.06.2022

Dipl.-Ing. Thomas Berns

TÜV Rheinland LGA Products GmbH - Tillystraße 2 - 90431 Nürnberg

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Annexure-XIII

UTILIZATION OF TREATED EFFLUENT FOR IRRIGATION PURPOSE

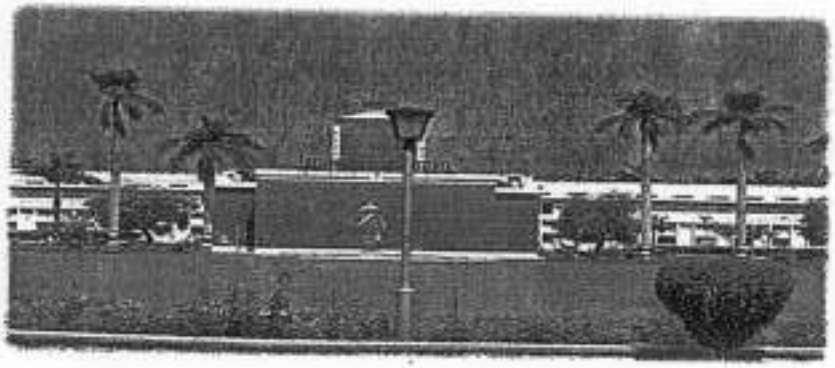
FOR

M/s Bajaj Hindusthan Sugar Ltd.

Village - Maqsoodapur, Teh - Powayan,
District- Shahjahanpur, Uttar Pradesh

PREPARED BY:





NATIONAL SUGAR INSTITUTE

Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India
Ph. +91-512-2570730, 2570273
Fax. +91-512-2570247



Introduction of factory:

M/s Bajaj Hindusthan Sugar Limited, Maqsoodapur, was incorporated in 2007. At present it is engaged in producing plantation white sugar. It has installed capacity of 10000 TCD and operating average crush is 7000 TCD.

Factory Performance:

S. No.	Particulars	2014-15	2015-16	2016-17
1.	Duration of season (days)	106	91	134
2.	Average sugarcane crushed per day (TCD)	5592.6	5082.4	5556.7
3.	Total sugarcane crushed (Qts)	5418712.11	4223697.26	6826093.00

1. **Visit Undertaken:-**

The Factory was visited on 02.01.2018 by Dr. Ashok Kumar, Assistant Professor (Agriculture Chemistry). Factory officials, Shri S.D. Pandey (Process Head), Shri Shailendra Kumar (Q.C. Head), Shri Hemant Nayak (Cane Head) were present during the visit.

2. **Observation & Discussions:-**

To assess the adequacy of the ETP Plant, a separate visit was paid by the institute officials. The present visit was undertaken during the crushing season of the factor, physical observations were made. The pH of treated effluent was observed i.e. 7.5 at ETP laboratory situated in premises of factory, which was in conformity with the CPCB guidelines. However other facilities for analysis of different parameters were not available during visit. The treated effluent was properly used for irrigation purpose during the visit.

3. **Effluent Generation:** Copies of analysis reports of treated effluent and data communicated to UPPCB server is **attached as Annexure-I.**

Existing arrangement of treatment: Details of different units of ETP with capacity & dimensions **attached as Annexure-II.**

4. **Storage lagoon:** Capacity 13000**KL. Attached as Annexure-III.**

5. **Cropping pattern of the area:** At command area of **M/s** Bajaj Hindusthan Sugar Limited, Maqsoodapur, 50000 hectare cultivable area is available and sugar caneand wheat is grown as main crop. The cropping pattern is as follows:-

A. Wheat –Sugarcane (Plant)- Sugarcane(Ratoon) – 2 Years

B. Mustard-Sugarcane (Plant) - Sugarcane (Ratoon)- 2 Years

C. Paddy – Wheat – Sugarcane (Plant) - Sugarcane (Ratoon)- 2 Years

6. Quantity of effluent available for land application (KL/day):

a. Installed capacity of factory is 10,000 TCD, yet since three years factory is crushing average sugarcane with operational capacity of **6,000 TCD.**

b. Estimated average Effluent generation per day @200 liters/ton of cane crushed - 1200**KL/day**

c. Net effluent generation left for irrigation after treatment – 1200**KL/day**

d. Total treated effluent generated for average crushing for 140 days (days considered on the basis of past track record)

=140 x 1200= 1,68,000**KL/Crushing Season**

7. Characteristics of treated effluent:

S. No.	Particular	Range (2016-17)	Range (2017-18)
1.	pH	7.2-7.8	7.33-7.86
2.	BOD	21.2-28.7	23.29-26.93
3.	COD	56.1-172.1	139.3-160.40
4.	TSS	15.2-29.5	14.64-18.27

The above values are as per data transmitted by **M/s Bajaj Hindusthan Sugar Limited, Maqsoodapur** to CPCB/UPPCB server through real time monitoring system during crushing season 2016-17 & 2017-2018. The copies are enclosed as **annexure-I.**

8. **Command area:**

S. No.	Soil texture	Effluent loading rate(KL/hectare/day)
1	Sandy loam	170-225(average 197m³/hectare/day or say 200m³/ hectare day)

On the basis of soil analysis report, the Soil of the command area of factory is sandy loam.

9. **Command area identified:**

S. No.	Total available area (hectare)	Area available at 70 % land efficiency	Distance from unit (Km)	Mode of Effluent Transport
1.	**19** (Lawn & green belt of the factory)	**13.3**	With in premises	HDPE pipe line
2.	**232** (Farmer land)	**162.4**	Within 1.0 - 2.0 km.	HDPE pipe line
	Total = 251	**175.7**		

Details of farmer fields to be used for irrigation purpose with farmer's name, area, distance And crops cultivated **attached as Annexure-IV.**

10. **Details of crop area:**

S. No.	Location/ Village	Total available area (hectare)	Crop area under effluent application (hectare)		
			Kharif	Rabi	Annual (sugar cane)
1.	Lawn & green belt of the factory	19	-	-	-
2.	Farmer land	232	-	116	116
	Total	**251**	-	**116.00**	**116.00**

11. **Yearly total treated water balance with respect to land available for irrigation for different crops keeping in view of the loading rates for different soil textures:**

S. No.	Land Particular	Area (Hect.)	Area available at 70 % land efficiency (Hect.)	Water Loading	Irrigation interval (days)	Average Crushing days	Water Requirement KL/annum
1.	Lawn & green belt of the factory	19.0	13.3	200	10	140	37240.00
1.	Farmer land (Sugarcane)	116	81.20	200	15	140	151573.30
2.	Wheat	116	81.20	200	25	140	90944.00
		251	**175.70**		**Total**		**2,79,757.30**

Thus, the generated effluent from the factory shall be completely utilized in irrigation as per the plan submitted by the factory.

12. Effluent application scheme:

A. **Storage and transportation: M/s Bajaj Hindusthan Sugar limited, Maqsoodapur**, has Lagoon with a capacity of 13000 cubic meters from here it is to be transported to the targeted area through pumping set + HDPE pipes to the desired field.

B. **Irrigation schedule & plan of the command area:** The treated effluent is available from October-November to April depending upon the duration of crushing season which is generally below 140 days **(attached as Annexure-V)**. In maqsoodapur Area, intensive agriculture is practiced by farmers wherein wheat is immediately sown after ratoon cane harvesting and land is not left vacant. This intensive agriculture requires continuous use of water. The effluent provided to the farmers is a great help to them as it is available on weekly rotation schedule of the farmers.

According to the weather condition of area, the farmers provide irrigation to cane field at 12-15 days intervals. Similarly, wheat is also provided irrigation

within 3 week interval. Sugarcane is a crop which requires water in abundant through its life span. After sugarcane, wheat is the major crop of area and it is efficient in taking up moisture of soil. For raising wheat crop successfully, water is required in abundant quantity particularly for germination, crown root initiation, tillering, flowering and grain formation stage.

C. **Agreement with farmers:** The details are attached as **Annexure VI.**

D. **Demonstration farm and trials:-**The Cane department of the factory undertakes demonstration of Farm trials regularly to the farmers of the area (Photo Attached). The demonstration is not restricted to cultivation of the new sugarcane varieties but also about the best agricultural practices including irrigation techniques to be practiced during the course of sugarcane cultivation. In each of the demonstration, large no. of the farmers of the command area participates who are imparted the knowledge about such techniques by the staff of the factory.



E. **Kishan Gosthi:** Gosthis are regularly organized on various aspects of crop production by Factory's cane department. Conservation of natural resources and proper use of treated effluent in irrigation is a regular point of village meeting and farmer Gosthis.

Frequency of such Gosthis is as per following details:

S. No.	Activity	Schedule
1	Kisan Gosthis	Monthly
2	Field monitoring	Monthly

The kisan gosthi was organized by the factory in different villages dated on:14/7/17, 01/8/17, 20/9/17,18/10/17,10/11/17, and 16/12/17.



13. **Basic requirement and monitoring schedule:** To monitor the Irrigation system factory has a team under the leadership of Shri Dharmesh Malhotra ,Manager. (Cane) who co-ordinates with Shri Subodh, Field supervisor (Cane) for implementing irrigation plan and monitoring it continuously. The factory also circulates contact nos. of responsible officers to contracted farmers to inform the need of irrigation round the clock.

14. **Technical backup and man power deployed: M/s** Bajaj Hindusthan Sugar Limited, Maqsoodapur, has a backup of technical team for repairing of effluent supply line & daily maintenance requirement. In addition, cane professionals deputed by **M/s** Bajaj Hindusthan Sugar Limited, Maqsoodapur, are guiding and will continue to guide farmers about the use of treated water proficiently. Shri Ajai Kumar Srivastava (Engineering Head) along-with his technical team looks after the maintenance part.

15. **Physico-chemical properties of soil: M/s** Bajaj Hindusthan Sugar Limited, Maqsoodapur, reported following details with respect to analysis of the soil of the envisaged area where treated effluent is proposed to be used for irrigation purposes. Analysis report of soil is attached as **Annexure-VII**. The analytical details are as given below:

S. No.	Particular	Result
1.	pH	7.21
2.	EC	0.27 µS/cm
3.	Bulk density	1.34 g/cc
4.	Porosity	46.30 %
5.	Sand	62.0 %
6.	Silt	22.0 %
7.	Clay	16.0 %
8.	Ca	460 mg/Kg
9.	Mg	240 mg/Kg
10.	Na	0.1 mg/Kg
11.	K	164 Kg/Hectare
12.	P_2O_5	35 Kg/Hectare
13.	$CaCO_3$	0.74 mg/Kg
14.	Cl	6.2 mg/Kg
15.	SO_4	5.4 mg/Kg
16.	Particle Density	2.52 g/cc
17.	Texture	Sandy Loam

CONCLUSION:

1. The irrigation management plan proposed by **M/s** Bajaj Hindusthan Sugar Limited, Maqsoodapur, may be considered to be in order to use treated effluent for irrigation for the autumn and spring planted sugarcane and also for wheat. The proposed system shall be able to cope up with the requirement of utilization of the generated effluent for irrigation purposes.
2. The factory should strengthen its system for supervising and maintaining the irrigation plan while using the treated effluent. They should clearly prepare a responsibility chart for implementation.
3. Facility for laboratory analysis of treated effluent for various parameters to be established.

21/01/19

(Dr. Ashok Kumar)
Assistant Professor (Agril. Chemistry)

NATIONAL SUGAR INSTITUTE
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India

Annexure - XIV

ANNEXURE 3

SPIL

SHARAD PROJECTS (INDIA) LIMITED



R.S. Dahiya
Managing Director
Sharad Projects (India) Limited

M/s Sharad Projects (India) Limited is leading Consultant / Designer in the country in the field of Pulp & Paper, Environmental solutions. M/s Sharad Project Design & Engg. (P) Limited was incorporated in 1994 & converted to SHARAD PROJECTS (INDIA) LIMITED in 2002. The company is managed by a team of Professionals & Technocrats with an idea to provide turn-key services to pulp, paper & allied Industries.

The Company's strength lies in designing & erection of major projects providing services, competitiveness and ability to manage multi discipline work force. The commitment to provide customized service according to client's requirement and to suit local conditions has resulted in successful business relationship with their clients.

About The Speaker

Mr. R.S.Dahiya, the Managing Director of Sharad Projects (India) Ltd is a versatile entrepreneur, having 27 years of experience in the field of ***Pulp and Paper Industry***. Under his direction the company has been providing turn-key services to pulp paper & allied industries and offers regular consultancy, engineering, technical audit, installation and effluent treatment plant services to its clients. The company since its inception has designed, erected & commissioned many prestigious projects in India and abroad.

Mr. Dahiya was in the Board of Directors (Technical) in Sainsons Papers Industries Ltd, Haryana, A.P. Paper Mills Ltd, Punjab and Rajeev Paper Ltd, Punjab and offered effective guidance for the successful running of these units.

Mr. Dahiya possesses a very good academic track record, having qualified with **MBA (Project Management); Bachelor of Technology (Chemical Engineering), Bachelor of Science (Mathematic).** His desire to do research in his own area of specialization prompted him to register for his **Doctorate Degree in the area of Enhancing Operational Efficiency of Tissue Paper Industry.**

He has published a good number of ***research articles*** in ***leading journals and participated in many National and International Conferences. He attended Tissue World Nice 2011 Conference held in NICE, France, Tissue World Asia 2010 held in Shanghai, China and Recycling Symposium and Exhibition on De-lining Technology held at Seoul, South Korea to mention a few.***

Mr. Dahiya is a Member of All India Management Association (AIMA), Chandigarh Management Association (CMA), Indian Pulp and Paper Technical Association (IPPTA) and American Institute of Chemical Engineers (AICHE).

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TITLE

SULPHATE REMOVAL SCHEME FOR SUGAR MILL EFFLUENT

MADE BY:

SHARAD PROJECTS (INDIA) LIMITED

SCO 95B, Swastik Vihar MDC, Sector 5,
Panchkula, Haryana 134109

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NOMENCLATURE

BOD: Biochemical Oxygen demand

COD : Chemical oxygen demand

CPCB: Central Pollution Control Board

MPS: Micro Plate Settler

MLVSS : Mixed liquor volatile suspended solids

TDS: Total Dissolved solids

TSS: Total Suspended solids

SRT: Sulphate removal Technology

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ABSTRACT

Present Study is oriented in bringing the effluent from Sugar Mill within the prescribed norms set up by CPCB for wastewater.

For achieving this several modifications were made to the existing ETP's at Sugar mill which were inefficient in terms of removal for suspended, dissolved and organic impurities to the level required for its disposal.

Modifications were made to the existing primary and secondary clarifier by Micro plate Settler with introduction of Sulphate Removal Technology (SRT) for precipitation of sulphate and hazardous metals with the aid of proprietary reagent.

Above mentioned modifications made by replacing clarifiers with Micro Plate settler (MPS) were very efficient as the removal of suspended and organic impurities was achieved to the tune of 93-95 % (422-652 to 22-42 mg/l) and 92-95% (220-250 to 18-24 mg/l) respectively making the effluent fit for disposal.

Introduction of Sulphate Removal Technology (SRT) was effective in bringing the Sulphate level to the level recommended for drinking water standards. This process is very efficient as it eliminates the color and odour issues that arise in sugar mill effluent due to conversion of sulphate to sulpHide. Additional removal of TDS is also an additional advantage achieved to the tune of 30-35% (1500-1900 to 1052-1302 mg/l) indicating clear removal of metals as salts for Sugar mill Effluent.

Further study is still oriented for the above Sulphate Removal Technology (SRT) in terms of ideal conditions and dosing for different industrial wastewater as the process is highly dependent on temperature, pH and dissolved impurities like sodium and chloride concentrations.

Keywords: Micro Plate settler, Sulphate removal Technology.

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India is the world's largest sugar-consuming country and the second largest in terms of sug production. Cane cultivation increase from 5086000 hectares in 2011-2012, from 5055(hectares in 2007-2008 marks the increase in sugar production. Currently, 526 sugar mills ar producing 2.6 million tons of sugar with 30 % of the units integrated in nature [1 Consequently the wastewater generation also increases. Sugar industries consume 1000 litre of water for production of 1 tons of sugar with 20% as wastewater generation [2]. Sug industries wastewaters are characterized by high biological oxygen demand (BOD), chemic oxygen demand (COD), and total dissolve solids. Wastewater from sugar industry general contains carbohydrates, nutrients, oil and grease, chlorides, sulphate, and heavy meta The sugar industries have important place in the Indian economic development. However, wastewater generated from these industries bears high degree of pollution load. Wastewa from sugar industry, if discharged without treatment, poses pollution problem in both aqua and terrestrial ecosystems.

To treat this wastewater primary, secondary and tertiary treatment is required for reuse of tl treated effluent to process which is discussed in detail in Chapter 2.

In this chapter complete methodology is given to address the sulphate issue requiring 4 steps that are covered in three stages of treatment i.e. Primary, Secondary and Tertiary. Approach for sulphate removal is completely physiochemical in nature involving precipitation of sulphate by addition of proprietary reagent.

2.1 Primary Treatment

Primary treatment is usually the first stage of wastewater treatment. It is designed for removal of suspended, floating solids and TDS by precipitation techniques. If the wastewater contains high sulphate level its removal becomes essential for efficient secondary (biological) and tertiary treatment as high sulphate creates odour and colour problems. This process involves four steps with two steps covered in primary treatment for conditioning of wastewater.

First Step: (Initial Sulphate Precipitation)

To remove **sulphates** from waste water hydrated lime ($Ca(OH)_2$) is added which precipitates as calcium **sulphate**:

$$Na_2SO_4 + Ca(OH)_2 \longrightarrow CaSO_4 + 2NaOH$$

Calcium **Sulphate**, which hydrates to become the common mineral gypsum, has solubility as sulphate. This precipitation occurs at a pH below which the metals will precipitate. Over 70-80 percent of the sulphate in many wastewaters can be precipitated prior to metals precipitation in order to minimize the volume of hazardous sludge. A mixing time **of 40-60 minutes** is adequate for initial **sulphate** removal with 70-80 % removal of the sulphate as precipitate (gypsum sludge), with the resulting gypsum sludge can be easily dewatered in filter or belt press.

Second step: (Metal hydroxide precipitation)

This step further removes sulphate & additional removal of metals as hydroxides at pH of 10.5 maintained by hydrated lime as shown in equation below.

Na^+ or Ca^{2+} (dissolved solid) + OH^- = NaOH (salt) or $Ca(OH)_2$ (salt)

Primary Treatment includes screening to trap floating and solid objects having particle size *greater than the size* of screen, sedimentation by gravity and Bio chemical media to remove *suspended solids and* **Sulphates**. This level is sometimes referred to as "pHysiochemical

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treatment". Primary treatment can reduce the **Sulphates level by 70-80 %, BOD by 20-30%, COD by 30-40% and the total suspended solids to the extent of 80 -90%.**

2.2 Secondary Treatment

In this treatment, the dissolved organic matter is removed that escapes primary treatment. This is achieved by Activated sludge process involving Aeration Tank where microbes consume the soluble organic matter as food, and converting it to carbon dioxide and Mixed Liqour volatile suspended solids (MLVSS) as sludge, and utilizing energy for respiration and growth of microbes followed by secondary Micro Plate settler (MPS) for settlement of sludge for its recirculation to aeration tank and sludge wastage to filter press Sludge drying bed or Belt press. About **95-97%** of the suspended solids are removed by MPS settler and **90-95%** of BOD is removed by secondary treatment generating the effluent with the characteristics within the norms of **CPCB**.

2.3 Tertiary treatment

To reduce water consumption it becomes mandatory that the effluent generated must be treated to a level that it is reused again as process water. To achieve these suspended, dissolved impurities needs to be removed by cost effective technologies. Colour and odour issues needs to be addressed. Type of tertiary treatment we suggest for sugar industries includes Multi grade sand filter followed by Activated carbon filter addressing suspended and colour like impurities and tertiary Micro plate settler with reagent tank assembly for addressing sulphate issue which is 3rd stage of the **Sulphate Removal Technology**.

Third step:

The waste water pH is increased to approximately 11.5 with hydrated lime. At this stage the reagent is dosed as per the quantity of **sulphate** present and the sulphate to be removed. The reagent combines with soluble sulphate to form an ettringite precipitation which is calcium-alumina-sulphate . This **sulphate** removal takes 30-300* minutes depending on the amount of reagent added, level of removal required and other ions in water. Ettringite sludge is easily dewatered.

Fourth step:

After 3rd step where pH of the effluent is 11-11.5 it becomes essential to drop this pH to neutral value which is achieved by injecting carbon dioxide. Approximately 2 kg of CO_2 is required for 4KL of effluent to bring its pH from 11.5 to 8.5.

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Major wastewater sources while sugar manufacturing process are discussed in section 3.1.

3.1 PROCEES WASTEWATER SOURCES AND ITS CHARACTERISTICS

Processing steps involved in production of sugar are milling, clarification, evaporation, crystallization, and centrifugation. In milling process, sugar cane is crushed to extract juice. During milling process, some amount of water is added for crushing cane, known as imbibition water, to increase the efficiency of juice extraction [3]. After extraction of juice, fibrous residue, which is known as bagasse, is generally utilized as fuel for boiler after drying. The extracted juice is very turbid and greenish in color, which is then clarified and bleached with $Ca(OH)_2$ and SO_2 dosing followed with clarification by continuous clarifier. The clear juice is decanted, and thickened sludge is send to the rotary drum vacuum filter for the recovery of remaining juice contained in sludge. Here, in this filtration process, water is added to enhance the efficiency of process, and the dewatered sludge known as press mud is discarded and utilized as fertilizer. The clear juice is then pumped to vacuum multiple-effect evaporators, where juice is concentrated. Afterwards, sucrose crystallization is carried out using pans where the remaining water is evaporated under vacuum. Product leaving the vacuum pans is called massecuite, which is then centrifuged, washed, dried, screened, and packaged [4].

For Sugar mill effluent wastewater contains high concentrations of sulphate, minimization of metal-bearing hazardous waste is essential for making a treatment process economical. The SRT uses a sequential design to separate the sulphate precipitation, both as gypsum and ettringite, to ensure concentrated hydroxide sludge. This design increases removal of metals and allows the process to effectively treat a broad range of water qualities. It also allows addition onto existing systems.

3.2 Process Description of Sulphate removal Technology (SRT)

The SRT is a further development of wastewater treatment with lime in that it can meet more stringent requirements for sulphate removal. Lime is inexpensive, readily available and produces stable products which can be reused or disposed in landfills. Unlike treatment

STEPS	pH DESIRED FOR PRECIPITATION	ACHIEVED BY ADDING	MIXING TIME (MIN)	GYPSUM GENRATION
Initial precipitation	8-8.5*	Hydrated lime	40-60	1.7 kg /kg of sulphate removal
Precipitation of metals	10.5	Hydrated lime	40-60	20 kg/4.0 KL of effluent processed
Additional sulphate removal by proprietary reagent	11.5	Reagent	30-300	Ettringite can be reused as a seed sludge to reduced the quantity of coagulant

3.4 Economics of treatment

Economics of treatment is influenced by following factors.

- Capital cost for incorporating a SRT will be governed by;
  - ✓ Flow rate
  - ✓ Sulphate concentration to be removed
  - ✓ Wastewater characteristics like (sodium and chloride concentrations)

3.5 Concluding Remarks

Finally we conclude that:

To achieve sulphate concentration set up by regulatory bodies the SRT is:

- ✓ Cost-Effectiveness.
- ✓ Efficient
- ✓ Ease for Operation and Maintenance.

Some of Commonly used technologies applied for sulphate removal include:

- ✓ Ion Exchange.
- ✓ Reverse Osmosis.
- ✓ Distillation

Above mentioned technologies are very expensive and hence the SRT is a good option for sulphate removal.

Annexure-2

DETAIL TECHNICAL SPECIFICATIONS OF EQUIPMENTS

1. Buffer/Collection Tank	
Capacity	100 m3
Size	As Suitable at site
Quantity	1 no
MOC	RCC
2. FLOCCULATION TANK-1(FT-1) FEED PUMP	
Capacity	45 m^3/hr
Head	12 m
Motor	5 HP/1440 RPM
Quantity	1W+1S
Make	Kirloskar/Equivalent
SR BOX	
MOC	MSEP (Grade -IS 2062)
3. FLOCCULATION TANK 1 & 2 WITH AGITATOR ASSEMBLY WITH VFD	
Effective Volume	Suitable
MOC	MS(Grade -IS 2062) shell & dish ends/cone
Agitator	MS EP
Gear Motor/Gear & Motor	5 HP/RPM- 150-200
Gear Motor Make	Bonfiglioli/Equivalent
VFD	Schleider/Equivalent
5. MK RO PLATE SETTLER (Detail Specifications attached as Annexure-2A)	
Type/Model	MPS-100
MOC	MS (Grade –IS 2062) plate provided with Epoxy paint Inside & Outside, SS-304 dual plate media &fins with outlet Double Wall PVC Pipes.
Quantity	1 No.
HRT	1.2 hrs
Auto Pneumatic de sludge valves with Pneumatic panel (SPIL Make)	1 No.
Make (Valves)	Regent/Equivalent
Air Compressor	1 No.
Make	Modern/Equivalent
4.CHEMICAL DOSING SYSTEM WITH AGITATOR ASSEMBLY	
a. CHEMICAL PREPARATION TANK	
Capacity	1 m^3

Quantity	1 No.
Material	SS tank with outer support & legs MSEP
Agitator	Impeller & shaft SS & Frame MSEP
Gear Motor/Gear & Motor	2 HP/RPM- 150-200
Gear Motor Make	Bongfiglioli / Equivalent
b. CHEMICAL DOSING TANK	
Capacity	1 m^3
Quantity	1 No.
Material	SS tank with outer support & legs MSEP
Agitator	Impeller & shaft SS & Frame MSEP
Gear Motor/Gear & Motor	2 HP/RPM- 150-200
Gear Motor Make	Bongfiglioli / Equivalent
c. LIME PREPARATION TANK	
Capacity	1.5 m^3
Quantity	1 No.
Material	MSEP with MS Agitator
Gear Motor/Gear & Motor	2 HP/RPM- 150-200
Gear Motor Make	Bongfiglioli / Equivalent
d. LIME SERVICE TANK	
Capacity	1.5 m^3
Quantity	1 No.
Material	MSEP with MS Agitator
Gear Motor/Gear & Motor	2 HP/RPM- 150-200
Gear Motor Make	Bongfiglioli / Equivalent
e. CHEMICAL TRANSFER PUMP	
Capacity	5 m^3/hr.
Head	12 m
Motor	1 HP/1440 rpm
Quantity	1W +1S
Make	Kirloskar /Equivalent
f. CHEMICAL DOSING PUMP	
Capacity	0-200 LPH
Head	0-5 kg/cm2
Motor	0.5 HP
Quantity	1 W +1S
Make	Milton Roy/Equivalent
g. LIME TRANSFER PUMP	
Capacity	5 m^3/hr.
Head	12 m
Motor	1 HP/1440rpm

Quantity	1W +1S
Make	Kirloskar /Equivalent

b. LIME DOSING PUMP	
Capacity	0 – 300 LPH
Head	0-5 kg/cm^2
Motor	1 HP
Quantity	1 W +1S
Make	Milton Roy/Equivalent

5.INSTRUMENTATION & AUTOMATION

a. Online pH Controller With Auto Dosing system	
Quantity	2 No
Location	Flocculation Tank & MPS Outlet
Make	Xylem/ Equivalent

b. Flow Meter	
Qty	1 No.
Location	Inlet to Flocculation Tank
Make	Aster/Equivalent

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Annexure-XVI

bajaj SUGAR

Annexure-8

GREENBELT AREA DETAILSOF

BAJAJ HINDUSTHAN SUGAR LIMITED

UNIT –MAQSOODAPUR DISTRICT – SHAJAHANPUR (U.P.)



Bajaj Hindusthan Sugar Ltd. Maqsoodapur Plantation Report 2021-22

Sl. No.	Plant Name	Number	Year	Location	Survival
1	Champa	168	2021-22	Near Molasses Tank	152
2	Moul shree	10	2021-22	Near Molasses Tank	8
3	Ficus	147	2021-22	Near Molasses Tank	132
4	Sagawon	56	2021-22	Near Molasses Tank	50
5	Saawani	37	2021-22	Near Molasses Tank	33
6	Neem	28	2021-22	Near Molasses Tank	26
7	Ashok pendula	34	2021-22	Near Molasses Tank	30
8	Accasia	43	2021-22	Near Molasses Tank	39
9	Amaltash	124	2021-22	Near Molasses Tank	107
10	Colendria	46	2021-22	Near Molasses Tank	40
11	Ficus	11	2021-22	Boiler Park	10
12	Gold mohar	45	2021-22	Main Road	41
13	Arjun	48	2021-22	Main Road	43
14	Amaltas	2	2021-22	Main Road	2
15	Ficus	11	2021-22	Main Road	10
16	Saawani	37	2021-22	Switch Yard	33
17	Arjun	43	2021-22	Cooling tower area	39
18	Bacane	11	2021-22	Cooling tower area	10
19	kaner	32	2021-22	Cooling tower area	29
20	Arjun	54	2021-22	Near Halipad	49
21	Moul shree	19	2021-22	Near School	17
22	Champa	19	2021-22	Near School	17
23	Ficusnuda	13	2021-22	Near School	12
24	Bottel Pam	91	2021-22	Near School	82
25	Arjun	67	2021-22	Near School	60
26	Alestonia	19	2021-22	Near School	17
27	Silveroak	15	2021-22	Near School	14
28	Plumeria Champa	65	2021-22	'A' type colony and club lawn	58
29	Hemalia	76	2021-22	'A' type colony and club lawn	68
30	Gold mohar	114	2021-22	Sugar godown to	103



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				store road side area plantation	
31	Caner	22	2021-22	Cane Yard	19
32	Bela	11	2021-22	Cane Yard	10
33	Champa	9	2021-22	Cane Yard	8
34	Sisham	1152	2021-22	Cane Office	1037
35	Neem	82	2021-22	Cane Yard	74
36	Amaltas	69	2021-22	Cane Yard	62
			2021-22		
37	Moul shree	114	2021-22	Cane Yard	103
38	Aam	9	2021-22	Cane Yard	8
39	Ficus	102	2021-22	Lab Area	91
40	Kaner	19	2021-22	Lab Area	17
41	Aam	9	2021-22	Lab Area	8
42	Champa	32	2021-22	Lab Area	29
43	Goldmohar	137	2021-22	Lab Area	122
44	Moulshree	14	2021-22	Lab Area	12
45	Double Chandni	13	2021-22	Lab Area	12
46	Bottel Brush	42	2021-22	Lab Area	38
47	Alestonia	58	2021-22	Lab Area	52
48	Silver Oak	38	2021-22	Lab Area	28
49	Ficus	65	2021-22	Nursery Area	58
50	Bottel Palm	2	2021-22	Nursery Area	2
51	Arjun	65	2021-22	Nursery Area	58
52	Alestonia	22	2021-22	Nursery Area	19
53	Champa	13	2021-22	Nursery Area	12
54	Kachnar	30	2021-22	Nursery Area	27
55	Kadamb	9	2021-22	Nursery Area	8
56	Ficus	67	2021-22	Nursery Area	60
57	Kanji	24	2021-22	Nursery Area	21
58	Ficus Banjamin	39	2021-22	Admin Office	35
59	Aam	2	2021-22	Colony Gate	2
60	Chandni	11	2021-22	Colony Gate	10
61	More pankhi	26	2021-22	Colony Gate	23
62	Ashok Pendula	101	2021-22	Colony Gate	98
63	Boggenbelia	56	2021-22	Colony	51
64	Ficus	58	2021-22	Colony	52
65	Moul Shree	4	2021-22	Colony	4
66	Ficus Benjamin	39	2021-22	Near Admin	35

67	Silver Oak	217	2021-22	Time Office	208
68	Alestonia	205	2021-22	Time Office	185
69	Amaltas	192	2021-22	Time Office	173
70	Champa	259	2021-22	Time Office	233
71	Papdi	130	2021-22	Infront of Switch yard	117
72	kaner	50	2021-22	Infront of Switch yard	58
73	Sawani	37	2021-22	Infront of Switch yard	33
74	chadni	86	2021-22	Boiler Area	78
75	kadamb	86	2021-22	Boiler Area	78
76	Ficus	160	2021-22	Boiler Area	144
77	Aam	15	2021-22	Boiler Area	14
78	Neem	2	2021-22	Boiler Area	2
79	Amrood	19	2021-22	Boiler Area	17
80	Aam	2	2021-22	Scrap Yard	2
81	Alestonia	54	2021-22	Scrap Yard	49
82	Sagoun	15	2021-22	Scrap Yard	14
83	Ashok pendula	130	2021-22	ETP	117
			2021-22		
84	Alastonia	152	2021-22	ETP	132
85	Hibuscus	22	2021-22	Colony Gate	19
86	Neem	91	2021-22	Time office to colony gate road divider	82
87	Amaltash	32	2021-22	Time office to colony gate	29
88	Calendra	216	2021-22	Time office to colony gate road divider	194
89	Boganbelia	17	2021-22	Infront of Nursary near temporary godown	16
90	Ficcus Benjamina	153	2021-22	Sales Office	138
91	Alestonia	26	2021-22	Sales Office	23
92	Sagoun	63	2021-22	Sales Office	56
93	Champa	11	2021-22	Sales Office	10
94	Silver Oak	9	2021-22	Sales Office	8
95	Amaltas	43	2021-22	Sales Office	39
96	Plumeria Champa	32	2021-22	Cooling tower area	29
97	Sawani	32	2021-22	Cooling tower area	29
98	Ficcus Benjamina	157	2021-22	Cooling tower area	120
99	Colendra	35	2021-22	Cooling tower area	31



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100	Ashok pendula	37	2021-22	Cooling tower area	33
101	Amaltash	97	2021-22	Cooling tower area	87
102	Champa	65	2021-22	Cooling tower area	58
103	Alestonia	132	2021-22	Cooling tower area	118
104	Kaner	44	2021-22	Cooling tower area	52
105	Kanji	78	2021-22	Cooling tower area	70
106	Acasia	68	2021-22	Cooling tower area	60
	Total	**7321**			**6591**

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19653831/Bareilly/2023 **Date:02/02/2023**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED MAQSOODAPUR

2- **Address of Industry:** Bajaj Hindusthan Sugar Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur

3- **District:** Shahjahanpur

4- **Description about sampling point:** Final Outlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Sunil Kumar SA & S.B dwivedi MA

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 litre plastic jerican,MPN Bottle

9- **Date of Sample Collection:** 28/01/2023

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 28/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.6	6.5-8.5	02-12
Oil_Grease	mg/l	3.2	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	23.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1510.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	20.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	184.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of envieronment Pollutants are as pert-A Effluent(Schedule-VI).The enivironment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2023.02.04 16:59:33 +05'30'

Regional Officer

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Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatableea solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5'C above receiving water temperature	-	-	Shall not exceed 5'C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent